BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 693 of 2023

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

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(On behalf of Central Pollution Control Board)

Date: - 05.09.2024
Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 693 of 2023

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

REPORT OF CENTRAL POLLUTION CONTROL BOARD (CPCB) IN THE SUO MOTU MATTER OF O.A. 693 / 2023, "POLLUTION CONTROL BOARDS ARE THE WEAK LINK" SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI AS PER ORDER DATED 12.04.2024.

1.0 BACKGROUND

In the Suo Motu Matter of Original Application (O.A) No. 693 of 2023, the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi – 110 001 had taken note about large number of posts in State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) lying vacant and absence of properly accredited laboratories and Tribunal vide order dated 23.11.2023 had impleaded concerned States / Union Territories through their Principal Secretory, Department of Environment and Forest and directed them to file their reports showing the sanctioned strength and working of staff in the concerned SPCB / PCC, ratio of administrative, ministerial and technical staff and regulating & monitoring facilities available therein.

Further, the Hon'ble NGT by order dated 02.02.2024 had directed Central Pollution Control Board (CPCB) to tabulate the said information disclosed in the reports of SPCBs / PCCs. In compliance of the directions, CPCB had submitted tabulated information in its report dated 05.04.2024. On perusal of the report, the Hon'ble NGT in the said matter subsequently issued an order on 12.04.2024 to the respondents i.e. SPCBs / PCCs and CPCB directing the Member Secretary of all SPCB / PCC to file an affidavit before the Member Secretary of CPCB disclosing the reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant post will be filled up and necessary infrastructure in the laboratories will be created. On receipt of such affidavits, Member Secretary of CPCB will organise a meeting with all the Member Secretaries of SPCBs and PCCs to remediate the situation and thereafter, Member Secretary of CPCB will submit report before the Tribunal disclosing outcome of the meeting and also time schedule disclosed by SPCBs and PCCs. In addition, the Hon'ble NGT directed CPCB to discuss with the SPCBs / PCCs, the aspects w.r.t. monitoring program for marine water quality for strengthening and enhancing their monitoring capabilities.

In view of the above, a progress report was filed by CPCB on 26.07.2024 with a request for granting an additional time for filing the report. Accordingly, the Hon'ble Tribunal granted an additional time and the case is listed on 11.09.2024.

2.0 REVIEW MEETINGS BY THE MEMBER SECRETARY, CPCB

In compliance of the Hon'ble NGT directions, CPCB requested all the SPCBs / PCCs to file an affidavit covering the following to the Member Secretary, CPCB on or before 24.05.2024:

a) Reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up.
b) Strengthening of Laboratories for monitoring the parameters notified in Schedule I of Environment (Protection) Rules and specified while granting Consent to Operate (CTO).
c) Notification of laboratories u/s 17(2) & Section 52 of Water (Prevention and Control of Pollution) Act, 1974 and u/s 17(2) & Section 28 of Air (Prevention and Control of Pollution) Act, 1981.
d) Status of obtaining recognition as Environmental Laboratory under Environment (Protection) Act, 1986.
e) Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist.
f) Sources of the income generated and expenditure during F.Y. 2020-21 and 2021- 22.
g) Monitoring program for marine water quality monitoring.

Out of 36 SPCBs / PCCs, 28 SPCBs / PCCs have initially submitted their information in an affidavit to CPCB. Accordingly, a review meeting with all SPCBs / PCCs was convened to inform the shortcomings / discrepancies observed in their affidavit with respect to above information and to expedite submission of affidavit by remaining 08 SPCB / PCC. The **1st review meeting** with the SPCBs / PCCs was held on 14.06.2024 by the Member Secretary, CPCB wherein various information gaps noticed in their affidavits were informed in terms of duration since posts are vacant, reason for not filling vacant posts, timeline for filling vacancies, strengthening and notification of laboratories, facility available for sampling and analysis of parameters prescribed under Consent to Operate, and sources of revenue along with expenditure incurred during FY 2020-21 and 2021-22. In the meeting, it was decided that in order to maintain uniformity in affidavits and covering all the above mentioned details, a format be prepared and shared with all the SPCBs / PCCs for re-submission of information through affidavit. Accordingly, a common format was prepared by CPCB and circulated to all SPCBs and PCCs

for submitting information in the form of affidavit by 21.06.2024 and copy of the said format is given as **Annexure 1.**

On receipt of revised affidavits from SPCBs / PCCs, the **2nd review meeting** was held on 12.07.2024 with the SPCBs / PCCs by the Member Secretary, CPCB. During the meeting, it was observed that SPCBs / PCCs have still not submitted complete information as per the above format and issues with regard to duration since posts are lying vacant, reason for not filling vacant posts, timeline for filling the vacancies, strengthening and notification of laboratories, facility available for sampling and analysis of parameters prescribed under Consent to Operate, and sources of revenue along with expenditure incurred during FY 2020-21 and 2021-22 were reviewed with SPCBs / PCCs with the information as provided by them. It was also requested once again to submit the information on the observed gaps by 15.07.2024.

Further, **3rd review meeting** was held on 18.07.2024 with 9 SPCBs and 4 PCCs having coastline in their State / UT, to review the monitoring capabilities of marine water quality in such States / UTs and need of strengthening the same may be submitted by 22.07.2024.

3.0 STATUS OF INFORMATION SUBMITTED BY SPCBs / PCCs IN AN AFFIDAVIT

All 28 SPCBs and 8 PCCs have submitted their affidavits disclosing information w.r.t duration since posts are lying vacant, reason for not filling vacant posts, timeline for filling the vacancies, strengthening and notification of laboratories, facility available for sampling and analysis of parameters prescribed under Consent to Operate, and sources of revenue along with expenditure incurred during FY 2020-21 and 2021-22 to the CPCB. Further, as per the review meetings held, the SPCBs / PCCs have resubmitted the affidavits to address the gaps highlighted in the review meetings. However, gaps still persist in the information provided by the SPCBs/PCCs. Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Odisha, Rajasthan, and Uttarakhand SPCBs have not provided details about the "Duration since when posts are Vacant", Manipur, Rajasthan, Uttar Pradesh SPCBs and Ladakh PCC have not provided details about the "Time-line for filling the vacancies"; and Manipur SPCB has not provided information about the "Timeline for establishing planned laboratories". The affidavits of 36 SPCBs / PCCs are given as **Appendix 1 to 36**. The details are tabulated in Table 1.

Table 1: Affidavits of 36 SPCBs and PCCs

S. No.	SPCBs / PCCs	Appendix
1	Andhra Pradesh	Appendix-1
2	Arunachal Pradesh	Appendix-2
3	Assam	Appendix-3
4	Bihar	Appendix-4
5	Chhattisgarh	Appendix-5
6	Goa	Appendix-6
7	Gujarat	Appendix-7
8	Haryana	Appendix-8
9	Himachal Pradesh	Appendix-9
10	Jharkhand	Appendix-10
11	Karnataka	Appendix-11
12	Kerala	Appendix-12
13	Madhya Pradesh	Appendix-13
14	Maharashtra	Appendix-14
15	Manipur	Appendix-15
16	Meghalaya	Appendix-16
17	Mizoram	Appendix-17
18	Nagaland	Appendix-18
19	Odisha	Appendix-19
20	Punjab	Appendix-20
21	Rajasthan	Appendix-21
22	Sikkim	Appendix-22
23	Tamil Nadu	Appendix-23
24	Telangana	Appendix-24
25	Tripura	Appendix-25
26	Uttarakhand	Appendix-26
27	Uttar Pradesh	Appendix-27
28	West Bengal	Appendix-28
29	Andaman and Nicobar (A&N)	Appendix-29
30	Chandigarh	Appendix-30
31	Dadra & Nagar Haveli and Daman & Diu (DNH&DD)	Appendix-31
32	Delhi	Appendix-32
33	Jammu & Kashmir	Appendix-33
34	Ladakh	Appendix-34
35	Lakshadweep	Appendix-35
36	Puducherry	Appendix-36

4.0 OVERALL OBSERVATIONS

Based on the affidavits submitted by SPCBs and PCCs to the CPCB, disclosing information w.r.t duration since when posts are vacant, reason for not filling the vacant posts, timeline for filling vacancies, status of laboratories, facilities available for sampling and analysis of parameters prescribed under Consent to Operate, sources of revenue along with expenditure incurred during FY 2020-21 and 2021-22; the observations and outcome of the review meetings convened on

14.06.2024, 12.07.2024 and 18.07.2024 by the Member Secretary, CPCB with the SPCBs / PCCs and subsequent clarifications received are discussed in the subsequent sections.

4.1 VACANCY OF POSTS WITH TIMELINE FOR FILLING

Section 12 (3) and Section 12 (3A) of the Water (Prevention and Control of Pollution) Act, 1974 stipulates as below:

Section 12 (3): *Subject to such rules as may be made by the Central Government or, as the case may be, the State Government in this behalf, a Board may appoint such officers and employees as it considers necessary for the efficient performance of its functions.*

Section 12 (3A): *The method of recruitment and the terms and conditions of service (including the scales of pay) of the officers (other than the member-secretary) and other employees of the Central Board or a State Board shall be such as may be determined by regulations made by the Central Board or, as the case may be, by the State Board:*

Provided that no regulation made under this sub-section shall take effect unless, -

(a) in the case of a regulation made by the Central Board, it is approved by the Central Government; and
(b) in the case of a regulation made by a State Board, it is approved by the State Government.

Similar provisions are also stipulated under Section 14(3) and Section 14(4) of the Air (Prevention and Control of Pollution) Act, 1981, about appointing such officers and employees as it considers necessary for the efficient performance of its functions and determining method of recruitment and terms and conditions of the service including the scale of pay of the officers (other than the Member Secretary) and employees by regulations made by the State Board under the Act.

Status of posts sanctioned, vacancy, duration of posts since vacant and time line for filling vacancy submitted by SPCBs and PCCs are tabulated in Table 2a and 2b respectively.

Table 2a: Status of Posts in State Pollution Control Boards

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
1.	Andhra Pradesh	291	204	121	• Bifurcation of State • Due to delay in govt. permissions. • Model code of conduct	6*
2.	Arunachal Pradesh	27	0	Not applicable	Not applicable	Not applicable
3.	Assam	265	31	1 to 120	• No eligible candidate in the feeder cadre for promotional posts • New recruit did not join	4 to 60
4.	Bihar	127	30	2 to 270	• Approval of service regulations by State Govt.	10 to 12
5	Chhattisgarh	328	204	< 6	• No eligible candidate in the feeder cadre for Promotion posts • Approval of State Govt.	12*
6	Goa	140	13	15 to 40	• No eligible candidate in the feeder cadre for Promotion posts • Due to court proceedings • Due to administrative reasons	4
7	Gujarat	430	260	Not provided	• Most of the officer superannuated in last 3 years. • 233 posts were abolished during 2017. • Delay in recruitment due to model code of conduct.	5 to 17

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
8.	Haryana	450	273	2 to 243	• No eligible candidate in the feeder cadre for Promotion posts • No application received for deputation	2 to 8
9.	Himachal Pradesh	375	149	2 to 100	• No eligible candidate in the feeder cadre for Promotion posts • Due to Court proceedings. • Closure of HPSSC • Sudden demise of employee. • Creation of new posts	1 to 18
10	Jharkhand	271	198	Not provided	• Recruitment and Service Rules are in the process of preparation.	12
11	Karnataka	723	437	Not provided	• No eligible candidate in the feeder cadre for Promotion posts • Model code of conduct	6
12	Kerala	434	25	1 to 36	• No eligible candidate in the feeder cadre for Promotion posts • Appointment by Kerala PSC • Leaving prior to retirement	3 to 12
13	Madhya Pradesh	1228	783	Not provided	• Due to Court proceedings.	18
14	Maharashtra	839	366	6 to 120	• Staffing pattern not sanctioned by Govt. • Govt. allowed to fill only 80% vacancy. • Driver, Peon, Chowkidar posts were filled	6 to 9

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
					through Outsourcing	
15	Manipur	119	75	1 to 120	• No eligible candidate in the feeder cadre for Promotion posts • Concurrence from State Cabinet	Not provided
16	Meghalaya	152	71	3 to 42	• No eligible candidate in the feeder cadre for Promotion posts • Approval of Reservation Roaster • Due to Court proceedings.	• 6 months for 54 posts. • No time line for remaining posts.
17	Mizoram	14	4	24	• Approval of Govt.	6*
18	Nagaland	17	0	Not applicable		
19	Odisha	463	273	Not provided	• Model code of conduct • Due to Court proceedings.	6
20	Punjab	652	309	1 to 423	• No eligible candidate in the feeder cadre for Promotion posts • Due to Court proceedings. • Model code of conduct. • For some period, Chairman post was vacant • PPCB is considering restructuring of some posts	12
21	Rajasthan	808	488	Not provided		
22	Sikkim	11	11	34 to 60	• Recruitment process is kept on hold as Admin. Dept. unable to allocate fund.	12 for promotional posts
23	Tamil Nadu	1118	493	12 to 36	• No eligible candidate in the	12 to 24

S. No.	SPCBs	Posts		Duration of Vacancy (Months)	Reasons for not filling vacancy	Timeline for filling the vacant posts (Months)
		Sanction	Vacancy			
					feeder cadre with service qualification • Approval of Govt. for revision of Service Regulation	
24	Telangana	230	104	2 to 120	• No eligible candidate in the feeder cadre for Promotion posts • Approval of Govt. for upgradation of 42 non-technical posts.	12
25	Tripura	28	4	48	• Change in recruitment policy • Model Code of Conduct	15
26	Uttarakhand	130	79	Not provided	• Approval of Govt. for new service regulations	18
27	Uttar Pradesh	732	339	6 to 348	• No eligible candidate in the feeder cadre for Promotion posts • Govt. Approval for Recruitment Rules for Group B post. • No appointment in Class 4, as per UP Govt. except Junior Technical posts	Not Provided
28	West Bengal	308	128	5 to 300	• No eligible candidate in the feeder cadre for Promotion posts • Some posts are Initiated for surrender	12 to 18
Sub-Total (A)		**10710**	**5351**			

Note: * After approval of the Govt.

Table 2b: Status of Posts in Pollution Control Committees

S. No.	PCCs	Posts		Duration of Vacancy (Months)	Reason for not filling	Timeline for filling the Vacant Posts (Months)
		Sanction	Vacancy			
1.	A&N	9	3	45	• Post abolished due to not filling up within 5 years as per DoPT.	Advt. in a Month
2.	Chandigarh	9	1	172	• Technical issues in Recruitment Rules	6
3.	DNH&DD	12	10	60	• Post abolished due to not filling up within 5 years as per DoPT	24
4.	Delhi	344	153	1 to 108	Not provided	2 to 17
5.	Jammu & Kashmir	445	139	72 to 324	• Recruitment Rules not finalized. • Restructuring of Organization set-up	24
6.	Ladakh	16	11	39	• Recruitment Rules to be notified. • Bifurcation of State in to UTs	Not provided
7.	Lakshadweep	5	0	Not applicable	Not Applicable	Not applicable
8.	Puducherry	12	3	4 to 161	• No exclusive admin. Posts, relies on Dept. of S&T support. • Model code of Conduct. • Initiated for appointment of consultants	4
	Sub-Total (B)	**852**	**320**			
	Total (A+B)	**11562**	**5671**			

The above **Tables 2a** and **2b** reveals that 5671 posts out of 11,562 sanctioned posts are lying vacant which accounts to 49% of total regular posts sanctioned in 36 SPCBs / PCCs. The duration of vacancy of these posts in SPCBs / PCCs ranges between 1 to 423 months and timeline mentioned for filling vacancy is 1 to 60 months. All the sanctioned posts of Arunachal Pradesh SPCB and Lakshadweep PCC are filled and no vacancy exists in the SPCB / PCC.

The reasons of delay for not filling the posts submitted by the SPCBs / PCCs are:

i. Approval of Govt. for recruitment, staffing pattern, Roaster of Reservation, Upgradation of posts, Change in recruitment policy, etc.
ii. Due to Court cases / proceedings,
iii. No fund allocation by Administrative Department,
iv. Model Code of Conduct,
v. Bifurcation of State in to State / UT,
vi. Some posts initiated for surrender,
vii. New recruits did not join,
viii. No application received for deputation, and
ix. No eligible candidates in the feeder cadre for promotional posts.

The general steps involved in filling vacancies by SPCBs / PCCs are:

1. Obtaining approval from the Govt. for filling the vacancy created,
2. Method of Recruitment,
3. Submission of Proposal to the respective Public Service Commission / Other reputed institutes for taking up recruitment process,
4. Notification by following procedure for calling applications, including qualification, experience as per Recruitment Rule,
5. Advertisements in leading News Papers, display on the official website,
6. Setting Examination Papers for various posts. / Shortlisting of Applications,
7. Conducting written Examination,
8. Issuing Interview Call Letter followed by Interview,
9. Selection of Candidates and posting following reservation-roaster in accordance with merit,
10. Filling vacancy from the selection list in case of resignation by selected official.

4.2 LABORATORIES ESTABLISHED UNDER THE WATER ACT AND THE AIR ACT

In order to enable the State Boards to perform their functions under the Water (Prevention and Control of Pollution) Act, 1974 (herein after called as Water Act, 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as Air Act, 1981), the SPCBs / PCCs are required to establish or recognize a laboratory or laboratories as defined in sub-section (2) of Section 17 of the Water Act, 1974 and sub-section (2) of Section 17 of the Air Act 1981.

Further, as per sub-section (1) of Section 52 of the Water Act, 1974, the State Government may, by notification in the Official Gazette (a) establish a State Water Laboratory; or (b) specify any laboratory or institute as a State Water Laboratory to carry out the functions entrusted to the State Water Laboratory, and as per similar provisions stipulated under sub-section (1) of Section 28 of the Air Act, 1981, the State Government may, by notification in the Official Gazette, (a) establish one or more State Air Laboratories; or (b) specify one or more laboratories or institutes as State Air Laboratories to carry out the functions entrusted to the State Air Laboratory and to meet the requirements defined in sub-sections (3) (d) and (e) of Section 21 of the Water Act, 1974 and sub-section (3) (d) of Section 26 of the Air Act, 1981 respectively.

The status of total laboratories established, number of laboratories specified and notified as per Section 17 (2) of Water Act, 1974 number of laboratories notified as State Water Laboratory / State Air Laboratory notified as per Section 52 (1) of Water Act, 1974 and Section 28 (1) of Air Act, 1981 respectively, laboratories planned for notification and timeline for notification submitted by SPCBs / PCCs is tabulated in Table 3a and 3b respectively.

Table 3a: Details of Laboratories established under the Water Act

S. No.	SPCB / PCC	As per Section 17 (2) of Water Act			As per Section 52 (1) of Water Act			
		Total Laboratories	Laboratories established / recognised	Notified in State Official Gazette	Laboratories, (other than those set up by Board) specified as State Water Laboratory (SWL)		Planned for Notification as SWL	Time required for notification (in months)
					No. of such Laboratory specified	No. of such Lab notified in Gazette		
A.	**State Pollution Control Boards (SPCBs)**							
1	Andhra Pradesh	5	0	0	-	-	5	3
2	Arunachal Pradesh	4	0	0	0	0	2	24
3	Assam	5	0	0	0	0	5	2
4	Bihar	1	0	0	0	0	0	-
5	Chhattisgarh	7	0	0	0	0	8	12
6	Goa	1	1	0	1	1	0	-
7	Gujarat	9	9	9	0	0	0	-
8	Haryana	4	0	0	0	0	1	6
9	Himachal Pradesh	6	0	0	0	0	1	6
10	Jharkhand	5	0	0	0	0	-	-
11	Karnataka	9	0	0	0	0	0	-

S. No.	SPCB / PCC	As per Section 17 (2) of Water Act			As per Section 52 (1) of Water Act			
		Total Laboratories	Laboratories established / recognised	Notified in State Official Gazette	Laboratories, (other than those set up by Board) specified as State Water Laboratory (SWL)		Planned for Notification as SWL	Time required for notification (in months)
					No. of such Laboratory specified	No. of such Lab notified in Gazette		
A.	**State Pollution Control Boards (SPCBs)**							
12	Kerala	16	0	0	0	0	1	12
13	Madhya Pradesh	11	11	11	0	0	0	-
14	Maharashtra	8	8	8	0	0	0	0
15	Manipur	1	0	0	0	0	1	-
16	Meghalaya	1	1	1	2	0	3	Depends on fund available
17	Mizoram	1	1	0	3	0	4	6
18	Nagaland	1	0	0	0	0	0	-
19	Odisha	13	13	0	1	1	0	-
20	Punjab	3	0	0	1	1	3	12
21	Rajasthan	14	14	14	0	0	0	-
22	Sikkim	1	1	1	0	0	0	-
23	Tamil Nadu	18	18	0	0	0	0	-
24	Telangana	3	3	1	2	2	2	6 to 9
25	Tripura	3	1	0	1	0	1	12
26	Uttarakhand	5	0	0	0	0	0	-
27	Uttar Pradesh	36	36	0	1	1	0	-
28	West Bengal	7	0	1	0	0	2	24
	Sub Total (A)	**198**	**117**	**46**	**12**	**6**	**39**	
B.	**Pollution Control Committees (PCCs)**							
1	A & N	1	0	0	0	0	0	-
2	Chandigarh	1	0	0	1	1	0	NA
3	DNH & DD	0	0	0	0	0	0	-
4	Delhi	1	0	0	0	0	0	-
5	J & K	2	0	0	0	0	2	24
6	Ladakh	0	0	0	0	0	1	24 to 36
7	Lakshadweep	0	0	0	1	0	0	-
8	Puducherry	2	0	0	1	1	0	-
	Sub-Total (B)	**7**	**0**	**0**	**3**	**2**	**3**	
	Total (A+B)	**205**	**117**	**46**	**15**	**8**	**42**	

The above Table 3a reveals that all 28 SPCBs and 5 out of 8 PCCs (except Dadra and Nagar Haveli and Daman and Diu, Ladakh and Lakshadweep) have 205 Laboratories, however, only 13 SPCBs have specified 117 of their Laboratories with respect to Sections 17 (2) of Water Act, 1974. 8 SPCBs of such 13 SPCBs, have also notified 46 of their Laboratories in respective State Gazette.

In addition to above, only 8 SPCBs and 3 PCCs have informed 15 Laboratories other than their own laboratories, which have been specified as State Water Laboratory with respect to Section 52 (1) of Water Act, 1974. Out of these, only 5 SPCBs and 2 PCCs have notified 8 such Laboratories in respective Gazette as State Water Laboratory.

14 SPCBs and 2 PCCs have informed about plan for notification of 42 Laboratories as State Water Laboratory within timeline ranging between 2 to 36 months. Manipur SPCB has not assessed the timeline. Meghalaya has stated that timeline depends on allocation of funds.

Table 3b: Details of Laboratories established under the Air Act

S. No.	SPCB/PCC	As per Section 17 (2) of Air Act			As per Section 28 (1) of Air Act			
		Total Laboratories	Laboratories established / recognised	Notified in State Official Gazette	Laboratories, (other than those set up by Board) specified as State Air Laboratory (SAL)		Planned for Notification as SAL	Time required for notification (in months)
					No. of such Laboratory specified	No. of such Lab notified in Gazette		
A.	State Pollution Control Boards (SPCBs)							
1	Andhra Pradesh	5	0	0	-	-	5	3
2	Arunachal Pradesh	4	0	0	0	0	2	24
3	Assam	5	0	0	0	0	5	2
4	Bihar	1	0	0	0	0	0	-
5	Chhattisgarh	7	0	0	0	0	8	12
6	Goa	1	1	0	1	1	0	-
7	Gujarat	9	9	9	0	0	0	-
8	Haryana	4	0	0	0	0	1	6
9	Himachal Pradesh	6	0	0	0	0	1	6
10	Jharkhand	5	0	0	0	0	-	-
11	Karnataka	9	0	0	0	0	0	-
12	Kerala	16	0	0	0	0	1	12
13	Madhya Pradesh	11	11	11	0	0	0	-
14	Maharashtra	8	8	8	0	0	0	0
15	Manipur	1	0	0	0	0	1	-
16	Meghalaya	1	1	1	2	0	3	-
17	Mizoram	1	0	1	0	0	3	6
18	Nagaland	1	0	0	0	0	0	-

S. No.	SPCB/PCC	As per Section 17 (2) of Air Act			As per Section 28 (1) of Air Act			
		Total Laboratories	Laboratories established / recognised	Notified in State Official Gazette	Laboratories, (other than those set up by Board) specified as State Air Laboratory (SAL)		Planned for Notification as SAL	Time required for notification (in months)
					No. of such Laboratory specified	No. of such Lab notified in Gazette		
19	Odisha	13	13	0	1	1	0	-
20	Punjab	3	0	0	0	0	3	12
21	Rajasthan	14	1	14	0	0	0	-
22	Sikkim	1	1	1	0	0	-	-
23	Tamil Nadu	18	18	0	0	0	0	-
24	Telangana	3	3	1	1	1	2	6 to 9
25	Tripura	3	1	0	0	0	1	6
26	Uttarakhand	5	0	0	0	0	0	-
27	Uttar Pradesh	34	34	0	1	1	0	-
28	West Bengal	7	0	0	0	0	0	0
	Sub Total (A)	**196**	**101**	**46**	**6**	**4**	**36**	
B.	**Pollution Control Committees (PCCs)**							
1	A & N	1	0	0	0	0	0	-
2	Chandigarh	1	0	0	1	1	0	NA
3	DNH & DD	0	0	0	0	0	0	-
4	Delhi	1	0	0	0	0	0	-
5	J & K	2	0	0	0	0	2	24
6	Ladakh	0	0	0	0	0	1	24 to 36
7	Lakshadweep	0	0	0	1	0	0	-
8	Puducherry	2	0	0	1	1	0	-
	Sub-Total (B)	**7**	**0**	**0**	**3**	**2**	**3**	
	Total (A+B)	**203**	**101**	**46**	**9**	**6**	**39**	

The above Table 3b reveals that all 28 SPCBs and 5 out of 8 PCCs (except Dadra and Nagar Haveli and Daman and Diu PCC, Ladakh PCC and Lakshadweep PCC) have 203 Laboratories for air parameters, however, only 12 SPCBs have specified 101 of their Laboratories with respect to Sections 17 (2) of Air Act, 1981. Only 8 SPCBs have notified their 46 Laboratories in respective Gazette.

In addition to above, only 5 SPCBs and 3 PCCs have specified 9 Laboratories other than their own have been specified as State Air Laboratory with respect to Section 28 (1) of Air Act, 1981. Out of these, only 4 SPCBs and 2 PCCs have notified 6 Laboratories in respective State Gazette, as State Air Laboratory. 13 SPCBs and 2 PCCs have informed about plan for notification of 39 Laboratories as State Air Laboratory within a timeline ranging between 2 to 36 months.

4.3 LABORATORIES RECOGNIZED AS "ENVIRONMENT LABORATORY" UNDER ENVIRONMENT (PROTECTION) ACT, 1986

Provisions about taking samples and procedures to be followed in connection therein have been stipulated under Section 11 of the Environment (Protection) Act, 1986 (hereafter called as E (P) Act, 1986). Further, as per the provisions of Section 12 (1) of the Environment (Protection) Act, 1986, *The Central Govt. may, by notification in the official Gazette, -*

(a) Establish one or more environmental laboratories,

(b) Recognize one or more laboratories or institute as environmental laboratories to carry out the functions entrusted to an environmental laboratory under this Act.

CPCB has been delegated with powers to recognize Environmental Laboratories vide Gazette Notification S.O. No. 2340(E) dated 16-06-2021 and subsequent amendment vide Notification No. S O 2409 (E) dated 19-06-2024. CPCB has prepared Guidelines for Recognition of Environmental Laboratories under the E (P) Act, 1986 and online portal (https://cpcbepalab.in/epalab/) has also been developed by CPCB for receiving of applications in this regard and processing of the same.

The status of SPCBs / PCCs who have laboratories under the Section 17 (2) of the Water Act, 1974 and Air Act, 1981 and having recognition as "Environment Laboratory" under the E (P) Act, 1986 are tabulated in Table 4.

Table 4: Details on Laboratory recognized as "Environmental Laboratory"

S. No.	SPCBs / PCCs	Environmental Laboratory under EPA, 1986			
		Total	Recognized	Planned	Time line
A.	**State Pollution Control Boards**				
1	Andhra Pradesh	5	0	3	12
2	Arunachal Pradesh	4	0	4	24
3	Assam	5	1*	-	24
4	Bihar	1	-	-	-
5	Chhattisgarh	7	0	7	12
6	Goa	1	0	1	10
7	Gujarat	9	1	-	-
8	Haryana	4	0	1	12
9	Himachal Pradesh	6	0	2	24
10	Jharkhand	5	0	-	-
11	Karnataka	9	1	-	-
12	Kerala	16	1	0	NA
13	Madhya Pradesh	11	1*	-	-
14	Maharashtra	8	5	2	3
15	Manipur	1	0	1	-

S. No.	SPCBs / PCCs	Environmental Laboratory under EPA, 1986			
		Total	Recognized	Planned	Time line
16	Meghalaya	1	0	1	12
17	Mizoram	1	0	1	6
18	Nagaland	1	0	-	-
19	Odisha	13	0	1	12
20	Punjab	3	0	1	9
21	Rajasthan	14	0	5	16 to 28
22	Sikkim	1	0	1	12
23	Tamil Nadu	18	1	1	18
24	Telangana	3	1	2	6 to 24
25	Tripura	3	0	1	12
26	Uttarakhand	5	-	-	-
27	Uttar Pradesh	36	1	0	-
28	West Bengal	7	1	2	24
	Sub Total (A)	**198**	**14**	**37**	
B.	**Pollution Control Committees**				
1	A & N	1	0	1	-
2	Chandigarh	1	0	1	6
3	DNH & DD	0	-	-	-
4	Delhi	1	0	1	-
5	J & K	2	0	2	24
6	Ladakh	0	0	1	24 to 36
7	Lakshadweep	0	0	1	-
8	Puducherry	2	0	-	-
	Sub-Total (B)	**7**	**0**	**7**	
	Total (A+B)	**205**	**14**	**44**	

Note: * - Renewal is under process

The above Table 4 reveals that out of 205 Laboratories of 28 SPCBs and 5 PCCs, only 14 Labs of 10 SPCBs have obtained recognition under the E (P) Act, 1986 and another 44 Labs have planned for the said recognition within a timeline ranging between 3 to 36 months.

4.4 SAMPLING AND MONITORING FACILITIES FOR NOTIFIED PARAMETERS

Subject to the provisions of the Section 25 of the Water Act, 1974 and the Section 21 of the Air Act, 1981, no person shall, without the previous consent of the SPCB / PCC, establish or operate any industrial plant respectively. The standards for emission or discharge of environment pollutants from the industries, operations or process are specified taking into account Schedule I of the Environment (Protection) Rules, 1986 by SPCBs / PCCs while granting consents. The State Board may specify more stringent standards from those provided in Schedule I in respect of any specific industry, operation or process.

The Ministry of Environment, Forest and Climate Change (MoEFCC) notifies standards for emission or discharge of environmental pollutants under Schedule I as per Section 3 of the Environment (Protection)

Rules, 1986. Schedule I stipulates about 100 parameters for the various industrial sectors. The State / UT may not have all such industrial sectors, as specified under the Schedule I, in their jurisdiction. SPCBs / PCCs prescribe limits for emission or discharge of parameters under Consent to Operate (CTO) issued under the Section 25 of Water Act, 1974 and under Section 21 of the Air Act, 1981.

The laboratory infrastructure available with SPCBs / PCCs for analyzing environmental parameters prescribed in consents by them also taking into account parameters notified in Schedule I of the Environment (Protection) Rules, 1986 are tabulated in Table 5.

Table 5: Laboratory Infrastructure for analyzing Environmental Parameters

S. No.	SPCBs/PCCs	Laboratory Infrastructure for specified parameters			
		Prescribed	Available	Not Available	Timeline
A.	**State Pollution Control Boards**				
1	Andhra Pradesh	80	80	-	-
2	Arunachal Pradesh	10	10	TC, FC, Metals* in Air	12
3	Assam	81	81	-	-
4	Bihar	42	42	-	-
5	Chhattisgarh	31	31	Pesticide*, Heavy Metals*	12
6	Goa	78	56	Pesticides*	-
7	Gujarat	-	148	0	0
8	Haryana	86	61	Benzo (a) pyrene, Bio-assay, Cyanide, Pesticides*, Benzene*	6
9	Himachal Pradesh	39	39	-	-
10	Jharkhand	-	-	-	-
11	Karnataka	-	184	-	-
12	Kerala	84	84	-	-
13	Madhya Pradesh	68	68	1 no. of parameters	12
14	Maharashtra	144	144	-	-
15	Manipur	10	10	23 nos. of parameters	-
16	Meghalaya	29	29	-	-
17	Mizoram	26	26	-	-
18	Nagaland	-	42	-	-
19	Odisha	27	27	H_2S, VOCs, Sulfur, Radioactive materials*	17
20	Punjab	70	70	11 (Water) & 5 (Air)	12
21	Rajasthan	-	99	5 nos. of parameters	8
22	Sikkim	-	26	-	-
23	Tamil Nadu	81	81	Pesticides (9)	36
24	Telangana	80	80	-	-
25	Tripura	-	36	-	-
26	Uttarakhand	-	45	-	-
27	Uttar Pradesh	264	148	116 nos. of parameters	-
28	West Bengal	29	29	-	-
B.	**Pollution Control Committees**				
1	A & N	-	8	-	-
2	Chandigarh	27	23	4 nos. of parameters	-

S. No.	SPCBs/PCCs	Laboratory Infrastructure for specified parameters			
		Prescribed	Available	Not Available	Timeline
3	DNH & DD	-	-	-	-
4	Delhi	-	29	-	-
5	J & K	22	26	HM, Pesticides*, Phenols, Sulphide, TKN, Cyanide, FC, Metals* (Air)	24
6	Ladakh	-	-	Basic parameters*	-
7	Lakshadweep	-	-	-	-
8	Puducherry	-	35	-	24

Note: * No. of parameters not mentioned

In response to queries on available laboratory infrastructure for analyzing environmental parameters and further strengthening of laboratories for monitoring prescribed parameters notified in Schedule I under Environment (Protection) Rules, 1986 and specified in consents granted by them, 20 SPCBs and 2 PCCs have mentioned total number of parameters prescribed in the consents issued by them, which ranges from 10 (Arunachal Pradesh) to 264 (Uttar Pradesh) parameters. Whereas remaining SPCBs and PCCs have not clearly mentioned total number of parameters prescribed in consents issued by them.

27 SPCBs and 5 PCCs have provided the number of parameters, for which their laboratories have facility to monitor the parameters prescribed under Consent to Operate. Further, out of 27 SPCBs and 5 PCCs, 10 SPCBs and 3 PCCs have mentioned about the parameters for which they do not have laboratory facility to sample and analyze and submitted time line ranging between 6 to 36 months for developing such facilities.

4.5 SOURCES OF INCOME & EXPENDITURE AND REASON FOR NOT UTILIZING FULL AMOUNT

The Section 37 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 33 of the Air (Prevention and Control of Pollution) Act, 1981 stipulate as below:

Fund of State Board: *(1) The State Board shall have its own fund, and the sums which may, from time to time, be paid to it by the State Government and all other receipts (by way of contributions, if any, from the State Government, fees, gifts, grants, donations, benefactions or otherwise) of that Board shall be carried to the fund of the Board and all payments by the Board shall be made therefrom.*

(2) The State Board may expend such sums as it thinks fit for performing its functions under these Acts and such sums shall be treated an expenditure payable out of the fund of that Board.

The sources of funds for SPCBs / PCCs are (i) Consent Fee from the industries under the Water (Prevention and Control of Pollation) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981: (ii) Authorization Fee under various Waste Management Rules under Environment Protection Act, 1986; (iii) Environmental Sample Testing / Analysis Charges; (iv) Interest earned on bank deposits; (v) Environmental Compensation (EC) (vi) Grant-in-Aid from the respective State Government / UT Administration (vii) Funding Assistance from Central Govt.; and others.

The information submitted by the respective SPCB / PCC about the availability of funds and its sources and expenditure during FY 2020-21 and 2022 – 22 are tabulated in Table 6a and 6b respectively.

Table 6a: Sources of Income and Expenditure of SPCBs during FY 2020-21 and 2021-22

All in Lakhs (Rs)

Sr. No.	SPCBs		Consent Fee	Authorization Fee	Lab Analysis	Bank Interest	EC Fund of State	EC Fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any Others	Total Income	Expenditure	Avg. Expenditure (%)
1	Andhra Pradesh	2020-21	3288.03	109.77	148.49	2073.15	305.71	0	0	2059.02	363.58	8347.76	7378.67	52.35
		2021-22	16790.95	181.33	382.44	2254.86	287.38	0	0	328.21	392.22	20617.39	7784.61	
2	Arunachal Pradesh	2020-21	180.44	0.975	0	1.66	0	174.77	20.00	194.40	0	572.25	324.39	59.92
		2021-22	323.84	0	0	9.13	3.05	0	20.00	207.48	0	563.51	356.16	
3	Assam	2020-21	3334.81		34.11	409.35	13.09	Nil	Nil	1402.26	Nil	5193.63	2330.23	39.26
		2021-22	5107.16		49.67	371.82	6.16	Nil	Nil	1394.04	Nil	6928.86	2428.83	
4	Bihar	2020-21	1481.70		4.73	532.18	537.11	0	441.12	113.68	100.30	3210.82	2282.49	81.30
		2021-22	2138.98		3.76	913.47	362.60	0	0	100.00	456.43	3975.23	3559.49	
5	Chhattisgarh	2020-21	3598.66	40.61	3.18	583.39	80.48	0	0	725.78	9.85	5041.95	4554.74	80.35
		2021-22	4647.63	57.18	3.79	1460.28	201.35	0	0	723.77	29.29	7123.29	5220.43	
6	Goa	2020-21	798.24	11.03	13.31	116.91	42.67	0	0	135.55	65.83	1183.54	1259.62	109.65
		2021-22	940.15	4.57	18.21	93.30	97.48	0	0	249.65	397.77	1801.14	2013.02	
7	Gujarat	2020-21	4677.29	1416.38	342.03	4790.35	6010.97	0	0	1132.84	583.83	18953.69	7720.48	39.51
		2021-22	5469.96	1406.30	459.07	3973.87	5752.27	0	0	2045.69	550.23	19657.39	7533.74	
8	Haryana	2020-21	4758.28	0	160.67	4323.33	1349.57	0	0	0	969.64	11561.49	7647.28	58.99
		2021-22	5535.05	0	188.17	3234.94	1712.77	0	0	0	1516.49	12187.43	6363.01	
9	Himachal Pradesh	2020-21	2162.83		127.54	634.52	95.22	0	0	100.00	306.81	3231.70	2691.76	76.41
		2021-22	2071.71		266.95	632.31	75.88	0	0	21.00	172.34	3143.36	2179.61	
10	Jharkhand	2020-21	2764.51			91.13	0	0	0	0	0	2855.63	1594.09	55.60
		2021-22	2382.85			248.73	0	0	0	0	0	2631.58	1456.92	
11	Karnataka	2020-21	9545.81		391.51	574.02	0	0	0	0	50.92	10562.26	8731.78	36.97
		2021-22	41301.3		379.40	1223.24	0	0	0	0	85.89	42989.63	11068.98	
12	Kerala	2020-21	7919.44		36.33	2497.71	0.096	4.55	720.0	0	0	11178.12	4649.59	38.35
		2021-22	7478.32		25.49	4708.62	5.39	0	434.24	0	0	12652.06	4488.43	
13	Madhya Pradesh	2020-21	11011.38		459.93	1344.39	200.00	0	541.76	0	710.17	14267.64	18539.09	74.85
		2021-22	14781.91		357.18	1737.55	881.17	0	503.00	0	443.27	18704.09	6141.41	

Sr. No.	SPCBs	Consent Fee	Authorization Fee		Lab Analysis	Bank Interest	EC Fund of State	EC Fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any Others	Total Income	Expenditure	Ave. Expenditure (%)
14	Maharashtra	2020-21	35652.12		253.75	12498.13	158.97	-	-	282.32	223.41	49068.70	15038.15	31.14
		2021-22	35027.89		402.72	14621.71	829.94	-	-	406.03	488.11	51776.40	16369.92	
15	Manipur	2020-21	24.70		0	0.51	0	170.92	290.61	122.81	0	609.55	609.55	100
		2021-22	26.77		0	1.15	0	58	268.10	184.00	0	538.02	538.02	
16	Meghalaya	2020-21	282.67	6.04	12.65	47.32	0	0	677.09	300.00	11.69	1337.47	1005.50	84.76
		2021-22	286.52	3.29	7.13	42.85	26.85	0	829.82	100.00	9.36	1305.82	1234.96	
17	Mizoram	2020-21	16.34		0	5.55	0	0	142.32	368.02	10.68	510.33	510.33	100
		2021-22	19.36		0.015	0.45	0	0	147.41	514.12	10.68	661.55	661.55	
18	Nagaland	2020-21	26.35		0	4.24	0	90.91	115.00	0	0	236.5	236.5	100
		2021-22	35.03		0.14	2.90	0	2.85	127.35	0	0.50	168.77	168.77	
19	Odisha	2020-21	7525.20	53.14	2.14	2273.50	589.41	0	0	304.85	1471.16	12219.39	4241.43	38.55
		2021-22	5203.48	48.03	1.55	2069.31	331.21	0	0	534.35	1021.43	9209.37	4019.97	
20	Punjab	2020-21	6394.15		213.24	1194.65	611.70	0	0	1914.79	0	10328.53	9248.75	69.79
		2021-22	6687.32		236.25	1255.22	2423.08	0	0	1440.10	0	12041.98	6364.56	
21	Rajasthan	2020-21	5276.64		0.05	3342.74	114.41	0	0	0	3370.59	12104.43	4713.52	47.45
		2021-22	11265.96		7.36	3281.07	200.46	0	0	0	1101.71	15858.56	8553.72	
22	Sikkim	2020-21	226.20		NA	12.67	4.76	NA	0	0	0	243.63	510.48	146.28
		2021-22	224.20		NA	20.41	1.875	NA	0	0	0	246.49	206.47	
23	Tamil Nadu	2020-21	22784.97	-	1408.35	8901.29	2272.40	0	0	514.59	345.50	36227.13	12034.18	52.71
		2021-22	23855.80	-	2521.60	9672.38	925.88	0	0	63.09	121.56	37160.31	26648.00	
24	Telangana	2020-21	8740.88	92.59	53.59	2165.50	179.98	0	0	423.65	227.62	11883.82	10195.73	58.39
		2021-22	13325.27	125.76	58.15	1646.62	371.00	0	0	353.39	108.93	15989.13	6078.35	
25	Tripura	2020-21	192.13	0.43	1.19	130	0	0	17.5	74.29	188.66	604.20	604.20	100
		2021-22	266.36	0.45	0.107	88.75	0	0	20	213.44	44.31	633.42	633.42	
26	Uttarakhand	2020-21	1719.83	222.95	4.08	1020.79	61.12	0	0	0	22.52	3051.28	6008.71	171.68
		2021-22	1649.91	245.73	2.48	646.26	51.23	0	0	0	36.95	2632.57	3749.17	
27	Uttar Pradesh	2020-21	6976.99		0	314.77	1513.49	0	0	0	3869.24	12674.50	11185.43	87.04
		2021-22	6396.74		17.01	423.84	2310.20	0	0	0	5179.03	14326.81	12316.78	
28	West Bengal	2020-21	1880.83	51.88	49.24	4109.45	1421.7	0	829.47	525.1	3.54	8871.21	7502.67	77.67
		2021-22	4200.68	96.26	51.63	686.64	173.6	0	1004.13	360.67	60.11	6633.72	4540.61	

Table 6b: Sources of Income and Expenditure of PCCs during FY 2020-21 and 2021-22

All in Lakhs (Rs.)

Sr. No.	PCCs		Consent Fee	Authorization Fee	Lab Analysis	Bank Interest	EC Fund of State	EC Fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any Others	Total Income	Expenditure	Ave. Expenditure (%)
1	Andaman and Nicobar	2020-21	0	0	0	2.89	0	0	0	0	0	2.89	50.73	85.84
		2021-22	0	0	0	4.64	0	0	0	100.00	31.00	135.64	68.18	
2	Chandigarh	2020-21	106.61	3.32	3.39	153.37	15.5	0	60	100	28.08	470.27	392.76	84.79
		2021-22	78.74	2.5	4.83	137.53	13.2	0	60	100	27.95	424.75	366.13	
3	Dadra Nagar Haveli and Daman Diu	2020-21	957.45	0	0	494.30	34.75	0	0	21.12	0.00328	1507.62	128.42	10.46
		2021-22	1181.43		0	478.83	67.15	0	0	19.36	0.0008	1746.98	212.17	
4	Delhi	2020-21	1750.13	91.82	92.23	2285.84	0	0	0	0	1029.24	5249.26	2587.10	47.41
		2021-22	2504.80	96.72	52.34	1647.84	0	115.18	0	0	1716.53	6133.41	2809.71	
5	Jammu & Kashmir	2020-21	570.85			7.93	9.03	0	2801.61	982.73	0	4372.15	2554.05	57.53
		2021-22	634.78			8.88	268.72	0	2394.08	1302.32	0	4608.78	2612.80	
6	Ladakh	2020-21	0	0	0	0	0	0	115	0	0	115	0	8.29
		2021-22	2.83	0	0.00164	0	0	0	200	0	0	202.83	26.34	
7	Lakshadweep	2020-21	1.65		0	1.13	0	0	2	0	8.68	13.46	7.90	47.68
		2021-22	12.6		0	1.30	0	0	0	0	8.67	22.57	9.28	
8	Puducherry	2020-21	147.58		5.78	5.78	0	0	0	121.33	61.49	341.96	312.13	88.25
		2021-22	190.13		10.44	3.78	2.40	0	0	128.16	64.78	399.69	342.36	

The above Tables 6a & 6b reveals that the income generation during FY 2020-21 and 2021-22 by SPCBs ranges between Rs. 169 Lakhs to Rs. 51,776 Lakhs and PCCs ranges between Rs. 2.89 Lakhs to Rs. 6,133 Lakhs. In terms of percentage, the average expenditure of SPCBs ranges between 31 to 172 % and PCCs ranges between 8 to 88 % against the average revenue generation during FY 2020-21 and FY 2021-22.

The reasons mentioned by SPCBs / PCCs for not utilizing funds generated are as follow:

i. Prioritizing expenditure of fund received from the State Government as compared to their other receipts.
ii. Unpaid salary of vacant posts
iii. Funds reserved for future expenditure for purchase of land, building and laboratory infrastructure development, pension & gratuity etc., since revenue generation from consent mechanism may vary year to year as the consents are being granted to the industries (Red, Orange, Green) for varying tenure i.e. 5, 10 and 15 years.

4.6 Status of Marine Water Quality Monitoring and Monitoring Capabilities

As per the provisions of Section 17 (1) (a & e) of the Water Act, 1974, the SPCB / PCC shall plan a comprehensive programme for prevention, control or abatement of pollution of streams and wells in the State and to secure the execution thereof and collect and disseminate information relating to water pollution and the prevention, control or abatement thereof.

India has a total of 7516.6 km of Coastline, including 5422.6 km of mainland coastline and 2094 km of island territories. Indian Coastline is shared across 9 States and 4 Union Territories. The marine water quality is being monitored by Sates and UTs under various programmes such as (i) National Water Quality Monitoring Programme (NWMP) coordinated by CPCB, (ii) State Water Quality Monitoring Programme (SWMP) operated by SPCBs / PCCs, (iii) Integrated Coastal Zone Management (ICZM) coordinated by MoEF&CC and (iv) Coastal Ocean Monitoring and Prediction System (COMAPS) coordinated by Ministry of Earth Science.

The details of coastal length and existing monitoring stations under various programmes are tabulated in Table 7a.

Table 7a: Details of Coastal length and existing Monitoring stations

S. No	State / UT	Length (Km)	Number of Stations				Total
			NWMP	SWMP	ICZM	COMPA	
1.	Andhra Pradesh	973.7	27	-	-	18	**45**
2.	Goa	101	24	114	-	-	**138**
3.	Gujarat	1214.7	3	-	20	36	**59**
4.	Karnataka	280	5	-	-	-	**5**
5.	Kerala	569.7	5	33	-	-	**38**
6.	Tamil Nadu	906.9	34	-	-	-	**34**
7.	Maharashtra	652.6	35	2	-	-	**37**
8.	Odisha	476.4	90	-	32	-	**122**
9.	West Bengal	157.5	1	-	-	-	**1**
10.	Andaman & Nicobar	1962	0	-	-	-	**0**
11.	DNH & DD	42.5	0	-	-	-	**0**
12.	Lakshadweep	132	0	45	-	-	**45**
13.	Puducherry	47.6	3	2	-	-	**5**
	Total	**7516.6**	**227**	**196**	**52**	**54**	**529**

The break-up of the existing NWMP monitoring stations is tabulated in Table 7b.

Table 7b: Break-up of the existing NWMP monitoring stations under CPCB

S. No.	State/UT	Beach	Coastal	Creek	Marine	Sea	Total
1.	Andhra Pradesh	9	-	1	7	10	27
2.	Goa	20	-	4	-	-	24
3.	Gujarat	-	-	3	-	-	3
4.	Karnataka	-	-	-	-	5	5
5.	Kerala	3	-	-	-	2	5
6.	Maharashtra	-	-	20	-	15	35
7.	Odisha	-	-	1	89	-	90
8.	Puducherry	-	3	-	-	-	3
9.	Tamil Nadu	2	-	1	-	31	34
10.	West Bengal	-	-	-	1	-	1
Total		**34**	**3**	**30**	**97**	**63**	**227**

Sea waters are classified based on the Designated Best Uses and Primary Water Quality Criteria under five classes under E(P) rules, 1986 viz. SW-I (Salt pans, Shell fishing, Mari culture and Ecologically Sensitive Zone), SW-II (Bathing, Contact Water Sports and Commercial fishing), SW-III (Industrial cooling, Recreation (non-contact) and Aesthetics), SW-IV (Harbor) and SW-V (Navigation and Controlled Waste Disposal). The parameters monitored to assess and classify the marine water quality are pH, Dissolved oxygen (mg/l), Biological Oxygen Demand (mg/l), Colour & Odour, Floating Matters, Suspended Solids, Turbidity, Oil & Grease, Heavy metals (Mercury, Lead, Cadmium), Trace metals (Dissolved Iron & Manganese) and Fecal coliform.

The above Table 7a reveals that the marine water quality is being monitored under various programme (NWMP, SWMP, ICZM and COMAP) by the States and UTs at 529 locations in total coastline of 7516.6 km. Out of 9 SPCBs and 4 PCCs, Goa State has the highest number of monitoring locations i.e. 138 stations and West Bengal State has the lowest i.e. 1 station. A&N and DNH&DD PCC have not established marine monitoring stations as well as monitoring facility for marine water quality. The remaining all 9 SPCBs and 2 PCCs are having facility to monitor marine water quality. The other information submitted by the SPCBs / PCCs are tabulated below:

SPCB / PCC	Status
Gujarat	• Monitoring of Selected Estuaries along South Gujarat Coast is carried out through CSIR-National Institute Of Oceanography (NIO), Mumbai.
Maharashtra	• Adequate laboratory infrastructure is available for monitoring of marine water quality parameters including pesticides.
Kerala	• The laboratory infrastructure available for monitoring of marine water quality parameters including pesticides is adequate in all District offices and Central Laboratory.
Lakshadweep	• It is proposed to extend the 4 sea water sampling stations at Kavaratti Island.
Odisha	• 42 new coastal monitoring locations have been identified • Coastal management cell of OSPCB is equipped with adequate laboratory infrastructure for monitoring marine water quality parameters, including pesticides.
Puducherry	• Proposal of 10 new monitoring stations • Technical / Financial assistance required from CPCB for staff and laboratory development.
Andhra Pradesh	• MoU is being entered with National Centre for Coastal Research under Ministry of Earth Science for monitoring of marine waters of coastal stretch of Pydibhimavaram, Srikakulam Dist. To Kesavaram Village, Anakapalli District
Tamil Nadu	• Plans to add two more locations at Tuticorin and Thiruvallur.
Dadra Nagar Haveli & Daman Diu	• No marine water quality monitoring stations under NWMP till date. Assistance of National Institute of Oceanography (NIC)), Mumbai will be taken to identify marine water monitoring locations • Technical assistance required for monitoring locations and parameters to be covered for analysis and financial assistance.
Andaman & Nicobar	• No Marine water quality monitoring stations in A&N • Require technical assistance of CPCB for analyzing the potential sites for water quality monitoring stations and preparation of DPR. • National Institute of Ocean Technology (NIOT) conducts regular water quality analysis in A&N Islands.
West Bengal	• WBPCB is considering three points for coastal monitoring.
Karnataka	• Proposal to add 6 more monitoring locations along the coast of Karnataka

5.0 Status of Central Pollution Control Board (CPCB)

CPCB has submitted the report covering the status of sanctioned strength and working of staff, ratio of administrative, ministerial and technical staff and regulating & monitoring facilities available, sources of revenue & expenditure for the FY 2020 – 21 and 2021- 22 etc. to the Hon'ble NGT as per order dated 23.11.2023. The information submitted in the said report is summarised below:

A. Status of Regular Staff as on 31.12.2023

Status of Regular Staff of CPCB

Staff Strength	Technical			Admin.	Total
	Engineering	Science	Sub-Total		
a) Sanctioned	171	226	397	206	603
b) Working (In place)	152	207	359	145	504*
c) Vacancy	19 (11%)	19 (8%)	38 (10%)	61 (30%)	99 (16%)
d) Ratio of Administrative to Technical Posts					1 : 1.92

Note: The recruitment for filling of all vacancy posts (117 as on 1.7.2024) is under the process and the recruitment expected to be completed by March, 2025. Additional 18 posts have become vacant since 01-04-2023 due to superannuation of officials in different stream and cadres.

B. Environmental Laboratories of CPCB

Details of Environmental Laboratories of CPCB

S. No.	Environmental Laboratory	Recognised / Accredited / Certified under		
		EPA	NABL	OH&SMS
1.	Central Laboratory, CPCB, Delhi	Yes	Yes	Yes
2.	Regional Laboratory, CPCB, Bangalore	Renewal is under Progress	Yes	Yes
3.	Regional Laboratory, CPCB, Kolkata	Yes	Yes	Yes
4.	Regional Laboratory, CPCB, Lucknow	Yes	Yes	Yes
5.	Regional Laboratory, CPCB, Shillong	Laboratory is under upgradation		
6.	Regional Laboratory, CPCB, Bhopal	Yes	Renewal is under progress	Yes
7.	Regional Laboratory, CPCB, Vadodara	Renewal is under progress		Yes

Three new Regional Directorates' laboratories of CPCB at Chandigarh, Pune and Chennai are under various stages of development.

C. Environmental Monitoring Network Programme

CPCB in association with SPCBs / PCCs has developed Nation-wide network for water quality, air quality (manual and continuous) and noise monitoring under National Water Quality Monitoring Programme (NWMP), National Ambient Air Quality Monitoring Programme (NAMP) Continuous Ambient Air Quality Monitoring Stations (CAAQMS), and National Ambient Noise Monitoring Network (NANMN) respectively.

a. National Water Quality Monitoring Programme (NWMP)

This nation-wide programme initiated under Global Environment Monitoring Systems (GEMS) during 1977 - 78 is now called as National Water Quality Monitoring Programme (NWMP). As on 31.03.2024, Nation-wide network of 4736 monitoring locations has been established in States / Union Territories covering Rivers / Water Bodies and operated by CPCB through its Regional Directorates and SPCBs / PCCs.

b. National Ambient Air Quality Monitoring Programme (NAMP)

CPCB along with SPCB and PCC are monitoring ambient air quality at 962 manual stations covering 397 cities / towns in 28 States and 7 Union Territories across the country under National Ambient Air Quality Monitoring Programme (NAMP). Pollutants like Particulate Matter (PM_{10}), Sulphur Dioxide (SO_2) and Nitrogen Dioxide (NO_2), along with Carbon Monoxide (CO), Ammonia (NH_3), Ozone (O_3), $PM_{2.5}$, Benzo(a)pyrene {B(a)P}, Lead (Pb) and Nickel (Ni) are being monitored at various locations under the programme.

c. Continuous Ambient Air Quality Monitoring Stations (CAAQMS)

CAAQMS is a specialized system equipped with all necessary analyzers required for monitoring of ambient air quality parameters i.e. Particulate Matter (PM_{10} & $PM_{2.5}$), Sulphur Dioxide (SO_2), Nitrogen Dioxide (NO_2), Ammonia (NH_3), Carbon Monoxide (CO), Ozone (O_3) and Benzene (C_6H_6) with complete power backup facility. This system generates real time data and can be remotely managed. The CAAQMS are also equipped with sensors to measure meteorological parameters such as Wind Speed, Wind Direction, Ambient Temperature, Relative Humidity, Solar Radiation and Rainfall. The data of these CAAQMS are being used for generating the daily Air Quality Index (AQI) of the cities.

The network of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) is expanding in the country and 541 CAAQM stations are existing across the country as on 31.03.2024. CPCB is doing O&M of 15 Stations established in 4 cities namely Delhi, Lucknow, Bangalore and Chennai.

d. National Ambient Noise Monitoring Network (NANMN)

The CPCB in association with SPCBs has established National Ambient Noise Monitoring Network (NANMN) in 7 Metro cities (Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai). A total of 70 Noise Monitoring Stations (NMS) are operational in these Metro-cities (10 Stations in each metro-city). Noise Monitoring System (NMS) is used for measuring real time noise level. NMSs are optimized for outdoor use with small, custom designed enclosure, and also designed for use in all climatic environments. Sound level is measured in Leq dB (A) units.

6.0 CONCLUSIONS

CPCB has conducted three review meetings with SPCBs / PCCs on 14.06.2024, 12.07.2024 and 18.07.2024. All 28 SPCBs and 8 PCCs have submitted their affidavits / revised affidavits in compliance with Hon'ble NGT Direction dated 12.04.2024 followed by clarifications through emails also. Based on information submitted, the following conclusions are drawn:

A. Filling of vacancies against sanctioned posts:

i. The total sanctioned staff strength in 28 SPCBs and 08 PCCs are 11,562. Out of 11,562 posts, 5671 posts found vacant which accounts to 49%.

ii. The duration of vacancy of these posts ranges between 1 to 423 months. The reasons for not filling the posts are: Approval of Govt. for recruitment; Staffing pattern; Roaster of Reservation; Upgradation of posts; Change in recruitment policy; Court cases / proceedings; No fund allocation by Administrative Department; Model Code of Conduct; bifurcation of State in to State / UT; Some posts initiated for surrender; new recruits did not join; No application received for deputation and no eligible candidates in the feeder cadre for promotional posts.

iii. The timeline submitted by SPCBs / PCCs for filling existing vacancies ranges from 1 to 24 months and some SPCBs have mentioned 06 months after obtaining approval of the Govt.

(Details are given at section 4.1 of this report)

B. Establishing State Water Laboratory and State Air Laboratory by SPCBs / PCCs

i. All 28 SPCBs and 5 PCCs (except Dadra and Nagar Haveli & Daman and Diu PCC, Ladakh PCC and Lakshadweep PCC) have altogether 205 laboratories, out of which 117 (57%) were established as Water Laboratories and 46 (22.4%) of them were notified in respective official gazette with respect to Sections 17 (2) of Water Act, 1974. In addition, 15 laboratories have been established as State Water Laboratory in 11 States / UTs and 8 of them have been notified in 7 States / UTs with respect to Sections 52 of Water Act, 1974. 14 SPCBs & 2 PCCs have informed about their plan for notification of 42 Laboratories as State Water Laboratory within timeline of 2 to 36 months.

ii. Out of 203 laboratories, 101 (49.8%) were established as Air Laboratory by 12 SPCBs with respect to Sections 17 (2) of Air Act, 1981 and 46 (22.7%) of them were notified in respective official gazette. In addition, 9 laboratories have been notified as State Air Laboratory in 8 States / UTs and 6 of them have been notified in 6 States / UTs with respect to Sections 28 of Air Act, 1981. 13 SPCBs & 2 PCCs have given timeline for notification of 39 laboratories as State Air Laboratory within timeline of 2 to 36 months.

(Details are given at section 4.2 of this report)

C. Recognition of Environmental Laboratories under the Environment (Protection) Act, 1986:

i. Out of total 205 laboratories of 28 SPCBs and 5 PCCs, 14 (6.8%) laboratories have recognition as 'Environmental Laboratories' by 10 SPCBs, as per provisions of Environment (Protection) Act, 1986 and another 44 laboratories have been planned for recognition by 18 SPCBs and 6 PCCs within a timeline between 3 to 36 months.

(Details are given at section 4.3 of this report)

D. Laboratory Infrastructure for analyzing environmental parameters specified under Consent to Operate to the Industries:

i. All SPCBs / PCCs may not require to have laboratory infrastructure for monitoring / analyzing of all about 100 parameters notified under Schedule I of the Environment (Protection) Rules, 1986 as not all industrial activities and parameters thereto for which standards have been notified under the said Schedule may be operating in State / UT. Hence parameters to be monitored & analyzed by SPCB / PCC and having specific laboratory infrastructure thereto may depend upon industrial activities existing / operating in such SPCB / PCC and

consents granted to such industrial activities wherein various parameters applicable as per the said Schedule I or extra parameters' standard have been stipulated.

ii. The laboratory infrastructure available with SPCBs / PCCs for monitoring / analyzing about 100 parameters notified in Schedule I of the Environment (Protection) Rules, 1986 and those specified while granting Consent to Operate (CTO) to the industries under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 varies across the SPCBs/PCCs. 08 SPCBs and 06 PCCs have not provided nos. of parameters stipulated under various consents granted by them. 11 SPCBs and 3 PCCs, have informed that they do not have laboratory facilities to monitor / analyze 1 to 116 nos. of parameters against 68 to 264 nos. of parameters stipulated in various consents granted by them and submitted time line ranging between 6 to 36 months for developing such facilities. The rest SPCB / PCC (i.e., 20 SPCBs and 2 PCCs) informed having prescribed 10 to 264 nos. of parameters in CTOs and also having laboratory infrastructure for such parameters.

(Details are given at section 4.4 of this report)

E. Sources of income and reason for not utilizing full amount:

i. The major sources of budget for SPCBs / PCCs are (i) Consent Fee from the industries under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981; (ii) Authorization Fee under various Waste Management Rules under Environment Protection Act, 1986; (iii) Environmental Sample Testing / Analysis Charges; (iv) Interest earned on bank deposits; (v) Environmental Compensation (EC) Fund (vi) Grant-in-Aid from the respective State Government / UT Administration (vii) Funding Assistance from Central Govt.; and others etc.

ii. 10 SPCBs and 4 PCCs receives sums from State Govt. / UT Admin. While remaining 18 SPCBs and 4 PCCs have not received any fund from their respective State Govt. / UT Admin. Further, States like Jammu & Kashmir has provided Rs. 24 Crores and 28 Crores during FY 2020-21 and 2021-22 respectively. Whereas state like Arunachal Pradesh, Tripura Govt. have provided Rs 20 Lakhs each to the respective SPCB during FY 2021-22. The details are given in Table 6a.

iii. The average revenue generation per annum for FY 2020-21 and 2021-22 by SPCBs ranges between Rs. 169 Lakhs to Rs. 51,776 Lakhs and PCCs ranges between Rs. 2.89 Lakhs to Rs. 6,133 Lakhs. In terms of percentage, the average expenditure of SPCBs ranges between 31 to 172 % and PCCs ranges between 8 to 88 % against the average revenue generation.

iv. The reasons mentioned by SPCBs / PCCs for not utilizing all funds generated are prioritizing expenditure of fund received from the State Government as compared to other receipts, unpaid salary of vacant posts and funds reserved for future expenditure for purchase of land, building and laboratory infrastructure development, pension & gratuity etc., since revenue generation from consent mechanism may vary year to year, as the consents are being granted to the industries (Red, Orange, Green) for varied tenure i.e. 5, 10 and 15 years.

(Details are given at section 4.5 of this report)

F. Marine Water Quality Monitoring and its Capabilities:

i. A total of 7516.6 km of coastline stretches across 9 SPCBs and 4 PCCs, including 5422 km of mainland coastline and 2094 km of island territories. Except Andaman & Nicobar and Dadra & Nagar Haveli and Daman & Diu, the marine water quality is being monitored by the 11 States / UTs at 529 locations under various programmes such as (i) CPCB's National Water Quality Monitoring Programme (NWMP) wherein water quality of creeks / sea water / marine water are monitored at 227 locations, (ii) State Pollution Control Board's Water Quality Monitoring Programme (SWMP) at 196 locations, (iii) MoEF&CC's Integrated Coastal Zone Management (ICZM) at 52 locations and (iv) Ministry of Earth Science's Coastal Ocean Monitoring and Prediction System (COMAPS) at 54 locations. The details are given in Table 7a.

ii. Two UTs, namely Andaman & Nicobar and Dadra & Nagar Haveli and Daman & Diu having coastal length of 1962 km and 42.5 km respectively, do not monitor marine water. In the 11 States / UTs, where marine water quality is being monitored, there is wide variation in number of monitoring locations w.r.t. coastal length i.e. State like Goa having 101 km of coastal length monitors marine water quality at 138 locations, whereas, West Bengal having 157.5 km of coastal length monitors marine water quality at only 1 location.

iii. Andaman & Nicobar and Dadra & Nagar Haveli and Daman & Diu do not have laboratory facilities for monitoring marine water quality. The remaining 9 SPCBs and 2 PCCs are having capability to monitor marine water quality in respect of Physio-chemical, Bacteriological, Pesticides and Heavy Metals parameters.

(Details are given at section 4.6 of this report)

7.0 RECOMMENDATIONS

Based on the observations on information submitted by the SPCBs / PCCs, the following recommendations are submitted in respect of vacancy of posts, laboratory infrastructure, fund and its utilization, and Marine Water Quality Monitoring.

A. Filling of vacancies against sanctioned posts:

In view of provisions under the Section 12 (3 & 3A) of the Water (Prevention and Control of Pollution) Act, 1974 and similar provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conclusions drawn at para 6(A) above, it is recommended that:

a) SPCBs / PCCs shall fill their vacant posts expeditiously following due process of recruitment. The following may be adopted by the SPCB/PCC:

i. SPCB / PCC may engage reputed institute / respective Public Service Commission for recruitment of vacant posts in case they are unable to recruit of its own.

ii. Vacant posts due to non-availability of eligible candidates from the feeder cadre may be filled by deputation failing which by direct recruitment.

iii. The respective State Government / UT Administration to expedite granting necessary approval on issues related to recruitment.

b) SPCBs / PCCs may engage reputed institute to assess the volume of work / activity and requirement of appropriate numbers of technical / administrative staffs along with their level of position required to perform their functions under various Acts / Rules.

c) In accordance with Section 12 (3 & 3A) of the Water (Prevention and Control of Pollution) Act, 1974 and similar provisions under the Air (Prevention and Control of Pollution) Act, 1981, SPCB / PCC may take necessary action for preparing recruitment rules in consultation with respective State Govt. / UT Administration outlining various post, their numbers, method of recruitment and terms & conditions of service of officer and other employee upon completion of point (b) above. The SPCB / PCC already having prepared recruitment rules may revisit and suitably amend the recruitment rules as per the said assessment at point (b) above.

B. Establishing Laboratory, Recognition under the E P Act, 1986 and Infrastructure for analyzing environmental parameters as per Consent to Operate

As per Section 17 (2) of the Water (Prevention and Control of Pollution) Act, 1974 and similar provisions under the Air (Prevention and Control of Pollution) Act, 1981, the SPCBs / PCCs are required to establish or recognize a laboratory or laboratories and conclusions drawn at para 6(B) above, it is recommended that:

a) The PCCs namely Dadra and Nagar Haveli & Daman and Diu, Ladakh and Lakshadweep who are not having any laboratory of their own, may setup at least one laboratory for sampling and monitoring of relevant environmental parameters as relevant to various industrial or other activities being operated in their respective UTs. The concerned UT Administration may provide necessary fund for the same. In case, the same is not available, they may approach CPCB for seeking fund from NGT – Environmental Compensation (EC) Fund available with CPCB. However, such funding from NGT-EC is not given for creating capital assets such as land, construction, vehicle, etc. which may be arranged by such PCCs of their own or through UT Administration. Further, once laboratory is set up, the PCC to make their own arrangement for operation & maintenance of the same. Till such arrangements are made, PCC may tie up with nearby other SPCB's laboratories or other laboratories recognized under Environment (Protection) Act, 1986, to perform their functions.

b) SPCBs / PCCs, who are having laboratories, may assess the number(s) of laboratories required in the respective State / UT depending upon industrial activities, their geographic location, parameters specified in CTOs and nos. / frequency of such samples require to be monitored. Further, such assessment may also include requirement of instrument / equipment to be setup in their laboratory depending upon the parameters specified in CTOs. SPCBs / PCCs may accordingly initiate to setting up such laboratory at identified locations to perform the functions and as per provisions under Section 17 (2) of the Water Act, 1974 and Air Act, 1981.

c) The Principal Secretary of Department of Environment may take necessary action to notify appropriate number(s) of State Water Laboratory and State Air Laboratory in their respective State / UT under Section 52 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 28 of the Air (Prevention and Control of Pollution) Act, 1981 respectively depending upon various industrial or other activities being operated in their respective State / UT. One of the

pre-requisite for such State Water Laboratory and State Air Laboratory may be having recognition of Environmental Laboratory under Environment (Protection) Act, 1986.

d) Out of 205 laboratories, only about 7% of the laboratories are having recognition as Environmental Laboratory under the E (P) Act 1986 in 10 SPCBs. In view of the Section 11 and 12 of the E (P) Act, 1986, SPCBs / PCCs may assess its existing (not having recognition as Environmental Laboratory) and upcoming laboratories under Section 17 (2) of the Water Act and similar provisions under the Air Act, are required to be recognized as Environmental Laboratory also under the E (P) Act 1986 and shall initiate action for obtaining the recognition. Requirement of such laboratory for the recognition may be done depending upon industrial activities, their geographic location, parameters specified in CTOs and nos. / frequency of such samples require to be monitored.

C. Sources of income and reason for not utilizing full amount:

In view of the Section 37 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 33 of the Air (Prevention and Control of Pollution) Act, 1981 and conclusions drawn at para 6(F), it is recommended that:

a) SPCBs / PCCs may prepare their Annual Action Plan (AAP) in advance for every financial year. Such AAP may be prepared identifying & prioritizing activities to be performed and assessing respective expenditure.

b) In case of deficit of fund, the concerned State Govt. / UT Administration may provide necessary fund to carry out activities as per the said AAP.

c) Further, SPCBs / PCCs may prepare comprehensive plans for its strengthening the Board / Committee and submit to their respective State Govt. / UT Administration for sanction of fund.

d) In accordance with Section 37 of Water Act and Section 33 of Air Act, SPCBs / PCCs may spend sums received from State Govt. / UT Administration and other receipts for performing its functions specified under these acts.

D. Marine Water Quality Monitoring and its Capabilities:

In view of the Section 17 (1) (a & c) of the Water (Prevention and Control of Pollution) Act, 1974 and conclusions drawn at para 6(F), it is recommended that:

a) All coastal SPCBs / PCCs may identify required number of monitoring locations across their respective coastal lengths in the State / UT. Such identification of monitoring locations may be

done based on significance w.r.t. potential environmental impacts / concerns and ecological importance of locations across their respective total coastal length. Accordingly, proposal may be submitted to CPCB for setting up of more monitoring stations for Marine Water Quality assessment under National Water Quality Monitoring Programme (NWMP) or under other monitoring programmes, State Water Quality Monitoring Programme (SWMP) operated by SPCBs / PCCs, Integrated Coastal Zone Management (ICZM) coordinated by MoEF&CC or Coastal Ocean Monitoring and Prediction System (COMAPS) coordinated by Ministry of Earth Science.

b) Regarding the two PCCs i.e. Andaman & Nicobar and Dadra & Nagar Haveli and Daman & Diu not having laboratory facilities may initiate necessary actions as given at point 7(B)(a) above.

The Principle Secretary, Department of Environment of respective State / UT may review and monitor progress of above recommendations every three months under overall supervisions of the Chief Secretary / Administrator of the respective States / UTs.

(Bharat Kumar Sharma)
Member Secretary
Central Pollution Control Board

Annexure 1

COMMON FORMAT CIRCULATED FOR OBTAINING INFORMATION

A. Sanction of posts with timeline:

S. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline

Remarks, if any:

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a) Total number of all types of laboratory setup by SPCB/PCC:
b) Out of (a) above, how many laboratories are established as State Water Laboratory:
c) Have all laboratories, as at (b) above, has been notified in the official Gazette:
d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:

i. Number of such laboratory specified:
ii. Number of such laboratory notified in the official Gazette:

e) (i) Number of Laboratory planned for notification as State Water Laboratory:
(ii) Time required for notification under Section 52 of Water Act (in months):

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:
b) Have all laboratories, as at (a) above, has been notified in the official Gazette:
c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:

i. Number of such laboratory specified:
ii. Number of such laboratory notified in the official Gazette:

d) (i) Number of Laboratory planned for notification as State Air Laboratory:
(ii) Time required for notification under Section 28 of Air Act (in months):

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?
b) Number of laboratory planned for recognition under EPA 1986:
c) Time required for recognition under EPA 1986 (in months)?

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC:
b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:
c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:

(i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored:
(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.

F. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

S. No.	Source of Income	FY 2020 -21 in (Rs)		FY 2021 -22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1.	Consent fee				
2.	Authorization fee				
3.	Lab analysis charges				
4.	Bank Interest earned				
5.	Environmental Compensation fund of SPCB / PCC				
6.	Environmental Compensation fund of CPCB				
7.	Assistance from State Govt.				
8	Assistance from State Central Govt. under Central Sector Schemes				
9	Other Sources, if any				
	Total				

- Reason for not utilizing the collected amount fully:

Item No.12 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No.693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

Date of hearing: 12.04.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Mr. Amit Singh Chauhan, Adv. for CPCB (Through VC)
Ms. Srishti Govil & Mr. Tanish Manuja, Advs. for MoEF & CC
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB
Mr. Shubham Bhalla & Ms. Ruksana, Advs. for R - 30 (Through VC)
Mr. Kaushal Gautam & Ms. Snehpreet Kaur, Advs. for UKPCB
Ms. Jyoti Mendiratta, Adv. for Govt. of NCT of Delhi (Through VC)
Mr. A.V. Nair, Adv. for Gujarat PCB (Through VC)
Mr. Apoorv Kurup & Ms. Aanchal, Advs. for UT of Lakshadweep (Through VC)
Mr. Bhanwar Pal Singh Jadon, Adv. for the State of UP (Through VC)
Mr. Vaibhav Srivastava, Adv. for HP SPCB

ORDER

1. In this original application, issue relates to infrastructure, resources and capacity of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) to perform the functions assigned to them, which is affected on account of inadequate sanctioned strength of personnel, high number of vacancies especially in technical positions, absence of proper training, lack of pollution monitoring and abatement equipments, absence of technically competent leadership, protracted enforcement mechanisms, insufficient funds and ineffectual spending.

2. Tribunal in the order dated 23.11.2023 had taken note of the fact that large number of posts in the SPCBs were lying vacant and that there was absence of properly accredited laboratories and Tribunal had impleaded concerned States/Union Territories through their Principal Secretary, Department of Environment and Forest and directed them to file

their reports showing the sanctioned strength and working of staff in the concerned SPCBs/PCCs and CPCB, ratio of administrative, ministerial and technical staff and regulating and monitoring facilities available therein.

3. Tribunal by order dated 02.02.2024 had directed the CPCB to tabulate the said information disclosed in the reports of SPCBs/PCCs. In terms of the directions of the Tribunal, tabulated information has been produced by CPCB in its report dated 05.04.2024. Said report reflects very grim situation in respect of working strength in the PCBs/PCCs. Staff strength i.e. sanctioned, working, vacant in SPCBs and PCCs is disclosed to be as under:-

"

Table 1a: Status of Staff Strength in SPCBs

S. No	***State Pollution Control Boards***	***Staff Strength in Number***			***Vacant in %***
		Sanctioned	***Working***	***Vacant***	
1	*Andhra Pradesh*	*289*	*87*	*202*	*69.90*
2	*Arunachal Pradesh*	*27*	*27*	*0*	*0.00*
3	*Assam*	*264*	*245*	*19*	*7.20*
4	*Bihar*	*249*	*40*	*209*	*83.94*
5	*Chhattisgarh*	*328*	*241*	*87*	*26.52*
6	*Goa*	*140*	*127*	*13*	*9.29*
7	*Gujarat*	*801*	*307*	*494*	*61.67*
8	*Haryana*	*448*	*167*	*281*	*62.72*
9	*Himachal Pradesh*	*371*	*221*	*150*	*40.43*
10	*Jharkhand*	*271*	*73*	*198*	*73.06*
11	*Karnataka*	*723*	*290*	*433*	*59.89*
12	*Kerala*	*434*	*263*	*171*	*39.40*
13	*Madhya Pradesh*	*1228*	*458*	*770*	*62.70*
14	*Maharashtra*	*839*	*473*	*366*	*43.62*
15	*Manipur*	*120*	*46*	*74*	*61.67*
16	*Meghalaya*	*152*	*82*	*70*	*46.05*
17	*Mizoram*	*23*	*18*	*5*	*21.74*
18	*Nagaland*	*19*	*19*	*0*	*0.00*
19	*Odisha*	*463*	*193*	*270*	*58.32*
20	*Punjab*	*652*	*351*	*301*	*46.17*
21	*Rajasthan*	*808*	*332*	*476*	*58.91*
22	*Sikkim*	*27*	*15*	*12*	*44.44*
23	*Tamil Nadu*	*1059*	*620*	*439*	*41.45*
24	*Telangana*	*230*	*127*	*103*	*44.78*
25	*Tripura*	*28*	*24*	*4*	*14.29*

S. No	State Pollution Control Boards	Staff Strength in Number			Vacant in %
		Sanctioned	Working	Vacant	
26	Uttarakhand	130	51	79	60.77
27	Uttar Pradesh	732	403	329	44.95
28	West Bengal	309	178	131	42.39
	Sub – Total (A)	**11,164**	**5,478**	**5,686**	**50.93**

Table 1b :Status of Staff Strength in PCCs

S. No	Pollution Control Committees	Staff Strength			Vacancy in %
		Sanctioned	Working	Vacant	
1	Andaman and Nicobar Islands	9	6	3	33.33
2	Chandigarh	9	7	2	22.22
3	Dadra & Nagar Haveli and Daman & Diu	12	2	10	83.33
4	Delhi	344	191	153	44.48
5	Jammu & Kashmir	445	242	203	45.62
6	Ladakh	16	5	11	68.75
7	Lakshadweep	5	1	4	80.00
8	Puducherry	12	9	3	25.00
	Sub – Total (B)	**852**	**463**	**389**	**45.66**
	Grand Total (A+B)	**12,016**	**5,941**	**6,075**	**50.56**

”

4. Status of contractual staff strength in the SPCBs and PCCs is disclosed to be as under:-

Table 2: Status of Contractual Staff Strength in SPCBs/ PCCs

S. No	SPCBs /PCCs	Technical			Admin.	Total
		Engineering	Science	Sub-Total		
1	Andaman and Nicobar Islands	3	6	9	0	9
2	Chandigarh	5	0	5	22	27
3	Chhattisgarh	0	25	25	86	111
4	Dadra & Nagar Haveli and Daman & Diu	14	0	14	11	25
5	Delhi	2	3	5	76	81
6	Goa	6	19	25	0	25
7	Haryana	0	34	34	80	114
8	Jharkhand	17	20	37	40	77
9	Kerala	0	71	71	48	119
10	Ladakh	03	05	08	04	12
11	Madhya Pradesh	56	48	104	113	217
12	Nagaland	5	23	28	0	28
13	Odisha	02	43	45	0	45
14	Tamil Nadu	0	52	52	05	57
15	Uttar Pradesh	33	57	90	07	97
16	Uttarakhand	0	44	44	03	47
	Total	**146**	**450**	**596**	**495**	**1091**

”

5. Ratio of administrative and technical posts in SPCBs and PCCs is found to be as under:

“Table 3a: Ratio of Administrative and Technical Posts in SPCBs

S. No.	***State Pollution Control Boards***	***Sanctioned Staff Strength***		***Ratio (A:T)***
		Administrative	***Technical***	
1	*Andhra Pradesh*	*113*	*176*	*1 : 1.56*
2	*Arunachal Pradesh*	*11*	*16*	*1 : 1.45*
3	*Assam*	*147*	*117*	*1 : 0.80*
4	*Bihar*	*128*	*121*	*1 : 0.95*
5	*Chhattisgarh*	*167*	*161*	*1 : 0.96*
6	*Goa*	*53*	*87*	*1 : 1.64*
7	*Gujarat*	*147*	*654*	*1 : 4.45*
8	*Haryana*	*209*	*239*	*1 : 1.14*
9	*Himachal Pradesh*	*182*	*189*	*1 : 1.04*
10	*Jharkhand*	*127*	*144*	*1 : 1.13*
11	*Karnataka*	*303*	*420*	*1 : 1.39*
12	*Kerala*	*205*	*229*	*1 : 1.12*
13	*Madhya Pradesh*	*636*	*592*	*1 : 0.93*
14	*Maharashtra*	*418*	*421*	*1 : 1.01*
15	*Manipur*	*52*	*68*	*1 : 1.31*
16	*Meghalaya*	*79*	*73*	*1 : 0.92*
17	*Mizoram*	*9*	*14*	*1 : 1.56*
18	*Nagaland*	*8*	*11*	*1 : 1.38*
19	*Odisha*	*176*	*287*	*1 : 1.63*
20	*Punjab*	*324*	*328*	*1 : 1.01*
21	*Rajasthan*	*198*	*610*	*1 : 3.08*
22	*Sikkim*	*10*	*17*	*1 : 1.70*
23	*Tamil Nadu*	*537*	*522*	*1 : 0.97*
24	*Telangana*	*90*	*140*	*1 : 1.56*
25	*Tripura*	*9*	*19*	*1 : 2.11*
26	*Uttarakhand*	*54*	*76*	*1 : 1.41*
27	*Uttar Pradesh*	*359*	*373*	*1 : 1.04*
28	*West Bengal*	*149*	*160*	*1 : 1.07*

3b: Ratio of Administrative and Technical Posts in PCCs

S. No	***Pollution Control Committees***	***Sanctioned Staff Strength***		***Ratio (A:T)***
		Administrative	***Technical***	
1	*Andaman and Nicobar Islands*	*4*	*6*	*1 : 1.50*
2	*Chandigarh*	*0*	*9*	-

S. No	Pollution Control Committees	Sanctioned Staff Strength		Ratio (A:T)
		Administrative	Technical	
3	Dadra & Nagar Haveli, Daman & Diu	2	10	1 : 5.00
4	Delhi	160	183	1 : 1.14
5	Jammu & Kashmir	215	230	1: 1.07
6	Ladakh	16	0	-
7	Lakshadweep	0	5	-
8	Puducherry	0	12	-

"

6. Details of environmental laboratories in SPCBs and PCCS are as under:-

"Table 4a: Details of Environmental Laboratories at SPCBs

S. No.	SPCBs	Central	Zonal/ Regional	Total	EPA	Only NABL
1	Andhra Pradesh	0	5	5	0	2
2	Arunachal Pradesh	1	1	2	0	0
3	Assam	1	4	5	1	1
4	Bihar	1	0	1	0	0
5	Chhattisgarh	1	6	7	0	0
6	Goa	1	0	1	0	1
7	Gujarat	1	8	9	1	3
8	Haryana	1	3	4	0	3
9	Himachal Pradesh	1	5	6	0	2
10	Jharkhand	1	4	5	0	0
11	Karnataka	2	7	9	0	0
12	Kerala	1	15	16	1	0
13	Madhya Pradesh	1	10	11	1	8
14	Maharashtra	1	7	8	6	8
15	Manipur	1	0	1	0	0
16	Meghalaya	1	0	1	0	1
17	Mizoram	1	0	1	0	0
18	Nagaland	1	0	1	0	0
19	Odisha	1	14	15	0	1

20	*Punjab*	*1*	*2*	*3*	*0*	*0*
21	*Rajasthan*	*1*	*13*	*14*	*0*	*2*
22	*Sikkim*	*1*	*0*	*1*	*0*	*0*
23	*Tamil Nadu*	*1*	*17*	*18*	*1*	*2*
24	*Telangana*	*1*	*2*	*3*	*1*	*0*
25	*Tripura*	*1*	*2*	*3*	*0*	*0*
26	*Uttarakhand*	*1*	*4*	*5*	*0*	*0*
27	*Uttar Pradesh*	*1*	*21*	*22*	*1*	*11*
28	*West Bengal*	*1*	*6*	*7*	*1*	*2*
Sub Total (A)		***28***	***156***	***184***	***14***	***47***

Table 4b: Details of Environmental Laboratories at PCCs

S No.	***PCCs***	***Central***	***Regional***	***Total***	***EPA***	***Only NABL***
1	*Andaman and Nicobar Islands*	*0*	*0*	*0*	*0*	*0*
2	*Chandigarh*	*1*	*0*	*1*	*0*	*0*
3	*Dadra & Nagar Haveli and Daman & Diu*	*0*	*0*	*0*	*0*	*0*
4	*Delhi*	*1*	*0*	*1*	*0*	*0*
5	*Jammu & Kashmir*	*0*	*2*	*2*	*0*	*0*
6	*Ladakh*	*0*	*0*	*0*	*0*	*0*
7	*Lakshadweep*	*0*	*0*	*0*	*0*	*0*
8	*Puducherry*	*1*	*1*	*2*	*0*	*1*
Sub Total (B)		***3***	***3***	***6***	***0***	***1***
Grand Total (A+B)		***31***	***159***	***190***	***14***	***48***

”

7. Details of environmental monitoring network at SPCBs and PCCs has been found to be:-

“Table 5a: Details of Environmental Monitoring Network at SPCBs

No.	*SPCBs*	*NWMP*	*NAMP*	*CAAQMS*	*NANMN*
1.	*Andhra Pradesh*	*160*	*72*	*12*	*8*
2.	*Arunachal Pradesh*	*17*	*2*	*1*	*0*
3.	*Assam*	*237*	*32*	*9*	*0*
4.	*Bihar*	*170*	*8*	*35*	*0*
5.	*Chhattisgarh*	*39*	*17*	*14*	*0*
6.	*Goa*	*115*	*19*	*0*	*0*
7.	*Gujarat*	*182*	*67*	*17*	*0*
8.	*Haryana*	*65*	*5*	*30*	*0*
9.	*Himachal Pradesh*	*243*	*25*	*1*	*0*
10.	*Jharkhand*	*74*	*10*	*4*	*0*
11.	*Karnataka*	*325*	*30*	*42*	*10*
12.	*Kerala*	*211*	*29*	*9*	*0*
13.	*Madhya Pradesh*	*254*	*42*	*28*	*4*
14.	*Maharashtra*	*252*	*74*	*93*	*10*
15.	*Manipur*	*75*	*1*	*2*	*0*
16.	*Meghalaya*	*84*	*11*	*2*	*0*
17.	*Mizoram*	*121*	*34*	*1*	*0*
18.	*Nagaland*	*28*	*10*	*1*	*0*
19.	*Odisha*	*346*	*53*	*19*	*0*
20.	*Punjab*	*147*	*52*	*8*	*0*
21.	*Rajasthan*	*199*	*45*	*45*	*0*
22.	*Sikkim*	*30*	*9*	*1*	*0*
23.	*Tamil Nadu*	*171*	*52*	*28*	*10*
24.	*Telangana*	*273*	*22*	*14*	*10*
25.	*Tripura*	*120*	*2*	*2*	*0*
26.	*Uttarakhand*	*163*	*84*	*57*	*0*
27.	*Uttar Pradesh*	*61*	*12*	*3*	*10*
28.	*West Bengal*	*143*	*84*	*15*	*10*
Sub – Total (A)		***4305***	***903***	***493***	***72***

Table 5b: Details of Environmental Monitoring Network at PCCs

PCCs	*NWMP*	*NAMP*	*CAAQMS*	*NANMN*
Andaman and Nicobar Islands	*0*	*3*	*0*	*0*
Chandigarh	*11*	*5*	*3*	*0*
Dadra & Nagar Haveli and Daman & Diu	*24*	*6*	*0*	*0*
Delhi	*88*	*7*	*40*	*10*
Jammu & Kashmir	*133*	*31*	*1*	*0*
Ladakh		*0*	*0*	*0*
Lakshadweep	*45*	*1*	*0*	*0*
Puducherry	*34*	*6*	*1*	*0*
Sub- Total (B)	***335***	***59***	***45***	***10***
Total (A+B)	***4640***	***962***	***538***	***82***

”

8. Sanctioned and present working strength of the laboratories in SPCBs and PCCs has been found to be:-

“Table 6a: Sanctioned and Present Strength in SPCBs Labs

S. No.	***SPCBs***	***Strength of Laboratory***			***Contractual Staff***
		Sanctioned	***Working***	***Vacancy***	
1.	*Andhra Pradesh*	*69*	*17*	*52*	*0*
2.	*Arunachal Pradesh*	*12*	*12*	*0*	*0*
3.	*Assam*	*47*	*38*	*9*	*0*
4.	*Bihar*	*65*	*7*	*58*	*12*
5.	*Chhattisgarh*	*121*	*44*	*77*	*25*
6.	*Goa*	*53*	*48*	*5*	*19*
7.	*Gujarat*	*283*	*118*	*165*	*0*
8.	*Haryana*	*78*	*32*	*46*	*34*
9.	*Himachal Pradesh*	*86*	*37*	*49*	*0*
10.	*Jharkhand*	*144*	*79*	*65*	*20*
11.	*Karnataka*	*142*	*36*	*106*	*95*
12.	*Kerala*	*91*	*7*	*84*	*71*
13.	*Madhya Pradesh*	*441*	*162*	*279*	*0*

14.	*Maharashtra*	*86*	*48*	*38*	*0*
15.	*Manipur*	*4*	*4*	*0*	*0*
16.	*Meghalaya*	*52*	*25*	*27*	*0*
17.	*Mizoram*	*9*	*6*	*3*	*0*
18.	*Nagaland*	*7*	*7*	*0*	*0*
19.	*Odisha*	*197*	*73*	*124*	*45*
20.	*Punjab*	*65*	*23*	*42*	*0*
21.	*Rajasthan*	*197*	*82*	*115*	*0*
22.	*Sikkim*	*9*	*3*	*6*	*0*
23.	*Tamil Nadu*	*216*	*163*	*53*	*52*
24.	*Telangana*	*62*	*42*	*20*	*0*
25.	*Tripura*	*12*	*11*	*1*	*0*
26.	*Uttarakhand*	*2*	*2*	*0*	*47*
27.	*Uttar Pradesh*	*182*	*132*	*50*	*22*
28.	*West Bengal*	*74*	*48*	*26*	*0*
Sub – Total (A)		***2806***	***1306***	***1500***	***442***

Table 6b: Sanctioned and Present Strength in PCCs Labs

S. No.	***PCCs***	***Strength of Laboratory***			***Contractual Staff***
		Sanctioned	***Working***	***Vacancy***	
1	*Andaman & Nicobar*	*No Laboratory*			
2	*Chandigarh*	*7*	*7*	*0*	*4*
3	*DNH & Daman & Diu*	*No Laboratory*			
4	*Delhi*	*31*	*4*	*27*	*3*
5	*Jammu & Kashmir*	*111*	*41*	*70*	*0*
6	*Ladakh*	*No Laboratory*			
7	*Lakshadweep*	*No Laboratory*			
8	*Puducherry*	*10*	*8*	*2*	*0*
Sub- Total (B)		***159***	***60***	***99***	***7***
Total (A+B)		***2965***	***1366***	***1599***	***449***

”

9. We find that out of sanctioned staff strength exists in the SPCBs and PCCs, appointments have not been made and posts are lying vacant which

is affecting the regulatory mechanism at the State level on environmental issues. On Staffing: 1) Almost 50 percent posts are vacant. Maximum posts are lying vacant in Bihar, Jharkhand and UT of Daman-Diu. Such a huge vacancy is one of the major reason for improper enforcement of Acts and Rules. 2) PCBs and PCCs have taken 1091 Contractual staff and out of them, 146 and 450 are with Technical and Scientific background respectively. If such staff can be taken on contract then why regular recruitment cannot be made.

We also find that proper facility and infrastructure is lacking in the SPCBs and PCCs laboratories. Out of 190 laboratories, only 14 laboratories are recognized as Environmental Lab under EPA. Further, merely having NABL Certification in 48 laboratories has no meaning unless they form a part of Environment Laboratory. The report however does not disclose notification of laboratories under section 17(2) and Section 52 of the Water Act and Section 17(2) and section 28 of the Air Act. We are of the view that Table 7 disclosing laboratory infrastructure for analyzing environmental parameters be reviewed by CPCB with PCBs to strengthen laboratories for monitoring prescribed parameters notified in Schedule I under EP rules and specified while granting CTOs.

10. No details of staff strength, ratio of administrative and technical posts, environmental laboratories, monitoring network has been disclosed for CPCB.

11. Report further discloses the income generated and expenditure by SPCBs and PCCs as under:-

"Table 9a: Income Generated and Expenditure by the SPCBs

All in Lakhs

S. No.	SPCBs	2020-21		2021-22		Ave Exp in %
		Generated	Expenditure	Generated	Expenditure	
1.	Andhra Pradesh	5619.00	6745.00	19608.00	5347.00	47.93
2.	Arunachal Pradesh	457.72	282.81	572.16	452.65	71.41
3.	Assam	408.00	253.00	449.70	254.00	59.11
4.	Bihar	2892.30	2792.36	3423.63	3683.76	102.54
5.	Chhattisgarh	6232.80	4583.96	6739.75	5276.69	76.01
6.	Goa	1552.60	1259.62	1438.53	2023.02	109.75
7.	Gujarat	17820.85	6599.16	17611.70	5511.68	34.18
8.	Haryana	18359.91	9966.35	11485.00	4906.00	49.83
9.	Himachal Pradesh	3327.00	2726.00	3219.00	2156.00	74.58
10.	Jharkhand	3367.81	1594.09	2906.58	1456.92	48.63
11.	Karnataka	10562.26	8731.78	42989.63	11068.98	36.97
12.	Kerala	8300.01	4590.93	12011.45	4374.95	44.14
13.	Madhya Pradesh	4318.39	2068.33	4673.08	1930.01	44.47
14.	Maharashtra	49068.70	15038.15	51776.40	16369.92	31.14
15.	Manipur	315.31	315.31	294.87	296.03	100.19
16.	Meghalaya	1364.13	973.81	1176.25	1003.71	77.84
17.	Mizoram	169.33	171.17	177.47	176.68	100.30
18.	Nagaland	145.58	145.58	165.93	165.93	100.00
19.	Odisha	11461.43	2647.74	8499.35	3188.79	29.24
20.	Punjab	8746.12	9248.75	8440.65	6364.56	90.84
21.	Rajasthan	12104.43	9663.54	15856.56	8553.79	65.15
22.	Sikkim	243.63	195.90	246.48	468.10	135.48
23.	Tamil Nadu	33376.40	11754.38	35646.41	25930.36	54.60
24.	Telangana	11422.00	9822.00	15472.00	4956.00	54.95
25.	Tripura	237.64	237.64	304.34	304.34	100.00
26.	Uttarakhand	8755.78	7237.61	5521.56	3210.12	73.18
27.	Uttar Pradesh	21313.45	21313.45	23440.66	23440.66	100.00
28.	West Bengal	8346.11	7502.67	6273.05	4540.61	82.38

Table 9b: Income Generated and Expenditure by the PCCs

All in Lakhs

	PCCs	2020-21	2021-22	Ave Exp

S. No.		Generated	Expenditure	Generated	Expenditure	in %
1.	A&N	64.00	55.00	72.00	68.40	90.74
2.	Chandigarh	489.71	433.55	424.75	391.16	90.19
3.	DNH &DD	957.45	128.41	1181.64	212.17	15.92
4.	Delhi	5209.49	2493.28	3235.18	2661.74	61.04
5.	Jammu & Kashmir	3389.42	2553.94	3306.46	2612.80	77.16
6.	Ladakh	115.00	0.00	200.00	26.34	8.36
7.	Lakshadweep	7.90	0.00	9.28	17.18	100.00
8.	Puducherry	244.09	212.13	332.01	242.36	78.89

*- *Expenditure of Both years*

"

12. As per the said chart, average expenditure is much below the generation of income. Reason for not initializing the collected amount fully when need exists and time-bond plan under different heads for utilization of the same. The information disclosed in Table 9 a and 9 b does not give sources of budget as per summery given under para 8 (e). This should also be filed by SPCBs and PCCs to CPCB with their affidavit.

13. Hence, we direct the Member Secretary of all the SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board (CPCB) within a period of six weeks from today disclosing the reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up and necessary in infrastructure in the laboratories will be created and also covering other observations made above. On receipt of such affidavit, Member Secretary of CPCB will organize a meeting with all the Member Secretaries of SPCBs and PCCs within eight weeks to remediate the situation and thereafter, Member Secretary of CPCB will submit report before the Tribunal within twelve weeks disclosing outcome of the meeting and also time schedule

disclosed by SPCBs and PCCs for filling up the vacant posts and creating the necessary infrastructure in the laboratories and for setting up the laboratories where they don't exist in the tabulated form.

14. We also noticed that environmental monitoring program has been set up for monitoring the ambient air quality, water quality and ambient noise monitoring. Monitoring program for marine water quality monitoring needs to be strengthen by enhancing monitoring capabilities on their environmental aspects. Hence, Member Secretary of CPCB will also discuss this aspect in the meeting with the Member Secretaries of SPCBs and PCCs and will take appropriate decision in this regard.

15. A copy of this order be forwarded to Member Secretary of CPCB and Member Secretaries of all the SPCBs and PCCs by email for compliance.

16. List on 29.07.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

April 12, 2024
Original Application No.693/2023
JG.

ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520 007

Lr. No. 109/APPCB/Legal/NGT-PB/OA No.693 of 2023/2024 **Dt.25.06.2024**

To
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi – 110 032
Email: pcp.cpcb@gov.in, mscb.cpcb@nic.in
thiru.cpcb@nic.in, thirulaxmihari@gmail.com

Sir,

Sub: APPCB – Legal – Hon'ble NGT, New Delhi Suo motu case O.A. No.693 of 2023(PB) based on News Item appeared in the Deccan Hearld 24.10.2023 titled as *"Pollution Control Boards are weak link"* – Resubmission of affidavit by Andhra Pradesh Pollution Control Board – Submitted - Reg.

Ref:
1. The Hon'ble NGT, Principal Bench, New Delhi Order Dt.12.04.2024.
2. The CPCB letter Dt. 23.04.2024.
3. APPCB Lr. No. 109/APPCB/Legal/NGT-PB/OA No.693 of 2023/2024-112, Dt. 24.05.2024.
4. MS, CPCB, New Delhi review meeting held on 14.06.2024 with SPCBs.
5. CPCB email Dt. 16.06.2024.

** * **

It is to submit that the Original Application No. 693 of 2023(PB) has been registered *Suo motu* by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi on the basis of the News item titled as *"Pollution control boards are the weak link"* appeared in the Deccan Herald on 24.10.2023. In this regard, the A.P. Pollution Control Board (APPCB)

submitted the affidavit before the Member Secretary (MS), Central Pollution Control Board (CPCB), New Delhi in the reference 3rd cited.

Subsequently, the MS, CPCB convened the review meeting with SPCBs on 14.06.2024 and communicated the minutes of the meeting with a request to resubmit the affidavits by SPCBs. In this regard, the APPCB is herewith resubmitting the affidavit duly considering the minutes of the review meeting held on 14.06.2024.

Encl: As above.

Yours faithfully,

Member Secretary

25/06

Copy submitted to the Spl. Chief Secretary, Environment, Forests, Science & Technology Dept., Govt., of Andhra Pradesh, A.P. Secretariat, Velagapudi, A.P for kind information and for taking further necessary action.

Copy to the Chief Environmental Engineer; CAO, JCES(FAC) & Sr.AM; APPCB, Head Office, Vijayawada for kind information and for taking further necessary action.

Copy to Sri T V S Raghavendra Shreyas, Standing Counsel in the Hon'ble NGT, New Delhi.

RESUBMISSION OF AFFIDAVIT FILED BY THE MEMBER SECREATRY, ANDHRA PRADESH POLLUTION CONTROL BOARD BEFORE THE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, NEW DELHI

IN CONNECTION WITH

The Hon'ble NGT, New Delhi O.A No. 693/2023 (PB) News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

INDEX

Sl. No.	Description of the Document	Page No.
1.	Resubmission of affidavit on the Hon'ble NGT order dt. 12.04.2024 in O.A. No. 693 of 2023 (PB) News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023	1-8
2	Annexure – A (Number of Sanctioned Posts & Vacant Posts)	9-10
3	Annexure – B (Hon'ble NGT order dt.12.04.2024)	11-23

Dt.06.06.2024.

Place: Vijayawada.

MEMBER SECRETARY

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

NOTARY
P. SUDHAKARA RAO
CHITTINAGAR
VIJAYAWADA-1
Regd.
8869
GOVT. OF INDIA.

The Hon'ble NGT, New Delhi O.A. No. 693/2023 (PB) News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023

RESUBMISSION OF AFFIDAVIT FILED BY THE MEMBER SECREATRY, ANDHRA PRADESH POLLUTION CONTROL BOARD

The Hon'ble National Green Tribunal (NGT), Principal Bench (PB), New Delhi registered an Original Application (OA) No.693 of 2023 (PB) in Suo-Motu on the basis of the News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

The Hon'ble Tribunal heard the matter latest on 12.04.2024 and directed the Member secretaries of State Pollution Control Boards (SPCBs) to file an affidavit before the Member Secretary, Central Pollution Control Board (CPCB) within a period of six weeks from 12.04.2024.

Subsequently, the Member Secretary, Andhra Pradesh Pollution Control Board (APPCB) filed an affidavit before the Member Secretary, Central Pollution Control Board (CPCB) on 24.05.2024. Accordingly, a meeting was conducted by the CPCB on 14.06.2024 with the Member Secretaries and officials of SPCBs under the Chairmanship of Member Secretary, CPCB and the same was attended by the APPCB Officials. The CPCB highlighted various shortcomings noticed in the affidavits so far submitted in terms of strengthening and notifying the Laboratories under Section 52 of the Water Act and under section 28 of Air Act, plans for establishment of new labs etc and requested to resubmit affidavit by SPCBs for consolidating the information for the preparation of counter affidavit.

The information pertaining to staff strength, Budget details and Laboratories is consolidated and the same is presented in the prescribed format as given by the CPCB.

In compliance with the above, the following item-wise information, duly considering the minutes of the review meeting held on 14.06.2024, is filed before the Member Secretary, CPCB:

NOTARY
P. SUDHAKARA RAO
CHITTINAGAR VIJAYAWADA-1
Regd. 8869
GOVT. OF INDIA

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

A. Sanction of posts with timeline:

S.No	No. of sanctioned posts	No. of vacant posts	Duration since when vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1	291 **Annexure-A**	204 **Annexure-A**	From June, 2014 (since bifurcation of State) to 31.05.2024	➢ The Government accorded permission for the filling of 85 vacancies in the Andhra Pradesh Pollution Control Board (APPCB) across various categories, as per G.O.Ms.No.40, dated 27.05.2013, from the EFS&T (Environmental) Department in the erstwhile Andhra Pradesh. However, the recruitment process did not take place. ➢ Subsequently, the State of Andhra Pradesh underwent bifurcation in June 2014, and elections were conducted for the formation of a new government. During this period, all government staff, including those at APPCB, were engaged in re-establishing operations such as the division of offices, properties, staff, and other related matters. The government later decided to shift all offices to the new capital region of Amaravati, which necessitated significant time for relocation and establishment of offices. ➢ The APPCB addressed a letter to the Finance Department for the filling of 34 AEE posts, 36 Analyst Grade II posts, and 25 other ministerial posts vide Lr.No.45/APPCB/HO/Estt/E/2020-493, dated 19.01.2021.	Six months from the date of getting permission from the Govt.	➢ A letter is to be addressed to the Govt., to accord permission for filling-up of the balance entry level posts in APPCB ➢ After getting approval from the Govt., the proposal will be sent to the A.P. Public Service Commission for taking-up of the recruitment process ➢ The APPSC will issue notification by following the proper procedure for calling applications including qualifications, method of recruitment

NOTARY * SUDHAKARA CHITTINAGAR R.O VIJAYAWADA-1 A.P. Regd. 8859 * GOVT. OF INDIA.

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

				➢ The APPCB requested the EFS&T Department to accord permission for filling the aforementioned 95 posts vide B.O. Lr.No.45/APPCB/HO/E-2/2015-645, dated 17.03.2021 and Lr.No.45/APPCB/HO/ Estt /E-2/2015-568, dated 22.12.2021 ➢ The APPCB further requested the EFS&T Department for permission to fill 104 posts due to retirements vide B.O. Lr.No.45/APPCB/HO/E-2/2015-217, dated 19.05.2022 ➢ Another request was made to the Government for the filling of vacant posts vide B.O. Lr.No.1141/APPCB/HO/E-1/2017, dated 03.11.2022. ➢ After repeated requests, the Government accorded permission for filling 21 AEE posts and 18 Analyst Grade II posts vide G.O.Ms.No.96, Finance (HR.I.-PLG & Policy) Department, dated 16.08.2023, through the Andhra Pradesh Public Service Commission (APPSC) ➢ Accordingly, the APPSC has issued separate notifications for the recruitment of AEEs vide Notification No.15/2023, dated 26.12.2023 and Analysts Grade II vide Notification No.02/2024, dated 09.02.2024. The recruitment process is currently underway with the Andhra Pradesh Public Service Commission. Due to Election code, the recruitment is delayed and after completion of the elections the recruitment will be taken on brisk pace. ➢ These factors collectively hindered the recruitment process, making it difficult to take steps for filling the vacancies at that time.		and its corresponding time line. ➢ After final selection the list of selected candidates will be sent to APPCB by APPSC.

NOTARY SUDHAKARA S/O CHINNAGARI 55 VIJAYAWADA-1 A.P. Regd. 6865 GOVT. OF INDIA

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

B. **Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.**

a	Total number of all types of laboratory setup by SPCB/PCC:	Central laboratory-1. The Laboratory at Visakhapatnam has the facilities to monitor and analyse all the parameters mentioned in Schedule-I E(P) Act and CTO. Therefore, lab at Visakhapatnam is used as Central Lab. Zonal Laboratories -2 (at Vijayawada and Kurnool) Regional Laboratories-2 (Kakinada and Tirupati)
b	Out of (a) above, how many laboratories are established as State Water Laboratory:	All the 5 no. of Laboratories are being processed for submission to State Government to be notified in the official Gazette.
c	Have all laboratories, as at (b) above, has been notified in the official Gazette:	
d	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:	---
	(i) Number of such laboratory specified:	---
	(ii) Number of such laboratory notified in the official Gazette:	---
e	(i) Number of Laboratory planned for notification as State Water Laboratory:	5 nos.
	(ii) Time required for notification under Section 52 of Water Act (in months):	3 months

The Board is taking steps to address letter to Government to notify the laboratories in this regard.

NOTARY * GOVT. OF INDIA *

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a.	Out of B(a) above, how many laboratories are established as State Air Laboratory:	Central laboratory-1. The Laboratory at Visakhapatnam has the facilities to monitor and analyse all the parameters mentioned in Schedule-I E(P) Act and CTO. Therefore, lab at Visakhapatnam is used as Central Lab. Zonal Laboratories -2 (at Vijayawada and Kurnool) Regional Laboratories-2 (Kakinada and Tirupati)
b.	Have all laboratories, as at (b) above, has been notified in the official Gazette	All the 5 no. of Laboratories are being processed for submission to State Government to be notified in the official Gazette.
c.	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following	Nil.
	(iii) Number of such laboratory specified	---
	(iv) Number of such laboratory notified in the official Gazette	---
d.	(iii) Number of Laboratory planned for notification as State Air Laboratory	5 nos.
	(iv) Time required for notification under Section 28 of Air Act (in months)	3 months

The Board is taking steps to address letter to Government to notify the laboratories in this regard.

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986).

a	Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?	3 nos. of Laboratories are being processed for recognition as Environmental Laboratory under EPA.
b	Number of laboratory planned for recognition under EPA 1986:	3 nos.
c	Time required for recognition under EPA 1986 (in months)?	12 months.

NOTARY * P. SUDHAKARA RAO * GOVT. OF INDIA. CHETTINAGAR VIJAYAWADA-1 Regd. 6869

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

E. **Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate.**

a	Total number of parameters prescribed in the various CTO issued by SPCB/PCC:	The MoEF & CC, GoI, New Delhi notified industry specific parameters. They may vary from industry to industry. The maximum effluent, emission parameters stipulated are 80.
b	Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:	The Zonal Laboratory, Visakhapatnam has the facilities to monitor and analyze all the parameters mentioned at (a) above.
c	In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:	---
	(i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored:	---
	(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.	---

Monitoring program for marine water quality monitoring needs to be strengthened by enhancing monitoring capabilities on their environmental aspects.

- Andhra Pradesh on its eastern side has about 975 Kms of sea-coast of Bay of Bengal covering 14 districts and is put to use for different activities. Major rivers like, Godavari, Krishna, Pennar, Vamsadhara & Nagavali are joining the coast of Bay of Bengal.
- Discharges like sewage from various towns & cities, Agriculture run-off, Industrial effluents, etc. are the potential threats to the water quality of coastal waters of Bay of Bengal.
- Andhra Pradesh Pollution Control Board is monitoring water quality of coastal waters at 40 locations along the coast of Bay of Bengal on monthly basis for all parameters specified under Coastal Ocean Monitoring and Prediction System (COMAPS).
- Memorandum of Understanding is being entered with M/s. National Centre for Coastal Research under Ministry of Earth Sciences for monitoring of marine waters of coastal stretch of Pydibhimavaram, Srikakulam District to Kesavaram Village, Anakapalli District.

NOTARY P. SUDHAKARA RAO CHITTINAGAR VIJAYAWADA-1 Regd. 8869 GOVT. OF INDIA

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

7

F. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

Sl.No	Source of Income	FY 2020-21 in (Rs)		FY 2021-22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1.	Consent Fee	32,88,03,001	67,44,70,440	167,90,95,014	53,46,83,108
2.	Authorization Fee	1,09,76,910		1,81,32,730	
3.	Lab Analysis Charges	1,48,49,449		3,82,44,452	
4.	Bank Interest earned	20,73,14,952		22,54,85,867	
5.	Environmental Compensation fund of SPCB/PCC	3,05,70,655	—	2,87,38,293	—
6	Environmental Compensation fund CPCB	—	—	—	—
7.	Assistance from State Govt	—	—	—	—
8.	Assistance from State Central Govt. under Central Sector Schemes	20,59,02,534	6,33,96,138	3,28,20,666	24,37,78,474
9.	Other Sources, if any *	3,63,58,471		3,92,22,538	
	Total	**83,47,75,972**	**73,78,66,578**	**206,17,39,560**	**77,84,61,582**

- The Board's expenditure incurred from the internal resources of the Board's funds (i.e., Consent Fee, Authorization Fee, Lab Analysis Charges, Bank interest earned and other sources, if any.

Notes: 1. The improvement in the collection of Fee from Financial Year 2020-21 to 2021-22 is due to enhancement of all types of fee (Circular No. APPCB/CFO/HO/unit IV/2021 dated 09.03.2021.

2. Vide Circular Memo No:4/APPCB/Gen-9/CFO/Ho/Unit IV/2016 dated 07.05.2016, it is decided by the Board to issue 1st CFO to Red, Orange and green category of Industries for a period of 05/10/15, respectively subject to payment of Consent Fee. Subsequent CFO renewal will also be issued with validity periods for Red/Orange/Green Categories industries for 5/10/15 years respectively. It is existing procedure.

NOTARY P. SUDHAKARA RAO CHITTINAGAR VIJAYAWADA-1 Regd. 8869 GOVT. OF INDIA

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

The Board is getting revenue primarily from consent fees. The consents (CTOs) are issued for 5/10/15 years based on Red/Orange/Green category of the industry. As the CTO is not issued annually, the collection of consent fee is not consistent every year. Industries apply renewal of consent for the period 5/10/15 years by paying full consent fee based on their category for respective period. Hence the Board will not get CTO fee for subsequent periods i.e., 4/9/14 years from Red/Orange/Green category industries. Therefore, the consent fee is paid for renewal period but not paid annually by the industries. Corresponding to this, the expenditure of the Board is budgeted annually to maintain surplus funds for future needs/subsequent financial years.

The Board has to meet capital and revenue expenditure from its funds

- **Capital Expenditure:** This category covers costs related to land acquisition, building construction, laboratory equipment, computers, and other infrastructure. Construction of Buildings and establishment of laboratories are in different stages of progress. The amount will be incurred in phases over a period of time.
- **Revenue Expenditure:** This includes operational costs such as salaries and allowances, office expenses, research fellowships, software development, consultancy fees, etc.

The APPCB is optimally balancing and budgeting expenditure, considering its own resources and future infrastructure needs.

Dt. 25.06.2024

Place: Vijayawada

NOTARY P. SUDHAKARA RAO GOVT. OF INDIA. CHITTINAGAR VIJAYAWADA-1 Regd. No. NOTARY

MEMBER SECRETARY
ANDHRA PRADESH POLLUTION CONTROL BOARD

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA-520 007.

25/6/2024

P. SUDHAKARA RAO
B.A., L.L.B
ADVOCATE & NOTARY
D.No: 4-25-9/2, Bhimannavaripet,
Kothapet, VIJAYAWADA-1. (A.P)

ANNEXURE – A

NO. OF SANCTIONED POSTS & VACANT POSTS

No.	Name of the post sanctioned (Category)	Cadre Strength	Working strength	Vacancy	Remarks
1.	Joint Chief Environmental Engineer	6	6	0	--
2.	Senior Environmental Engineer	10 + 1=11	10	1	1 -SEE post sanctioned for deputation to SEIAA
3.	Senior Environmental Scientist	3	3	0	
4.	Environmental Engineer	26 + 1=27	27	0	1 -EE post sanctioned for deputation to SEIAA
5.	Assistant Environmental Engineer	64	5	59	--
6.	Senior Accountant	1	1	0	--
7.	Junior Scientific Officer	11	11	0	--
8.	Assistant Manager/ SH	4	4	0	--
9.	Accountant	3	1	2	--
10.	Superintendent	6	1	5	--
11.	Analyst Grade I	18	3	15	--
12.	Analyst Grade II	36	0	36	--
13.	Stenographer Cum Typist	6	0	6	--
14.	Senior Assistant	20	2	18	--
15.	Junior Assistant Cum Typist	5	1	4	--
16.	Junior Assistant	7	2	5	--
17.	Typist	10	0	10	--
18.	Stores Cum Purchase Assistant	1	0	1	--
19.	Record Assistant	1	0	1	--
20.	Drivers	10	0	10	--
21.	Fieldman	2	0	2	--
22.	Office Subordinate	26	6	20	--
23.	Watchman	6	0	6	--
	Single Posts				
24.	Chief Environmental Engineer	1	1	0	--

25.	Joint Chief Environmental Scientist	1	0	1	--
26.	Senior Administrative Manager	1	1	0	on deputation
27.	Public Relation Officer	1	0	1	--
28.	Chief Accounts Officer	1	1	0	on deputation
29.	Special Category Stenography	1	1	0	--
30.	Attender-cum-Driver	1	0	1	--
	Total	**291**	**87**	**204**	

Annexure - B

Item No.12 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No.693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

Date of hearing: 12.04.2024

CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Respondent: Mr. Amit Singh Chauhan, Adv. for CPCB (Through VC)
Ms. Srishti Govil & Mr. Tanish Manuja, Advs. for MoEF & CC
Mr. Rahul Khurana, Adv. for the State of Haryana & HSPCB
Mr. Shubham Bhalla & Ms. Ruksana, Advs. for R - 30 (Through VC)
Mr. Kaushal Gautam & Ms. Snehpreet Kaur, Advs. for UKPCB
Ms. Jyoti Mendiratta, Adv. for Govt. of NCT of Delhi (Through VC)
Mr. A.V. Nair, Adv. for Gujarat PCB (Through VC)
Mr. Apoorv Kurup & Ms. Aanchal, Advs. for UT of Lakshadweep (Through VC)
Mr. Bhanwar Pal Singh Jadon, Adv. for the State of UP (Through VC)
Mr. Vaibhav Srivastava, Adv. for HP SPCB

ORDER

1. In this original application, issue relates to infrastructure, resources and capacity of the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) to perform the functions assigned to them, which is affected on account of inadequate sanctioned strength of personnel, high number of vacancies especially in technical positions, absence of proper training, lack of pollution monitoring and abatement equipments, absence of technically competent leadership, protracted enforcement mechanisms, insufficient funds and ineffectual spending.

2. Tribunal in the order dated 23.11.2023 had taken note of the fact that large number of posts in the SPCBs were lying vacant and that there was absence of properly accredited laboratories and Tribunal had impleaded concerned States/Union Territories through their Principal Secretary, Department of Environment and Forest and directed them to file

their reports showing the sanctioned strength and working of staff in the concerned SPCBs/PCCs and CPCB, ratio of administrative, ministerial and technical staff and regulating and monitoring facilities available therein.

3. Tribunal by order dated 02.02.2024 had directed the CPCB to tabulate the said information disclosed in the reports of SPCBs/PCCs. In terms of the directions of the Tribunal, tabulated information has been produced by CPCB in its report dated 05.04.2024. Said report reflects very grim situation in respect of working strength in the PCBs/PCCs. Staff strength i.e. sanctioned, working, vacant in SPCBs and PCCs is disclosed to be as under:-

"

Table 1a: Status of Staff Strength in SPCBs

S. No	State Pollution Control Boards	Staff Strength in Number			Vacant in %
		Sanctioned	Working	Vacant	
1	Andhra Pradesh	289	87	202	69.90
2	Arunachal Pradesh	27	27	0	0.00
3	Assam	264	245	19	7.20
4	Bihar	249	40	209	83.94
5	Chhattisgarh	328	241	87	26.52
6	Goa	140	127	13	9.29
7	Gujarat	801	307	494	61.67
8	Haryana	448	167	281	62.72
9	Himachal Pradesh	371	221	150	40.43
10	Jharkhand	271	73	198	73.06
11	Karnataka	723	290	433	59.89
12	Kerala	434	263	171	39.40
13	Madhya Pradesh	1228	458	770	62.70
14	Maharashtra	839	473	366	43.62
15	Manipur	120	46	74	61.67
16	Meghalaya	152	82	70	46.05
17	Mizoram	23	18	5	21.74
18	Nagaland	19	19	0	0.00
19	Odisha	463	193	270	58.32
20	Punjab	652	351	301	46.17
21	Rajasthan	808	332	476	58.91
22	Sikkim	27	15	12	44.44
23	Tamil Nadu	1059	620	439	41.45
24	Telangana	230	127	103	44.78
25	Tripura	28	24	4	14.29

S. No	State Pollution Control Boards	Staff Strength in Number			Vacant in %
		Sanctioned	Working	Vacant	
26	Uttarakhand	130	51	79	60.77
27	Uttar Pradesh	732	403	329	44.95
28	West Bengal	309	178	131	42.39
	Sub – Total (A)	**11,164**	**5,478**	**5,686**	**50.93**

Table 1b :Status of Staff Strength in PCCs

S. No	Pollution Control Committees	Staff Strength			Vacancy in %
		Sanctioned	Working	Vacant	
1	Andaman and Nicobar Islands	9	6	3	33.33
2	Chandigarh	9	7	2	22.22
3	Dadra & Nagar Haveli and Daman & Diu	12	2	10	83.33
4	Delhi	344	191	153	44.48
5	Jammu & Kashmir	445	242	203	45.62
6	Ladakh	16	5	11	68.75
7	Lakshadweep	5	1	4	80.00
8	Puducherry	12	9	3	25.00
	Sub – Total (B)	**852**	**463**	**389**	**45.66**
	Grand Total (A+B)	**12,016**	**5,941**	**6,075**	**50.56**

4. Status of contractual staff strength in the SPCBs and PCCs is disclosed to be as under:-

Table 2: Status of Contractual Staff Strength in SPCBs/ PCCs

S. No	SPCBs /PCCs	Technical			Admin.	Total
		Engineering	Science	Sub-Total		
1	Andaman and Nicobar Islands	3	6	9	0	9
2	Chandigarh	5	0	5	22	27
3	Chhattisgarh	0	25	25	86	111
4	Dadra & Nagar Haveli and Daman & Diu	14	0	14	11	25
5	Delhi	2	3	5	76	81
6	Goa	6	19	25	0	25
7	Haryana	0	34	34	80	114
8	Jharkhand	17	20	37	40	77
9	Kerala	0	71	71	48	119
10	Ladakh	03	05	08	04	12
11	Madhya Pradesh	56	48	104	113	217
12	Nagaland	5	23	28	0	28
13	Odisha	02	43	45	0	45
14	Tamil Nadu	0	52	52	05	57
15	Uttar Pradesh	33	57	90	07	97
16	Uttarakhand	0	44	44	03	47
	Total	**146**	**450**	**596**	**495**	**1091**

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5. Ratio of administrative and technical posts in SPCBs and PCCs is found to be as under:

"Table 3a: Ratio of Administrative and Technical Posts in SPCBs

S. No.	State Pollution Control Boards	Sanctioned Staff Strength		Ratio (A:T)
		Administrative	Technical	
1	Andhra Pradesh	113	176	1 : 1.56
2	Arunachal Pradesh	11	16	1 : 1.45
3	Assam	147	117	1 : 0.80
4	Bihar	128	121	1 : 0.95
5	Chhattisgarh	167	161	1 : 0.96
6	Goa	53	87	1 : 1.64
7	Gujarat	147	654	1 : 4.45
8	Haryana	209	239	1 : 1.14
9	Himachal Pradesh	182	189	1 : 1.04
10	Jharkhand	127	144	1 : 1.13
11	Karnataka	303	420	1 : 1.39
12	Kerala	205	229	1 : 1.12
13	Madhya Pradesh	636	592	1 : 0.93
14	Maharashtra	418	421	1 : 1.01
15	Manipur	52	68	1 : 1.31
16	Meghalaya	79	73	1 : 0.92
17	Mizoram	9	14	1 : 1.56
18	Nagaland	8	11	1 : 1.38
19	Odisha	176	287	1 : 1.63
20	Punjab	324	328	1 : 1.01
21	Rajasthan	198	610	1 : 3.08
22	Sikkim	10	17	1 : 1.70
23	Tamil Nadu	537	522	1 : 0.97
24	Telangana	90	140	1 : 1.56
25	Tripura	9	19	1 : 2.11
26	Uttarakhand	54	76	1 : 1.41
27	Uttar Pradesh	359	373	1 : 1.04
28	West Bengal	149	160	1 : 1.07

3b: Ratio of Administrative and Technical Posts in PCCs

S. No	Pollution Control Committees	Sanctioned Staff Strength		Ratio (A:T)
		Administrative	Technical	
1	Andaman and Nicobar Islands	4	6	1 : 1.50
2	Chandigarh	0	9	-

S. No	Pollution Control Committees	Sanctioned Staff Strength		Ratio (A:T)
		Administrative	Technical	
3	Dadra & Nagar Haveli, Daman & Diu	2	10	1 : 5.00
4	Delhi	160	183	1 : 1.14
5	Jammu & Kashmir	215	230	1: 1.07
6	Ladakh	16	0	-
7	Lakshadweep	0	5	-
8	Puducherry	0	12	-

6. Details of environmental laboratories in SPCBs and PCCS are as under:-

"Table 4a: Details of Environmental Laboratories at SPCBs

S. No	SPCBs	Central	Zonal/ Regional	Total	EPA	Only NABL
1	Andhra Pradesh	0	5	5	0	2
2	Arunachal Pradesh	1	1	2	0	0
3	Assam	1	4	5	1	1
4	Bihar	1	0	1	0	0
5	Chhattisgarh	1	6	7	0	0
6	Goa	1	0	1	0	1
7	Gujarat	1	8	9	1	3
8	Haryana	1	3	4	0	3
9	Himachal Pradesh	1	5	6	0	2
10	Jharkhand	1	4	5	0	0
11	Karnataka	2	7	9	0	0
12	Kerala	1	15	16	1	0
13	Madhya Pradesh	1	10	11	1	8
14	Maharashtra	1	7	8	6	8
15	Manipur	1	0	1	0	0
16	Meghalaya	1	0	1	0	1
17	Mizoram	1	0	1	0	0
18	Nagaland	1	0	1	0	0
19	Odisha	1	14	15	0	1

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20	Punjab	1	2	3	0	0
21	Rajasthan	1	13	14	0	2
22	Sikkim	1	0	1	0	0
23	Tamil Nadu	1	17	18	1	2
24	Telangana	1	2	3	1	0
25	Tripura	1	2	3	0	0
26	Uttarakhand	1	4	5	0	0
27	Uttar Pradesh	1	21	22	1	11
28	West Bengal	1	6	7	1	2
	Sub Total (A)	**28**	**156**	**184**	**14**	**47**

Table 4b: Details of Environmental Laboratories at PCCs

S No.	PCCs	Central	Regional	Total	EPA	Only NABL
1	Andaman and Nicobar Islands	0	0	0	0	0
2	Chandigarh	1	0	1	0	0
3	Dadra & Nagar Haveli and Daman & Diu	0	0	0	0	0
4	Delhi	1	0	1	0	0
5	Jammu & Kashmir	0	2	2	0	0
6	Ladakh	0	0	0	0	0
7	Lakshadweep	0	0	0	0	0
8	Puducherry	1	1	2	0	1
	Sub Total (B)	**3**	**3**	**6**	**0**	**1**
	Grand Total (A+B)	**31**	**159**	**190**	**14**	**48**

7. Details of environmental monitoring network at SPCBs and PCCs has been found to be:-

"Table 5a: Details of Environmental Monitoring Network at SPCBs

No	SPCBs	NWMP	NAMP	CAAQMS	NANMN
1.	Andhra Pradesh	160	72	12	8
2.	Arunachal Pradesh	17	2	1	0
3.	Assam	237	32	9	0
4.	Bihar	170	8	35	0
5.	Chhattisgarh	39	17	14	0
6.	Goa	111	19	0	0
7.	Gujarat	182	67	17	0
8.	Haryana	65	5	30	0
9.	Himachal Pradesh	243	25	1	0
10.	Jharkhand	74	10	4	0
11.	Karnataka	325	30	42	10
12.	Kerala	211	29	9	0
13.	Madhya Pradesh	254	42	28	4
14.	Maharashtra	252	74	93	10
15.	Manipur	75	1	2	0
16.	Meghalaya	84	11	2	0
17.	Mizoram	121	34	1	0
18.	Nagaland	28	10	1	0
19.	Odisha	346	53	19	6
20.	Punjab	147	52	8	0
21.	Rajasthan	199	45	45	0
22.	Sikkim	30	9	1	0
23.	Tamil Nadu	171	52	28	10
24.	Telangana	273	22	14	10
25.	Tripura	120	2	3	0
26.	Uttarakhand	163	84	57	0
27.	Uttar Pradesh	61	12	3	10
28.	West Bengal	143	84	15	10
	Sub – Total (A)	**4305**	**903**	**493**	72

Table 5b: Details of Environmental Monitoring Network at PCCs

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PCCs	NWMP	NAMP	CAAQMS	NANMN
Andaman and Nicobar Islands	0	3	0	0
Chandigarh	11	5	3	0
Dadra & Nagar Haveli and Daman & Diu	24	6	0	0
Delhi	88	7	40	10
Jammu & Kashmir	133	31	1	0
Ladakh		0	0	0
Lakshadweep	45	1	0	0
Puducherry	34	6	1	0
Sub- Total (B)	**335**	**59**	**45**	**10**
Total (A+B)	**4640**	**962**	**538**	**82**

8. Sanctioned and present working strength of the laboratories in SPCBs and PCCs has been found to be:-

"Table 6a: Sanctioned and Present Strength in SPCBs Labs

S. No.	SPCBs	Strength of Laboratory			Contractual Staff
		Sanctioned	Working	Vacancy	
1.	Andhra Pradesh	69	17	52	0
2.	Arunachal Pradesh	12	12	0	0
3.	Assam	47	38	9	0
4.	Bihar	65	7	58	12
5.	Chhattisgarh	121	44	77	25
6.	Goa	53	48	5	19
7.	Gujarat	283	118	165	0
8.	Haryana	78	32	46	34
9.	Himachal Pradesh	86	37	49	0
10.	Jharkhand	144	79	65	20
11.	Karnataka	142	36	106	95
12.	Kerala	91	7	84	71
13.	Madhya Pradesh	441	162	279	0

14.	Maharashtra	86	48	38	0
15.	Manipur	4	4	0	0
16.	Meghalaya	52	25	27	0
17.	Mizoram	9	6	3	0
18.	Nagaland	7	7	0	0
19.	Odisha	197	73	124	45
20.	Punjab	65	23	42	0
21.	Rajasthan	197	82	115	0
22.	Sikkim	9	3	6	0
23.	Tamil Nadu	216	163	53	52
24.	Telangana	62	42	20	0
25.	Tripura	12	11	1	0
26.	Uttarakhand	2	2	0	47
27.	Uttar Pradesh	182	132	50	22
28.	West Bengal	74	48	26	0
	Sub – Total (A)	**2806**	**1306**	**1500**	**442**

Table 6b: Sanctioned and Present Strength in PCCs Labs

S. No.	PCCs	Strength of Laboratory			Contractual Staff
		Sanctioned	Working	Vacancy	
1	Andaman & Nicobar	No Laboratory			
2	Chandigarh	7	7	6	4
3	DNH & Daman & Diu	No Laboratory			
4	Delhi	31	4	27	3
5	Jammu & Kashmir	111	41	70	0
6	Ladakh	No Laboratory			
7	Lakshadweep	No Laboratory			
8	Puducherry	10	8	2	0
	Sub- Total (B)	**159**	**60**	**99**	**7**
	Total (A+B)	**2965**	**1366**	**1599**	**449**

9. We find that out of sanctioned staff strength exists in the SPCBs and PCCs, appointments have not been made and posts are lying vacant which

is affecting the regulatory mechanism at the State level on environmental issues. On Staffing: 1) Almost 50 percent posts are vacant. Maximum posts are lying vacant in Bihar, Jharkhand and UT of Daman-Diu. Such a huge vacancy is one of the major reason for improper enforcement of Acts and Rules. 2) PCBs and PCCs have taken 1091 Contractual staff and out of them, 146 and 450 are with Technical and Scientific background respectively. If such staff can be taken on contract then why regular recruitment cannot be made.

We also find that proper facility and infrastructure is lacking in the SPCBs and PCCs laboratories. Out of 190 laboratories, only 14 laboratories are recognized as Environmental Lab under EPA. Further, merely having NABL Certification in 48 laboratories has no meaning unless they form a part of Environment Laboratory. The report however does not disclose notification of laboratories under section 17(2) and Section 52 of the Water Act and Section 17(2) and section 28 of the Air Act. We are of the view that Table 7 disclosing laboratory infrastructure for analyzing environmental parameters be reviewed by CPCB with PCBs to strengthen laboratories for monitoring prescribed parameters notified in Schedule I under EP rules and specified while granting CTOs.

10. No details of staff strength, ratio of administrative and technical posts, environmental laboratories, monitoring network has been disclosed for CPCB.

11. Report further discloses the income generated and expenditure by SPCBs and PCCs as under:-

"Table 9a: Income Generated and Expenditure by the SPCBs

All in Lakhs

S. No.	SPCBs	2020-21		2021-22		Ave Exp in %
		Generated	Expenditure	Generated	Expenditure	
1.	Andhra Pradesh	5619.00	6745.00	19608.00	5347.00	47.93
2.	Arunachal Pradesh	457.72	282.81	572.16	452.65	71.41
3.	Assam	408.00	253.00	449.70	254.00	59.11
4.	Bihar	2892.30	2792.36	3423.63	3683.76	102.54
5.	Chhattisgarh	6232.80	4583.96	6739.75	5276.69	76.01
6.	Goa	1552.60	1259.62	1438.53	2023.02	109.75
7.	Gujarat	17820.85	6599.16	17611.70	5511.68	34.18
8.	Haryana	18359.91	9966.35	11485.00	4906.00	49.83
9.	Himachal Pradesh	3327.00	2726.00	3219.00	2156.00	74.58
10.	Jharkhand	3367.81	1594.09	2906.58	1456.92	48.63
11.	Karnataka	10562.26	8731.78	42989.63	11068.98	36.97
12.	Kerala	8380.01	4590.93	12011.45	4374.95	44.14
13.	Madhya Pradesh	4318.39	2068.33	4673.08	1930.91	44.47
14.	Maharashtra	49068.70	15058.15	51776.40	16369.92	31.14
15.	Manipur	315.31	315.31	294.87	296.03	100.19
16.	Meghalaya	1364.13	973.81	1176.25	1003.71	77.84
17.	Mizoram	169.33	171.17	177.47	176.68	100.30
18.	Nagaland	145.58	145.58	165.93	165.93	100.00
19.	Odisha	11461.43	2647.74	8499.35	3188.79	29.24
20.	Punjab	8746.12	9248.75	8440.65	6364.56	90.84
21.	Rajasthan	12104.43	9663.54	15856.56	8553.79	65.15
22.	Sikkim	243.63	195.90	246.48	468.10	135.48
23.	Tamil Nadu	33376.40	11754.38	35646.41	25930.36	54.60
24.	Telangana	11422.60	9822.00	15472.00	4936.00	34.93
25.	Tripura	237.64	237.64	304.34	304.34	100.00
26.	Uttarakhand	8755.78	7237.61	5521.56	3210.12	73.18
27.	Uttar Pradesh	21313.45	21313.45	23440.66	23440.66	100.00
28.	West Bengal	8346.11	7502.67	6273.05	4540.61	82.38

Table 9b: Income Generated and Expenditure by the PCCs

All in Lakhs

	PCCs	2020-21	2021-22	Ave Exp

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S. No.		Generated	Expenditure	Generated	Expenditure	in %
1.	A&N	64.00	55.00	72.00	63.40	90.74
2.	Chandigarh	489.71	433.55	424.75	391.16	90.19
3.	DNH &DD	957.45	128.41	1181.64	212.17	15.92
4.	Delhi	5209.49	2493.28	3235.18	2661.74	61.04
5.	Jammu & Kashmir	3389.42	2553.94	3306.46	2612.80	77.16
6.	Ladakh	115.00	0.00	200.00	26.34	8.35
7.	Lakshadweep	7.90	0.00	9.28	17.18	180.00
8.	Puducherry	244.09	212.13	332.01	242.36	78.89

*- Expenditure of Both years

12. As per the said chart, average expenditure is much below the generation of income. Reason for not initializing the collected amount fully when need exists and time-bond plan under different heads for utilization of the same. The information disclosed in Table 9 a and 9 b does not give sources of budget as per summery given under para 8 (c). This should also be filed by SPCBs and PCCs to CPCB with their affidavit.

13. Hence, we direct the Member Secretary of all the SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board (CPCB) within a period of six weeks from today disclosing the reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up and necessary in infrastructure in the laboratories will be created and also covering other observations made above. On receipt of such affidavit, Member Secretary of CPCB will organize a meeting with all the Member Secretaries of SPCBs and PCCs within eight weeks to remediate the situation and thereafter, Member Secretary of CPCB will submit report before the Tribunal within twelve weeks disclosing outcome of the meeting and also time schedule

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disclosed by SPCBs and PCCs for filling up the vacant posts and creating the necessary infrastructure in the laboratories and for setting up the laboratories where they don't exist in the tabulated form.

14. We also noticed that environmental monitoring program has been set up for monitoring the ambient air quality, water quality and ambient noise monitoring. Monitoring program for marine water quality monitoring needs to be strengthen by enhancing monitoring capabilities on their environmental aspects. Hence, Member Secretary of CPCB will also discuss this aspect in the meeting with the Member Secretaries of SPCBs and PCCs and will take appropriate decision in this regard.

15. A copy of this order be forwarded to Member Secretary of CPCB and Member Secretaries of all the SPCBs and PCCs by email for compliance.

16. List on 29.07.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

April 12, 2024
Original Application No.693/2023
JG.

13

ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, Near APIIC Colony,
Autonagar, Vijayawada – 520007
Phone No. 0866-2463200, Website: pcb.ap.gov.in

Lr. No. 402/APPCB/LAB/NWMP/2024 **24/07/2024**

To
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan,
East Arjun Nagar,
Delhi – 110032.

Sir,

Sub:	APPCB - Central Laboratory - Monitoring program for Marine Water Quality Monitoring with reference to Hon'ble NGT Suo Matter O.A. No.693/2023 – Submission of proposals for strengthening marine water quality monitoring to CPCB – Reg.
Ref:	1. CPCB 3rd review meeting, dated 18.07.2024 wrt Monitoring program for Marine Water Quality Monitoring with reference to Hon'ble NGT Suo Matter O.A. No.693/2023. 2. Hon'ble NGT Order O.A. No.693/2023, dated 12.04.2024.

***

Kind attention is invited to the reference 1st cited, wherein, the Member Secretary, CPCB suggested the SPCBs to strengthen the marine water quality monitoring and requested for submission of proposals for additional / expansion of marine monitoring stations with reference to Hon'ble NGT directions in O.A. 693 / 2023, vide order, dated 12.04.2024.

In this regard, the details pertaining to APPCB are herewith furnished in the table below for kind information.

Table:

S. No.	Description	Status
1	Proposals encompassed all baselines, trends and impact locations along with the designated best use as per primary water quality criterion for coastal waters categorized from SW-I to SW-V for additional / expansion of stations.	27 locations are being monitored under NWMP for marine water quality parameters and proposals are submitted for conversion of 18 locations monitored under COMAPS for inclusion under marine water quality monitoring (Annexure 1& 2).
2	The location may be identified as per the criterion of (i) total coastline in the State / UTs and (ii) extent of coastal activities resulting in marine pollution as impact locations (Fisheries, Tourism, etc.).	

3	Adequacy of laboratory infrastructure available for monitoring of marine water quality parameters including pesticides.	Adequate infrastructure available.
4	Details of existing marine water quality monitoring stations under various programmes i.e. NWMP, SPCB Programmes, Integrated Coastal Zone Management (ICZM) Project & Coastal Ocean Monitoring and Prediction System (COMAPS).	Enclosed as Annexure – 1.
5	Technical / Financial assistance required from Central Pollution Control Board (CPCB), if any.	70% Financial assistance is being provided under NWMP. Financial assistance may also be extended for the proposed locations under marine monitoring.
6	Any other relevant information.	---

Encls: Annexures 1 & 2.

B Sreedhar Ias
MEMBER SECRETARY

Digitally Signed by B Sreedhar Ias
Date: 24-07-2024 19:41:33
Reason: Approved

Annexure - 1

Details of 27 Marine Locations presently monitored under NWMP

S. No.	Station Code	Sample location	Area	District	Latitude	Longitude
1	4349	Confluence of marine outfall of M/s Dr Reddy Labs Ltd., & M/s. Aurobindo Pharma Ltd., Pydibheemavaram (Ranasthalam)	Sea	Srikakulam	18.0782	83.6645
2	4352	Confluence of marine outfall of M/s. Matrix Laboratories Ltd., Thammayyapalem,	Sea	Vizianagaram	17.06333	82.32292
3	4357	Rushikonda beach	Beach	Visakhapatnam	17.7775	83.38583
4	5678	Sardar Vallabhai Patel Bridge, Naval Dockyard	Creek	Visakhapatnam	17.71086	83.26285
5	5673	Dondawaka, Payakaraopeta	Coastal	Anakapalli	17.36157	82.74466
6	5674	Rajanagaram Nakkapalli	Coastal	Anakapalli	17.2769	82.58721
7	5675	Pudimadaka, Atchutapuram	Coastal	Anakapalli	17.492	83.00451
8	5676	Tikkavani Palem, Parawada	Coastal	Anakapalli	17.54635	83.11678
9	5677	Annavaram, Bheemunipatnam	Coastal	Anakapalli	17.92394	83.49259
10	4361	Sea water collected near Uppada, Kakinada	Coastal	Kakinada	17.06333	82.32292
11	4363	Sea water collected near Kumbhabhishekam temple, Kakinada	Coastal	Kakinada	16.95689	82.26839
12	4362	Sea water collected near Deep water port, Kakinada (1 km away from jetty)	Coastal	Kakinada	16.93984	82.24828
13	5683	Confluence Point of River Gautami Godavari at Bhairavapalem village	Gautami Godavari Tidal movement of Sea Water	Kakinada	16.73545	82.3103

14	5681	Bay of Bengal (Near Shivalayam) Addaripeta (V)	Coastal	Kakinada	17.25196	82.54698
15	5682	Kakinada Fishing Harbour, Kakinada	Coastal	Kakinada	16.98402	82.28206
16	5684	Tulyabhaga-Sagarasangam River at Coringa Wildlife Sanctuary, Koringa (V), Thallarevu (M),	River / Tidal movement of Sea Water	Kakinada	16.87992	82.24938
17	5685	Bay of Bengal at Odalarevu (V), Allavaram (M)	Coastal	Konaseema	16.41287	81.97761
18	4371	Confluence Point of River Vashista Godavari at Chinnamynavanilanka	Coastal	West Godavari	16.29956	81.69258
19	5680	Perupalem Beach, Perupalem,(V), Mogalturu (M)	Beach	West Godavari	16.34072	81.60046
20	4378	Manginapudi beach, Machilipatnam	Beach	Krishna	16.24135	81.24448
21	4386	Vadarevu Beach, Chirala	Beach	Bapatla	15.79402	80.41319
22	4383	Fishing Harbour, Nizampatnam	Coastal	Bapatla	15.88246	80.63806
23	5686	Suryalanka Beach,	Beach	Bapatla	15.83811	80.5101
24	4385	Kothapatnam Beach	Beach	Prakasam	15.43653	80.17819
25	5679	Pakala Beach Pakala (V), Singarayakonda (M)	Beach	Prakasam	15.27471	80.08613
26	4387	South Extent – Krishnapatnam port	Coastal	Nellore	14.24822	80.12672
27	5671	Mypadu Beach Mypadu Village Indukurupet Mandal	Beach	Nellore	14.5055	80.1797

Annexure - 2

Details of 18 marine locations presently being monitored under COMAPS and proposed for conversion to marine quality monitoring under NWMP.

S. No.	Location	Area	District	Latitude	Longitude
1	Confluence point of river Vamsadhara at Kalingapatnam	Coastal	Srikakulam	18.335781	84.134298
2	Confluence of river Nagavali at Peda Ganagalavani peta	Coastal	Srikakulam	18.21376	83.948497
3	Confluence point of Gosthani river joining the sea near Bheemili municipal office	Creek	Visakhapatnam	17.898121	83.456162
4	Confluence point of Gambheeram Gedda joining the sea near Excel Hatcheries, Mangamaripeta, Bheemili Road.	Creek	Visakhapatnam	17.840947	83.40665
5	Confluence point of Sewage joining the sea at Shanti Ashramam.	Coastal	Visakhapatnam	17.734103	83.344537
6	Confluence point of Sewage joining the sea at Fishing Harbour.	Coastal	Visakhapatnam	17.694963	83.303194
7	Sea water collected at Visakhapatnam Port Trust jetty near Marine Department.	Coastal	Visakhapatnam	17.688711	83.290217
8	Confluence of sewage of lavender canal joining the sea at Harbour	Coastal	Visakhapatnam	17.691525	83.289083
9	Confluence point of steel plant effluent joining the sea at Gangavaram creek near Dibbapalem.	Creek	Visakhapatnam	17.6106138	83.235877
10	Confluence point of steel plant effluent joining the sea near Appikonda village	Coastal	Visakhapatnam	17.570608	83.1720722

11	Confluence point of Mutyalammapalem gedda Joining the sea at Mutyalammapalem near NTPC.	Coastal	Visakhapatnam	17.536025	83.091036
12	Confluence point of River Sarada and River Varaha at Bangarammapalem	Coastal	Anakapalli	17.358797	82.736622
13	Confluence point of River Thandava at Pentakota	Coastal	East Godavari	17.293809	82.619302
14	River Krishna at confluence with sea at Palakayathippa beach, Hamsaladeevi	Coastal	Krishna	15.955104	81.116501
15	Upputeru after confluence with sea, Etiparru	Coastal	Krishna	16.350051	81.483371
16	Fishing Harbour after confluence with Sea, Nizampatnam	Coastal	Bapatla	15.874228	80.639161
17	Loading Point - Krishnapatnam Port	Coastal	Nellore	14.250333	80.121222
18	Pulicat lake-Bheemulavaripalem	Marine	Nellore	13.5543306	80.07765

Government of Arunachal Pradesh
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
Department of Environment & Forests
Paryavaran Bhawan, Yupia Road, Naharlagun -791110, A.P, Bharat.
Email ID: arunachalspcb@gmail.com, website : www.apspcb.net

No.APSPCB-167/2023/OA693/ 1298 -1299 26 /06/2024

To,

Sri G. Thirumurthy
Scientist-E & Divisional Head
PCP Division, CPCB
Delhi – 110032.

Sub:- Submission of Affidavit in the matter of SUO MOTO in News item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the weak link".

Ref:- Your email dated 15.06.2024.

Sir,

With reference to the above cited subject, please find enclosed herewith the Affidavit Before the Member Secretary, Central Pollution Control Board in the matter of SUO MOTO in News item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the weak link". The information has been furnished as per the format given in the Minutes of the meeting furnished to this office.

Encl: As above.

Yours Sincerely

25/6/24

(Koj Rinya, IFS)
Member Secretary
Member Secretary
APSPCB
Naharlagun

No.APSPCB-167/2023/OA693/ 1298 - 1299
26 /06/2024

Copy to:

1. The Regional Director, CPCB, Shillong for kind information.
2. Office copy.

(Koj Rinya, IFS)
Member Secretary

*****



अरूणाचल प्रदेश ARUNACHAL PRADESH 01AA 754702

BEFORE THE MEMBER SECRETARY

CNETRAL POLLUTION CONTROL BOARD, DELHI

O.A.693/2023

IN MATTER OF:

SUO Moto matter in re: News item appearing in Deccan Herald dated 24.10.2023 entitled "Pollution Control Boards are weak link"

COMPLIANCE AFFIDAVIT OF ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD

I, Smt. Koj Rinya, d/o Lt. Koj Tajang, aged about 44 years and having office at Arunachal Pradesh State Pollution Control Board (APSPCB), Paryavaran Bhawan, Papu Hill, Yupia Road, Naharlagun, Arunachal Pradesh, the deponent herein, do hereby solemnly affirm and state as under: -

That I, in the capacity of Member Secretary of the Arunachal Pradesh State Pollution Control Board, am fully conversant with the facts of the case on the basis of the records made available in the office and hence competent and authorized to depose and swear the present Reply Affidavit as under:

The present Affidavit is being filed in pursuance and compliance of the directions issued by this Hon'ble Tribunal in its order dated 12.04.2024 whereby in para 13 of the order has directed the Member Secretary of all SPCBs/ PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board within a period of six weeks from 12.04.2024, providing informations in respect of Arunachal Pradesh State Pollution Control Board on the subjects mentioned below:

Judicial Magistrate 1st Class
AP Civil Secretariat
Itanagar

A. Sanction of posts with timeline:

S. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Timeline for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1.	27	Nil	NA	NA	NA	NA

Remarks, if any: Nil

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

(a)	Total number of all types of laboratory setup by SPCB/PCC	4 nos. Break up as below: (1) Head Office (a) Air Laboratory (b) Water Laboratory (2) Regional Office (a) Air Laboratory (b) Water Laboratory
(b)	Out of (a) above, how many laboratories are established as State Water Laboratory	Nil
(c)	Have all laboratories, as at (b) above, has been notified in the official Gazette	No
(d)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following	No
i)	Number of such laboratory specified	NA
ii)	Number of such laboratory notified in the official Gazatte	NA
(e) i)	Number of Laboratory planned for notification as State Water Laboratory	2 nos.
ii)	Time required for notification under Section 52 of Water Act (in months)	Timeline – 24 months

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

Member Secretary APSPCB Naharlagun

(a)	Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory	Nil
(b)	Have all laboratories, as at (a) above, has been notified in the official Gazette	No
(c)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following	No
i)	Number of such laboratory specified	NA
ii)	Number of such laboratory notified in the official Gazatte	NA
(d) i)	Number of Laboratory planned for notification as State Air Laboratory	2 nos.
ii)	Time required for notification under Section 28 of Air Act (in months)	Timeline – 24 months

Judicial Magistrate 1st Class
A.P. Civil Secretariat

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

(a)	Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986	Nil
(b)	Number of laboratory planned for recognition under EPA 1986	4 nos.
(c)	Time required for recognition under EPA 1986 (in months)	Timeline – 24 months

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

(a)	Total number of parameters prescribed in the various CTO issued by SPCB/PCC	10
(b)	Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I	10
(c)	In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above	
i)	How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored	Nil
ii)	Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto	(a) Total Coliform & Feacal Coliform – 3 months (b) Air quality metal parameters – 12 months

F. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y: 2020-21 and 2021-22 clearly mentioning the following sources:

S. No.	Source of Income	FY 2020 -21 in (Rs)		FY 2021 -22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1	Consent fee	1,80,44,104	2,41,72,341	3,23,84,523	3,01,27,934
2	Authorization fee	97,500	0	0	0
3	Lab analysis charges	0	0	0	0
4	Bank Interest earned	1,66,159	0	9,1,3,537	0
5	Environmental Compensation fund of SPCB / PCC	0	0	3,04,952	0
6	Environmental Compensation fund of CPCB	1,74,77,100	4,86,000	0	6,48,000
7	Assistance from State Govt.	20,00,000	0	20,00,000	40,00,000
8	Assistance from Central Govt. under Central Sector Schemes	1,94,39,767	77,80,889	2,07,47,747	8,40,126
9	Other Sources, if any	0	0	0	0

Reason for not utilizing the collected amount fully : Due to Covid-19 restrictions full amount could not be utilized.

Judicial Magistrate 1st Class
A.P. Civil Secretariat

Secretary APSPCB Vijayawada

In light of the above, it is humbly submitted that Arunachal Pradesh State Pollution Control Board shall always abide by the orders and directions passed by the Hon'ble Tribunal in the present case.

VERIFICATION

Verified at .Itanagar.. on this 25...th of June, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

(DEPONENT)
(Koj Rinya, IFS)
Member Secretary
Arunachal Pradesh State Pollution
Control Board

Member Secretary
APSPCB
Naharlagun

Identified By me:

Office of the Judicial Magistrate Ist Class
A.P. Civil Secretariat, Itanagar

Signed before me:

Judicial Magistrate Ist Class
A.P. Civil Secretariat
Itanagar

Pollution Control Board, Assam
(Department of Environment & Forests, Government of Assam)
অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ
(অসম চৰকাৰৰ বন আৰু পৰিবেশ বিভাগ)
NABL Accredited Testing Laboratory : Certificate No. TC-11384

No.PCBA/LGL-198/2023/NGT/124/1041

Dated Guwahati the 19th July 2024

To : Member Secretary
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi- 110032

Speed Post

Pollution Control Board, Assam H.O. Guwahati-21

Sub : Hon'ble NGT Suo Moto OA No. 693/2023 (Pollution Control Boards are the weak link)-reg.

Ref : Your email dtd 18.07.2024

Sir,

With reference to the subject above, please find herewith the true copy of additional affidavit in compliance of the NGT directions in the instant case and follow up a review meeting of the Member Secretary, Central Pollution Control Board with all PCBs/PCCs.

This is for your kind information and necessary action

Thanking you,

Yours faithfully,

Encl: As stated

(Shantanu Kr. Dutta)
Member Secretary
Member Secretary
Pollution Control Board
Assam:Guwahati-21

BEFORE THE MEMBER SECRETARY,
CENTRAL POLLUTION CONTROL BOARD

Original Application No. 693 of 2023

IN THE MATTER OF:

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023

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Submitted by:

Shantanu Dutta
Member Secretary
Pollution Control Board, Assam

Member Secretary
Pollution Control Board
Assam:Guwahati-21

Filed On :19.07.2024

BEFORE THE MEMBER SECRETARY,
CENTRAL POLLUTION CONTROL BOARD



Original Application No. 693 of 2023

IN THE MATTER OF:

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023

Compliance Revised Additional Affidavit cum Status Report of Pollution Control Board, Assam, pursuant to the order dated 12.04.2024 passed by the Hon'ble National Green Tribunal and as per the discussed in the Review Meeting with SPCBs / PCCs dated 12.07.2024 under the Chairmanship of Member Secretary, Central Pollution Control Board (CPCB)

I, Shri Shantanu Kr. Dutta, aged about 52 years, working as Member Secretary, Pollution Control Board, Assam, Bamunimaidam, Guwahati-781021, Assam do hereby as deponent solemnly affirm and state as under:

1. That the deponent is working as Member Secretary in the Pollution Control Board, Assam and I am fully conversant with the facts and circumstances of the present case and I am duly authorized to affirm and swear this affidavit on behalf of the Pollution Control Board, Assam.

2. By virtue of an order dated 12.04.2024 passed by the Hon'ble Tribunal, the Member Secretary, Pollution Control Board, Assam, has been directed to file an Affidavit before the Member Secretary, Central Pollution Control Board. The present revised affidavit is being filed in terms thereof as per the discussed in the Review Meeting with SPCBs / PCCs w.r.t Hon'ble NGT order suo moto matter O.A 693 of 2023, - "Pollution Control Boards are the Weak Link" dated 14.06.2024 under the Chairmanship of Member Secretary, Central Pollution Control Board (CPCB).

3. That the deponent like to furnish the following information pertaining to Pollution Control Board, Assam.

A. Sanction of posts with timeline:

1. **Point 1 of the CPCB email dated 02.07.2024:** The Board, through its revised affidavit dated 24.06.2024, para 3(A), has represented that as of March 2024, the Board had concluded its recruitment drive for 74 entry-level positions. However, 11 of the newly appointed candidates did not join. Thus vide 107th Board meeting held on 28.06.2024, the Board has taken a resolution that these vacancies shall be filled from the merit list, prepared by IIT Guwahati while finalizing the 74 new recruits, of the recent recruitment drive. The timeline for completing this process has been established as 31.07.2024.

2. **Point 2 of the CPCB email dated 02.07.2024:** Pursuant to the Pollution Control Board, Assam (Employees' Service) Regulation-2012, Regulation 7(ii) prescribes the procedure for direct recruitment within the Board. The regulation states as follows:

> *"ii. Direct recruitment shall be made by publication of advertisement for filling up the vacant posts in at least two leading local daily newspaper mentioning the probable number of vacancies, reservations, pay scale, qualification, experience and other requirement etc. The method of selection shall also be specified in the advertisement."*

Table I: Out of the total sanctioned 265 posts, the details of the vacant 31 posts are as follows:

Sl. No.	Designation	No of Sanctioned Post	No of vacant Post	Duration since when Vacant	Reason for not filling Vacant posts	Timeline for filling the vacancy	List of activities to be carried out for filling the vacancy and their respective timeline
1	**Engineering and Technical service**						
	Chief Environmental Engineer	1	1	March, 2024	Promotional post, under process	120 days	The selection committee recommends a promotion from the feeder cadre.
	Senior Environmental Engineer	5	1	July 2024	Back Log Vacancy		
	Assistant Engineer	25	4	July 2024	2 nos. new recruits did not join and 2 nos. Resultant vacancy due to promotion	1 Year.	Direct recruitment
2	**Laboratory and Scientific service**						
	Senior Environmental Scientist	3	1	October, 2023	Back Log Vacancy	1 year	The post will be filled up as per rule prescribe for reservation by the Govt of Assam
	Executive Environmental Scientist	6	1	October, 2023	No eligible Candidate	3 years	The selection committee recommends a promotion from the feeder cadre.
	Assistant Executive Environmental Scientist	7	1	December, 2022	No eligible Candidate	5 years	
	Assistant Environmental Scientist	8	3	June, 2024	No eligible Candidate	3 years	
	Scientific Assistant-I	2	1	2014	Promotional post, under process	120 days	
3	**Computer and Information Technology service**						
	Assistant Programmer (Entry level)	1	1	July 2024	Resultant vacancy due to promotion	1 Year	Direct recruitment
4	**Environmental, Planning, Mass Awareness and Public Relation service**						
	Planning and Research Officer	1	1	July, 2022	No eligible Candidate	5 years	The selection committee recommends a promotion from the feeder cadre.
5	**Finance and Accounts service**						
	Manager (Finance & Accounts)	1	1	2014	No eligible Candidate	1 Year	The selection committee recommends a promotion from the feeder cadre.
	Assistant Manager (Finance & Accounts)	2	1	November, 2020	No eligible Candidate	3 years	
	Junior Accountant (Entry level)	11	3	July 2024	Resultant vacancy due to promotion	1 Year	Direct recruitment
6	**Administrative and Establishment service**						
	Manager (HR & Administration)	1	1	2014	No eligible Candidate	1 years	The selection committee recommends a promotion from the

						feeder cadre.
Administrative Assistant-II (Entry level)	26	4	April, 2024	New recruits did not join	1 Year	Direct recruitment
Driver	13	1	January, 2024	Retired,		
Grade-IV (Entry level)	56	5	April, 2024	New recruits did not join		

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a) Pollution Control Board Assam has a total no of five (5) laboratory establishment viz.

i. Central Laboratory, 1978

ii. Regional Laboratory: Silchar, Bongaigaon and Sivasagar, 1982

iii. Regional Laboratory: Tezpur, 1998

b) None of the laboratory is declared as State Water Laboratory.

c) None of the laboratories is notified in the Official Gazette.

d) No State (or) Institute laboratories other than those set up by PCBA have been specified as State Water Laboratory, as per the information available with PCBA.

e) (i) Number of Laboratory planned for notification as State Water Laboratory: 5 (five).

(ii) Time required for Notification under Section 52 of Water Act: 2 months.

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a. None of the laboratory is declared as State Air Laboratory.

b. None of the laboratories is notified in the Official Gazette.

c. No State (or) Institute laboratories other than those set up by PCBA have been specified as State Air Laboratory.

d. (i) Number of Laboratory planned for notification as State Air Laboratory: 5 (five).

(ii) Time required for Notification under Section 28 of Air Act: 2 months.

D. Information on Laboratory recognized as 'Environment Laboratory' under Environment (Protection) Act, 1986 (EPA 1986).

a) Out of Board's five (5) laboratory, only Central Laboratory of the PCBA is recognized as 'Environment Laboratory' under Environment (Protection) Act, 1986 vide No. Legal 42(3)/87 dtd. 19/06/2017 and valid up to 19/06/2022. It may also be noted that the Central Laboratory of Pollution Control Board, Assam has been assessed and accredited by National Accreditation of Board for Testing and Calibration Laboratories (NABL) Vide Certificate No.:TC-11384, having issue date 10.02.2023 and is valid till 09.02.2025.

b) The Board shall apply for recognition under Environment (Protection) Act, 1986 (EPA 1986) and NABL Accreditation.

c) Twenty-four (24) months.

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate.

a) The PCBA under Schedule I of the EP Rules and prescribed all the parameters under Consent to Operate. Viz.

i. Air: 21 (AAQ & Emission)

ii. Water: 60 (Water & waste water)

b) The Board's laboratory has facility to monitor and analysis the parameters as at Schedule I of the EP rules.

i. Air: 21 (AAQ & Emission)

ii. Water: 60 (Water & waste water)

c) Most of the routine parameters (water, air and noise monitoring parameters) are analyzed by all the existing laboratories of PCBA. The specific parameters like – Heavy Metals, Stack Emission monitoring parameters, Pesticides, etc. are carried out by the Central Laboratory.

F. Source of Income & Expenditure:

➢ Break-up of Income generated during F.Y. 2020-21 and 2021-22 are as follows: -

Sl. no.	Source of Income	FY 2020-21	FY 2021-22
1	Consents & Authorisation	₹ 33,34,80,634.00	₹ 51,07,15,590.00
2	Lab analysis	₹ 34,11,210.00	₹ 49,67,226.00
3	Bank Interest	₹ 4,09,35,390.00	₹ 3,71,82,775.00
4	Environmental Compensation fund of State	₹ 13,09,376.00	₹ 6,16,500.00
5	Environmental Compensation fund from CPCB	nil	nil
6	Assistance from State Govt.	nil	nil
7	Assistance from Central Govt	₹ 14,02,26,463.00	₹ 13,94,04,333.00
8	Any others	Nil	Nil
	Total	***₹ 51,93,63,073.00***	***₹ 69,28,86,424.00***

Income source for Consent and Authorization are deposited in the same account.

Point 3 of the CPCB email dated 02.07.2024: The Board like to inform you that PCBA has already provided the data regarding the Expenditure of FY 2020-21 and FY 2021-22 in the 2nd Table of the 3 (F) of the Board's revised affidavit dated 24.06.2024. The same is as given below: -

➢ Break-up of expenditure incurred during F.Y. 2020-21 and 2021-22 as follows: -

Sl. no.	Source of Income	FY 2020-21	FY 2021-22
1	Pay, Allowance & Employee welfare financial assistances (loans, etc.)	₹ 12,91,04,299.00	₹ 13,37,75,219.00
2	Office Expenses	₹ 48,11,738.00	₹ 36,77,985.00
3	Mass Awareness & Advertisements	₹ 26,41,927.00	₹ 36,63,923.00
4	Regional Offices' Remittances	₹ 7,08,69,971.00	₹ 6,43,30,591.00
5	Laboratory expenses	₹ 28,16,423.00	₹ 29,93,366.62
6	Projects	₹ 1,11,11,066.00	₹ 1,40,77,646.00
7	Taxes and charges	₹ 65,94,954.00	₹ 1,01,50,588.00
8	Outsource Services	₹ 20,53,128.00	₹ 29,11,234.00
9	Repairs and maintenances	₹ 30,19,378.00	₹ 28,81,327.00
10	Training of Personal	--	₹ 1,30,095.00
11	Abatement	--	₹ 24,59,968.00
12	E.C & Remittance to CPCB	--	₹ 14,80,880.00
13	Relief fund	--	₹ 3,50,000.00
	Total:	₹ 23,30,22,884.00	₹ 24,28,82,822.62

4. That as regards the averments made in the prayer of the application, the answering respondent is duty bound to abide by any directives passed by the Hon'ble National Green Tribunal in the present facts and circumstances of the case.

DEPONENT

Member Secretary
Pollution Control Board
Assam:Guwahati-21

VERIFICATION

I, the deponent herein above, do hereby verify the contents of this affidavit to be true and correct to the best of my knowledge and belief, and no part of this affidavit is false and nothing material has been concealed therefrom.

Verified at Guwahati on this 19th day of July, 2024

DEPONENT

Member Secretary
Pollution Control Board
Assam:Guwahati-21

BEFORE THE MEMBER SECRETARY

CENTRAL POLLUTION CONTROL BOARD

ORIGINAL APPLICATION NO. 693 OF 2023

News Item titled "Pollution Control Boards are weak link" appearing in Deccan Herald dated 24.10.2023.

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2



Sl. No. 1263 Date 15/11/24

BEFORE THE MEMBER SECRETARY

CENTRAL POLLUTION CONTROL BOARD

ORIGINAL APPLICATION NO. 693 OF 2023

News Item titled "Pollution Control Boards are weak link" appearing in Deccan Herald dated 24.10.2023.

Affidavit on Behalf of Bihar State Pollution Control Board.

I, S. Chandrasekar, aged about 47 years, Son S. Subramani, residing at No. 03, Aranya Awas, Shaheed Peer Ali Khan Marg, Patna, do hereby solemnly affirm and state as follows:

1. That I am presently posted as Member Secretary in Bihar State Pollution Control Board, Patna (hereinafter referred to as the 'BSPCB'). I am



authorized to file the present affidavit on behalf of BSPCB. I am aware of the facts of the present case on the basis of the official records maintained at BSPCB, that I believe to be true. As such, I am competent to depose the present affidavit.

2. That the Hon'ble National Green Tribunal, New Delhi, vide its order dated 12.04.2024 has directed the State PCB's disclosing the reason as to why till now the full-strength appointments have not been made and why so many sanctioned posts are lying vacant and also the time schedule within which the vacant posts will be filled up and necessary infrastructure in the laboratories will be created.

3. That the total number of sanctioned posts of at the BSPCB is 249. Out of the above 249, 49 are filled up and 200 posts are vacant. Posts felt vacant upon superannuation of the employee.

NOTARY
A. K. LAL
Distt.-PATNA
Reg. No.-18831
Exp.dt.-29.05.2027
GOVT. OF BIHAR

4. That the reasons for sanctioned posts lying vacant is that as per Section 12 of the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the Water Act) and Section 14 of the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the Air Act) the method of recruitment and the terms and conditions of service of the officers and other employees of the State Board shall be determined by the regulations made by the SPCB provided that such regulation is approved by the State Government. The BSPCB was not able to get approval of the service regulation made by it from the State Government. However, the service regulation made by the State Board has now been approved by the State Government and notified in the Bihar Gazette dated 23.09.2023. Accordingly, as per the provisions of the service regulation, the BSPCB has made request to the 'Bihar Technical Service Commission' through the Department of Environment Forest and Climate

NOTARY
A. K. LAL
Distt.-PATNA
Reg. No.-1883/
Expdt.-29.05.2027
GOVT. OF BIHAR

Change, Govt. of Bihar, for conducting examination and recommending candidates for recruitment. It is submitted that the recruitment will be completed in a period of 10-12 months' time.

5. That BSPCB has established a Central Laboratory at its head quarter, Patna, under section 17(2) of the Water (Prevention and Control of Pollution) Act, 1974, and section 17(2) of the Air (Prevention and Control of Pollution) Act, 1981. It is further stated that as per the provisions contained in Section 17(2) of the Water Act and Air Act, the State Board is not required to issue notification for the establishment of laboratory. As such, there is no notification w.r.t. establishment of the said laboratory. It is mentioned that the State Board has not recognized any laboratory under Section 17(2) of the Water Act and the Air Act, as such there is no notification with respect to recognition of a laboratory.

NOTARY
A. K. LAL
Distt.-PATNA
Reg No.-18831
Exp.dt.-29.05.2027
GOVT. OF BIHAR

6. That as per Section 52(1) of the Water Act and Section 28(1) of the Air Act, the State Government may, by notification, in the official gazette, establish a State Water Laboratory and a State Air Laboratory, respectively, or specify any State Laboratory or institute as a State Water Laboratory to carry out the functions entrusted to the State Water Laboratory under the Water Act a State Air Laboratory to carry out the functions entrusted to the State Air Laboratory under the Air Act. It is to mention that the State Government has not established or recognized any laboratory or institute as State Water Laboratory or State Air Laboratory under the aforesaid provisions. Therefore, there is no notification with respect to establishment of State Water Laboratory or State Air Laboratory.

7. That the Bihar State Pollution Control Board has established a Central Laboratory at its head quarter, Patna under section 17(2) of the Water (Prevention

NOTARY A. K. LAL Distt.-PATNA Reg. No.-18831 Exp.dt.-29.05.2021 GOVT. OF BIHAR

and Control of Pollution) Act, 1974 to enable to Board to perform its functions including the analysis of samples of water from any stream or well or of samples of any sewage or trade effluent and under section 17(2) of the Air (Prevention and Control of Pollution) Act, 1981, to perform its functions under this Act. The laboratory has infrastructures for monitoring the prescribed parameters mentioned in the Schedule-I of the Environment (Protection) Rules, 1986 as amended. The Schedule-I of the Environment (Protection) Rules includes the discharge and emission parameters. The central laboratory established by the Board is equipped with all infrastructures for sampling and analysis of water/effluent/ sewage and air samples of different parameters. The water parameters include pH, DO, BOD, COD, TSS, TS, Oil & Grease, Conductivity, Turbidity, Sulphate, Chloride, Fluoride, Nitrate, phosphate, Ammonical Nitrogen, Alkalinity, Heavy metals (Cr, Cu, Zn, Ni, Cd, Ed, As, Fe, Mn),

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bacteriological parameters (Total Coliform, Faecal Coliform, E-coli, Faecal Streptococci. The State Board has strengthened its laboratory under the Namami Gange Programme and has procured instruments viz. Atomic Absorption Spectrophotometer with graphite furnace and hydride generation, UV-VIS, Spectrophotometer, Total Organic Carbon Analyzer, Microwave digester, etc. Further, the State Board from 2010 onwards has expanded the water quality monitoring network of River Ganga from 13 to existing 34 number of sampling locations. The Board is regularly monitoring water quality of river Ganga at 34 different locations (fortnightly) in addition to its tributaries at 64 locations (monthly), ponds & lakes at 05 locations (monthly) and ground water at 70 locations (half yearly basis) in the State of Bihar. Thus, Board is monitoring water quality at 170 locations under National Water Monitoring Program. Unlike earlier, water quality monitoring frequency

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has been increased from monthly to fortnightly since 2020 for the river Ganga. Infrastructure strengthening has enabled the Board for the monitoring of Faecal Streptococci and E-coli in addition to Total Coliform and Faecal Coliform as per the requirement under micro biological parameters since September, 2020 onwards for Ganga water samples. Recently the Board has also started testing of water samples for Heavy Metals.

8. That with respect to Air Quality monitoring it is stated that the State Board continuously monitors ambient air quality through 35 Continuous Ambient Air Quality Monitoring Stations (CAAQMS) established in 23 districts of the State [(Patna: 06, Muzaffarpur: 03, Gaya: 03, Bhagalpur: 02 and one each at Hajipur, Araria, Arah, Aurangabad, Begusarai, Betiah, Bihar Sharif, Buxar, Chapra, Darbhanga, Katihar, Kishangaj, Motihari, Munger, Purnea, Saharsa, Samstipur, Sasarm, Siwan, Rajgir

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and Manguraha (West Champaran)]. Parameters viz. PM10, PM2.5, SO2, NO2, CO, O3, NH3, BTX and meteorological parameters viz. AT, RH, WS, WD, SR are monitored through these CAAQMS. The aforesaid stations are linked with National Ambient Air Quality Monitoring Network through CPCB server and also linked with BSPCB website. Board is also monitoring ambient air quality on manual mode at 02 locations in Patna under National Air Monitoring Program and the State Board has 06 (03 old + 03 new) Real Time Ambient Noise Monitoring Terminals located at Patna covering industrial area, commercial area, residential area and silence zone.

9. That the State Board is granting CTOs with the conditions mentioned therein. Board ensures the parameters specified for the respective type of industry while granting CTOs. Discharge parameters include pH, BOD, COD, TSS, Total Nitrogen, Total

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Phosphorus etc. and emission parameters include PM, SO2 & NOx. For example Thermal Power Plants emission consent include PM, SO2, NOx & Hg and discharge consent includes parameter related with STP i.e. pH, BOD, COD, TSS, Total Nitrogen, Total Phosphorus, FC etc. Sugar mill emission parameters include PM & discharge parameters include pH, BOD & TSS.

10. That the State Board has submitted a proposal to National Mission for Clean Ganga (NMCG) for establishment of its Regional Laboratories at Bhagalpur, Barauni, Muzaffarpur and Purnea along with its requirement and estimate vide Board's ref. no. CL/97, dated-13.06.2023. NMCG has approved the proposal to establish its laboratory at new building of Bhagalpur and at renovated building of Barauni. The State Board shall establish its regional laboratories with required complete infrastructure and manpower within 02 years tentatively, however

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the State Board shall create necessary primary infrastructure for laboratories and put the laboratory operational latest by 31.12.2024. Board shall recruit the contractual laboratory personnel for operation of laboratory at Bhagalpur and Barauni by 30.11.2024. Board shall procure the laboratory equipment's for Bhagalpur and Barauni by 30.11.2024.

11. That the details of sources of income and expenditure incurred by BSPCB in financial year 2020-21 and 2021-22 is annexed to the affidavit and marked as **Annexure-1**. The total income and expenditure for the financial year 2020-21 was Rs. 32,10,82,179.57 and Rs. 22,82,49,260.83, respectively. Similarly, for the financial year 2021-22 the income and expenditure were Rs. 39,71,47,787.29 and Rs. 35,59,49,030.66, respectively.

12. That I have read the contents of the affidavit and have understood the same and nothing material

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has been concealed therefrom and the annexures are true copy of its original.

DEPONENT

(S. CHANDRASEKAR)

I identify the Deponent who has signed in my presence

A. Singh, Adv.

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For CA

Sources of income and expenditure for the period of 2020-21 & 2021-22.	Sl. No.	Sources of income	FY 2020-21 (In Rs.)		FY 2021-22 (In Rs.)	
			Income	Expenditure	Income	Expenditure
	1.	Consent fee	14,81,70,111/-	20,24,61,328.14	21,38,97,950.08	32,65,49,874.46
	2.	Authorization fee				
	3.	Lab analysis charges	4,72,467/-	2,78,803/-	3,75,690/-	-
	4.	Bank interest earned	5,32,17,165.86	-	9,13,46,720.21	-
	5.	Environmental compensation fund of SPCB/ PCC	5,37,11,537/-	-	3,62,60,240/-	-
	6.	Environmental compensation fund of CPCB	Nil	1,04,87,500/-	-	-
	7.	Assistance from State Govt.	4,41,12,000/-	-	-	-
	8.	Assistance from State Central Govt. under Central Sector Schemes	1,13,68,500/-	-	1,00,00,000/-	-
	9.	Other sources if any	1,00,30,398.71	1,50,21,629.69	4,56,42,877/-	2,93,99,156.20
		Total	**32,10,82,179.57/-**	**22,82,49,260.83**	**39,71,47,787.29**	**35,59,49,030.66**

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BIHAR STATE POLLUTION CONTROL BOARD
Parivesh Bhawan, Patliputra Industrial Area, P.O.-Sadakat Ashram, Patna-800010
EPABX:0612-2261250/2262265, Fax:0612-2261050

Ref. No. 1446 Patna, dated- 03/8/24

From,
S.Chandrasekar, IFS,
Member Secretary.

To,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub:- **Shortcomings/gaps information required w.r.t. Ho'ble NGT Suo Motu matter O.A. 693/2023- "Pollution Control Boards are the week link" -minutes of the meeting-reg.**

Ref:-Minutes of review meeting held on 14.06.2024.

Sir,

With reference to the subject cited above and the minutes of review meeting held on 14.06.2024 under reference, Central Pollution Control Board has requested to submit the **status of vacancy** (duration in the months) and **reorganization of labs** under the E(P) Act, 1986, as informed through and e-mail dated-01.08.2024.

In the light of the above, a supplementary affidavit mentioning the required information is being submitted for your perusal and necessary action.

Encl: As above.

Yours faithfully,

03/8/24

(S. Chandrasekar)
Member Secretary.

Copy to :- Shree G. Thirumurthy, Scientist 'E' & Divisional Head, PCP Division, Central Pollution Control Board, Delhi- 110032 for information and necessary action.

BEFORE THE MEMBER SECRETARY

CENTRAL POLLUTION CONTROL BOARD

O.A. NO. 693 OF 2023

IN THE MATTER OF

In re: News item appearing in Deccan Herald dated 24.10.2023 titled 'Pollution control boards are the weak link"

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Sl no.	Annexure	Particulars	Page no.
1		Supplementary affidavit on behalf of the Bihar State Pollution Control Board.	01-03
2.	Annexure-1	The details of status of vacancy and the duration for which the post has been vacant.	04-08



Sl. No. 8240 Date 31.10.23

BEFORE THE MEMBER SECRETARY

CENTRAL POLLUTION CONTROL BOARD

O.A. NO. 693 OF 2023

IN THE MATTER OF

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED 'POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF BIHAR STATE POLLUTION CONTROL BOARD,

I S. Chandrasekar, aged about 47 years, Son of S. Subramani, residing at No. 03, Aranya Awas, Shaheed Peer Ali Khan Marg, Patna, do hereby solemnly affirm and state as follows: -

1. That I am posted as Member Secretary and as such I am well aware of the facts and circumstances of the present matter. I am competent and duly authorized to swear the present affidavit and file the report.



2. That the Central Pollution Control Board vide its email dated 01.08.2024 has sought further information from different SPCB's with respect to the directions passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in O.A. No. 693 of 2023.

3. That the Bihar State Pollution Control Board has earlier filed affidavit in the instant matter bringing on record the information which was sought by the Central Pollution Control Board, New Delhi, however, the CPCB has inquired about the duration of vacancy in months and the recognition of laboratories under the Environment (Protection) Act, 1986.

4. That with respect to status of vacancy and the duration for which the post has been vacant, it is stated the information relating to the same is annexed and marked as Annexure-1.

5. That with respect to recognition of the Central Laboratory at the headquarter it is stated, the same is under process and it may require approximately 8 months' time to complete the process of recognition of laboratory under the Environment (Protection) Act, 1986, at the headquarter level and approximately 12 months at the regional level.

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6 That I have read read the contents of the affidavit and have understood the same and the annexures are true copies of its respective originals.

I identify the Deponent signature/LTI who has signed in my presence

DEPONENT
(S. CHANDRASEKAR)

VERIFICATION

Verified at Patna on 2nd day of August, 2024 that the averments made in the present affidavit are true and correct to the best of my knowledge and information derived from the records of the matter.

DEPONENT
(S. CHANDRASEKAR)

NOTARY
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Annexure-1

Status of Vacancy in Bihar State Pollution Control Board Since 2002 (After the Bifurcation of the State) in Months												
Sr. No.	Name of the Post	Total Sanctioned Post (Bihar and Jharkhand)	No. of Post Sanctioned for Bihar	Working Strength against Sanctioned Post	Vacant Post	Name of Employee	Date since Post Lying Vacant	Date of Promotion	Date of Retirement	Post Vacant upto	Duration of Vacancy in Months	Remarks
1	Sr. Environmental Engineer	5	2	1_{st}	2	-	01-01-02	N/A	N/A	31-07-24	270	
				2_{nd}			01-01-02	N/A	N/A	31-07-24	270	
2	Environmental Engineer	12	5	1_{st}	4	Sri Indushekhar Singh	30-11-09		30-11-09	31-07-24	176	
				2_{nd}	4	Sri Sarab Pd. Roy		11-12-18	working		N/A	
				3_{rd}		Sri Ashish Kumar Gupta		11-12-18	working		N/A	
				4_{th}			01-01-02			31-07-24	270	
				5_{th}			01-01-02			31-07-24	270	
3	Assistant Environmental Engineer	23	8	1_{st}	1	Sri Shankar Mohan Ghosh			30-06-13	31-07-24	133	
				2_{nd}		Sri Nand Kumar		11-12-18	31-12-18	31-07-24	67	
				3_{rd}		Sri Anil Kumar		11-12-18	31-12-22	31-07-24	19	
				4_{th}		Sri Veerchandra Pd Singh			31-12-16	31-07-24	91	
				5_{th}		Sri Dinesh Kumar		11-12-18	31-05-21	31-07-24	38	
				6_{th}		Sri Sain Kumar		25-09-18	working	N/A	N/A	
				7_{th}			01-01-02			31-07-24	270	
				8_{th}			01-01-02			31-07-24	270	
4	Junior Environmental Engineer	27	8	1_{st}	3	Sri Ram Udgar Mahto			31-01-20	31-07-24	54	
				2_{nd}		Sri Anjani Kumar Sinha			31-12-21	31-07-24	31	Post abolished
				3_{rd}		Sri Shambhu Nath Jha			31-10-23	31-07-24	9	
				4_{th}		Sri Sampanna Mandal Thakur			31-05-24	31-07-24	2	
				5_{th}			01-01-02			31-07-24	270	
				6_{th}			01-01-02			31-07-24	270	
				7_{th}			01-01-02			31-07-24	270	
				8_{th}			01-01-02			31-07-24	270	
5	Deputy Analyst	2	1	1_{st}	0	Sri S.N. Ray			31-05-09	28-02-21	140	
	Deputy Analyst	2	1	1_{st}	0	Sri Swami Nath Jayaswal		25-09-18	28-02-21	31-07-24	41	
6	Scientist	6	2	1_{st}	1	Sri Arun Kumar			working	N/A	N/A	
				2_{nd}		Sri Nitin Kumar			31-08-21	31-07-24	11	

Status of Vacancy in Bihar State Pollution Control Board Since 2002 (After the Bifurcation of the State) in Months

Sl. No.	Name of the Post	Total Sanctioned Post (Bihar and Jharkhand)	No. of Post Sanctioned for Bihar	Working Strength against Sanctioned Post	Vacant Post	Name of Employee	Date since Post Lying Vacant	Date of Promotion	Date of Retirement	Post Vacant upto	Duration of Vacancy in Months	Remarks
7	Sr. Scientific Assistant (SSA)/Assistant Scientific Officer(ASO)	89	5	1_{st}	0	Sri Swami Nath Jayaswal		25-09-18	28-02-21	31-07-24	41	
				2_{nd}		Sri Fayaz Khan			31-12-15	31-07-24	305	
				3_{rd}		Sri Arbind Kumar			31-12-13	31-07-24	127	
				4_{th}		Sri Suvesh Kumar		11-12-18	31-08-23	31-07-24	11	
				5_{th}		Sri S.D. Prakash		25-09-18	08-12-19	31-07-24	55	
8	Junior Scientific Assistant	20	5	1_{st}	3	Sri Jitendra Sharma			31-10-19	31-07-24	57	
				2_{nd}		Sri Manoranjan Ku-Singh			28-02-24	31-07-24	5	
				3_{rd}			01-01-02			31-07-24	270	
				4_{th}			01-01-02			31-07-24	270	
				5_{th}			01-01-02			31-07-24	270	
9	Research Associate/Assistant Scientific Officer (R.S.O.)	8	3	1_{st}	0	Sri Arun Kumar		11-12-18		31-07-24	67	
				2_{nd}		Sri Gopi Kant Mandal			31-12-23	31-07-24	7	
				3_{rd}		Sri Shiv Shambhu Pd.			working	31-07-24	N/A	
10	Laboratory Assistant	17	4	1_{st}	3	Sri Anil Kumar Srivastav		14-12-18	30-06-21	31-07-24	37	
				2_{nd}		Sri Fayak Ahmad Saeedi			30-06-22	31-07-24	25	
				3_{rd}			01-01-02			31-07-24	270	
				4_{th}			01-01-02			31-07-24	270	
11	Sample Taker	37	8	1_{st}	3	Sri Brij Lal Pd.			31-12-12	31-07-24	139	
				2_{nd}		Sri Devendra Sharma			31-01-16	31-07-24	102	
				3_{rd}		Sri Fayak Ahmad Saeedi		14-12-18	30-06-22	31-07-24	25	
				4_{th}		Sri Suraj Ku-Chaturbedi			09-05-21	31-07-24	38	
				5_{th}		Sri Gajendra Thakur			working	N/A	N/A	
				6_{th}			01-01-02			31-07-24	270	
				7_{th}			01-01-02			31-07-24	270	
				8_{th}			01-01-02			31-07-24	270	
12	Regional Assistant-cum-Technician	28	7	1_{st}	1	Sri Ramagya Ram			working	N/A	N/A	

Status of Vacancy in Bihar State Pollution Control Board Since 2002 (After the Bifurcation of the State) in Months												
Sl. No.	Name of the Post	Total Sanctioned Post (Bihar and Jharkhand)	No. of Post Sanctioned for Bihar	Working Strength against Sanctioned Post	Vacant Post	Name of Employee	Date since Post Lying Vacant	Date of Promotion	Date of Retirement	Post Vacant upto	Duration of Vacancy in Months	Remarks
				2_{nd}		Sri Santosh Kisan			working	N/A	N/A	
				3_{rd}		Sri Kavindra Kumar			30-09-22	31-07-24	22	
				4_{th}		Sri Arun Kumar			working	N/A	N/A	
				5_{th}		Sri Prem Prakash			working	N/A	N/A	
				6_{th}		Sri Yugal Kishor Jha			31-01-23	31-07-24	18	
				7_{th}			01-01-02			31-07-24	270	
13	Administrative Officer	0	0	0	0	-	01-01-02			31-07-24	270	
14	Section Officer	6	3	1_{st}	0	Sri Satyhrat Sinha			31-01-14	31-07-24	126	
				2_{nd}		Sri Arjun Pd. Singh			31-08-12	31-07-24	143	
				3_{rd}		Sri Ranjeet Kr. Singh			working	N/A	N/A	
15	Assistant	26	7	1_{st}	2	Sri Birendra Mahapatra		14-12-18	30-11-21	31-07-24	67	
				2_{nd}		Sri Ranjeet Kr. Singh		14-12-18	working	31-07-24	67	
				3_{rd}		Sri Sudhir Kumar		14-12-18	31-01-24	31-07-24	67	
				4_{th}		Smt. Geeta Kumari		14-12-18	31-07-24	31-07-24	67	
				5_{th}			01-01-03			31-07-24	270	
				6_{th}			01-01-02			31-07-24	270	
				7_{th}			01-01-02			31-07-24	270	
16	Stenographer	10	3	1_{st}	1	Smt. Ranju Kumari			31-01-22	31-07-24	30	
				2_{nd}		Sri Yogendra Prasad			30-04-22	31-07-24	27	
				3_{rd}			01-01-02			31-07-24	270	
17	Senior Personal Assistant	1	0	1_{st}	0		01-01-02			31-07-24	270	
18	Typist	17	6	1_{st}	0	Sri Deendas Goswami			31-10-20	31-07-24	45	
				2_{nd}		Sri Syam Nandan Rai			working	N/A	N/A	
				3_{rd}		Sri Mahdesh Pathak			31-01-22	31-07-24	30	
				4_{th}		Sri Ashok Prasad			31-08-20	31-07-24	47	
				5_{th}			01-01-02			31-07-24	270	
				6_{th}			01-01-02			31-07-24	270	
19	Chartered Accountant	1	0	0	0	-					N/A	
20	Budget Accounts Officer	1	1	0	0	Sri Rakesh Kumar Chaudhary			working	N/A	N/A	
	Accountant	3	3	1_{st}	0	Sri Awdhesh Sharma			30-04-13	31-07-24	135	
				2_{nd}		Sri Nasiruddin Mirjan			30-09-13	31-07-24	130	

Status of Vacancy in Bihar State Pollution Control Board Since 2002 (After the Bifurcation of the State) in Months

Sl. No.	Name of the Post	Total Sanctioned Post (Bihar and Jharkhand)	No. of Post Sanctioned for Bihar	Working Strength against Sanctioned Post	Vacant Post	Name of Employee	Date since Post Lying Vacant	Date of Promotion	Date of Retirement	Post Vacant upto	Duration of Vacancy in Months	Remarks
				S_{12}		Sri Rakesh Kumar Chaudhary			31-12-18	31-07-24	67	
21	Account clerk	12	9	1_{st}	1	Sri Sheshi Ranjan			working	N/A	N/A	
				2_{nd}		Sri Dev Chand Chaudhary			31-05-23	31-07-24	14	
				3_{rd}		Sri Ravindra parmod yadav			30-11-23	31-07-24	8	
22	Senior Law Officer	1	1	1_{st}	0	Sri Vidya Nand Singh			30-06-15	31-07-24	109	
23	Law Officer	1	0	0	0	-					N/A	
24	Law Assistant	3	0	0	0	-					N/A	
25	Public Relation Officer	1	1	1_{st}	0	Sri Birendra Kumar			31-12-13	31-07-24	127	
26	System Analyst	1	1	1_{st}	0	Sri Jay Kishor Pd-Singh			31-01-20	31-07-24	54	
27	Data Entry Operator	1	1	0	0	-	01-01-02			31-07-24	270	
28	Routine Clerk	10	3	1_{st}	0	Sri Pramod Kumar			working	N/A	N/A	
				2_{nd}			01-01-02			31-07-24	270	
				3_{rd}			01-01-02			31-07-24	270	
29	Receptionist	1	0	0	0	-					N/A	
30	Daftari (Record Keeper)	1	0	0	0	-					N/A	
31	Instrument Mechanic	1	1	1_{st}	0	Sri Laxmikant Yadav			31-07-24	31-07-24	N/A	
32	Draftsman	4	1	1_{st}	0	Sri Jay Prakash Jha			30-06-13	31-07-24	133	
33	Anookhat (Tracer)	2	1	1_{st}	0	Sri Umesh Kumar			31-01-24	31-07-24	6	
34	Naat Chitrak (Blue Printer)	1	0	0	0	-	01-01-02			31-07-24	270	
35	Lab Attendant	5	1	0	0	Sri Raj			working	N/A	N/A	
36	Sanshodhi Sanyojak (Statistical Supervisor)	1	0	0	0	-					N/A	
37	Electrician-cum-Operator	1	1	1_{st}	0		01-01-02			31-07-24	270	
38	Telex Machine Operator	1	0	0	0	-					N/A	
39	Steno Typist	2	1	0	0	-	01-01-02			31-07-24	270	
40	Driver	17	8	1_{st}	0	Sri Jamuna Prasad			31-05-18	31-07-24	122	
				2_{nd}		Sri Sarjug Prasad			Working	N/A	N/A	
				3_{rd}		Sri Nagina Mahto			31-10-23	31-07-24	9	

Status of Vacancy in Bihar State Pollution Control Board Since 2002 (After the Bifurcation of the State) in Months												
Sl-No-	Name of the Post	Total Sanctioned Post (Bihar and Jharkhand)	No- of Post Sanctioned for Bihar	Working Strength against Sanctioned Post	Vacant Post	Name of Employee	Date since Post Lying Vacant	Date of Promotion	Date of Retirement	Post Vacant upto	Duration of Vacancy in Months	Remarks
				4_{th}		Sri Suresh Chandra Prasad			31-01-16	31-07-24	102	
				5_{th}		Sri Lalan Prasad			30-09-16	31-07-24	94	
				6_{th}		Sri Raja Prasad			26-12-10	31-07-24	163	
				7_{th}		Sri Sant Pd- Singh			31-10-12	31-07-24	141	
				8_{th}		Sri Dilip Paswan			Working	N/A	N/A	
41	Orderly Peon/Night Watchman	63	21	1_{st}	1	Sri Suresh Rajak			31-01-13	31-07-24	138	
				2_{nd}		Sri Umesh Ku- Ram			22-01-04	31-07-24	246	
				3_{rd}		Sri Ranjeo Prasad			30-06-19	31-07-24	61	
				4_{th}		Sri Awadhesh Prasad			Working	N/A	N/A	
				5_{th}		Sri Ashurfi Ray			Working	N/A	N/A	
				6_{th}		Sri Narayan Yadav			Working	N/A	N/A	
				7_{th}		Sri Surendra Singh			31-03-22	31-07-24	28	
				8_{th}		Sri Dinesh Singh			31-08-18	31-07-24	71	
				9_{th}		Sri Mahendra Pd- Singh			31-10-16	31-07-24	93	
				10_{th}		Sri Dinesh Rajak			Working	N/A	N/A	
				11_{th}		Smt- Saroj Devi			Working	N/A	N/A	
				12_{th}		Sri Vinod Lal			31-01-21	31-07-24	42	
				13_{th}		Sri Yadunadan Tiwari			31-01-24	31-07-24	6	
				14_{th}		Smt- Madhuri Devi			Working	N/A	N/A	
				15_{th}		Sri Dipu Kumar			Working	N/A	N/A	
				16_{th}		Sri Krishna Kumar			Working	N/A	N/A	
				17_{th}		Sri Manoj Kumar			Working	N/A	N/A	
				18_{th}		Sri Sanjeet Kumar			Working	N/A	N/A	
				19_{th}		Sri Rajendra Prasad			Working	N/A	N/A	
				20_{th}		Sri Nandlal Ram			Working	N/A	N/A	
				21_{st}		Sri Krishan Kumar			Working	N/A	N/A	

Section Officer

In-charge Officer
Establishment Section

03/8/24
Member Secretary

In the matter of News Item titled "*Pollution control boards are the weak link*" Appearing in Deccan Herald dated 24/10/2023

BEFORE THE NATIONAL GREEN TRIBUNAL NEW DELHI PRINCIPAL BENCH
ORIGINAL APPLICATION NO 693/2023

REVISED AFFIDAVIT ON BEHALF OF CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

1. I, P. Arun Prasad, S/o Shri T. T. Palaniswamy, aged about 48 years presently posted as the Member Secretary of Chhattisgarh Environment Conservation Board do hereby solemnly affirms and declares on oath as under that:

2. That, pursuant to the order dated 12th April 2024 passed by this Hon'ble National Green Tribunal in the above Application and subsequent letter of the Central Pollution Control Board (CPCB) dated April 23, 2024, I submitted an affidavit on 20.5.2024.

3. That, thereafter, a meeting was held on 14.06.2024 at 12:30 PM with the Member Secretaries and officials of State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) under the Chairmanship of Member Secretary, CPCB, wherein CPCB presented various short comings in the affidavits submitted by SPCBs in terms of timeline for filling of vacancy, reason for not filling the posts, sources of revenue along with expenditure incurred during FY 2020 - 21 and 2021 - 22 etc, strengthening and notification of Laboratories under Section 52 of the Water Act and under section 28 of Air Act, facility available for sampling and analysis of Schedule I parameters of EP Rules as per Consent to Operate issued to the industries, plans for establishment of new labs etc.

4. That, after detailed deliberations, on June 15, 2024 CPCB directed all SPCBs to submit a revised affidavit in the prescribed format.

5. That, pursuant to the deliberations held during the meeting, a revised affidavit was submitted to CPCB on June 19, 2024.

6. That, on July 2, 2024, CPCB sought a revised affidavit seeking details regarding duration since the posts have been vacant, tentative timeline within which approval from State Government will be received regarding filing of posts and break-up of activities for recruiting/ filling-up posts.

7. That, on July 12, 2024, a second review meeting was held between MS CPCB and Member Secretaries of all the SPCBs to discuss the revised affidavit, wherein, I proposed that NGT be requested to issue an order that if the state PCB has its own recruitment rules and the state PCB is not dependent on the state government for any sort of financial assistance related to recruitment of its employees, staff, operations, salary, administration etc. then the state PCBs can conduct recruitment without requiring approval of the state government.

8. That, pursuant to the above email of the CPCB and discussions held during the second review meeting of CPCB, revised affidavit is submitted as follows:

   A. **Sanction of posts with timeline:** NGT directed all SPCBs to submit affidavit regarding reasons as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up. As of this date, the sanctioned, vacant and working post in CECB as follows:

S. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
	328	204 (Out of which 73 are promoted posts and 131 are direct recruitment post)	Recruitment and promotion is a continuous process and vacancies get created once an employee gets promoted. Therefore, there is no fixed date or duration since when the posts are vacant but none of the posts have been vacant for more than 6 months.	As to 73 vacant posts to be filled via promotion – the DPC is being held from time to time and promotions are being held on a timely basis. Thus, these 73 vacant posts shall be filled as and when eligible candidates are promoted. As to 131 vacant posts to be filled via direct recruitment – CECB has sought approval from the State Government on January 5, 2024, May 4, 2024, May 9, 2024, June 11, 2024 however, approval is awaited.	Once the approval is received from the State Government, CECB intends to complete the recruitment process within 12 months of the approval.** Tentatively, approval from state government will be received within 3 months.	Tentative timelines for receiving approval from the State Government for filing-up post for direct recruitment is 3 months. Latest follow-up letter was written on June 11, 2024. CECB shall advertise posts within 2 months of receiving approval from state govt. CECB has already shortlisted VYAPAM as the recruitment agency for direct recruitment. VYAPAM shall conduct examination within 3 months of advertisement. Results of the examination shall be out within 3 months of the date of examination and posts shall be filled immediately thereafter, according to the candidates shortlisted through VYAPAM.

**Note: NGT be requested to issue an order that if the State PCB has its own recruitment rules and the State PCB is not dependent on the state government for any sort of financial assistance related to recruitment of its employees, staff, operations, salary, administration etc. then the State PCBs can conduct recruitment without requiring approval of the state government

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974

(a) Total number of all types of laboratory setup by SPCB/PCC:	The board has established 07 Laboratories in 07 Regional Offices namely 1-Regional office Raipur 2- Regional office Bhilai 3- Regional office Bilaspur 4- Regional office Raigarh 5- Regional office Korba 6- Regional office Ambikapur 7- Regional office Jagdalpur
(b) Out of (a) above, how many laboratories are established as State Water Laboratory:	Nil
(c) Have all laboratories, as at (b) above, has been notified in the official Gazette:	No
(d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following: i. Number of such laboratory specified: ii. Number of such laboratory notified in the official Gazette:	No
(e) (i) Number of Laboratory planned for notification as State Water Laboratory:	07 Laboratories in 07 Regional Offices and Central Laboratory 1-Regional office Raipur 2- Regional office Bhilai 3- Regional office Bilaspur 4- Regional office Raigarh

		5- Regional office Korba 6- Regional office Ambikapur 7- Regional office Jagdalpur 8 - Central Laboratory, Head Office, Raipur
*	(ii)Time required for notification under Section 52 of Water Act (in months):	1 year

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

(f) Total number of all types of laboratory setup by SPCB/PCC:	The board has established 07 Laboratories in 07 Regional Offices namely : 1-Regional office Raipur 2- Regional office Bhilai 3- Regional office Bilaspur 4- Regional office Raigarh 5- Regional office Korba 6- Regional office Ambikapur 7- Regional office Jagdalpur
(g) Out of (a) above, how many laboratories are established as State Air Laboratory:	Nil
(h) Have all laboratories, as at (b) above, has been notified in the official Gazette:	No
(i) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following: iii. Number of such laboratory specified: iv. Number of such laboratory notified in the official Gazette:	No
(j) (i) Number of Laboratory planned for notification as State Air Laboratory:	07 Laboratories in 07 Regional Offices and 01 Central Laboratory 1-Regional office Raipur 2- Regional office Bhilai 3- Regional office Bilaspur 4- Regional office Raigarh 5- Regional office Korba 6- Regional office Ambikapur 7- Regional office Jagdalpur 8 - Central Laboratory, Head Office, Raipur
(ii)Time required for notification under Section 28 of Air Act (in months):	1 year

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986):

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?
   - Nil.

b) Number of laboratory planned for recognition under EPA 1986:
   - 07 Laboratories in 07 Regional Offices of Raipur, Bhilai, Bilaspur, Jagdalpur, Ambikapur, Korba and Raigarh.

c) Time required for recognition under EPA 1986 (in months)?:
   - 12 months

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate :

Total number of parameters prescribed in the various CTO issued by SPCB/PCC	CECB includes the following parameters in various CTOs issued by it Water Parameters: pH ,COD, BOD, SS, and other parameter as per EP Rules and Board standards. Air Parameters 1. Ambient air quality parameters within premises such as SO_2, NOx, PM10 and PM2.5 as per prescribed standards. 2. Stack Emission parameters for particulate matters and gases per EP Rules.
(b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I	**Parameter monitored in the regional laboratories :** Colour, TSS, TDS, Odour, Temperature, pH, Electrical conductivity (EC), Dissolved oxygen (DO), Ammoniacal Nitrogen , Nitrate nitrogen, Nitrite nitrogen , phosphate, Calcium, Magnesium, Total Hardness, Total Acidity, Total Alkalinity, Sodium, Potassium, Chloride, sulphate, BOD, COD, Fluoride, Boron,Total Coliform, Faecal Coliform, PM10 Sampler, PM2.5 Sampler, SO_2, NOx **Instruments:** PM10 Sampler, PM2.5 Sampler ,Stack monitoring kit, Ice Box, Thermometer, Analytical Balance, Desiccatores, UV-Vis Spectrophotometer, pH meter, Conductivity meter, BOD incubator, COD digester, condensers set, water purification system/Distillation assembly, Bacteriological Incubator, Autoclave, Turbidity meter.
(c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above: (i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored:	At present CECB's laboratories do not have facility to sample and analyze **pesticides** and **heavy metals** for which analysis is being conducted by NABL accredited private laboratories.
(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned If not, reasons thereto.	CECB is in the process of setting-up of new Central laboratory with necessary infrastructure and laboratory equipments like GC-TMS, ICP-MS, UHPLC-MS, IC& UV-VIS spectrophotometer etc. CECB expects the laboratory to be completed within 1 year.

F. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

S.No.	Source of Income	FY 2020-21 in (in lakhs)		FY 2021-22 in (in lakhs)	
		Income	Expenditure	Income	Expenditure
01	Consent Fees	3598.66	*4210.30	4647.63	*4226.92
02	Authorization fees	40.61		57.18	
03	Lab analysis charges	3.18		3.79	
04	Bank Interest earned	583.39		1460.28	
05	Environmental Compensation fund of SPCB/PCC	80.48	0.00	201.35	0.00
06	Environmental Compensation fund of CPCB	0.00	0.00	0.00	0.00
07	Assistance from State Govt.	0.00	0.00	0.00	0.00
08	Assistance from State Govt. under Central Sector Scheme (NAMP,ENVIS,NCAP,NGC,NWMP)	725.78	344.44	723.77	903.51
09	Other Sources, if any	9.85	0.00	29.29	0.00

	(Vehicle Recovery, Sale of Tender Form, HR Deduction, RTI Fees, Sale of used Vehicle, Public Hearing, Miscellaneous Receipts)				
TOTAL		5041.95	4554.74	7123.29	5220.43

*Note: Since funds from separate accounts are transferred internally within different accounts of CECB, expenditure cannot be shown separately for each head, hence total expenditure is shown.

Reason for not utilizing the collected amount fully: Funds are being utilized per approved budget for each financial year. Accordingly, action plan for utilization of funds for this year is as follows:

S. No.	Expenses	Estimated Future Expenditure (In Lakh)
1.	Land & Office Administration Building	300.00
2.	Office Equipment/Computer	25.00
3.	Furniture & Fixture	50.00
4.	Vehicle Purchase	100.00
5.	Environmental Conservation Project	250.00
6.	Load Carrying Capacity Study in remaining identified areas of the State.	700.00
7.	Development of 7 Laboratories of Regional Offices - Strengthening and upgradation of regional laboratories and purchases of Lab Equipments/Glassware/ Filter Papers/Chemical etc	1500.00
8.	Central Laboratory - Building Development	500.00
9.	Central Laboratory - Purchases Of Instrument/Equipment and other Laboratory Materials	1500.00
10.	Books	0.05
11.	Administrative Expense (Salary, Travelling, Contingency, Gratuity, D.A. Arrears, CPF, Medical, Security Service, Salary to SEIAA, Leave Encashment)	2671.00
	Total	**7096.05**

9. That, I would hereby like to further clarify that the amount for source of income and expenditure for the year 2020-21 and 2021-22 mentioned here does not match with the information provided earlier because:
    a. CPCB had erroneously noted CECB's 'sanctioned' budget as 'income' received for the year 2020-21.
    b. Income and expenditure related to SEIAA have now been excluded from this revised affidavit.
    c. Amount recovered as environment compensation has now been included in this revised affidavit.

That the Chhattisgarh Environment Conservation Board is fully committed to comply with the order of this Hon'ble National Green Tribunal and for the overall protection and conservation of the environment in the state.

VERFICATION

I, the deponent do hereby verify that the contents of the above affidavit are true and correct to the information derived from the documents available in the office and according to my personal knowledge and belief.

MEMBER SECRETARY

Date: July 19, 2024

***

आज़ादी का अमृत महोत्सव

LiFE Lifestyle for Environment

केंद्रीय प्रदूषण नियंत्रण बोर्ड
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
05 AUG 2024
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

छत्तीसगढ़ पर्यावरण संरक्षण मंडल

पर्यावास भवन, सेक्टर–19,
नवा रायपुर अटल नगर, जिला–रायपुर (छ.ग.) 492002
Email add- hocecb@gmail.com

क्रमांक 3552/वैज्ञा./मु./छ.ग.पं.सं.मं./2024 नवा रायपुर अटल नगर, दिनांक 26/7/2024

प्रति,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
'परिवेश भवन', पूर्वी अर्जुन नगर,
दिल्ली–110032

विषयः– पर्यावरणीय प्रयोगशाला के रूप में मान्यता प्रदान किये जाने बाबत्।

----:oo:----

उपरोक्त विषयांतर्गत लेख है कि छ.ग. पर्यावरण संरक्षण मंडल के 07 क्षेत्रीय कार्यालयों मे क्षेत्रीय प्रयोगशालाएं संचालित है। प्रयोगशाला में उपलब्ध उपकरणों एवं मानव संसाधन की जानकारी संलग्न है। अतः पर्यावरण संरक्षण अधिनियम, 1986 के तहत् क्षेत्रीय कार्यालयों की प्रयोगशालाओं को पर्यावरणीय प्रयोगशाला के रूप में मान्यता प्रदान किये जाने का अनुरोध है।

संलग्न - उपरोक्तानुसार

सदस्य सचिव
छत्तीसगढ पर्यावरण संरक्षण मंडल,
नवा रायपुर अटल नगर, जिला–रायपुर (छ.ग.)

Regional Office Raipur		
Parameters Monitored	**Instrument/Equipment Available**	**Present Man Power**
Colour	Digital Balance	Scientist-01
TSS	PM2.5 Sampler	Junior Scientist-02
TDS	PM10 Sampler	Chemist-02
Odour	Digital Spectrophotometer (UV-VIS)	Incharge Chemist-02
Termperature	De-ionized Based Portable Water Purification System	Lab Asst. Grade-I-01
PH	BOD Incubator	Lab Asst. Grade-II-01
Electrical Conductivity (EC)	COD Digester	Lab Attendant-01
Dissolved Oxygen (DO)	Stack Monitoring Kit	SA-01 (Bsc./Msc., Env. Sc./Micro)
Ammoniacal Nitrogen	Portable Turbidity Meter	
Nitrate Nitrogen	PH - Conductivity Meter	
Nitrite Nitrogen	Autoclave	
Total Phostphate	Bacteriological Incubator	
Calcium		
Magnesium		
Total Hardness		
Total Acidity		
Total Alkanity		
Sodium		
Potassium		
Chloride		
Sulphate		
BOD		
COD		
Fluoride		
Boron		
Total Coliform		
Faecal Coliform		

Regional Office Bhilai		
Parameters Monitored	**Instrument/Equipment Available**	**Present Man Power**
Color	Digital Balance	Junior Scientist - 02 (M.Sc. Chem.)
TSS	PM2.5 Sampler	Chemist - 01 (M.Sc.Env.Sc.)
TDS	PM10 Sampler	
Odour	Digital Spectrophotometer (UV-VIS)	Lab Asst. Gr - I - 01 (M.Sc. Chem.)
Temperature	De-ionized Based Portable Water Purification System	Lab Asst. Gr - II - 01 (M.Sc. Chem.)
pH	BOD Incubator	Lab Attn - 01 (B.Sc.)
electrical	COD Digester	Lab Attn. - 01 (Higher Secondry)
conductivity	Stack Monitoring Kit	
(EC)	Portable Turbidity Meter	
Dissolved oxygen (DO)	PH - Conductivity Meter	
Ammoniacal	Autoclave	
Nitrogen	Bacteriological Incubator	
Nitrate		
Nitrogen		
Nitrate		
Nitrogen		
Total Phosphate		
Calcium		
Magnesium		
Total hardness		
Total		
Acidity		
Total		
Alkalinity		
Sodium		
Potassium		
Chloride		
Sulphate		
BOD		
COD		
Fluoride		
Boron		
Total Coliform		
Faecal Coliform		

Regional Office Bilaspur		
Parameters Monitored	**Instrument/Equipment Available**	**Present Man Power**
Colour	Digital Balance	Scientist- 01 (M.Sc. Zoology)
TSS	PM2.5 Sampler	(M.Sc. Chemistry)
TDS	PM10 Sampler	Chemist- 01 (B.Sc. Chemistry)
Odour	Digital Spectrophotometer (UV-VIS)	LA- 03 (Sci.)
Temperature	De-ionized Based Portable Water Purification System	
pH	BOD Incubator	
Electrical conductivity (EC)	COD Digester	
Dissolved oxygen (DO)	Stack Monitoring Kit	
Ammoniacal Nitrogen	Portable Turbidity Meter	
Nitrate nitrogen	PH - Conductivity Meter	
Nitrite nitrogen	Autoclave	
Total Phosphate	Bacteriological Incubator	
Calcium		
Magnesium		
Total Hardness		
Total Acidity		
Total Alkalinity		
Sodium		
Potassium		
Chloride		
Sulphate		
BOD		
COD		
Fluoride		
Boron		
Total Coliform		
Faecal Coliform		

Regional Office Korba		
Parameters Monitored	**Instrument/Equipment Available**	**Present Man Power**
Colour	Digital Balance	Jr.Scientist (01), MSC
TSS	PM2.5 Sampler	I.Chemist (01)MSC
TDS	PM10 Sampler	JLA, (03) BSC
Odour	Digital Spectrophotometer (UV-VIS)	
Temperature	De-ionized Based Portable Water Purification System	
pH	BOD Incubator	
Electrical conductivity(EC)	COD Digester	
Dissoloved oxygen (DO)	Stack Monitoring Kit	
Ammoniacal Nitrogen	Portable Turbidity Meter	
Nitrate nitrogen	PH - Conductivity Meter	
Nitrite nitrogen	Autoclave	
Total phosphate	Bacteriological Incubator	
Calcium		
Magnesium		
Total Hardness		
Total Acidity		
Total Alkalinity		
Sodium		
Postassium		
Chloride		
Sulphate		
BOD		
COD		
Fluoride		
Boron		
Total Coliform		
Faecal Coliform		

Regional Office Raigarh		
Parameters Monitored	**Instrument/Equipment Available**	**Present Man Power**
Colour	Digital Balance	Env. Scientist- Scientist-01
TSS	PM2.5 Sampler	02 (Junior Scientist) (Msc. (Env. Sc. Chem.))
TDS	PM10 Sampler	
Odour	Digital Spectrophotometer (UV-VIS)	SA-01(Bsc./Msc.(SC.))
Termperature	De-ionized Based Portable Water Purification System	SA-01 (Bsc./Msc., Env. Sc./Micro)
PH	BOD Incubator	
Electrical Conductivity (EC)	COD Digester	
Dissolved Oxygen (DO)	Stack Monitoring Kit	
Ammoniacal Nitrogen	Portable Turbidity Meter	
Nitrate Nitrogen	PH - Conductivity Meter	
Nitrite Nitrogen	Autoclave	
Total Phostphate	Bacteriological Incubator	
Calcium		
Magnesium		
Total Hardness		
Total Acidity		
Total Alkanity		
Sodium		
Potassium		
Chloride		
Sulphate		
BOD		
COD		
Fluoride		
Boron		
Total Coliform		
Faecal Coliform		

Regional Office Ambikapur		
Parameters Monitored	**Instrument/Equipment Available**	**Present Man Power**
Colour	Digital Balance	SC-01(M.Sc./(Sci.)
TSS	PM2.5 Sampler	JS-01 (M.Sc./(Sci./Micro)
TDS	PM10 Sampler	LA-02 (Sci.)
Odour	Digital Spectrophotometer (UV-VIS)	
Temperature	De-ionized Based Portable Water Purification System	
pH	BOD Incubator	
Electricalconductivity(EC)	COD Digester	
Dissolvedoxygen(DO)	Stack Monitoring Kit	
Calcium	Portable Turbidity Meter	
	PH - Conductivity Meter	
Magnesium	Autoclave	
TotalHardness	Bacteriological Incubator	
TotalAcidity		
TotalAlkalinity		
Chloride		
Sulphate		
BOD		
COD		
AmmoniacalNitrogen		
Nitratenitrogen		
Nitritenitrogen		
TotalPhosphate		

Regional Office Jagdalpur		
Parameters Monitored	**Instrument/Equipment Available**	**Present Man Power**
Colour	Digital Balance	Scientist-01 (M.Sc.-Zoology)
TSS	PM2.5 Sampler	Junior Scientist-01 (M.Sc.-Chem.)
TDS	PM10 Sampler	JSA – 02 (M.Sc.- Chem.)
Odour	Digital Spectrophotometer (UV-VIS)	JLA – 03 (B.Sc.- biology)
Temperature	De-ionized Based Portable Water Purification System	JLA – 03 (B.Sc.- Maths)
PH	BOD Incubator	
Electrical Conductivity (EC)	COD Digester	
Dissolved Oxygen (DO)	Stack Monitoring Kit	
Ammoniacal Nitrogen	Portable Turbidity Meter	
Nitrate Nitrogen	PH - Conductivity Meter	
Nitrite Nitrogen	Autoclave	
Total Phosphate	Bacteriological Incubator	
Calcium		
Magnesium		
Total Hardness		
Total Acidity		
Total Alkalinity		
Sodium		
Potassium		
Chloride		
Sulphate		
BOD		
COD		
Fluoride		
Boron		
Total Coliform		
Faecal Coliform		

BEFORE THE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, DELHI

ORIGINAL APPLICATION NO. 693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

AFFIDAVIT IN REPLY ON BEHALF OF THE GOA STATE POLLUTION CONTROL BOARD

I, Dr. Shamila Monteiro, Indian National, major of age, having office at Saligao, Bardez, Goa, the Member Secretary of the Goa State Pollution Control Board, above named, do on solemn affirmation state and submit as under;

NOTARY JOAQUIM GOMES PANAJI-GOA Reg. No. 174/09 VALID-29.05.2028 GOVT. OF GOA (INDIA)

1. I say that I am the Member Secretary of the Goa State Pollution Control Board. I state that I have been authorised to file the present Affidavit on behalf of the Board.

2. I say that I am filing this Affidavit to place on record compliance report with reference to the minutes of the Review Meeting held by CPCB with the SPCBs / PCCs

with respect to Hon'ble NGT order in suo moto matter OA no. 693/2023 - "Pollution Control Boards are the weak link".

3. I say that, vide the said minutes the SPCBs/PPCs were directed to submit/re-submit the affidavits in the prescribed format.

4. I say that thehard copies with respect to the following pointsare annexed herewith as **Annexure 'A colly'**;

   a) Sanction of posts with timeline.

   b) Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

   c) Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

   d) Information on Laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986).

e) Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate.

f) Source of Income and Expenditure.

5. I say that whatever has been stated herein above is based on the records available in the office of the Respondent Board to which I have access and I believe the same to be true and correct.

Solemnly affirmed at Panaji, Goa

On this the 10th day of July, 2024.

DEPONENT

SOLEMNLY AFFIRMED AND VERIFIED...
Dr. Shamila Monteiro
WHO IS IDENTIFIED BEFORE ME
BY ADV.
WHOM I KNOWN Personally
SERIAL NO. 53 DATED 10/07/2024
VALID UPTO 19.05.2029
JOAQUIM GODINHO NOTARY PANAJI-GOA

10/07/2024

JOAQUIM GODINHO
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& Notary
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A. Sanction of posts with timeline:

Sr. No.	No. of Sanctioned Posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the Vacant posts	Timeline for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
	140 Nos.	13 Nos.				
1.		Environmental Engineer - 01	June 2021	Post to be filled by Promotion	No official is eligible for Promotion	
2.		Junior Environmental Engineer - 05	04th March 2021	Post to be filled by Direct Recruitment- Out of the 08 posts sanctioned, 03 were filled, process is now initiated to fill the balance 05 position.	October 2024	Publishing Notice for Advertisement, Scrutinizing the application, written examination, Interview by the selection committee
3.		Assistant Law Officer – 01	June 2021	Post to be filled by Promotion	No official is eligible for Promotion	
4.		Scientific Assistant (Micro)- 01	March 2023	Post to be filled by Promotion	Matter is sub-judice	
5.		Junior Laboratory Assistant - 02	July 2021	Post to be filled by Direct Recruitment	Matter is sub-judice	
6.		Field Assistant – 02	March 2023	Post to be filled by Promotion	October 2024	
7.		Multi Tasking Staff - 01	June 2021	Post to be filled by Direct Recruitment- Process was initiated but due to Administrative reasons, the process was cancelled	October 2024	Publishing Notice for Advertisement, Scrutinizing the application, written examination, Interview by the selection committee

B) Details of laboratories w.r.t Water (Prevention and Control of Pollution) ACT 1974.		
a)	Total number of all types of laboratory setup by SPCB/PCC	01
b)	Out of (a) above how many laboratories are established as state water laboratory	Goa Govt has notified Water Resource Department Laboratory as a State Water Laboratory under Government notification No. 41/4/2006/STC-DIR/1592 dt. 10/02/2015
c)	Have all laboratories ,as at (b) above has been notified in the official gazette	Yes, in official Gazette, Series II, No. 47 dt. 19/02/2015
d)	Whether any state (or) institute laboratories, other than those set up by SPCB/PCC have been specified as state water laboratory. If yes please provide the following i)Number of such laboratory specified: ii)Number of such laboratory notified in the official Gazatte.	NIL
e)	(i)Number of Laboratory planned of notification as state water laboratory: (ii) Time required for notification underSection 52 of water Act(in months)	NIL
C) Details of laboratories w.r.t Air (Prevention and Control of Pollution) ACT 1981.		
a)	Out of B (a) above laboratory, how many laboratories are established as State Air laboratory:	Goa Govt has notified Water Resource Department Laboratory as a State Water Laboratory under Government notification No. 41/4/2006/STC-DIR/1592 dt. 10/02/2015
b)	Have all laboratories as at (a) above, has been notified in the official gazette:	Yes, in official Gazette, Series II, No. 47 dt. 19/02/2015
c)	Whether any state (or) institute laboratories, other than those set up by SPCB/PCC have been specified as state air laboratory. If yes please provide the following i)Number of such specified: ii)number of such laboratory notified in the official Gazatte:	NIL
d)	(i)Number of laboratory planned for	NIL

	notification as state air laboratory: (ii)Time required for notification under section 28 of Air Act (in months)	
D) Information on Laboratory recognize as "Environment Laboratory" under Environment Protection Act 1986 (EPA 1986)		
a)	Out of B (a) above laboratory how many of them recognize as environment laboratory under EPS 1986	NIL
b)	No. of Laboratory plan for recognition under EPA 1986	01 (Board Laboratory)
c)	Time required for recognition under EPA 1986 (in months)?	10 months
E) Details about sampling and monitoring schedule 1 of the EP rules and prescribed under Consent to Operate		
a)	Total no. of parameters prescribed in the various CTO issued by SPCB/PCC	78
b)	Total no. of parameters for which the laboratory as at (a) above have facilities to monitor and analysis the parameters as at schedule 1	The Board has facility to monitor and analyze 56 numbers of parameters as at Schedule I for industries established in the state of Goa.
c)	In case SPCB/PCC does not have its facility to sample and analysis all parameters as at (a) above i) How many parameters (for which the SPCB/PCC do not have its laboratory facility to sample and analyze) are being monitored ii) Whether SPCB/PCC has planned to have its facility to sample & analyzed all parameters? If yes, please give timeline by which the same shall be commissioned. If not reasons thereto.	Board does not have its laboratory facilities to analyze 22 parameters. No, All above 22 parameters pertains to only pesticide unit located in state. As such board will outsource the samples for parameters for which facility is not available. Also the pesticide unit changes its products from time to time.

Sr. No.	Industry	Matrix	Parameters (mg/L)	Yes/No
1	Sugar Industry	Effluent	1. pH	✓
		Effluent	2. Total Suspended Solids	✓
		Effluent	3. BOD	✓
		Effluent	4. Oil and grease	✓
		Effluent	5. TDS	✓
2	Cement Plant (without processing), Standalone Clinker Grinding Plant or, Blending Plant	Emission	1. Particulate matter	✓
		Emission	2. Sulphur dioxide	✓
		Emission	3. Oxides of Nitrogen	✓
3	Stone Crushing Unit	Emission	1. Suspended Particulate Matter	✓
4	Rubber processing and rubber product industry	Effluent	1. pH	✓
		Effluent	2. Suspended Solids	✓
		Effluent	3. BOD	✓
		Effluent	4. COD	✓
		Effluent	5. Oil and grease	✓
		Effluent	6. TKN	✓
		Effluent	7. Free Ammonia	✓
		Effluent	8. Ammonical Nitrogen as N	✓
		Effluent	9. Sulphide as S	✓
		Effluent	10. Colour	✓
		Effluent	11. Odour	✓
		Effluent	12. Total Dissolved Solids	✓
		Effluent	13. Lead	✓
		Effluent	14. Zn	✓
		Effluent	15. Total Chromium	✓
		Emission	16. Volatile organic compound	✗
		Emission	17. Particulate Matter	✓
5	Fermentation Industry (Distilleries, Maltries and Breweries)	Effluent	1. pH	✓
		Effluent	2. Color and Odour	✓
		Effluent	3. Suspended Solids	✓
		Effluent	4. BOD	✓
6	Integrated Iron and Steel Plant	Effluent	1. pH	✓
		Effluent	2. Suspended Solids	✓
		Effluent	3. BOD	✓
		Effluent	4. COD	✓
		Effluent	5. Oil and grease	✓

		Effluent	6. Ammonical Nitrogen as N	✓
		Effluent	7. Cyanide (CN)	✓
		Effluent	8. Phenol	✓
		Emission	9. SO_2	✓
		Emission	10. NO_X	✓
		Emission	11.Particulate matter	✓
		Emission	12. CO	✓
7	Reheating (Reverberatory) Furnances	Emission	1. Particulate matter	✓
8	Foundries	Emission	1. Particulate matter	✓
9	Small boilers	Emission	1. Particulate matter	✓
10	Stone Crushing Unit	Emission	1. Suspended Particulate matter	✓
11	Hotel Industry	Effluent	1. pH	✓
		Effluent	2. BOD	✓
		Effluent	3. Total Suspended Solids	✓
		Effluent	4. Oil and Grease	✓
		Effluent	5. Phosphate	✓
12	Pesticide Industry	Emission	1. HCl	✗
		Emission	2. Cl2	✗
		Emission	3. H2S	✗
		Emission	4. P2O5 as H_3PO_4	✗
		Emission	5. NH3	✓
		Emission	6. Pesticide Compounds in form of particulate matter	✗
13		Emission	7. CH_3Cl	✗
		Emission	8. HBr	✗
		Effluent	9. pH	✓
		Effluent	10. BOD	✓
		Effluent	11. Oil and grease	✓
		Effluent	12. Suspended Solids	✓
		Effluent	13. Bio assay Tests	✓
		Effluent	14. As	✓
		Effluent	15. Copper	✓
		Effluent	16. Manganese	✓
		Effluent	17. Mercury	✓
		Effluent	18. Antimony	✓
		Effluent	19. Zinc	✓
		Effluent	20. Nickel	✓
		Effluent	21. Cynide	✓
		Effluent	22. Nitrate	✓
		Effluent	23. Phopshate	✓

		Effluent	24.phenol and phenolic compunds as C_6H_4OH	✓
		Effluent	25.sulphur	✗
		Effluent	26.Bezene hexachloride(BHC)	✓
		Effluent	27.Carbonyl	✗
		Effluent	28.Copper sulphate	✗
		Effluent	29. Copper Oxychloride	✗
		Effluent	30.DDT	✓
		Effluent	31.Dimethoate	✗
		Effluent	32.2,4D	✗
		Effluent	33.Endosulfan	✓
		Effluent	34.Fenitothrion	✗
		Effluent	35.Malathion	✓
		Effluent	36.Methyl parathion	✗
		Effluent	37.Paraquat	✗
		Effluent	38.Phenathoate	✗
		Effluent	39.Phorate	✗
		Effluent	40.Propanyl	✗
		Effluent	41.Pyrethrums	✗
		Effluent	42.Ziram	✗
		Effluent	43.Other pesticides	✓
13	Paint Industry	Emission	1.Particulate matter	✓
		Effluent	2.pH	✓
		Effluent	3.Total suspended solids	✓
		Effluent	4.BOD	✓
		Effluent	5.Phenolics as C6H5OH	✓
		Effluent	6. Oil and grease	✓
		Effluent	7 bioassay test	✓
		Effluent	8. Heavy metals :Pb,Cromium hexavalent,copper,Ni,Zn,Co,Total heavy metals	✓
		Effluent	9.Temperature	✓
14	Inorganic Chemical Industry(Waste water discharge)	Effluent	1.pH	✓
		Effluent	2.Pb,Cromium hexavalent,Total chromium, Manganese as Mn,Cd,Cu,Ni,Zn,Hg,CN	✓
		Effluent	3.Oil and grease	✓
		Effluent	4.Suspended solids	✓
15	Slaughter house or meat processing unit or both	Effluent	1.pH	✓
		Effluent	2.BOD	✓
		Effluent	3.COD	✓
		Effluent	4.Suspended solids	✓
		Effluent	5.Oil and grease	✓

16	Food and Fruit Processing industry	Effluent	1.pH	✓
		Effluent	2.BOD	✓
		Effluent	3.Suspended solids	✓
		Effluent	4.Oil and grease	✓
				✓
17	Dairy	Effluent	1.pH	✓
		Effluent	2.BOD	✓
		Effluent	3.Suspended solids	✓
		Effluent	4.Oil and grease	✓
18	Organic Chemicals Manufacturing Industry	Effluent	1.pH	✓
		Effluent	2.BOD	✓
		Effluent	3.Oil and grease	✓
		Effluent	4.Total Chromium	✓
		Effluent	5. Nitrate nitogen	✓
		Effluent	6. Sulphides as s	✓
		Effluent	7.Phenolic Compound as C_6H_5OH	✓
		Effluent	8.Zn	✓
		Effluent	9.Copper	✓
		Effluent	10.Ni	✓
		Effluent	11. As	✓
		Effluent	12.CN	✓
		Effluent	13.Pb	✓
		Effluent	14. Hexavalent chromium	✓
		Effluent	15. Hg	✓
		Effluent	16. Bioassay test	✓
		Emission	17. Particulate Matter	✓
		Emission	18. HCl	X
		Emission	19. SO2	✓
		Emission	20. CO	✓
		Emission	21. Total Organic Carbon	X
		Emission	22. Total Dioxins and Furans	X
		Emission	23. Sb + As + Pb + Cr + Co + Cu + Mn + Ni + V +Cd + Th + Hg and their compounds	X
19	Pharmaceutical	Effluent	1. pH	✓
		Effluent	2. Oil and greese	✓
		Effluent	3. BOD	✓
		Effluent	4. TSS	✓
		Effluent	5. Bio assay test	✓
		Effluent	6. Mercury	✓
		Effluent	7. Arsenic	✓
		Effluent	8. Hexavalent Chromium (Cr^{+6})	✓
		Effluent	9. Lead	✓
		Effluent	10. Phenolic C6H5OH	✓
		Effluent	11. Sulphides	✓

		Effluent	12. Phosphate	✓
		Effluent	13. CN^-	
		Emission	13. Particulate matters	✓
		Emission	14. HCl	✗
		Emission	15. SO2	✓
		Emission	16. CO	✓
		Emission	17. Total Organic Carbon	✗
		Emission	18. Total Dioxine and furans	✗
		Emission	19. Sb+As+Pd+cr+CO+Cu+Mn+Ni+V+Cd+Th+ Hg and their compounds	✗
20	Genset run on Diesel and Natural Gas or diesel and LPG	Emission	1. NOX+THC or NOX+NMHC or RHC	✗
		Emission	2. CO	✓
		Emission	3. PM	✓
21	Boilers using agricultural waste as fuel		1. Step Grate Particulate matter	✗
			2. Horse shoe / pulsating particulate matter	✗
			3. Spreader stroker particulate matter	✗
22	Sponge Iron plant	Emission	1. Particulate matter	✓
		Emission	2. CO	✓
		Emission	3. Stack Height	✓
		Emission	4. SO2	✓
		Effluent	5. ph	✓
		Effluent	6. TSS	✓
		Effluent	7. Oil and grease	✓
	Common Hazardous Waste Incinerator	Emission	1. Particulate matter	✓
		Emission	2. HCL	✗
		Emission	3. SO2	✓
		Emission	4. CO	✓
		Emission	5. total Organic Carbon	✗
		Emission	6. HF	✗
		Emission	7. NO_x	✓
		Emission	8. Total Dioxine And Furans	✗
		Emission	9. Cd+TH+ their compunds	✗
		Emission	10. Hg and its compounds	✗
		Emission	11. Sb+As+Pb+CO+Cr+Cu+Mn+Ni+V+ their compounds	✗
24	Cashew seed processing industry	Emission	1. Particulate matter	✓
		Emission	2 Stack Heights	✓
		Effluent	3. pH	✓

		Effluent	4. oil and Grease	✔
		Effluent	5. BOD	✔
		Effluent	6. SS	✔
		Effluent	7. Phenol	✔
25	Sewage treatment plant	Effluent	1.pH	✔
		Effluent	2.BOD	✔
		Effluent	3.Suspended solids	✔
		Effluent	4.fecal coliform	✔
26	Agrobased fuel	Emission	1.SO2	✔
		Emission	2.NO_x	✔
27	Natural gas	Emission	1.SO2	✔
		Emission	2.NO_x	✔
28	Other fuel	Emission	1.SO2	✔
		Emission	2.NO_x	✔
29	Airports	Emission	1.Ambient air quality standards w.r.t. noise in airport noise zone	✔
30	Automobile service station,Bus depot or workshop	Effluent	1.pH	✔
		Effluent	2.COD	✔
		Effluent	3.Suspended solids	✔
		Effluent	4.Oil and grease	✔
31	Fertilizer Industry	Effluent	1. pH	✔
		Effluent	2. Free ammonical nitrogen	✔
		Effluent	3. Suspended solids	✔
		Effluent	4. Oil and grease	✔
		Effluent	6. Ammonical Nitrogen as N	✔
		Effluent	7. TKN	✔
		Effluent	8. Nitrate nitogen as N	✔
		Effluent	9. Dissolved Phosphate as P	✔
		Effluent	10.Cynide concentration	✔
		Effluent	11. Fluoride	✔
		Emission	12.Oxides of nitrogen	✔
		Emission	13. perticulate matters	✔
		Emission	14. ammonium as NH_3	✔
		Emission	15. Total fluoride as F	✘
32	Electroplating, Anodizing industry	Effluent	1. pH	✔
		Effluent	2. Temperature	✔
		Effluent	3. Oil and grease	✔

		Effluent	4. Suspended Solids	✓
		Effluent	5. Total Metal	✓
		Effluent	6. Trichloroethane	✗
		Effluent	7. Trichloroethylene	✗
		Effluent	8. Ammonical Nitrogen as N	✓
		Effluent	9. Nickel as Ni	✓
		Effluent	10. Hexavalent Chromium as Cr	✓
		Effluent	11. Total Chromium as Cr	✓
		Effluent	12. Sulphides as S	✓
		Effluent	13. Phosphates as P	✓
		Effluent	14. Copper as Cu	✓
		Effluent	15. Cynides as CN	✓
		Effluent	16. Ammonical Nitrogen as N	✓
		Effluent	17. Total Residual Chlorine as Cl	✓
		Effluent	18. Zinc as Zn	✓
		Effluent	19. Lead as Pb	✓
		Effluent	20. Iron as Fe	✓
		Effluent	21. Cadmium as Cd	✓
		Effluent	22. Aluminium	✓
		Effluent	23. Flouride as F	✓
		Effluent	24. Sulphates as SO_4^{2-}	✓
		Effluent	25. Tin	✓
		Emission	26. Acid Mist (HCl and H2SO4)	✗
		Emission	27. Nickel	✗
		Emission	28. Hexavlent Chromium	✗
		Emission	29. Lead	✗
		Emission	30. Cynides	✗

F. Sources of Income & Expenditure:

Break up of Income and expenditure generated during F.Y 2020-21 and 2021-22 clearly mentioning the following sources:

Sr. No.	Sources of Income	FY 2020-21 in (Rs)		FY 2021-22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1	Consent Fee	7,58,24,000.00	NA.	9,40,15,000.00	NA
2	Authorization Fee	11,03,000.00	NA	4,57,000.00	NA
3	Lab analysis charges	13,31,000.00	NA	18,21,000.00	NA
4	Bank Interest earned	1,16,90,743.00	NA	93,30,104.00	NA
5	Environmental Compensation fund of SPCB/PCC	42,67,001.00	Nil	97,48,500.00	Nil
6	Environmental Compensation fund of CPCB	Nil	NA	Nil	NA
7	Assitance from State Govt.	Nil	NA	Nil	NA
8	Assitance from Central Govt. under central Sector Schemes	1,35,55,000.00	67,91,689.00	2,49,65,000.00	1,32,08,311.00
9	Other Sources, if any	65,83,000.00	11,91,70,311.00	3,97,77,000.00	18,80,93,689.00
	Total	11,83,53,744.00	12,59,62,000.00	18,01,13,604.00	20,13,02,000.00

NOTE

1 This office receives Income from various sources. The expenditure is incured as per the approved budget. The expenditure as shown in Other Sources is the total expenditure of the board after reducing expenditure of grants received from central government

2 The amount as shown in Income for the year 2020-21 of Rs 1,35,55,000/- and for the year 2021-22 of Rs 1,49,65,000/- is towards reimbursement of NAMP activity conducted by the board in the previous years

3 The amount as shown in Expenses for the year 2020-21 of Rs 67,91,689 and for the year 2021-22 of Rs. 1,32,08,311/- is towards expenditure for Grants provided for Abatement of Poilution in the year 2019-20 of Rs 1,00,00,000/- and in the year 2021-22 of Rs. 1,00,00,000/-

4 This office doesnot receive any assistance from the state Government

TOTAL NWMP LOCATION – 114 nos.

Type of Stations	**No. of Stations**	**Frequency of monitoring**	**CPCB Classification applied based on designated best use**
Coastal water (Beaches)	20	Monthly	SW-II
Brackish water (Rivers)	24	Monthly	SW-II
Fresh water Rivers	13	Monthly	Class C
Fresh Water (Dam & Lake)	02	Monthly	Class C
Canal	02	Monthly	Class E
Lakes	40	Monthly	Class E
Borewell	08	Biannually	Class A
Spring	01	Monthly	Drinking Water Standards
STP Inlet (Panaji)	01	Monthly	STP limits
STP Outlet (Panaji)	01	Monthly	STP limits
Creek/ Nallah	02	Monthly	Class B
TOTAL	**114**		

Stations monitored monthly – 106
Stations monitored biannually - 08

Rivers Monitored in Goa

1. River Manodvi
2. River Zuari
3. River Kalna
4. River Valvanti
5. River Madei
6. River Khandepar
7. River Talpona
8. River Assanora
9. River Sal
10. River Kushawati
11. River Mapusa
12. River Chapora
13. River Bicholim
14. River Tiracol
15. River Sinquerim

COASTAL WATER – (SW-II classification)

1. Tiracol beach
2. Miramar beach
3. Calangute beach
4. Morjim beach
5. Mobor beach
6. Baina beach
7. Galgibag beach
8. Colva beach
9. Vagator beach
10. Velsao beach
11. Arambol Beach
12. Baga Beach
13. Bambolim Beach
14. Bogmalo Beach
15. Betalbatim Beach
16. Benaulim Beach
17. Varca Beach
18. Agonda Beach
19. Palolem Beach
20. Rajbhag Beach

BRACKISH WATER (SW-II classification)

1. Rv Mapusa
2. Rv Sal at Pazorconi
3. Rv Sal at Mobor
4. Rv Sal, Orlim
5. Rv Sal, Khareband
6. Rv Sal at Rumder
7. Cumbarjua canal
8. R Zuari, Panchwadi
9. R Zuari, Cortalim
10. R. Zuari, Madkai jetty
11. R. Zuari, Borim bridge
12. Rv Tiracol, Keri
13. Rv Chapora, Siolim
14. Rv Sinquerim, Candolim
15. Rv. Sinquerim, near Ganpati temple
16. Rv. Mandovi at Mandovi bridge
17. Rv Mandovi at Tonca Marcela
18. Rv. Mandovi at Iffi jetty
19. Rv. Mandovi at Mariott
20. Rv Mandovi at Ribandar-Chodan ferry
21. Rv. Mandovi at Amona bridge
22. U/s of River Mandovi , M/s Vedanta Pvt Ltd
23. D/s of River Mandovi ,M/s Vedanta Pvt Ltd
24. U/s of Colva Creek

FRESH WATER (Class 'C' classification)

1. Rv Chapora, Alorna
2. Rv Kalna
3. Rv Assanora
4. Rv Valvanti
5. Rv Madei
6. Rv Khandepar, Opa
7. Rv Khandepar, Codli
8. Rv Kushawati
9. Rv Talpona
10. Harwale waterfall
11. Rv Bicholim
12. Creek at Dando Mollo

13. Salaulim reservoir (as River Salaulim)
14. Chapoli dam (as River Chapoli)
15. Anjunem Lake

LAKES (Class 'E' classification)

1. Mayem lake
2. Raitollem lake
3. Saipem lake
4. Curtorim lake
5. Carambolim lake
6. Khandepar lake
7. Batim Lake
8. Sarzora lake
9. Ambulor Lake
10. Dashi Lake
11. Toyyar Lake
12. Pilerne/Saulem Lake
13. Bondvol Lake
14. Sulabhat Lake
15. Malebhat Lake
16. Gawali Maula Lake
17. Curca Lake
18. Canturlim Lake (Allotted 2 station code)
19. Parra Lake
20. Banastarim Lake
21. Xeldem Lake
22. Nanda Lake
23. Cottambi Lake
24. Panchami Lake
25. Betal Temple Lake
26. Karmole Lake
27. Dhulpe Lake
28. Udden Lake
29. Tarvalem Lake
30. Tarvale (Moigal) Lake
31. Talaulim (Talsal) Lake
32. Macasana Lake
33. Maimollem Lake
34. Bandolem Lake
35. Durga Lake

36. Sapu Tollem
37. Orlim Lake
38. Vodle tollem Lake
39. Dhakte (Diuler) Tollem
40. Kamala Lake

CANAL (Class 'E' classification)

1. Agricultural Canal upstream of Cuncolim I.E.
2. Agricultural Canal downstream of Cuncolim I.E.

BOREWELL (Class 'A' classification)

1. Well at Sancoale I.E.
2. Well at Verna I.E.
3. Well at Kundaim I.E.
4. Well at Corlim I.E.
5. Well at Pilerne I.E.
6. Well at Cuncolim I.E.
7. Well at Bethora I.E.
8. Well at Madkai I.E.

NALLAH/CREEK (Class 'B' classification)

1. U/s of Bethora Nalllah
2. D/s of Bethora Nallah

Drinking Water Standards

1. Salmona Spring

STPs

1. Inlet STP Tonca Panaji
2. Outlet STP Tonce Panaji

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
19 AUG 2024
कार्यालय / पत्र ... सं. 261.....

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703

Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

3/10/15-PCB/Vol XII/Lab/11590

Date: 12/08/2024

To
Mr. G. Thirumurthy
Scientist- E & Divisional Head,
PCP Division
Central Pollution Control Board (CPCB),
Parivesh Bhawan,
East Arjun Nagar, Delhi
110032

Sub: Monitoring program for marine water quality monitoring in reference of NGT O.A 693/2023
Ref: Email dated 18/07/2024 & 19/07/2024

Sir,

With reference to emails cited above and during the 3rd review meeting regarding Hon' ble NGT matter in O.A. 693/2023 with respect to "Monitoring program for marine water quality monitoring needs to be strengthen by enhancing monitoring capabilities on their environmental aspects" it is to submit the following

1. The Goa State Pollution Control Board (GSPCB) monitors water quality at 114 locations throughout Goa under the Central Pollution Control Board (CPCB) sponsored project National Water Quality Monitoring Programme (NWMP). The following Coastal beach-locations (20 nos. of coastal shoreline waters) along the coast of Goa are also included under NWMP network so as to have representative sampling at every 5-kms of coastal / beach-stretch:
    - Tiracol beach
    - Miramar beach
    - Calangute beach
    - Morjim beach
    - Mobor beach
    - Baina beach
    - Galgibag beach

Near Pilerne Industrial Estate, Opp.- Saligao Seminary, Saligao - Bardez Goa - 403511

- Colva beach
- Vagator beach
- Velsao beach
- Arambol Beach
- Baga Beach
- Bambolim Beach
- Bogmalo Beach
- Betalbatim Beach
- Benaulim Beach
- Varca Beach
- Agonda Beach
- Palolem Beach
- Rajbhag Beach

2. All the Coastal beach locations (20 nos) are classified as SW-II based on the designated best use as per the CPCB classification and are monitored on monthly basis.
3. As per the Standard Operating Procedure for National Water Quality Monitoring Programme (NWMP) the Water samples are analyzed every month for Core parameters (Temperature, pH, Conductivity, DO, BOD, Nitrate, Nitrite, Total Coliform, Feacal coliform), General Parameters (COD, TKN, Ammonia, Total Dissolved Solids, Total fixed solids, Total Suspended Solids, Turbidity, Total Hardness, Fluoride, Boron, Chloride, Sulphate, Total Alkalinity, P-Alkalinity, Phosphate, Sodium, Potassium, Calcium, Magnesium, SAR, % Na) along with the on-site field observations (weather, colourand intensity, Odour, Visible effluent discharge & human activities around stations). Besides, trace metals (Arsenic, Nickel, Copper, Mercury, Chromium, Cadmium, Zinc, Lead, Iron) and pesticides (Alpha BHC, Beta BHC, Gama BHC (Lindane), OP'-DDT, PP'-DDT, , Alpha Endosulphan, Beta Endosulphan, Dieldrin, Hexa chloro benzene, Heptachlor, Aldrin, Endrin, Methoxychlor, P,P'-DDE, Heptachlor endo-epoxide, Anilophos, Methyl parathion, Chloropyriphos) are also analyzed twice (April & Oct) in a year.
4. The details of the infrastructure (Instrument/Equipment) required to strengthen the monitoring network is attached as Annexure 'A'
5. In addition, and in response to Sr. No. 4 referred in your E-mail dated 18th July, please find enclosed herewith the status of monitoring by NIO, Goa (Annexure 'B')

Yours Faithfully

Dr. Shamila Monteiro
Member Secretary

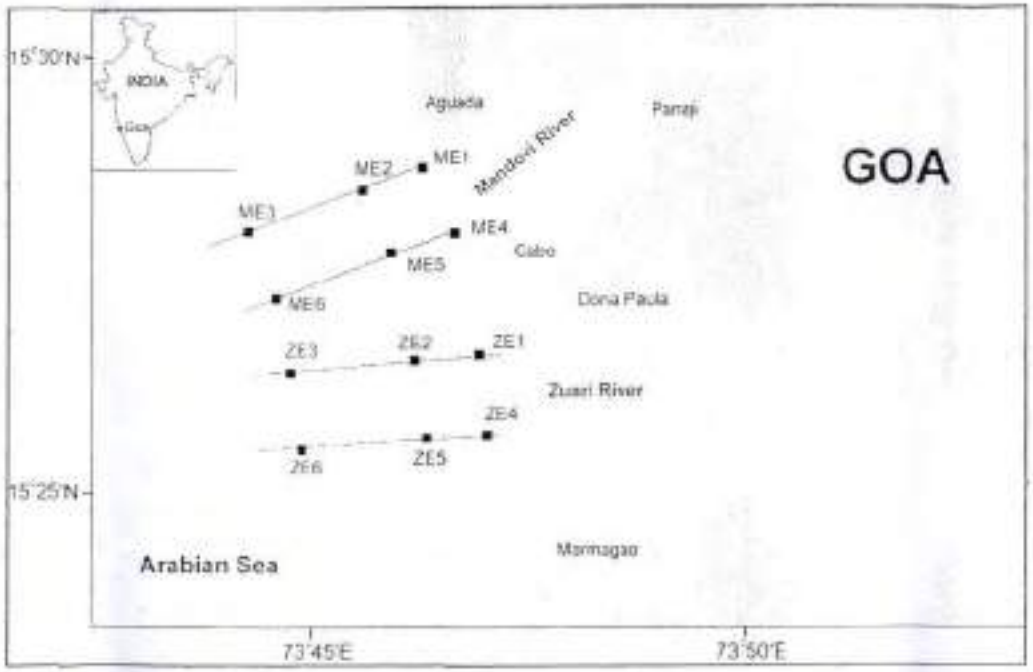
Copy to:

1. MR. J. Chandra Babu
   Regional Director
   Central Pollution Control Board, Regional Directorate, Bengaluru
   Nisarga Bhawan, 1st floor, Thimmaiah Road, 7th D-Cross, Shivanagar, Bengaluru
   560079
2. Office File
3. Guard File

List of Infrastructure (Instrument/Equipment) needed

Sr. No.	Name of the Instrument/ Equipment	Quantity in no.
1.	Atomic Absorption Spectrometer	01
2.	Total Organic Carbon Analyzer	01
3.	Gas Chromatograph Mass Spectrometer (GC-MS-MS) with headspace	01
4.	Liquid Chromatograph Mass spectrometer (LC-MS-MS)	01
5.	Nutrient Analyzer	01
6.	BOD Incubator	02
7.	Water Bath	02
8.	Sample Shaker	02
9.	Muffle Furnace	02
10.	Bomb Calorimeter	01
11.	Glass ware Washer	01
12.	Spectrofluorometer	01
13.	XRF Analyzer	01

ANNEXURE D

The status of recent coastal water monitoring programs carried out at CSIR-NIO, Goa.				
Sr. No.	**Monitoring program**	**Type of survey**	**Water quality Parameters**	**Status of project**
1.	**Project:** *"Seawater Quality monitoring around the Mandovi-Zuari estuarine complex of Goa"* **Sponsor:** Funded by ICMAM-Project Directoarte under the COMAPS /SWQM programs.	Seasonal monitoring of water/sediment quality was carried out at selective stations around the Mandovi-Zuari estuarine complex. The locations of sampling stations are shown in the following figure. 	Temperature, Salinity, pH, D.O., B.O.D Nutrients, Total-N, Total-P Chlorophyll, Total PHCs, Planktonic counts, Pathogenic bacterial community etc.	Two recent long term programs (2011-17; and 2018-20) have ended on 31st March, 2021.
2.	**Project:** *"Analyses of seawater for bulk PHCs and Total Hg from Goa coast"*	On quarterly basis the coastal water sampling was carried out by GSPCB at 18 selective coastal and estuarine sites along the Goa coast. The collected samples were analysed at CSIR-NIO, Goa. The water sampling stations are as follows:	Total mercury and Total PHCs	This program (2021-23) has ended in May, 2023

	Sponsor: Funded by Goa State Pollution Control Board (GSPCB).	• River Tiracol, Keri • Keri beach, Pernem • River Sal, near hotel Leela, Mobor • River Chapora, near Siolim bridge • Morjim Beach, Turtle nesting site, Morjim • Vagator beach • Calangute beach • River Mandovi, near hotel Marriot • River Mandovi, near Iffi jetty • Miramar beach • Baina beach • River Zuari, Cortalim • River Zuari, Borim • Mobor beach near Leela hotel, Mobor • River Talpona, at mouth of the river • Velsao beach • Colva beach • Galgibag beach, Turtle nesting site, Canacona		
3.	**Project:** "*Instrumental analysis of seawater samples for Dissolved & Dispersed Petroleum*	On quarterly basis the coastal water sampling was carried out by GSPCB at 18 coastal sites along the Goa coast (*as mentioned above*). All the samples were analysed at CSIR-NIO, Goa	Total petroleum hydrocarbons	This ongoing program has started in Dec, 2023

	Hydrocarbon content" **Sponsor:** Funded by Goa State Pollution Control Board			

BEFORE THE LEARNED MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD,(MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE, GOVT. OF INDIA), AT PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI.

AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 12/04/2024 PASSED IN ORIGINAL APPLICATION NO. 693 OF 2023, BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRICIPAL BENCH, NEW DELHI.

I, Devang M. Thaker, aged 59 years, the Member Secretary, Gujarat Pollution Control Board(hereinafter to be referred as "GPCB"), having it's office at Paryavaran Bhavan,Sector 10A, Gandhinagar 382010,Gujarat State, do hereby solemnly affirm and state on oath as under that:

1. I have perused and verified the official records, and having understood the directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter to be referred as "NGT")in the order dated 12/04/2024 in Original Application no. 693 of 2023, arising from the Suo-motu cognizance taken on the News Item titled – "*Pollution Control Boards are the weak link*" appeared in Deccan Herald dated 24/10/2023, I am filing the present affidavit before your good office, disclosing/covering the five issues/points raised in the communication dated 23/04/2024 bearing F. No. PCP/NGT/693 of 2023/2023-24 issued from your good office.

D. M. Thaker

NOTARY C. M. RAVAL GANDHINAGAR Reg. No. 05/91 GOVT. OF GUJARAT

2. In response to the issue (a) concerning "Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule I of EP Rule and specified while granting CTOs", and issue (c) concerning "Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist", it is humbly submitted that GPCB has established well-equipped 9 (nine) Laboratories for the purpose of monitoring prescribed parameters notified in Schedule I of the Environment (Protection) Rules, 1986("EP Rules" for short) and also the specified parameters to be monitored while granting the CTO(Consent to Operate), to sufficiently cover all the 27 (twenty-seven) Regional Offices established in Gujarat State.

The Environmental Laboratories at Gandhinagar, as well as the eight Regional Offices in Vadodara, Bharuch, Vapi, and Rajkot, are accredited with ISO/IEC 17025:2017. Whereas the offices in Surat, Bhavnagar, Jamnagar, and Kutch (W) are under process of accreditation or renewal.

The state of the art laboratory at Gandhinagar is facilitated with World-Class sophisticated Environmental & Scientific analytical facilities having HRGC-HRMS, GC-MS, LC-MS, XRD and other modern analytical instruments for the analysis of globally concerned important parameters having impact on environment such as Pesticides, Polyaromatic Hydrocarbons, Heavy Metals, Fingerprinting, Dioxin & Furan etc. has become accurate and easy.

Additionally, it is humbly submitted that GPCB has already taken steps for upgradation and strengthening of laboratories, by

D.M.THAKER.

creating necessary Infrastructure, and have also initiated the requisite administrative procedures for procurement of sophisticated instruments like Mobile Monitoring van with CAAQMS, Portable Gas Detector for Volatile Organic Compounds (VOC), Portable Detector for Water Parameters like pH, TDS (Total Dissolved Solids), Conductivity, Salinity, DO (Dissolved Oxygen), NH_3 (Ammonia) etc., Microwave Digester, Organic Halogen Analyzer (AOX/TOX), GC-MS, Ion Chromatograph, Mercury Analyzer, Total Organic Carbon Analyzer, Toxicity characteristic leaching procedure (TCLP) extractor, Bomb colorimeter, etc.

3. In response to the Issue (b) concerning "Notification of laboratories u/s. 17(2) & Section 52 of the Water Act and u/s. 17(2) & Section 28 of Air Act and status of obtaining recognition as Environmental lab under EPA", it is humbly submitted that the Government of Gujarat vide it's Notification No. GPCB/HO/CL/Lab-LGL-OUD-21/18461(2)/750421 of 2023 at Annexure-B published in Government Gazette dated 09/08/2023 has notified the Water Laboratories under Section 17(2) of the Water Act, and vide it's Notification No. GPCB/HO/CL/Lab-LGL-OUD-21/18461(2)/750421 of 2023 at Annexure-D has notified the Air Laboratories under Section 17(2) of the Air Act. The copy of Gujarat Government Gazette Dated 09/08/2023 bearing the Annexure-B and D in the said Notification is annexed hereto and marked as **Annexure-1**. Further, it is also submitted that that the Central Laboratory, Gujarat Pollution Control Board, Gandhinagar has been recognized and has obtained the Status of 'Environmental lab' under Section-12 of The EP Act vide Notification No. Legal 42(3)/87 of CPCB dated 23/05/2019 in Gazette of India. The copy of the Notification dated 23/05/2019,

D. H. THAKER.

NOTARY C. M. RAVAL GOVT. OF GUJARAT

as published on 21/06/2019 is annexed hereto and marked as **Annexure-2**.

4. In response to the issue (d) concerning "*Sources of budget for income generated during 2020-21 and 2021-22*", the details of the same is annexed hereto and marked as **Annexure-3**.

5. In response to the issue (e) concerning "*Reasons as to why till now the full-strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up*", it is humbly submitted that the pursuant to the directions issued by the Hon'ble NGT in OA No. 105/2019 (PB), OA No 95/2018(WZ), OA No 639/2018(PB), OA No 22/2020(WZ), OA No 837/2018(PB), OA No 362/2019(PB) and OA No 804/2017(PB) to strengthen State Pollution Control Boards, the GPCB had made reasonable efforts in advance to strengthen the manpower by initially preparing the "Comprehensive Proposal for Establishing Manpower/Staff in GPCB" to fulfil the need of scientific analysis, pursuant to which the GPCB had forwarded the proposal to the Government of Gujarat, which had sanctioned total 430 posts on the basis of the said report. It is humbly submitted that that initially in the first phase, the board has sent the proposal for filling total 260 vacant posts of various cadre to the Gujarat Public Service Commission and Gujarat Subordinate Service Selection Board, inclusive of(i) 144 post of Assistant Environmental Engineer (Class-II), (ii) 113 post of Senior Scientific Assistant (Class-III) and (iii) 3 post of Assistant Law Officer (Class-II), but the said process could not be completed due to the Model Code of Conduct under Lok Sabha General Election 2024 being in force, and accordingly the

D. M. Thaker.

answering-deponent is hopeful that the said recruitment process will be completed at an earliest after 6th of June, 2024.

6. In this regard, it is further submitted that two major reasons for having such a large backlog of vacant posts in GPCB are:(i) The major recruitment was carried out after inception of the board in the years 1986-1990 & 1996-98, and by now most of the recruited officers therein have been superannuated in last 3 years, resulting into such a big number of vacant posts; and (ii) Total 223 posts were abolished in year 2017 due to implementation of 7th pay Commission, following the State Government norms.

7. Lastly, It is most humbly submitted that due to unfortunate administrative exigencies and delays in recruiting eligible candidates for the respective vacant posts, by following due process through the proper channels by the competent authority and Selection Board, the GPCB is constrained to resort to outsourcing manpower services for the smooth functioning of the offices. To fill the gap, temporary arrangements have been made by appointing candidates on a contractual basis until regular appointments are made. It is expected that the recruitment process will be expedited once the model code of conduct due to the general elections of Lok Sabha 2024 is over.

8. It is humbly submitted that the office of the answering-deponent is ready and willing to co-operate and contribute in preparation of the proposed remedial measure to strengthen the State Pollution Control Boards, and is committed to adhere to any of the remedial suggestions proposed by your good office and the Hon'ble NGT in future, in the larger interest of public.

D.M.Thakar.

What is stated herein above is true and correct to the best of my knowledge, information and belief, and I believe the same to be true.

Solemnly affirmed at Gandhinagar on 27th day of May, 2024.

D. M. Thaker.

Deponent.

Identified by Me:

Solemnly Affirmed
Before Me
(C. M. RAVAL)
NOTARY
Govt. of Gujarat
27 MAY 2024

Entered in Notary Register at
Serial No. 223 Vol. No. 1
C. M. RAVAL, Advocate & Notary
GANDHINAGAR.
27 MAY 2024

Annexure-1

Extra No. 92

सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L) made by Statutory Authorities other than the Government of Gujarat including those made by the Government of India, the High Courts, the Director of Municipalities, the Commissioner of Police, the Director of Prohibition and Excise, the District Magistrates and the Election Commission, Election Tribunals, Returning Officers and other authorities under the Election Commission.

GUJARAT POLLUTION CONTROL BOARD

NOTIFICATION

Paryavaran Bhavan, Sector-10/A, Gandhinagar, 9th August, 2023

No.GPCB/HO/CL/Lab-LGL-OUD-21/18461(2)/750421 of 2023. In exercise of the powers conferred by sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (No. 6 of 1974) as amended from time to time and with the approval of the Government of Gujarat, the Gujarat Pollution Control Board hereby appoints the following persons of the Board to be the Board Analysts for the purpose of analysis of samples of water or of sewage or trade effluent for analysis sent to any laboratory established or recognized under sub section (2) of section-17 of the Water (Prevention and Control of Pollution) Act, 1974.

Sr. No.	Employee No.	Name	Current Designation
1.	682	Dr. S. N. Agravat	Senior Environmental Scientist
2.	445	Dr. J. D. Oza	Senior Environmental Scientist
3.	335	Shri H. M. Gavit	Senior Scientific Officer
4.	247	Shri B. M. Makwana	Senior Scientific Officer
5.	330	Shri H. I. Maniar	Senior Scientific Officer
6.	328	Ms. V. M. Panhalkar	Senior Scientific Officer
7.	325	Shri. S. R. Parmar	Scientific Officer
8.	327	Shri B. M. Parmar	Scientific Officer
9.	329	Shri H. A. Rathod	Scientific Officer
10.	381	Ms. J. B. Pandya	Scientific Officer

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11.	387	Shri. B. N. Patel	Scientific Officer
12.	388	Shri B. R. Kunadia	Scientific Officer
13.	389	Shri P. H. Bhatt	Scientific Officer
14.	390	Shri B. N. Chauhan	Scientific Officer
15.	391	Dr. M. M. Page	Scientific Officer
16.	392	Shri A. D. Khandhediya	Scientific Officer
17.	395	Shri D. D. Patel	Scientific Officer
18.	397	Dr. M. H. Bhadrecha	Scientific Officer
19.	399	Shri R. C. Vasava	Scientific Officer
20.	400	Shri S. S. Valvi	Scientific Officer
21.	401	Shri. S. R. Patel	Scientific Officer
22.	405	Dr. R. M. Ramanuj	Scientific Officer
23.	406	Shri S. K. Vasava	Scientific Officer
24.	408	Shri S. S. Jayswal	Scientific Officer
25.	410	Shri M. M. Jadav	Scientific Officer
26.	414	Shri K. K. Lakum	Scientific Officer
27.	415	Shri T. A. Trivedi	Scientific Officer
28.	426	Shri C. C. Patel	Scientific Officer
29.	447	Shri R. K. Mehta	Scientific Officer
30.	450	Ms. I. A. Bhatt	Scientific Officer
31.	451	Shri M. J. Shah	Scientific Officer
32.	452	Shri B. M. Dolasiya	Scientific Officer
33.	456	Shri S. B. Patel	Scientific Officer
34.	515	Dr. P. S. Dave	Scientific Officer
35.	554	Shri B. N. Patel	Scientific Officer
36.	558	Ms. R. N. Kiri	Scientific Officer
37.	565	Dr. S. A. Patel	Scientific Officer
38.	576	Ms. R. M. Kantharia	Scientific Officer
39.	630	Dr. T. L. Patel	Scientific Officer
40.	631	Dr. D. M. Shukla	Scientific Officer
41.	641	Ms. M. V. Patel	Scientific Officer
42.	687	Ms. N. R. Vasava	Scientific Officer
43.	701	Shri M. R. Patel	Scientific Officer
44.	382	Ms. P. H. Parmar	Scientific Officer
45.	393	Shri D. B. Prajapati	Scientific Officer
46.	404	Shri T. N. Rana	Scientific Officer
47.	416	Shri N. V. Dashandi	Scientific Officer
48.	418	Shri H. S. Baraiya	Scientific Officer
49.	427	Shri R. D. Kothari	Scientific Officer
50.	453	Shri N. H. Parmar	Scientific Officer
51.	461	Shri R. R. Badgujar	Scientific Officer
52.	473	Ms. H. K. Shah	Scientific Officer
53.	474	Shri J. D. Patil	Scientific Officer
54.	487	Shri N. M. Kavar	Scientific Officer
55.	511	Shri D. S. Patel	Scientific Officer
56.	523	Shri R. P. Buha	Scientific Officer
57.	394	Shri K. H. Patel	Senior Scientific Assistant
58.	402	Shri L. U. Katariya	Senior Scientific Assistant
59.	420	Shri P. R. Jadav	Senior Scientific Assistant
60.	444	Ms. K. N. Pandya	Senior Scientific Assistant
61.	448	Shri A. V. Parmar	Senior Scientific Assistant

Sr. No.	Employee No.	Name	Current Designation
62.	454	Shri R. B. Makwana	Senior Scientific Assistant
63.	459	Ms. M. G. Bharucha	Senior Scientific Assistant
64.	460	Shri H. V. Rami	Senior Scientific Assistant
65.	462	Shri A. A. Gadhavi	Senior Scientific Assistant
66.	463	Shri N. K. Valand	Senior Scientific Assistant
67.	472	Shri H. M. Parmar	Senior Scientific Assistant
68.	475	Ms. F. M. Jadav	Senior Scientific Assistant
69.	476	Shri Y.V. Champaneri	Senior Scientific Assistant
70.	478	Shri G. M. Prajapati	Senior Scientific Assistant
71.	479	Shri D. R. Prajapati	Senior Scientific Assistant
72.	483	Shri L. V. Brahmbhatt	Senior Scientific Assistant
73.	484	Shri K. J. Mistry	Senior Scientific Assistant
74.	485	Shri H. P. Maisuria	Senior Scientific Assistant
75.	488	Shri K. R. Malaviya	Senior Scientific Assistant
76.	490	Shri D. V. Chaudhary	Senior Scientific Assistant
77.	496	Shri J. S. Prajapati	Senior Scientific Assistant
78.	512	Shri V. D. Parmar	Senior Scientific Assistant
79.	514	Ms. S. M. Sonpal	Senior Scientific Assistant
80.	517	Shri B. P. Prajapati	Senior Scientific Assistant
81.	519	Shri N. K. Makavana	Senior Scientific Assistant
82.	521	Shri H. M. Surathia	Senior Scientific Assistant
83.	522	Shri H. B. Jadhav	Senior Scientific Assistant
84.	524	Ms. P. I. Shaikh	Senior Scientific Assistant
85.	525	Shri M. J. Makwana	Senior Scientific Assistant
86.	530	Ms. K. M. Patel	Senior Scientific Assistant
87.	531	Shri D. L. Jani	Senior Scientific Assistant

1. This notification comes in force from date of its publication and in supersession of all the Notification issued earlier in this respect.
2. Recognition of the Board Analyst so mentioned in the notification shall be valid upto the superannuation or ceasing from the services of the Board.

Gandhinagar
Date: 09.08.2023

D. M. THAKER,

Member Secretary.

GUJARAT POLLUTION CONTROL BOARD

NOTIFICATION

Paryavaran Bhavan, Sector-10/A, Gandhinagar, 9th August, 2023

Annexure-B

No.GPCB/HO/CL/Lab-LGL-OUD-21/18461(2)/750421 of 2023. In exercise of the powers conferred by sub section (2) of section-17 of the water (Prevention and Control of Pollution) Act, 1974 (No. 6 of 1974) Gujarat Pollution Control Board hereby establishes the following laboratories to enable it to perform its functions under the said section 17 efficiently namely:

01	Central Laboratory Gujarat Pollution Control Board, Head Office, "Paryavaran Bhavan", Sector-10/A, Gandhinagar-382 010
02	Regional Laboratory Regional Office, Gujarat Pollution Control Board, GERI Compound, Race Course Road, Vadodara-390007
03	Regional Laboratory Regional Office, Gujarat Pollution Control Board, C-1/119/3, GIDC Estate, Phase – II, Narmadanagar, Bharuch-392 015

04	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Plot No.:11-12/2,3;GIDC-Pandesara, Surat-394221.
05	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Plot C-5/124, GIDC Vapi,Near Hotel Pritam, N. H.No.8, Dist: Valsad,Vapi-396 195.
06	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Sardar Patel Commercial Complex,Rameshwar Nagar Kasturba Gandhi Vikas Gruh Marg, Bedi Bandar Road,Jamnagar- 361 008.
07	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Near Union Bank,Race Course Ring Road, Rajkot-360 001
08	Regional Laboratory Regional Office, Gujarat Pollution Control Board, 1st floor, Swastik Complex, Plot No. 1616-1617, Near Vir Mokhdaji Circle, Ghoga Road,Bhavnagar 364 002.
09	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Katira Commerical Complex-1, Near Mangalam Char Rasta, Sanskarnagar, Nr.Income Tax Office, Bhuj(Kutch)-370 001.

This notification comes in force from date of its publication and in supersession of all the Notification issued earlier in this respect.

Gandhinagar
Date:09.08.2023

D. M. THAKER,
Member Secretary.

GUJARAT POLLUTION CONTROL BOARD

NOTIFICATION

Paryavaran Bhavan, Sector-10/A, Gandhinagar, 9th August, 2023

Annexure-C

No.GPCB/HO/CL/Lab-LGL-OUD-21/18461(2)/ 750421 of 2023. In exercise of the powers conferred by sub section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) as amended from time to time and with the approval of the Government of Gujarat, the Gujarat Pollution Control Board hereby appoints the following persons of the Board to be the Board Analysts for the purpose of analysis of samples of Air or emission sent to any laboratory established or recognized under sub section (2) of section 17 of the Air (Prevention and Control of Pollution) Act, 1981.

Sr. No.	Employee No.	Name	Current Designation
1.	682	Dr. S. N. Agravat	Senior Environmental Scientist
2.	445	Dr. J. D. Oza	Senior Environmental Scientist
3.	335	Shri H. M. Gavit	Senior Scientific Officer
4.	247	Shri B. M. Makwana	Senior Scientific Officer
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27.	415	Shri T. A. Trivedi	Scientific Officer
28.	426	Shri C. C. Patel	Scientific Officer
29.	447	Shri R. K. Mehta	Scientific Officer
30.	450	Ms. I. A. Bhatt	Scientific Officer
31.	451	Shri M. J. Shah	Scientific Officer
32.	452	Shri B. M. Dolasiya	Scientific Officer
33.	456	Shri S. B. Patel	Scientific Officer
34.	515	Dr. P. S. Dave	Scientific Officer
35.	554	Shri B. N. Patel	Scientific Officer
36.	558	Ms. R. N. Kiri	Scientific Officer
37.	565	Dr. S. A. Patel	Scientific Officer
38.	576	Ms. R. M. Kantharia	Scientific Officer
39.	630	Dr. T. L. Patel	Scientific Officer
40.	631	Dr. D. M. Shukla	Scientific Officer
41.	641	Ms. M. V. Patel	Scientific Officer
42.	687	Ms. N. R. Vasava	Scientific Officer
43.	701	Shri M. R. Patel	Scientific Officer
44.	382	Ms. P. H. Parmar	Scientific Officer
45.	393	Shri D. B. Prajapati	Scientific Officer
46.	404	Shri T. N. Rana	Scientific Officer
47.	416	Shri N. V. Dashandi	Scientific Officer
48.	418	Shri H. S. Baraiya	Scientific Officer
49.	427	Shri R. D. Kothari	Scientific Officer
50.	453	Shri N. H. Parmar	Scientific Officer
51.	461	Shri R. R. Badgujar	Scientific Officer
52.	473	Ms. H. K. Shah	Scientific Officer
53.	474	Shri J. D. Patil	Scientific Officer
54.	487	Shri N. M. Kavar	Scientific Officer
55.	511	Shri D. S. Patel	Scientific Officer
56.	523	Shri R. P. Buha	Scientific Officer
57.	394	Shri K. H. Patel	Senior Scientific Assistant
58.	402	Shri L. U. Katariya	Senior Scientific Assistant
59.	420	Shri P. R. Jadav	Senior Scientific Assistant
60.	444	Ms. K. N. Pandya	Senior Scientific Assistant
61.	448	Shri A. V. Parmar	Senior Scientific Assistant

Sr. No.	Employee No.	Name	Current Designation
62.	454	Shri R. B. Makwana	Senior Scientific Assistant
63.	459	Ms. M. G. Bharucha	Senior Scientific Assistant
64.	460	Shri H. V. Rami	Senior Scientific Assistant
65.	462	Shri A. A. Gadhavi	Senior Scientific Assistant
66.	463	Shri N. K. Valand	Senior Scientific Assistant
67.	472	Shri H. M. Parmar	Senior Scientific Assistant
68.	475	Ms. F. M. Jadav	Senior Scientific Assistant
69.	476	Shri Y.V. Champaneri	Senior Scientific Assistant
70.	478	Shri G. M. Prajapati	Senior Scientific Assistant
71.	479	Shri D. R. Prajapati	Senior Scientific Assistant
72.	483	Shri L. V. Brahmbhatt	Senior Scientific Assistant
73.	484	Shri K. J. Mistry	Senior Scientific Assistant
74.	485	Shri H. P. Maisuria	Senior Scientific Assistant
75.	488	Shri K. R. Malaviya	Senior Scientific Assistant
76.	490	Shri D. V. Chaudhary	Senior Scientific Assistant
77.	496	Shri J. S. Prajapati	Senior Scientific Assistant
78.	512	Shri V. D. Parmar	Senior Scientific Assistant
79.	514	Ms. S. M. Sonpal	Senior Scientific Assistant
80.	517	Shri B. P. Prajapati	Senior Scientific Assistant
81.	519	Shri N. K. Makavana	Senior Scientific Assistant
82.	521	Shri H. M. Sorathia	Senior Scientific Assistant
83.	522	Shri H. B. Jadhav	Senior Scientific Assistant
84.	524	Ms. P. I. Shaikh	Senior Scientific Assistant
85.	525	Shri M. J. Makwana	Senior Scientific Assistant
86.	530	Ms. K. M. Patel	Senior Scientific Assistant
87.	531	Shri D. L. Jani	Senior Scientific Assistant

1. This notification comes in force from date of its publication and in supersession of all the Notification issued earlier in this respect.
2. Recognition of the Board Analyst so mentioned in the notification shall be valid upto the superannuation or ceasing from the services of the Board.

Gandhinagar
Date:09.08.2023

D. M. THAKER,
Member Secretary.

GUJARAT POLLUTION CONTROL BOARD
NOTIFICATION

Paryavaran Bhavan, Sector-10/A, Gandhinagar, 9th August, 2023

Annexure-D

No. GPCB/HO/CL/Lab-LGL-OUD-21/18461(2)/750421 of 2023. In exercise of the powers conferred by sub section (2) of section-17 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981) Gujarat Pollution Control Board hereby establishes the following laboratories to enable it to perform its functions under the said section-17 efficiently namely:

01	Central Laboratory Gujarat Pollution Control Board, Head Office, "Paryavaran Bhavan", Sector-10/A, Gandhinagar-382 010
02	Regional Laboratory Regional Office, Gujarat Pollution Control Board, GERI Compound, Race Course Road, Vadodara-390007
03	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Shed C-1, 119/3, GIDC Estate, Phase-II,Narmadanagar, Bharuch-392 015.

04	Regional Laboratory Regional Office, Gujarat Pullution Control Board, Plot No.:11-12/2,3; GIDC-Pandesara, Surat-394 221.
05	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Shed C-5/124, Vapi, GIDC, Near Hotel Pritam, Vapi, Dist: Valsad
06	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Sardar Patel Complex,Rameshwarnagar, Bedi Bandar Road, Jamnagar
07	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Near Big Bite Ice-Cream,Race Course Ring Road, Rajkot-360 001
08	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Plot No. 1154/2-B, Ghogha Circle, Sar Patni Marg, Bhavnagar-364 004
09	Regional Laboratory Regional Office, Gujarat Pollution Control Board, Katira Complex-1, Mangalam Char Rasta, Near Income Tax Office, Sanskarnagar, Bhuj(Kutch)-370 001

This notification comes in force from date of its publication and in supersession of all the Notification issued earlier in this respect.

Gandhinagar
Date:09.08.2023

D. M. THAKER,
Member Secretary.

Signature Not Verified
Signed by:BHOLOSINGH G THAKUR
Date: 2023.08.18 16:09:09 +05:30
Reason: Validate Document
Location: Government Central Press, Gandhinagar

Annexure-2

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~~Annexure~~ -

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रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
अधिसूचना

नई दिल्ली, 23 मई, 2019

सं.विधि 42 (3)/87.—पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 के अधीन जारी अधिसूचना सं. 145 (अ) दिनांक 21 फरवरी, 1991 के खण्ड 1 के साथ पठित धारा 12 की उप-धारा 1 के खण्ड (ख) और धारा 13 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032 एतद्वारा (क) नीचे दी गई तालिका के स्तंभ (2) में विनिर्दिष्ट प्रयोगशाला को उक्त अधिनियम और इसके अंतर्गत बने नियमों के अधीन पर्यावरणीय प्रयोगशालाओं को सौंपे गये कार्य करने हेतु "पर्यावरणीय प्रयोगशालाएं" के रूप में और (ख) तालिका के स्तंभ (3) में विनिर्दिष्ट व्यक्तियों को विश्लेषण के लिए भेजे गये वायु, जल, एवं अन्य पदार्थों के स्तंभ (4) में दर्शाए गए पैरामीटरों के संबंधित समूहों के लिए विनिर्दिष्ट नमूनों का विश्लेषण करने हेतु सरकारी विश्लेषक के रूप में मान्यता देता है। 17 जनवरी, 2019 की अधिसूचना संख्या विधि/42(3)/87, की क्रम संख्या 176 और इससे संबंधित प्रविष्टियों के पश्चात् निम्नलिखित क्रम संख्याओं और प्रविष्टियों को जोड़ा जाएगा :

क्र.सं.	प्रयोगशाला का नाम	सरकारी विश्लेषक का नाम	मान्यता हेतु पैरामीटर समूह
1.	2.	3.	4.
177.	केंद्रीय प्रयोगशाला गुजरात प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, सेक्टर 10-ए, गांधीनगर-382010	1. श्री के.जी. वाघेला वैज्ञानिक अधिकारी 2. श्री ए.जी. ओज वैज्ञानिक अधिकारी 3. श्री एम. एच. भट्टेचा वैज्ञानिक अधिकारी 4. श्री टी.ए. त्रिवेदी वैज्ञानिक अधिकारी	भौतिक, सामान्य एवं गैर धात्विक, धातु, कार्बनिक, सूक्ष्मजीव विज्ञान, विष विज्ञानी, जैव विज्ञानी, परिसंकटमय अपशिष्ट, मृदा स्खलन/तलछट और परिवेशी वायु के विश्लेषण हेतु वायु प्रदूषण पैरामीटर, स्रोत उत्सर्जन, शोर स्तर, मौसम विज्ञानी और वाहन उत्सर्जन पैरामीटर।

3(c)
2021-C

इस प्रकार उल्लिखित पर्यावरणीय प्रयोगशाला अधिसूचना जारी होने की तिथि से पांच वर्ष की अवधि के लिए वैध रहेंगे। हालांकि, कॉलम (3) में उल्लेखित सरकारी विश्लेषक 05 वर्ष की अवधि या बोर्ड की सेवाओं से सेवानिवृत्ति तक, जो भी पहले हो, के लिए नियुक्त किए जाएंगे।

एस.पी. सिंह परिहार, अध्यक्ष

[विज्ञापन-III/4/असा./104/19]

पाद टिप्पणी:

मूल अधिसूचना भारत के राजपत्र में का.आ. 728 (अ) दिनांक 21.07.1987 के द्वारा प्रकाशित की गई थी और इसके पश्चात उसमें निम्नलिखित के द्वारा संशोधन किये गये : (1) का.आ. 838 (अ), दिनांक 23.09.87 (2) का.आ. 989 (अ) दिनांक 17.11.87 (3) का.आ. 489 (अ) दिनांक 17.05.88 (4) का.आ. 156 (अ) दिनांक 24.02.89 (5) का.आ. 846 (अ) दिनांक 24.10.89 (6) का.आ. 375 (अ) दिनांक 26.04.1990 (7) का.आ. 803(अ) दिनांक 23.09.92 (8) का.आ. 97 (अ) दिनांक 05.12.1994 (9) का.आ. 418(अ) दिनांक 31.03.1998 (10) का.आ. 889 (अ) दिनांक 31.08.1996 (11) का.आ. 452 (अ) दिनांक 31.05.97 (12) का.आ. 631 (अ) दिनांक 31.05.1998 (13) का.आ. (अ) 336 दिनांक 01.01.1999 (14) का.आ. 44 (अ) दिनांक 15.01.2001, (15) का.आ. संख्या 490 (अ), दिनांक 01.06.2001 और (16) का.आ. संख्या 532 (अ), दिनांक 01.01.2002, (17) का.आ. संख्या 1168 (अ), दिनांक 01.06.2001, (18) का.आ. संख्या 889 (अ), दिनांक 01.06.2003, (19) विधि/42(3)/87, दिनांक 01.06.2004, (20) विधि/42(3)87, दिनांक 01.03.2005 (21) विधि/42(3)87, दिनांक 01.09.2005, (22) विधि/42(3)87, दिनांक 15.12.2005, (23) विधि/42(3)87, दिनांक 01.05.2006, विधि/42(3)/87 दिनांक 01.09.2006, विधि/42(3)/87, दिनांक 01.01.2007, विधि/42(3)/87 दिनांक 16.04.2007, विधि/42(3)/87 दिनांक 01.08.2007, विधि/42(3)/87, दिनांक 01.10.2007, विधि/42(3)/87, दिनांक 01.02.2008, विधि/42(3)/87, दिनांक 01.04.2008, विधि/42(3)/87, दिनांक 01.10.2009, विधि/42(3)/87, दिनांक 15.01.2010, विधि/42(3)/87, दिनांक 20.09.2010, विधि/42(3)/87, दिनांक 27.01.2011, विधि/42(3)/87, दिनांक 31.01.2012, 14.08.2014, 10.03.2015, 11.12.2015, 07.03.2016, विधि/42(3)/87, दिनांक 03.08.2016, विधि/42(3)/87, दिनांक 06.03.2017, विधि/42(3)/87, दिनांक 19.06.2017 विधि/42(3)/87, दिनांक 03.10.2018 और विधि/42(3)/87, दिनांक 17.01.2019।

CENTRAL POLLUTION CONTROL BOARD

NOTIFICATION

New Delhi, the 23rd May, 2019

No. Legal 42(3)/87.—In exercise of the powers conferred by clause (b) of sub-section (1) of Sections 12 and 13 read with clause 1 of the Notification No. 145 E, dated 21st February, 1991, issued under Section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032 hereby recognizes, (a) the Laboratory specified in column (2) of the table below as 'Environmental Laboratory' to carry out the functions entrusted to the Environmental Laboratories under the said Act, and the rules made there under and (b) specified persons in column (3) of the table as the Government Analysts for the purpose of analysis of samples of Air, Water, or other substances sent for analysis, specified for respective groups of parameters mentioned in column (4). After Sr. No. 176 of the Notification No. Legal/42(3)/87, dated 17th January, 2019, and the entries relating thereto, the following serial no. and entries shall be added, namely:

Sl. No.	Name of Laboratory	Name of the Govt. Analysts	Recognized for Parameters Groups
(1)	(2)	(3)	(4)
177	Central Laboratory Gujarat Pollution Control Board, Paryavaran Bhavan, Sector 10-A,	1. Sh. K.B. Vaghela, Scientific Officer 2. Sh. A.G. Oza Scientific Officer	Physical, General and non metallic, metals, organics, microbiological, toxicological, biological, Hazardous waste, soil, sludge/sediment and air pollution parameters for analysis of

2054514

	Gandhinagar-382010	3. Sh. M.H. Bhadrecha Scientific Officer 4. Sh. T.A.Trivedi, Scientific Officer	ambient air, source emission, noise level, meteorological and vehicular emission parameters.

The Environmental Laboratory so mentioned shall remain valid for a period of five years from the date of issue of Notification. However, Government Analyst as mentioned at column (3) shall be appointed for a period of five years or up to the superannuation from the services of the Board, whichever is earlier.

S.P.SINGH PARIHAR, Chairman

[ADVT.-III/4/Exty./104/19]

Foot Note:

The principal notification was published in the Gazette of India vide No. S.O. 728(E), dated 21-7-1987 and subsequently amended vide- (1) Nos. S.O. 838 (E), dated 23-9-87, (2) S.O. 989 (E) , dated 17-11-87, (3) S.O. 489 (E) , dated 17-3-88, (4) S.O. 136 (E) , dated 24-2-89, (5) S.O. 846 (E), dated 24-10-89, (6) S.O. 375 (E), dated 26-4-1990, (7) S.O. 803 (E), dated 23-9-92, (8) S.O. 97 (E), dated 5-12-1994, (9) S.O. 418 (E), dated 31-3-1996, (10) S.O. 889 (E), dated 31-8-1996, (11) S.O. 452 (E), dated 31-5-97, (12) S.O. 631 (E), dated 31-5-1998, (13) S.O. 336 (E), dated 1-1-1999, (14) S.O. 44 (E), date 15-1-2001, (15) S.O. 490 (E), dated 1-6-2001, (16) S.O. 532 (E), dated 1-1-2002, (17) S.O. 1168 (E), dated 1-6-2001, (18) S.O. 888 (E), dated 1-6-2003, (19) Legal/42(3)/87, dated 1-6-2004, (20) Legal/42(3)/87, dated 1-3-2005, (21) Legal/42(3)/87, dated 1-9-2005, (22) Legal/42(3)/87, dated 15-12-2005, (23) Legal/42(3)/87, dated 1-5-2006, Legal/42(3)/87, dated 1-9-2006, Legal/42(3)/87, dated 1-1-2007, Legal/42(3)/87, dated 15-4-2007, Legal/42(3)/87, dated 1-8-2007, Legal/42(3)/87, dated 1-10-2007, Legal/42(3)/87, dated 1-2-2008, Legal/42(3)/87, dated 1-4-2008, Legal/42(3)/87, dated 1-10-2009, Legal/42(3)/87, dated 15-1-2010, Legal/42(3)/87, dated 20-9-2010, Legal/42(3)/87, dated 27-1-2011, Legal/42(3)/87, dated 31-1-2012, Legal/42(3)/87 14-8-2014, Legal/42(3)/87 10-03-2015, Legal/42(3)/87 11-12-2015, Legal/42(3)/87 07-03-2016, Legal/42(3)/87 03-08-2016, Legal/42(3)/87 06.03.2017, Legal/42(3)/87 dated 19.06.2017, Legal/42(3)/87 dated 03.10.2018 and Legal/42(3)/87 dated 17.01.2019

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MANOJ KUMAR VERMA

Digitally signed by MANOJ KUMAR VERMA
Date: 2019.06.22 15:29:24 +05'30'

Annexure 3

Sources of budget for income generated during 2020-21 and 2021-22

Sr. No.	Source	Income generated	
		2020-21	2021-23
1	Consents & Authorization	60,93,66,933.00	68,76,25,683.00
2	Lab analysis	3,42,03,116.00	4,59,07,494.00
3	Bank Interest	47,90,35,125.00	39,73,87,056.00
4	Environmental Compensation fund – Received (Ind.) GPCB	59,98,96,683.36	57,52,26,999.00
5	Environmental Compensation fund of State	0.00	0.00
6	Environmental Compensation fund from CPCB	0.00	0.00
7	Assistance for Abatement - CPCB Delhi	11,32,84,363.00	20,45,69,200.00
8	Assistance from State Govt.	0.00	0.00
9	Assistance from Central Govt.	0.00	0.00
10	Any others (Fees, Int., Misc. Re., Project, Water Cess, Profit on Sales Assets)	5,95,83,024.36	5,50,23,001.15
11	**Total**	**1,89,53,69,244.72/-**	**1,96,57,39,433.15/-**

BEFORE THE LEARNED MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, (MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE, GOVT. OF INDIA), AT PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI.

ADDITIONAL AFFIDAVIT IN RESPECT OF THE INFORMATION DESIRED BY THE CENTRAL POLLUTION CONTROL BOARD, PURSUANT TO THE REVIEW MEETING DATED 14/06/2024, IN CONNECTION WITH THE DIRECTIONS ISSUED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI, IN O.A. NO. 693 OF 2023.

I, Devang M. Thaker, aged 59 years, the Member Secretary, Gujarat Pollution Control Board (hereinafter to be referred as "GPCB"), having it's office at Paryavaran Bhavan, Sector 10A, Gandhinagar 382010, Gujarat State, do hereby solemnly affirm and state on oath as under that:

1. I am filing this additional affidavit, as directed by the Central Pollution Control Board, pursuant to the review meeting dated 14/06/2024 under the chairmanship of Member Secretary, CPCB in respect of the directions issued by the Hon'ble National Green Tribunal (hereinafter to be referred as "Hon'ble NGT"), New Delhi, in O.A. 693 of 2023, whereby my office has been directed to provide the additional and elaborated information, which were a short-fall in the affidavit dated 27/05/2024. Thus, the present additional affidavit may kindly be treated as part and parcel of the affidavit dated 27/05/2024.

D. M. Thaker

2. In response to the information sought regarding "**Laboratories recognised as Environmental Lab under EPA**", it is humbly submitted that the Gujarat Pollution Control Board has established total 9 number of well-equipped Laboratories in the state of Gujarat for monitoring the prescribed Physical, Inorganic (General), Trace Metals, Organics (General), Microbiological Tests, Toxicological Tests and Biological Tests, as per the parameters required for EPA Labs. Further, the Central Laboratory at Gandhinagar is recognized as an Environmental Lab under EPA, which is well equipped with the Sophisticated Environmental and Scientific analytical facilities, to cover all the parameters including Trace Organics parameters (TOC, Pesticides, AOX, Surfactants, PCBs, PAHs etc.), which is adequately sufficient to handle the monitored samples and cater the needs of the entire state of Gujarat. The rest of the Regional laboratories are equipped with monitoring of most of the parameters and can cater need of regional industrial requirement of pollutants depending on the nature of industry located within the jurisdiction of the Regional offices in the state of Gujarat.

3. In response to the information sought regarding "**Notification of laboratories under section 17(2) and section 52 of the Water Act and Section 17(2) and Section 28 of the Air Act**", it is humbly submitted that the details of the Notified Air Laboratories under Section 17(2) of the Air Act, and the Water Laboratories under Section 17(2) of the Water Act, are already forming part of

D. M. Thakker.

the affidavit dated 27/05/2024 in para-3 therein, which would not require any further elaboration by the deponent herein.

4. In response to the information sought regarding, "**Strengthening of laboratories for monitoring prescribed parameters notified in Schedule I under EP rules and the parameters specified while granting CTOs**", and regarding "**Time Schedule for creating the necessary infrastructure in the laboratories and for setting up of the laboratories, where they don't exist**", it is humbly submitted that the present infrastructure of the laboratory is sufficient and adequate to cater the current needs, and the same are being upgraded and improved continuously to meet with the future needs in the entire state of Gujarat. The GPCB has also initiated the requisite administrative procedures for procurement of sophisticated instruments like Mobile Monitoring van with CAAQMS, Portable Gas Detector for Volatile Organic Compounds (VOC), Portable Detector for Water Parameters like pH, TDS (Total Dissolved Solids), Conductivity, Salinity, DO (Dissolved Oxygen), NH3 (Ammonia) etc., Microwave Digester, Organic Halogen Analyzer (AOX/TOX), GC-MS, Ion Chromatograph, Mercury Analyzer, Total Organic Carbon Analyzer, Toxicity Characteristic Leaching Procedure (TCLP) extractor, Bomb colorimeter, etc., which will be completed by March 2025. Further, the GPCB has established well-equipped 9 laboratories for the purpose of monitoring prescribed parameters notified in Schedule I of the Environment (Protection) Rules, 1986 and also the specified parameters to be monitored while granting the CTO (Consent to Operate), to sufficiently cover all the

D. M. Thakker.

industries located with the jurisdiction of the 27 Regional Offices in the state of Gujarat.

5. In response to the information sought regarding "**Monitoring program for marine water quality, monitoring needs to be strengthen by enhancing monitoring capabilities on their environmental aspects**", it is humbly submitted that to know the quality of coastal water, the GPCB has been monitoring the quality of coastal water at 56 locations on monthly basis, and Regional Laboratories at Bhuj, Rajkot and Jamnagar and the Central laboratory at Gandhinagar was already strengthened for coastal monitoring under ICZMP project.

6. Lastly, it is humbly submitted in furtherance to the facts stated in para-5 of the Affidavit dated 27/05/2024, that the Government of Gujarat has sanctioned total 430 post, and the GPCB has already sent the proposal for filing up the 260 vacant posts in the first phase, to the Gujarat Public Service Commission and Gujarat Subordinate Service Selection Board, for recruiting 144 Assistant Environmental Engineer (Class-II), 113 Senior Scientific Assistant (Class-III) and 3 Assistant Law Officer (Class-II), which is likely to be completed by December-2024. For the remaining vacant posts, the deponent is hopeful that the same will be filled up by December-2025.

7. It is humbly submitted that the deponent undertakes to provide further information in this regard, if called for.

D.M. Thaker.

What is stated hereinabove is true and correct to the best of my knowledge, information and belief, and I believe the same to be true.

Solemnly affirmed at Gandhinagar on 27th day of June, 2024.

D. M. Thaker.

Deponent.

NOTARIAL

NOTARY + GOVT. OF GUJARAT +

Solemnly Affirmed
Before Me

(C. M. RAVAL)
NOTARY
Govt. of Gujarat
27 JUN 2024

Entered in Notary Register at
Serial No. 390 Vol. No. I
C. M. RAVAL, Advocate & Notary
GANDHINAGAR.
27 JUN 2024

Gujarat pollution Control Board

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a) Total number of all types of laboratory setup by SPCB/PCC: **9 (Nine)**
b) Out of (a) above, how many laboratories are established as State Water Laboratory: **9 (Nine)**
c) Have all laboratories, as at (b) above, has been notified in the official Gazette: **Yes**
d) Whether any State (or) Institute Laboratories, other than those setup by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:

i. Number of such laboratory specified: **0(Nil)**
ii. Number of such laboratory notified in the official Gazette: **0(Nil)**

e) (i) Number of Laboratory planned for notification as State Water Laboratory: **0 (Nil)**
(ii)Time required for notification under Section 52 of Water Act (in months): **0 (Nil)**

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory: **9 (Nine)**
b) Have all laboratories, as at (a) above, has been notified in the official Gazette: **9 (Nine)**
c) Whether any State (or) Institute Laboratories, other than those setup by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:

i. Number of such laboratory specified: **0(Nil)**
ii. Number of such laboratory notified in the official Gazatte: **0(Nil)**

d) (i) Number of Laboratory planned for notification as State Air Laboratory: **0 (Nil)**
(ii)Time required for notification under Section 28 of Air Act (in months): **0 (Nil)**

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA1986)

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory"underEPA1986? **1 (One) Central Laboratory, Gandhinagar**
b) Number of laboratory planned for recognition under EPA 1986: 0(Nil) Time required for recognition under EPA 1986 (in months)?: **0(Nil)**

Note: Gujarat Pollution Control Board has established total 9 Nos. of well-equipped Laboratory in Gujarat state for monitoring prescribed Physical, Inorganic (General), Trace Metals, Organics (General), Microbiological Tests, Toxicological Tests, Biological Tests parameters requires as per EPA Lab.

Central Laboratory at Gandhinagar is recognized as Environmental Lab under EPA which is well equipped with Sophisticated Environmental & Scientific analytical facilities to cover all the parameters including Trace Organics parameters (TOC, Pesticides, AOX, Surfactants, PCBs, PAHs etc.), which is sufficient enough to handle monitored samples and cater the need all over the Gujarat state.

E. Details about sampling and monitoring under Schedulel of the EP Rules and prescribed under Consent to Operate

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC: **Total 148 Nos. of parameters (Water : 65 Nos. + Microbiology: 5 Nos. + Biology & Toxicology: 6 Nos. + Air Ambient & Stack: 32 Nos. + Noise: 2 Nos. + Hazardous waste/soil/solid: 38 Nos.)**

b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I: **Total 148 Nos. of parameters (Water: 65 Nos. + Microbiology: 5 Nos. + Biology & Toxicology: 6 Nos + Air Ambient & Stack: 32 Nos. + Noise: 2 Nos. + Hazardous waste/soil/solid: 38 Nos.)**

c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:

(i) How much parameters (for which the SPCB/PCC do not have its laboratory facility to sample & analyze) are being monitored: **0(Nil)**

(ii) Whether SPCB/PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons there to. **0(Nil)**

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Gujarat Pollution Control Baord

Source of Income & Expenditure

Sr. No.	Source of Income	F Y -2020-21 in (Rs.)		F Y -2021-22 in (Rs.)	
		Income	Expenditure	Income	Expenditure
1	Consents Fee	467728933.00		546995683.00	
2	Authorisation Fee	141638000.00		140630000.00	
3	Lab Analysis	34203116.00		45907494.00	
4	Bank Interest	479035125.00		397387056.00	
5	Environmental Compensation fund of SPCB / PCC	601096683.36	7757710.00	575226999.00	17936000.00
6	Environmental Compensation fund of CPCB	0.00		0.00	
7	Assistance for Abatement - CPCB Delhi	113284363.00	113284363.00	204569200.00	204569200.00
8	Assistance from State Govt.	0.00		0.00	
9	Assistance from State Central Govt.under Central Schemes	0.00		0.00	
10	Other Sources , if any	58383024.36		55023001.15	
11	**Total Expenditure**		**651006233.27**		**530869272.72**
	Total	**1895369244.72**	**772048306.27**	**1965739433.15**	**753374472.72**

In the meeting, it was decided and requested to the Pollution Control Committees and State Pollution Control Boards to submit the following by Monday i.e. 22.07.2024 for finalization of the report:-

1. Proposals encompassed all baselines, trends and impact locations along with the designated best use as per primary water quality criterion for coastal waters categorized from SW-I to SW-V for additional/ expansion of stations.

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2. The location may be identified as per the criterion of (i) total coastline in the States/ UTs and (ii.) extent of coastal activities resulting in marine pollution as impact locations (Fisheries, Tourism etc.)

- GPCB is monitoring 59 locations including creeks, estuaries and coastal areas of the Gujarat State.
- Coastal Monitoring Project at 36 locations and Integrated coastal zone management (ICZM) Project 20 locations for the testing of parameters like pH, Color, BOD, DO, TC, FC, SS, O & G, NH3, NO2, NO3, PO4, TKN, Turbidity, Salinity etc. are monitored on monthly basis.
- Monitoring under NWMP-MINARS Project at 3 locations including parameters like Pesticides and Metals half yearly basis.

3. Adequacy of laboratory infrastructure available for monitoring of marine water quality parameters including pesticides.

Gujarat Pollution Control Board has established total 9 Nos. of well-equipped Laboratory in Gujarat state for monitoring prescribed Physical, Inorganic (General), Trace Metals, Organics (General), Microbiological Tests, Toxicological Tests, Biological Tests parameters requires as per EPA Lab.

Central Laboratory at Gandhinagar is well equipped with Sophisticated Environmental & Scientific analytical facilities to cover all the parameters including Trace Organics parameters (TOC, Pesticides, AOX, Surfactants, PCBs, PAHs etc.), which is sufficient enough to handle monitored samples and cater the need all over the Gujarat state.

4**. Details of existing marine water quality monitoring stations under various programmes i.e. NWMP, SPCB Programmers, Integrated coastal zone management (ICZM) Project & Coastal Ocean Monitoring and Prediction System (COMAPS).**

(i) Coastal Monitoring Project at 36 locations;

Sr No.	Sampling Location/Station
1	Sea water at Dhuvaran, Anand
2	Estuarine water at Dhuvaran, Anand
3	Water Monitoring At Kavi Kamboi
4	Coastal Water Monitoring At Reliance Jetty

Sr No.	Sampling Location/Station
5	Water Monitoring At Hindalco Jetty
6	Coastal Water Monitoring At LNG-Jetty
7	River Narmada At Golden Bridge
8	Coastal Water Monitoring At River Narmada Bhadbhut
9	Plot 110, SBY, Sosiya, Alang, Bhavnagar
10	Plot 6, SBY,Alang, Bhavnagar
11	Pipavav Port, Amreli
12	BMC waste water at Kansara nalla, Bhavnagar
13	Excel Crop Care Ltd., Bhavnagar
14	Nirma Ltd, Kalatalav, Bhavnagar
15	Surface Sea Water Sample of Muldwarka, Kodinar, Dist: Gir Somnath
16	Surface Sea Water Sample Nr. Somnath Temple, At: Veraval, Dist: Gir Somnath
17	Surface Sea Water Sample at Holyday Camp, Choravad,
18	Surface Sea Water Sample Nr. Indian Rayon & Ind. Ltd. Veraval
19	Surface Sea Water Sample Nr. Intekpoint of GHCL, Sutarapada
20	Domestic W/W of. Veraval Municipality, Veraval
21	W/W Sample of Fish Processing Unit, GIDC, Veraval
22	Sea Water Sample At Navlakhi Port
23	Sea Water Sample At Surajbari Creek
24	Sea water sample at Chopati, Porbandar
25	Domestic water sample of Nagarpalika at Jubeeli bridge, Porbandar
26	Sarigam Diffuser at Tadgam, Ta. Umbergaon, Dist. Valsad
27	River Tapi at Umara Temple
28	River Tapi at Kribhco Jetty
29	River Tapi at Essar Jetty
30	Coastal water sample at vill. Sarod
31	Estuarine water sample at vill. Sarod
32	E.C.P. at 'J' Point near vill. Sarod
33	Estuarine water of river Damanganga at Daman Jetty
34	Estuarine water of river Damanganga at Kanchigam
35	Estuarine water of river Kolak at Kolak Jetty
36	Estuarine water of river Par at Umarsadi Jetty

(ii) Total 20 Nos. of marine water quality monitoring stations under Integrated coastal zone management (ICZM) Project.

Sr No.	Sampling Station
1	Sea water sample collected from Vill: Mandvi (Kutch-W)

2	Sea Water Sample Down Stream of TCL Nr Vill Arambhada
3	Sea Water Return of Essar Oil Ltd
4	Sea Water Sample @ 2 Km Away From Essar Jetty
5	Cooling Sea Water Return GEB TPS Sikka
6	Sea Water Return of Reliance Ind Ltd DTA Unit
7	Jmc Domestic Outfall From Pumping Station of Gandhinagar
8	Sea Water Sample @ 2 Km Away From Reliance Jetty
9	Sea Water Sample At Sachana Shipbreaking Yard Nr Plot No.4
10	Sea Water Sample At Narara Island
11	Sea Water Sample At Rozy Port Nr Light House
12	Final Outlet of Tcl Mithapur After Dilution And Settling
13	Sea water sample of New Jetty, Mundra
14	Sea water sample of old Jetty, Mundra
15	Sea water sample of Kandla Port,Kandla,Tal.Gandhidham
16	Sea water sample at Bhadreshwar, Tal. Mundra
17	Sea water sample of Confluance point,Mundra
18	Sewage water sample out let of KASEZ,Gandhidham
19	Sea Water Sample at Navlakhi Port Ta.:Maliya; Dist: Morbi.
20	Sea Water Sample Surajbari Creek Ta.:Maliya; Dist: Morbi.

(iii)Total 3 Nos. of marine water quality monitoring stations under i.e. NWMP.

Sr No.	Sampling Location/Station
1	Amla Khadi At Pungam Ankleshwar
2	Vand Khadi At Umervada Ankleshwar
3	Masma Khadi Olpad Saras Road Surat

5. Technical/ Financial assistance required from Central Pollution Control Board (CPCB), if any.

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6. Any other relevant information.

Monitoring of Selected Estuaries along South Gujarat Coast (GoKh) is going on with CSIR-NATIONAL INSTITUTE OF OCEANOGRAPHY (NIO), Mumbai.

Objectives:

a) To evaluate the ecological status of selected estuaries of South Gujarat.

b) To investigate the variation in the chemical and biological parameters of estuarine ecology by comparison with the 2000 study.

c) To suggest mitigation measures for the adverse impacts identified.

Scope:

The estuaries along the South Gujarat coast namely Sabarmati, Mahi, Dhadhar, Narmada, Tapi, Mindhola, Purna, Ambika, Auranga, Par, Kolak and Damanganga would be sampled at estuarine locations including the mouth estuarine zone as detailed in **Annexure 1**. Samples would also be collected near known major outfalls of industrial and domestic effluents as detailed in **Annexure 2**. Surface and bottom samples would be collected when the depth exceeds 5 m otherwise only surface samples would be obtained. **The samples would be analyzed for the parameters as given below:**

(i) Water:
Temperature, pH, suspended solids, turbidity, salinity, Dissolved Oxygen (DO), Biochemical Oxygen Demand (BOD), Chemical Oxygen Demand (COD), phosphate, total phosphorous, nitrite, nitrate, ammonia, total nitrogen, sulphate, chloride, Petroleum Hydrocarbons (PHc) and phenols.

(ii) Sediment: Organic carbon, phosphorous, metals (aluminium, chromium, manganese, iron, cobalt, nickel, copper, zinc, mercury, lead, cadmium), Petroleum Hydrocarbons (PHc), sediment texture.

(iii) Effluent: pH, DO, BOD, COD, Heavy metals (chromium, manganese, iron, cobalt, nickel, copper, zinc, mercury).

(iv) Biota: Microbiology (Total and Faecal coliforms of water), Phytoplankton pigments, phytoplankton (population and generic diversity), zooplankton (biomass, population and group diversity), macro and meiobenthos (biomass, population and group diversity).

Status of Project: Field study & sampling completed and report will be submitted probably by **May 2025**.

ANNEXURE I

SR NO	ESTUARY	STATION NAME	CODES	CORRECTED COORDINATES
1.	Sabarmati	Mouth(Vadgaon)	S1	22° 17.870'N 72° 23.351'E
		Bagodra- Borsad bridge	S2	22° 29.867'N 72° 25.919'E
		Dolkha-Ahmedabad bridge	S3	22° 41.806'N 72° 31.260'E
2.	Mahi	Kavi Bundar	M1	22° 13.111'N 72° 38.503'E
		J point	M2	22° 11.110'N 72° 42.826'E
		Dabka	M3	22° 15.004'N 72° 57.720'E
		National Highway	M4	22° 26.070'N

				73° 4.210'E
			M-A	22° 11.931'N 72° 41.106'E
3.	Dhadhar	Mouth	D1	21° 49.870'N 72° 33.506'E
		Jambavia river	D2	21° 56.685'N 72° 43.142'E
		Amod bridge	D3	22° 0.997'N 72° 51.454'E
4.	Narmada	Mouth	N1	21° 35.302'N 72° 33.513'E
		Jageshwar	N2	21° 39.931'N 72° 35.349'E
			N3	21° 40.012'N 72° 42.383'E
			N4	21° 39.080'N 72° 48.050'E
			N5	21° 39.170'N 72° 48.240'E
		Opp. Amla creek	N6	21° 39.863'N 72° 49.232'E
		Bhadbhut	N7	21° 40.460'N 72° 50.370'E
		Bharuch	N8	21° 41.325'N 73° 0.133'E
		Zadeshwar	N9	21° 44.039'N 73° 3.613'E
		Zanor	N10	21° 50.190'N 73° 7.959'E
		BC-DP	N-A	21° 42.000'N 72° 30.350'E
		IPCL-DP	N-B	21° 40.165'N 72° 30.368'E
		GACL-DP	N-C	21° 38.550'N 72° 30.500'E
5.	Tapi	Nearshore	T1	21° 2.300'N 72° 39.690'E
		Mouth	T2	21° 4.660'N 72° 39.730'E
		Near L & T jetty	T3	21° 8.983'N 72° 39.857'E
		Umra	T4	21° 10.682'N 72° 46.945'E
		Surat jetty	T5	21° 11.380'N 72° 48.540'E
		Old bridge	T6	21° 11.820'N 72° 48.970'E
6.	Mindhola	Danti	Ml1	21° 3.360'N 72° 43.770'E

		Nadod	Ml2	21° 2.553'N 72° 48.653'E
		Budhiya	Ml3	21° 6.198'N 72° 48.761'E
7.	Purna	Nearshore	P1	20° 54.050'N 72° 45.827'E
		Mouth(near lighthouse)	P2	20° 55.922'N 72° 46.615'E
		Road bridge (near Navsari)	P3	20° 57.805'N 72° 54.384'E
		National highway	P4	20° 58.007'N 72° 57.753'E
		Mahuwa-Bardoli bridge	P5	21° 1.055'N 73° 8.041'E
8.	Ambika	Nearshore	A1	20° 45.733'N 72° 50.429'E
		Mouth	A2	20° 44.232'N 72° 52.389'E
		Billimora jetty	A3	20° 45.129'N 72° 55.270'E
		Amalsad-Gandevi bridge	A4	20° 48.392'N 72° 58.744'E
		Amod bridge	A5	20° 52.663'N 73° 3.307'E
9.	Auranga	Mouth	Au1	20° 37.829'N 72° 51.083'E
		Bulsar jetty	Au2	20° 37.953'N 72° 53.524'E
		National highway	Au3	20° 37.837'N 72° 55.701'E
		Dam	Au4	20° 35.807'N 72° 57.846'E
10.	Par	Nearshore	Pa1	20° 32.378'N 72° 51.975'E
		Mouth (Umarsadi)	Pa2	20° 31.865'N 72° 53.384'E
		Atul dam	Pa3	20° 31.992'N 72° 56.862'E
11.	Kolak	Nearshore	K1	20° 28.950'N 72° 49.979'E
		Mouth	K2	20° 27.943'N 72° 51.486'E
		Daman bridge	K3	20° 27.719'N 72° 53.144'E
		Belkhadi junction	K4	20° 25.644'N 72° 54.802'E
		National highway	K5	20° 25.214'N 72° 55.066'E
12.	Damanganga	Nearshore	Dn1	20° 25.480'N

				72° 48.086'E
		Daman jetty	Dn2	20° 24.693'N 72° 50.125'E
		Kachigam	Dn3	20° 23.248'N 72° 51.837'E

ANNEXURE II

EFFLUENTS OUTFALL STATIONS

SR. NO	LOCATION	STATION NAME	CODE	COORDINATES
1	A'bad (Rural)	Final outlet line of Dholka Nagarpalika STP	AR 1	22°42'1.34"N 72°31'3.64"E
2		Outlet of sewage discharge line of village: ingoli	AR 2	22°35'53.11"N 72°29'8.55"E
3	A'bad (City) -	Outfall of Treated Sewage of 25 MLD STP	AC 1	23° 2'15.12"N 72°34'28.83"E
4		outfall of village kasindra into river sabarmati	AC 2	22°53'25.48"N 72°29'36.31"E
5	Ankleshwar	Ankleshwar-Outfall 1	AN 1	21°28'10.04"N 72°33'42.07"E
6	Bharuch	Bharuch – Outfall station 1	BH 1	21°38'32.72"N 72°31'1.57"E
7		Bharuch – Outfall station 2	BH 2	21°39'26.00"N 72°29'50.00"E
8		Bharuch – Outfall station 3	BH 3	21°38'60.00"N 72°31'60.00"E
9		Bharuch – Outfall station 4	BH 4	21°41'60.00"N 72°30'35.00"E
10		at Dandia Bazar, Nr. Bhrugurushi Temple.	BH 5	21°41'47.28"N 72°59'38.32"E
11		at Baranpura Khadi, Nr. Dholikui Bazar	BH 6	21°41'56.54"N 72°59'55.58"E
12	Dhadhar	River Dhadhar near Amod on Jambushar - Amod Bridge,Ta. Amod. Dist., Bharuch	DH 1	22° 0'56.95"N 72°51'40.59"E
13	G'Nagar	from Bhat area Near Indira Bridge	GN 1	23° 5'30.30"N 72°37'48.79"E
14	Mahi	at J-Point Vadodara effluent disposal channel near village Sarod, Ta-Jambusar, Dist- Bharuch	MA 1	22°12'12.22"N 72°42'10.30"E
15		near sindhrot village D/S of Umeta bridge, Dist: Vadodara	MA 2	22°20'31.49"N 73° 3'14.95"E
16		River Mahi at Vasad - Vadodara, Rly Bridge, Fazalpur, Dist.	MA 3	22°26'11.80"N 73° 4'18.44"E

		Vadodara		
17	Narmada	near Bhadbhut, Ta. & Dist., Bharuch	NA 1	21°40'41.85"N 72°50'43.42"E
18		at Vadodara - Ankleshwar highway bridge, near Zadeshwar Chokdi, Ta & Dist. Bharuch	NA 2	21°42'57.09"N 73° 2'42.88"E
19	Navsari	Domestic waste water Outfall of Navsari –vejalpore Nagarpalica, at Village: Veraval, Navsari.	NS 1	20°57'56.00"N 72°55'57.00"E
20		Domestic waste water outfall of Billimora- Nagarpalica	NS 2	20°46'52.00"N 72°57'49.00"E
21	Sabarmati	at Galiyana Bridge near Vataman Chokdi	SA 1	22°29'58.31"N 72°25'59.35"E
22		D/S of Vautha near Zanand Village	SA 2	22°39'9.57"N 72°32'15.91"E
23		at Auda S.P.Ring Road Bridge, Bakrol, Aslali	SA 3	22°55'49.69"N 72°32'11.50"E
24		D/S of Narmada Canal Escape, Releasing Water for AMC, S.P. Ring Road	SA 4	23° 5'24.92"N 72°37'44.96"E
25	Surat	estuary zone of River Tapi	SU 1	21° 6'2.45"N 72°39'29.29"E
26		Estuarine Zone of River Tapi	SU 2	21° 9'4.44"N 72°42'2.29"E
27		into Arabian Sea	SU 3	21° 3'19.00"N 72°37'55.07"E
28		Tapi Estuary	SU 4	21° 9'26.17"N 72°40'51.60"E
29		into estutary zone of Tapi river	SU 5	21° 8'37.14"N 72°43'58.33"E
30		into Arabian Sea	SU 6	21° 4'48.65"N 72°37'11.96"E

HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR 6, PANCHKULA
E-mail: hspcbestt@gmail.com

No. HSPCB/Estt./2024/2243 **Dated:10.07.2024**

To

The Member Secretary,
Central Pollution Control Board.
Delhi.

Sub: Affidavit of Pardeep Kumar, IAS Member Secretary, Haryana State Pollution Control Board in compliance of orders dated 12.04.2024 passed by the Hon'ble National Green Tribunal in O. A No. 693 of 2023- News item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Board are the weak link" -reg.

Kindly refer to the subject cited above

Please find enclosed herewith status report pertaining to Haryana State Pollution Control Board in the form of an affidavit Sh. Pardeep Kumar, IAS Member Secretary, Haryana State Pollution Control Board in compliance of order dated 12.04.2024 passed by the Hon'ble National Green Tribunal in O. A No. 693 of 2023- News item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the weak link" for further necessary action.

DA/As above

SANDEEP SHARMA

Digitally signed by SANDEEP SHARMA
DN: c=IN, o=HARYANA STATE POLLUTION CONTROL BOARD, ou=POLLUTION CONTROL BOARD, 2.5.4.20=c8c79781963d7c27ec8d536ff21d84ab504f8dd8a420505d357c54c629ecbad4, postalCode=134109, st=Haryana, serialNumber=3333221D315629D5B19B2d8[illegible]
Date: 2024.07.11 16:47:00 +05'30'

Superintendent (Estt.)
for Member Secretary

In OA No. 693 of 2023- News item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the weak link"

Affidavit of Pardeep Kumar, IAS, Member Secretary, Haryana State Pollution Control Board in compliance of orders dated 12.04.2024 passed by the Hon'ble National Green Tribunal

Most Respectfully Showeth,

1. That, the Hon'ble National Green Tribunal in O.A. No. 693/2023 on 12.04.2024 directed the Member Secretary as under:

"Hence, we direct the Member Secretary of all the SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board (CPCB) within a period of six weeks from today disclosing the reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up and necessary in infrastructure in the laboratories will be created and also covering other observations made above. On receipt of such affidavit, Member Secretary of CPCB will organize a meeting with all the Member Secretaries of SPCBs and PCCs within eight weeks to remediate the situation and thereafter, Member Secretary of CPCB will submit report before the Tribunal within twelve weeks disclosing outcome of the meeting and also time schedule disclosed by SPCBs and PCCs for filling up the vacant posts and creating the necessary infrastructure in the laboratories and for setting up the laboratories where they don't exist in the tabulated form."

11 JUL 2024

2. That pursuant to the above orders of the Hon'ble National Green Tribunal, the Central Pollution Control Board convened a review meeting on 14.06.2024 with the SPCBs and PCCs and directed to re-submit the

affidavit and ensure the information as per details mentioned at point 3(a) of the minutes of the review meeting.

3. That, presently 450 posts of different cadres are sanctioned on regular basis in the Haryana State Pollution Control Board. In addition, 33 posts of Group D are sanctioned to be filled through outsourcing. The position of posts sanctioned (regular and outsourcing), filled up and vacant in the Board, is as under :-

	Number of Posts sanctioned	Number of Posts filled up	Number of Posts vacant
Group 'A'	66	40	26
GROUP-'B'	149	59	90
GROUP-'C'	189	107 (Regular= 48 Outsourcing=59)	82
GROUP-'D'	79 (Regular= 46 Outsourcing=33)	79 (Regular= 30 Outsourcing=49)	0
Grand Total (Group A+B+C+D)	**483 (Regular= 450 Outsourcing=33)**	**285 (Regular= 177 Outsourcing=108)**	**198**

The detailed position of cadre-wise number of sanctioned posts, number of vacant posts, duration since when vacant, reasons for not filling the vacant posts and the steps taken by the Haryana State Pollution Control Board to fill up these posts is placed at **Annexure-'A'**.

11 JUL 2024

4. That, the Haryana State Pollution Control Board has taken various steps to purchase scientific instruments for strengthening the four laboratories

of the Board, located one each at Panchkula, Faridabad, Hissar and Gurugram, and also to strengthen the monitoring network. The details are at **Annexure-'B'.**

5. That, regarding sources of budget as per summery given under para 8(e) mentioned in the order dated 12.04.2024, it is submitted that the relevant information is placed at **Annexure-'C'.**

Place :Panchkula
Dated :10.07.2024

(Pardeep Kumar)
Member Secretary, Haryana State
Pollution Control Board

Verification:

That the contents of Para No. 1 to 5 and the reports enclosed as Annexures provided by the respective officers are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

NOTARY PUBLIC ☆ GOVT. OF ☆ M.S.Sangwan Advocate PANCHKULA (HVD)

Place :Panchkula
Dated :10.07.2024

(Pardeep Kumar)
Member Secretary, Haryana State
Pollution Control Board

NOTARY PUBLIC

ATTESTED
M S SANGWAN
NOTARY PUBLIC
Panchkula Haryana
11 JUL 2024

Annexure –'A'

Position of Staff of HSPCB as on 10.07.2024

Sr. No.	Name of Post	Number of Posts sanctioned	Number of Posts vacant	Duration since when vacant (In month)	Reason for not filling the vacant posts	Timeline for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1	2	3	4	5	6		7
	Group A						
1.	Chairman	01	0				The post is filled up.
2.	Member Secretary	01	0				The post is filled up.
3.	Chief Environment Engineer	02	0				All the posts are filled up.
4.	Chief Scientific Officer	02 (One Promotion and One on Deputation)	02	Since October, 2019 (57 months)	Persons with requisite qualification and experience prescribed in the Service Regulations are not available. The Board has tried its best to fill up these posts on deputation and the reasons of not filling the posts are mentioned in Col. 7, hence it is difficult to give the timeline.	No timeline can be given.	(i) Posts circulated to other departments and public notice also issued in leading News Papers to fill up the posts on deputation basis on 12.09.2023. No application received. (ii) The Haryana State Pollution Control Board has again issued a circular on 14.05.2024 to Scientific Organizations/ Universities of Central Government and State Government and also to the Central and State Government Departments and invited applications from the eligible persons so that the posts could be filled up. No application is received.
5.	Senior Environmental Engineer	06	0				All the posts are filled up.
6.	Senior Scientist	09 (Two Promotion and Seven on Deputation)	09	Since October, 2019 (57 months)	Persons with requisite qualification and experience prescribed in the Service Regulations are not available. The Board has tried its best to fill up these posts on deputation and the reasons of not filling the posts are mentioned in Col. 7, hence it is difficult to give the timeline.	No timeline can be given.	(i) Posts circulated to other departments and public notice also issued in leading News Papers to fill up the posts on deputation basis on 18.04.2022 and 22.03.2023. No application received. (ii) The Haryana State Pollution Control Board has again issued a circular on 14.05.2024 to Scientific Organizations/Universities of Central Government and State Government and also to the Central and State Government Departments and invited applications from the eligible persons so that the posts could be filled up. No application is received.

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7.	Environmental Engineer	33	08	04 posts since November, 2019(55 months) 03 posts since September, 2023 (10 months 01 post since April, 2024 (02 months	Posts meant for promotion could not be filled up as in the feeder cadre, no officer is eligible for promotion.	The posts are meant for promotions from amongst the Assistant Environmental Engineers (AEEs) and the present AEEs will attain eligibility in next four years and then the posts will be filled up.	Posts circulated to other departments and public notice also issued in leading News Papers to fill up the posts on deputation on 18.04.2022 and 22.03.2023. 05 applications were received and only 03 applicants were found suitable and eligible and they have been taken on deputation.
8.	Scientist 'C'	10	06	Since April, 2022 (27 months)	Posts meant for promotion could not be filled up as in the feeder cadre, no officer is available for promotion.	The posts are meant for promotions from amongst the Scientist-'B' and the present Scientist B will attain eligibility in next two years and then the posts will be filled up.	(i) Posts circulated to other departments and public notice also issued in leading News Papers to fill up the posts on deputation basis on 18.04.2022 and 22.03.2023. No application received. (ii) The Haryana State Pollution Control Board has again issued a circular on 14.05.2024 to Scientific Organizations/Universities of Central Government and State Government and also to the Central and State Government Departments and invited applications from the eligible persons so that the posts could be filled up.
9.	District Attorney	01	0				The post is filled up.
10	Development Team Leader	01	01				
Total		**66**	**26**				
	Group B						
1	Senior Accounts Officer	1	0				The post is filled up.
2	Accounts Officer	1	0				A retired Senior Accounts Officer engaged.
3	Administrative Officer	1	0				The post is filled up.
4	Law Officer	1	0	-			The post is filled up.
5	Assistant District Attorney	3	0	-			All the posts are filled up.
6	Scientist 'B'	40 **(20-promotion & 20 Direct)**	18 **(13-promotion & 05 Direct)**	Since October, 2019 (57 months)	The 13 number of posts meant for promotion (could not be filled up as no person is eligible for promotion in the feeder cadre and no timeline can be given.	05 posts meant for direct recruitment are expected to be filled up within Six months.	(i) The requisition to fill up the vacant 05 posts of Scientist-'B' has been sent to Haryana Public Service Commission on 01.05.2024. (ii) Posts circulated to other departments and public notice also issued in the leading News Papers to fill up the posts on deputation on 18.04.2022 and 22.03.2023. 09 no. applications were received through proper channel and 03 candidates were eligible, but only 01 Scientist-B has joined.

198
198
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	Assistant Environmental Engineer	92 **(23-promotion & 69 Direct)**	70 **(16-promotion & 54 Direct)**	Since October, 2019 (57 months)	16 number of posts meant for promotion could not be filled up as no person is eligible for promotion in the feeder cadre and no timeline can be given.	25 Assistant Environmental Engineers have been selected by the HPSC and they are likely to join HSPCB 31st July, 2024. 29 posts of AEEs will be re-advertised and expected to be filled up within 6-8 months	HSPCB has sent requisition to fill up 54 vacant posts of Assistant Environmental Engineer to Haryana Public Service Commission on 17.04.2023 and 30.05.2023 the Haryana Public Service Commission has selected 25 candidates for the post of Assistant Environmental Engineer. Remaining 29 posts will be re-advertised by the HPSC.
8	Software Developer	1	0	-			Filled up through National Informatics Center (NIC) on contract basis.
9	Tehsildar	1	0	-			The post is filled up.
10	Superintendent	4	0				All the posts are filled up.
11	Private Secretary	2	2	Since April, 2023 (14 months)	Posts meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	
12	Junior Software Developer	2	0				All the posts are filled up.
Total		**149**	**90**				
	Group C						(i)
	Section Officer (Accounts)	01	0				The HSPCB requested the Government to post Section Officer (Accounts) in the Board on 25.09.2023 and no person has been deputed by the Government, however, a retired Section Officer has been engaged.
2	Deputy Superintendent	04	04	Since April, 2023 (12 months)	Post meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Expected to be filled up within 2 months	
3	Statistical Assistant	01	01	Since January 2012 (150 months)		Expected to be filled up within 3-4 months	Requisition to fill up the post has been sent to the Haryana Staff Selection Commission. The HSSC has conducted the screening test and the post is likely to be filled up in 3-4 months.
4	Senior Scientific Assistant	07 **(05-promotion & 02 Direct)**	07 **(05-promotion & 02 Direct)**	Since July, 2019 (60 months)	Five posts are meant for promotion but could not be filled up as no person is eligible for promotion in the feeder cadre.	Timeline for filling up the promotions posts can not be given 02 posts of SSA meant for direct quota are expected to be filled up within 3-4 months	Requisition to fill up 02 post of SSA the post has been sent to the Haryana Staff Selection Commission. The HSSC has conducted the screening test and the post is likely to be filled up in 3-4 months.
5	Junior Environmental Engineer	25	17	Since May, 2019 (54 months)		Expected to be filled up within 3-4 months	Requisition to fill up the 24 post of JEE has been sent to the Haryana Staff Selection Commission. The HSSC has conducted the screening test and the post is likely to be filled up in 3-4 months.

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6	Junior Scientific Assistant	10	02	Since January, 2012 (146 months)		Expected to be filled up within 3-4 months	(i) Requisition to fill up 10 posts of JSA has been sent to the Haryana Staff Selection Commission. The HSSC has conducted the screening test and the posts are likely to be filled-up in 3-4 months. (ii) 08 Posts are filled up through Outsourcing (HKRNL)
7	Personal Assistant	01	01	Since June, 2022 (33 months)	Posts meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	
8	Assistant	46	24		Posts meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	
9	Accountant	04 (02-promotion & 02 Direct	02	Since January, 2020 (53 months)		Expected to be filled up within 3-4 months	Requisition to fill up 2 posts of Accountant has been sent to the Haryana Staff Selection Commission. The HSSC has conducted the screening test and the post is likely to be filled up in 3-4 months.
10	Senior Scale Stenographer	04	04	Since June, 2019 (61 months)	Posts meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	
11	Junior Scale Stenographer	03 (02-promotion & 01 Direct	09	Since August, 2014 (130 months)	02 posts are meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	Requisition to fill up the 1 post of Junior Scale Stenographer has been sent to the Haryana Staff Selection Commission. The HSSC has conducted the screening test and the post is likely to be filled up in 3-4 months.
12	Accounts Clerk	02	02	Since March, 2004 (243 months)	Posts meant for promotion could not be filled up as in feeder cadre, no official is eligible for promotion.	Timeline can not be fixed.	
13	Driver	17	02	Since October, 2023 (09 months)		Expected to be filled up within 3-4 months	Requisition sent to the HSSC.
14	Steno-typist	08 (02-promotion & 06 Direct	08	Since October, 2023 (09 months)	2 posts meant for promotion could not be filled up as in the feeder cadre, no official is eligible for promotion.	Timeline for promotional posts can not be given. The 5 posts meant for direct recruitment are expected to be filled up within 3-4 months	Requisition to fill up the 5 post has been sent to the Haryana Staff Selection Commission. The HSSC has conducted the screening test and the post is likely to be filled up in 3-4.
15	Clerk	46 (09-promotion & 37 Direct					
16	Laboratory Attendant	10 (08-promotion & 02 Direct	05	Since July, 2021 (36 months)			(i) Amendment in service rules is under consideration, with the Government. (ii) 3 Outsourcing (HKRNL).
Total		**189**	**82**				

200

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	Group D						
1	Senior Peon	02	0				All posts are filled up
2	Daftri	01	0				The post is filled up
3	Peon	51 **(30 Regular)** **(21 Outsourced)**	0				All the posts are filled up.
4	Field Attendant	**22** **(10 Regular)** **(12 Outsourced)**	0				All the posts are filled up.
5	Mali-cum-Chowkidar	02 (diminishing)	0				All the posts are filled up.
6	Sweeper	01 (diminishing)	0				
Total		**79**	**0**				
Grand Total (A+B+C+D)		**483** **(Regular-450** **Outsourcing-** **33)**	**198**				

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Annexure-B

B. Details of Laboratories w.r.t Water (Prevention and Control of Pollution) Act, 1974.

a) Total number of all types of laboratory setup by SPCB/PCC: **Four**

b) Out of (a) above, how many laboratories established as State Water laboratory: **NIL**

c) Laboratories are established as State Water Laboratory: **Nil**

d) Have all laboratories, as at (b) above, has been notified in the official Gazette: **NA**

e) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:

i. Number of such laboratory specified: **Nil**

ii. Number of such laboratory notified in the official Gazatte: **Nil**

f) (i) Number of Laboratory planned for notification as State Water Laboratory: **01**

g) (ii)Time required for notification under Section 52 of Water Act (in months): **06 month**

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory: **Nil**

b) Have all laboratories, as at (a) above, has been notified in the official Gazette: **Nil**

c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:

Number of such laboratory specified: **Nil**

Number of such laboratory notified in the official Gazatte: **Nil**

d) i) Number of Laboratory planned for notification as State Air laboratory: **1**

(ii) Time required for notification under Section 28 of Air Act (in months): **6 months**

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?- **Nil**

b) Number of laboratory planned for recognition under EPA 1986: **1**

C) Time required for recognition under EPA 1986 (in months) ?: **1 year**

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC: **Water parameters -70, Air Parameters -16**

b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I: **Water Parameters- 53, Air Parameters- 8**

c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above: NA

i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored: **(Benzo(a) Pyrene), Bio assay, Cyanide, Pesticides, Benzene).**

ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto: **6 months.**

F. **Source of Income & Expenditure:**

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 mentioning the following sources:

S. No.	Source of Income	FY 2020 -21 in (Rs) Audited Figures		FY 2021 -22 in (Rs) Unaudited Figures	
		Income	Expenditure	Income	Expenditure
1.	Assistance from State Govt.	-	-	-	-
2.	Assistance from State Central Govt under Central Sector Schemes	-	-	-	-
3.	Authorization fee	-	-	-	-
4.	Environmental Compensation fund of CPCB	-	-	-	
5.	Environmental Compensation fund of SPCB / PCC	134957034	-	171277276	-
6.	Lab analysis charges	16066583	4049349	18817364	5651290
7.	Consent fee	475828194	760678318 (including Capital expenditure Rs.161395757)	553504565	630649466 (including Capital expenditure Rs.145807900)
8.	Other Sources, if any	96964068		151649092	
9.	Bank Interest earned	432332840		323494476	
	Total	1156148719	764727667	1218742773	636300756

S.O 10/7/2023 Sr. Consultant 10/7/23

Regd

Urgent Time Bound

HP STATE POLLUTION CONTROL BOARD,

Below BCS, Phase-III, New Shimla

No. PCB-OA No. 693/2023- 4249. Dated:- 19.7.2024

To

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, CBD-cum-Office Complex
East Arjun Nagar, DELHI - 110 032.

Subject:- OA No. 693/2023, In re: News item appearing in Deccan Herald dated 24-10-2023 titled "Pollution Control Boards are Weak Link".

Sir,

This has reference to the Review Meeting held on 12-7-2024 with your office in the aforementioned matter (related to lack of infrastructure, resources and inadequate sanctioned strength of personnel in the SPCBs/PCCs) wherein it was desired that a revised affidavit filling up the gaps as pointed out be submitted to the CPCB.

In this connection, as desired please find enclosed herewith additional revised affidavit on behalf of HP State Pollution Control Board for your information and necessary action.

(Encl : As above.)

Anil Joshi (IFS)
Member Secretary,
HPPCB-Shimla

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI.

O.A. No. 693/2023

In the matter of:

News Item appearing in Deccan Herald dated 24.10.2023 titled **"Pollution Control Boards are the weak link"**.

Index

Sr. No.	Description of Documents	Page No(s)
1	Additional Revised Affidavit on behalf of H.P. State Pollution Control Board in compliance to order dated 12-04-2024 passed by Hon'ble NGT in this matter.	1-11
3	**Annexure R-1**. List of Parameters which are presently analyzed by the HPPCB's labs.	12-24

Dated: 19/07/2024
HPSPCB, Shimla. H.P.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, AT NEW DELHI

O.A. No.693/2023

In the matter of:

News Item appearing in Deccan Herald dated 24.10.2023 titled **"Pollution Control Boards are the weak link".**

ADDITIONAL REVISED AFFIDAVIT ON BEHALF OF H.P. STATE POLLUTION CONTROL BOARD IN COMPLIANCE TO ORDER DATED 12-04-2024 PASSED BY HON'BLE NGT IN THIS MATTER.

I, Anil Joshi, S/o Sh. Ram Dutt aged about 57 years, at present working as Member Secretary, H.P. State Pollution Control Board at Shimla, Himachal Pradesh, do hereby solemnly declare and affirm on oath as under:-

1. That in the instant matter related to lack of infrastructure, resources and inadequate sanctioned strength of personnel in the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs), the Hon'ble NGT vide order dated 12.04.2024 had directed the Member Secretaries of all the SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board (CPCB) on the observations made in the said order.

ATTESTED
Oath Commissioner

Member Secretary,
H.P. State Pollution Control
Shimla

2. That in compliance to the directions of the Hon'ble NGT the State Board had submitted its affidavit dated 6-6-2024 and thereafter a revised affidavit dated 14-7-2024 was also submitted on the prescribed format to the Central Pollution Control Board as desired in the review meeting held on 14-6-2024.

3. That thereafter again a Review Meeting was held on 12-7-2024 by the Central Pollution Control Board with all SPCBs/PCCs w.r.t. the directions passed by Hon'ble NGT wherein some gaps were conveyed to the State Board and it was desired that a revised affidavit be submitted to the CPCB.

4. That the additional revised affidavit containing the detailed information as desired by CPCB in the meeting dated 14-6-2024 and 12-7-2024 on the format is as under :-

A. Sanction of Posts with Timeline

S. No.	Name of Post	No. of sanctioned posts	No. of vacant posts	Duration since when vacant (in months)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timelines.
1.	Member Secretary	1	0	Post filled up	Post filled up	Post filled up	Post filled up
2.	Joint controller	1	0	Post filled up	Post filled up	Post filled up	Post filled up
3.	Assistant Controller	1	0	Post filled up	Post filled up	Post filled up	Post filled up
4.	Chief Environmental Engineer	1	0	Post filled up	Post filled up	Post filled up	Post filled up
5.	Senior Environmental Engineer	4	4	22-48 months	Non-availability of eligible candidate in the feeder category	43 months (presently no one is eligible in feeder	Tentative time line 43 months.

ATTESTED

Oath Commr.

Member Secretary,
HP State Pollution Control
Shimla

6.	Environmental Engineer	8	5	3 to 56 months	(All are promotional posts).	category)	
7.	Assistant Environmental Engineer	21	8	41- 57 months	Requisition sent to HPPSC for 08 posts, but process held up due to court case	On decision of court case.	Procedural requirement for vacation of stay is being initiated and could be completed in one year.
8.	Jr. Environmental Engineer	45	21	20 to 57 months	Closure of H.P. Staff Selection Commission / non recommendation of candidates by Ex-Servicemen	Within 12 months (approx.)	Matter is under process with the recruitment agencies and it may take one year to complete.
9.	Chief Scientific Officer	1	0	Post filled up	Post filled up	Post filled up	Post filled up
10.	Principal Scientific Officer	1	0	Post filled up	Post filled up	Post filled up	Post filled up
11.	Senior Scientific Officer	7	5	23 to 29 months	Due to pending court case (All are promotional posts).	On decision of court case.	Procedural requirement for vacation of stay is being initiated and could be completed in one year.
12.	Scientific Officer	12	1	23 months	Requisition already sent to HP Public Service Commission (HPPSC) and is under process	On recommendation of candidates from HPPSC	Advertisement issued, examination will be conducted by HPPSC soon (3 months)
13.	Jr. Scientific Officer	29	6	20 to 33 months	Appointed 11 JSO in June, 2024 against requisition of 14, 3 posts remained vacant due to non-availability of candidates.	12 months for posts by direct recruitment/on eligibility of candidates in the feeder category.	Tentative time line one year
14.	Jr. Scientific Asstt.	13	11	25 to 57 months	Closure of H.P. Staff Selection Commission / non recommendation of candidates by Ex-Servicemen	Within 12 months (approx.) / receipt of recommendation of Ex-servicemen Cell (2 Nos.) / eligibility of suitable candidate in feeder category for promotion	Matter is under process with the recruitment agencies. Tentative time line one year

ATTESTED

Oath Commissioner

Member Secretary,
HP State Pollution Control
Shimla

						(51 months)	
15.	Sr. Lab. Asstt.	6	1	0	Matter under process	1-2 month	Post filled up
16.	Lab. Asstt.	17	16	2 to 100 months	Due non-eligibility of candidates in feeder category	On eligibility of candidates in feeder category.	08 numbers of Laboratory Assistants are being hired from Outsourcing Agency (3 months).
17.	Sr. Law Officer	1	0	Post filled up	Post filled up	Post filled up	Post filled up
18.	Law Officer	1	0	Post filled up	Post filled up	Post filled up	Post filled up
19.	Asstt. Law Officer	3	1	32 months	Requisition already sent to HPPSC and is under process	On recommendation of candidates from HPPSC	Advertisement issued, examination will be conducted by HPPSC soon (3 months)
20.	Private Secretary	1	0	Post filled up	Post filled up	Post filled up	Post filled up
21.	Jr. Scale Stenographer	3	0	Post filled up	Post filled up	Post filled up	Post filled up
22.	Steno Typist	1	1	2 months	Fresh Requisition to be sent	12 months on need basis.	Post vacated in the month of March, 2024 fresh requisition is yet to be made. Tentative time line one year
23.	System Manager	1	0	Post filled up	Post filled up	Post filled up	Post filled up
24.	Programmer	1	1	57 months	Non framing of R& P Rules	On framing / finalization of R & P Rules (12 Months)	On framing of R & P Rules (12 months) further action will be taken accordingly. Tentative time line one year
25.	Sr. Database Analyst	2	0	Post filled up	Post filled up	Post filled up	Post filled up
26.	Database Analyst	5	2	29 months	Closure of H.P. Staff Selection Commission	12 months	Matter is under process with the recruitment agencies. Tentative time line one year
27.	Data Entry Operator	16	5	29 to 100 months	Closure of H.P. Staff Selection Commission / non recommendatio	12 months / on recommendation of candidates from Ex-servicemen Cell	Matter is under process with the recruitment agencies. Tentative time

ATTESTED

Member Secretary,
HP State Pollution Control
Shimla

					n of candidates by Ex-Servicemen	(2 Nos.)	line one year.
28.	Supdt. Gr. – I	2	0	Post filled up	Post filled up	Post filled up	Post filled up
29.	Supdt. Gr. – II	5	1	2 months	Due to sudden demise of employee	2 month (approx.)	Process is being initiated. Tentative time line two months
30.	Sr. Asstt.	9	3	30 to 41 months	Non- eligibility of candidates in feeder category	On eligibility in feeder category (16 months (approx.)).	On eligibility in feeder category (16 months (approx.)).
31.	Clerk	17	4	2 to 36 months	Requisition is to be sent to HPRCA for direct recruitment and promotional post will be filled up from eligible class IV employee.	Direct recruitment within 12 months / promotional post(s) within 2 months	Fresh requisition will be sent to the H.P. Rajya Chayan Ayog (HPRCA) / other recruiting agency as may be fixed by Govt. of H.P. and promotional post (s) will be filled up from eligible class IV employee(s) (2 months).
32.	Jr. Office Assistant (IT)	23	21	3 to 82 months	Closure of H.P. Staff Selection Commission / non recommendation of candidates by Ex-Servicemen	12 months	Matter is under process with the recruitment agencies. 06 numbers of Jr. Office Assistant (IT) are being hired from Outsourcing Agency (3 months).
33.	Jr. Office Assistant (Accounts)	1	1	3 months	Newly created posts	12 months	Fresh requisition will be sent to the H.P. Rajya Chayan Ayog (HPRCA) / other recruiting agency as may be fixed by Govt. of H.P. Tentative time line six months.
34.	Accountant	4	0	Post filled up	Post filled up	Post filled up	Post filled up
35.	Jr. Accountant	20	12	2 to 35 months	Closure of H.P. Staff Selection Commission / non recommendation of candidates	12 months	Matter is under process with the recruitment agencies. Tentative time line one year

ATTESTED

Oath Commissioner

Member Secretary,
State Pollution Control
Shimla

					by Ex-Servicemen / vacant due to promotion of the Jr. Accountant		
36.	Driver	12	1	14 months	Due to hiring of taxis for official purpose.	12 months or hiring of taxis.	Tentative time line one year
37.	Daftri	1	0	Post filled up	Post filled up	Post filled up	Post filled up
38.	Chowkidar	17	0	Post filled up	Post filled up	Post filled up	Post filled up
39.	Peon	41	9	1 to 35 months	Matter of already engaged in kind officials under process	18 months /till decision on the matter.	Service Committee has approved filling up of Multi Task Worker on adopting the policy of other Govt. Departments/ Boards / Corporations in Govt. of H.P. Engagement will be made subject to fulfilment of terms and conditions of the policy adopted after due approval of the Govt. and only against the vacant post of Peon/ Laboratory Attendant (18 months).
40.	Laboratory Attendant	18	8	2 to 100 months	Matter of already engaged in kind officials under process	18 months /till decision on the matter.	
41.	Multi Task Worker	2	2	3 months	Newly created posts	06 months	Matter for adopting policy for engagement of Multi Task Worker is being initiated and adopting the policy & its approval from Govt. and engagement thereafter will take 06 months approx.
42.	**Total**	**375**	**149**				

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Oath Commr.

Member Secretary,
HP State Pollution Control
Shimla

Remarks:

A requisition for 24 nos. of Group A&B posts were sent to the recruiting agency i.e. HP Public Service Commission and the Commission has recommended 11 nos. candidates and rest of the process is in progress. A requisition for 63 nos. of group C posts were sent to the recruiting agencies i.e. HP Staff Selection Commission/HP Ex-Service man Cell whereas recruitment process delayed due to abolition of HPSSC. A new recruitment Govt. agency i.e. HP State Chayan Aayog has been formed but the recruitment process is yet to be started by the new agency. It may take another 12-18 months to receive manpower through new recruitment agency.

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.	
a) Total number of all types of laboratory setup by SPCB/PCC:	The State Board has set-up 6 Nos of laboratories i.e. 1 Central Laboratory (Parwanoo) and 5 Regional Laboratories (Shimla, Paonta Sahib Dharamshala, Una and Sundernagar)under Section 17(2) of the Water Act and Section 17(2) of the Air Act in the State.
b) Out of (a) above, how many laboratories are established as State Water Laboratory:	None.
c) Have all laboratories, as at (b) above, has been notified in the official Gazette:	None
d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following: i. Number of such laboratory specified:	No. However proposal of notifying the State Board's one Laboratory as State Water Laboratory has been sent to the State Govt.

ATTESTED

Oath Commissioner

Member Secretary,
HP State Pollution Control
Shimla

ii. Number of such laboratory notified in the official Gazatte:	
e) (i) Number of Laboratory planned for notification as State Water Laboratory: (ii)Time required for notification under Section 52 of Water Act (in months):	One Regional Laboratory at Shimla has been proposed for notifying as State Water Laboratory
C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.	
a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:	None.
b) Have all laboratories, as at (a) above, been notified in the official Gazette:	One Regional Laboratory at Shimla has been proposed for notifying as State Air Laboratory.
c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following: i. Number of such laboratory specified: ii. Number of such laboratory notified in the official Gazatte:	None. However proposal of notifying the State Board's one Laboratory as State Air Laboratory has been sent to the State Govt.
d) (i) Number of Laboratory planned for notification as State Air Laboratory: (ii) Time required for notification under Section 28 of Air Act (in months):	One Regional Laboratory at Shimla has been proposed for notifying as State Air Laboratory.
D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)	
a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?	So far none of the State Board's lab has obtained recognition as an Environmental lab under EPA, 1986. However, it is apprised that 2 No. of labs i.e Regional Lab Shimla & Regional Lab Paonta Sahib have aequired NABL accreditation and are in the process of obtaining recognition as Environmental labs under the EPA, 1986.
b) Number of laboratory planned for recognition under EPA 1986:	2 Laboratories i.e RL Shimla and RL Paonta Sahib
c) Time required for recognition under EPA 1986 (in months)?:	2 Years (24 months)

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Oath Commissioner

Member Secretary
State Pollution Control
Shimla

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate	
a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC:	General standards for discharge of environmental pollutants comprises of 39 parameters, as specified in schedule VI (Rule 3(34) of EP Rules, 1986 which are considered while issuing CTO to industries. The number of parameters depending on type of industry and their specific discharge.
b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:	All of the State Board's laboratories have adequate infrastructure/facilities for the analysis of industry-specific parameters. However, the State Board is also in the process of up-gradation of labs for the development of facilities for left-out parameters.
c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above: (i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored:	Parameters which are presently analyzed by the State Board labs are enclosed at **Annexure-R-1.**
(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give a timeline by which the same shall be commissioned. If not, reasons thereto.	Yes (3 years)

5. That with respect to point No. (F) i.e. Sources of Income and Expenditure, the breakup of income and expenditure generated during FY 2020-21 and 2021-22 clearly mentioning the following sources:-

F. Source of Income & Expenditure :					
S. No.	**Source**	**Income Generated in Indian Rupees.**			
		FY. 2020-21		**FY. 2021-22**	
		Income	**Expenditure**	**Income**	**Expenditure**

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Oath Commissioner

Member Secretary,
HP State Pollution Control
Shimla

1& 2.	Consent fee Authorizations Fee.	21,62,82,865.00	26917849.00	20,71,71,427.00	217961071.00
3.	Lab analysis charges	1,27,53,855.00		2,66,94,945.00	
4.	Bank interest earned	6,34,51,906.00		6,32,30,606.00	
5.	Environmental Compensation Fund of SPCB/PCC	95,22,255		75,87,763.00	
6.	Environmental Compensation Fund of CPCB.	0.00		0.00	
7.	Assistance from State Govt.	0.00		0.00	
8	Assistance from Central Govt. under Central Sector Schemes	1,00,00,000		21,00,000.00	
9	Others Sources, if any	3,06,80,953.00		1,72,39,562.00	
	Total	**32,31,69,579.00**	**269175849.00**	**31,43,36,540.00**	**217961071.00**

It is pertinent to submit here that income generated from the "Environmental Compensation Fund" at Sr. No.5 and 8 are not income of the Board, so it is not included in the total income of the State Board.

Reason for not utilising the collected amount fully:-

That the H.P. State Pollution Control Board is utilising approximately 75% of its income generated. It is submitted that the remaining 25% of income is needed as a buffer for

ATTESTED
Oath Commissioner

Secretary
State Pollution Control
Shimla

the future projects, infrastructure development/ maintenance costs, for salary of staff/ future staff to be recruited and higher pays as revised from time to time. Thus, it is submitted that HPPCB is already utilizing the maximum amount it can, while remaining a self sustaining organization.

6. It is humbly submitted that the office of the answering deponent is taking all necessary measures to strengthen the H.P. State Pollution Control Board and is committed to take action in furtherance of the remedial measures proposed by CPCB and the Hon'ble NGT, in the larger public interest.

I, the above named deponent, do hereby solemnly affirm that the submissions made above are true and correct to the best of my knowledge, based on records and I believe the same to be true.

Identified by

ATTESTED

Oath Commissioner

Solemnly affirmed at Shimla, H.P. on 19th day of July, 2024.

Deponent
Secretary,
State Pollution Control
Shimla

19th July 24

Oath Commissioner Shimla

19-7-2024

Note - All the cutting & adding have been attested by me

LABORATORY INFRASTRUCTURE & ACCREDITATION		
i)	Central Laboratory	Parwanoo
ii)	Address	HPSPCB, Central Laboratory, HCF 6-B, Sec.-1, Parwanoo, Teh. Kasauli, District Solan-173220
iii)	Accreditation of Laboratory	--
iv)	Parameters which can be analysed in Laboratory	
	Air Parameters	Sulfur Dioxide (SO_2)
		Oxides of Nitrogen (NOx)
		Ozone (O3)
		Ammonia (NH3)
		Suspended Particulate Matter (SPM)
		Particulate Matter (PM10, PM2.5)
		Carbon Monoxide (CO)
		Lead (Pb)
		Nickel (Ni)
		Arsenic (As)
	Water Parameters	pH
		Conductance
		Temperature
		Turbidity
		Chemical Oxygen Demand (COD)
		Bio-Chemical Oxygen Demand (BOD)
		Dissolved Oxygen (DO)
		Total Suspended Solids (TSS)
		Total Dissolved Solids (TDS)
		Total Fixed Solids (TFS)
		Total Solids (TS)
		Mixed Liquid Suspended Solids (MLSS)
		Nitrite (NO2-N)
		Nitrate (NO3-N)

Ammonical Nitrogen (NH3-N)
Total Kjeldahl Nitrogen (TKN)
Total Phosphate (PO4Z-)
Total Coliform (TC)
Fecal Coliform (FC)
Fecal Streptococci (FS)
Sulfate (SO42-)
Sulfide(S2-)
Fluoride (F-)
Chloride (Cl-)
Boron
T. Hardness as CaCO3
Calcium Hardness as CaCO3
Magnesium Hardness (MgH)
Ca++
Mg++
Sodium (Na+)
Potassium(K+)
Na%
SAR (Sodium Absorption Ratio)
Chromium Hexavalent (Cr6+)
Oil and Grease(O&G).
Phenolphthalein Alkalinity
Total Alkalinity
Acidity
Phenol
Heavy Metal viz. Lead (Pb), Nickel (Ni), Manganese (Mn), Copper (Cu), Total Chromium (TCr), Zinc (Zn), Iron (Fe), Cadmium (Cd), Arsenic (As), Mercury (Hg), Aluminium (Al)
Bio- monitoring (Saprobitiy Index & Diversity Index).

LABORATORY INFRSTRUCTURE & ACCREDITATION		
i)	Regional Laboratory	Sunder Nagar
ii)	Address	HPSPCB, Regional Laboratory, BBMB Colony, Sunder Nagar, District Mandi-175019
iii)	Accreditation of Laboratory	--
iv)	Parameters which can be analysed in Laboratory	
	Air Parameters	Sulfur Dioxide (SO_2)
		Oxides of Nitrogen (NOx)
		Ozone (O3)
		Ammonia (NH3)
		Suspended Particulate Matter (SPM)
		Particulate Matter (PM10, PM2.5)
		Carbon Monoxide (CO)
		Lead (Pb)
		Nickel (Ni)
		Arsenic (As)
	Water Parameters	pH
		Conductance
		Temperature
		Turbidity
		Chemical Oxygen Demand (COD)
		Bio-Chemical Oxygen Demand (BOD)
		Dissolved Oxygen (DO)
		Total Suspended Solids (TSS)
		Total Dissolved Solids (TDS)
		Total Fixed Solids (TFS)
		Total Solids (TS)
		Mixed Liquid Suspended Solids (MLSS)
		Nitrite (NO2-N)
		Nitrate (NO3-N)

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		Ammonical Nitrogen (NH3-N)
		Total Kjeldahl Nitrogen (TKN)
		Total Phosphate (PO42-)
		Total Coliform (TC)
		Fecal Coliform (FC)
		Fecal Streptococci (FS)
		Sulfate (SO42-)
		Sulfide (S2-)
		Fluoride (F-)
		Chloride (Cl-)
		Boron
		T. Hardness as CaCO3
		Calcium Hardness as CaCO3
		Magnesium Hardness (MgH)
		Ca++
		Mg++
		Sodium (Na+)
		Potassium(K+)
		Na%
		SAR (Sodium Absorption Ratio)
		Chromium Hexavalent (Cr6+)
		Oil and Grease(O&G),
		Phenolphthalein Alkalinity
		Total Alkalinity
		Acidity
		Phenol
		Heavy Metal viz, Lead (Pb), Nickel (Ni), Manganese (Mn), Copper (Cu), Total Chromium (TCr), Zinc (Zn), Iron (Fe), Cadmium (Cd), Arsenic (As), Mercury (Hg), Aluminium (Al)
		Bio- monitoring (Saprobitiy Index & Diversity Index).

LABORATORY INFRSTRUCTURE & ACCREDITATION		
i)	Laboratory	Paonta Sahib
ii)	Address	HPSPCB, Regional Laboratory, HIMUDA Colony, Shubhkhera, Paonta Sahib, District Sirmour-173025
iii)	Accreditation of laboratory	NABl Accrediated (ISO/IEC 17025:2017) valid upto 21.06.2025
iv)	Parameters which can be analysed in Laboratory	
	Air Parameters	Sulfur Dioxide (SO_2)
		Oxides of Nitrogen (NOx)
		Ozone (O3)
		Ammonia (NH3)
		Suspended Particulate Matter (SPM)
		Particulate Matter (PM10, PM2.5)
		Carbon Monoxide (CO)
		Lead (Pb)
		Nickel (Ni)
		Arsenic (As)
	Water Parameters	pH
		Conductance
		Temperature
		Turbidity
		Chemical Oxygen Demand (COD)
		Bio-Chemical Oxygen Demand (BOD)
		Dissolved Oxygen (DO)
		Total Suspended Solids (TSS)
		Total Dissolved Solids (TDS)
		Total Fixed Solids (TFS)
		Total Solids (TS)
		Mixed Liquid Suspended Solids (MLSS)
		Nitrite (NO2-N)
		Nitrate (NO3-N)

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Ammonical Nitrogen (NH3-N)
Total Kjeldahl Nitrogen (TKN)
Total Phosphate (PO42-)
Total Coliform (TC)
Fecal Coliform (FC)
Fecal Streptococci (FS)
Sulfate (SO42-)
Sulfide(S2-)
Fluoride (F-)
Chloride (Cl-)
Boron
T. Hardness as CaCO3
Calcium Hardness as CaCO3
Magnesium Hardness (MgH)
Ca++
Mg++
Sodium (Na+)
Potassium(K+)
Na%
SAR (Sodium Absorption Ratio)
Chromium Hexavalent (Cr6+)
Oil and Grease(O&G),
Phenolphthalein Alkalinity
Total Alkalinity
Acidity
Phenol
Heavy Metal viz, Lead (Pb), Nickel (Ni), Manganese (Mn), Copper (Cu), Total Chromium (TCr), Zinc (Zn), Iron (Fe), Cadmium (Cd), Arsenic (As), Mercury (Hg)
Bio- monitoring (Saprobitiy Index & Diversity Index).

LABORATORY INFRSTRUCTURE & ACCREDITATION		
i)	Laboratory	Dharamshala
ii)	Address	HPSPCB, Regional Laboratory, Him Parivesh Bhawan, Near GSSS Dari, Tehsil Dharamshala, District Kangra-176057
iii)	Accreditation of laboratory	--
iv)	Parameters which can be analysed in Laboratory	
	Air Parameters	Sulfur Dioxide (SO_2)
		Oxides of Nitrogen (NOx)
		Ozone (O3)
		Ammonia (NH3)
		Suspended Particulate Matter (SPM)
		Particulate Matter (PM10, PM2.5)
		Carbon Monoxide (CO)
		Lead (Pb)
		Nickel (Ni)
		Arsenic (As)
		Iron (Fe)
		Aluminium (Al)
	Water Parameters	pH
		Conductance
		Temperature
		Turbidity
		Chemical Oxygen Demand (COD)
		Bio-Chemical Oxygen Demand (BOD)
		Dissolved Oxygen (DO)
		Total Suspended Solids (TSS)
		Total Dissolved Solids (TDS)
		Total Fixed Solids (TFS)
		Total Solids (TS)
		Mixed Liquid Suspended Solids (MLSS)
		Nitrite (NO2-N)

Nitrate (NO3-N)
Ammoniacal Nitrogen (NH3-N)
Total Kjeldahl Nitrogen (TKN)
Total Phosphate (PO42-)
Total Coliform (TC)
Fecal Coliform (FC)
Fecal Streptococci (FS)
Sulfate (SO42-)
Sulfide (S2-)
Fluoride (F-)
Chloride (Cl-)
Boron
T. Hardness as CaCO3
Calcium Hardness as CaCO3
Magnesium Hardness (MgH)
Ca++
Mg++
Sodium (Na+)
Potassium(K+)
Na%
SAR (Sodium Absorption Ratio)
Chromium Hexavalent (Cr6+)
Oil and Grease(O&G),
Phenolphthalein Alkalinity
Total Alkalinity
Acidity
Phenol
Total Cyanide
Heavy Metal viz. Lead (Pb), Nickel (Ni), Manganese (Mn), Copper (Cu), Total Chromium (TCr), Zinc (Zn), Iron (Fe), Cadmium (Cd), Arsenic (As), Mercury (Hg), Aluminium (Al), Selenium (Se)

		Bio- monitoring (Saprobitiy Index & Diversity Index).

LABORATORY INFRASTRUCTURE & ACCREDITATION		
i)	Laboratory	Shimla
ii)	Address	HPSCB Regional Laboratory, Below RCV Phase-III, New Shimla, District Shimla-171009
iii)	Accreditation of Laboratory	NABL accredited (ISO/IEC 17025:2017) valid upto 24.08.2025
iv)	Parameters which can be analysed in Laboratory	
	Air Parameters	Sulfur Dioxide (SO2)
		Oxides of Nitrogen (NOx)
		Ozone (O3)
		Ammonia (NH3)
		Suspended Particulate Matter (SPM)
		Particulate Matter (PM10, PM2.5)
		Carbon Monoxide (CO)
		Lead (Pb)
		Nickel (Ni)
		Arsenic (As)
	Water Parameters	pH
		Conductance
		Temperature
		Turbidity
		Chemical Oxygen Demand (COD)
		Bio-Chemical Oxygen Demand (BOD)
		Dissolved Oxygen (DO)
		Total Suspended Solids (TSS)
		Total Dissolved Solids (TDS)
		Total Fixed Solids (TFS)
		Total Solids (TS)
		Mixed Liquid Suspended Solids (MLSS)
		Nitrite (NO2-N)
		Nitrate (NO3-N)
		Ammonical Nitrogen (NH3-N)
		Total Kjeldahl Nitrogen (TKN)
		Total Phosphate (PO4)
		Ortho Phosphate

		Total Coliform (TC)
		Fecal Coliform (FC)
		Fecal Streptococci (FS)
		Fluoride
		Sulfate (SO42-)
		Sulfide(S2-)
		Fluoride (F-)
		Chloride (Cl-)
		Boron
		T. Hardness as CaCO3
		Calcium Hardness as CaCO3
		Magnesium Hardness (MgH)
		Ca++
		Mg++
		Sodium (Na+)
		Potassium(K+)
		Na%
		SAR (Sodium Absorption Ratio)
		Chromium Hexavalent (Cr6+)
		Oil and Grease(O&G).
		Phenolphthalein Alkalinity
		Total Alkalinity
		Acidity
		Phenol
		Residual Chlorine
		Heavy Metal viz, Lead (Pb), Nickel (Ni), Manganese (Mn), Copper (Cu), Total Chromium (TCr), Zinc (Zn), Iron (Fe), Cadmium (Cd), Arsenic (As), Mercury (Hg), Aluminium (Al), Selenium(Se)
		Bio- monitoring (Saprobitly Index & Diversity Index).

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LABORATORY INFRSTRUCTURE & ACCREDITATION		
i)	Laboratory	Una
ii)	Address	HPSPCB Office Complex, Rakkar Colony, Una
iii)	Accreditation of Laboratory	–
iv)	Parameters which can be analysed in Laboratory	
	Air Parameters	Sulfur Dioxide (SO2)
		Oxides of Nitrogen (NOx)
		Ozone (O3)
		Ammonia (NH3)
		Suspended Particulate Matter (SPM)
		Particulate Matter (PM10, PM2.5)
		Carbon Monoxide (CO)
		Lead (Pb)
		Nickel (Ni)
		Arsenic (As)
	Water Parameters	pH
		Conductance
		Temp. (Temp)
		Turbidity
		Chemical Oxygen Demand (COD)
		Bio-Chemical Oxygen Demand (BOD)
		Dissolved Oxygen (DO)
		Total Suspended Solids (TSS)
		Total Dissolved Solids (TDS)
		Total Dissolved Solids (TDS)
		Total Solids (TS)
		Mixed Liquid Suspended Solids (MLSS)
		Nitrite (NO2-N)
		Nitrate (NO3-N)
		Ammoniacal Nitrogen (NH3-N)
		Total Kjeldahl Nitrogen (TKN)

Total Phosphate (PO_4^{2-})
Ortho Phosphate
Total Coliforms (TC)
Fecal Coliform (FC)
Fecal Streptococci (FS)
E.Coli
Sulfate (SO_4^{2-})
Sulfide(S^{2-})
Fluoride (F^-)
Chloride (Cl^-)
Boron
T. Hardness as CaCO3
Calcium Hardness as CaCO3
Magnesium Hardness (MgH)
Ca^{++}
Mg^{++}
Sodium (Na^+)
Potassium(K^+)
Na%
SAR (Sodium Absorption Ratio)
Chromium Hexavalent (Cr^{6+})
Oil and Grease(O&G),
Phenolphthalein Alkalinity
Total Alkalinity
Acidity
Phenol
Residual Chlorine
Heavy Metal viz, Lead (Pb), Nickel (Ni), Manganese (Mn), Copper (Cu), Total Chromium (TCr), Zinc (Zn), Iron (Fe), Cadmium (Cd), Arsenic (As), Mercury (Hg), Aluminium (Al), Selenium(Se)
Bio- monitoring (Saprobitiy Index & Diversity Index)

JHARKHAND STATE POLLUTION CONTROL BOARD
TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

By Email

Hon'ble NGT Matter
Time Bound (Urgent)

Ref. No...B-845..

Date.27/03/2024

Appendix-10

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri G. Thirumurthy,
DH-PCP Division,
Central Pollution Control Board,
New Delhi.

Sub: - Hon'ble NGT Suo Moto matter O.A. 693/2023 – Pollution Control Boards are the Weak link' – Regarding.

Ref: - CPCB F. No. PCP/NGT/693 of 2023/2023-24/ dated 09/02/2024.

Sir,

In connection with the above noted subject and referred letter, the desired data in the format provided by CPCB is attached herewith for information and further necessary action.

Encl: As above.

Yours sincerely,

(Yatindra Kumar Das)
Member Secretary

KMB/713

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 693/2023

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

Name of the SPCBs/ PCCs: JHARKHAND STATE POLLUTION CONTROL BOARD, RANCHI JHARKHAND

S.No.	Details	Remarks			
1.	Status of Manpower	**Sanctioned**	**Working**	**Vacant**	**Vacancy in %**
		271	73	198	73.06%
2.	Ratio of Administrative, Ministerial and Technical Staff of SPCBs/ PCCs*#				

Technical Posts (Engineering &Science)Regular/ Contract/Daily Wages		**Administrative(Regular/ Contract/Daily Wages)**	
Chief Environmental Engineer	0	Senior Law Officer	0
Senior Environmental Engineer	0	Law Officer	0
Environmental Engineer	05 Contract	Assistant Law Officer	0
Assistant Environmental Engineer	05 Contract	Sr. Administrative Officer	0
Junior Environmental Engineer	12 (5 Regular / 7 Contract)	Administrative Officer	0
Scientist	2 Contract	Section Officer	0
Senior Scientific Assistant	0	Accounts Officer	0
Junior Scientific Assistant	0	Assistant Accounts Officer	0
Senior Lab Assistant	0	Accounts Assistant	0
Junior Lab Assistant	0	Assistant	05 Contract
Senior Technical Supervisor	0	MTS	0
Junior Technical Supervisor	0	Drivers	6 (2 Regular / 4 Daily Wages)
Lab Assistant	0	Data Entry Operator/Computer operator	13 Contract/ Casual/ Daily Wages
Assistant Scientific Officer	10 (2 Regular / 8 Contract)	Publication Assistant	0
Sample Taker	9 (7 Regular / 2 Contract)	Personal Assistant	1 Contract/ Casual/ Daily Wages
Field Assistant -cum- Technician	8 Nos. Contract/ Casual/ Daily Wages	Accounts Clerk	1 Regular
		Etc. (Peon/Night Guard/Sweeper)	25 (8 Regular + 17 Contract/ Casual/ Daily Wages)

			Daphtari (Office Keeper)	1 Regular
	Total	Regular = 21 & Contract/Casual/Daily Wages = 66		

3 Regulating And Monitoring Facility Available

Central Laboratory	Regional Laboratories	Total	No. of EPA Approved labs	No. of NABL Approved labs	No. of OH&SAS Approved labs
1	4	5	0	0	0

4. Sanctioned strength and present working strength in laboratory

Number of Sanctioned Staff in Lab.	Number of Working Staff in Lab.
144	79

5 Further Need of Equipment's and Infrastructure in Labs

Number of Equipment's available	Further need of Equipment's
Air Quality Equipment (RDS sampler APM 460 NL)	RDS
Air Quality Equipment (APM 550 MFC 2.5)	Electronic Balance (Sartorius Make)
Stack Sampler (VSS-1)	COD Digester
Sound Level Equipment	Pocket PH Meter
Total organic Carbon Analyzer	Stack Kit
Microwave Digestor	DO Meter
RO Based Water Purification System	Water Analysis Kit
UV-VIS Spectrophotometer	BOD Incubator
Atomic Absorber Spectophotometer (AAS)	Bacteriological Incubator
BOD Incubator	Water Filtration TSS (Millipore Make)
Bacteriological Incubator	Autoclave
COD Digession Assembly Set	Conductivity Meter
Distillerious Unit (Single Boiler)	PH Meter
Dry & Wet Bulb Thermometer	Hygro Meter
Hot Air Oven	Turbidity Meter
Hygrometer	Double Distillation Set
Filtration Assembly	Water Bath
Megnetic Stirrer	Burette
Orset Appratus	
Vacume Pump	
Refrigereator 290 Litrs	
Water Bath	
Water Bath Thermostatic	
GPS & Accessories	
Aqua Guard cum Water Filter	
Inverter with Battery	
Computer set	
Printer Set	
Photocopier	

6. Details of Parameters Analysed in Central and Regional Laboratories combined

Please attach a separate list as per labs existing in SPCBs/PCCs

Sr. No.	Water Parameter	Soil, Solid Waste&Hazardous Parameters	Air Parameters	Biological Parameters	Stack gases/ Source emission	Noise Level Monitoring	Pesticides	Trace Metals	Meteoro Logical parameters
1.	PH		PM10		SPM	Leq			
2.	DO		PM 2.5						
3.	BOD		SOX						
4.	COD		NOX						
5.	TSS								
6.	TDS								
7.	Turbidity								
8.									
9.	Alkalinity								
10.	CL								
11.	T.H.								
12.	Ca++								
13.	Mg++								
14.	TS								
15.	Acidity								
16.									
17.									
18.									
19.									
20.									
21.									
22.									
23.									
24.									
25.									

7. Provisions Made For Enforcement and Monitoring in Critically Polluted Areas:, if applicable

8. Availability of Budget and its sources and expenditure in last two years (2020-21 and 2021-22) (in Lakh Rs.)

1. Income Generated by Board / Committee

From Consent & Authorisation Mechanism (From Lab Analysis)		Bank Interest		Any Other Income	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
27,64,50,607/-	23,82,85,532/-	91,12,902/-	248,72,820/-	Nil	Nil

Expenditure from the Income of Board	F.Y 2020-21	F.Y 2021-22
	15,93,80,369/-	14,56,91,659/-

2. Environmental Compensation fund of NGT received from CPCB, if any

Fund Received from CPCB		Expenditure	
F Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
Nil	Nil	Nil	Nil

3. EC Fundcollected by respective Board /Committee as per NGT / Board Directions

Fund Received from State		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
5,12,17,769/-	2,75,00,000/-	28,431/-	Nil

	4. Grant-in-Aid from States/ UT, if applicable			
	Fund Received from State		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	Nil	Nil	Nil	Nil
	5. Any other			
	Fund Received from State		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	Nil	Nil	Nil	Nil
9	Please enclose the list of infrastructure available and needed separately with this report.			
a	List of lab infrastructure (instruments and equipment) available:			
b	List of lab infrastructure (instruments and equipment) Needed:			

Note:

* The administrative & ministerial staff shall be combined as there may not be any ministerial staff in the Pollution Control Boards and Committees, if present it shall be combined with the strength of administrative staff.

#The below table shows the posts which are considered as Technical and Administrative by the CPCB, kindly add details accordingly.

Technical	**Administrative**
Scientist B, C, D, E and F, Environmental Engineer, Assistant Environmental Engineer, Chief Environmental Engineer, Senior Environmental Engineer, Junior Environmental Engineer, Chief Scientific Officer, Principal Scientific Officer, Scientific Officer, Junior Scientific Officer, Senior Technical Supervisor, Technical Supervisor, Draughting Supervisor, Senior Draughtsman, Data Processing Assistant and Junior Technician, Senior Scientific Assistant, Junior Scientific Assistant, Senior Laboratory Assistant, Junior Laboratory Assistant, Field Attendant and other technical posts.	Senior Law Officer, Law Officer, Assistant Law Officer, Sr. Administrative Officer, Administrative Officer, Assistant Director (OL), Senior Translator Assistant, Junior Translator, Accounts Officer, Assistant Accounts Officer, Accounts Assistant, Section Officer, Private Secretary, Publication Assistant, Upper Division Clerk, Lower Division Clerk, Multi-Tasking Staff Grade-I &II, Driver Special Grade, Driver Grade-I, II & Ordinary Grade, Data Entry Operator Grade-I&II, Stenographer Grade- I & II and other administrative posts.

झारखण्ड
JSPCB

JHARKHAND STATE POLLUTION CONTROL BOARD
TOWNSHIP ADMINISTRATION BUILDING, HEC, Complex, Dhurwa, Ranchi 834004
Telephone: 0651- 2400850 (FAX)/2400851, 2400852, 2401847, 2400979, 2400139

पत्रांक:– B-1693 राँची, दिनांक:– 29/07/2024

From,

Sanjay Kumar Srivastava,
OSD,
Jharkhand State Pollution Control Board, Ranchi.

To,

G. Thirumurthy, Scientist 'E' & Divisional Head
PCP Division, Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.

Sub: Information submission regarding order of NGT date 12.04.2024 w.r.t. O.A. No. 693/2023 CPCB.

Sir,

With reference to the above noted subject and the direction issued by Central Pollution Control Board, New Delhi, NGT information regarding order of NGT date 12.04.2024 w.r.t. O.A. No. 693/2023 is enclosed herewith.

This issues with the approval of the Competent Authority.

Encl – As above.

Yours Faithfully,
29.07.24
(Sanjay Kumar Srivastava)
OSD

RK

75 | English Letter Vijay

Sl no. (01)	State Pollution Control Board (02)	Reason for not fulfilling the full strength/posts (03)	Reasons for having vacant posts. (04)	Reasons for not making regular appointments when person can be hired on contractual/outsourced basis. (05)	Time Schedule within which vacant post will be filled. (06)
1.	Jharkhand	The Draft of Recruitment and Service Rules of the Board was prepared and forwarded to the administrative department i.e. Department of Forest, Environment & Climate Change, Government of Jharkhand. The administrative department has raised certain queries and suggested some rectification. The necessary rectification and clarification of queries is under process. On finalization of draft, the same shall be sent to the State Government for necessary approval and notification. The due process of Regular appointments against vacant sanctioned posts shall be initiated after finalization/notification of Board's Recruitment and Service Rules, from the competent authority. Meanwhile, Contractual appointments against vacant sanctioned posts such as Environmental Engineer, Assistant Environmental Engineer, Junior Environmental Engineer, Scientist, Assistant Scientific Officer, Assistant and for other jobs such as Junior Research Fellow (JRF), Senior Research Fellow (SRF), has been made by the Board in order to ensure smooth functioning of the Board.	Total Sanctioned Post in Jharkhand State Pollution Control Board is 271. 136 nos. of employees (including regular/contractual/ad-hoc/casual/daily wages) are currently working in Jharkhand State Pollution Control Board in various capacities. The due process of Regular appointments against vacant sanctioned posts shall be initiated after approval/notification of Board's Recruitment and Service Rules.	Same as mentioned under column (03).	Approximately within One year.

Kinly provide the details/comments on the following by the respective SPCBs/PCCs in the matter of O.A.693/2023,as per order dated 12.04.2024

S.No.	State pollution Control	"Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17 (2) & Section 28 of Air Act"	"Status of obtaining reconition as Environmental lab under EPA"	Strengthering of Labratories for monitoring prescribed parameters notified in Schedule I of EP Rules and specified while granting CTOs	Creation of necessary infrastructure in the laboratories etx. And for setting up the laboratories where they don't exist.
1	Jharkhand	Jharkhand State Pollution Control Board has established 1 central laboratory and 4 Regional laboratories and has also recognized 11 no.s of NABL accredited laboratories. Notification of laboratories u/s 17 (2) & Section 52 of water Act and u/s 17(2) & section 28 of Air Act has not been done so far.	So far, None of the State Board's laboratory has obtained EPA/NABL recongition. However, Board has empanelled 11 No.s of NABL accredited laboratories for smooth operation.	JSPCB's laboratories are having the necessary equipments to carryout analysis of regular parameters of water and Air. Apart from that Board has reconised 11 Nos. of NABL Accredited laboratories for monitoring prescribed parameters notified in schedule I of EP Rules and specified while granting CTOs.	Laboratory Strengthing is a continuous process. JSPCB has initiated requisite procedure for constitution of expert procurement committee for Purchase of necessary laboratory equipments and 1 mobile monitoring van. It is pertinent to mention that currently all the laboratories of Board are functiong on rented properties. Requisite administrative action is under process for construction of own building, following which shifting of existing laboratories would be carried out. Accrediation under EPA/NABL could be initiated after shifting of existing laboratories to own building.

S.NO	State Pollution Control Boards	Consents & Authorisation	Lab analysis	Bank Interest	Environmental Compensation fund of State	Environmental Compensation fund from CPCB	Assistacne from State Govt.	Assistance from Central Govt	Any others	Total
1.(2020-2021)	**JSPCB**	27,64,50,606.88/-		91,12,902/-	Nil	Nil	Nil	**Nil**	**Nil**	**28,55,63,508.88**
2.(2021-2022)	JSPCB	23,82,85,531.92/-		2,48,72,820	Nil	Nil	Nil	**Nil**	**Nil**	**26,31,58,351.92**

Rohit Kumar.
A/c Assistant.

L.B. CHAUDHARY
DDO

ಹೆಲ್ಪ್‌ಲೈನ್ / Helpline : 080-25582559
ಈಮೇಲ್ / Email : contact@kspcb.gov.in
ಜಾಲತಾಣ / Website : kspcb.kamataka.gov.in

080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No. KSPCB/LEG-SEC-03/NGT/2024/ 1367 Date: 27 JUN 2024

ರವಾನಿಸಲಾಗಿದೆ

To,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sir,

Sub: Hon'ble NGT Suo Matter O.A.693/2023, Pollution Control Boards are the Weak Link-reg.

Ref: Order dated: 12.04.2024 of Hon'ble NGT directing Member Secretary of SPCB to file affidavit before Member Secretary of CPCB.

****

In compliance to the above referred direction issued by the Hon'ble NGT, Member Secretary, Karnataka State Pollution Control Board, has sworn to affidavit and herewith sending the same along with document No. 1 to 8 (Page No.1 to 60) for your further needful action.

Member Secretary

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINICIPAL BENCH AT NEW DELHI

Original Application No.693 of 2023 (PB)

IN THE MATTER OF:

News item titled "Pollution control Boards are the weak link" appeared in Deccan Herald dated 24.10.2023.

....Applicant

Versus

The Member Secretary, Central Pollution control Board and Ors.

.....Respondents

AFFIDAVIT

I, Balachandar H. C. Member Secretary, Karnataka State Pollution Control Board, Parisara Bhavan, # 49, Church Street Bangalore 560001, do hereby solemnly affirm and state on oath as follows:

I submit that, I am working as Member Secretary, Karnataka State Pollution Control Board, and I know the facts of the above case. The Hon'ble Notational Green Tribunal vide its order dated 12-4-2024 has directed Member Secretary of All SPCBs to file affidavit before the Member Secretary of Central Pollution Control Board disclosing the reason as to why till now the full strength appointment have not been made and also time schedule with in which the vacant post filled up.

NOTARY
K. RANGOONA
M.A., LL.B.
KORGEHALLI
BANGALORE-CITY
Reg. No. L2359
Expiry 29-12-2026
GOVT OF INDIA

I further submit that, The recruitment process was temporarily on hold due to Model Code of Conduct for Lok Sabha Elections-2024 and Karnataka MLC elections. At present the Model Code of Conduct for the said elections has ended. The Government has accorded permission, the recruitment process is under progress and the said process will be completed tentatively in six months. With regard to promotion, eligible candidates will be considered for the promotion in the upcoming Department Promotion Committee. The Following table showing the details staff strength and vacancy.

STAFF STRENGTH OF KARNATAKA STATE POLLUTION CONTROL BOARD AS ON 31.03.2024
(CADRE WISE FIGURES)

Sl No	Designation	Cadre	Total Sanctioned Strength	Total Working Strength	Vacancy
TECHNICAL STAFF					
1	Manager IT	A	1	1	0
2	Chief Environmental Officer	A	3	3	0
3	Senior Environmental Officer	A	20	17	3
4	Environmental Officer	A	58	53	5
5	Deputy Environmental Officer	A	52	46	6

NOTARY * R. RAMAGOWDA * GOVT. OF INDIA

2

6	Assistant Environmental Officer	B	144	17	127
	Total		278	137	141
SCIENTIFIC STAFF					
1	Chief Scientific Officer	A	2	0	2
2	Senior Scientific Officer	A	4	2	2
3	Scientific Officer	A	15	4	11
4	Deputy Scientific Officer	B	15	3	12
5	Assistant Scientific Officer	B	34	16	18
6	Scientific Assistant	C	51	4	47
7	Senior Field Assistant	C	4	4	0
8	Field Assistant	C	17	5	12
	Total		142	38	104
NON -TECHNICAL STAFF					
1	Administrative Officer	A	1	1	0
2	Accounts Officer	A	1	1	0

NOTARY
K. RAMEGOWDA
M.A., LL.B.
KODIGEHALLI,
BANGALORE CITY
Reg. No. 12359
Expiry 29-12-2026
GOVT. OF INDIA

3	Law Officer	A	1	1	0
4	Assistant Executive Engineer	A	2	2	0
5	Law Assistant	B	6	3	3
6	Assistant Horticulture Officer	B	1	1	0
7	Assistant Administrative officer	B	21	12	9
8	Superintendent	B	24	7	17
9	Public Relation Officer	C	1	1	0
10	Assistant Statistical Officer	C	1	0	1
11	Librarian	C	1	0	1
12	Junior Engineer	C	1	1	0
13	First Division Assistant	C	41	34	7
14	Stenographer	C	6	1	5

NOTARY ★ GOVT. OF INDIA ★
K. RAMEGOWDA
KODIGEHALLI
BANGALORE CITY
Reg. No. 12359
Expiry 29-12-2026

15	Senior Data Entry Operator	C	9	0	9
16	Data Entry Operator	C	16	11	5
17	Junior Data Entry Operator	C	20	0	20
18	Second Division Assistant	C	68	5	63
19	Driver Grade -A	C	4	3	1
20	Driver Grade-B	C	13	10	3
21	Driver	C	15	0	15
22	Office Assistant	D	12	9	3
23	Attender	D	19	6	13
24	Peon/Watchman	D	19	2	17
Total			**303**	**111**	**192**
Grand Total			**723**	**286**	**437**

Above posts include direct recruitment, promotion and deputation posts. Statement (Note) showing the staff strength is produced as Document -1

NOTARY
K. RAMEGOWDA
M.A., LL.B.
KODIGEHALLI,
BANGALORE CITY
Reg. No. 12759
Expiry 29-12-2026
GOVT. OF INDIA

I submit that The Government has accorded permission for recruitment for the below mentioned post vide its letter dated: 22-02-2024 and 13-03-2024.

Sl. No.	Name of the Post	Number of post to be recruited	
		Residual Cadre	HK Cadre (371J)
1	Assistant Environmental Officer	80	2
2	Assistant Scientific Officer	10	0
3	Scientific Assistant	22	1
4	Law Assistant	3	0
5	First Division Assistant	4	0
6	Second Division Assistant	27	3
Total		146	6

A Note (Statement) furnished by Administrative section KSPCB is produced as Document -2.

I further submit that, I am furnishing two statement showing the availability of Budget and its sources and expenditure in last two years (2020-2021 and 2021-2022) as Document- 3 & 4.

I further submit that, I am herewith furnishing statement showing details of staff strength, details of regulating monitoring facility available at KSPCB , is produced as Document -5 (The Serial No 1 & 2 of this document with respect to staff strength has already been

NOTARY GOVT. OF INDIA R. RAMESHA B.A., LL.B. BANGALORE CITY Reg No. 12159 Expiry 29-12-2026

produced as Document No. 1). And details of parameters analyzed in Boards Central Environmental Laboratory-1 Bangalore, Central Environmental Laboratory-2 , Davangere , Board's Regional Office Laboratory – Mysore , Mangalore , Dharawad , Hassan , Kalburgi, Belgavi, and Raichuru in annxure A to I are produced as Document -6. And equipment available for Laboratories of Karnataka State Polution control Board is produced as Document -7. Statement showing provision made in laboratories for motioning of Hotspots in critically polluted area in annexure K is produced as Document -8.

I swear accordingly,

Deponent

Date 27 JUN 2024

Bangalore.

NO. OF CORRECTIONS 0

NOTARY
K. RAMEGOWDA
B.A. LL.B.
KODIGEHALLI,
BANGALORE CITY
Reg. No. 12359
Expiry 29-12-2026
GOVT. OF INDIA

SWORN TO BEFORE ME

K. RAMEGOWDA
M.A. LL.B.
ADVOCATE & NOTARY PUBLIC
GOVT. OF INDIA
Reg. No. 12359
22/1, 5th Cross, S.R.K. Indian School Road
Hanumaiah Layout, Kodigehalli,
BENGALURU - 560 092.

27 JUN 2024

STAFF STRENGTH OF KARNATAKA STATE POLLUTION CONTROL BOARD AS ON 30.11.2023 (CADRE WISE FIGURES)					
Sl No	Designation	Cadre	Total Sanctioned Strength	Total Working Strength	Vacancy
	TECHNICAL STAFF				
1	Manager IT	A	1	1	0
2	Chief Environmental Officer	A	3	3	0
3	Senior Environmental Officer	A	20	18	2
4	Environmental Officer	A	58	55	3
5	Deputy Environmental Officer	A	52	38	14
6	Assistant Environmental Officer	B	144	26	118
	Total		278	141	137
	SCIENTIFIC STAFF				
1	Chief Scientific Officer	A	2	0	2
2	Senior Scientific Officer	A	4	2	2
3	Scientific Officer	A	15	4	11
4	Deputy Scientific Officer	B	15	3	12
5	Assistant Scientific Officer	B	34	16	18
6	Scientific Assistant	C	51	4	47
7	Senior Field Assistant	C	4	4	0
8	Field Assistant	C	17	5	12
	Total		142	38	104
	NON -TECHNICAL STAFF				
1	Administrative Officer	A	1	1	0
2	Accounts Officer	A	1	1	0
3	Law Officer	A	1	1	0
4	Assistant Executive Engineer	A	2	2	0
5	Law Assistant	B	6	3	3
6	Assistant Horticulture Officer	B	1	1	0
7	Assistant Administrative officer	B	21	12	9
8	Superintendent	B	24	7	17
9	Public Relation Officer	C	1	1	0
10	Assistant Statistical Officer	C	1	0	1
11	Librarian	C	1	0	1
12	Junior Engineer	C	1	1	0
13	First Division Assistant	C	41	31	10
14	Stenographer	C	6	1	5
15	Senior Data Entry Operator	C	9	0	9
16	Data Entry Operator	C	16	11	5
17	Junior Data Entry Operator	C	20	0	20
18	Second Division Assistant	C	68	8	60
19	Driver Grade -A	C	4	3	1
20	Driver Grade-B	C	13	10	3
21	Driver	C	15	0	15
22	Office Assistant	D	12	9	3
23	Attender	D	19	6	13
24	Peon/Watchman	D	19	2	17
	Total		303	111	192
	Grand Total		723	290	433

* Above posts include direct recruitment, promotion and deputation posts

Administrative Officer

ಹೆಲ್ಪ್‌ಲೈನ್ / Helpline : 080-25582559
ಇಮೇಲ್ / Email : contact@kspcb.gov.in
ವೆಬ್‌ಸೈಟ್ / Website : kspcb.karnataka.gov.in

☎ 080-25581383, 25589112
080-25589113, 25589114

Dic. - 2.

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No: PCB 23 ADA 2024/ 468 Date: 20 JUN 2024

Note

Subject: Information to prepare Affidavit of Hon'ble Member Secretary to be forwarded to CPCB as per the direction of NGT in OA 693/2023.

<<<>>>

The Government has accorded permission for recruitment for the below mentioned post vide its letter dated: 22-02-2024 and 13-03-2024.

Sl. No.	Name of the Post	Number of post to be recruited	
		Residual Cadre	HK Cadre (371J)
1	Assistant Environmental Officer	80	2
2	Assistant Scientific Officer	10	0
3	Scientific Assistant	22	1
4	Law Assistant	3	0
5	First Division Assistant	4	0
6	Second Division Assistant	27	3
Total		146	6

The recruitment process was temporarily on hold due to Model Code of Conduct for Lok Sabha Elections-2024 and Karnataka MLC elections. At present the Model Code of Conduct for the said elections has ended, the recruitment process is under progress and the said process will be completed tentatively in six months. With regard to promotion, eligible candidates will be considered for the promotion in the upcoming Department Promotion Committee.

Administrative Officer

To:

Law Officer,
KSPCB, Head Office.

225/20/6/24

Ref. - 2

ANNEXURE-I - STATEMENT REGARDING THE AVAILABILITY OF BUDGET AND ITS SOURCES IN LAST TWO YEARS (2020-2021 AND 2021-2022) I.R.OF KARNATAKA STATE POLLUTION CONTROL BOARD.

Rs.In Lakhs

		2020-21	2021-22
1	2	3	4
	GRANTS		
200	Government of India	0.00	0.00
201	Government of Karnataka	0.00	0.00
202	Other Agencies	0.00	0.00
203	World Bank Project	0.00	0.00
	TOTAL	**0.00**	**0.00**
	CESS REIMOURSEMENT		
210	50% Establishment & Operational Charges	0.00	0.00
211	50% Pollution Control Measures	0.00	0.00
	TOTAL	**0.00**	**0.00**
	FEES		
1200	Consent Fee	9345.81	41301.39
1201	Bio-Medical Waste	0.00	0.00
1202	Hazardous Waste Management Fees	0.00	0.00
1203	Water/Air Analysis Fee of Board	212.39	249.01
1204	Reimbursement of Monitoring Analysis Charges by CPCB	179.12	130.39
1205	Sale of Tender Form	3.31	0.99
1206	Environmental Statement Fee	0.00	0.00
1207	Cess Appellate fee	0.00	0.00
1208	CETP Membership Fee	0.00	0.00
1209	Right To Information Act Fees	0.40	0.73
1210	Sale of Act Books/ Technical Hand Books	0.09	0.01
1211	Sale of Board Old Vehicles/Other Assets	4.07	7.00
1212	Lab Empanelment Fee	0.00	0.00
	TOTAL	**9745.32**	**41689.43**
	INTEREST ON INVESTMENTS		
1300	Interest on Investment/SB Accounts	564.74	1215.09
1301	Interest on Staff Advances	9.28	8.15
	TOTAL	**574.02**	**1223.24**
	OTHERS		
1400	Miscellaneous Receipt	0.50	19.19
1401	Building Rent	28.00	41.07
1402	Fines/Penalty	1.02	1.12
1407	Audiorama Rent	0.00	0.00
1409	Administrative Charges	0.00	0.00
1410	Forfeiture of GMDFSDSTP	0.50	0.47
1411	Publication Security Deposits	0.00	0.00
1412	Staff Advance Recovery	12.00	15.11
1413	Royalty	0.00	0.00
	TOTAL	**42.92**	**76.96**
	GRAND TOTAL	**10562.26**	**42989.63**

Chief Finance Officer
Karnataka State Pollution Control Board
Bangalore - 560 001.
14/12/2023

Doc.-4

ANNEXURE-I : STATEMENT REGARDING THE AVAILABILITY OF EXPENDITURE IN LAST TWO YEARS (2020-2021 AND 2021-2022) I.R.O. KARNATAKA STATE POLLUTION CONTROL BOARD.			
			Rs.in Lakhs
ACCOUNT CODE	HEAD OF ACCOUNTS	2020-21	2021-22
1	2	3	4
	CAPITAL EXPENDITURE	952.18	149.94
4200	Land & Building	40.84	109.09
4201	Office Equipment	152.85	183.64
4202	Laboratory Equipment	0.00	0.21
4203	Procurement of Vehicles	6.27	10.32
4204	Furniture's & Fixtures	55.18	28.72
4205	Electrical Equipments	6.77	0.29
4206	Office Modernization	0.00	0.00
4207	Development of Parks/Gardens	544.08	458.63
4208	Establishment of CAAQM/ CANOMS/RTCWQM Stations	0.00	0.00
4209	Establishment of Pilot Project for Disposal of e-waste, BMW & CETP's & STP's	0.00	212.13
4210	Establishment of solar PV Power Plant	1759.27	1182.19
	TOTAL		
	REVENUE EXPENDITURE	2265.63	2250.86
2200	Salaries	175.05	177.42
2201	Project Fund - Remuneration to Contract Employees	913.49	1095.37
2202	Manpower /Security /Housekeeping services	0.00	0.00
2203	Welfare/Sports/Cultural Programmes	4.65	1.75
2204	Staff Advances/Deposits	22.83	17.93
2205	Travelling Allowance	12.52	13.24
2206	Postage	5.38	5.53
2207	Liveries (Uniform)	30.15	78.86
2209	Telephones Land Line	13.96	10.94
2210	Mobile Telephone	168.65	141.38
2211	Electricity & Water Charges	16.23	23.77
2212	Stationary	31.25	28.37
2213	Printing	48.12	58.39
2214	Other Items (Contingency)	58.46	45.04
2215	Fees & Honorarium	30.45	41.72
2216	Legal & Professional Charges	31.35	30.21
2217	Training Programme/Course Fee	0.24	1.31
2218	Books & Periodicals/ Publication	4.17	3.75
2219	Newspapers	37.77	34.69
2220	Advertisement	52.68	66.74
2221 &2222	Awareness Programme/Publicity Services	32.79	4.81
2223	World Environment Day	7.38	3.40
2224	Exhibitions & Celebrations	22.50	52.22
2225	Grant in Aid/Contributions/ Subscription, Studies/ Seminars	19.13	22.61
2226	Hospitality Charges/Sumptuary Allowances	2004.49	4641.29
2227	Pension/Gratuity/CPF/ GIS/Insurance	0.00	0.00

Chief Finance Officer
Karnataka State Pollution Control Board
Bangalore - 560 001.

ANNEXURE-II : STATEMENT REGARDING THE AVAILABILITY OF EXPENDITURE IN LAST TWO YEARS (2020-2021 AND 2021-2022) I.R.OF KARNATAKA STATE POLLUTION CONTROL BOARD.

Rs.in Lakhs

ACCOUNT CODE	HEAD OF ACCOUNTS	2020-21	2021-22
1	2	3	4
2228	Write Off/Losses	2.30	2.30
2229	Statutory/Internal/Concurrent Audit Fees	0.00	0.00
2270	Other Charges	0.00	0.15
2234	Public Hearing Meeting Expenses	0.00	0.00
2237	Award to the Informers	14.86	23.17
2238	Consultancy Charges	0.00	0.00
2241	RTI Fee Remitted	6858.04	8857.19
	TOTAL		
	MAINTENANCE EXPENDITURE	93.60	70.97
3200	Rent, Rates/Penalty, Taxes	130.27	168.37
3202	Vehicle Fuel & Oil	47.41	51.22
3203	Vehicle Repairs	31.75	26.87
3204	Vehicle Tax,cion & Insurance	11.79	10.40
3205	Hire of Vehicles	61.92	45.13
3206	Laboratory Maintenance	27.1	16.63
3207	AMC for Laboratory Equipment	52.50	3.75
3208	AMC for Mobile Lab	17.74	18.75
3209	Office Equipment (Repairs)	16.28	9.66
3210	AMC for Office Equipment	218.26	428.63
3210 (A)	CMC for CAAQM/ CANQM/ RTCWQM Stations	1.74	2.39
3211	Furniture & Fixtures Maintenance	22.93	95.97
3212	Building Maintenance & its Premises	22.93	0.73
3213	Maintenance of Park including Eco Park	0.00	0.00
3214	Maintenance of CETP	39.15	54.96
3215	Maintenance/AMC of Electrical Installation	914.47	1010.45
	TOTAL		
	PLANS & SCHEMES	0.00	0.00
3400	Grants (GOI, GOK & OTHERS)	0.00	0.00
3401	Research & Development	0.00	0.00
3403	Plans & Schemes of Board Fund	0.00	0.00
	TOTAL		
	CESS REIMBURSEMENT	0.00	0.00
3500	50% Cess Fund towards Establishment & Operational Expenditure	0.00	0.00
3501	50% Cess Fund towards Pollution Control Measures Expenditure	0.00	0.00
3502	Financial Assistance to SSI Units (Revolving Fund)	0.00	0.00
	TOTAL		
	OTHER SCHEMES	0.00	0.00
3600	Bio Medical Waste	0.00	0.00
3601	Hazardous Waste Management	0.00	0.00
3602	Eco Development Fund	0.00	15.19
3603	Design & Development of Mobile App	0.00	3.96
3604	Development of Comprehensive Software	0.00	19.15
	TOTAL	8731.78	11068.98

Chief Finance Officer
Karnataka State Pollution Control Board
Bangalore - 560 001.

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 693/2023

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK".

Name of the SPCB: **KARNATAKA STATE POLLUTION CONTROL BOARD**

S. No	Details	Remarks			
1	**Status of Manpower**	**Sanctioned**	**Working**	**Vacant**	**Vacancy in %**

2 Ratio of Administrative, Ministerial and Technical Staff of SPCBs/ PCC*#

Technical Posts (Engineering & Science)		Administrative	
Chief Environmental Engineer	0 Nos.	Senior Law Officer	0 Nos
Senior Environmental Engineer	0 Nos.	Law Officer	0 Nos.
Environmental Engineer	0 Nos.	Assistant Law Officer	0 Nos.
Assistant Environmental Engineer	0 Nos.	Sr. Administrative Officer	0 Nos.
Junior Environmental Engineer	0 Nos.	Administrative Officer	0 Nos.
Scientist E	0 Nos.	Section Officer	0 Nos.
Scientist D	0 Nos.	Personal Secretaries	
Scientist C	0 Nos.	UDC	
Scientist B		LDC	
Senior Scientific Assistant		Accounts Officer	0 Nos.
Junior Scientific Assistant		Assistant Accounts Officer	0 Nos.
Senior Lab Assistant		Accounts Assistant	
Junior Lab Assistant		MTS	
Senior Technical Supervisor		Drivers	
Junior Technical Supervisor		Data Entry Operator	
Lab Assistant		Publication Assistant	
etc		etc	
Total			

3 Regulating And Monitoring Facility Available

Central Laboratory	Regional Laboratories	Total	No. of EPA Approved labs	No. of NABL Approved labs	No. of OH&SAS Approved labs
2	7	9	1	1	9

4. Sanctioned strength and present working strength in laboratory

Number of Sanctioned Staff in Lab.	Number of Working Staff in Lab.
121	60

5. Further Need of Equipments and Infrastructure in Labs

List of Equipments Available and Required for the Laboratories of Karnataka State Pollution

Sl No	Name of the Instruments	Available	Required
1	Filtration Assembly	10	-
2	Heating Mantle	12	-

3	Hot Plate	13	-
4	Muffle Furnace	10	-
5	Water Bath	12	-
6	Autoclave	10	-
7	Colony counter	9	-
8	BOD Incubator	10	-
9	Bacteriological incubator	10	-
10	COD Digester	12	-
11	DO Meter	11	-
12	pH Meter	11	-
13	Conductivity Meter.	11	-
14	Mechanical Shaker	8	2
15	Spectrophotometer (portable)	12	-
16	Water Distillation Unit	12	-
17	Distillation Assemblies for	10	-
18	TKN Analyzer	9	-
19	Turbidity Meter	11	-
20	Rotary Evaporator	7	3
21	TCLP/Zero Head Extractor	8	2
22	High Volume Sampler	25	16
23	Handy Air Sampler	4	5
24	RSPM Samplers (PM10)	57	32
25	PM2.5 Samplers	39	29
26	Stack Monitoring Kit	35	13
27	Whether Station	9	-
28	AAS (Flame & Flameless)	5	4
29	ICP-OES	3	1
30	ICP-MS	1	3
31	AOX Analyzer	1	1
32	Total Organic Carbon Analyzer	-	6
33	Gas Chromatograph with suitable	5	4
34	Water purification system	11	-
35	Analytical balance	11	-
36	Precision balance	11	-
37	Specific ion meter	10	-
38	Mercury analyzer	-	6
39	UV-Visible spectrophotometer	8	1
40	TOC Analyzer	-	6
41	Bomb Calorimeter	6	3
42	Elemental analyzer	-	3
43	Flash Point Apparatus	4	-
44	X ray fluorescence spectrometer	-	1
45	Ion Chromatograph	-	4
46	CO analyzer	1	8
47	Ozone Analyzer	-	9
48	Flue Gas Analyzer	9	-
49	Sound Level Meter	65	8
50	Microscope	2	7
51	Microwave Digester	6	3

6. Details of Parameters Analysed in Central and Regional Laboratories combined										
Sr. No	Name of the Laboratory	Water Parameter	Soil Solid Waud Hazardous Parameters	Air Parameter	Biological Parameters	Stack gases Source emission	Noise Level Monitoring	Pesticide	Trace Metal	Meteor Logical Parameters
1.	CEL-1, Bengaluru	Enclosed as Annexure -A								
2.	CEL-2, Davanagere	Enclosed as Annexure -B								
3.	RL-Mysuru	Enclosed as Annexure -C								
4.	RL-Mangaluru	Enclosed as Annexure -D								
5.	RL-Hassan	Enclosed as Annexure -E								
6.	RL-Dharwad	Enclosed as Annexure -F								
7.	RL-Belgavi	Enclosed as Annexure -G								
8.	RL-Raichur	Enclosed as Annexure -H								
9.	RL-Kalburgi	Enclosed as Annexure -I								

7.	Provisions Made For Enforcement and Monitoring in Critically Polluted Areas:, if applicable **Enclosed as Annexure-J**
8.	Availability of Budget and its sources and expenditure in last two years (2020-21 and 2021-22) (in Lakh Rs.)

1. Income Generated by Board/Committee

From Consent & Authorisation Mechanism		From Lab Analysis		Bank Interest		Any Other Income	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22

Expenditure from the Income of Board	F.Y 2020-21	F.Y 2021-22

2. Environmental Compensation fund of NGT received from CPCB, if any

Fund Received from CPCB		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22

3. EC Fund collected by respective Board/Committee as per NGT/Board Directions

Fund Received from State		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22

4. Grant-in-Aid from States/ UT, if applicable

Fund Received from State		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22

5. Any other

Fund Received from State		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22

9.	Please enclose the list of infrastructure available and needed separately with this report.	
	a. List of lab infrastructure (instruments and equipment) available:	**Enclosed as Annexure K**
	b. List of lab infrastructure (instruments and equipment) Needed:	

Note:

The administrative & ministerial staff shall be combined as there may not be any ministerial staff in the Pollution Control Boards and Committees, if present it shall be combined with the strength of administrative staff.

#The below table shows the posts which are considered as Technical and Administrative by the CPCB, kindly add details accordingly.

Technical	Administrative
Scientist B, C, D, E and F, Environmental Engineer, Assistant Environmental Engineer, Chief Environmental Engineer, Senior Environmental Engineer, Junior Environmental Engineer, Chief Scientific Officer, Principal Scientific Officer, Scientific Officer, Junior Scientific Officer, Senior Technical Supervisor, Technical Supervisor, Draughting Supervisor, Senior Draughtsman, Data Processing Assistant and Junior Technician, Senior Scientific Assistant, Junior Scientific Assistant, Senior Laboratory Assistant, Junior Laboratory Assistant, Field Attendant and other technical posts.	Senior Law Officer, Law Officer, Assistant Law Officer, Sr. Administrative Officer, Administrative Officer, Assistant Director (OL), Senior Translator Assistant, Junior Translator, Accounts Officer, Assistant Accounts Officer, Accounts Assistant, Section Officer, Private Secretary, Publication Assistant, Upper Division Clerk, Lower Division Clerk, Multi-Tasking Staff Grade-I &II, Driver Special Grade, Driver Grade-I, II & Ordinary Grade, Data Entry Operator Grade-I&II, Stenographer Grade-I & II and other administrative posts.

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Annexure-A

Details of Parameters Analysed in KSPCB, Central Enviornmental Laboratory-1, Bengaluru

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nosie level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
1	Ammonia as N	Aluminium as Al	Ammonia	Escherichia coli	Particulate matter	Noise level measurement (20 to 140 dba)	Alpha-HCH	Aluminum as Al	Barometric Pressure
2	Ammonia as Total Ammonia-N	Ammonia and Ammonium Compounds	Benzo (a) – Pyrene	Faecal coliform	Sulphur dioxide	Ambient Noise & Source specific noise	Gamma-HCH	Antimony as Sb	Dew Point Temperature
3	Ammonical Nitrogen as N	Antimony as Sb	Benzo pyrene	Faecal streptococci	Velocity & flow	-	Heptachlor	Arsenic as As	Relative Humidity
4	Anionic detergents (as MBAS)	Arsenic as As	Cadmium	Total coliform	Carbon dioxide	-	Aldrin	Barium as Ba	Ambient Temperature
5	Bicarbonates as HCO3	Available Boron	Chromium	Diversity Score of Benthic Organisms	Carbon monoxide	-	Boron as B	Cobalt as Co	Wind Direction
6	Biochemical Oxygen Demand @ 27° C for 3 days	Available Calcium as Ca	Copper	Saprobic Score of Benthic Organisms	Temperature	-	Cadmium as Cd	Copper as Cu	Wind Speed
7	Calcium as Ca	Available Calcium Plus Magnesium	Fine Particulate Matter (PM2.5)	Bio-Assay	Oxygen	-	Endosulfan-I	Hexavalent Chromium as Cr6+	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
8	Calcium as CaCO3	Available Magnesium as Mg	Iron	Acute Toxicity using Toxicity Factor to Zebra Fish	Oxides of nitrogen	-	4,4-DDE	Iron as Fe	-
9	Carbonate as CO3	Barium as Ba	Lead	-	-	-	Dieldrin	Lead as Pb	-
10	Chemical Oxygen Demand	Bicarbonates	Manganese	-	-	-	Endrin	Manganese as Mn	-
11	Chloride as Cl	C:N Ratio	Mercury	-	-	-	2,4-DDD	Mercury as Hg	-
12	Colour	Cadmium as Cd	Nickel	-	-	-	4,4-DDT	Molybdenum as Mo	-
13	Conductivity	Calcium Carbonate as CaCO3	Nickel and Vanadium	-	-	-	4,4-DDD	Nickel as Ni	-
14	Cyanide as CN	Calorific Value	Nitrogen Oxide as NO2	-	-	-	Endosulfan-II	Selenium as Se	-
15	Dissolved (Ortho) Phosphate as P	Carbonates	Oxidants as Ozone (O3)	-	-	-	2,4-DDT	Strontium as Sr	-
16	Dissolved (Ortho) Phosphate as PO4	Cobalt as Co	Oxides of Nitrogen	-	-	-	Ethion	Total Chromium as Cr	-
17	Fluoride as F	Electrical Conductivity	Respirable Suspended Particulate Matter (PM10)	-	-	-	Dimethoate	Uranium as U	-

SL No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Parameters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
18	Free Ammonia as NH3	Fluoride	Sulphur dioxide	-	-	-	Malathion	Vanadium as V	-
19	Free residual chlorine	Hg and its compounds	Total Dust	-	-	-	Parathion	Zinc as Zn	-
20	Magnesium as MgCO3	Iron as Fe	VOC	-	-	-	Beta-HCH	Boron	-
21	Magnesium as Mg	Lead as Pb	Zinc	-	-	-	Heptachlor epoxide	-	-
22	Mineral oil	Manganese as Mn	Particulate Matter (PM)	-	-	-	-	-	-
23	Nitrate as N	Mercury as Hg	-	-	-	-	-	-	-
24	Nitrate as NO3	Moisture Content	-	-	-	-	-	-	-
25	Odour	Molybdenum as Mo	-	-	-	-	-	-	-
26	Oil and Grease	Nickle as Ni	-	-	-	-	-	-	-
27	Ortho Phosphate as PO4	Nitrate	-	-	-	-	-	-	-
28	Oxygen (Dissolved)	Oil & Grease	-	-	-	-	-	-	-
29	P-Alkalinity	Organic Carbon	-	-	-	-	-	-	-
30	Percent Sodium	Organic Matter	-	-	-	-	-	-	-
31	pH	pH	-	-	-	-	-	-	-
32	Phenolic Compounds as C6H5OH	Selenium as Se	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nosie level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
33	Phosphate as PO4	Strontium as Sr	-	-	-	-	-	-	-
34	Potassium as K	Total Chromium	-	-	-	-	-	-	-
35	Residual Sodium Carbonate	Total Nitrogen	-	-	-	-	-	-	-
36	Sodium Absorption Ratio	Total Phosphorous	-	-	-	-	-	-	-
37	Sodium as Na	Total Potassium	-	-	-	-	-	-	-
38	Sulphate as SO4	Total Sodium	-	-	-	-	-	-	-
39	Sulphide as H2S	Total Soluble Chloride	-	-	-	-	-	-	-
40	Taste	Total Soluble Sulphate	-	-	-	-	-	-	-
41	Total Alkalinity as CaCO3	Total Water Soluble Solids	-	-	-	-	-	-	-
42	Total Ammonia	Uranium as U	-	-	-	-	-	-	-
43	Total Dissolved Solids	Vanadium as V	-	-	-	-	-	-	-
44	Total Fixed Solids	Zinc as Zn	-	-	-	-	-	-	-
45	Total Hardness as CaCO3		-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noste level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
46	Total Kjeldahl Nitrogen (TKN)	-	-	-	-	-	-	-	-
47	Total Nitrogen	-	-	-	-	-	-	-	-
48	Total Solids	-	-	-	-	-	-	-	-
49	Total Suspended Solids	-	-	-	-	-	-	-	-
50	Turbidity	-	-	-	-	-	-	-	-
51	Adsorbable Organic Halogens (AOX)	-		-	-		-		-

Annexure-B

Details of Parameters Analysed in KSPCB, Central Environmental Laboratory-2, Davanagere

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
1	Ammonia as N	CN concentration	Ammonia	Escherichia coli	Particulate matter	Noise level measurement (20 to 140 dba)	Alpha-HCH	Aluminum as Al	Barometric Pressure
2	Ammonia as Total Ammonia-N	Aluminium as Al	Benzo (a) – Pyrene	Faecal coliform	Sulphur dioxide	Ambient Noise & Source specific noise	Gamma-HCH	Antimony as Sb	Dew Point Temperature
3	Ammonical Nitrogen as N	Ammonia and Ammonium Compounds	Benzo pyrene	Faecal streptococci	Velocity & flow	-	Heptachlor	Arsenic as As	Relative Humidity
4	Anionic detergents (as MBAS)	Antimony as Sb	Cadmium	Total coliform	Carbon dioxide	-	Aldrin	Barium as Ba	Ambient Temperature
5	Bicarbonates as HCO3	Arsenic as As	Nox	Bio-Assay	Carbon monoxide	-	Boron as B	Cobalt as Co	Wind Direction
6	Biochemical Oxygen Demand @ 27° C for 3 days	Available Boron	Particulate Matter (PM)	Acute Toxicity using Toxicity Factor to Zebra Fish	Temperature	-	Cadmium as Cd	Copper as Cu	Wind Speed
7	Calcium as Ca	Available Calcium as Ca	Chromium	Diversity Score of Benthic Organisms	Oxygen	-	Endosulfan-I	Hexavalent Chromium as Cr6+	-
8	Calcium as CaCO3	Available Calcium Plus Magnesium	Copper	Saprobic Score of Benthic Organisms	Oxides of nitrogen	-	4,4-DDE	Iron as Fe	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nuale level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
9	Carbonate as CO3	Available Magnesium as Mg	Fine Particulate Matter (PM2.5)	-	-	-	Dieldrin	Lead as Pb	-
10	Chemical Oxygen Demand	Barium as Ba	Iron	-	-	-	Endrin	Manganese as Mn	-
11	Chloride as Cl	Bicarbonates	Lead	-	-	-	2,4-DDD	Mercury as Hg	-
12	Colour	C:N Ratio	Manganese	-	-	-	4,4-DDT	Molybdenum as Mo	-
13	Conductivity	Cadmium as Cd	Mercury	-	-	-	4,4-DDD	Nickel as Ni	-
14	Cyanide as CN	Calcium Carbonate as CaCO3	Nickel	-	-	-	Endosulfan-II	Selenium as Se	-
15	Dissolved (Ortho) Phosphate as P	Calorific Value	Nickel and Vanadium	-	-	-	2,4-DDT	Strontium as Sr	-
16	Dissolved (Ortho) Phosphate as PO4	Carbonates	Nitrogen Oxide as NO2	-	-	-	Ethion	Total Chromium as Cr	-
17	Fluoride as F	Cobalt as Co	Oxidants as Ozone (O3)	-	-	-	Dimethoate	Uranium as U	-
18	Free Ammonia as NH3	Electrical Conductivity	Oxides of Nitrogen	-	-	-	Malathion	Vanadium as V	-

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
19	Free residual chlorine	Fluoride	Respirable Suspended Particulate Matter (PM10)	-	-	-	Parathion	Zinc as Zn	-
20	Magnesium as MgCO3	Hg and its compounds	Sulphur dioxide	-	-	-	Beta-HCH	Boron	-
21	Magnesium as Mg	Iron as Fe	Total Dust	-	-	-	Heptachlor epoxide	-	-
22	Mineral oil	Lead as Pb	VOC	-	-	-	-	-	-
23	Nitrate as N	Manganese as Mn	Zinc	-	-	-	-	-	-
24	Nitrate as NO3	Mercury as Hg	-	-	-	-	-	-	-
25	Odour	Moisture Content	-	-	-	-	-	-	-
26	Oil and Grease	Molybdenum as Mo	-	-	-	-	-	-	-
27	Ortho Phosphate as PO4	Nickle as Ni	-	-	-	-	-	-	-
28	Oxygen (Dissolved)	Nitrate	-	-	-	-	-	-	-
29	P-Alkalinity	Oil & Grease	-	-	-	-	-	-	-
30	Percent Sodium	Organic Carbon	-	-	-	-	-	-	-
31	pH	Organic Matter	-	-	-	-	-	-	-
32	Phenolic Compounds as C6H5OH	pH	-	-	-	-	-	-	-

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
33	Phosphate as PO4	Selenium as Se	-	-	-	-	-	-	-
34	Potassium as K	Strontium as Sr	-	-	-	-	-	-	-
35	Residual Sodium Carbonate	Total Chromium	-	-	-	-	-	-	-
36	Sodium Absorption Ratio	Total Nitrogen	-	-	-	-	-	-	-
37	Sodium as Na	Total Phosphorous	-	-	-	-	-	-	-
38	Sulphate as SO4	Total Potassium	-	-	-	-	-	-	-
39	Sulphide as H2S	Total Sodium	-	-	-	-	-	-	-
40	Taste	Total Soluble Chloride	-	-	-	-	-	-	-
41	Total Alkalinity as CaCO3	Total Soluble Sulphate	-	-	-	-	-	-	-
42	Total Ammonia	Total Water Soluble Solids	-	-	-	-	-	-	-
43	Total Dissolved Solids	Uranium as U	-	-	-	-	-	-	-
44	Total Fixed Solids	Vanadium as V	-	-	-	-	-	-	-
45	Total Hardness as CaCO3	Zinc as Zn	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nosie level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
46	Total Kjeldahl Nitrogen (TKN)	-	-	-	-	-	-	-	-
47	Total Nitrogen	-	-	-	-	-	-	-	-
48	Total Solids	-	-	-	-	-	-	-	-
49	Total Suspended Solids	-	-	-	-	-	-	-	-
50	Turbidity	-	-	-	-	-	-	-	-
51	Adsorbable Organic Halogens (AOX)	-		-	-	-	-	-	-

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Annexure-C

Details of Parameters Analysed in KSPCB, Regional Laboratory-Mysuru

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
1	Ammonia as N	CN concentration	Ammonia	Escherichia coli	Particulate matter	Noise level measurement (20 to 140 dba)	Alpha-HCH	Aluminum as Al	Barometric Pressure
2	Ammonia as Total Ammonia-N	Aluminium as Al	Benzo (a) – Pyrene	Faecal coliform	Sulphur dioxide	Ambient Noise & Source specific noise	Gamma-HCH	Antimony as Sb	Dew Point Temperature
3	Ammonical Nitrogen as N	Ammonia and Amunonium Compounds	Benzo pyrene	Faecal streptococci	Velocity & flow	-	Heptachlor	Arsenic as As	Relative Humidity
4	Anionic detergents (as MBAS)	Antimony as Sb	Cadmium	Total coliform	Carbon dioxide	-	Aldrin	Barium as Ba	Ambient Temperature
5	Bicarbonates as HCO3	Arsenic as As	Nox	Bio-Assay	Carbon monoxide	-	Boron as B	Cobalt as Co	Wind Direction
6	Biochemical Oxygen Demand @ 27° C for 3 days	Available Boron	Particulate Matter (PM)	Acute Toxicity using Toxicity Factor to Zebra Fish	Temperature	-	Cadmium as Cd	Copper as Cu	Wind Speed
7	Calcium as Ca	Available Calcium as Ca	Chromium	Diversity Score of Benthic Organisms	Oxygen	-	Endosulfan-1	Hexavalent Chromium as Cr6+	-
8	Calcium as CaCO3	Available Calcium Plus Magnesium	Copper	Saprobic Score of Benthic Organisms	Oxides of nitrogen	-	4,4-DDE	Iron as Fe	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
9	Carbonate as CO3	Available Magnesium as Mg	Fine Particulate Matter (PM2.5)	-	-	-	Dieldrin	Lead as Pb	-
10	Chemical Oxygen Demand	Barium as Ba	Iron	-	-	-	Endrin	Manganese as Mn	-
11	Chloride as Cl	Bicarbonates	Lead	-	-	-	2,4-DDD	Mercury as Hg	-
12	Colour	C:N Ratio	Manganese	-	-	-	4,4-DDT	Molybdenum as Mo	-
13	Conductivity	Cadmium as Cd	Mercury	-	-	-	4,4-DDD	Nickel as Ni	-
14	Cyanide as CN	Calcium Carbonate as CaCO3	Nickel	-	-	-	Endosulfan-II	Selenium as Se	-
15	Dissolved (Ortho) Phosphate as P	Calorific Value	Nickel and Vanadium	-	-	-	2,4-DDT	Strontium as Sr	-
16	Dissolved (Ortho) Phosphate as PO4	Carbonates	Nitrogen Oxide as NO2	-	-	-	Ethion	Total Chromium as Cr	-
17	Fluoride as F	Cobalt as Co	Oxidants as Ozone (O3)	-	-	-	Dimethoate	Uranium as U	-
18	Free Ammonia as NH3	Electrical Conductivity	Oxides of Nitrogen	-	-	-	Malathion	Vanadium as V	-

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
19	Free residual chlorine	Fluoride	Respirable Suspended Particulate Matter (PM10)	-	-	-	Parathion	Zinc as Zn	-
20	Magnesium as MgCO3	Hg and its compounds	Sulphur dioxide	-	-	-	Beta-HCH	Boron	-
21	Magnesium as Mg	Iron as Fe	Total Dust	-	-	-	Heptachlor epoxide	-	-
22	Mineral oil	Lead as Pb	VOC	-	-	-	-	-	-
23	Nitrate as N	Manganese as Mn	Zinc	-	-	-	-	-	-
24	Nitrate as NO3	Mercury as Hg	-	-	-	-	-	-	-
25	Odour	Moisture Content	-	-	-	-	-	-	-
26	Oil and Grease	Molybdenum as Mo	-	-	-	-	-	-	-
27	Ortho Phosphate as PO4	Nickle as Ni	-	-	-	-	-	-	-
28	Oxygen (Dissolved)	Nitrate	-	-	-	-	-	-	-
29	P-Alkalinity	Oil & Grease	-	-	-	-	-	-	-
30	Percent Sodium	Organic Carbon	-	-	-	-	-	-	-
31	pH	Organic Matter	-	-	-	-	-	-	-
32	Phenolic Compounds as C6H5OH	pH	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Parameters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
33	Phosphate as PO4	Selenium as Se	-	-	-	-	-	-	-
34	Potassium as K	Strontium as Sr	-	-	-	-	-	-	-
35	Residual Sodium Carbonate	Total Chromium	-	-	-	-	-	-	-
36	Sodium Absorption Ratio	Total Nitrogen	-	-	-	-	-	-	-
37	Sodium as Na	Total Phosphorous	-	-	-	-	-	-	-
38	Sulphate as SO4	Total Potassium	-	-	-	-	-	-	-
39	Sulphide as H2S	Total Sodium	-	-	-	-	-	-	-
40	Taste	Total Soluble Chloride	-	-	-	-	-	-	-
41	Total Alkalinity as CaCO3	Total Soluble Sulphate	-	-	-	-	-	-	-
42	Total Ammonia	Total Water Soluble Solids	-	-	-	-	-	-	-
43	Total Dissolved Solids	Uranium as U	-	-	-	-	-	-	-
44	Total Fixed Solids	Vanadium as V	-	-	-	-	-	-	-
45	Total Hardness as CaCO3	Zinc as Zn	-	-	-	-	-	-	-

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Parameters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
46	Total Kjeldahl Nitrogen (TKN)	-	-	-	-	-	-	-	-
47	Total Nitrogen	-	-	-	-	-	-	-	-
48	Total Solids	-	-	-	-	-	-	-	-
49	Total Suspended Solids	-	-	-	-	-	-	-	-
50	Turbidity	-	-	-	-		-	-	-
51	Adsorbable Organic Halogens (AOX)	-		-	-		-	-	-

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Annexure-D

Details of Parameters Analysed in KSPCB, Regional Laboratory-Mangaluru

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
1	Ammonia as N	CN concentration	Ammonia	Escherichia coli	Particulate matter	Noise level measurement (20 to 140 dba)	Alpha-HCH	Copper as Cu	Barometric Pressure
2	Ammonia as Total Ammonia-N	Aluminium as Al	Benzo (a) – Pyrene	Faecal coliform	Sulphur dioxide	Ambient Noise & Source specific noise	Gamma-HCH	Hexavalent Chromium as Cr6+	Dew Point Temperature
3	Ammonical Nitrogen as N	Ammonia and Ammonium Compounds	Benzo pyrene	Faecal streptococci	Velocity & flow	-	Heptachlor	Iron as Fe	Relative Humidity
4	Anionic detergents (as MBAS)	Antimony as Sb	Cadmium	Total coliform	Carbon dioxide	-	Aldrin	Lead as Pb	Ambient Temperature
5	Bicarbonates as HCO3	Arsenic as As	Nox	Bio-Assay	Carbon monoxide	-	Boron as B	Manganese as Mn	Wind Direction
6	Biochemical Oxygen Demand @ 27° C for 3 days	Available Boron	Particulate Matter (PM)	Acute Toxicity using Toxicity Factor to Zebra Fish	Temperature	-	Cadmium as Cd	Nickel as Ni	Wind Speed
7	Calcium as Ca	Available Calcium as Ca	Chromium	Diversity Score of Benthic Organisms	Oxygen	-	Endosulfan-I	Total Chromium as Cr	-
8	Calcium as CaCO3	Available Calcium Plus Magnesium	Copper	Saprobic Score of Benthic Organisms	Oxides of nitrogen	-	4,4-DDE	Zinc as Zn	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
9	Carbonate as CO3	Available Magnesium as Mg	Fine Particulate Matter (PM2.5)	-	-	-	Dieldrin	Boron	-
10	Chemical Oxygen Demand	Barium as Ba	Iron	-	-	-	Endrin	Manganese as Mn	-
11	Chloride as Cl	Bicarbonates	Lead	-	-	-	2.4-DDD	Mercury as Hg	-
12	Colour	C:N Ratio	Manganese	-	-	-	4,4-DDT	Molybdenum as Mo	-
13	Conductivity	Cadmium as Cd	Mercury	-	-	-	4,4-DDD	Nickel as Ni	-
14	Cyanide as CN	Calcium Carbonate as CaCO3	Nickel	-	-	-	Endosulfan-II	Selenium as Se	-
15	Dissolved (Ortho) Phosphate as P	Calorific Value	Nickel and Vanadium	-	-	-	2,4-DDT	Strontium as Sr	-
16	Dissolved (Ortho) Phosphate as PO4	Carbonates	Nitrogen Oxide as NO2	-	-	-	Ethion	Total Chromium as Cr	-
17	Fluoride as F	Cobalt as Co	Oxidants as Ozone (O3)	-	-	-	Dimethoate	Uranium as U	-
18	Free Ammonia as NH3	Electrical Conductivity	Oxides of Nitrogen	-	-	-	Malathion	Vanadium as V	-

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nosie level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
19	Free residual chlorine	Fluoride	Respirable Suspended Particulate Matter (PM10)	-	-	-	Parathion	Zinc as Zn	-
20	Magnesium as MgCO3	Hg and its compounds	Sulphur dioxide	-	-	-	Beta-HCH	Boron	-
21	Magnesium as Mg	Iron as Fe	Total Dust	-	-	-	Heptachlor epoxide	-	-
22	Mineral oil	Lead as Pb	VOC	-	-	-	-	-	-
23	Nitrate as N	Manganese as Mn	Zinc	-	-	-	-	-	-
24	Nitrate as NO3	Mercury as Hg	-	-	-	-	-	-	-
25	Odour	Moisture Content	-	-	-	-	-	-	-
26	Oil and Grease	Molybdenum as Mo	-	-	-	-	-	-	-
27	Ortho Phosphate as PO4	Nickle as Ni	-	-	-	-	-	-	-
28	Oxygen (Dissolved)	Nitrate	-	-	-	-	-	-	-
29	P-Alkalinity	Oil & Grease	-	-	-	-	-	-	-
30	Percent Sodium	Organic Carbon	-	-	-	-	-	-	-
31	pH	Organic Matter	-	-	-	-	-	-	-
32	Phenolic Compounds as C6H5OH	pH	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
33	Phosphate as PO4	Selenium as Se	-	-	-	-	-	-	-
34	Potassium as K	Strontium as Sr	-	-	-	-	-	-	-
35	Residual Sodium Carbonate	Total Chromium	-	-	-	-	-	-	-
36	Sodium Absorption Ratio	Total Nitrogen	-	-	-	-	-	-	-
37	Sodium as Na	Total Phosphorous	-	-	-	-	-	-	-
38	Sulphate as SO4	Total Potassium	-	-	-	-	-	-	-
39	Sulphide as H2S	Total Sodium	-	-	-	-	-	-	-
40	Taste	Total Soluble Chloride	-	-	-	-	-	-	-
41	Total Alkalinity as CaCO3	Total Soluble Sulphate	-	-	-	-	-	-	-
42	Total Ammonia	Total Water Soluble Solids	-	-	-	-	-	-	-
43	Total Dissolved Solids	Uranium as U	-	-	-	-	-	-	-
44	Total Fixed Solids	Vanadium as V	-	-	-	-	-	-	-
45	Total Hardness as CaCO3	Zinc as Zn	-	-	-	-	-	-	-

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
46	Total Kjeldahl Nitrogen (TKN)	-	-	-	-	-	-	-	-
47	Total Nitrogen	-	-	-	-	-	-	-	-
48	Total Solids	-	-	-	-	-	-	-	-
49	Total Suspended Solids	-	-	-	-	-	-	-	-
50	Turbidity	-	-	-	-	-	-	-	-
51	Adsorbable Organic Halogens (AOX)	-		-	-	-	-	-	-

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Annexure-E

Details of Parameters Analysed in KSPCB Regional Laboratory-Dharwad

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
1	Ammonia as N	Ammonia and Ammonium Compounds	Ammonia	Escherichia coli	Particulate matter	Noise level measurement (20 to 140 dba)	Alpha-HCH	Copper as Cu	-
2	Ammonia as Total Ammonia-N	Available Boron	Benzo (a) – Pyrene	Faecal coliform	Sulphur dioxide	Ambient Noise & Source specific noise	Gamma-HCH	Hexavalent Chromium as Cr6+	-
3	Ammonical Nitrogen as N	Available Calcium as Ca	Benzo pyrene	Faecal streptococci	Velocity & flow	-	Heptachlor	Iron as Fe	-
4	Anionic detergents (as MBAS)	Available Calcium Plus Magnesium	Cadmium	Total coliform	Carbon dioxide	-	Aldrin	Lead as Pb	-
5	Bicarbonates as HCO3	Available Magnesium as Mg	Nox	Bio-Assay	Carbon monoxide	-	Boron as B	Manganese as Mn	-
6	Biochemical Oxygen Demand @ 27° C for 3 days	Barium as Ba	Particulate Matter (PM)	Acute Toxicity using Toxicity Factor to Zebra Fish	Temperature	-	Cadmium as Cd	Nickel as Ni	-
7	Calcium as Ca	Bicarbonates	Chromium	Diversity Score of Benthic Organisms	Oxygen	-	Endosulfan-I	Total Chromium as Cr	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
8	Calcium as CaCO3	C:N Ratio	Copper	Saprobic Score of Benthic Organisms	Oxides of nitrogen	-	4,4-DDE	Zinc as Zn	-
9	Carbonate as CO3	Cadmium as Cd	Fine Particulate Matter (PM2.5)	-	-	-	Dieldrin	Boron	-
10	Chemical Oxygen Demand	Calcium Carbonate as CaCO3	Iron	-	-	-	Endrin	Arsenic as As	-
11	Chloride as Cl	Carbonates	Lead	-	-	-	2.4-DDD	Mercury as Hg	-
12	Colour	Calorific Value	Manganese	-	-	-	4,4-DDT	-	-
13	Conductivity	Electrical Conductivity	Mercury	-	-	-	4,4-DDD	-	-
14	Cyanide as CN	Fluoride	Nickel	-	-	-	Endosulfan-II	-	-
15	Dissolved (Ortho) Phosphate as P	Iron as Fe	Nickel and Vanadium	-	-	-	2,4-DDT	-	-
16	Dissolved (Ortho) Phosphate as PO4	Lead as Pb	Nitrogen Oxide as NO2	-	-	-	Ethion	-	-
17	Fluoride as F	Manganese as Mn	Oxidants as Ozone (O3)	-	-	-	Dimethoate	-	-
18	Free Ammonia as NH3	Moisture Content	Oxides of Nitrogen	-	-	-	Malathion	-	-

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
19	Free residual chlorine	Nickle as Ni	Respirable Suspended Particulate Matter (PM10)	-	-	-	Parathion	-	-
20	Magnesium as MgCO3	Nitrate	Sulphur dioxide	-	-	-	Beta-HCH	-	-
21	Magnesium as Mg	Organic Carbon	Total Dust	-	-	-	Heptachlor epoxide	-	-
22	Nitrate as N	Organic Matter	VOC	-	-	-	-	-	-
23	Nitrate as NO3	pH	Zinc	-	-	-	-	-	-
24	Odour	Total Chromium	-	-	-	-	-	-	-
25	Oil and Grease	Total Nitrogen	-	-	-	-	-	-	-
26	Ortho Phosphate as PO4	Total Phosphorous	-	-	-	-	-	-	-
27	Oxygen (Dissolved)	Total Potassium	-	-	-	-	-	-	-
28	P-Alkalinity	Total Sodium	-	-	-	-	-	-	-
29	Percent Sodium	Total Soluble Chloride	-	-	-	-	-	-	-
30	pH	Total Soluble Sulphate	-	-	-	-	-	-	-
31	Phenolic Compounds as C6H5OH	Total Water Soluble Solids	-	-	-	-	-	-	-
32	Phosphate as PO4	Zinc as Zn	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
33	Potassium as K	-	-	-	-	-	-	-	-
34	Residual Sodium Carbonate	-	-	-	-	-	-	-	-
35	Sodium Absorption Ratio	-	-	-	-	-	-	-	-
36	Sodium as Na	-	-	-	-	-	-	-	-
37	Sulphate as SO4	-	-	-	-	-	-	-	-
38	Sulphide as H2S	-	-	-	-	-	-	-	-
39	Total Alkalinity as CaCO3	-	-	-	-	-	-	-	-
40	Total Ammonia	-	-	-	-	-	-	-	-
41	Total Dissolved Solids	-	-	-	-	-	-	-	-
42	Total Fixed Solids	-	-	-	-	-	-	-	-
43	Total Hardness as CaCO3	-	-	-	-	-	-	-	-
44	Total Kjeldahl Nitrogen (TKN)	-	-	-	-	-	-	-	-

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SL. No	Water parameeters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nosie level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
45	Total Nitrogen	-	-	-	-	-	-	-	-
46	Total Solids	-	-	-	-	-	-	-	-
47	Total Suspended Solids	-	-	-	-	-	-	-	-
48	Turbidity	-		-	-	-	-	-	-

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Annexure-F

Details of Parameters Analysed in KSPCB, Regional Laboratory-Hassan

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
1	Ammonia as N	Ammonia and Ammonium Compounds	Ammonia	Escherichia coli	Particulate matter	Noise level measurement (20 to 140 dba)	-	Copper as Cu	Barometric Pressure
2	Ammonia as Total Ammonia-N	Available Boron	Cadmium	Faecal coliform	Sulphur dioxide	Ambient Noise & Source specific noise	-	Hexavalent Chromium as Cr6+	Dew Point Temperature
3	Ammonical Nitrogen as N	Available Calcium as Ca	Nox	Bio-Assay	Velocity & flow	-	-	Iron as Fe	Relative Humidity
4	Anionic detergents (as MBAS)	Available Calcium Plus Magnesium	Particulate Matter (PM)	Acute Toxicity using Toxicity Factor to Zebra Fish	Carbon dioxide	-	-	Lead as Pb	Ambient Temperature
5	Bicarbonates as HCO3	Available Magnesium as Mg	Chromium	Diversity Score of Benthic Organisms	Carbon monoxide	-	-	Manganese as Mn	Wind Direction
6	Biochemical Oxygen Demand @ 27° C for 3 days	Barium as Ba	Copper	Saprobic Score of Benthic Organisms	Temperature	-	-	Nickel as Ni	Wind Speed
7	Calcium as Ca	Bicarbonates	Fine Particulate Matter (PM2.5)	-	Oxygen	-	-	Total Chromium as Cr	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nosie level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
8	Calcium as CaCO3	C:N Ratio	Iron	-	Oxides of nitrogen	-	-	Zinc as Zn	-
9	Carbonate as CO3	Cadmium as Cd	Lead	-	-	-	-	Boron	-
10	Chemical Oxygen Demand	Calcium Carbonate as CaCO3	Manganese	-	-	-	-		-
11	Chloride as Cl	Carbonates	Mercury	-	-	-	-		-
12	Colour		Nickel	-	-	-	-	-	-
13	Conductivity	Electrical Conductivity	Nickel and Vanadium	-	-	-	-	-	-
14	Cyanide as CN	Fluoride	Nitrogen Oxide as NO2	-	-	-	-	-	-
15	Dissolved (Ortho) Phosphate as P	Iron as Fe	Oxidants as Ozone (O3)	-	-	-	-	-	-
16	Dissolved (Ortho) Phosphate as PO4	Lead as Pb	Oxides of Nitrogen	-	-	-	-	-	-
17	Fluoride as F	Manganese as Mn	Respirable Suspended Particulate Matter (PM10)	-	-	-	-	-	-
18	Free Ammonia as NH3	Moisture Content	Sulphur dioxide	-	-	-	-	-	-
19	Free residual chlorine	Nickle as Ni	Total Dust	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
20	Magnesium as MgCO3	Nitrate	VOC	-	-	-	-	-	-
21	Magnesium as Mg	Organic Carbon	Zinc	-	-	-	-	-	-
22	Nitrate as N	Organic Matter	-	-	-	-	-	-	-
23	Nitrate as NO3	pH	-	-	-	-	-	-	-
24	Odour	Total Chromium	-	-	-	-	-	-	-
25	Oil and Grease	Total Nitrogen	-	-	-	-	-	-	-
26	Ortho Phosphate as PO4	Total Phosphorous	-	-	-	-	-	-	-
27	Oxygen (Dissolved)	Total Potassium	-	-	-	-	-	-	-
28	P-Alkalinity	Total Sodium	-	-	-	-	-	-	-
29	Percent Sodium	Total Soluble Chloride	-	-	-	-	-	-	-
30	pH	Total Soluble Sulphate	-	-	-	-	-	-	-
31	Phenolic Compounds as C6H5OH	Total Water Soluble Solids	-	-	-	-	-	-	-
32	Phosphate as PO4	Zinc as Zn	-	-	-	-	-	-	-
33	Potassium as K	-	-	-	-	-	-	-	-
34	Residual Sodium Carbonate	-	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
35	Sodium Absorption Ratio	-	-	-	-	-	-	-	-
36	Sodium as Na	-	-	-	-	-	-	-	-
37	Sulphate as SO4	-	-	-	-	-	-	-	-
38	Sulphide as H2S	-	-	-	-	-	-	-	-
39	Total Alkalinity as CaCO3	-	-	-	-	-	-	-	-
40	Total Ammonia	-	-	-	-	-	-	-	-
41	Total Dissolved Solids	-	-	-	-	-	-	-	-
42	Total Fixed Solids	-	-	-	-	-	-	-	-
43	Total Hardness as CaCO3	-	-	-	-	-	-	-	-
44	Total Kjeldahl Nitrogen (TKN)	-	-	-	-	-	-	-	-
45	Total Nitrogen	-	-	-	-	-	-	-	-
46	Total Solids	-		-	-	-	-	-	-
47	Total Suspended Solids	-		-	-	-	-	-	-
48	Turbidity	-		-	-	-	-	-	-

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Annexure-G

Details of Parameters Analysed in KSPCB, Regional Laboratory-Kalaburagi

SL No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
1	Ammonia as N	Ammonia and Ammonium Compounds	Ammonia	Escherichia coli	Particulate matter	Noise level measurement (20 to 140 dba)	-	-	Barometric Pressure
2	Ammonia as Total Ammonia-N	Available Boron	Nox	Faecal coliform	Sulphur dioxide	Ambient Noise & Source specific noise	-	-	Dew Point Temperature
3	Ammonical Nitrogen as N	Available Calcium as Ca	Particulate Matter (PM)	Faecal streptococci	Velocity & flow	-	-	-	Relative Humidity
4	Anionic detergents (as MBAS)	Available Calcium Plus Magnesium	Fine Particulate Matter (PM2.5)	Total coliform	Carbon dioxide	-	-	-	Ambient Temperature
5	Bicarbonates as HCO3	Available Magnesium as Mg	Nitrogen Oxide as NO2	Bio-Assay	Carbon monoxide	-	-	-	Wind Direction
6	Biochemical Oxygen Demand @ 27° C for 3 days	Barium as Ba	Oxidants as Ozone (O3)	Acute Toxicity using Toxicity Factor to Zebra Fish	Temperature	-	-	-	Wind Speed
7	Calcium as Ca	Bicarbonates	Oxides of Nitrogen	Diversity Score of Benthic Organisms	Oxygen	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nosie level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
8	Calcium as CaCO3	C:N Ratio	Respirable Suspended Particulate Matter (PM10)	Saprobic Score of Benthic Organisms	Oxides of nitrogen	-	-	-	-
9	Carbonate as CO3	Calcium Carbonate as CaCO3	Sulphur dioxide	-	-	-	-	-	-
10	Chemical Oxygen Demand	Carbonates	Total Dust	-	-	-	-	-	-
11	Chloride as Cl	Electrical Conductivity	VOC	-	-	-	-	-	-
12	Colour	Fluoride	-	-	-	-	-	-	-
13	Conductivity	Moisture Content	-	-	-	-	-	-	-
14	Cyanide as CN		-	-	-	-	-	-	-
15	Dissolved (Ortho) Phosphate as P	Nitrate	-	-	-	-	-	-	-
16	Dissolved (Ortho) Phosphate as PO4	Organic Carbon	-	-	-	-	-	-	-
17	Fluoride as F	Organic Matter	-	-	-	-	-	-	-
18	Free Ammonia as NH3	pH	-	-	-	-	-	-	-
19	Free residual chlorine	Total Nitrogen	-	-	-	-	-	-	-

47

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
20	Magnesium as MgCO3	Total Phosphorous	-	-	-	-	-	-	-
21	Magnesium as Mg	Total Potassium	-	-	-	-	-	-	-
22	Nitrate as N	Total Sodium	-	-	-	-	-	-	-
23	Nitrate as NO3	Toual Soluble Chloride	-	-	-	-	-	-	-
24	Odour	Total Soluble Sulphate	-	-	-	-	-	-	-
25	Oil and Grease	Total Water Soluble Solids	-	-	-	-	-	-	-
26	Ortho Phosphate as PO4	-	-	-	-	-	-	-	-
27	Oxygen (Dissolved)	-	-	-	-	-	-	-	-
28	P-Alkalinity	-	-	-	-	-	-	-	-
29	Percent Sodium	-	-	-	-	-	-	-	-
30	pH	-	-	-	-	-	-	-	-
31	Phenolic Compounds as C6H5OH	-	-	-	-	-	-	-	-
32	Phosphate as PO4	-	-	-	-	-	-	-	-
33	Potassium as K	-	-	-	-	-	-	-	-
34	Residual Sodium Carbonate	-	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
35	Sodium Absorption Ratio	-	-	-	-	-	-	-	-
36	Sodium as Na	-	-	-	-	-	-	-	-
37	Sulphate as SO4	-	-	-	-	-	-	-	-
38	Sulphide as H2S	-	-	-	-	-	-	-	-
39	Total Alkalinity as CaCO3	-	-	-	-	-	-	-	-
40	Total Ammonia	-	-	-	-	-	-	-	-
41	Total Dissolved Solids	-	-	-	-	-	-	-	-
42	Total Fixed Solids	-	-	-	-	-	-	-	-
43	Total Hardness as CaCO3	-	-	-	-	-	-	-	-
44	Total Kjeldahl Nitrogen (TKN)	-	-	-	-	-	-	-	-
45	Total Nitrogen	-	-	-	-	-	-	-	-
46	Total Solids	-	-	-	-	-	-	-	-
47	Total Suspended Solids	-	-	-	-	-	-	-	-
48	Turbidity	-	-	-	-	-	-	-	-

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Annexure-H

Details of Parameters Analysed in KSPCB Regional Laboratory-Belgavi

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
1	Ammonia as N	Ammonia and Ammonium Compounds	Ammonia	Escherichia coli	Particulate matter	Noise level measurement (20 to 140 dba)	-	Hexavalent Chromium as Cr6+	Barometric Pressure
2	Ammonia as Total Ammonia-N	Available Boron	Nox	Faecal coliform	Sulphur dioxide	Ambient Noise & Source specific noise	-	Boron	Dew Point Temperature
3	Ammonical Nitrogen as N	Available Calcium as Ca	Particulate Matter (PM)	Faecal streptococci	Velocity & flow	-	-	-	Relative Humidity
4	Anionic detergents (as MBAS)	Available Calcium Plus Magnesium	Fine Particulate Matter (PM2.5)	Total coliform	Carbon dioxide	-	-	-	Ambient Temperature
5	Bicarbonates as HCO3	Available Magnesium as Mg	Nitrogen Oxide as NO2	Bio-Assay	Carbon monoxide	-	-	-	Wind Direction
6	Biochemical Oxygen Demand @ 27° C for 3 days	Barium as Ba	Oxidants as Ozone (O3)	Acute Toxicity using Toxicity Factor to Zebra Fish	Temperature	-	-	-	Wind Speed
7	Calcium as Ca	Bicarbonates	Oxides of Nitrogen	Diversity Score of Benthic Organisms	Oxygen	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
8	Calcium as CaCO3	C:N Ratio	Respirable Suspended Particulate Matter (PM10)	Saprobic Score of Benthic Organisms	Oxides of nitrogen	-	-	-	-
9	Carbonate as CO3	Calcium Carbonate as CaCO3	Sulphur dioxide	-	-	-	-	-	-
10	Chemical Oxygen Demand	Carbonates	Total Dust	-	-	-	-	-	-
11	Chloride as Cl	Electrical Conductivity	VOC	-	-	-	-	-	-
12	Colour	Fluoride	-	-	-	-	-	-	-
13	Conductivity	Moisture Content	-	-	-	-	-	-	-
14	Cyanide as CN	Nitrate	-	-	-	-	-	-	-
15	Dissolved (Ortho) Phosphate as P	Organic Carbon	-	-	-	-	-	-	-
16	Dissolved (Ortho) Phosphate as PO4	Organic Matter	-	-	-	-	-	-	-
17	Fluoride as F	pH	-	-	-	-	-	-	-
18	Free Ammonia as NH3	Total Nitrogen	-	-	-	-	-	-	-
19	Free residual chlorine	Total Phosphorous	-	-	-	-	-	-	-
20	Magnesium as MgCO3	Total Potassium	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
21	Magnesium as Mg	Total Sodium	-	-	-	-	-	-	-
22	Nitrate as N	Total Soluble Chloride	-	-	-	-	-	-	-
23	Nitrate as NO3	Total Soluble Sulphate	-	-	-	-	-	-	-
24	Odour	Total Water Soluble Solids	-	-	-	-	-	-	-
25	Oil and Grease	-	-	-	-	-	-	-	-
26	Ortho Phosphate as PO4	-	-	-	-	-	-	-	-
27	Oxygen (Dissolved)	-	-	-	-	-	-	-	-
28	P-Alkalinity	-	-	-	-	-	-	-	-
29	Percent Sodium	-	-	-	-	-	-	-	-
30	pH	-	-	-	-	-	-	-	-
31	Phenolic Compounds as C6H5OH	-	-	-	-	-	-	-	-
32	Phosphate as PO4	-	-	-	-	-	-	-	-
33	Potassium as K	-	-	-	-	-	-	-	-
34	Residual Sodium Carbonate	-	-	-	-	-	-	-	-
35	Sodium Absorption Ratio	-	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
36	Sodium as Na	-	-	-	-	-	-	-	-
37	Sulphate as SO4	-	-	-	-	-	-	-	-
38	Sulphide as H2S	-	-	-	-	-	-	-	-
39	Total Alkalinity as CaCO3	-	-	-	-	-	-	-	-
40	Total Ammonia	-	-	-	-	-	-	-	-
41	Total Dissolved Solids	-	-	-	-	-	-	-	-
42	Total Fixed Solids	-	-	-	-	-	-	-	-
43	Total Hardness as CaCO3	-	-	-	-	-	-	-	-
44	Total Kjeldahl Nitrogen (TKN)	-	-	-	-	-	-	-	-
45	Total Nitrogen	-	-	-	-	-	-	-	-
46	Total Solids	-	-	-	-	-	-	-	-
47	Total Suspended Solids	-	-	-	-	-	-	-	-
48	Turbidity		-	-	-	-	-	-	-

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Annexure-I

Details of Parameters Analysed in KSPCB, Regional Laboratory-Raichuru

SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Noise level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
1	Ammonia as N	Ammonia and Ammonium Compounds	Ammonia	Escherichia coli	Particulate matter	Noise level measurement (20 to 140 dba)	-	Hexavalent Chromium as Cr6+	-
2	Ammonia as Total Ammonia-N	Available Boron	Nox	Faecal coliform	Sulphur dioxide	Ambient Noise & Source specific noise	-	Boron	-
3	Ammonical Nitrogen as N	Available Calcium as Ca	Particulate Matter (PM)	Faecal streptococci	Velocity & flow		-	-	-
4	Anionic detergents (as MBAS)	Available Calcium Plus Magnesium	Fine Particulate Matter (PM2.5)	Total coliform	Carbon dioxide		-	-	-
5	Bicarbonates as HCO3	Available Magnesium as Mg	Nickel and Vanadium	Bio-Assay	Carbon monoxide	-	-	-	-
6	Biochemical Oxygen Demand @ 27° C for 3 days	Barium as Ba	Nitrogen Oxide as NO2	Acute Toxicity using Toxicity Factor to Zebra Fish	Temperature	-	-	-	-
7	Calcium as Ca	Bicarbonates	Oxidants as Ozone (O3)	Diversity Score of Benthic Organisms	Oxygen	-	-	-	-
8	Calcium as CaCO3	C:N Ratio	Oxides of Nitrogen	Saprobic Score of Benthic Organisms	Oxides of nitrogen	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nosie level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
9	Carbonate as CO3	Calcium Carbonate as CaCO3	Respirable Suspended Particulate Matter (PM10)	-	-	-	-	-	-
10	Chemical Oxygen Demand	Carbonates	Sulphur dioxide	-	-	-	-	-	-
11	Chloride as Cl	Electrical Conductivity	Total Dust	-	-	-	-	-	-
12	Colour	Fluoride	VOC	-	-	-	-	-	-
13	Conductivity	Moisture Content	-	-	-	-	-	-	-
14	Cyanide as CN	Nitrate	-	-	-	-	-	-	-
15	Dissolved (Ortho) Phosphate as P	Organic Carbon	-	-	-	-	-	-	-
16	Dissolved (Ortho) Phosphate as PO4	Organic Matter	-	-	-	-	-	-	-
17	Fluoride as F	pH	-	-	-	-	-	-	-
18	Free Ammonia as NH3	Total Nitrogen	-	-	-	-	-	-	-
19	Free residual chlorine	Total Phosphorous	-	-	-	-	-	-	-
20	Magnesium as MgCO3	Total Potassium	-	-	-	-	-	-	-
21	Magnesium as Mg	Total Sodium	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nosie level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
22	Nitrate as N	Total Soluble Chloride	-	-	-	-	-	-	-
23	Nitrate as NO3	Total Soluble Sulphate	-	-	-	-	-	-	-
24	Odour	Total Water Soluble Solids	-	-	-	-	-	-	-
25	Oil and Grease	-	-	-	-	-	-	-	-
26	Ortho Phosphate as PO4	-	-	-	-	-	-	-	-
27	Oxygen (Dissolved)	-	-	-	-	-	-	-	-
28	P-Alkalinity	-	-	-	-	-	-	-	-
29	Percent Sodium	-	-	-	-	-	-	-	-
30	pH	-	-	-	-	-	-	-	-
31	Phenolic Compounds as C6H5OH	-	-	-	-	-	-	-	-
32	Phosphate as PO4	-	-	-	-	-	-	-	-
33	Potassium as K	-	-	-	-	-	-	-	-
34	Residual Sodium Carbonate	-	-	-	-	-	-	-	-
35	Sodium Absorption Ratio	-	-	-	-	-	-	-	-
36	Sodium as Na	-	-	-	-	-	-	-	-

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SL. No	Water parameters	Hazardous waste/Soil /Solid	Air	Biological Para meters	Stack gases Source emission	Nosie level Parameters	Pesticide Parameter	Trace Metal	Metrological Parameter
37	Sulphate as SO4	-	-	-	-	-	-	-	-
38	Sulphide as H2S	-	-	-	-	-	-	-	-
39	Total Alkalinity as CaCO3	-	-	-	-	-	-	-	-
40	Total Ammonia	-	-	-	-	-	-	-	-
41	Total Dissolved Solids	-	-	-	-	-	-	-	-
42	Total Fixed Solids	-	-	-	-	-	-	-	-
43	Total Hardness as CaCO3	-	-	-	-	-	-	-	-
44	Total Kjeldahl Nitrogen (TKN)	-	-	-	-	-	-	-	-
45	Total Nitrogen	-	-	-	-	-	-	-	-
46	Total Solids	-	-	-	-	-	-	-	-
47	Total Suspended Solids	-	-	-	-	-	-	-	-
48	Turbidity	-	-	-	-	-	-	-	-

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ANNEXURE-J

List of Equipments Available and Required for the Laboratories of Karnataka State Pollution Control Board

Sl No	Name of the Instruments	Available	Required
1	Filtration Assembly	10	-
2	Heating Mantle	12	-
3	Hot Plate	13	-
4	Muffle Furnace	10	-
5	Water Bath	12	-
6	Autoclave	10	-
7	Colony counter	9	-
8	BOD Incubator	10	-
9	Bacteriological incubator	10	-
10	COD Digester	12	-
11	DO Meter	11	-
12	pH Meter	11	-
13	Conductivity Meter	11	-
14	Mechanical Shaker	8	2
15	Spectrophotometer (portable)	12	-
16	Water Distillation Unit	12	-
17	Distillation Assemblies for Phenol, F, CN and NH3	10	-
18	TKN Analyzer	9	-
19	Turbidity Meter	11	-
20	Rotary Evaporator	7	3
21	TCLP/Zero Head Extractor	8	2
22	High Volume Sampler	25	16
23	Handy Air Sampler	4	5
24	RSPM Samplers (PM10)	57	32
25	PM2.5 Samplers	39	29
26	Stack Monitoring Kit	35	13
27	Whether Station	9	-
28	AAS (Flame & Flameless)	5	4
29	ICP-OES	3	1
30	ICP-MS	1	3
31	AOX Analyzer	1	1
32	Total Organic Carbon Analyzer	-	6
33	Gas Chromatograph with suitable detectors	5	4
34	Water purification system	11	-
35	Analytical balance	11	-
36	Precision balance	11	-

ANNEXURE-J

List of Equipments Available and Required for the Laboratories of Karnataka State Pollution Control Board

Sl No	Name of the Instruments	Available	Required
37	Specific ion meter	10	-
38	Mercury analyzer	-	6
39	UV-Visible spectrophotometer	8	1
40	TOC Analyzer	-	6
41	Bomb Calorimeter	6	3
42	Elemental analyzer	-	3
43	Flash Point Apparatus	4	-
44	X ray fluorescence spectrometer	-	4
45	Ion Chromatograph	-	4
46	CO analyzer	1	8
47	Ozone Analyzer	-	9
48	Flue Gas Analyzer	9	-
49	Sound Level Meter	65	8
50	Microscope	2	7
51	Microwave Digester	6	3

Chief Scientific Officer

Doc. -E

ANNEXURE-K

Provision made in Laboratories for Monitoring of Hotspots in Critically Polluted areas

The Central Pollution Control Board (CPCB) has identified 03 industrial clusters in the State of Karnataka namely Peenya, KIADB Industrial Area Jigani-Anekal & Bidar

- For Restoration of Polluted water bodies/contaminated sites/ground water, Central Environmental Laboratory-1, Bengaluru and Central Environmental Laboratory-2, Davangere, Regional Laboratories at Mysore, Mangaluru, Dharwad have facilities/infrastructure for the following Regional Laboratories are have facilities/ Infrastructure.

1. Physical Parameters
2. Inorganic (General & non-metallic)
3. Inorganic (Metals)
4. Pesticide Analysis
5. Microbiological Tests
6. Toxicological Tests
7. Biological Tests
8. Soil, sludge, sediment test
9. Characterization of hazardous wastes
10. Ambient Air / Fugitive Emissions
11. Stack gases/ Source emission
12. Noise level
13. Meteorological Monitoring

- Monitoring of hotspots in Critically polluted area is being carried out by using Mobile Laboratories (2 No's) and Installation of continuous water quality monitoring stations as per the direction by CPCB on 26.04.2016 are as follows.

Chief scientific officer

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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ
KARNATAKA STATE POLLUTION CONTROL BOARD
ಕೇಂದ್ರ ಪರಿಸರ ಪ್ರಯೋಗಾಲಯ / CENTRAL ENVIRONMENTAL LABORATORY
MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO 9001 : 2015 and ISO 45001 : 2018 CERTIFIED LABORATORY

No. PCB/CEL/NWMP/CSO/2023-24/869 Date 30 JUL 2024

To,

The Regional Director,
Regional Directorate,
Central Pollution Control Board,
A Block, Nisarga Bhavan,
Bengaluru-560079.

Sir,

Sub: Providing information for Coastal & Marine water quality monitoring locations monitored by Karnataka State Pollution Control Board –reg

Ref: Email received from the office of the Regional Director, Regional Directorate, Central Pollution Control Board, Bengaluru, dated 22-7-2024

****

Adverting to the above subject, kindly find the following information regarding Coastal & Marine water quality monitoring locations monitored by Karnataka State Pollution Control Board.

Sl no	Particulars	Information
1.	Proposal for strengthening of laboratories aimed at expanding/strengthening coastal water quality monitoring facilities.	Proposal for expanding of coastal water quality monitoring locations is currently under process and will be communicated to CPCB at the earliest.
2.	Details of existing marine water quality monitoring stations under various programmes i.e. NWMP, SPCB, Integrated Coastal Zone Management (ICZM) Project &Coastal Ocean Monitoring and Prediction System (COMAPS).	Presently KSPCB is Monitoring Five locations of coastal water quality under NWMP as given in the Annexure
3.	Technical/Financial assistance required from Central Pollution Control Board (CPCB), If any.	KSPCB is receiving Reimbursement of funds under the NWMP.Reimbursement of funds for the new locations to be identified and proposed under the NWMP will be required.
4.	Any other relevant information.	NIL

Encl: List of Coastal /Marine Water quality monitoring locations monitored by KSPCB.

Yours sincerely

Chief Scientific Officer (I/C)

Copy to:

1) PA to MS, KSPCB, for information and to bring the subject to the kind notice of the Member Secretary.

Annexure

Sl no	NWMP Station Code	Name of location
1.	5771	Hejamavadi End point near Blue flag Beach, Padubidri, Kaup Taluq, Udupi district.
2.	5772	Gujjarbettu, Kemmanu Asare Beach, Udupi district.
3.	5773	Kota Padukere, Brahmavara Taluq, Udupi district.
4.	5774	Gangaloi Harbour Kundapura, Udupi district.
5.	5775	Someshwara Beach Byndoor Taluq, Udupi district.

ಕೇಂದ್ರ ಪರಿಸರ ಪ್ರಯೋಗಾಲಯ / CENTRAL ENVIRONMENTAL LABORATORY
MoEF RECOGNISED ENVIRONMENTAL LABORATORY
ISO 9001 : 2015 and ISO 45001 : 2018 CERTIFIED LABORATORY

NO.KSPCB/CEL-1/NWMP/CSO/2024-25/ 1062 **Date:** 21 AUG 2024

To,

The Member Secretary,
Central Pollution Control Board
Parivesh Bhavan,
CBD cum-Office complex
Delhi-110032.

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
26 AUG 2024
बेंगलूरु / पावती सं. 271...

Sir,

Kind Attention "Vishal Gandhi-Sc-E,WQM-I"

Sub: Submission of proposals for sanction of New Coastal and Marine Locations under National Water Monitoring Programme-reg

Ref: 1) Minutes of the meeting held on 29-9-23
2) Letter received from Regional Office Mangaluru bearing no: KSPCb/RO-Mang/2024-25/1033 dated 8-8-24
3) Letter received from Regional Office Karwar bearing no: KSPCB/RO-KWR/ 2024-25/500, dated 29-7-24

****

With reference to the above subject, the proposals for coastal and marine locations to be included under NWMP have been identified selecting 6 additional monitoring locations along the coastal and marine stretch of Karnataka. The details of the proposed locations have been documented in the provided format (Annexure-1) and submitted for review and further needful. We look forward to your confirmation and the inclusion of these sites in the NWMP at the earliest.

Thanking you,

Encl: Annexure-1

Yours Sincerely,

Chief Scientific Officer (I/C)

Copy to:

1. The Regional Directorate, South Zone, CPCB, Bengaluru, for kind information.
2. The Chief Environmental Officer-3, KSPCB, Bengaluru for, kind information.
3. PA to Member Secretary, KSPCB to bring the subject to the kind notice of Member Secretary, Bengaluru.
4. Case file.

Annexure-1

Sl No	Name of Monitoring Location	Name of Monitoring Agency	District Name	State Name	Type of Water Body	River basin	Sub Basin	Frequency	DBU Class	Latitude	Longitude	Justification for Monitoring
1	Someshwara Beach	Regional Office, KSPCB, Mangalore	Dakshina kannada	Karnataka	Sea Water	Arabain Sea	-	3 Months	SW-II	12°47'10.9"N	74°51'14.2"E	Toursim Spot
2	Thannirbhavi Beach				Sea Water	Phalguni River	-	3 Months	SW-II	12°53'28.7"N	74°48'49.8"E	Toursim spot and possible of sewage entry
3	Chitrapura Beach				Sea Water	Arabain Sea	-	3 Months	SW-IV	12°53'28.4"N	74°00'00.0"E	Near by Port and toursim spot possible of sewage entry
4	Sasihithlu Beach				Sea Water	Netravathi River	-	3 Months	SW-II	13°04'14.3"N	74°46'38.2"E	Surfing & Nandni River Joining Point
5	Tadadi-Kumta Aghanashini Estuary	Regional Office, KSPCB, Karwar	Uttara Kannada	Karnataka	River	RiverAghanasini		Once in a month	SW-IV Propogation of Wild Life and Fisheries.	14°31'27.88"N	74°21'20.98" E	1. Estuary is a highly productive and biologically richwaterscape of Karnataka. 2.The dependency of the adjacent shore villages for their livelihood activities related to fishing ,collection of edible bivalves and crabs,shrimp acquaculture,salt production,sand removaletc. 3.There is a fish meal and Ice plant in Tadadi.
6	Baithkol-adjacent to Karwar port.	Regional Office, KSPCB, Karwar	Uttara Kannada	Karnataka	Sea Water	Baithkol		Once in a month	SW -IV Propogation of Wild Life	14°48'06.75"N	74°07'05.66"E	Karwar port is located at Baithkol

Chief Scentific Offier-I/C
KSPCB, Bengaluru

Appendix-12

☎ General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004

KSPCB/1688 /2023-SEE-3 Date : 11 .07.2024

From

The Member Secretary

To

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan,
East Arjun Nagar,
Delhi-110032.

Sir,

Sub:- Hon'ble NGT Suo Motu matter OA 693 of 2023 (PB)-"Pollution Control Boards are the Weak Link"- reg.

Ref :- 1.Your office emails dated 02.07.2024, 10.07.2024, 11.07.2024 and 12.07.2024.

2. This office Letter No.KSPCB/1688/2023-SEE-1 dated 20.06.2024.

Sir,

Kind attention is invited to the above subject matter and reference cited. The second revised affidavit with additional details requested via reference cited (1), to be filed before the Hon'ble NGTis submitted herewith.

Yours faithfully,

MEMBERSECRETARY

AFFIDAVIT

I, Dr. Sheela A.M. Aged 55 years, Wife of Dr. Justus J., residing at Thycaud, Thiruvananthapuram, working as Member Secretary, Kerala State Pollution Control Board, Head Office, Thiruvananthapuram, do hereby solemnly affirm and state as follows:

1. I am the present Member Secretary, Kerala State Pollution Control Board (hereinafter referred to as **Board**), Thiruvananthapuram. I am aware of the facts affirmed by me in this Affidavit. I am swearing this report based on the best of my knowledge, information and belief and the facts revealed from the records.

2. It is respectfully submitted that the above OA is registered in S*uo motu* exercise of power on the basis of the News Item titled **"Pollution Control Boards are the weak link"** appeared in Deccan Herald on October 24, 2023. The Hon'ble NGT in the Order dated 12.04.2024 directed the Member Secretaries of all the SPCBs/ PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board within a period of six weeks from 12.04.2024.

3. It is respectfully submitted that in view of this, CPCB vide Letter No. F. No. PCP/NGT/693of2023/2023-24/ dated 23.04.2024 directed all the SPCBs/ PCCs to file an affidavit to Member Secretary, CPCB on or before May 24,2024 covering the following:

a) Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule 1 of EP Rules and specified while granting CTOs.
b) Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section of 28 of Air Act. Status of obtaining recognition as Environmental lab under EPA.

c) Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist.

d) Sources of budget for the income generated during 2020-21 and 2021-22.

e) Reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up.

4. It is respectfully submitted that in compliance with the Hon'ble NGT Order dated 12.04.2024 and CPCB letter dated 23.04.2024 the following information are being furnished.

A. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC: All the parameters as applicable, prescribed in Schedule I of EP Rules.

b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I: The 84 number of parameters mandatory for recognition as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)" can be done. Based on that laboratory is notified under EPA 1986.

c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:

(i) How much parameters (for which the SPCB / PCC do not have its facility to sample & analyze) are being monitored: NA

(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto- NA

Majority of the general parameters are measured using chemical analysis. Instruments like Atomic Absorption Spectrophotometer, Gas Chromatograph (FID), Gas Chromatograph (ATD), GC-MS, HPLC, TCLP

Extractor, UV- Visible Spectrophotometer etc are available for measuring various water, waste water, soil/ sediment characteristics. High Volume Sampler, PM 2.5 Monitor, RDS, Sound Level Meter, Electronic Weighing Balance are available in all the District Offices of the Board for measuring air quality related parameters. Nine Continuous Ambient Air Quality Monitoring Station (CAAQMS) and two Continuous Ambient Noise Monitoring Station (CANMS) are also provided. Portable weather station is available in Central Laboratory for monitoring meteorological parameters. Besides the above, LC-MS-MS, PCR, Real time PCR, Elisa Reader are also available for measuring antibiotic residue. For measuring parameters related to Hazardous waste, Bomb Calorimeter, Flash point apparatus are available. Continuous Flow Analyser and Calibration lab instrument for oven and thermo couple are also available.

For further strengthening of the laboratories, the following instruments and equipment are needed, for which steps to procure are initiated.

B. Requirement of Instruments and Equipment to enable analysis of parameters as per Schedule 1 of EP rules.

Sl No.	Name of Instrument/Equipment	Purpose
1.	ICP MS MS	To analyse metals
2.	GC MS MS with head space	To analyse Pesticides/volatile compounds
3.	NDIR Spectrophotometer	To analyse Carbon monoxide
4.	Lazer Distance meter	To measure distance (Stack height)
5.	Pocket Weather recorder	To measure Meteorological Parameters (for field testing)
6.	CHNS (Carbon Hydrogen Nitrogen	To analyse Carbon Hydrogen Nitrogen Sulphur

	Sulphur) analyser	
7.	TOX analyser	To analyse total halogens
8.	FTIR	To analyse hydrocarbons
9.	Total mercury analyser	To analyse mercury

Timeline for procurement of these instruments: The procurements will be completed under plan scheme of current year 2024-2025 and the next plan scheme 2025-2026 (18 months)

C. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a) Total number of all types of laboratory setup by SPCB/PCC: Central laboratory- 1 no., Regional Laboratory- 1 no., District laboratories- 14 nos.

b) Out of (a) above, how many laboratories are established as State Water Laboratory: Nil

c) Have all laboratories, as at (b) above, has been notified in the official Gazette: NA

d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:

i. Number of such laboratory specified: Nil
ii. Number of such laboratory notified in the official Gazette: NA

e) (i) Number of Laboratory planned for notification as State Water Laboratory: 1

(ii)Time required for notification under Section 52 of Water Act (in months): One year

D. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory: Nil

b) Have all laboratories, as at (a) above, has been notified in the official Gazette: NA

c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:

i. Number of such laboratory specified: Nil

ii. Number of such laboratory notified in the official Gazatte: NA

d) (i) Number of Laboratory planned for notification as State Air Laboratory: -1 no.

(ii) Time required for notification under Section 28 of Air Act (in months): One year.

E.Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986- 1 (ONE)

The Central Pollution Control Board in its notification dated 01.10.2020 has recognised the **Central Laboratory, Ernakulam as 'Environment Laboratory'** to carry out the functions entrusted to the Environmental Laboratory under the EP Act (Annexure 1).

b) Number of laboratory planned for recognition under EPA 1986: Nil

c) Time required for recognition under EPA 1986 (in months)?: NA

Board is having Central Laboratory having NABL and EPA Accreditation, at Ernakulam. Regional laboratory is present in Kozhikode and all other districts are equipped with District laboratories. Other than Central laboratory majority of other laboratories are in rented building.

Sources of Budget for the income generated during 2020-21 and 2021-22 are as follows:

F.Source of Income & Expenditure:

Sl. No.	Source of Income	FY 2020 -21 in (Rs)(lakhs)		FY 2021 -22 in (Rs)(lakhs)	
		Income	Expenditure	Income	Expenditure
1	Consent fee	7919.438	3985.539	7478.324	4237.438
2	Authorization fee				
3	Lab analysis charges	36.329		25.489	
4	Bank Interest earned	2497.71		4708.62	
5	Environmental Compensation fund of SPCB / PCC	0.096	38.656	5.39	26.968
6	Environmental Compensation fund of CPCB	VOC Emission from Spray Painting-4.548	Nil	Nil	VOC Emission from Spray Painting-2.274. The balance of the amount received was spent in 2022-23 and completed UC submitted.

7	Assistance from State Govt.	Plan-700.00 Non Plan-20.00	Plan-605.394 Non Plan-20.00	Plan-350.00 Non Plan-84.24	Plan-137.511 Non Plan-84.24
8	Assistance from State Central Govt. under Central Sector Schemes	Nil	Nil	Nil	Nil
9	Other Sources, if any	Nil	Nil	Nil	Nil
	Total	11,178.121	4649.589	12,652.063	4488.431

Reason for not utilizing the collected amount fully:

- Most of the offices of the Board except two are functioning in rented buildings. Board was in the process of identifying and purchasing own land and buildings which finally got implemented in 2023-24 and 2024-25 for the Board's Head Office, Regional Office and District Office at Thiruvananthapuram. Purchase of land and building involve considerable capital expenditure which is being met from the savings from the Board's income. Action for the purchase of land, building and construction, for other 14 offices (Regional Office and District Offices) are also initiated.
- Board was not having permanent employees in most of the sanctioned posts during these financial years (2020-21 and 2021-22). But Board was in the process of appointing permanent employees, which finally got implemented by 2023-24 and 2024-25. So the corresponding establishment expenses are increasing.

- The Annual Maintenance Charges of equipments especially for online monitoring stations are also high and expense for the service is also increasing.

f) The sanctioned and working strength of staffs in KSPCB is given in Tables below:

G. Sanction of posts with timeline

Category	**Sanctioned**	**Working**	**Vacancy**
Technical Posts (Eng. & Science)	229	208	21
Administrative Posts	205	201	4
Total	**434**	**409**	**25**

SL No	Sanctioned Post	No of Sanctioned Post	No of Vacant Post	Duration Since When Vacant	Reason For Not Filling the Vacant Posts	Time line for filling the vacancy	List of activities to be carried out for filling the vacancy and their respective time line
1.	Chairperson	1	NIL				
2.	Member secretary	1	NIL				
3.	Chief Environmental Engineer	4	NIL	-	-	-	
4.	Senior Environmental Engineer	4	NIL	-	-	-	
5.	Environmental Engineer	20	NIL	-	-	-	
6.	Assistant Environment	25(12 Post were downgrad	1 vacant	2 months	Can be filled only after	Can be filled	BY 31-8-24

	al Engineer	ed to Assistant Engineer post , 13 (9+4*staff deputed for Mtech)			31.08.2024 (Due to Leave Prior to Retirement (LPR))	only after 31.08.2024	
7.	Assistant Engineer	83+12	1 Vacant	1 month	Awaiting PSC appointments	3 months	Appointment by KPSC- 3 months
	Scientific Section						
8.	Chief Environmental Scientist	1	NIL				
9.	Senior Environmental Scientist	1	NIL				
10.	Environmental Scientist	3	2 vacant	Out of the two one is vacant from 30.06.2022; the other is vacant from 31.03.24	Promotion Post. (Due to lack of promotees in the lower post)	6 months	Government has been addressed for granting permission for filling the vacancy through Deputation- Government approval and procedure - 6 months
11.	Assistant Environmental Scientist	11	9 vacant	Since 24-6-2021	Kept apart for By transfer appointment from SSA	10 months	Government is about to be addressed for granting

							permission for filling the vacancy through Deputation- Government approval and procedure - 10 months
12.	Assistant Scientist	23	NIL				
13.	Senior Scientific Assistant	15*(*Senior Scientific Assistant post downgraded to Junior Scientific Assistant post)	NIL				
14.	Junior Scientific Assistant	30+15*(* 15 Senior Scientific Assistant post downgraded to Junior Scientific Assistant post)	8	2 weeks	Awaiting PSC appoint ments	3 months	KPSC to appoint- 3 months
15.	Lab Attender	7	NIL				
Administration							
16.	Administrative officer	1	NIL				
17.	Accounts Officer	1	NIL				

18.	Assistant Administrative Officer	1	NIL				
19.	Assistant accounts Officer	1	NIL				
20.	Senior Superintendent	3	NIL				
21.	Assistant	65+5*(*Supernumerary)	2 Vacant	4 months	2 posts were Promotion post. (Due to lack of promotees in the lower post)	12 months	Promotion post- 12 MONTHS
22.	Faircopy Superintendent	1	NIL				
23.	Confidential Assistant	4	NIL				
24.	Computer Assistant(LD Typist)	30	1	1 MONTH	Awaiting PSC appintment	3 months	KPSC to appoint- 3 months
25.	Record Keeper	1	NIL				
26.	Driver Cum Office Attendant	27	2 vacancy	2 week	Awaiting PSC appointments	3 months	Reported to KPSC. KPSC appointment timeline- 3 months
27.	Office Attender	7	NIL				
28.	Office attendant	29+5*(Supernumerary)	NIL				
29.	Watcher	4	NIL				

30.	Part time Sweeper	19	NIL				

5. All the facts stated above are true to the best of my knowledge, information and belief. What is stated in the above paragraphs are true to my knowledge and what is stated in those paragraphs are on information and belief derived from records and I believe the same to be true.

Dated this the 11th day of July, 2024.

MEMBER SECRETARY

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☎: General: 0471- 2312940, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: www.kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
Pattom P.O., Thiruvananthapuram – 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം – 695 004

KSPCB/1688/2023-SEE-1 Date: 22.07.2024

From
The Member Secretary

To
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan,
East Arjun
Nagar, Delhi-110032.

Sub: Hon'ble NGT Suo Motu matter OA 693 of 2023 (PB)-"Pollution Control Boards are the Weak Link"- Reg.

Ref: 1. Your office emails dated 18.07.2024 and 22.07.2024
2. OA 693/2023 Order dated 23.11.2023 of the Hon'ble National Green Tribunal (Principal Bench)

Sir,

Kind attention is invited to the above subject matter and references cited. There are 38 stations under NWMP and SWMP in coastal districts. The total number of monitoring locations in the state under different categories of rivers/lakes/ponds/stagnant water/ground water and coastal/marine outfall under NWMP (209) and SWMP (135) are 344. The monitoring is done on monthly basis. Drains in coastal cities are to be monitored. Pesticide residues and heavy metal analysis are analysed at all these locations once and twice in a year respectively. Ambient air quality monitoring programmes (NAMP and SAMP) are also done at 41 locations. Besides the above effluent samples from industries/establishment are also analysed in the laboratory.

Based on the above details, it is considered that the existing coastal stations adequately covers the entire State. Hence no proposal for new coastal monitoring stations is required from the Board.

Majority of the general parameters for analyzing coastal water are measured using chemical analysis. Instruments like pH meter , turbidimeter, UV- Visible Spectrophotometer, Atomic Absorption Spectrophotometer, Gas Chromatograph (FID), Gas Chromatograph (ATD), GC-MS, HPLC, TCLP Extractor, etc are available for measuring various water, waste water, soil/ sediment characteristics in all the District Offices of the Board and Central Laboratory. The laboratory infrastructure available for monitoring of marine water quality parameters including pesticides is adequate in all District Offices and Central Laboratory.

Considering the work load and shortage of staffs, Project Assistants are required for nine offices of coastal districts and also for Central laboratory. The proposal for the same is submitted herewith for your kind consideration for which an amount of Rs 36,00,000/-(Thirty Six Lakh only) will be required for one year.

Yours faithfully,

MEMBER SECRETARY

Encl. As above

PROJECT PROPOSAL FOR STRENGTHENING OF MONITORING PROGRAM FOR MARINE WATER QUALITY ENHANCING MONITORING CAPABILITIES OF THE STATE BOARD AS PER THE DIRECTION OF THE HON'BLE NATIONAL GREEN TRIBUNAL IN O.A. NO. 693/2023

INTRODUCTION

As per the discussion held during the 3rd Review Meeting regarding Hon'ble NGT matter in O.A 693/2023 w.r.t **"Monitoring program for marine water quality monitoring needs to be strengthen by enhancing monitoring capabilities on their environmental aspects" as per the point no. 14 of the direction of the Hon'ble Tribunal,** it was requested to submit the project proposal for strengthening of marine water quality monitoring stations.

Kerala covers 594 km of Coastal length with the Arabian Sea. Nine districts in the State shares sea coast. Water Quality Monitoring exclusively under Coastal/Marine water Category commenced from January 2022 onwards. There are altogether 19 coastal/Marine water locations selected for Water Quality Monitoring. The stations are classified as per Designatd Best Use with respect to Coastal Water/Marine outfall Standards. The Monitoring frequency is monthly. Details of the monitoring locations are as given below:

1. 5171 - Cheruvathur-MadakkaraHarbour at CheruvathurPanchayath, Kasaragod
2. 5172 -Nellikunnu Bridge at Nellikunnu, Kasaragod

3. 5173-River Ramapuram at Ettikulam, Kannur
4. 5174 - River Anjarakkandy at Moidupalam, Dharmadam, Kannur
5. 5176- River Kanampuzha in Kannur Muncipality
6. 5177-Azheekal Port, Azheekode, Kannur
7. 5178- KavvayiBackwaters at Kavvayi, Payyanur
8. 5179-Veli Boat Club at VeliLake,Thiruvananthapuram
9. 5180- Akkulam Bridge at Akkulam Lake, Thiruvananthapuram
10. 5181-Beach at VarkalaPapanasam,Thiruvananthapuram
11. 5182- Kochi Lake at Goshree First Bridge, Kochi
12. 5183-Kochi Lake Near Synagogue, Kochi
13. 5184-Kochi Lake Near Old Thoppumpady Bridge, Kochi
14. 5185- Kochi Lake Near KannangattuWellington Island Bridge, Kochi
15. 5190- Vembanad Lake at Andakaranazhi new Bridge,Alappuzha
16. 5191- River Pamba Near ThottappallyHarbour, Alappuzha
17. 5192- Beypore Port, Kozhikode
18. 5193- Azhikode Ferry, Kodungallur, Thrissur
19. 5194- KMML Chavara, Kollam.

Kerala is blessed with 44 medium and minor rivers, out of which 41 numbers are west flowing. Most of these rivers form estuaries in the coastal region. Wetlands thus created receives inflow from many rivers initially before reaching out to the sea. The lower stretches of the west flowing rivers experience tidal inflations upto a length of 15 km within the rivers. These downward stretches of rivers which are influenced by saline intrusions from the sea, the wetlands and Estuarine lakes developed in the coastal belt contribute to the coastal waters in the State. There are such locations under National water quality (NWMP) and State water quality (SWMP) monitoring Programmes which include lower stretches of rivers and the estuarine lakes. The stations are classified and monitored as per water quality guidelines of CPCB.Water quality monitoring locations in the Ashamudi and Vembanad Lakes, notified as Ramsar sites also fall in the coastal

belt. Thus the following monitoring locations of water bodies categorised under rivers/lakes which fall in the coastal/marine belt are also contribute to the coastal water bodies. The river/lake locations are as follows:

1. 1383- Oruvathilkotta in Akkulam-Veli lake
2. 1441- Neendakara (Ashtamudi lake)
3. 5198- Thoppilakadavu (Ashtamudi lake)
4. 5199- Ashtamudi lake near KSRTC Bus Depot
5. 5200- Perumon (Ashtamudi lake)
6. 5201- Kundara ceramics (Ashtamudi lake)
7. 1574- Paravur lake near railway station
8. 1575- Vembanad lake at Oil Tanker Jetty, Kochi
9. 1578- at Kayamkulam barrage (Kayamkulam lake)
10. 1577- Kodungallur lake at Kodungallur
11. 1570- River Nileswaram near Nileswaram bridge at Hosdurg, Kasaragod
12. 5232- Peruvamba river at Perumba bridge
13. 2294- River Kallayi at Kallayi bridge, Kozhikode
14. 5225- River Kallayi at Kothi bridge, Kozhikode
15. 2304- River Mogral at Mogral bridge, Kasaragode
16. 2305- River Mogral at Mogral bridge, Kasaragode
17. 5241- Thalassery river at Koduvally, Kannur
18. 5243- Chandragiri river at Chandragiri bridge, Kasaragod
19. 5245-Manjeshwaram river at Bangra-Manjeshwar bridge, Hosdurg, Kasaragod

Altogether there are 38 stations under NWMP and SWMP in coastal districts. The total number of monitoring locations in the state under different categories of rivers/lakes/ponds/stagnant water/ground water and coastal/marine outfall under NWMP (209) and SWMP (135) are 344. The monitoring is done on monthly basis. Drains in coastal cities are to be monitored. Pesticide residues and heavy metal analysis areanalysedat all these locations once and twice in a

year respectively. Ambient air quality monitoring programmes (NAMP and SAMP) are also done at 41 locations. Besides the above effluent samples from industries/establishment are also analysed in the laboratory.

Based on the above details, it is considered that the existing coastal stations adequately covers the entire state. Hence no proposal for new coastal monitoring stations is required from the Board.

Majority of the general parameters for analyzing coastal water are measured using chemical analysis. Instruments like pH meter , turbidimeter, UV- Visible Spectrophotometer, Atomic Absorption Spectrophotometer, Gas Chromatograph (FID), Gas Chromatograph (ATD), GC-MS, HPLC, TCLP Extractor, etc are available for measuring various water, waste water, soil/ sediment characteristics in all the District Offices of the Board and Central Laboratory. The laboratory infrastructure available for monitoring of marine water quality parameters including pesticides is adequate in all District Offices and Central Laboratory.

Considering the work load and shortage of staffs, Project Assistants are required for nine offices of coastal districts and also for central laboratory.The proposal for the same is also submitted herewith for your kind consideration for which an amount of **Rs 36,00,000/-**(Thirty Six Lakh only) will be required for one year.

2.OBJECTIVE

To appoint 12 Project assistants for one year in nine district offices of coastal district and also for Central laboratory for the compliance of NGT O.A.693/2023.

3. WORK TO BE DONE BY PROJECT ASSISTANTS

Offices	Works to be done
District Offices	1. Monthly sample collection from different coastal monitoring stations.
	2. Reagent preparation and calibration.
	3. Analysis of Physico-chemical and microbiological parameters of coastal sample.
	4. Data interpretation.
	5. Analysis of legal samples.
Central Lab	1. Monthly sample collection from different coastal monitoring stations.
	2. Reagent preparation and calibration.
	3. Analysis of Physico-chemical and microbiological parameters of coastal sample.
	4. Heavy metal analysis
	5. Analysis of ionic balance, data entry, sorting, and uploading of data to Central Pollution Control Board.
	6. Microbiological analysis of coastal samples.
	7. Sample receival, documentation and data management.
	8. Preparation of annual reports under all environmental statues.
	9. Preparation of reports as per format of CPCB.

4.MANPOWER REQUIREMENT

Sl No.	Office	Number of project assistants recommended
1.	District office, Thiruvananthapuram	1
2.	District office, Kollam	1
3.	District office, Alappuzha	1
4.	Environmental Surveillance Centre,Eloor.	1
5.	District office, Thrissur	1
6.	District office, Malappuram	1
7.	District office, Kozhikode	1
8.	District office, Kannur	1
9.	District office, Kasargode	1
10.	Central laboratory, Ernakulam	3
	Total	12

5.BUDGET ESTIMATE SUMMARY

No	Item	Budget (Rupees in lakhs)
1.	Salaries	36
Total (12*25000*12)		**Rs. 36 Lakhs**
		Rupees Thirty Six Lakhs only

5.1 BUDGET FOR SALARIES

No.	Designation and number of persons	Budget (Rupees in lakh)
1.	Project Assistants- 12 No.s for a period of one year (Rs 25000 per month). First class M.Sc. in Chemistry/ Biotechnology/ Environmental sciences/ Microbiology/ Life sciences from a UGC recognized University.	36
	Total	**36 Lakhs**

22/7/24

Dr. SHEELA A. M.
MEMBER SECRETRY

MADHYA PRADESH POLLUTION CONTROL BOARD,

Paryavaran Parisar, E-5, Arera Colony, Bhopal 462016
Fax No :+91-755-2463742 E-mail : it_mppcb@rediffmail.com

Sr/1735/LEGAL/PCB-2024 BHOPAL, DATE 24 JUN 2024

To,

G. THIRUMURTHY
DH-PCP DIVISON
CPCB HEAD OFFICE
PARIWESH BHAWAN,
EAST ARJUN NAGAR, DELHI-110032

Subject: Regarding submission of fresh affidavit redrafted in compliance of CPCB meeting dated 14.06.2024 with reference to the order dated 12.04.2024 information about passed by Hon'ble NGT(PB) passed in OA 693/2023 (Pollution Control Board are the Weak Link)– reg.

Reference: 1. Your Letter No. F.No. PCP/NGT/693/2023-24 dated 23.04.2024.

2. This office letter no. 1417/Legal/PCB-2024 dated 20.05.2024

3. CPCB review meeting dated 14.06.2024 on OA 693/2023.

With reference to the above subject, the original affidavit was filed before the CPCB by the MP PCB on 20.05.2024. As per the discussions in the review meeting conducted by CPCB on 14.06.2024, please find enclosed the fresh affidavit modified as per the received communication from CPCB. This modified affidavit supersedes the original affidavit filed by the MP PCB on 20.05.2024. The same may be taken on record on behalf of MP PCB.

Encl.: As per above.

(A.A. MISHRA)
MEMBER SECRETARY
Madhya Pradesh Pollution Control Board

Copy To:

1. PA to Principal Secretary, Environment Department, Govt. of Madhya Pradesh, Mantralaya, Vallabh Bhawan, Arera Hills, Bhopal, MP for Information, please.
2. Director (Technical), Madhya Pradesh Pollution Control Board for Information, please.
3. Director (Legal), Madhya Pradesh Pollution Control Board for Information, please.

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 693 OF 2023

IN THE MATTER OF:

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

INDEX

NDOH: - 29.07.2024

S. NO.	PARTICULARS	ANNEXURE	PAGE NO.
1.	Affidavit in Compliance with the Order of Hon'ble NGT dated 12.04.2024.	-	1-8
2.	Letter of the Central Pollution Control Board dated 23.04.2024 requesting information from the MP PCB in accordance with the directions issued by the Hon'ble NGT.	ANNEXURE - R13/1	9
3.	Notification of Laboratories under Section 17[2] along with Section 52 of Water Act & under Section 17[2] along with section 28 of Air Act. Including the status of obtaining recognition as Environment Protection Lab under the Environment Protection Act, 1986.	ANNEXURE - R13/2	10-11(D)
4.	The list of facilities available with the MP PCB for analyzing the parameters prescribed under Schedule-I of the rules made under the Environment Protection Act, 1986.	ANNEXURE - R13/3	12-20

5.	Sources of Budget and Expenditure incurred in MP PCB from the income generated in the Financial Year from 2020-21 to 2023-24.	ANNEXURE - R13/4	21
6.	Reason(s) as to why the full strength appointments have not been made till now &why so many sanctioned posts are lying vacant. Including the time schedule within which the vacant posts will be filled up.	ANNEXURE - R13/5	22-24
7.	The Letter no. 136/PCB/2024 of MP PCB to CPCB dated 10.01.2024		25

FILED BY:

RAGHAV SHARMA
(ADVOCATE)
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PLACE: BHOPAL

DATE: 24.06.2024

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 693 OF 2023

IN THE MATTER OF:

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 13 (MP PCB) THROUGH ITS PRINCIPAL SECRETARY, DEPARTMENT OF ENVIRONMENT AND FOREST.

I, A. A. Mishra, S/o Late Sh. Narbada Prasad Mishra, Member Secretary, Madhya Pradesh Pollution Control Board, Office at E-5, Arera Colony, Paryavaran Parisar, Bhopal, Madhya Pradesh – 462016 do hereby affirm and state as under:

1. I say that the present Affidavit is being filed on behalf of Respondent No.13 and that in my capacity as Member Secretary of the Madhya Pradesh Pollution Control Board in the present matter, I am well conversant with the facts and circumstances of the present case and as such I am competent to swear and file this Affidavit in the present Application.

2. That, the present Application was registered under a *suo motu* action by this Hon'ble Tribunal(PB), New Delhi which is titled as ***In Re: News Item appearing in Deccan Herald dated 24.10.2023 "Pollution Control Boards***

are the Weak Link". This Hon'ble Tribunal *vide* its Order dated 23.11.2023 directed the Respondent No.13 to submit a report on the following points:

I. *Information related to the MPPCB laboratories regarding accreditation/ recognitions.*

II. *Information related to sanction strength and working strength of staff in MPPCB.*

III. *Monitoring facilities which are available within MP PCB infrastructure and are also available in the labs including further need for equipment and provisions made in laboratories for enforcement and monitoring of hotspots in critically polluted areas.*

3. That, Central Pollution Control Board *vide* its letter dated 23.04.2024 under the directions issued by Hon'ble NGT requested information on the following five points:

A. *Strengthening of Laboratories for monitoring prescribe parameters Notified in schedule 1 of EP Rules and specified while granting CTOs.*

B. *Notification of Laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section 28 of Air Act. Status of obtaining recognition as Environmental Lab under EPA.*

C. *Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist.*

NOTARY SHAHJAHANABAD BHOPAL (M.P.) V.P. BALBHADRA GOVT. OF INDIA

D. Sources of Budget for the income generated during 2020-21 and 2021-22.

E. Reason as to why till now the full strength appointments have not been made and why so many vacant posts are lying vacant and also time schedule within which the vacant posts will be filled up.

True Copy of the Letter dated 23.04.2024 issued by the Central Pollution Control Board is enclosed herewith as **Annexure – R 13/1.**

4. That in response to Point 3(B), whereby Information related to Notification of Laboratories u/s 17[2] of Water (Prevention and Control of Pollution) Act, 1974 along with the status of obtaining recognition as Environment Protection Lab under Environment (Protection) Act, 1986 was sought. In this regard it is submitted that the MPPCB has notified its Central laboratory and all Regional laboratories under Water [Prevention and Control of Pollution] Act 1974 in Gazette Notification in year 2008 and 2022 respectively. The Central Laboratory of the MP PCB has been recognized as Environment Protection Lab under Environment (Protection) Act, 1986 vide notification dated 20.07.2020. The Copy of the above mentioned notifications are enclosed herewith collectively as **Anexure – R 13/2.**

5. That in response to Point 3(A) & 3(C) of the letter dated 23.04.2024 issued by the Central Pollution Control Board, it is submitted that the MPPCB has 10 Regional laboratories situated at Indore, Ujjain, Jabalpur, Gwalior, Satna, Sagar, Singraulli, Shahdol, Rewa and Mandideep along with a Central laboratory at Head Quartered at Bhopal. All the Regional Laboratories are equipped with minimum requirements of infrastructure to cover the sampling

/analysis of essential parameters as defined under Environmental (Protection) Act, 1986 and the rules made therein for Air, Water, Noise, Vehicle, Solid Waste etc. Further, for parameters like physio-chemical, metals, pesticides, organics, biological, bioassay, bio-monitoring etc., Central laboratory is equipped with advanced instrumentation like ICP-MS, GC-MS, HPLC, AAS, mercury analyzer, flue gas analyzer, calorimeters, CHNS analyzer, CO/methane analyzer, noise level meter, vehicular emissions monitors etc. The analytical facilities available in Central Lab are open for all the Regional Laboratories of the MP PCB. That the Eight Regional laboratories are accredited with ISO 17025:2017, NABL and some are certified with ISO 45001 with Bureau Veritas. Also, Central laboratory is holding Recognition under EPA, 1986. Further, the process of obtaining EPA recognition for rest of the Regional laboratories of Board is underway and the Laboratory network geographically covers the entire state.

6. That the MP PCB is having adequate facilities for monitoring of the parameters prescribed under Schedule-I of the rules made under the Environment (Protection) Act, 1986. The list of facilities available with the MP PCB for analyzing these parameters is enclosed as **Annexure R/13-3**. The facilities for monitoring of a few parameters like AOX, TOC, etc is in process under upgradation of Hazardous Waste Management Wing, MP PCB Central Lab, Bhopal and the same is expected to be completed within a period of Twelve months. Thus at present the Board has sufficient infrastructure for specified monitoring facilities and since upgradation in the monitoring facilities is a continuous and dynamic process therefore the same shall be undertaken by the MP PCB as and when deemed necessary.

7. That the MP PCB while grating the **Consent To Operate** (CTO) is governed by the same parameters as stated in the **Annexure R/13-3**. Thus the MP PCB posses the ability to analyse and monitor the parameters which are specified while granting the CTOs in state of Madhya Pradesh.

8. That with regards to point 3 (D), the information related to Sources of Budget along with the expenditure incurred for the relevant assessment year in the desired format of CPCB is enclosed as herewith as **Annexure R-13/4**. This information is submitted from financial year 2020-21 upto the financial year 2023-24.

9. That in response to Point E, whereby, the MP PCB was asked Reason(s) as to why till now the full strength appointments have not been made and why so many posts are lying vacant and also time schedule within which the vacant posts will be filled up. It is submitted that the process for recruitment the requisite personnel is underway and various steps have been taken by the Madhya Pradesh Pollution Control Board in this regard. The Steps taken by the Madhya Pradesh Pollution Control Board to fill up the vacancies is marked herewith as **ANNEXURE – R 13/5**. The same also contains the reasons regarding the existing vacant posts in MP PCB.

10. Further with regards to the time schedule for filing the vacant post the MP PCB humbly submits that it aims to fulfill the vacant posts tentatively by December 2025 subject to the directions, orders and circulars issued from time-to-time by Government of Madhya Pradesh. The same shall also be subject to any directions of the Hon'ble Courts with regards to the recruitment process, challenged if any.

11. The Board additionally submits that Hon'ble NGT in order dated 05.02.2021 passed in OA 95/2018 had observed that

"iv. It is suggested that if some of the PCBs find it difficult to select/recruit suitable candidates, a designated Committee of the MOEF&CC and CPCB, in consultation with such State PCBs, may explore possibility of the central selection mechanism so that the talent pool so selected can be made available for posting at appropriate locations, where requirement is found to be otherwise difficult. A plan may be prepared for continuous training of the incumbents at regional levels periodically."

In compliance of above order the MP PCB had also requested CPCB vide letter dated 10.01.2024 for seeking information regarding the recruitment undertaken by CPCB in light of the above mentioned order of the Hon'ble NGT. However the reply of the CPCB is still awaited. A copy of this letter is hereby enclosed as **Annexure R/13-6.**

NOTARY SHRIHANARAT BHOPAL (M.P.) I.P. BALBHA Regd. No. 3399 Exp. 17/04/2026

DEPONENT

VERIFICATION

I state that whatever has been stated herein above is true to my own knowledge, belief and based on the documents/records available with the Respondent and the contents of the same are true and correct to the beast of my knowledge.

DEPONENT

PLACE: BHOPAL

DATE: 24.06.2024

SOLEMNLY AFFIRMED BEFORE ME BY THE WITHIN NAMED
24/06/2024
N. P. BALBHADRA
NOTARY-ADVOCATE

IDENTIFIED BY ME
SIGNATURE Pranjal
NAME PRANJAL PANDEY, ADVOCATE
ADDRESS E-3, VIDHYA VIHAR, BHOPAL

24 JUN 2024

8

LiFE Lifestyle For Environment

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE GOVT OF INDIA

By E-mail

April 23, 2024

F.No. PCP/NGT/693 of 2023/2023-24/

To

The Member Secretary
(All SPCBs/PCCs)

Subject: Hon'ble NGT Suo Motu matter O.A 693/2023 - "Pollution Control Boards are the Weak Link" – reg.

Ref: 1. Hon'ble NGT, PB, New Delhi notice / orders dt. 06.11.2023, 23.11.2023 & 2.02.2024
2. Hon'ble NGT, PB, New Delhi Order dated 12.04.2024 (Copy attached)

Respected Madam / Sir,

The Central Pollution Control Board (CPCB) has submitted a report tabulating information disclosed in the reports of SPCBs/PCCs relating to sanctioned staff, actual present staff, laboratories, infrastructure, revenue etc. in the Suo Motu Matter of Original Application (O.A) No. 693 of 2023, based on the News Item appeared in Deccan Herald on October 24, 2023 entitled "Pollution Control Boards are the Weak link", as per the Hon'ble Tribunal order dated 02.02.2024.

On perusal of the said report, the tribunal further directed the Member Secretaries of all the SPCBs/PCCs to file an affidavit before the Member Secretary of CPCB with in a period of six weeks from 12.04.2024. The copy of the order is attached for kind reference. In view of this, all the SPCBs/PCCs are requested file an affidavit to MS, CPCB on or before May 24, 2024, covering the following:

a) Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule I of EP Rules and specified while granting CTOs
b) Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section 28 of Air Act. Status of obtaining recognition as Environmental lab under EPA.
c) Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist.
d) Sources of budget for the income generated during 2020-21 and 2021- 22.
e) Reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up.

On receipt of such affidavit, MS, CPCB will organise a meeting with all the Member Secretaries of SPCBs/PCCs to remediate the situation and thereafter, CPCB will submit report before the Hon'ble NGT as per above stated order.

Yours Sincerely,

23/4/24

(G. Thirumurthy)
DH-PCP Division

Encl.: As Above

Copy to:
All RDs Requested to inform and follow-up with respective SPCBs./PCCs, pl.

ब्लाक स्थल की पृष्ठ-अंकावली के लिए
ब्लाक टूटा पेज करने के लिए अनुरोध
अनुमति-पत्र क्रमांकित सम्पादन
एम.पी.-19.-क्रमांकित 2008-12

पेजों के क्रमांकित विवरण
एम.पी.-19-क्रमांकित-2008-12

मध्यप्रदेश राजपत्र

प्राधिकार से प्रकाशित

क्रमांक 6] भोपाल, शुक्रवार, दिनांक 8 फरवरी 2008-माघ 19, शके 1929

भाग 3 (1)

विज्ञापन

अन्य सूचनाएं

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल

जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 16 की उप-धारा 3 और धारा-4 की उपधारा-1 के साथ पठित धारा 17 (2) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड ने निम्नलिखित अनुसूची-1 में दर्शाये गये स्थानों पर नई की प्रयोगशालाएं स्थापित की हैं :—

अनुसूची-1

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड की प्रयोगशालाओं की अनुसूची

क्र.	स्थान	पता
1.	केन्द्रीय प्रयोगशाला, भोपाल	पर्यावरण परिसर, ई-5 सैक्टर, अरेरा कॉलोनी, भोपाल.
2.	क्षेत्रीय कार्यालय, इन्दौर	स्कीम नं. 78, सी-2, प्लाट नं. 1, आरएम्ब, इन्दौर
3.	क्षेत्रीय कार्यालय, उज्जैन	17, भरतपुरी, उज्जैन
4.	क्षेत्रीय कार्यालय, ग्वालियर	दीनदयाल नगर, मुख्य द्वार, ग्वालियर
5.	क्षेत्रीय कार्यालय, गुना	टैंकर पार्किंग, एरिया गेल कॉम्प्लेक्स, बिजयपुर-गुना
6.	क्षेत्रीय कार्यालय, जबलपुर	स्कीम नं. 5, प्लाट नं. 455-456, विजय नगर, जबलपुर
7.	क्षेत्रीय कार्यालय, सागर	पं. दीनदयाल नगर, आवासिन बोर्ड कॉलोनी, सागर
8.	क्षेत्रीय कार्यालय, सतना	म. नं. 318, स्ट्रीट नं. 5, धावरी, सतना
9.	क्षेत्रीय कार्यालय, रीवा	एच. आई. जी. 190-191, वेंकट नगर, रीवा

2. विभिन्न विश्लेषणात्मक पैरामीटर्स की प्रत्येक विश्लेषण रिपोर्ट के सम्बन्ध में मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड को देय शुल्क और ए, अपशिष्ट जल, मृदा, जोखिमयुक्त अपशिष्ट, वायु, फ्यूजीटिव उत्सर्जनों, उत्सर्जन स्रोत, शोर प्रदूषण, ओजी एकजीस्ट प्रदूषण और परिवेशी वायु जैसा प्रदूषण के लिये नमूने लेने के प्रभार अनुसूची-2 : नमूने लेने व विश्लेषण प्रभारों की अनुसूची के अनुसार होंगे.

कोई व्यक्ति जो उक्त न्यास या सम्पत्ति में हित रखता हो, और उसके बारे में कोई आपत्तियां करने या सुझाव देने का विचार रखता हो उसे इस सूचना लोक न्यास है उसका गठन करती है.

अतः मैं पंजीयक लोक न्यास अनुभाग दतिया का लोक न्यासों का पंजीयक अपने न्यायालय में दिनांक 4 अप्रैल 2022 को उक्त अधिनियम की धारा 5 की उपधारा (1) के द्वारा यथा अपेक्षित जांच करना प्रस्तावित करता हूँ.

अतः एतद्द्वारा सूचना दी जाती है कि उक्त न्यास या सम्पत्ति का कोई न्यासधारी या कार्यकारी न्यासधारी उसमें हित रखने वाले व्यक्ति को इस सूचना के प्रकाशन के दिनांक से एक माह के भीतर दो प्रतियों में लिखित कथन प्रस्तुत करना और कोर्ट में मेरे समक्ष उपरोक्त दिनांक को या तो व्यक्तिशः या अभिभाषक अथवा अभिकर्ता के द्वारा उपस्थित होना चाहिए. उपरोक्त अवधि की समाप्ति के पश्चात प्राप्त आपत्तियों को विचार के लिये ग्रहण नहीं किया जावेगा.

अनुसूची—लोक न्यास की सम्पत्ति का वर्णन

1.	लोक न्यास का नाम एवं पता	:	श्रीमती फूलाबाई न्यास, छल्लापुरा दतिया
2.	चल सम्पत्ति	:	प्रारंभिक निधि के रूप में रुपये 11000/- (ग्यारह हजार रुपया) नगद राशि
3.	अचल सम्पत्ति	:	ग्राम दुरलेडा में आराजी रकबा 35.68 एकड़ भूमि.

ऋषि कुमार सिंघई, पंजीयक एवं अनुविभागीय अधिकारी.

(G-447)

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल

भोपाल, दिनांक 18 फरवरी 2022

क्रमांक 581.—जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 17 (2) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड निम्नलिखित अनुसूची-1 में क्रमांक 10 से 15 पर निम्नलिखित प्रयोगशालाओं को अंतःस्थापित करता है:—

अनुसूची-1

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड की प्रयोगशालाओं की अनुसूची

क्र. (1)	स्थान (2)	पता (3)
10	क्षेत्रीय प्रयोगशाला, देवास	186, गंगा नगर, वार्ड क्रमांक 09, देवास (म. प्र.) 455001
11	क्षेत्रीय प्रयोगशाला, सिंगरौली	भकुआर, चौगढ़, जिला-सिंगरौली (म. प्र.) 486887
12	क्षेत्रीय प्रयोगशाला, छिन्दवाड़ा	मुल्लाजी पेट्रोल पम्प के सामने, लोनिया करबल परासिया रोड, छिन्दवाड़ा (म. प्र.) 480001.
13	क्षेत्रीय प्रयोगशाला, कटनी	एमआईजी-4, न्यू हा. बोर्ड कालोनी, कटनी (म. प्र.) 483501
14	क्षेत्रीय प्रयोगशाला, मण्डीदीप	प्लाट नं. 28, सी सेक्टर, न्यू इंडस्ट्रियल एरिया, मंडीदीप जिला-रायसेन
15	क्षेत्रीय प्रयोगशाला, शहडोल	बायपास बुढार रोड, गोतरा, शहडोल (म. प्र.) 484001

ए. ए. मिश्रा, सदस्य सचिव.

(G-448)

नियंत्रक, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा शासकीय केन्द्रीय मुद्रणालय, भोपाल से मुद्रित तथा प्रकाशित—2022.

रजिस्ट्री सं. डी.एल.-33004/99

REGD. No. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

सी.जी.-डी.एल.-अ.-04082020-220834
CG-DL-E-04082020-220834

असाधारण
EXTRAORDINARY
भाग III—खण्ड 4
PART III—Section 4
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 305] नई दिल्ली, मंगलवार, अगस्त 4, 2020/श्रावण 13, 1942
No. 305] NEW DELHI, TUESDAY, AUGUST 4, 2020/SHRAVANA 13, 1942

केंद्रीय प्रदूषण नियंत्रण बोर्ड

अधिसूचना

नई दिल्ली, 20 जुलाई, 2020

सं. विधि 42(3)/87.—पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 23 के अधीन जारी अधिसूचना सं. 145 (ई) दिनांक 21 फरवरी, 1991 के खण्ड 1 के साथ पठित धारा 12 की उप-धारा 1 के खण्ड (ख) और धारा 13 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032 एतद्द्वारा (क) नीचे दी गई तालिका के स्तंभ (2) में विनिर्दिष्ट प्रयोगशालाओं को उक्त अधिनियम और इसके अंतर्गत बने नियमों के अधीन पर्यावरणीय प्रयोगशालाओं को सौंपे गये कार्य करने हेतु "पर्यावरणीय प्रयोगशाला" के रूप में और (ख) तालिका के स्तंभ (3) में विनिर्दिष्ट व्यक्तियों को विश्लेषण के लिए भेजे गये वायु, जल, एवं अन्य पदार्थों के स्तंभ (4) में दर्शाए गए पैरामीटरों के संबंधित समूहों के लिए विनिर्दिष्ट नमूनों का विश्लेषण करने हेतु सरकारी विश्लेषक के रूप में मान्यता देता है। 17 जनवरी, 2019 की अधिसूचना संख्या विधि/42(3)/87, की क्रम संख्या 177 और इससे संबंधित प्रविष्टियों के पश्चात निम्नलिखित क्रम संख्याओं और प्रविष्टियों को जोड़ा जाएगा :

क्र.सं.	प्रयोगशाला का नाम	सरकारी विश्लेषक का नाम	पैरामीटर समूह हेतु मान्यता
1.	2.	3.	4.
178.	क्षेत्रीय प्रयोगशाला, महाराष्ट्र प्रदूषण नियंत्रण बोर्ड, 106/107, पारकर कॉम्प्लेक्स, नगर परिषद चिपलुन के पीछे, जिला रत्नागिरी- 415605, महाराष्ट्र।	1. श्री भगवान शंकर गधारी, वैज्ञानिक अधिकारी, 2. श्री अशोक विश्राम मांडवकर, कनिष्ठ वैज्ञानिक अधिकारी, 3. श्री अनिल नाना संदानसिंग, कनिष्ठ वैज्ञानिक अधिकारी।	भौतिक, सामान्य रसायन एवं गैर धात्विक, धातु, कार्बनिक, सूक्ष्मजीव विज्ञान, विष विज्ञानी, परिसंकटमय अपशिष्ट अभिलक्षण, मृदा स्वज/तलछट और परिवेशी वायु के विश्लेषण हेतु वायु प्रदूषण पैरामीटर, ओत उत्सर्जन, ओर स्तर और सूक्ष्म मौसम विज्ञानी पैरामीटर्स।

179.	क्षेत्रीय प्रयोगशाला, महाराष्ट्र प्रदूषण नियंत्रण बोर्ड, पहली मंजिल, उद्योग भवन, आई.टी.आई. सिग्नल, त्रिम्बक रोड, एम.आई.डी.सी. कंपाउंड नाशिक, महाराष्ट्र-422007	1. श्री आंतिलाल हीरालाल नायरे, वैज्ञानिक अधिकारी, 2. डॉ. पद्मनाभ दामोदर खडकिकर, कनिष्ठ वैज्ञानिक अधिकारी, 3. श्री सुनील काशीनाथ बाबिम्कर, कनिष्ठ वैज्ञानिक अधिकारी, 4. श्री सुरेश दामोदर माली, कनिष्ठ वैज्ञानिक अधिकारी।	भौतिक, सामान्य रसायन एवं गैर धात्विक, धातु, कार्बनिक, सूक्ष्मजीव विज्ञान, विष विज्ञानी, जैव विज्ञानी, परिसंकटमय अपशिष्ट अभिलक्षणन, मृदा स्लज/तलछट और परिवेशी वायु के विश्लेषण हेतु वायु प्रदूषण पैरामीटर, स्रोत उत्सर्जन, शोर स्तर, सूक्ष्म मौसम विज्ञानी पैरामीटर्स।
180.	क्षेत्रीय प्रयोगशाला, महाराष्ट्र प्रदूषण नियंत्रण बोर्ड, पर्यावरण भवन, प्लॉट नंबर ए-4/1,एम.आई.डी.सी. चिकलथाना, औरंगाबाद, 431210, महाराष्ट्र।	1. श्री विश्वजीत रमेशचंद्र ठाकुर, वरिष्ठ वैज्ञानिक अधिकारी, 2. श्री विनायक नारायणराव देशमुख, कनिष्ठ वैज्ञानिक सहायक, 3. श्री सुनील पंडरीनाथ सावंदे, कनिष्ठ वैज्ञानिक सहायक, 4. श्री महेश उत्तमराव वालसे, कनिष्ठ वैज्ञानिक सहायक, 5. श्रीमती गीता रवि देशमुख, कनिष्ठ वैज्ञानिक सहायक।	भौतिक, सामान्य रसायन एवं गैर धात्विक, धातु, कार्बनिक, सूक्ष्मजीव विज्ञान, विष विज्ञानी, जैव विज्ञानी, परिसंकटमय अपशिष्ट अभिलक्षणन, मृदा/स्लज/तलछट और परिवेशी वायु के विश्लेषण हेतु वायु प्रदूषण पैरामीटर, स्रोत उत्सर्जन, शोर स्तर तथा सूक्ष्म मौसम विज्ञानी पैरामीटर्स।
181.	पर्यावरण इंजीनियरिंग प्रयोगशाला, मेकॉन लिमिटेड, विवेकानंद पथ, डोरंडा, रांची- 834002, झारखंड।	1. डॉ. एस. चक्रवर्ती, डी.जी.एम., 2. डॉ. पायल दान, वैज्ञानिक अधिकारी, 3. डॉ. बेबरा संतोष रमेश, वैज्ञानिक अधिकारी।	भौतिक, सामान्य रसायन एवं गैर धात्विक, धातु, कार्बनिक, सूक्ष्मजीव विज्ञान, विष विज्ञानी, जैव विज्ञानी, परिसंकटमय अपशिष्ट अभिलक्षणन, मृदा/स्लज/तलछट और परिवेशी वायु के विश्लेषण हेतु वायु प्रदूषण पैरामीटर, स्रोत उत्सर्जन, शोर स्तर तथा सूक्ष्म मौसम विज्ञानी पैरामीटर्स।
182.	केंद्रीय प्रयोगशाला, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016	1. डॉ. एच.बी. वानखेडे, वैज्ञानिक, 2. डॉ. सध्या मोकले, वैज्ञानिक, 3. सुश्री अवंती हिंडोलिया, कनिष्ठ वैज्ञानिक।	भौतिक, सामान्य रसायन एवं गैर धात्विक, धातु, कार्बनिक, सूक्ष्मजीव विज्ञान, विष विज्ञानी, जैव विज्ञानी, परिसंकटमय अपशिष्ट अभिलक्षणन, मृदा/स्लज/तलछट और परिवेशी वायु के विश्लेषण हेतु वायु प्रदूषण पैरामीटर, स्रोत उत्सर्जन, शोर स्तर तथा सूक्ष्म मौसम विज्ञानी पैरामीटर्स।

इस प्रकार उल्लिखित पर्यावरणीय प्रयोगशालाएँ अधिसूचना जारी होने की तिथि से पांच वर्ष की अवधि के लिए वैध रहेंगी। हालांकि, कॉलम (3) में उल्लिखित सरकारी विश्लेषक 05 वर्ष की अवधि या बोर्ड की सेवा से सेवानिवृत्ति तक, जो भी पहले हो, के लिए नियुक्त किए जाएंगे।

शिव दास मीना, अध्यक्ष

[विज्ञापन-III/4/असा./162/20-21]

11B

पाद टिप्पणी:

मूल अधिसूचना भारत के राजपत्र में का.आ. 728 (ई) दिनांक 21.07.1987 के द्वारा प्रकाशित की गई थी और इसके पश्चात उसमें निम्नलिखित के द्वारा संशोधन किये गए : (1) का.आ. 838 (ई), दिनांक 23.09.87 (2) का.आ. 989 (ई) दिनांक 17.11.87 (3) का.आ. 489 (ई) दिनांक 17.05.88 (4) का.आ. 156 (ई) दिनांक 24.02.89 (5) का.आ. 846 (ई) दिनांक 24.10.89 (6) का.आ. 375 (ई) दिनांक 26.04.1990 (7) का.आ. 803(ई) दिनांक 23.09.92 (8) का.आ. 97 (ई) दिनांक 05.12.1994 (9) का.आ. 418(ई) दिनांक 31.03.1996 (10) का.आ. 889 (ई) दिनांक 31.08.1996 (11) का.आ. 452 (ई) दिनांक 31.05.97 (12) का.आ. 631 (ई) दिनांक 31.05.1998 (13) का.आ. (ई) 336 दिनांक 01.01.1999 (14) का.आ. 44 (ई) दिनांक 15.01.2001, (15) का.आ. संख्या 490 (ई), दिनांक 01.06.2001 और (16) का.आ. संख्या 532 (ई), दिनांक 01.01.2002, (17) का.आ. संख्या 1168 (ई), दिनांक 01.06.2001, (18) का.आ. संख्या 888 (ई), दिनांक 01.06.2003, (19) विधि/42(3)/87 दिनांक 01.06.2004, (20) विधि/42(3)87 दिनांक 01.03.2005 (21) विधि/42(3)87 दिनांक 01.09.2005, (22) विधि/42(3)87 दिनांक 15.12.2005, (23) विधि/42(3)87 दिनांक 01.05.2006, विधि/42(3)/87 दिनांक 01.09.2006, विधि/42(3)/87 दिनांक 01.01.2007, विधि/42(3)/87 दिनांक 15.04.2007, विधि/42(3)/87 दिनांक 01.08.2007, विधि/42(3)/87 दिनांक 01.10.2007, विधि/42(3)/87 दिनांक 01.02.2008, विधि/42(3)/87 दिनांक 01.04.2008, विधि/42(3)/87 दिनांक 01.10.2009, विधि/42(3)/87 दिनांक 15.01.2010, विधि/42(3)/87 दिनांक 20.09.2010, विधि/42(3)/87 दिनांक 27.01.2011, विधि/42(3)/87 दिनांक 31.01.2012, विधि/42(3)/87 दिनांक 14.08.2014, विधि/42(3)/87 दिनांक 10.03.2015, विधि/42(3)/87 दिनांक 11.12.2015, विधि/42(3)/87 दिनांक 07.03.2016, विधि/42(3)/87 दिनांक 03.08.2016, विधि/42(3)/87 दिनांक 06.03.2017, विधि/42(3)/87 दिनांक 19.06.2017, विधि/42(3)/87 दिनांक 03.10.2018 और विधि/42(3)/87 दिनांक 17.01.2019.

CENTRAL POLLUTION CONTROL BOARD

NOTIFICATION

New Delhi, the 20th July, 2020

No. Legal 42(3)/87.—In exercise of the powers conferred by clause (b) of sub-section (1) of Section 12 and 13 read with clause 1 of the Notification No. 145 (E), dated 21st February,1991, issued under Section 23 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi- 110032 hereby recognize, (a) the Laboratories specified in column (2) of the table below as 'Environmental Laboratory' to carry out the functions entrusted to the Environmental Laboratories under the said Act, and the rules made there under and (b) specified persons in column (3) of the table as the Government Analysts for the purpose of analysis of samples of Air, Water, or other substances sent for analysis, specified for respective groups of parameters mentioned in column (4). After Sr. No. 177 of the Notification No. Legal/42(3)/87, dated 17th January, 2019, and the entries relating thereto, the following serial no. and entries shall be added, namely:

Sl. No.	Name of Laboratory	Name of the Govt. Analysts	Recognized for Parameters Groups
(1)	(2)	(3)	(4)
178	Regional Laboratory, Maharashtra Pollution Control Board, 106/107, Parkar Complex, Behind Nagar Parishad, Chiplun,, Dist. Ratnagiri, 415605 Maharashtra.	1. Sh. Bhagwan Shankar Gadhari, Scientific Officer, 2. Sh. Ashok Vishram Mandavkar, Junior Scientific Officer, 3. Sh. Anil Nana Sandansing, Junior Scientific Officer.	Physical, General chemical and Non-metallic, Metals, Organics, Microbiological, Toxicological, Hazardous waste characterization, Soil/ sludge/ sediments and air pollution parameters for analysis of Ambient Air, Source emissions, Noise, and Micrometeorological parameters.

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179	Regional Laboratory, Maharashtra Pollution Control Board 1st floor, Udyog Bhawan, ITI Signal, Trimbak Road, MIDC Compound Nashik, Maharashtra-422007	1. Sh. Shanthal Hiralal Nagare, Scientific Officer, 2. Dr. Padmanabh Damodar Khadkikar, Junior Scientific Officer, 3. Sh. Sunil Kashinath Baviskar, Junior Scientific Officer, 4. Sh. Suresh Damodar Mali, Junior Scientific Officer.	Physical, General chemical and Non-metallic, Metals, Organics, Microbiological, Toxicological, Biological, Hazardous waste characterization, Soil/ sludge/ sediments, air pollution parameter for analysis of Ambient air, Source emissions, Noise and Micrometeorological parameters.
180	Regional Laboratory, Maharashtra Pollution Control Board, Paryavaran Bhavan, Plot No. A-4/1, MIDC Chikalthana, Aurangabad, 431210, Maharashtra.	1. Sh. Vishwajeet Rameshchandra Thakur, Senior Scientific Officer, 2. Sh. Vinayak Narayanrao Deshmukh, Junior Scientific Assistant, 3. Sh. Sunil Pandharinath Salve, Junior Scientific Assistant, 4. Sh. Mahesh Uttamrao Walse, Junior Scientific Assistant, 5. Smt. Mecta Ravi Deshmukh, Junior Scientific Assistant.	Physical, General chemical and Non-metallic, Metals, Organics, Microbiological, Toxicological, Biological, Hazardous waste characterization, Soil/ sludge/ sediments, and air pollution parameters for analysis of Ambient air, Source emissions Noise and Micrometeorological parameters.
181	Environmental Engineering Laboratory MECON Ltd., Vivekananda Path, Doranda, Ranchi- 834002, Jharkhand.	1. Dr. S. Chakraborty, DGM, 2. Dr. Piyal Das, Scientific Officer, 3. Dr. Bevara Santosh Ramesh, Scientific Officer.	Physical, General chemical and Non-metallic, Metals, Organics, Microbiological, Toxicological, Biological, Hazardous waste characterization, Soil/ sludge/ sediments, and air pollution parameters for analysis of Ambient air, Source emissions, Noise and Micrometeorological parameters.
182	Central Laboratory, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016.	1. Dr. H. B. Wankhede, Scientist, 2. Dr. Sandhya Mokle, Scientist, 3. Ms. Avanti Hindoliya, Junior Scientist.	Physical, General chemical and Non-metallic, Metals, Organics, Microbiological, Toxicological, Biological, Hazardous waste characterization, Soil/ sludge/ sediments, and air pollution parameters for analysis of Ambient air, Source emissions, Noise and Micrometeorological parameters.

The Environmental Laboratories so mentioned shall remain valid for a period of five years from the date of issue of Notification. However, Government Analysts so mentioned at column (3) shall be appointed for a period of five years or upto the superannuation from the service of the Board, whichever is earlier.

SHIV DAS MEENA, Chairman

[ADVT.-III/4/Extry./162/20-21]

Foot Note:

The principal notification was published in the Gazette of India vide No. S.O. 728(E), dated 21-7-1987 and subsequently amended vide- (1) Nos. S.O. 838 (E), dated 23-9-87, (2) S.O. 989 (E) , dated 17-11-87, (3) S.O. 489 (E) , dated 17-5-88, (4) S.O. 156 (E) , dated 24-2-89, (5) S.O. 846 (E), dated 24-10-89, (6) S.O. 375 (E), dated 26-4-1990, (7) S.O. 803 (E), dated 23-9-92, (8) S.O. 97 (E), dated 5-12-1994, (9) S.O. 418 (E), dated 31-3-1996, (10) S.O. 889 (E), dated 31-8-1996, (11) S.O. 452 (E), dated 31-5-97, (12) S.O. 631 (E), dated 31-5-1998, (13) S.O. 336 (E), dated 1-1-1999, (14) S.O. 44 (E), date 15-1-2001, (15) S.O. 490 (E), dated 1-6-2001, (16) S.O. 532 (E), dated 1-1-2002, (17) S.O. 1168 (E), dated 1-6-2001, (18) S.O. 888 (E), dated 1-6-2003, (19) Legal/42(3)/87, dated 1-6-2004, (20) Legal/42(3)/87, dated 1-3-2005, (21) Legal/42(3)/87, dated 1-9-2005, (22) Legal/42(3)/87, dated 15-12-2005, (23) Legal/42(3)/87, dated 1-5-2006, Legal/42(3)/87, dated 1-9-2006, Legal/42(3)/87, dated 1-1-2007, Legal/42(3)/87, dated 15-4-2007, Legal/42(3)/87, dated 1-8-2007, Legal/42(3)/87, dated 1-10-2007, Legal/42(3)/87, dated 1-2-2008, Legal/42(3)/87, dated 1-4-2008, Legal/42(3)/87, dated 1-10-2009, Legal/42(3)/87, dated 15-1-2010, Legal/42(3)/87, dated 20-9-2010, Legal/42(3)/87, dated 27-1-2011, Legal/42(3)/87, dated 31-1-2012, Legal/42(3)/87 14-8-2014, Legal/42(3)/87 10-03-2015, Legal/42(3)/87 11-12-2015, Legal/42(3)/87 07-03-2016, Legal/42(3)/87 03-08-2016, Legal/42(3)/87 06.03.2017, Legal/42(3)/87 dated 19.06.2017, Legal/42(3)/87 dated 03.10.2018 and Legal/42(3)/87 dated 17.01.2019.

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ANNEXURE-R/13-5

FACILITIES AVAILABLE WITH MPPCB FOR ANALYZING PARAMETERS UNDER SCHEDULE-I OF ENVIRONMENT PROTECTION ACT, 1986

S.No	Industry	Parameters	Facility available with MPPCB	Remarks
1	Caustic soda Industry	Mercury	yes	
		pH	Yes	
2	Man made fibre	SS	yes	
		BOD	Yes	
		pH	yes	
3	Petroleum oil refinery	pH	yes	
		Oil & Grease	yes	
		BOD	yes	
		COD	yes	
		SS	yes	
		Phenols	yes	
		CN	yes	
		Ammonia	yes	
		TKN	yes	
		P	yes	
		Cr+6	yes	
		Cr[total]	yes	
		Pb	yes	
		Hg	yes	
		Zn	yes	
		Ni	yes	
		Cu	yes	
		V	yes	
		Benzene	yes	
		B[a]P	yes	
	Emissions	SO2	yes	
		NOx	yes	
		PM	yes	
		CO	yes	
		Ni+V	yes	
		H2S	yes	
		S	yes	
4	Sugar Industry	BOD	yes	
		SS	yes	
5	Thermal Power	pH	yes	

डॉ. आलोक सक्सेना
मुख्य रसायनज्ञ
केन्द्रीय प्रयोगशाला
म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

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	Plant			
		Temperature	yes	
		Chlorine	yes	
	Boiler blow down	SS	yes	
		Oil &grease	yes	
		Cu	yes	
		Fe	yes	
	Cooling tower blowdown	Zinc	yes	
		Cr[total]	yes	
		P	yes	
	Ash Pond effluent	pH	yes	
		SS	yes	
		Oil & Grease	yes	
6	**Cotton textile industry**	pH	yes	
		SS	yes	
		BOD	yes	
		Oil & Grease	yes	
		Bioassay	yes	
		Cr(total)	yes	
		S	yes	
		Phenolic compounds	yes	
7	**Composite woolen mills**	SS	yes	
		pH	yes	
		BOD	yes	
		Oil & Grease	yes	
		Bio assay	yes	
		Cr(total)	yes	
		S	yes	
		Phenolic compds	yes	
8	**Dye and Dye intermediate Industry**	SS	yes	
		pH	yes	
		Temperature	yes	
		Hg	yes	
		Cr	yes	
		Cu	yes	
		Zn	yes	
		Ni	yes	
		Cd	yes	
		Cl	yes	
		SO4	yes	

डॉ. आलोक सक्सेना
मुख्य रसायनज्ञ
केन्द्रीय प्रयोगशाला
म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

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		Phenolic compds	yes	
		Oil & Grease	yes	
		Bio assay	yes	
9	Electroplating industry	pH	yes	
		Temp	yes	
		Oil & Grease	yes	
		SS	yes	
		CN	yes	
		Nitrogen	yes	
		TRC	yes	
		Cd	yes	
		Ni	yes	
		Zn	yes	
		Cr+6	yes	
		Cr(T)	yes	
		Cu	yes	
		Pb	yes	
		Fe	yes	
		Total metal	yes	
10	Cement plants	PM	yes	
11	Stone crushing units	SPM	yes	
12	Coke ovens	pH	yes	
		BOD	yes	
		SS	yes	
		Phenolic compds	yes	
		CN	yes	
		Oil & Grease	yes	
		Amm Nitrogen	yes	
13	Synthetic rubber	Color	yes	
		pH	yes	
		BOD	yes	
		COD	yes	
		Oil & Grease	yes	
14	Small Pulp and paper Industry	pH	yes	
		SS	yes	
		BOD	yes	
		SAR	yes	
		AOX	NO	
15	Fermentation industry	pH	yes	
		Color & Odour	yes	
		SS	yes	

डॉ. आलोक सक्सेना
मुख्य रसायनज्ञ
केन्द्रीय प्रयोगशाला
म.प्र. प्रदूषण नियंत्रण बोर्ड, भोपाल

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16	Leather tannery	SS	yes	
		BOD	yes	
		pH	yes	
		Chlorides	yes	
		CR+6	yes	
		Cr(T)	yes	
		S	yes	
		Na%	yes	
		B	yes	
		Oil & Grease	yes	
17	Fertilizer industry	pH	yes	
		Amm Nitrogen	yes	
		TKN	yes	
		Free Amm Nitrogen	yes	
		NO3-N	yes	
		CN	yes	
		V	yes	
		As	yes	
		SS	yes	
		O&G	yes	
		Cr+6	yes	
		Cr(T)	yes	
18	Omitted			
19	Calcium carbide	PM	yes	
20	Carbon Black	PM	yes	
21	Copper,lead and zinc smelter plant	PM	yes	
		SO2	yes	
22	Nitric acid	NOx	yes	
23	Sulphuric acid plant	SO2/SO3	yes	
		Mist	yes	
24	Iron and steel	PM	yes	
		CO	yes	
25	Thermal power plant	PM	yes	
26	Natural rubber	Color & odour	yes	
		pH	yes	
		BOD/COD	yes	
		O&G	yes	
		S	yes	
		TKN	yes	
		P	yes	
		Solids	yes	

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15

		Annonical N	yes	
		Free NH3	yes	
27	Asbestos manufacturing units	Asbestos	NO	
		Dust	Yes	
28	Calor Alkali	Mercury	yes	
		Chlorine	yes	
		HCL	yes	
29	Large pulp and paper	PM/H2S	Yes	
30	Integrated iron & steel	PM	yes	
		pH	yes	
		SS	yes	
		Phenol	yes	
		CN	yes	
		BOD/COD	yes	
		Amm Nitrogen	yes	
		O&G	Yes	
31	Re heating[reverbera tory furnaces]	PM	Yes	
32	Foundries	PM	yes	
33	Thermal power plants	PM	yes	
34	Small boilers	PM	yes	
35	Coffee industry	pH/BOD/TDS/PH	yes	Not existing in MP
36	Aluminium plants	PM	yes	
		CO	yes	
37	Stone crushing units	SPM	yes	
38	Petrochemicals [basic & intermediate]	pH	yes	
		BOD	yes	
		Phenols	yes	
		S	yes	
		COD	yes	
		CN	yes	
		F	yes	
		TSS	yes	
		CR+6/Cr(T)	yes	

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39	Hotel industry	pH	yes	
		BOD	yes	
		TSS	yes	
		O&G	yes	
		P	yes	
40	Pesticides	pH/O&G/BOD/TSS/Bio assay	yes	
		Specific pesticides	yes	Availability of standards
		Metals	Yes	
		Organic/inorganics	yes	
		Emissions-HCL,CL2,H2S,NH3, pesticides compds	yes	
41	Tannery	pH	yes	
		SS	yes	
42	Paint industry	pH	yes	
		SS	yes	
		BOD	yes	
		Phenolic compds	yes	
		O&G	yes	
		Bioassay	yes	
		Pb	yes	
		CR+6/Cr(T)	yes	
		Cu	yes	
		Ni	yes	
		Zn	yes	
		Total metals	yes	
43	Inorganic chemical industry	pH	yes	
		Cr/Mn/NI/Cu/Zn/Cd/Pb/Hg/Cn/	yes	
		O&G/SS/	yes	
44	Bullion Refining	pH	yes	
		Cn	yes	
		S	yes	
		N	yes	
		Ci	yes	
		Zn/CU/NI/As/Cd	yes	
		O&G/SS	yes	
45	Dye/Dye intermediate	pH	yes	
		color	yes	
		SS	yes	
		BOD	yes	
		O&G	yes	
		Phenolics	yes	
		CD/Cu/Mn/Pb/Hg/Ni/Zn/Cr/	yes	

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		Bioassay	yes	
46	Noise limits	Ambient noise	Yes	
47	Domestic appliances	NA	NA	
48	Glass industry	PM	yes	
		Flourides/pH/TSS/O&G	yes	
		NOx/lead	yes	
49	Lime kilns	PM	Yes	
50	Slaughter house	COD/BOD/O&G/	yes	
51	Food and fruit processing industry	pH/SS/O&G/BOD	yes	
52	Jute processing industry	pH/BOD/SS/O&G	Yes	
53	Large pulp & paper/news print/rayon grade plants	pH/BOD/COD/SS	Yes	
		AOX	NO	
54	Small pulp & paper	------		
55	CETPs	pH/temperature/O&G/Phelonics/ Amm N2/CN/Cr/Cu/Pb/Ni/Zn/As Hg/Cd/Se/F/B/	Yes	
		Radio active material	NO	
56	Dairy	pH/BOD/SS/O&G	Yes	
57	Tanneries	pH/BOD/SS/S/Cr/O&G	Yes	
58	Natural rubber processing industry	pH/TKN/AmmN2/BOD/COD/O&G/TDS/ SS	yes	
59	Bagasse fired boilers	PM	yes	
60	Man Made fibre industry	pH/SS/BOD/Zn	Yes	
61	Ceramic industry	PM/F/Chl/SO2	Yes	
62	Viscose filament yarn	pH/SS/BOD/Zn	Yes	
63	Starch industry	pH/BOD/SS	yes	
64	Beehive hard coke oven	PM	Yes	
65	Briquette industry	PM	Yes	
66	Soft coke industry	PM	Yes	
67	Edible oil & vanaspati industry	pH/SS/O&G/BOD/COD	Yes	

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68	**Organic chemical manufacturing units**	pH/BOD/O&G/bioassay/N		
		As/Cr/Pb/CN/Zn/Hg/Cu/Ni/S	Yes	
69	**Flour mill**	pH/BOD/TSS/O&G	Yes	
70	**Boilers**	PM	Yes	
71	**Pesticide industry**	pH/O&G/BOD/TSS/Bio assay	Yes	
		Specific pesticides	Yes	
		Metals	Yes	
		Organic/inorganics	Yes	
		Emissions-HCL,CL2,H2S,NH3, pesticides compds	Yes	
72	**Oil drills and gas extraction units**	pH/O&G/SS/BOD/metals	Yes	
73	**Pharmaceutical (manufacturing & Formulation)**	pH/O&G/BOD/TSS/Bio assay	Yes	
		Hg/As/Cr/Pb/Phenoics/S/P	Yes	
		Emissions- PM/SO2/CO	Yes	
		TOC/Dioxane/Furans	NO	
		Metals	yes	
74	**Bricks kilns**	PM	Yes	
75	**Soda ash industry**	pH/O&G/Temp/SS/AMm N2/Bio-assay	yes	
76	**Emission std for SO2 from cupola furnanace**	SO2	Yes	
77	**Motor gasoline**	Benzene/Pb/S/P	Yes	
78	**Diesel fuel emissions**	HSD	Yes	
79	**Coke oven plants**	SO2/NOx/SPM/S	Yes	
80	**Two stroke engine**	NA	NA	
81	**Battery manufacturing industry**	Pb/PM/Ph/SS/Mn/Hg/Zn	Yes	
82	**Gas naptha based PP**	NOx/Ph/Temp/FAC/SS/O&G/Cu/Fe/Zn/Cr/P	Yes	
83	**Noise pollution**	Ambient noise	Yes	
84	**Temp limits for discharge of condenser cooling water from TP**	Temp	Yes	
85	**Coal washeris**	pH/TSS/O&G/BOD/COD/Phenolics	Yes	
86	**Standards for costal water**	NA	NA	

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87	Rayon industry	CS2	Yes	
88	Generator sets	CO/HC+NOx	Yes	
89	Noise for fire crackers	Noise monitoring	yes	
90	Coal mines	SPM/RSPM/SO2/NOx/Noise	Yes	
91	Noise for generator sets run by petrol	Noise/	Yes	
92	Textile units	pH/TSS/BOD/COD/TRC/O&G/Cr/S/phenols	Yes	
93	Standard for bathing water	Bacteriological/pH/DO/BOD	Yes	
94-96	Noise for generator sets run by diesel	Noise	yes	
97	Boilers using agriculture waste fuel	PM/	Yes	
98	Ginning mills	NA	NA	
99	Sponge iron plants	PM/CO/SO2/	Yes	
		pH/TSS/O&G/COD	Yes	
100	Common HW incenerators	PM/HCL/SO2/CO/TC/NOX/Cd/Hg/Sb/As/Pb/Co/Cr/Cu/Mn/Ni/V	Yes	
		HF/ Dioxins/Furans/Th/	No	
101	Incinerators for pesticide industry	PM/HCL/SO2/CO/ Sb/As/Pb/Co/Cr/Cu/Mn/Ni/V	yes	
		TOC	No	Under process
		Dioxins/Furans	No	
102	Refractory industry	PM/pH/O&G/BOD/COD/SS/Phenols/CN/Cr	Yes	
103	Cashew seed processing industry	PM/ pH/O&G/BOD/COD/SS/Phenols	Yes	
104	Plaster of paris industry	PM/	yes	

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ANNEXURE - R13/4

M.P.POLLUTION CONTROL BOARD,BHOPAL

Financial data

Income of four Years

Fin Year	State Poll.Control Boards	Consents & Authorizations	Lab Analysis	Bank Interest	Environment Compensation Fund of State	Environment Compen. Fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any others	TOTAL INCOME
2020-21	MPPCB	1,101,138,252.00	45,993,313.00	134,438,700.15	20,000,000.00	NIL	54,176,000.00	NIL	71,017,315.87	1,426,763,581.02
2021-22	MPPCB	1,478,190,964.00	35,718,055.00	173,755,467.60	88,117,350.00	NIL	50,300,000.00	NIL	44,327,322.00	1,870,409,158.60
2022-23	MPPCB	1,632,387,360.00	24,072,290.00	319,696,458.75	16,898,037.00	NIL	NIL	NIL	53,613,952.73	2,046,668,098.48
2023-24	MPPCB	1,295,469,750.00	14,503,173.00	491,274,537.00	62,284,348.00	NIL	NIL	NIL	98,741,902.00	1,962,273,710.00

Expenditure of four Years

Fin Year	Salary & Allowences	Other Expenses	Total
2020-21	453,807,137.00	1,400,101,701.00	1,853,908,838.00
2021-22	421,049,102.00	193,092,226.00	614,141,328.00
2022-23	467,258,844.00	256,824,539.00	724,083,383.00
2023-24	536,187,339.00	405,812,643.78	941,999,982.78

Senior Accountant
M.P. Pollution Control Board
Bhopal

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ANNEXURE -R/13-5

रिक्त पदों की पूर्ति हेतु मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा की गई कार्यवाही

<table>
<tr><th>क्र.</th><th>भर्ती संस्थान का नाम</th><th>बोर्ड द्वारा की गई कार्यवाही</th></tr>
<tr><td>1.</td><td>म.प्र. लोक सेवा आयोग</td><td>दिनांक 11/06/2013 को सहायक यंत्री (पर्यावरण) 10 पद व सहायक यंत्री (कम्प्यूटर) 01 पद की पूर्ति हेतु (मांग पत्र भेजा गया था)। लोक सेवा आयोग, मध्यप्रदेश को बोर्ड द्वारा भेजे गये मांगपत्र में सूचित किया गया कि बोर्ड हेतु भर्ती लोक सेवा आयोग द्वारा सम्पन्न नहीं कराई जा सकती।</td></tr>
<tr><td>2.</td><td>एम.पी. ऑनलाइन, भोपाल</td><td>सहायक यंत्री (पर्यावरण) 17 एवं वैज्ञानिक के 05 पद पूर्ति हेतु GATE एवं UGC NET आधार पर एम.पी. ऑनलाइन के माध्यम से आवेदन हेतु दिनांक 21/09/19 को विज्ञापन प्रकाशित किया गया। उक्त भर्ती प्रक्रिया के संबंध में मध्य प्रदेश शासन, पर्यावरण विभाग से प्राप्त निर्देश अनुसार भर्ती प्रक्रिया को निरस्त किया गया।</td></tr>
<tr><td>3.</td><td>कर्मचारी चयन मण्डल, भोपाल</td><td>बोर्ड द्वारा दिनांक 24/03/2022 को निम्न पदों की पूर्ति हेतु कर्मचारी चयन मण्डल को मांग पत्र भेजे गये :-
<table>
<tr><th>क्र.</th><th>पदनाम</th><th>भरे जाने वाले पदों की संख्या</th></tr>
<tr><td>1.</td><td>सहायक यंत्री (पर्यावरण)</td><td>34</td></tr>
<tr><td>2.</td><td>सहायक यंत्री (कम्प्यूटर)</td><td>01</td></tr>
<tr><td>3.</td><td>सहायक विधि अधिकारी</td><td>02</td></tr>
<tr><td>4.</td><td>उपयंत्री</td><td>07</td></tr>
<tr><td>5.</td><td>रसायनज्ञ</td><td>21</td></tr>
<tr><td>6.</td><td>प्रयोगशाला सहायक</td><td>17</td></tr>
</table></td></tr>
<tr><td>4.</td><td>एम.पी. ऑनलाइन लिमिटेड, भोपाल</td><td>सहायक यंत्री (पर्यावरण) पद GATE स्कोर के आधार पर भर्ती हेतु बोर्ड द्वारा एम.पी. ऑनलाइन लिमिटेड, भोपाल के माध्यम से आवेदन आमंत्रित करने हेतु दिनांक 11/09/23 को विज्ञापन प्रकाशित किया गया।

माननीय उच्च न्यायालय, जबलपुर के समक्ष दायर याचिका WP No.24972/2023 (Shubhanshu Tripathi Vs The State of Madhya Pradesh & Otghers) में दिनांक 29/09/2023 को माननीय न्यायालय द्वारा पारित आदेश "In the interregnum, the petitioner is permitted to apply for the post of Assistant Engineer (Environment) wherein the respondents to consider the case of the petitioner without reference to he possessing a valid GATE score of previous three years 2021, 2022 and 2023.

All further actions of the respondents will be subject to further orders of this Court." के अनुपालन में बोर्ड के पत्र</td></tr>
</table>

कल्पना पाठारे
अधीक्षक

		क्रमांक 2894, दिनांक 04/10/2023 द्वारा एमपी ऑनलाइन लिमिटेड, भोपाल को आगामी कार्यवाही करने हेतु लिखा गया है। दिनांक 07/3/2024 को हुई सुनवाई में Respondent No. 2 के अनुरोध पर प्रकरण में आगामी सुनवाई 10 दिवस पश्चात् है। प्रकरण माननीय उच्च न्यायालय, जबलपुर में विचाराधीन है।
5.	कर्मचारी चयन मण्डल, भोपाल	बोर्ड द्वारा कर्मचारी चयन मण्डल को भेजे गये मांग पत्र अनुसार पदों पर भर्ती संबंधी अद्यतन स्थिति निम्नानुसार है :-

क्र.	पदनाम	अद्यतन स्थिति
1.	सहायक यंत्री (पर्यावरण)	34 पदों हेतु कर्मचारी चयन मण्डल, भोपाल को मांग पत्र भेजा गया। माननीय न्यायालय में दायर याचिका के अनुपालन में आगामी कार्यवाही तक भर्ती पर रोक लगायी गयी।
2.	सहायक यंत्री (कम्प्यूटर)	01 पद हेतु कर्मचारी चयन मण्डल, भोपाल को मांग पत्र भेजा गया।
3.	सहायक विधि अधिकारी	02 पदों पर भर्ती संबंधी कार्यवाही प्रचलन में है।
4.	शीघ्रलेखक ग्रेड-3	03 पदों पर भर्ती कर ली गयी है। शेष 04 पदों पर भर्ती संबंधी कार्यवाही प्रचलन में है।
5.	उपयंत्री	सभी पदों पर भर्ती कर ली गयी है।
6.	रसायनज्ञ	22 पदों पर भर्ती कर ली गयी है।
7.	प्रयोगशाला सहायक	15 पदों पर भर्ती कर ली गयी है।

बोर्ड द्वारा दिनांक 08/12/2022 को बैकलॉग के निम्न पदों की पूर्ति हेतु कर्मचारी चयन मण्डल को मांग पत्र भेजे गये :-

क्र.	पदनाम	भरे जाने वाले पदों की संख्या
1.	निम्न श्रेणी लिपिक/	02

कल्पना पाड़ालकर
अधीक्षक

	टेलीफोन ऑपरेटर	
2.	वाहन चालक	02
3.	प्रयोगशाला परिचारक	07
4.	चपरासी/चौकीदार/स्वीपर	11

बोर्ड द्वारा दिनांक 15/03/2024 को निम्न पदों की पूर्ति हेतु कर्मचारी चयन मण्डल को मांग पत्र भेजे गये :-

क्र.	पदनाम	भरे जाने वाले पदों की संख्या
1.	वैज्ञानिक	18
2.	अनुभाग अधिकारी	02
3.	विधि सहायक	05
4.	प्रचार सहायक	02

कल्पना पाण्डे
अनुभाग

ANNEXURE - R/13-6

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल
(0755) 2464428,2466191 Fax: (0755) 2463742 e-mail: it.mppcb@rediffmail.com

क्रमांक 136 /प्रनिबो/2024 भोपाल, दिनांक 10 JAN 2024

प्रति,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण,
नई दिल्ली

विषयः- सहायक यंत्री (पर्यावरण) एवं वैज्ञानिक के पद पर भर्ती संबंधी कार्यवाही केन्द्रीय प्रदूषण नियंत्रण बोर्ड के माध्यम से कराने बाबत् ।

उपरोक्त विषयान्तर्गत लेख है कि माननीय राष्ट्रीय हरित अधिकरण, प्रिन्सिपल बेन्च, नई दिल्ली द्वारा ओरिजनल एप्लिकेशन नम्बर 693/2023 में दिनांक 23/11/2023, को पारित आदेश के पैरा 9 में माननीय अधिकरण द्वारा पूर्व में ओरिजनल एप्लीकेशन नम्बर 95/2018 में दिनांक 5/2/2021 को पारित आदेश के पैरा 22 (4) में दिये गये निर्देशों के अनुसार केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली को राज्य प्रदूषण नियंत्रण बोर्ड हेतु भर्ती संबंधी कार्यवाही केन्द्रीयकृत रूप से करने संबंधी सुविधा विकसित करने के निम्न निर्देश थे :-

iv. It is suggested that if some of the State PCBs find it difficult to select/recruit suitable candidates, a designated Committee of the MoEF&CC and CPCB, in consultation with such State PCBs, may explore possibility of the central selection mechanism so that the talent pool so selected can be made available for posting at appropriate locations, where requirement is found to be otherwise difficult. A plan be prepared for continuous training of the incumbents at regional levels periodically.

सम्भवतः वर्ष 2021 में माननीय एनजीटी द्वारा पारित आदेश के परिप्रेक्ष्य में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा केन्द्रीयकृत भर्ती संबंधी कार्यवाही प्रारम्भ की गई होगी ।

मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड सेवा (प्रथम एवं द्वितीय श्रेणी) (भरती तथा सेवा शर्तें) विनियम 1996 की अनुसूची 3 में उल्लेखित सहायक यंत्री (पर्यावरण) एवं वैज्ञानिक के पद हेतु आवश्यक शैक्षणिक योग्यता संबंधी जानकारी संलग्न है । कृपया केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा राज्य प्रदूषण नियंत्रण बोर्ड हेतु केन्द्रीयकृत भर्ती संबंधी कार्यवाही की गई है अथवा की जा रही है, संबंधी जानकारी से अवगत कराने का कष्ट करें ताकि उक्त के आधार पर बोर्ड के सहायक यंत्री (पर्यावरण) एवं वैज्ञानिक पद हेतु भर्ती संबंधी प्रस्ताव प्रस्तुत किया जा सके ।

संलग्नः- उपरोक्तानुसार ।

डायरेक्टर पर्यावरण (प्रशासन)
म0प्र0 प्रदूषण नियंत्रण बोर्ड, भोपाल

25 dec

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के प्रकरण कमांक 693/2023 के संबंध में रिक्त पदों पर भर्ती संबंधी जानकारी का विवरण निम्नानुसार है :-

1. **Duration of Vacancy in months** - मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा अधिकारियों/कर्मचारियों हेतु सेवा भर्ती विनियम 1996 यथा संशोधित वर्ष 2015 बनाये गये है, जिसके अनुसार बोर्ड में सीधी भर्ती के 737 पद व पदोन्नति हेतु 491 पद सहित कुल 1228 पद स्वीकृत है।
   वर्तमान में सीधी भर्ती के 235 पद एवं पदोन्नति के 210 पद भरे हुये है।

2. **Timeline for filling of Vacancy in months** - वर्तमान में माननीय सर्वोच्च न्यायालय, नई दिल्ली द्वारा प्रकरण मध्य प्रदेश शासन विरुद्ध आर.बी. राय व अन्य (Special Leave to Appeal (C) 13954/2016) में पारित आदेश दिनांक 12/05/2016 परिशिष्ट-अ में निम्ननानुसार निर्देश दिये गये है :-

   "Until further orders, status quo, obtaining as on today, shall be maintained."

   वर्तमान में मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड में पदोन्नति के कुल 491 स्वीकृत पदों में से 210 पद भरे हुए है तथा 281 पद रिक्त है। चूंकि उक्त प्रकरण माननीय सर्वोच्च न्यायालय, नई दिल्ली के समक्ष विचाराधीन होने से पदोन्नति की प्रक्रिया नहीं की गई, इस कारण उपरोक्त रिक्त पद भरे जाना संभव नहीं हो पा रहा है।

   अतः रिक्त पद कब तक भर लिये जावेंगे, बताया जाना संभव नहीं है। उक्त रिक्त पदों पर भर्ती संबंधी कार्यवाही माननीय सर्वोच्च न्यायालय के अंतिम निर्णय उपरांत ही पूर्ण की जा सकेगी।

   सीधी भर्ती के रिक्त पदों को भरे जाने हेतु बोर्ड द्वारा लगभग 172 पदों पर भर्ती संबंधी कार्यवाही प्रचलन में है, जिसमें से लगभग 47 पदों पर भर्ती संबंधी कार्यवाही पूर्ण कर ली गई है एवं शेष पदों पर भर्ती संबंधी कार्यवाही प्रचलन में है, जो शीघ्र पूर्ण कर ली जावेगी।

डॉ. धवल किशोर सोहनी
सहायक अभियंता

NOTARY
SANTOSH K. SINGH
MUMBAI
MAHARASHTRA
Regd. No. 11167
Exp. Dt. 6-4-2025
GOVT. OF INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No.693/2023

In re : News item appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the weak link"

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Affidavit on behalf of the Maharashtra Pollution Control Board.

I, Dr.Avinash Dhakne, Aged : Adult, the Member Secretary of the Maharashtra Pollution Control Board, having my office at Kalpataru Point, 3rd Floor, Sion-Matunga Scheme Road No.8, Near Sion Circle, Sion (East), Mumbai-400 022, do hereby state on solemn affirmation as under :-

1. Pursuant to the directions issued by this Hon'ble Tribunal, the Central Pollution Control Board has conducted a Review Meeting with State Pollution Control Boards and Pollution Control Committees on 14/6/2023. As per the Minutes of the said Review Meeting, the information of the Maharashtra Pollution Control Board is as follows:

A. Sanction of Posts with timeline :-

Sr. No.	No. of Sanctioned Posts	No. of Vacant posts	Duration since when vacant (in month)	Reason for not filling the vacant posts	Timeline for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1	839	366	Approximately 6 month to 10 years	The Government of Maharashtra has restricted to recruit the vacant posts without obtaining sanction of staffing pattern. As per the Government resolution dated 31/10/2022, the government of Maharashtra has – permitted to recruit/fill up 80% vacant posts of nomination, for such department, those staffing pattern are not yet sanctioned. In view of this, MPCB has started the recruitment process of 65 vacant posts of different cadres through government recognized recruitment agency i.e. institute of banking personnel selection (IBPS). The process of applying for these post by	6 to 9 months	i. Direct Recruitment process of 65 posts through IBPS is ongoing. ii. Process of filling up vacant posts of promotional quota of various cadres of Grade- a, b & C Timeline- Within 6 months

				advertisement has been completed. The examination process is under process. After review it has been decided to reduce some cadres from the establishment of the Board . So those posts were not filled. As per Government policy, the services of the posts of Driver, Peon, Chowkidar are taken from Outsourcing Agency, due to this 104 vacant posts of these cadres were not filled. The Maharashtra Pollution Control Board has submitted revise Staffing pattern with 1310 posts to the Government of Maharashtra. After receipt of of sanction from the Government , the posts will be filled up in next 6 to 9 months.		

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974 :

a) Total number of all types of laboratory setup by MPCB :- Total 08 Nos. (01 Central laboratory and 07 – Regional laboratories)

b) Out of (a) above, how many laboratories are established as State Water Laboratory :- All are established as State Water Laboratories.

c) Have all laboratories, as at (b) above, has been notified in the official Gazette: Yes.

d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:

i. Number of such laboratory specified: Nil

ii. Number of such laboratory notified in the official Gazette: Nil

e) (i) Number of Laboratory planned for notification as State Water Laboratory: 04 nos (at Amravati, Solapur, Kolhapur and Nanded)

(ii) Time required for notification under Section 52 of Water Act (in months): Estimated time of 3 months from commissioning of new laboratories.

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981 :

a. Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory: 08 nos.

b. Have all laboratories, as at (a) above, has been notified in the official Gazette: Yes.

c. Whether any State (or) Institute Laboratories, other than

those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:

i. Number of such laboratory specified: Nil

ii. Number of such laboratory notified in the official Gazette: Nil

d. (i) Number of Laboratory planned for notification as State Air Laboratory: 04 nos. (at Amravati, Solapur, Kolhapur and Nanded)

(ii) Time required for notification under Section 28 of Air Act (in months): Estimated time of 3 months from commissioning of new laboratories.

D. Information of Laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986) :

a. Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986 :- 06 nos.

b. Number of laboratories planned for recognition under EPA 1986: - 06 nos.

c. Time required for recognition under EPA 1986 (in months): - Estimated time of 3 months from commissioning of new laboratories.

E. Details about sampling and monitoring under Schedule-I of the EP Rules and prescribed under Consent to Operate.

a. Total number of parameters prescribed in the various CTO issued by MPCB : Minimum 8 Number of Parameter.

b. Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I: Attached as **Annexure I**

c. In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above: In case of maintenance or failure of instrument outsourced to NABL accredited lab:

(i) How much parameters (for which the MPCB do not have its laboratory facility to sample & analyze) are being monitored: Nil

(ii) Whether MPCB has plan to have its facility to sample & analyze all parameters? If yes, please give a timeline by which the same shall be commissioned. If not, reasons thereto.: NA

F. Source of Income and Expenditure :

Sr. No.	Source of Income	FY 2020-21 in (Rs.)		FY 2021-22 in (Rs.)	
		Income	Expenditure	Income	Expenditure
1.	Consent fee	35652.12	15038.15*	35027.89	16369.92*
2.	Authorization Fee	---		---	
3.	Lab Analysis Charges	253.75		402.72	
4.	Bank Interest earned	12498.13		14621.71	
5.	Environmental Compensation fund of SPCB/PCC	158.97		829.94	
6.	Environmental Compensation fund of CPCB	----		---	
7.	Assistance from State Govt.	---		---	
8.	Assistance from State Central Govt. under Central Sector Schemes	282.32		406.03	
9.	Other Sources, if any	223.41		488.11	
	TOTAL	49068.70	15038.15	51776.40	16369.92

*** (Board does not have separate expenditure bifurcation against each income head. Hence total expenditure is shown against total income.)**

2. Hence this Affidavit.

Solemnly affirmed on this ..... day of June , 2024 at Mumbai

For and on behalf of the Maharashtra Pollution Control Board,

(Dr.Avinash Dhakne)
Member Secretary

BEFORE ME

SANTOSH K. SINGH
NOTARY
MAHARASHTRA
(Govt. of India)

Register No. 2405
Santosh K. Singh 24 JUN 2024


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Annexure-I

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 693/2023

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

Parameters at Central and Regional Laboratories, Maharashtra Pollution Control board.

Sr. No.	Water Parameters	Soil, Solid Waste & Hazardous Parameters	Air Parameters	Biological Parameters	Stack gases/ Source emission	Noise Level Monitoring	Pesticides	Trace Metals	Meteoro Logical parameters
1.	Detergent	Antimony and Antimony Compounds (A1)	PM10	Total Coliform	TPM	Noise level monitoring is outsourced by Board to Third Party.	Gama BHC	Lead	Meteorological parameters are monitored at the CAAQMS
2.	Sodium Absorption Ratio (SAR)	Cadmium &Cadmium Compounds (A4)	PM 2.5	Faecal Coliform	SO2		Anilophos	Chromium Hexavalent	
3.	Hardness (Magnesium)	Total Chromium	SO2	Faecal Streptococci	NOx		Chloropyriphos	Cobalt	
4.	Lead	Cobalt Compounds (B2)	NOx		HCl		Chlorinated Pesticides	Strontium	

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5.	Aldrin	Copper Compounds (B3)	H2S		Acid Mist		Alpha-Endosulphan	Nickel	
6.	Gama BHC	Lead and Lead Compounds (B4)	NH3				OP-DDT	Antimony	
7.	Anilophos	Nickel Compounds (B6)	Acid Mist				Beta-Endosulphan	Chromium Total	
8.	Choloropyriphos	Zinc Compounds (C14)	HCl				Malathion	Copper	
9.	Total Fixed Solids (TFS)	Arsenic and Arsenic Compounds (A2)	BTEX				Parathion-methyl	Mercury (Processing & Analysis)	
10.	Fluoride	Mercury and Mercury Compounds (A6)					PP-DDT	Potassium	
11.	Phosphate (total)	Antimony					Beta BHC	Zinc	
12.	Total Kjeldahl Nitrogen (TKN)	Barium					Carbamate	Iron	
13.	Chromium Hexavalent	Cobalt					Carbamate	Manganese	
14.	Cobalt	Manganese					2,4-D	Arsenic	
15.	Strontium	Strontium					Dieldrin	Barium	
16.	Chlorinated Pesticides	Iron					Organo Phosphorous Pesticides (OPPs)	Boron	
17.	Alpha-Endosulphan						Chlorpyriphos	Cadmium	

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18	Total Dissolved Solids (TDS)									
19	Total Alkalinity									
20	Calcium (titrimetric)									
21	Chloride									
22	Sulphide									
23	Nickel									
24	Total Coliform (MPN technique)									
25	Nitrite Nitrogen									
26	OP-DDT									
27	Beta-Endosulphan									
28	Dissolved Oxygen									
29	Hardness (calcium)									
30	Sulphate									
31	Antimony									
32	Chromium Total									
33	Copper									
34	Mercury (Processing & Analysis)									
35	Potassium									
36	Zinc									
37	Malathion									
38	Parathion-methyl									

								Alpha BHC	Magnesiu m	
									Sodium (Na)	

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39.	Oil & Grease								
40.	Phenol								
41.	Faecal Streptococci (MPN technique)								
42.	PP-DDT								
43.	Suspended Solids (SS)								
44.	Total Solids (TS)								
45.	Biochemical Oxygen Demand (BOD)								
46.	Hardness (total)								
47.	Nitrate Nitrogen								
48.	Percent Sodium								
49.	Iron								
50.	Manganese								
51.	Phenolphthalein Alkalinity								
52.	Beta BHC								
53.	Carbamate								
54.	2,4-D								
55.	Colour								
56.	pH								
57.	Conductivity								
58.	Turbidity								

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59	Ammoniacal Nitrogen												
60	Chlorine Residual												
61	Chemical Oxygen Demand (COD)												
62	Cyanide												
63	Arsenic												
64	Barium												
65	Boron												
66	Cadmium												
67	Magnesium												
68	Sodium (Na)												
69	Dieldrin												
70	Organo Phosphorous Pesticides (OPPs)												
71	Chlorpyriphos												
72	Faecal Coliform (MPN technique)												
73	Alpha BHC												

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3rd Review Meeting of MS, CPCB w.r.t. Monitoring program for marine water quality monitoring needs in reference of NGT O.A 693/2023-reg.

Information by Maharashtra PCB -

Sr. No.	Point	Information by Maharashtra PCB
1	Proposals encompassed all baselines, trends and impact locations along with the designated best use as per primary water quality criterion for coastal waters categorized from SW-I to SW-V for additional/ expansion of stations.	After verifying the locations new proposals in this regard will be submitted by MPCB.
2	The location may be identified as per the criterion of (i) total coastline in the States/ UTs and (ii.) extent of coastal activities resulting in marine pollution as impact locations (Fisheries, Tourism etc.)	
3	Adequacy of laboratory infrastructure available for monitoring of marine water quality paremeters including pesticides.	Yes, Adequate laboratory infrastructure available.
4	Details of existing marine water quality monitoring stations under various programmes i.e. NWMP, SPCB Programmes, Integrated coastal zone management (ICZM) Project & Coastal Ocean Monitoring and Prediction System (COMAPS).	Existing NWMP Stations : Sea water – 15 Stations (list attached) Creek water – 19 Stations (list attached) Existing SWMP Stations : Sea water – 1 Stations (list attached) Creek water – 1 Stations (list attached) (ICZM) Project – Nil Stations COMAPS - Nil Stations
5	Technical/ Financial assistance required from Central Pollution Control Board (CPCB), if any.	-
6	Any other relevant information.	-

List of 19 Creek water monitoring stations under NWMP Monitoring programme - Maharashtra PCB

Sr. No.	Station Code	Name of the Monitoring Stations	Type of the Water Body	Frequency of monitoring
1	2804	Karambavane creek at Chiplun, Village- Karambavane, Taluka- Chiplun, District- Ratnagiri.	Creek	Monthly
2	2792	Ulhas creek at Mumbra Reti bunder, Village- Mumbra,Taluka- Thane, District- Thane.	Creek	Monthly
3	2793	Thane creek at Kalwa road bridge, Village- Kalwa,Taluka- Thane, District- Thane.	Creek	Monthly
4	2794	Ulhas creek at Kolshet Reti bunder, Village- Kolshet, Taluka- Thane, District- Thane.	Creek	Monthly
5	2795	Ulhas creek at Gaimukh at Nagla Bunder on Ghod bunder road, Village- Nagla,Taluka- Thane, District- Thane.	Creek	Monthly
6	1316	Bassein creek at Vasai Fort , Village- Bassein, Taluka- Vasai, District- Thane.	Creek	Monthly
7	2796	Ulhas creek at Versova bridge, Village- Versova, Taluka- Vasai, District- Thane.	Creek	Monthly
8	2797	Bhayander creek at D/s of Railway bridge at Jasal park choupathy, Village- Navghar, Taluka- Bhayander, District- Thane.	Creek	Monthly
9	2799	Dandi Creek, Village- Dandi, Taluka- Palghar, District- Thane.	Creek	Monthly
10	2800	Sarwali Creek, Village- Sarwali, Taluka- Palghar, District- Thane.	Creek	Monthly
11	2801	Savta Creek, Village- Savta, Taluka- Dahanu, District- Thane.	Creek	Monthly
12	2802	Dahanu Creek at Dahanu Fort, Village- Danugaon, Taluka- Dahanu, District- Thane.	Creek	Monthly
13	2791	Ulhas creek at Reti bunder at D/s of Kalyan- Bhiwandi bridge, Village- Kalyan, Taluka- Kalyan, District- Thane.	Creek	Monthly
14	2185	Vashi creek at Vashi bridge, Village- Vashi,Taluka- Thane,District- Thane.	Creek	Monthly
15	2184	Vashi creek at Airoli bridge, Village- Airoli,Taluka- Thane, District- Thane.	Creek	Monthly
16	2803	Panvel creek at Kopra bridge, Village- Kopra,Taluka- Panvel, District- Raigad.	Creek	Monthly
17	2798	Kharekuran Murbe creek , Village- Kharekuran, Taluka- Palghar, District- Thane.	Creek	Monthly
18	1317	Thane creek at Elephanta Island, Village- Elephanta Island , Taluka- Mumbai, District- Mumbai.	Creek	Monthly
19	1318	Mahim creek at Mahim Bay, Village- Mahim, Taluka- Mumbai, District- Mumbai.	Creek	Monthly

List of 15 Sea water monitoring stations under NWMP Monitoring programme - Maharashtra PCB

Sr. No.	Station Code	Name of the Monitoring Stations	Type of the Water Body	Frequency of monitoring
1	2813	Sea Water at Ganapathipule, Village- Ganapatipule, Taluka- Ratnagiri, District- Ratnagiri.	Sea	Monthly
2	2814	Sea water at Bhagwati Bunder, Ratnagiri near Ultra Tech Cement Jetty , Village- Mirkarwada, Taluka- Ratnagiri, District- Ratnagiri.	Sea	Monthly
3	2815	Madvi sea water at Ratnagiri near Jodhale Maruti Temple, Village- Madvigaon, Taluka- Ratnagiri, District- Ratnagiri.	Sea	Monthly
4	2165	Sea water at Gateway of India, Village- Colaba, Taluka- Colaba, District- Mumbai.	Sea	Monthly
5	2166	Sea water at Charni road choupathy, Village- Girgaon, Taluka- Mumbai, District- Mumbai.	Sea	Monthly
6	2167	Sea water at Worli seaface, Village- Worli, Taluka- Worli, District- Mumbai.	Sea	Monthly
7	2811	Sea water at Shivaji park (Dadar choupathy), Village- Dadar, Taluka-Dadar, District- Mumbai.	Sea	Monthly
8	2810	Sea water at Haji Ali, Village- Worli, Taluka- Worli, District- Mumbai.	Sea	Monthly
9	2809	Sea water at Malabar Hill, Village- Walkeshwar,Taluka- Mumbai,District- Mumbai.	Sea	Monthly
10	2808	Sea water at Nariman Point, Village- Colaba, Taluka- Colaba, District- Mumbai.	Sea	Monthly
11	2169	Sea water at Versova beach, Village- Versova, Taluka- Andheri, District- Mumbai.	Sea	Monthly
12	2812	Sea water at Juhu beach, Village- Juhugaon, Taluka- Santacruz, District- Mumbai.	Sea	Monthly
13	2805	Arnala sea, Village- Arnala, Taluka- Vasai, District- Thane.	Sea	Monthly
14	2806	Uttan sea at Bhayander, Village- Uttan, Taluka- Bhayander, District- Thane.	Sea	Monthly
15	2807	Navapur sea, Village- Navapur, Taluka- Palghar, District- Thane.	Sea	Monthly

List of 1 Sea & 1 Creek water monitoring stations under SWMP Monitoring programme - Maharashtra PCB

Sr. No.	Station Code	Name of the Monitoring Stations	Type of the Water Body	Frequency of monitoring
1	191	Arabian Sea behind ONGC Uran, Taluka - Uran , Dist. Raigad	Sea	Monthly

Sr. No.	Station Code	Name of the Monitoring Stations	Type of the Water Body	Frequency of monitoring
1	190	TTC Creek At Ghansoli Jetty, Village Ghansoli, Talu.Thane, Dist. Thane	Creek	Monthly

NOTARY
CH. DORENDRO SINGH
IMPHAL WEST
Regd. No. 22707
Exp. Date 14/08/2029
GOVT. OF INDIA

BEFORE THE CENTRAL POLLUTION CONTROL BOARD
DELHI

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023

AFFIDAVIT OF MANIPUR POLLUTION CONTROL BOARD IN COMPLIANCE OF HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH ORDER DATED 12.04.2024 IN ORIGINAL APPLICATION NO.693/2023

CANCELLED 21 JUN 2024

I, Dr Usham Deben Singh, aged 58 years presently in charge of Member Secretary, Manipur Pollution Control Board do hereby submit as follows:

That I am aware of the facts and circumstances of ORIGINAL APPLICATION NO.693/2023 and competent to submit this affidavit.

That in compliance of the Hon'ble NGT (PB) directives dated 12.04.2023 in Original Application No. 693/2023, I am submitting this Affidavit to the Central Pollution Control Board, Delhi.

That it is submitted that 75 posts are lying vacant in Manipur Pollution Control Board. These posts could not be filled up due the ban on direct recruitment in the State of Manipur. Direct Recruitments are carried out in the state with the concurrence of the Manipur State Cabinet. Due to the ongoing situation in Manipur, the proposal for recruitment of the posts could not be materialised. The Board will actively pursue the matter with the State Government within a month's time for concurrence of the State Cabinet for direct recruitment to the vacant posts.

Sl. No.	Name	No. of sanctioned post	No. of vacant posts	Duration since when vacant (in month)	Reason for not filling vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1	SEE	1	0	NA	NA	NA	NA

CH. DORENDRO SINGH
Advocate & Notary, Govt. of India
Regn. No. 22707
Imphal West, Manipur -795113

2	EE	1	0	NA	NA	NA	NA
3	Principal Scientific Officer	1	1	24	Promotional Post	NA	NA
4	Sr. Scientific Officer	1	1	12	Promotional post	NA	NA
5	AEE	5	3	12	Requires concurrence of State Cabinet	Not assessed	To be placed before State Cabinet
6	JEE	8	7	120	-do-	-do-	-do-
7	Scientist C	1	0	NA	NA	NA	NA
8.	SSA	8	4	120	Requires concurrence of State Cabinet	Not assessed	To be placed before State Cabinet
9	Environment Scientist	3	2	120	-do-	-do-	-do-
10	Smoke Emission Tester	5	5	1-120	-do-	-do-	-do-
11	Field Inspector/Data Collector/Cess Collector	13	3	12-120	-do-	-do-	-do-
12	Asst. Field Inspector	3	0	NA	NA	NA	NA
13	Administrative Officer	1	1	120	Promotional post	NA	NA
14	Law Officer	1	1	12	Requires concurrence of State Cabinet	Not assessed	To be placed before State Cabinet
15	Informatics Officer	1	0	NA	NA	NA	NA
16	Asst Administrative officer	1	0	NA	NA	NA	NA
17	Asst Account Officer	1	0	NA	NA	NA	NA
18	Office Superintendent	1	1	2	Promotional post	NA	NA
19	Computer Operator	1	1	24	Requires concurrence of State Cabinet	Not assessed	To be placed before State Cabinet
20	Junior Accountant	2	0	NA	NA	NA	NA
21	UDC	2	0	NA	NA	NA	NA

NOTARY CH. DORENDRO SINGH GOVT. OF INDIA

21.06.24.

CH. DORENDRO SINGH
Advocate & Notary, Govt. of India
Regn. No. 22707
Imphal West, Manipur -795113

22	Sample Collector	5	3	120	Requires concurrence of State Cabinet	Not assessed	To be placed before State Cabinet
23	Steno	2	1	24	-do-	-do-	-do-
24	Store Keeper	2	2	48-120	Requires concurrence of State Cabinet	Not assessed	To be placed before State Cabinet
25	Photographer	1	1	120	-do-	-do-	-do-
26	Mechanic Grade II	1	1	120	-do-	-do-	-do-
27	Laboratory Assistant	6	6	120	-do-	-do-	-do-
28	LDC	14	12	2-120	-do-	-do-	-do-
29	Counter Assistant	1	1	2	-do-	-do-	-do-
30	Driver	4	2	120	-do-	-do-	-do-
31	Field Assistant	2	2	120	-do-	-do-	-do-
32	Jr. Laboratory Assistant	2	0	NA	NA	NA	NA
33	Draftry	1	1	120	Requires concurrence of State Cabinet	Not assessed	To be placed before State Cabinet
34	Multitasker	15	11	120	-do-	-do-	-do-
35	Lab. Attendent	2	2	120	-do-	-do-	-do-
	Total	119	75				

It is also submitted that the pay of the regular staff of the Manipur Pollution Control Board are borne by the State Government. In the meantime, the Board will explore engagement of contract and project staff with Central Government assistance.

The Board is submitting proposals to the MoEF&CC, New Delhi and the State Government for strengthening of infrastructure and laboratory equipment from time to time. It is true that there is only 1 (one) Central Laboratory for the Manipur Pollution Control Board. The Board is functioning on a temporary building and is exploring funds for construction of a water, air and waste monitoring laboratory. The Board will submit proposals for recognition under EPA and NABL accreditation with the development of permanent building and sufficient infrastructure for operation and maintenance. The following are the details:

Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a) Total number of all types of laboratory setup by SPCB/PCC: **1(one)**

CH. SORENDRO SINGH
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Regn. No. 22707
Imphal West, Manipur -795113

b) Out of (a) above, how many laboratories are established as State Water Laboratory: **NIL**

c) Have all laboratories, as at (b) above, has been notified in the official Gazette: **No**

d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. **No**

If yes, please provide the following:

i. Number of such laboratory specified:

ii. Number of such laboratory notified in the official Gazatte:

e) i. Number of Laboratory planned for notification as State Water Laboratory: **1 (one)**

ii. Time required for notification under Section 52 of Water Act (in months): **Not assessed**



Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory: **NIL**

b) Have all laboratories, as at (a) above, has been notified in the official Gazette:

c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. **No**

If yes, please provide the following:

i. Number of such laboratory specified: **NA**

ii. Number of such laboratory notified in the official Gazatte: **NA**

d) (i) Number of Laboratory planned for notification as State Air Laboratory: **1 (one)**

(ii) Time required for notification under Section 28 of Air Act (in months): **Not assessed**

Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986? NIL

b) Number of laboratory planned for recognition under EPA 1986: 1(one)

c) Time required for recognition under EPA 1986 (in months)? Not assessed

Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC: As per

CH. DORENDRO SINGH
Advocate & Notary, Govt. of India
Regn. No. 22707
Imphal West, Manipur -795113

General Standards of EP Rules

b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I: 10 nos.

c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:

i. How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored: 23 nos.

ii. Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? Yes.

If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto. Timeline not assessed

NOTARY
CH. DORENDRO SINGH
IMPHAL WEST
Regd No. 22707
Exp Date 14.05.2028
GOVT. OF INDIA

The details of the source of income are as below:

Sl. No.	Source of Income	FY 2020 -21 in (Rs)		FY 2021 -22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1	Consent and authorisation fee	2470500.00	2470500.00	2677311.00	2677311.00
2	Lab analysis charges	0	0	0	0
3	Bank Interest earned	51458.00	51458.00	114584.00	114584.00
4	Environmental Compensation fund of SPCB/PCC	0	0	0	0
5	Environmental Compensation Fund of CPCB	17091700.00	17091700.00	5800000.00	5800000.00
6	Assistance from State Govt.	29060794.00	29060794.00	26809899.00	26809899.00
7	Assistance from Central Govt. under Central Sector Schemes	12280873.00	12280873.00	18400000.00	18400000.00
8	Other Sources, if any	0	0	0	0
	Total	60955325.00	60955325.00	53801794.00	53801794.00

It is to submit that the functioning of the Board is hindered due to the ongoing conflict situation in the state.

It is, therefore, prayed that the submissions of the Manipur Pollution Control Board be considered favourably.

Dr. Usham Deben Singh

CH. DORENDRO SINGH
Advocate & Notary, Govt. of India
Regn. No. 22707
Imphal West, Manipur -795113

5

VERIFICATION

Verified the averments made in paras are true to the best of my knowledge and nothing has been concealed. The rest are my humble submissions on the advice of my counsel which I verily believe to be true.

Imphal, the 21st June, 2024

Dr. Usham Deben Singh

NOTARY
CH. DORENDRO SINGH
IMPHAL WEST
Regd. No. 22707
Exp. Dt. 7/8/2029
GOVT. OF INDIA

Th. Guneswar Singh
M.A. M. Phil. (Sociology), LL.B
Advocate
Enrol. No. 58/2021

Solemnly affirm before me on 21-06-24 at 12:21 pm at the Court Premises by the Deponent/Deponents who is identified by Th. Guneshwar Singh, Adv. The Deponent seems to understand the contents fully well on he/she/their being read over and explained to him/her/them

21/06/24

CH. DORENDRO SINGH
Advocate & Notary, Govt. of India
Regn. No. 22707
Imphal West, Manipur-795113

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : http://megspcb.gov.in
mspcb

No.MSPCB/LEGAL-642/2023/2024-'25/48 Dated 16th July, 2024

To,

G. Thirumurthy,
DH-PCP Division,
Central Pollution Control Board,
MoEF, Parivesh Bhavan,
East Arjun Nagar, Delhi – 110032.
Email: pcp.cpcb@gov.in

Subject: Hon'ble NGT Suo Motu matter O.A. 693/2023 – "Pollution Control Boards are the Weak Link" – reg.

Ref: a. No – Nil, Email Dated 10 July 2024 17:58:18
b. No.MSPCB/LEGAL-642/2023/2024-'25/41 Dt.25th June, 2024

Sir,

With reference to the above and Hon'ble NGT order dated 12.04.2024, I am enclosing herewith revised affidavit of the Meghalaya State Pollution Control Board along with Annexures as per prescribed format in the Minutes of the Review Meeting with SPCBs / PCCs w.r.t Hon'ble NGT order suo moto matter O.A 693 of 2023, - "Pollution Control Boards are the Weak Link" held on the 14th June, 2024.

This is for your kind information & necessary action.

Enclosed: As stated

Yours faithfully

(Dr. G. H. CHYRMANG, MFS)
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

BEFORE THE CENTRAL POLLUTION CONTROL BOARD,
NEW DELHI

ORIGINAL APPLICATION NO. 693/2023

IN RE: NEWS ITEM TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK" APPEARING IN DECCAN HERALD DATED 24.10.2023.

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

AFFIDAVIT

I,Dr. George H. Chyrmang, S/o Shri (L) Datip Kyndiah, Age 43 years, having office at Lumpyngngad, Shillong, Meghalaya, do hereby solemnly affirm and declare as under :-

1. That I presently posted as the Member Secretary of the Meghalaya State Pollution Control Board, MSPCB, and as such in my official capacity I am conversant with the facts and records of the case and hence competent and authorized to swear this affidavit on behalf of MSPCB, hereinafter referred to as the 'Board'.

2. That the present report on details/ comments and information has been disclosed in compliance with order dated 12.04.2024 passed by the Hon'ble National Green Tribunal.

   A copy of details/ comments by the Meghalaya State Pollution Control Board in the matter of O.A. No. 693/2023 as per order dated 12.04.2024 is annexed herewith as **ANNEXURE - I**

SLJ Instrument No. 32
Date: 16/7/24

NOTARY
NAME : J.F. BLAH
AREA: E.K.HILLS
REGD. NO 003/15
GOVT OF MEGHALAYA

3. I say that the facts stated in the above paras are true and correct to the best of my knowledge and information.

DEPONENT

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Identified by:

Miss. P.S. Barch

(Advocate)

NOTARY
NAME : J.F. BLAH
AREA: E.K.HILLS
REGD. NO 003/16
GOVT OF MEGHALAYA

SO FAR I (AFFIRMED BEFORE ME THIS DAY ON 16/7/24 THE DEPONENT IS IDENTIFIED BY P.S. Barch I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT ARE READ ORDER AND EXPLAINED TO THE DEPONENT WHO VERIFIED THE SAME BEFORE ME

J.F. BLAH 16/7/24
NOTARY
East Khasi Hills District
Government of Meghalaya

VERIFICATION

Verified at Shillong on this the 16th day of July, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

DEPONENT

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

NOTARY
NAME: L.F. BLAH
AREA: E.K.HILLS
REGD. NO 003/16
GOVT OF MEGHALAYA

Details/ Comments by the Meghalaya State Pollution Control Board in the matter of O.A. No. 693/2023 as per order dated 12.04.2024

<table>
<tr><th>Sl No.</th><th>Details</th><th>Information</th></tr>
<tr><td>1.</td><td>Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule I of EP Rules and specified while granting CTOs.</td><td>The Laboratory is equipped with the facilities for monitoring the prescribed parameters for the Categories of Industries existing in Meghalaya.

List of prescribed parameters that can be monitored by the Laboratory include the following.

<table>
<tr><td>• pH
• Temperature
• Free available chlorine
• Suspended Solids
• Oil and Grease
• Copper (total)
• Iron (total)
• Dissolved Oxygen
• Zinc
• Chromium
• Phosphate
• Lead
• Cupper
• Biochemical Oxygen Demand
• Chemical Oxygen Demand</td><td>• Sulphides
• Free ammonia nitrogen
• Kjeldahl nitrogen
• Phosphate
• Sulphate
• Feacal coliform
• Feacal strepcoccus
• PM10
• PM 2.5
• Oxides of Nitrogen
• Sulphur Dioxide
• Noise Level
• Stack monitoring.</td></tr>
</table>
</td></tr>
</table>

		• Arsenic
2.	Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section 28 of Air Act. Status of obtaining recognition as Environmental lab under EPA.	The Meghalaya State Pollution Control Board follows : a. Notification No.PHE:42/89/2 Dated 7th April, 1989: In exercise of the powers conferred under Section 52 of the Water (Prevention and Control of Pollution) Act, 1974, the Governor of Meghalaya is please to declare the Meghalaya State Pollution Control Board's Laboratory as the Meghalaya State Water Laboratory with effect from the date of its functioning until further order. (**Appendix – 1**) b. Notification No.ENV.6/95/Pt.1/234 Dated 20th May, 2016: By the power conferred under Section 28 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981, the Governor of Meghalaya is please to declare the Laboratory of the Meghalaya State Pollution Control Board at Shillong, which was established for th e purpose of analysis of air/ emission samples, as the State Air Laboratory, for the purpose of carrying out the functions entrusted to the State Air Laboratory under this Act. (**Appendix –2**) The Meghalaya State Pollution Control Board is under the process and to be submitted shortly to the Central Pollution Control Board with regards to Status of obtaining

<table>
<tr><td></td><td></td><td>recognition as Environmental lab under EPA.

NABL Accreditation certificate expired on the 02.05.2024. However renewal of accreditation is under process and assessment will be carried out by NABL during 20-21 July 2024. The Board has also recognized 2(two) laboratories Viz M/S Envirocon and ABNS Scientific Private ltd (Enclosed as Appendix – 3)</td></tr>
<tr><td>3.</td><td>Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist.</td><td>As of now the Central laboratory is equipped with necessary infrastructure with the fund provided with the Ministry.

Project Proposal for setting up laboratories in Khliehriat, Tura and Byrnihat was send to CPCB during 8th Feb 2024 for according necessary sanction.</td></tr>
<tr><td>4.</td><td>Sources of budged for the income generated during 2020-21 and 2021- 22.</td><td>Details of Sources of Budget for the income generated during 2020-21 and 2021- 22.

For the year 2020-2021

<table>
<tr><td>a.</td><td>Consents & Authorisation</td><td>28870877.00</td></tr>
<tr><td>b.</td><td>Lab analysis</td><td>1265190.00</td></tr>
<tr><td>c.</td><td>Bank Interest</td><td>4732326.00</td></tr>
<tr><td>d.</td><td>Environmental Compensation fund of State</td><td>Nil</td></tr>
<tr><td>e.</td><td>Environmental Compensation fund from CPCB</td><td>Nil</td></tr>
<tr><td>f.</td><td>Assistance from State Govt.</td><td>67709088.00</td></tr>
</table>
</td></tr>
</table>

		g.	Assistance from Central Govt	30000000.00
		h.	Any others	1169143.00
		i.	Total	133746624.00

For the year 2021-2022

a.	Consents & Authorisation	28981637.00
b.	Lab analysis	713140.00
c.	Bank Interest	4284962.00
d.	Environmental Compensation fund of State	2685000.00
e.	Environmental Compensation fund from CPCB	Nil
f.	Assistance from State Govt.	82981768.00
g.	Assistance from Central Govt	10000000.00
h.	Any others	935765.00
i.	Total	130582272.00

(Appendix –4)

5.	Reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also	With regard to filling up of sanctioned posts in the Meghalaya State Pollution Control Board, it may be worth mentioning that almost all entry level posts have been filled up, but other posts in the higher level are filled up by promotion from the respective

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	time schedule within which the vacant posts will be filled up	cadre on completion of the desired criteria such as length of service, qualification, etc as laid down in the Service Regulation of the Board. Further, the Board could not fill up most of the posts due to the Roster system which the Board has written to the Government for approval of the roster vide letter (i) No.MPCB/GEN-368/2022/3 dated 05.12.2022 (ii) No.MPCB/GEN-368/2022/8 dated 15.03.2023 (iii) No.MPCB/GEN-368/2022/15 dated 25.10.2023 (iv) No.MPCB/GEN-368/2022/19 dated 14.02.2024. The Board with its ever increasing day to day workload is trying to achieve the maximum performance in disposal of the daily activities by filling up of the vacant posts as per provisions of the Service Regulation.

Additional Information as per the Minutes of the Review Meeting with SPCBs / PCCs w.r.t Hon'ble NGT order suo moto matter O.A 693 of 2023, - "Pollution Control Boards are the Weak Link" – reg.

A. Sanction of posts with timeline:

S. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
List attached as **Appendix -5** due to space.						

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a)	Total number of all types of laboratory setup by SPCB/PCC:	1(one)
b)	Out of (a) above, how many laboratories are established as State Water Laboratory:	1(one)
c)	Have all laboratories, as at (b) above, has been notified in the official Gazette:	Yes, Notification No.PHE:42/89/2 Dated 7th April, 1989: In exercise of the powers conferred under Section 52 of the Water (Prevention and Control of Pollution) Act, 1974, the Governor of Meghalaya is please to declare the Meghalaya State Pollution Control Board's Laboratory as the Meghalaya State Water Laboratory with effect from the date of its functioning until further order. **(Appendix – 1)**
d)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:	Yes
	(i) Number of such laboratory specified:	The Board has recognized 2(two) laboratories Viz M/S Envirocon and ABNS Scientific Private ltd (Enclosed as **Appendix – 3)**
	(ii) Number of such laboratory notified in the official Gazatte:	Not yet notified

e)	(i) Number of Laboratory planned for notification as State Water Laboratory:	Project Proposal for setting up laboratories in Khliehriat, Tura and Byrnihat was send to CPCB during 8th Feb 2024 for according necessary sanction.
	(ii)Time required for notification under Section 52 of Water Act (in months):	Depends on the allotment of fund from CPCB for setting up of these laboratories.

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a)	Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:	1(one)
b)	Have all laboratories, as at (a) above, has been notified in the official Gazette:	Yes, Notification No.ENV.6/95/Pt.1/234 Dated 20th May, 2016: By the power conferred under Section 28 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981, the Governor of Meghalaya is please to declare the Laboratory of the Meghalaya State Pollution Control Board at Shillong, which was established for th e purpose of analysis of air/ emission samples, as the State Air Laboratory, for the purpose of carrying out the functions entrusted to the State Air Laboratory under this Act. (**Appendix –2**)
c)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:	Yes

	(i) Number of such laboratory specified:	The Board has recognized 2(two) laboratories Viz M/S Envirocon and ABNS Scientific Private ltd (Enclosed as **Appendix – 3**)
	(ii) Number of such laboratory notified in the official Gazatte:	None
d)	(i) Number of Laboratory planned for notification as State Air Laboratory:	Project Proposal for setting up laboratories in Khlichriat, Tura and Byrnihat was send to CPCB during 8th Feb 2024 for according necessary sanction.
	(ii) Time required for notification under Section 28 of Air Act (in months):	Depends on the allotment of fund from CPCB for setting up of these laboratories.

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a)	Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?	None
b)	Number of laboratory planned for recognition under EPA 1986:	1 (one)
c)	Time required for recognition under EPA 1986 (in months)?:	12 months

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a)	Total number of parameters prescribed in the various CTO issued by SPCB/PCC:	List of prescribed parameters that can be monitored by the Laboratory include the following.

		1. pH 2. Temperature 3. Free available chlorine 4. Suspended Solids 5. Oil and Grease 6. Copper (total) 7. Iron (total) 8. Dissolved Oxygen 9. Zinc 10. Chromium 11. Phosphate 12. Lead 13. Cupper 14. Biochemical Oxygen Demand 15. Chemical Oxygen Demand 16. Arsenic 17. Sulphides 18. Free ammonia nitrogen 19. Kjeldahl nitrogen 20. Phosphate 21. Sulphate 22. Feacal coliform 23. Feacal strepcoccus 24. PM10 25. PM 2.5 26. Oxides of Nitrogen 27. Sulphur Dioxide 28. Noise Level 29. Stack monitoring.

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		Total Number : 29 Nos
b)	Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:	List of prescribed parameters that can be monitored by the Laboratory include the following. 1. pH 2. Temperature 3. Free available chlorine 4. Suspended Solids 5. Oil and Grease 6. Copper (total) 7. Iron (total) 8. Dissolved Oxygen 9. Zinc 10. Chromium 11. Phosphate 12. Lead 13. Cupper 14. Biochemical Oxygen Demand 15. Chemical Oxygen Demand 16. Arsenic 17. Sulphides 18. Free ammonia nitrogen 19. Kjeldahl nitrogen 20. Phosphate 21. Sulphate 22. Feacal coliform 23. Feacal strepcoccus 24. PM10

		25.PM 2.5 26.Oxides of Nitrogen 27.Sulphur Dioxide 28.Noise Level 29.Stack monitoring. Total Number : 29 Nos
c)	In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:	Does not arise, since all the above parameter can be analyse in the Board Laboratory.
	(i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored:	Does not arise, since all the above parameter can be analyse in the Board Laboratory.
	(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.	Commissioned

F. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

S. No.	Source of Income	FY 2020 -21 in (Rs)		FY 2021 -22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1.	Consent fee	List attached as **Appendix -6** due to space		List attached as **Appendix -6** due to space	
2.	Authorization fee				
3.	Lab analysis charges				

4.	Bank Interest earned		
5.	Environmental Compensation fund of SPCB / PCC		
6.	Environmental Compensation fund of CPCB		
7.	Assistance from State Govt.		
8.	Assistance from State Central Govt. under Central Sector Schemes		
9.	Other Sources, if any		
	Total		

- Reason for not utilizing the collected amount fully: List attached as **Appendix -6** due to space

(Dr. G. H. CHYRMANG, MFS)
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

(21) (A)

GOVERNMENT OF MEGHALAYA
PUBLIC HEALTH ENGINEERING DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dt. Shillong, the 7th April, 1989.

No.PHE: 42/89/2 :- In exercise of the powers conferred under Section 52 of the Water (Prevention and Control of Pollution) Act, 1974, the Governor of Meghalaya is please to declare the Meghalaya State Pollution Control Board's Laboratory as the Meghalaya State Water Laboratory with effect from the date of its functioning until further orders.

(C.S. Soanes)
Under Secretary to the Govt. of Meghalaya,
Public Health Engineering Deptt.

Memo.NO.PHE : 42/89/2-A. Dt. Shillong, the 7th April, 1989.

Copy forwarded to :-

1. The Chairman, Meghalaya State Pollution Control Board, 'ARIEM' Motinagar, Shillong-14.
2. The Adivser, (PHE) Meghalaya, Shillong.
3. The Secretary, Municipal Administration Deptt.
4. The Chief Executive Officer, Shillong Municipality, Shillong.
5. Health and Family Welfare Department.
6. The Director of Printing and Stationery, Meghalaya, Shillong, for favour of publication in the gazette immediately.

By Order etc.,

Under Secretary to the Govt. of Meghalaya
Public Health Engineering Deptt.

APPENDIX - 2

GOVERNMENT OF MEGHALAYA
FORESTS & ENVIRONMENT DEPARTMENT

ORDERS BY THE GOVERNOR
NOTIFICATION

Dated Shillong, the 20th May, 2016.

No.ENV.6/95/Pt.I/234 – By the power conferred under Section 28 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981, the Governor of Meghalaya is pleased to declare the Laboratory of the Meghalaya State Pollution Control Board at Shillong, which was established for the purpose of analysis of air / emission samples, as the State Air Laboratory, for the purpose of carrying out the functions entrusted to the State Air Laboratory under this Act.

Sd/-
(M. S. Rao, IAS)
Principal Secretary to the Government of Meghalaya,
Forests & Environment Department.

Memo No.ENV.6/95/Pt.I/234- A Dated Shillong, the 20th May, 2016.

Copy to:

1. The Private Secretary to the Chief Minister, for favour of information of the Chief Minister.
2. The Private Secretary to the Minister, I/C Forests & Environment Department, for favour of information of the Minister.
3. The Private Secretary to the Chief Secretary, Government of Meghalaya, for favour of information of the Chief Secretary.
4. The Additional Chief Secretary, Transport Department, for information.
5. The Secretary, Government of India, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi – 110003, for information.
6. The Additional Principal Chief Conservator of forests (C), Ministry of Environment, Forests & Climate Change, North Eastern Regional Office, Law-U-Sib, Lumbatngen, Shillong – 793021, for information.
7. The Accountant General (A & E), Meghalaya, Shillong, for information.
8. The Principal Secretary, Commerce & Industries Department, for information.
9. The Principal Chief Conservator of Forests & HoFF, Meghalaya, Shillong, for information.
10. The Special Secretary, Law Department, for information.
11. The Director of Printing & Stationery, for publication in the official Gazette.

OFFICE OF THE PRINCIPAL CHIEF CONSERVATORS OF FORESTS & HoFF
7882
24 MAY 2016

By Order etc.,

Deputy Secretary to the Govt. of Meghalaya,
Forests & Environment Department.

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : http://megspcb.gov.in

mspcb

No.MPCB/ESTT-112 (Annexed)/2024-2025/ 17 Dated Shillong the, 9th May 2024

NOTIFICATION

In exercise of the powers conferred under Section 17(2) of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 17(2) of the Air (Prevention & Control of Pollution) Act 1981 the Meghalaya State Pollution Control Board is pleased to recognize the laboratory mentioned below, subject to the following terms and conditions for the purpose of analyzing certain parameters discharged from the industries or any other institutions within the State of Meghalaya.

Name of the Laboratory	**ENVIROCON**
Address	**IOCL (AOD) New Markert, P.O. Digboi, District: Tinsukia, Assam-786171**
Validity of Recognition	**3 (years) recognition is granted with effect from the issue of this order for parameters mentioned in Annexure - A**

TERMS & CONDITIONS:

1. The recognized laboratory shall operate from the approved location/address. Any change of address or change of laboratory facilities should be informed to the State Board within 15 (fifteen) days.
2. The laboratory shall not submit any analysis report for any industry wherein pollution control system has not been installed as per the statutory requirement.
3. If the Laboratory owner has any kinship or is in any way related to any Board employee, such information should be disclosed before the State Board.
4. The Board reserves the right to inspect the Laboratory any time without giving any prior notice.
5. The said laboratory is recognized only for analyzing of air, water & waste water as stated against their names in the list attached(Annexure A);
6. The laboratory shall participate in Inter Laboratory Comparison (ILC) exercises organized by the state Board.
7. The instruments/equipments shall be in working and perfectly calibrated condition and submit calibration report on regular basis.
8. The laboratory shall be responsible to maintain properly the necessary infrastructure for conducting test successfully.
9. The Board officials may visit laboratory at any time for its periodic assessment/performance.
10. The laboratory shall maintain proper registers, records, calculations and test results in respect of samples and tests conducted by laboratory.

Contact details : Email : meensecy.spcb-meg@gov.in, megspcb@rediffmail.com; Telephone Numbers: Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : http://megspcb.gov.in

mspcb

11. In legal matters the analytical reports of the said laboratory will not be binding to the Board and reports generated by the State Board will always prevail over such reports.
12. Regarding compliance of occupiers, Boards analytical report and opinion will stand final over the reports and opinion of the aforesaid laboratory;
13. Board will have every right to accept or reject the analytical and other reports submitted by the aforesaid laboratory without assigning any reason thereof;
14. The Laboratory shall submit a copy of the analysis report (in original) done by them on monthly basis;
15. Any change in the Laboratory infrastructure including laboratory equipments, manpower etc. shall be intimated to the Board immediately failing which recognition may be withdrawn at any time;
16. The laboratory shall charge rates not exceeding the rate specified by Meghalaya State Pollution Control Board from time to time.
17. Laboratory shall maintain valid calibration certificate for required instruments and equipment.
18. In case of takeover of a recognized laboratory, its ownership changes, occurrence of such changes must be communicated to the recognition body within one month. Through an appropriate mechanism that the laboratory continues to comply with the criteria against which recognition was originally granted will be verified.
19. The laboratory will have to pay the Accreditation Fee of **Rs. 12,000.00 (Rupees twelve thousand) only,** per year, for a period of 3 (three) years from the date of recognition.
20. Laboratory shall maintain complaint register (bounded and numbered) having the following columns:

Customer's Name and Address	Ref. No. if any	Data on which sample received	Name of Complainant	Complaint has been rectified in the laboratory

21. The recognition may be revoked or withdrawn at any time if the laboratory fails to fulfill or comply with any of the above stated conditions.

(Shri. R. Nainamalai, IFS)
CHAIRMAN
MSPCB, SHILLONG

Contd/-

Contact details : Email : memseey.spcb-meg@gov.in, megspcb@rediffmail.com; Telephone Numbers: Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
"ARDEN" Lumjingshai, Shillong - 793014
Website : http://megspcb.gov.in

mspcb

Memo. No.MPCB/ESTT-112 (Annexed)/2024-2025/ 174 Dated Shillong the, 9th May 2024

Copy to:

1. ENVIROCON, IOCL (AOD) New Markert, P.O. Digboi, District: Tinsukia, Assam-786171, for information and necessary action.
   e-mail: envirocon@rediffmail.com
2. The Senior Scientist, MSPCB for information & necessary action.
3. The Senior Environmental Engineer, MSPCB for information.

(Dr. G.H. CHYRMANG, MFS)
MEMBER SECRETARY
MSPCB,SHILLONG

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : http://mspcb.gov.in

(16)

mspcb

No.MPCB/ESTT-112 (Annexed)/2024-2025/ 16 Dated Shillong the, 9th May 2024

NOTIFICATION

In exercise of the powers conferred under Section 17(2) of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 17(2) of the Air (Prevention & Control of Pollution) Act 1981 the Meghalaya State Pollution Control Board is pleased to recognize the laboratory mentioned below, subject to the following terms and conditions for the purpose of analyzing certain parameters discharged from the industries or any other institutions within the State of Meghalaya.

Name of the Laboratory	**ABNS SCIENTIFIC SERVICES PRIVATE LIMITED**
Address	**H-152, Keteki Path,Near Radison Blu, NH-27,Guwahati-781003,Assam.**
Validity of Recognition	**3 (years) recognition is granted with effect from the issue of this order for parameters mentioned in Annexure - A**

TERMS & CONDITIONS:

1. The recognized laboratory shall operate from the approved location/address. Any change of address or change of laboratory facilities should be informed to the State Board within 15 (fifteen) days.
2. The laboratory shall not submit any analysis report for any industry wherein pollution control system has not been installed as per the statutory requirement.
3. If the Laboratory owner has any kinship or is in any way related to any Board employee, such information should be disclosed before the State Board.
4. The Board reserves the right to inspect the Laboratory any time without giving any prior notice.
5. The said laboratory is recognized only for analyzing of air, water & waste water as stated against their names in the list attached(Annexure A);
6. The laboratory shall participate in Inter Laboratory Comparison (ILC) exercises organized by the state Board.
7. The instruments/equipments shall be in working and perfectly calibrated condition and submit calibration report on regular basis.
8. The laboratory shall be responsible to maintain properly the necessary infrastructure for conducting test successfully.
9. The Board officials may visit laboratory at any time for its periodic assessment/performance.
10. The laboratory shall maintain proper registers, records, calculations and test results in respect of samples and tests conducted by laboratory.

Contact details : Email : memsecy.spcb-meg@gov.in, megspcb@rediffmail.com; Telephone Numbers: Chairman-0364-2521217; Member Secretary-2522802; Scientific-2521514; Engineering-2521533; Legal-2520044; Laboratory-2521726; Administration-2520073; Accounts-2522124; Telefax-2521764

11. In legal matters the analytical reports of the said laboratory will not be binding to the Board and reports generated by the State Board will always prevail over such reports.
12. Regarding compliance of occupiers, Boards analytical report and opinion will stand final over the reports and opinion of the aforesaid laboratory;
13. Board will have every right to accept or reject the analytical and other reports submitted by the aforesaid laboratory without assigning any reason thereof;
14. The Laboratory shall submit a copy of the analysis report (in original) done by them on monthly basis;
15. Any change in the Laboratory infrastructure including laboratory equipments, manpower etc. shall be intimated to the Board immediately failing which recognition may be withdrawn at any time;
16. The laboratory shall charge rates not exceeding the rate specified by Meghalaya State Pollution Control Board from time to time.
17. Laboratory shall maintain valid calibration certificate for required instruments and equipment.
18. In case of takeover of a recognized laboratory, its ownership changes, occurrence of such changes must be communicated to the recognition body within one month. Through an appropriate mechanism that the laboratory continues to comply with the criteria against which recognition was originally granted will be verified.
19. The laboratory will have to pay the Annual Accreditation fee of **Rs. 12,000.00 (Rupees twelve thousand) only,** per year, for a period of 3 (three) years from the date of recognition.
20. Laboratory shall maintain complaint register (bounded and numbered) having the following columns:

Customer's Name and Address	Ref. No. if any	Data on which sample received	Name of Complainant	Complaint has been rectified in the laboratory

21. The recognition may be revoked or withdrawn at any time subject to the above stated conditions.

(Shri. R. Nainamalai, IFS)
CHAIRMAN
MSPCB, SHILLONG

Contd/-

Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
"ARDEN" Lumpyngngad, Shillong - 793014
Website : http://megpcb.gov.in

mspcb

Memo. No.MPCB/ESTT-112 (Annexed)/2024-2025/16 A Dated Shillong the, 9th May 2024

Copy to:

1. ABNS Scientific Services Private Limited, H-152, Keteki Path, Near Radison Blu, NH-27,Guwahati-781003,Assam, for information and necessary action.
   e-mail: abnsscientific@gmail.com
2. The Senior Scientist, MSPCB for information & necessary action.
3. The Senior Environmental Engineer, MSPCB for information.

(Dr. G.H. CHYRMANG, MFS)
MEMBER SECRETARY
MSPCB,SHILLONG

APPENDIX-I 491

INFORMATION REGARDING ORDER OF NGT ON w.r.t O.A. NO.693/2023 CPCB

For 2020-2021

Sl. No.	State Pollution Control Boards	Consents & Authorizasation	Lab analysis	Bank Interest	Environmental Compensation fund of State	Environmental Compensation fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any others	Total
1	Meghalaya State Pollution Control Board.	28870877.00	1265190.00	4732326.00	Nil	Nil	67709088.00	30000000.00	1169143.00	133746624.00

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong.

INFORMATION REGARDING ORDER OF NGT ON w.r.t O.A. NO.693/2023 CPCB

For 2021-2022

Sl. No.	State Pollution Control Boards	Consents & Authorizasation	Lab analysis	Bank Interest	Environmental Compensation fund of State	Environmental Compensation fund from CPCB	Assistance from State Govt.	Assistance from Central Govt.	Any others	Total
1	Meghalaya State Pollution Control Board.	28981637.00	713140.00	4284962.00	2685000.00	Nil	82981768.00	10000000.00	935765	130582272.00

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong.

A. Sanction of posts with timeline

S No.	No. of Sanction posts	No. of Vacant posts	Duration since when vacant (in month)	Reasons for not filling the post	Timeline for filling the vacancy (in months)	List of activities to be carried out for filling the vacancy and their respective timeline
CHIEF ENVIRONMENTAL ENGINEER	1	1	27 months	No eligible candidates for promotion to the post	When candidates are eligible for promotion.	By DPC
SENIOR ENVIRONMENTAL ENGINEER	2	0	-			
ENVIRONMENTAL ENGINEER	3	0	-			
ASSISTANT ENVIRONMENTAL ENGINEER	7	4	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
JUNIOR ENVIRONMENTAL ENGINEER	1	0	-			
DRAFTSMAN	1	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
TRACER	1	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
PLUMBER	1	0	-			
LAW OFFICER	1	0	-			
ASSISTANT LAW OFFICER	1	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
CHIEF SCIENTIST	1	1	20 months	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
SENIOR SCIENTIST	2	0	-			
SCIENTIST-C	2	2	24 months	Promotion of the eligible officer is under process.	When candidates are eligible for promotion	By DPC
SCIENTIST-B	3	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment

SENIOR SCIENTIFIC ASSISTANT	3	2	42 months	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
SCIENTIFIC ASSISTANT	5	2	42 months	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
JUNIOR SCIENTIFIC ASSISTANT	6	4	42 months	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
SENIOR TECHNICAL ASSISTANT	1	0	-			
TECHNICAL ASSISTANT	2	2	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
LABORATORY ASSISTANT	8	8	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
FIELD ATTENDANT/ASSISTANT	2	1	42 months	No eligible candidates for promotion to the post	When candidates are eligible for promotion	
SAMPLE COLLECTOR	12	3	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
LABORATORY ATTENDANT	5	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
FINANCE & ACCOUNTS OFFICER	1	1	42 months	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
SENIOR ACCOUNTANT	2	1	3 months	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
JUNIOR ACCOUNTANT	2	2	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
ADMINISTRATIVE OFFICER	1	1	13 months	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
RESEARCH OFFICER (INFO. & PUB.)	1	1	42 months	No eligible candidates for promotion to the post	When candidates are eligible for promotion	By DPC
ESTABLISHMENT OFFICER	1	0	-			
ASSISTANT SUPERINTENDENT	1	0	-			
UPPER DIVISIONAL ASSISTANT	5	0	-			
ASSISTANT PROGRAMMER	1	0	-			
STATISTICAL ASSISTANT (INFO. & PUB.)	1	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment

				Reservation Roster. The post shall be filled up on approval of the Roster by the Government.		
STENOGRAPHER GD-II	1	0	-			
LOWER DIVISION ASSISTANT	13	3	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
DATA ENTRY OPERATOR	3	2	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
TYPIST GRADE III	4	3	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
LIBRARY ASSISTANT	1	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
STORE KEEPER	1	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
SENIOR DRIVER/DRIVER	10	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
DUFTRY	1	0	-			
HANDY MAN	1	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
PEON	21	12	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
MALI	1	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment

				Government.		
CHOWKIDAR	4	2	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
CLEANER	2	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment
SWEEPER	2	1	42 months	Pending due to Hon'ble High Court ruling that all departments should prepare a Reservation Roster. The post shall be filled up on approval of the Roster by the Government.	Within a period of 6 months & on approval of the Reservation Roster	By Recruitment

F. Source of Income & Expenditure

Break-up of Income and expenditure generated during F.Y 2020-2021 and 2021-2022

Sl. No.	Source of Income	FY 2020-21(Rs)		FY 2021-22(Rs)		Reason for not utilizing the collected amount fully
		Income	Expenditure	Income	Expenditure	
1	Consent fee	28267092	19653379	28652188	24475433	Normally State Government sanctioned & released grant in aid to the board for payment of salaries & non-salaries expenses. However, part of fund from board's resources is being kept as a reserved fund in case the State Government could not provide sufficient fund for payment of salaries & non-salaries expenses to the Board.
2	Authorisation Fee	603785		329449		
3	Lab Analysis Charges	1265190		713140		
4	Bank Interest earned	4732326		4284962		
5	Other Sources,if any	1169143		935765		
6	Environmental Compensation fund of SPCB/PCC (collected by the Board)	NIL	NIL	2685000	NIL	The approval on the guidelines is waiting from the State Government.
7	Environmental Compensation fund of CPCB	NIL	NIL	NIL	NIL	
8	Assistance from State Govt.	67709088	67709088	82981768	71399072	Rs.11582696 is not spent during 2021-22 due to late receipt of committed bills during the year.
9	Assistance from Central Govt. under Central Sector Schemes (as follows):-					
	a) National Clean Air Programme	300000000	NIL	NIL	20363142.10	The fund of Rs. 3.00 Cr under NCAP was received by the MSPCB in February 2021 (FY 2020-21). Then said fund was carried forward to next FY (2021-22) during which various activities for Byrnihat (NAC) by different implementing depts. was approved/ allocated in the meeting of State Steering Committee under NCAP. After approval by the committee(s), the fund was disbursed to implementing depts. (MIDC and Office of the DFO, Social Forestry Division Nongpoh) and also approved activities was implemented by the Board in FY 2021-22 onwards.

	b) National Air Quality Monitoring Programme(NAMP	7424134	4624861	NIL	4864197.00	Fund is being kept for expenditures during the collection of Samples, purchase of chemicals/instruments, payment of salaries/TADA of project staff and etc.
	c)National Water Quality Monitoring Programme	1370940	943481	NIL	632816.00	Fund is being kept for expenditures during the collection of Samples, purchase of chemicals/instruments, payment of salaries/TADA of project staff and etc.
	d) Assistance for Abatement of Pollution inlieu of Water Cess (AAoP)	Nil	7618936	100000000	1761874.00	Fund is kept for preparation of Detail Project Report for Rejuvenation of Rivers Water affected by acid mines drainage & Inventorization of E-Waste.

Member Secretary
Meghalaya State Pollution Control Board
Shillong.

LiFE

MIZORAM POLLUTION CONTROL BOARD

No.H.88088/Poltn/50(107)/2021-MPCB/ : Dated Aizawl, the 28th June, 2024

To,

Shri G.Thirumurthy,
DH-PCP Division
Central Pollution Control Board.

Subject: **Hon'ble NGT Suo Moto matter O.A. 693/2023-"Pollution Control Boards are the Weak links-reg**

Reference: Your e-mail dated 27.06.2024 & MPCB's even letter No.dated 27.06.2024

Sir,

With reference to the subject and letter No.cited above, please find enclosed herewith the notarized affidavit on behalf of Mizoram Pollution Control Board in matter of the aforementioned Hon'ble NGT case for favor of information and necessary action.

Yours faithfully,

Enclo: As Above

(C. LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Memo.H.88088/Poltn/50(85)/2021-MPCB/ : Dated Aizawl, the 28th June, 2024

Copy to:
Regional Director, CPCB,RDNE, Shillong for information.

(C. LALDUHAWMA)
Member Secretary
Mizoram Pollution Control Board

Mizoram New Capital Complex (MINECO),
Thingmual Road, Khatla, Aizawl, Mizoram – 796001. Phone: 0389-2336591
website: www.mpcb.mizoram.gov.in email: mpcb@mizoram.gov.in



01AA 618368

BEFORE THE MEMBER SECRETARY,

CENTRAL POLLUTION CONTROL BOARD,

DELHI

O.A.693/2023

IN MATTER OF:

SUO Moto matter in re: News item appearing in Deccan Herald dated 24.10.2023 entitled "Pollution Control Boards are weak links"

COMPLIANCE AFFIDAVIT OF MIZORAM POLLUTION CONTROL BOARD

I, C.Lalduhawma, s/o C.Rosiama, aged about 58 years and having office at Mizoram Pollution Control Board, MINECO, Khatla, Aizawl, Mizoram the deponent herein, do hereby solemnly affirm and state as under:-

That I, in the capacity of Member Secretary in the Mizoram Pollution Control Board, am fully conversant with the facts of the case on the basis of the records made available in the office and hence competent and authorized to depose and swear the present Reply Affidavit as under:

The present Affidavit is being filed in pursuance and compliance of the directions issued by this Hon'ble Tribunal in its order dated 02.02.2024 whereby the Hon'ble Tribunal in para 13 of the order has directed the Member Secretary of all SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board within a period of six weeks from 02.02.2024.

1501

That it is humbly submitted that incompliance with the aforesaid orderthe following are the information submitted by Mizoram Pollution Control Board

A. **Sanction of posts with timeline:**

S. No	No. of Sanctioned posts	No. of vacant posts	Duration since when vacant	Reasons for not filling the vacant posts	Timeline for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timelines
1	14 (Technical)	4(Technical)	2 years	Approval for filling up of 4 posts hasrecently beensubmitted to the State Govt. and their approval is awaited.	Within six months from the approval by the Government.	1. Filling up of post within three months. 2. Recruitment by MPCB within 9 months.

Remarks:*Proposal for strengthening of manpower of Mizoram PCB, was submitted to the State government in compliance with the Hon'ble Tribunal's order in the matter of O.A.No.804/2017: Rajiv NarayaVs UOI &Ors directing the Chief Secretaries to look into the issue of capacity building of the SPCBs/PCCs to deal with compliance of the Rules. Subsequent to the proposal, Service Rules of the employees of MPCB was also submitted. However, the matter is still pending with the concerned Department of the State Govt.*

Copy of the meeting minutes dated 14.06.2024 was forwarded to the State Govt. vide letter NoH.88088/Poltn/50(85)/2021-MPCBdt 21.06.2024 for approval for filling up the vacant posts.

B. Details of Laboratories w.r.t Water (Prevention &Control of Pollution) Act,1974.

a) Total number of all type of laboratory setup by SPCB/PCC: *1(One)*

b) Out of (a) above, how many laboratories are established as State Water Laboratory: *1(One)*

c) Have all laboratories, as at (b) above, has been notified in the official Gazette: Under process

d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory: *Yes*

If yes, please provide the following:

i. Number of such laboratory specified: *3*

ii. Number of such laboratory notified in the official Gazette: *Nil (Under Process)*

e) (i) Number of Laboratory planned for notification as State Water Laboratory: *4(Four)*

(ii)Time required for notification under Section 52 of Water Act (in months):*6 months*

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Total number of all type of laboratory setup by SPCB/PCC: *1(One)*

b) Have all laboratories, as at (a) above, has been notified in the official Gazette: Under Process

c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory: *Yes*

If yes, please provide the following:

i. Number of such laboratory specified: *3(three)*

ii. Number of such laboratory notified in the official Gazette: *Nil (Under Process)*

d) (i) Number of Laboratory planned for notification as State Air Laboratory: *3(three)*

(ii) Time required for notification under Section 28 of Air Act (in months): *6 months*

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986? - *NIL*

b) Number of laboratory planned for recognition under EPA 1986: *1(one)*

c) Time required for recognition under EPA 1986 (in months)?:*6 months*

Remarks: *Following the strengthening of the laboratory of Mizoram Pollution Control Board, preparation for obtaining NABL accreditation has been taken up in full swing as per the plan of action since last FY. The laboratory is now ready for seeking the accreditation and is expected that the application would be submitted by July 2024. Once the NABL accreditation is obtained, recognition of the laboratory as the Environmental Laboratory under EPA and Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section 28 of Air Act will be further pursued immediately which is expected to be completed within 6 months.*

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC: *26 Nos*

b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I: *26 Nos*

c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:

(i) How much parameters (for which the SPCB/PCC do not have its laboratory facility to sample &analyze) are being monitored:*Not Applicable*

(ii) Whether SPCB / PCC has plan to have its facility to sample &analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto

Not Applicable at this time as all analysis of all the required parameters under existing industries could be performed with the existing facilities of the Board's Laboratory.

F. Time Schedule for:

(i) Creating the necessary infrastructure in the laboratories:*2024-25 FY*

(ii) For setting up of laboratories where they do not exist:*2024-25 FY*

G. Source of Income & Expenditure: Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

Sl. No.	Source of Income	FY 2020 -21 in (Rs)		FY 2021 -22 in (Rs)		Remarks
		Income	Expenditure	Income	Expenditure	
1	Consent Fee	16,33,850	16,33,850	19,36,500	19,36,500	
2	Authorization Fee					
3	Lab Analysis Charge	NIL		1,500	1,500	
4	Bank Interest earned	5,55,266	5,55,266	44,925	44,925	Bank interest not included in the previous report.
5	Environmental Compensation fund of SPCB/PCC	NIL	NIL	NIL	NIL	
6	Environmental Compensation fund of CPCB	NIL	NIL	NIL	NIL	
7	Assistance from State Govt.	14,231,567	14,231,567	14,741,010	14,741,010	
8	Assistance from State Central Govt. under Central Sector Scheme	36,801,829	36,801,829	51,412,326	51,412,326	
9	Other Sources, if any	10,67,678	10,67,678	10,68,470	10,68,470	Vehicular Emission Testing Fee
	TOTAL	**5,10,33,396**	**5,10,33,396**	**6,61,54,836**	**6,61,54,836**	

In light of the above, it is humbly submitted that Mizoram Pollution Control Board shall always abide by the Orders and directions passed by the Hon'ble Tribunal in the present case.

VERIFICATION

Verified at Aizawl on this 28th June, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

(DEPONENT)
C.LALDUHAWMA
Member Secretary
Mizoram Pollution Control Board
Member Secretary
Mizoram Pollution Control Board
Mizoram : Aizawl

Identified by me:

28/6/24

(LALRINKIMA)
ADVOCATE
Aizawl : Mizoram

Signed before me:

28/6/24

J.T. DUALTENG
Advocate & Notary Public
Aizawl : Mizoram

Notarial Registration
No. 1916
Date 28/6/24

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 693/2023 Regd. No. 233/24 Dt. 9/7/24

IN RE: **NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"**

COMPLAINCE AFFIDAVIT ON BEHALF OF NAGALAND POLLUTION CONTROL BOARD

I, **K HUKATO CHISHI, IFS** S/o Late Kyezhu Chishi, Age **49 years** working as **Member Secretary, Nagaland Pollution Control Board, Nagaland- 797112** do hereby solemnly affirm and declare as under:

1. That in my official capacity, in the above-mentioned matter, I am fully conversant with the facts and circumstances of the case and competent to swear this affidavit the following details as follows:

Name of the SPCBs/ PCCs: **Nagaland Pollution Control Board**

SANCTIONED POST SUPPORTED BY STATE GOVERNMENT.

S.No.	Details	Remarks			
1.	Status of Manpower **Regular/Permanent**	**Sanctioned**	**Working**	**Vacant**	**Vacancy in %**
	Chairman	1	1	0	0
	Member Secretary	1	1	0	0
	Environmental Engineer	1	1	0	0
	Scientist B	2	2	0	0
	Senior Scientific Assistant	1	1	0	0
	Senior Lab Assistant	1	1	0	0
	Lab Attendant	2	2	0	0
	Data Entry Operator	1	1	0	0
	Senior Accountant	1	1	0	0
	Head Assistant	1	1	0	0
	Accountant	1	1	0	0
	MTS	2	2	0	0
	Driver	2	2	0	0
	Total	**17**	**17**	**0**	**0**
Contract staff supported under Control of Pollution, MoEF&CC					
	Assistant Environmental Engineer	1	1	0	0
	Scientist B	2	2	0	0
	Senior Scientific Assistant	2	2	0	0

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Authenticated by
9/7/24
D. K. NAGA
NOTARY PUBLIC

Member Secretary
Nagaland Pollution Control Board
Nagaland Dimapur

	Junior Environmental Engineer	1	1	0	0
	Junior Scientific Assistant	2	2	0	0
	LDA	1	1	0	0
	LDA cum Personal Secretaries to Chairman and Member Secretary	2	2	0	0
	Field Attendant	2	2	0	0
	Driver	4	4	0	0
	Sweeper	1	1	0	0
	Total (A)	**18**	**18**	**0**	**0**
Technical and Field Staff under National Ambient Air Quality Programme (NAMP)					
	Scientific Assistant	10	10	0	0
	Field Attendant	38	38	0	0
	Total (B)	**48**	**48**	**0**	**0**
Technical and Field Staff under National Water Quality Monitoring Programme (NWMP)					
	Field Attendant	1	1	0	0
	DEO/Scientific Assistant	1	1	0	0
	Total (C)	**2**	**2**	**0**	**0**
	TOTAL (A+B+C)	**68**	**68**	**0**	**0**

2 Ratio of Administrative, Ministerial and Technical Staff of SPCBs/ PCCs*#

Technical Posts (Engineering & Science)		Administrative	
Chief Environmental Engineer	-	Chairman	1
Senior Environmental Engineer	-	Member Secretary	1
Environmental Engineer	1	Senior Law Officer	-
Asst. Environmental Engineer	1	Assistant law officer	-
Junior Environmental Engineer	1	Legal Consultant	1
Scientist E	-	Accounts Officer	-
Scientist D	-	Senior Accountant	1
Scientist C	-	Accounts Assistant	1
Scientist B	4	Head Assistant	1
Senior Scientific Assistant	3	UDC	-
Junior Scientific Assistant	2	LDC	3
Senior Lab Assistant	1	Data Entry Operator	1
Junior Lab Assistant	-	Public Assistant	-
Senior Technical Supervisor	-	MTS	3
Junior Technical Supervisor	-	Drivers	6
Scientific Assistant	11	Etc.	
Lab Assistant	2		
Field Attendant	41		
Etc.			
Total	67		19

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DR. NAGI NOTARY PUBLIC

Member Secretary
Nagaland Pollution Control Board
Nagaland Dimapur

3 Regulating And Monitoring Facility Available

Central Laboratory	Regional Laboratories	Total	No. of EPA Approved labs	No. of NABL Approved labs	No. of OH&SAS Approved labs
1	-	1	Nil	Nil	Nil

4. Sanctioned strength and present working strength in laboratory

Number of Sanctioned Staff in Lab.	Number of Working Staff in Lab.
7 nos.	7 nos.

5 Further Need of Equipment's and Infrastructure in Labs

Number of Equipment's available	Further need of Equipment's
1. Weighing balance - 4 nos 2. Spectrophotometer - 3 nos 3. BOD incubator - 1 no 4. Oven - 2 no 5. Laminar flow - 1 no. 6. Muffle furnace -1 no. 7. Autoclave - 1 no 8. Bacteriological incubator - 1 no 9. PM 2.5 Sampler - 12 nos 10. Refrigerator - 3 nos 11. Respirable Dust Sampler- 14 nos 12. Noise meter - 2 nos 13. COD Digester - 1 no 14. Digital ph meter -1 no 15. Conductivity meter - 1 no 16. DO meter - 1 no 17. Colony Counter – 1 no 18. Double Distillation Unit - 1 no 19. Heating mantle - 1 no 20. Turbidity meter - 1 no 21. Wind monitor - 1 no 22. CAAQMS – 1 no 23. Co Analyser – 1 no	1. Stack monitoring - 1 no 2. Wind monitoring - 2 nos 3. Weighing balance -3 nos 4. Spectrophotometer - 3 nos 5. Atomic Absorption Spectrophotometer - 1 no 6. Gas chromatograph - 1 no 7. Flame photometer - 1 no 8. Binocular Microscope - 1 no 9. Bottom sampler – 1 no 10. Centrifuge- 1 no 11. Current meter - 1 no 12. Depth sampler- 2 nos 13. Filtration Assembly with vacuum pump - 1 no 14. Incubators for Bacteriological Tests - 1 no 15. Mercury Analyser Digital - 1 no 16. TKN Analyser semi automatic with aluminium block digester- 1 no 17. Water Purification System (RO based)- 1 no 24. COD Digester - 1 no 25. Digital ph meter -1 no 26. Conductivity meter - 1 no 27. DO meter - 1 no

NOTARY GOVT. OF NAGALAND

9/2/24 D.K. NAGI NOTARY PUBLIC

Member Secretary Nagaland Pollution Control Board Nagaland Dimapur

6.	**Details of Parameters Analysed in Central and Regional Laboratories combined**								
	Please attach a separate list as per labs existing in SPCBs/PCCs								
Sr. No	Water Parameter	Soil, Solid Waste& Hazardous Parameters	Air Parameters	Biological Para meters	Stack gases/ Source emission	Noise Level Monitoring	Pesticides	Trace Metals	Meteoro Logical parameters
1	Colour	-	PM 10	-	-	Decibels	-	Arsenic (mg/L)	Wind speed
2	Odour	-	So_2	-	-		-	Cadmium (mg/L)	Wind direction
3	Flow rate (m3/sec)	-	NO_2	-	-		-	Copper (mg/L)	Temperature
4	Water Temperature (°C)	-		-	-		-	Lead (mg/L)	Humidity
5	Dissolved Oxygen (mg/L)	-		-	-		-	Chromium (mg/L)	Rainfall
6	pH	-		-	-		-	Nickel (mg/L)	
7	Conductivity (µS/cm)	-		-	-		-	Zinc (mg/L)	
8	Biochemical Oxygen Demand (mg/L)	-		-	-		-	Iron (mg/L)	
9	Nitrate – Nitrogen (mg/L)	-		-	-		-		
10	Turbidity (NTU)	-		-	-		-		
11	Phenolpthalien Alkalinity (mg/L)								
12	Total Alkalinity (mg/L)								
13	Chlorides (mg/L)								
14	Chemical Oxygen Demand (mg/L)								
15	Ammonia-Nitrogen(mg/L)								
16	Total Hardness (mg/L)								
17	Calcium (mg/L)								
18	Magnesium (mg/L)								
19	Sulphate (mg/L)								
20	Total Dissolved Solids (mg/L)								
21	Total Suspended Solids (mg/L)								
22	Total Phosphate (mg/L)								
23	Boron (mg/L)								
24	Potassium (mg/L)								
25	Fluoride (mg/L)								

NOTARY GOVT. OF NAGALAND

D.K. NAGI
NOTARY PUBLIC

Member Secretary
Nagaland Pollution Control Board
Nagaland Dimapur

7	Provisions Made For Enforcement and Monitoring in Critically Polluted Areas', if applicable

8	Availability of Budget and its sources and expenditure in last two years (2020-21 and 2021-22) (in Lakh Rs.)							
	1. Income Generated by Board / Committee							
	From Consent & Authorisation Mechanism		From Lab Analysis		Bank Interest		Any Other Income	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	26,34,665	**35,03,300**	**NIL**	**14,030**	**4,23,684**	**2,90,311**	**NIL**	**50,000**
	Expenditure from the Income of Board						F.Y 2020-21	F.Y 2021-22
							30,58,349	**38,57,641**

	2. Environmental Compensation fund of NGT received from CPCB, if any			
	Fund Received from CPCB		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	90,90,900	**2,85,000**	**90,90,900**	**2,85,000**
	3. EC Fund collected by respective Board /Committee as per NGT / Board Directions			
	Fund Received from State		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	NIL	**NIL**	**NIL**	**NIL**
	4. Grant-in-Aid from States/ UT, if applicable			
	Fund Received from State (Salary)		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	1,15,00,000	**1,27,35,000**	**1,15,00,000**	**1,27,35,000**
	5. Any other			
	Fund Received from State (Salary)		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	1,15,00,000	**1,27,35,000**	**1,15,00,000**	**1,27,35,000**
9.	**Please enclose the list of infrastructure available and needed separately with this report.** Construction of Laboratory is on going from FY 2023-24 funded by Ministry of Environment Forest and Climate Change Govt. of India, under National clean Air Program (National & State Level Intervention and public outreach activities).			
a	**List of lab infrastructure (instruments and equipment) available:** Weighing balance, Spectrophotometer, BOD Incubator, Oven, Laminar flow, Muffle furnace, Autoclave, Bacteriological incubator, PM 2.5 Sampler, Refrigerator, Respirable Dust Sampler, Noise meter, COD Digester, Digital PH meter, Conductivity meter, DO meter, Colony Counter, Double Distillation Unit, Heating mantle, Turbidity meter, Wind monitor, CAAQMS.			
b	**List of lab infrastructure (instruments and equipment) Needed:** Stack monitoring, Wind monitoring, Weighing balance, Spectrophotometer, Atomic Absorption Spectrophotometer, Gas chromatograph, Flame photometer, Binocular Microscope, Bottom sampler, Centrifuge, Current meter, Depth sampler, Filtration Assembly with vacuum pump, Incubators for Bacteriological Tests, Mercury Analyser Digital, TKN Analyser semi-automatic with aluminium block digester, Water Purification System (RO based), COD Digester, Digital PH meter, Conductivity meter, DO meter.			

D.K. NAGI NOTARY PUBLIC

Member Secretary
Nagaland Pollution Control Board
Nagaland Dimapur

Regd. No. 233/24 Dt. 9/7/24

Note:

* The administrative & ministerial staff shall be combined as there may not be any ministerial staff in the Pollution Control Boards and Committees, if present it shall be combined with the strength of administrative staff.

#The below table shows the posts which are considered as Technical and Administrative by the CPCB, kindly add details accordingly.

Technical	Administrative
Scientist B, C, D, E and F, Environmental Engineer, Assistant Environmental Engineer, Chief Environmental Engineer, Senior Environmental Engineer, Junior Environmental Engineer, Chief Scientific Officer, Principal Scientific Officer, Scientific Officer, Junior Scientific Officer, Senior Technical Supervisor, Technical Supervisor, Draughting Supervisor, Senior Draughtsman, Data Processing Assistant and Junior Technician, Senior Scientific Assistant, Junior Scientific Assistant, Senior Laboratory Assistant, Junior Laboratory Assistant, Field Attendant and other technical posts.	Senior Law Officer, Law Officer, Assistant Law Officer, Sr. Administrative Officer, Administrative Officer, Assistant Director (OL), Senior Translator Assistant, Junior Translator, Accounts Officer, Assistant Accounts Officer, Accounts Assistant, Section Officer, Private Secretary, Publication Assistant, Upper Division Clerk, Lower Division Clerk, Multi-Tasking Staff Grade-I &II, Driver Special Grade, Driver Grade-I, II & Ordinary Grade, Data Entry Operator Grade-I&II, Stenographer Grade- I & II and other administrative posts.

VERIFICATION:

Verified at Dimapur on 09th day of July, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.

NOTARY
D. K. Nagi
GOVT. OF NAGALAND

Member Secretary
Nagaland Pollution Control Board

Member Secretary
Nagaland Pollution Control Board
Nagaland Dimapur

9/7/24
D.K. NAGI
NOTARY PUBLIC

EPABX: 2561909/2562847
Tel: 2562822, 2560955
Email: Paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit – VIII,
Bhubaneswar – 751 012, INDIA

No. 8985 Date: 20/06/2024

VII-L-(Misc)-1085

To

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi – 110 032.

Sub: Re-submission of affidavit on the basis of Minutes of the Review Meeting with SPCBs/PCCs w.r.t Hon'ble NGT order suo motu matter OA No. 693 of 2023 – "Pollution Control Boards are the Weak Link" – Reg.

Sir

In compliance with the order of the Hon'ble National Green Tribunal, Principal Bench dtd. 12.04.2024 and on the basis of the Minutes of the Review Meeting with SPCBs/PCCs in connection with the above mentioned subject matter, please find enclosed herewith the affidavit of State Pollution Control Board, Odisha.

Yours faithfully

Encl : Affidavit in OA No. 693/2023

20/6/24

Member Secretary

20 JUN 2024

BEFORE THE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, NEW DELHI.

ORIGINAL APPLICATION NO. 693/2023/PB

IN THE MATTER OF :

NEWS ITEM TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK" APPEARING IN DECCAN HERALD DATED 24.10.2023

RE-SUBMISSION OF AFFIDAVIT BY THE STATE POLLUTION CONTROL BOARD, ODISHA ON TH EBASIS OF MINUTES OF THE REVIEW MEETING WITH SPCBs / PCCs

Most Respectfully Sheweth:

I, Sri. Santosh Kumar Kuanar, aged about 50 years son of Late Surendra Nath Kuanar at present working as Senior Law Officer, Level-II in the Office of State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Nayapalli, Bhubaneswar, Dist-Khurda, Odisha-751012 do hereby solemnly affirm and state as follows:-

1. That I am the Senior Law Officer, L-II of the State Pollution Control Board, Odisha (hereinafter referred to as the 'State Board) and I am well acquainted with the facts and

Santosh Kumar Kuanar

circumstances of the case. I have also been duly authorized to affirm this affidavit.

2. That in compliance with the order of the Hon'ble NGT, Principal Bench, New Delhi passed in the aforesaid case and compliance to the Minutes of the Review Meeting with State Pollution Control Boards / Pollution Control Committees with respect to the order of the Hon'ble NGT passed in suo motu matter vide O.A No.693/2023 "Pollution Control Boards are the Weak Link", the following reply is stated below.

3. That State Pollution Control Board, Odisha has already submitted the affidavit dtd. 29.05.2024 alongwith its annexures before the Member Secretary, CPCB, New Delhi in the aforesaid matter, which is once again annexed to the present affidavit and marked as ***ANNEXURE-A/1.***

4. That as regards the details of Sanctioned Posts with timeline, the Boards submits that there are 463 sanction posts in the SPCB, Odisha and out of which 190 posts have already been filled up. Steps have already been taken to fill up the rest sanctioned posts through direct recruitment by December, 2024. For proper appreciation the details of Sanctioned Posts with timeline in the

Santosh Kumar Kanungo

NOTARY GOVT. OF ODISHA (INDIA)

prescribed format is annexed to the present affidavit and marked as **ANNEXURE-A/2.**

5. That the details of Laboratories w.r.t. Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Laboratories recognized as Environment Laboratories under Environment (Protection) Act, 1986 and their detail functions is submitted herewith and annexed as **ANNEXURE – A/3**.

6. That as regards the sources of Income & Expenditure during the Financial Year 2020-21 and 2021-22, the Board has generated income for an amount of Rs.122,19,38,866/- and Rs.92,09,36,947/- during 2020-21 and 2021-22 respectively. Out of that the Board incuured expenditure of Rs.42,41,42,574/- and Rs.40,19,96,761/- during 2020-21 and 2021-22 respectively. The details of such breakup as well as the reason for not utilizing the collected amount fully in the prescribed format is annexed to this affidavit and marked as **ANNEXURE – A/4**.

Santosh Kumar Kuanar.

NOTARY GOVT. OF ODISHA (INDIA)

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD.NO.ON-71/2009
PH:-9437627119 (M)

20/6/24

VERIFICATION

I Shri Santosh Kumar Kuanar, aged about 50 years by Religion – Hindu, by Occupation – Service, at present working as Sr. Law Officer, L-II in the Office of State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar,Unit-8, Nayapalli, Bhubaneswar, Dist-Khurda, do hereby solemnly affirm and state as follows:-

1. That, I am working as Senior Law Officer, L-II State Pollution Control Board, Odisha and as such well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statement made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statement made in paragraphs 2 to 6 of this affidavit are based on official records and derived from the records available in the office of the State Board which I verify believe to be true and the rest are my respectful submission before the CPCB.

NOTARY
M.K. PRADHAN
BHUBANESWAR
REGD. NO.ON-71/09
DATE OF EXPIRY
GOVT. OF ODISHA (INDIA)

SWORN BEFORE ME

Santosh Kumar Kuanar
DEPONENT 20/06/2024

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD.NO.ON-71/2009
PH:-9437627119 (M)

20/6/24

ANNEXURE-A/1

BEFORE THE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD

ORIGINAL APPLICATION NO. 693/2023

NEWS ITEM TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK" APPEARING IN DECCAN HERALD DATED 24.10.2023.

AFFIDAVIT FILED BY THE STATE POLLUTION CONTROL BOARD, ODISHA

Most Respectfully Sheweth:

I, Sri, Santosh Kumar Kuanar, aged about 50 years son of Late Surendra Nath Kuanar at present working as Sr. Law Officer, L-II in the Office of State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar,Unit-8, Nayapalli, Bhubaneswar, Dist-Khurda, do hereby solemnly affirm and state as follows:-

29 MAY 2024

Santosh Kumar Kuanar.

1. That I am the Senior Law Officer, L-II of the State Pollution Control Board, Odisha (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized to affirm this affidavit.

2. That this affidavit is being affirmed in pursuant to the orders passed by the Hon'ble Tribunal dated 12.04.2024 wherein the Member Secretary, State Pollution Control Board, Odisha has

MANJULA KUMARI PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. CN-71/2022
CH-9437627119 (M)
29/5/24

been directed to file an affidavit before Member Secretary, Central Pollution Control Board, disclosing the reason as to why till now the full strength appointments have not been made and why so many posts are lying vacant and also time schedule within which the vacant posts will be filled up and necessary infrastructure in the laboratories will be created and covering other observations made above.

3. That in compliance with the aforesaid directions, the following reply is stated below:

i) The SPCB, Odisha has been actively taking steps to fill up vacancies for better work deliverance. The SPCB, Odisha has successfully filled up 67 nos. of post during the year 2022-2024 (Asst. Env. Scientist – 34, Asst. Env. Engineer – 13, Asst. Law Officer – 1, Jr. Assistant – 7 and Jr. Lab Assistant – 12). The filling up posts by direct recruitment and promotion require lengthy procedure and time.

ii) For further filling up 77 posts through direct recruitment will be carried out after Model Code of Conduct (MCC) in due process of law.

iii) The total no of vacancies is 273 as on 29.05.2024. The base level post is to be recruited in short span of time. The Board has entrusted its recruitment process to an agency M/s. Broadcast Engineering Consultants India Ltd (BECIL) but the said agency has withdrawn from recruitment process due to prosecution of its Associates

Santosh Kumar Kanungo

NOTARY
M.K. PRADHAN
BHUBANESWAR

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/05
PH:-9437627119

for the irregularities done in recruitment process in other State. The detail status of Staff Position of the SPCB, Odisha as on 30.04.2024 is attached herewith as **ANNEXURE – I.**

iv) The promotional posts can be filled up from the existing cadre and not through direct recruitment in due process of law in short time depending upon the suitability of the employee in consonance with the provisions of The Recruitment Conditions of Services of Employees of State Pollution Control Board, Odisha Regulations - 2011.

v) The Board has appointed manpower through outsourcing agency for the time being for immediate utilization of service as the recruitment process requires lot of time.

vi) The issue of strengthening of Laboratory infrastructure at SPCB, Odisha is going on. The Board has 14 Regional Offices and except Koraput and Bolangir Regional Offices all other Regional Offices have well equipped laboratories and Regional Office, Bhubaneswar is utilizing the Central Laboratory of the Board, which is situated adjacent to their office. The action is being taken for establishment of Laboratory at Koraput and Bolangir in a short span of time.

Santosh Kumar Kuanr

NOTARY
M.K. PRADHAN
BHUBANESWAR
ST. OF ODISHA (INDIA)

The Board has established laboratory with NABL Accredited (TC – 12740 for the period 11.12.2023 to

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2006
PH:-9437627119 (M)

10.12.2025). The recognition as Environment Laboratory is under process.

VERIFICATION

I Shri Santosh Kumar Kuanar, aged about 50 years by Religion – Hindu, by Occupation – Service, at present working as Sr. Law Officer, L-II in the Office of State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar,Unit-8, Nayapalli, Bhubaneswar, Dist-Khurda, do hereby solemnly affirm and state as follows:-

1. That, I am working as Senior Law Officer, L-II State Pollution Control Board, Odisha and as such am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statement made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statement made in paragraphs 3 (i) to (vi) of this affidavit are based on official records and derived from the records available in the office of the State Board, which I verify and believe to be true and the rest are my respectful submission before the CPCB.

NOTARY (INDIA) GOVT OF ODISHA
M.K. PRADHAN
BHUBANESWAR
REGD. NO.ON-71/05
DATE OF EXPIRY

SWORN BEFORE ME

Santosh Kumar Kuanar
DEPONENT

MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-71/2006
PH:-9437627119 (M)

ANNEXURE-I

Total Sanction Staff Position of SPC Board, Odisha as on 30.04.2024

Sl. No.	Name of the Post	Group	No. of Post Sanctioned	No. of Post filled up	Post lying vacant
(A)	**Cadre of Scientist**				
1	Chief Environmental Scientist (Level-16)	Group- A	3	3	0
2	Addl. Chief Enviornmental Scientist (Level-15)	Group- A	4	4	0
3	Senior Enviornmental Scientist (Level-14)	Group- A	9	4	5
4	Enviornmental Scientist (Level-13)	Group- A	76	1	30
5	Deputy Environmental Scientist (Level-12)	Group- A		11	
6	Assistant Environmental Scientist (Level-10)	Group- B		34	
	TOTAL		**92**	**57**	**35**
(B)	**Cadre of Engineer**				
1	Chief Environmental Engineer (Level-16)	Group- A	3	3	0
2	Addl. Chief Enviornmental Engineer (Level-15)	Group- A	4	4	0
3	Senior Environmental Engineer (Level-14)	Group- A	9	7	2
4	Environmental Engineer (Level-13)	Group- A	74	7	35
5	Deputy Environmental Engineer (Level-12)	Group- A		19	
6	Assistant Environmental Engineer (Level-10)	Group- B		13	
	TOTAL		**90**	**53**	**37**
(C)	**Cadre of Laboratory Officials**				
1	Jr. Laborotary Assistant (Level-4)	Group- C	40	12	28
2	Sr. Laborotary Assistant (Level-7)	Group- C	25	0	25
3	Scientific Assistant (Level-9)	Group- C	20	0	20
4	Senior Scientific Assistant (Level-10)	Group- B	10	0	10
	TOTAL		**95**	**12**	**83**
(D)	**Administrative Cadre**				
1	Sr.Administrative Officer (Level-14)	Group- A	1	1	0
2	Administrative Officer (Level-13)	Group- A	1	1	0
3	Sr.Accounts Officer (Level-13)	Group- A	1	1	0
4	Additional Administrative Officer (Level-12)	Group- A	2	1	1
5	Accounts Officer (Level-12)	Group- A	2	0	2
6	Sr. Accountant (Level-10)	Group- B	1	1	0
7	Section Officer (Level-10)	Group- B	11	7	4
8	Accountant (Level-9)	Group- B	5	0	5

29/5/24

Senior Administrative Officer
State Pollution Control Board
Odisha, Bhubaneswar

9	Asst.Section Officer (Level-9)	Group- B	17	8	9
10	Jr.Accountant (Level-4)	Group- C	16	0	16
11	Junior Assistant (Level-4)	Group- C	28	6	22
	TOTAL		85	26	59
(E)	Legal Personnel Cadre				
1	Senior Law Officer (L-I) (Level-13)	Group- A	1	0	1
2	Senior Law Officer (L-II) (Level-12)	Group- A	1	1	0
3	Law Officer (Level-10)	Group- B	1	0	1
4	Assistant Law Officer (Level-9)	Group- B	1	1	0
	TOTAL		4	2	2
(F)	Stenographer Cadres				
1	Private Secretary (Gr. A) (Level-12)	Group- A	1	1	0
2	Private Secretary (Gr. B) (Level-11)	Group- B	2	2	0
3	Personal Assistant (Level-10)	Group- B	8	5	3
4	Senior Stenographer (Level-9)	Group- B	9	0	9
5	Junior Stenographer (Level-4)	Group- C	7	1	6
	TOTAL		27	9	18
(G)	Driver				
1	Head Driver (Level-9)	Group- B	2	1	1
2	Sr. Driver (Level-7)	Group -C	3	2	1
3	Driver (Level-4)	Group -C	7	2	5
	TOTAL		12	5	7
(H)	Cadre of Typist				
1	Superintendent Lev-II (Level-9)	Group-B	1	1	0
2	Sr. Grade Typist (Level-7)	Group -C	2	2	0
3	Jr. Grade Typist (Level-4)	Group -C	7	2	5
	TOTAL		10	5	5
(I)	Cadre of Attendant Staff & Others				
1	Asst.Librarian (Level-9)	Group -B	1	0	1
2	Store Keeper (Level-9)	Group -B	1	1	0
3	Xerox Asst. (Level-4)	Group -C	1	1	0
4	Diarist (Level-4)	Group -C	1	1	0
5	Recorder-cum-Record Supplier (Level-4)	Group -C	1	0	1
6	Laboratory Attendant (Level-3)	Group -C	10	4	6
7	Library Attendant (Level-3)	Group -C	1	1	0
8	Tresury Sarkar (Level-2)	Group -D	1	1	0
9	Lift Operator (Level-2)	Group -D	1	0	1
10	Daftary (Level-2)	Group -D	1	1	0
11	Zamadar (Level-2)	Group -D	1	0	1
12	Peon (Level-1)	Group -D	21	10	11
13	Watchman (Level-1)	Group -D	2	0	2
14	Watchman-cum-Sweeper (Level-1)	Group -D	5	1	4
	SUB TOTAL		48	21	27
	GRAND TOTAL = (A+B+C+D+E+F+G+H+I)		463	190	273

Prepared by
ASO

29/5/24
Senior Assistant
State Pollution Control Board
Odisha, Bhubaneswar

ANNEXURE-A/2

A. Sanction of posts with timeline

Sl. No.	No. of sanctioned posts	No of vacant post	Duration since when vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective time line
1	2	3	4	5	6	7
1	463	273	As on 30.04.2024 (Status enclosed)	As decided in the meeting of SPC Board, process already started for direct recruitment of 77 nos. of vacant Base level posts of different cadre. It was held up due to Model Code of Conduct-2024 was in force.	The process of Direct recruitment is anticipated to be completed by the end of December-2024.	Selection of Suitable service Providing Agency to conduct end to end examination process on CBT mode through open Tender process. • Advertisement of posts. • Scrutiny of application from the candidates and conduct written examination by the service provider. • Merit list prepared for Viva-voce test. • Final Merit list prepared as per the vacant post advertised. • Appointment order to be issued to the selected candidates.

19/06/24
ASO, SPCB, BBSR

ANNEXURE-A/3

Compliance to the **Minutes of the Review Meeting with SPCBs / PCCs w.r.t Hon'ble NGT order suo moto matter O.A 693 of 2023, - "Pollution Control Boards are the Weak Link" –** held on 14.06.2024 at 12:30 PM with the Member Secretaries and officials of State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) under the Chairmanship of Member Secretary, Central Pollution Control Board (CPCB),

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B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a) Total number of all types of laboratory setup by SPCB/PCC:
State Pollution Control Board, Odisha has established Central Laboratory at the Head Office and 12 Regional Office Laboratories at Angul, Balasore, Berhampur, Bhubaneswar, Berhampur, Bolangir, Cuttack, Jharsuguda, Kalinganagar, Keonjhar, Rayagada, Rourkela, Sambalpur, Paradeep under the provisions of Orissa Water (Prevention and Control of Pollution Rules, 1983 vide Orissa Gazette Notification No. 848/83. First two pages of the Notification and Notification of Board Analysts is enclosed as Annexure-1.

b) Out of (a) above, how many laboratories are established as State Water Laboratory: -

c) Have all laboratories, as at (b) above, has been notified in the official Gazette:
- There is no further Notification in Official Gazette has been made in this regard.

d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:

i. Number of such laboratory specified: One Number
Regional Research Laboratory (CSIR), Bhubaneswar in Orissa Gazette vide Notification No. S.R.O. 28/98 dated 16th January, 1998. Later after the renaming of the Organistaion to Institute of Minerals and Materials Technology (IMMT) , the Environment Management and Inorganic Chemicals Department of IMMT has been declared as the "State Water laboratory" by the Government vide Forest & Environment Department Notification No. 6800 dated 29.04.2008.

ii. Number of such laboratory notified in the official Gazatte:
One Number as above. Copy enclosed as Annexure-2

e) (i) Number of Laboratory planned for notification as State Water Laboratory: Nil
(ii)Time required for notification under Section 52 of Water Act (in months): --

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:
State Pollution Control Board, Odisha has established Central Laboratory at the Head Office and 12 Regional Office Laboratories at Angul, Balasore, Berhampur, Bhubaneswar, Berhampur, Bolangir, Cuttack, Jharsuguda, Kalinganagar, Keonjhar, Rayagada, Rourkela, Sambalpur, Paradeep under the provisions of Orissa Air (Prevention and Control of Pollution Rules, 1983 vide Orissa Gazette Notification No. 849/83 respectively. First two pages of the Notification and Notification of Board Analysts is enclosed as Annexure-1.

19.6.2024
Addl. Chief Env. Scientist
Central Laboratory
S.P.C. Board, Odisha

19/6/24
Chief Env. Scientist
Central Laboratory
S.P.C.Board, Odisha

b) Have all laboratories, as at (a) above, has been notified in the official Gazette:
- There is no further Notification in Official Gazette has been made in this regard.

c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:

i. Number of such laboratory specified: One Number
Regional Research Laboratory (CSIR), Bhubaneswar in Orissa Gazette vide Notification No. S.R.O. 28/98 dated 16th January, 1998. Later after the renaming of the Organistaion to Institute of Minerals and Materials Technology (IMMT) , the Environment Management and Inorganic Chemicals Department of IMMT has been declared as the "State Air laboratory" by the Government vide Forest & Environment Department Notification No, 6800 dated 29.04.2008.

ii. Number of such laboratory notified in the official Gazatte:
One Number as above. Copy enclosed as Annexure-2

d) (i) Number of Laboratory planned for notification as State Air Laboratory: Nil

(ii) Time required for notification under Section 28 of Air Act (in months): -

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986? Nil
b) Number of laboratory planned for recognition under EPA 1986: Central Laboratory, State Pollution Control Board, Odisha
c) Time required for recognition under EPA 1986 (in months)?: 12 months

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC:
During granting of CTOs, Board prescribe all the parameters specified in the Industrywise emission limits and effluent discharge limits in Schedule-I of the E(P) Rules and its amendments.
b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:
Board has 14 Regional Offices established at Angul, Balasore, Berhampur, Bhubaneswar, Berhampur, Bolangir, Cuttack, Jharsuguda, Kalinganagar, Keonjhar, Rayagada, Rourkela, Sambalpur, Paradeep. Industrywise parameters specified by the Regional Officers during granting of CTO and the facilities for monitoring and analysis available in the respective Regional Office Laboratories have been compiled and enclosed as Annexure-3.
c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:

(i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored: No Facility developed for Hydrogen sulphide

Chief Env. Scientist
Central Laboratory
S.P.C. Board, Odisha

19/6/2014
Chief Env. Scientist
Central Laboratory
S.P.C. Board, Odisha

(H_2S) in fuel gas, Sulphur content in liquid fuel , Volatile Organic Carbon, Radioactive materials,

(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.

Yes. By the end of December, 2025.

Addl. Chief Env. Scientist
Central Laboratory
S.P.C. Board, Odisha

Chief Env. Scientist
Central Laboratory
S.P.C.Board, Odisha

REGISTERED No. O-14

The Orissa Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 1625 CUTTACK, MONDAY, DECEMBER 12, 1983/ MARGASIR 21, 1905

DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT

NOTIFICATION

The 30th November 1983

S. R. O. No. 848/83—In exercise of the powers conferred by section 64 of Water (Prevention and Control of Pollution) Act, 1974 (Act 6 of 1974) the State Government after consultation with the State Board for the Prevention and Control of Water Pollution, hereby make the following rules.

CHAPTER-I

1. Short title and commencement:

(1) These rules may be called the "Orissa Water (Prevention and Control of Pollution) Rules, 1983".

(2) They shall come into force on the date of their publication in the Official Gazette

2. Difinitions:

(1) In these rules unless the contex otherwise requires—

(a) "Act" means the Water (Prevention and Control of Pollution) Act, 1974 (Act 6 of 1974).

(b) "Board" means the State Board constituted under section-4;

(c) "Chairman" means the Chairman of the Board;

(d) "Committee" means a Committee constituted under section-9;

(e) "Form" means a Form set out in Schedule-I;

(f) "State Government" means the Government of Orissa;

(g) "Schedule" means a Schedule appended to these rules;

(h) "State Board Laboratory" means a Laboratory established or recognised as such under sub-section (2) of section-7;

(i) "State Water Laboratory" means a Laboratory established or specified as such under sub-section (1) of section-52;

(j) "Year" means the financial year commencing on the first day of April;

(2) All other words used in these rules but not defined shall have the meaning assigned to them under Act.

Addl. Chief Env. Scientist
Central Laboratory
S.P.C. Board, Odisha

Chief Env. Scientist
Central Laboratory
S.P.C. Board, Odisha

CHAPTER-II

3. The terms and conditions of service of the members (other than the Chairman and Member-Secretary) of the Board:

(1) (a) The non-official members of the Board shall be paid Travelline Allowance from the Board's fund for the journeys performed by them for the purposes of the Board at the rate admissible to Grade-I Government servants of the State Government.

(b) The official members of the Board shall be paid Travelling Allowances and daily allowance from the Board's fund for the journeys performed by them for the purposes of the Board at the rate admissible to them as Government servant of the State Government.

(2) All non-official members shall be entitled to the payment of a sitting fee of Rs. 50/—(Rupees fifty) only for each day of engagement by the Board.,

CHAPTER-III

4. The time and place of meetings of the Board:

(1) Meetings of the Board shall ordinarily be held at the headquarters of the Board on such dates as may be fixed by the Chairman.

(2) The Chairman, shall, upon written request of not less than five members of the Board or upon a direction of the State Government, call a special meeting of the Board.

(3) Fifteen clear days notice for an ordinary meeting and three clear days notice for a 'Special meeting' specifying the time and place at which such meeting is to be held and the business to be transacted thereat shall be given by the Member-Secretary to the members.

(4) Notice of a meeting may be given to the members delivering the same by messanger or sending it by registered post to his last known place of residence or business or in such other manner as the Member-Secretary may in the circumstances of the case, deem fit.

(5) No member shall be entitled to bring forward for the consideration of the meeting any matter to which he has not given ten clear days notice to the Member-Secretary, unless the Chairman, in his discretion, permits him to do so.

(6) The Board may adjourn its meeting from day-to-day or any particular day and no fresh notice shall be required for any adjourned meeting.

(7) No proceeding shall be invalidated merely on the ground that the provision in the rule relating to the notice is not strictly complied with.

5. Presiding Officer:

Every meeting shall be presided over by the Chairman and in his absence, by a Chairman to be elected by the members present from amongst themselves.

6. All questions to be decided by majority

(1) All questions at a meeting shall be decided by a majority of votes of members present and voting, shall be by raising of hands in favour of the proposal.

(2) A member may appoint another person as his proxy in writing and the person so appointed will have the right to vote at the meeting of the Board.

(3) In case of an equality of votes, the presiding officer shall have a second or casting vote.

7. Quorum:

(1) Five members shall form the quorum for any meeting.

(2) If at any time fixed for any meeting or during the course of any meeting a quorum is not present, the presiding officer shall adjourn the meeting and if a quorum is not present on the expiration of fifteen minutes from such adjournment, the presiding officer shall adjourn the meeting to such hours on the follwing day or on some other future date as he may fix.

(3) No quorum shall be necessary for the adjourned meeting.

Central ...
S.P.C. Board, Orissa

S.P.C. Board, Orissa
Central Laboratory
Chief Env. Scientist

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REGISTERED No. O-14

The Orissa Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 1626 CUTTACK, MONDAY, DECEMBER 12, 1983/MARGASIRA 21, 1905

DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT

NOTIFICATION

The 30th November 1983

S. R. O. No. 849/83—In exercise of the powers conferred by Section 54 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981), the State Government hereby make the following rules, namely:—

CHAPTER-I

Preliminary

1. Short title and Commencement :—

(1) These rules may be called the Orissa Air (Prevention and Control of Pollution) Rules, 1983.

(2) They shall come into force on the date of their publication in the Official Gazette

2. Definition:—

(1) In these rules unless the context otherwise requires :

(a) "Act" means the Air (Prevention and Control of Pollution) Act, 1981, (Act of 1981);

(b) "Appellate Authority" means the Appellate Authority constituted by the State Government under Sub-section (1) of Section 31;

(c) "Board" means the State Board refferred to in Section 4 of the Act;

(d) "Chairman" means the Chairman of the Board;

(e) "Form" means a form set out in schedule;

(f) "Furnace" means any structure or installation where any form or type of fuel is burnt or otherwise a high temperature higher than ambient is maintained;

(g) "Government" means the Government of Orissa;

(h) "Premises" means any building structure or property used for industrial or trade purposes where pollution occurs;

(i) "State Air Laboratory" means a laboratory established or specified as such under Sub-section (1) of Section 28;

Central Lab. S.P.C.Board
Chief Env. Scientist

Addl. Chief Env. Scientist
Central Laboratory
S.P.C. Board, Odisha

(*j*) "Schedule" means a schedule appended to these rules;

(*k*) "State Board Laboratory" means a laboratory established or recognised as such under Sub-section (2) of Section 17 ;

(*l*) "Water Rules" means the Orissa water (Prevention and Control of Pollution) Rules, 1983; and

(*m*) words and expressions used but not defined in these Rules and defined in the Air (Prevention and Control of Pollution) Act, 1981 shall have the meanings respectively assigned them to in that Act.

CHAPTER-II

The provision of rules 4 to 11 rule 13 and rule 17 of the water Rule, shall *mutatis mutandis* apply to these rules.

CHAPTER-III

4. The form of application and fees etc:—

(1) An application received under Sub-section (2) of Section 21 of the Act for obtaining consent of the State Board for operating any industry shall be made to the Board in Form I.

(2). Such applications shall be accompanied by fee as fixed by Government from time to time.

(3) Any application not accompanied by the prescribed fee shall not be entertained by the Board.

(4) The prescribed fees shall be paid by Bank Draft in the favour of the Board as may be specified by the Board.

(5) In case of any areas newly declared as Air pollution control areas the application in Form I for this purpose shall be made within one hundred day from the date of such declaration.

CHAPTER-IV

5. (1) On receipt of an application for consent under Section 21 the Board may depute of any of its Officers accompanied by as many Assistants as may be necessary to visit and inspect any place or premises under the control of the applicant or the occupire, to which such application relates for the purpose of verifing the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information as such Officer may consider necessary. Such Officer for that purpose, inspect any place or premises, where emission from the cheminey or fugtive emissions from any location within the premises of the industry as also any control devices installed in the said premises. Such Officer, may for that purpose, inspect any place of premises under the control of the applicant or occupier, and may require the applicant to furnish to him any plans, specifications or other data relating to control equipment or systems or any part thereof that he considers necessary.

(2) Such Officer shall before visiting any premises of the applicant for the purpose of inspection under Sub-rule (1) above, give notice to the applicant of his intention to do so in Form II. The applicant shall furnish to such Officer all information and provide all facilities to conduct the inspection.

(3) An Officer of the Board may, before or after carrying out an inspection under Sub-rule (1) above, require the applicant to furnish to him orally or writing such additional information or clarification, or to produce before him such documents, as he may consider necessary for the purpose of investigation of the application and may for that purpose summon the applicant or his authorised agent to the office of the Board.

Addl. Chief Env. Scientist
Central Laboratory
S.P.C. Board, Odisha

REGISTERED No. O-55

The Orissa Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 953 CUTTACK, WEDNESDAY, JULY 29, 1998/SRAVANA 7, 1920

FOREST AND ENVIRONMENT DEPARTMENT

NOTIFICATION

The 20th February 1998

No. 3251—ENV-I-44/97-F.&E.—In exercise of the powers conferred under Section 53(3) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 29(2) of the Air (Prevention and Control of Pollution) Act, 1981 and Rules made thereunder, the Government of Orissa have been pleased to appoint the following officials of State Pollution Control Board as the Board Analysts of the said Board.

Sl. No.	Name		Designation
(1)	(2)		(3)
1	Dr. Pramod Kumar Prusty	..	Environmental Scientist
2	Dr. Dillip Kumar Behera	..	Ditto
3	Shri Bibekananda Bhol	..	Ditto
4	Dr. Debendra Kumar Rout	..	Ditto
5	Shri Chitta Ranjan Nayak	..	Ditto
6	Shri Anupam Behera	..	Ditto
7	Shri Bishikesan Nayak	..	Ditto
8	Shri Nihar Ranjan Sahoo	..	Environment Engineer
9	Shri Chandi Prasad Das	..	Assistant Environmental Scientist
10	Shri Laxmidhar Pal	..	Junior Environmental Scientist
11	Smt. Smrutiprabha Samantray	..	Assistant Environmental Scientist
12	Shri Subha Kanta Prusty	..	Ditto
13	Dr. Adhikari Ashok Kumar Chatterjee	..	Ditto
14	Mrs. Jyoshna Rani Gochhayat	..	Ditto
15	Shri Rabi Narayan Prusty	..	Assistant Environment Engineer
16	Shri Niranjan Mallick	..	Assistant Environmental Scientist
17	Shri Akhil Kumar Swar	..	Assistant Environment Engineer

19.6.2024
Addl. Chief Env. Scientist
Central Laboratory
S.P.C. Board, Odisha

19/6/24
Central Laboratory
S.P.C.Board, Odisha

(1)	(2)		(3)
18	Shri Surya Sankar Mishra	..	Assistant Environmental Scientist
19	Mrs. Jyoshna Rani Dash	..	Ditto
20	Smt. Renubala Samal	..	Ditto
21	Dr. Prakash Kumar Mohapatra	..	Ditto
22	Shri Hemendra Nayak	..	Ditto
23	Shri Mitrasen Majhi	..	Ditto
24	Shri Hadibandhu Panigrahi	..	Ditto
25	Shri Sitikantha Sahoo	..	Assistant Environment Engineer
26	Shri Simanchal Dash	..	Ditto
27	Miss. Prasanti Swain	..	Ditto
28	Shri Prafulla Chandra Routa	..	Ditto
29	Shri Chitta Ranjan Mohanty	..	Ditto

By order of the Governor

L. N. PATNAIK

Director, Environment

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19.6.2024
Addl. Chief Env. Scientist
Central Laboratory
P.C. Board, Odisha

Chief Env. Scientist
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STATE POLLUTION CONTROL BOARD, ORISSA
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ORISSA)
Paribesh Bhawan, A/118 Nilakantha nagar, Unit-VIII,
Bhubaneswar 751 012, INDIA

No. 16265 Date 9/8/02

NOTIFICATION

In exercise of the powers conferred under section 53(3) of the Water (Prevention and Control of Pollution) Act, 1974 and section 29(2) of the Air (Prevention and Control of Pollution) Act, 1981 and Rules made thereunder, the SPCB have been pleased to appoint the following officials of the Board as Board Analysts.

Sl. No.	Name	Designation
1.	Sri Santosh Kumar Panda	Asst. Environmental Engineer
2.	Sri Dinabandhu Gouda	-do-
3.	Smt. Mamata Pattanaik	-do-
4.	Sri Prasanta Kar	-do-
5.	Sri Dilip Kumar Dash	-do-
6.	Dr. (Smt.) Manjushree Dhal	Asst. Environmental Scientist
7.	Sri Sohan Giri	-do-
8.	Dr. (Smt.) Usharani Pattnaik	-do-
9.	Sri Mukesh Mohaling	-do-
10.	Dr. Sinod Bihari Dash	-do-
11.	Smt. Kainta Tudu	-do-
12.	Dr. Anup Kumar Mallik	-do-

This issues with due approval of Government in Forest and Environment Department in their letter No. 6107 dtd. 04.04.2002.

By order of Chairman.

Dated.9.08.2002

(L.K.TEWARI)
MEMBER SECRETARY

Contd.....P/02.

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Memo No. 16266 /Dt. 9/8/02

Copy forwarded to Director, Stationery, Printing & Publication, Orissa, Cuttack with a request to publish the Notification in the next issue of Extraordinary Gazette of Orissa and to send copies of the same to this Department.

MEMBER SECRETARY

Memo No. 16267(100) /Dt. 9/8/02

Copy forwarded to all Departments of Government/All Revenue Divisional Commissioners/ All Collectors/ Director, R.R.L., Bhubaneswar/ Chief Inspector of Factories and Boilers, Orissa, Bhubaneswar/ Persons concerned for information.

MEMBER SECRETARY

Memo No. 16268(37) /Dt. 9/8/02

Copy forwarded to Secretary to Govt. of India, Ministry and Environment and Forests, Department of Environment, Pariyavarana Bhawan, CGO Complex, Lodhi Road, New Delhi-110 003/ Chairman Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Shahdra, New Delhi/ Director Environment, Forest and Environment Department, Govt. of Orissa for information.

MEMBER SECRETARY

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Annexure-2

Government of Orissa
Forest and Environment Department
NOTIFICATION
Dated, Bhubaneswar the 29th April,2008

No. Env-I-11/08 6800 /F&E., In exercise of power conferred under Section I (b) of Section 52 of the Water (Prevention and Control of Pollution) Act, 1974 and under Sub-section I(b) of Section 28 of the Air (Prevention and Control of Pollution) Act, 1981 and in supersession of Govt. Notification No.1122/F&E dt.16.1.98, the Govt. of Orissa, after consultation with the State Pollution Control Board have been pleased to specify the "Environment Management and Inorganic Chemicals Department of the Institute of Minerals & Materials Technology (IMMT)",Bhubaneswar as "State Water Laboratory" and "State Air Laboratory", to carry out the functions entrusted to it under the above Acts.

By order of the Governor
H.S.Chahar
Principal Secretary to Government.

Memo No. 6801 /F&E., Date 29/4/08

Copy forwarded to the Director, Printing, Stationery and Publication, Orissa, Cuttack with a request to publish the Notification in the Extra-ordinary issue of the Orissa Gazette. The Notification will bear SRO number. Fifty copies of the Gazette Notification may please be supplied to this Department immediately after publication for further action.

Director,Environment-Cum-
Special Secretary to Government.

Memo No. 6802 /F&E., Date 29/4/08

Copy forwarded to All Departments of Government/All Heads of Department/All R.D.Cs/All Collectors/Accountant General, Orissa, Bhubaneswar for information and necessary action.

Director,Environment-Cum-
Special Secretary to Government.

[PTO]

Imp.
AES(EKM)/AES(PRD)/Sr Asst
Guard file

2/05

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Memo No. 6803 /F&E., Date 27/4/08

Copy forwarded to the P.S. to the Hon'ble Chief Minister, Orissa for favour of information of the Hon'ble Chief Minister.

Director,Environment-Cum-
Special Secretary to Government.

Memo No. 6804 /F&E., Date 29/4/08

Copy forwarded to the P.S. to Chief Secretary/P.S. to Principal Secretary, Forest & Environment Department/Secretary to Govt., of India, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003/Chairman, CPCB, Paribesh Bhawan, East Arjun Nagar New Delhi-110032/Chairman, S.P.C.B., Orissa, Bhubaneswar-12 for information and necessary action.

Director,Environment-Cum-
Special Secretary to Government.

Memo No. 6805 /F&E., Date 29/4/08

Copy forwarded to the Director, Institute of Minerals & Materials Technology (IMMT), Bhubaneswar-751013 for information and necessary action.

Director,Environment-Cum-
Special Secretary to Government.

Memo No. 6806 /F&E., Date 29/4/08

Copy to the Deputy Director-Cum-Public Analyst, Public Health Laboratory, Bhubaneswar for information.

Director,Environment-Cum-
Special Secretary to Government.

Memo No. 6807 /F&E., Date 29/4/08

Copy to Guard File (20) copies).

Director,Environment-Cum-
Special Secretary to Government.

GCB/1

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Annexure-D

Submission of required information w.r.t Hon'ble NGT Suo Motto Matter OA 693/2023

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the Regional Office-Laboratory	Action taken to meet the gap, if any
1.	RO, Angul			
1.	Thermal Power Plant Power Plant (Agro & Coal Based)	Effluent- >Broiler Blowdown- Suspended Solids(SS) Oil & Grease, Copper, Iron >Cooling Tower Blowdown-Free available chlorine, Zinc, Chromium, Total Phosphate >Ash Pond Effluents-pH, Suspended Solids(SS) Oil & Grease Emission- Ambient Air -PM_{10}, $PM_{2.5}$, SO_2 ,NO_x Stack-PM, SO_2 ,NO_x, Mercury	**Water Parameter-** pH, Suspended Solids (SS) BOD, COD, Oil & Grease, Fluoride, Hardness, Conductivity, Phenol, Total Cyanide **Instrument available-** 1.pH Meter 2.Aspirator 3.Hot Plate 4. BOD Incubator 4.COD Digester Kit 5.Water bath 6. Analytical Balance 7. Refrigerator 8. Specific Ion Meter for Fluoride And Cyanide 9.Spectrophotometer 10. Suspended Solid filtration Kit with vaccum pump 11.Hot Air Oven 12.Mercury Analyser **Air Parameters –** **Ambient** -SPM,PM_{10}, $PM_{2.5}$,SO_2,NO_x, Ozone, Ammonia,CO **Stack** -Particulate Matter,SO_2,NO_x,Total Fluoride, Mercury, CO **Instruments available** 1.Respirable dust Sampler(RDS) with impinger 2.Fine Particulate Sampler(PM 2.5) 3.High Volume sampler 4. Stack Monitoring Kit with accessories 5.Flue gas analyser 6.Mercury analyser 7.NOX sampler 8.Desicator 9.Analytical balance 10.Spectrophotometer 11.Orsat Apparatus 12.CO Meter 13. Analytical Balance 14. Hot Air Oven	Requirements has been communicated to Central laboratory, OSPCB, Bhubaneswar for analysis of Bacteria (TC & FC) As the numbers of samples for analysis of Phosphate and Metals, i.e Copper, Iron, Zinc, Total Chromium, hexavalent Chromium are less, such are sent to Central laboratory for analysis when required.
2.	Integrated Steel Plant with BF, Coke oven, SMS etc. Ferro Alloys Plant, Sponge iron Plant,	Effluent- pH, Suspended Solids(SS), BOD, COD, Oil & Grease, Phenol, Total Cyanide, Ammonical Nitrogen Emission- Ambient Air -PM_{10}, $PM_{2.5}$, SO_2 ,NO_x Stack-PM, SO_2 ,NO_x, CO		
3.	Smelter unit	Effluent- pH, Suspended Solids(SS), BOD, Fluoride Emission- Ambient Air -PM_{10}, $PM_{2.5}$, SO_2 ,NO_x Stack-PM, Fluoride		
4.	Coal mines	Effluent- pH, Suspended Solids(SS), BOD, Oil & Grease Emission- Ambient Air -PM_{10}, $PM_{2.5}$, SO_2 ,NO_x		
5.	Sugar Industry	Effluent- pH, Suspended Solids(SS), BOD, Oil & Grease		
6.	Hotels/STPs	Effluent- pH, Suspended Solids(SS),BOD, Oil & Grease Fecal Coliform(FC), Phosphate		
7.	Stone crushers	SPM		
2.	RO, Rourkela			
1.	Furnace, Boiler and Captive Power Plant	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	-
2.	Cement Plant (without co processing), Standalone Clinker Grinding Plant or, Blending Plant	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	-
3.	Cement Plant with co processing of wastes	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	-
4.	Stone Crushing Unit	Emission- SPM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	-
5.	Fermentation Industry (Distilleries, Maltries and Breweries)	Emission- SPM, PM_{10} Effluent -pH, BOD, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	-

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Sl. No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap , if any
6.	Integrated Iron and Steel Plant	Emission- PM, PM_{10}, SO_2, NO_x	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	Facilities for Ammonical Nitrogen and cyanide is not available. Facilities for NOx monitoring is not available.
		Effluent- pH, COD, BOD, O&G, SS, Phenol, Cyanide, Ammonical Nitrogen	pH meter, BOD incubator, SS apparatus , Analytical Balance etc.	
7.	Thermal Power Plant	Emission- PM, PM_{10}, SO_2, NO_x	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	Facilities for NOx monitoring is not available.
		Effluent - pH, O&G, SS		
8.	Re-Heating (Reverberatory) Furnaces	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	Facilities for TC& FC is not available Requirements has been communicated to Central laboratory, OSPCB, Bhubaneswar for strengthening the laboratory for analysis of Bacteria (TC & FC), Ammonical Nitrogen and cyanide
9.	Foundries	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
10.	Hotel Industry	Effluent -pH, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
11.	Food and Fruit Processing Industry (Bakery)	Effluent- pH, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
12.	Common Effluent Treatment Plants (CETP)	Effluent - pH, COD, BOD, O&G, SS, TC& FC	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
13.	Dairy	Effluent - pH, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
14.	Coke Oven	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
15.	Grain Processing, Floor Mills, Paddy Processing, Pulse Making or Grinding Mills	Emission- PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
		Effluent - pH, COD, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
16.	Brick Kilns	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
17.	Sponge Iron Plant (Rotary Kiln)	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
		Effluent - pH, COD, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
18.	Refractory Industry	Effluent - PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
19.	Sewage Treatment Plants (STPs)	Emission- PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
		Effluent - pH, COD, BOD, O&G, SS, TC& FC	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
20.	Automobile Service Station, Bus Depot, or Workshop	Emission- PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
		Effluent - pH, COD, BOD, O&G, SS, TC& FC	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
21.	Health Care Units	Effluent - pH, COD, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	

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Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap , if any
3.	RO, Jharsuguda			
Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap , if any
1.	Thermal Power Plant	Emission- PM, PM_{10}	PM_{10}-Respirable Dust Sampler PM- Stack Monitoring Kit and Flue Gas Analyser	Samples for analysis of Metals, TC and FC, phenol, cyanide are sent to Central Laboratory of the Board.
		Effluent- pH, BOD, TSS, Faecal Coliform	pH-pH meter BOD-BOD incubator TSS	
2.	Aluminium Smelter	Emission- PM, PM_{10}	PM_{10}-Respirable Dust Sampler PM- Stack Monitoring Kit and Flue Gas Analyser	
		Effluent- pH, SS, BOD, COD, Cr, Phosphate, Cu, Zn, Free Ammonia, Total Nitrogen, Total Chromium hexavalent, Cyanide, TSS, TDS, Fluoride, Oil &Grease, Faecal Coliform	pH-pH meter BOD-BOD incubator EC, TDS-TDS meter, COD-COD Digester Fluoride-Specific Ion meter Oil & Grease, TSS	
3.	Cement Industry	Emission- PM, PM_{10}	PM_{10}-Respirable Dust Sampler PM- Stack Monitoring Kit and Flue Gas Analyser	
		Effluent- pH, BOD, TSS, Faecal Coliform	pH-pH meter BOD-BOD incubator TSS	
4.	Sponge Iron Plant	Emission- PM, PM_{10}	PM_{10}-Respirable Dust Sampler PM- Stack Monitoring Kit and Flue Gas Analyser	
		Effluent- pH, BOD, TSS, Faecal Coliform	pH-pH meter BOD-BOD incubator TSS	
4.	RO, Rayagada			
1.	Paper Mill	Emission- PM_{10}	Respirable Dust Sampler with Accessories, Stack Monitoring Kit etc.	-
		Effluent- pH, SS, BOD & COD	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	-
2.	Alumina Refinery Plant	Emission-PM_{10}	Respirable Dust Sampler with Accessories, Stack Monitoring Kit etc.	-
		Effluent- pH, SS, BOD & COD	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	-
3.	Ferro Alloys Plant	Emission-PM_{10}	Respirable Dust Sampler with Accessories, Stack Monitoring Kit etc.	-
		Effluent - pH, SS, BOD & COD	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	-

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5.	RO, Berhampur			
1.	Sugar Industry	Emission-SPM	Emission-SPM	-
		Effluent - pH, TDS, TSS, BOD, COD, O & G	Effluent - pH, TDS, TSS, BOD, COD, O & G	-
2.	Stone Crushing Unit	Emission-SPM	Emission-SPM	-
3.	Fermentation Industry (Distilleries, Maltries and Breweries)	Effluent- pH, TSS, Colour & odour, BOD	Effluent- pH, TSS, BOD	
4.	Chlor Alkali (Caustic Soda)	Emission-PM, Chlorine (from hypo tower) & Hydrochloric acid vapours and mist (from hydro chloric acid plant)	Emission-PM, Chlorine (from hypo tower) & Hydrochloric acid vapours and mist (from hydro chloric acid plant)	-
		Effluent - pH, Mercury, BOD, TSS, FC	Effluent - pH, BOD, TSS	For analysis ofMercury and TC, FC, samples are sent Central Lab. For strengthening the Laboratory facilities for TC and FC, RO, Berhampur has intimated to Central laboratory, vide this office letter No. 2951dtd. 15.09.2023.
5.	Small Boilers	Emission-PM	Emission-PM	-
6.	Hotel Industry	Effluent - pH, TSS, BOD, O&G, Phosphate as P	Effluent - pH, TSS, BOD, O&G	-
7.	Food and Fruit Processing Industry	Effluent - pH, SS, BOD, O&G	Effluent - pH, SS, BOD, O&G	-
8.	Dairy	Effluent - pH, SS, BOD, O&G	Effluent - pH, SS, BOD, O&G	-
9.	Bagasse-Fired Boilers	Emission-PM	Emission-PM	-
10.	Edible oil & Vanaspati Industry	Effluent - Temperature, pH, SS, BOD, O&G, COD	Effluent - Temperature, pH, SS, BOD, O&G, COD	-
11.	Grain Processing, Floor Mills, Paddy Processing, Pulse Making or Grinding Mills	Emission-PM	Emission-PM	-
		Effluent - pH, SS, BOD, O&G, COD	Effluent - pH, SS, BOD, O&G, COD	-
12.	Brick Kilns	Emission-PM	Emission-PM	-
13.	Noise limit for diesel generator sets	Noise level in dB	Noise level in dB	-
14.	Noise standards for fire-crackers	Noise level in dB	Noise level in dB	-
15.	Boilers Using Agriculture Waste as Fuel	Emission-PM	Emission-PM	-
16.	Cashew Seed Processing Industry	Emission-PM	Emission-PM	-
		Effluent - pH, BOD, O& G, SS, Phenol	Effluent - pH, BOD, O& G, SS	For analysis of phenol, samples are sent Central Lab.
17.	Sewage Treatment Plants (STPs)	Effluent- pH, BOD, TSS, Faecal Coliform	Effluent- pH, BOD, TSS	RO, Berhampur laboratory does not have adequate facility for measuring total FC in effluent and this gap has been intimated to Central laboratory, vide this office

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				letter No. 2951dtd. 15.09.2023.
18.	Automobile Service Station, Bus Depot or Workshop	Effluent - pH, TSS, BOD, COD, O& G	Effluent - pH, TSs, BOD, COD, O& G	-

6.	RO, Kalinganagar			
Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1.	Integrated Iron and Steels	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NOx, NH_3, O_3 Stack: PM, SO_2, NOx, Specific parameter : Hg, CO	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NH_3, O_3 Stack: PM, SO_2, NOx,	For NOx and CO in emissions, communication made to Central laboratory
		Effluent - pH, TSS, Phenol, Cyanide, BOD, COD, Ammonical Nitrogen, O & G, Ni^{2+}, Cr, Cr^{+6}, Fluoride	Effluent - pH, TSS, BOD, COD, O & G, Cr, Cr^{+6},	Hg, Phenol, Cyanide, Ammonical Nitrogen, Ni^{2+} Fluoride (For analysis, samples are sent to Central Laboratory)
2.	Coke Oven Plant	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NOx, NH_3, O_3 Stack: PM	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NH_3, O_3 Stack: PM	-
		Effluent - pH, TSS, BOD, COD, O & G, Phenol, Cyanide, N-, TSS, BOD, Fecal Coliform	Effluent - pH, TSS, BOD, COD, O & G	Phenol, Cyanide, NH_3 (For analysis, samples are sent to Central Laboratory)
3.	Ferroalloy Plants	Emission- Air: PM_{10}, PM 2.5, SO_2, NO_x, NH_3, O_3 Stack: PM	Emission- Air: PM_{10}, PM 2.5, SO_2, NO_x, NH_3, O_3 Stack: PM	-
		Effluent- pH, TSS, BOD, COD, O & G, Iron, Fecal Coliform	Effluent- pH, TSS, BOD, COD, O & G, Iron	Fecal Coliform (For analysis, samples are sent to Central Laboratory)
		Effluent- pH, TSS, BOD, Faecal Coliform	Effluent- pH, TSS, BOD	
4.	Cement Plants	Emission- Air: PM_{10}, PM 2.5, SO_2, NO_x, NH_3, O_3 Stack: PM, SO_2, NO,	Emission- Air: PM_{10}, PM 2.5, SO_2, NO_x, NH_3, O_3 Stack: PM, SO_2	NO_x (Intimated to Central Laboratory)
		Effluent- pH, TSS, BOD, Faecal Coliform	Effluent- pH, TSS, BOD	Fecal Coliform (For analysis, samples are sent to Central Laboratory)
5.	Chromite Mines	Emission- PM_{10}, PM 2.5, Fugitive Emission, SO_2, NOx, NH_3, O_3	Emission- PM_{10}, PM 2.5, Fugitive Emission, SO_2, NOx, NH_3, O_3	-
		Effluent- PH, TSS, BOD, Cr^{+6}, T. Cr, O & G, Fecal Coliform	Effluent- PH, TSS, BOD, Cr^{+6}, T. Cr, O & G	Fecal Coliform (For analysis, samples are sent to Central Laboratory)
6.	Stone Crushers	Emission- PM_{10}, PM 2.5, SPM, SO_2, NO_x, NH_3, O_3	Emission- PM_{10}, PM 2.5, SPM, SO_2, NO_x, NH_3, O_3	-
		Effluent- pH, TSS	Effluent- pH, TSS	-
7.	Parboiled Rice Mills	Emission- PM_{10}, PM 2.5, SO_2, NO_x, NH_3, O_3 & Stack: PM	Emission- PM_{10}, PM 2.5, SO_2, NO_x, NH_3, O_3 & Stack: PM	-
		Effluent- pH, TSS, BOD, COD, O & G	Effluent- pH, TSS, BOD, COD, O & G	-
8.	Chromite Ore Beneficiation (COB) Plants	Emission- PM_{10}, PM 2.5, Fugitive Emission, SO_2, NO_x, NH_3, O_3	Emission- PM_{10}, PM 2.5, Fugitive Emission, SO_2, NO_x, NH_3, O_3	-
		Effluent- pH, TSS, BOD, Cr^{+6}, T. Cr, O & G	Effluent- pH, TSS, BOD, Cr^{+6}, T. Cr, O & G	
9.	Hotel Industries	Effluent- pH, TSS, BOD, O & G, TC, FC	Effluent- pH, TSS, BOD, O & G	Total Coliform and Fecal Coliform (For analysis, samples are sent to Central Laboratory)
10.	Hospitals	Effluent- pH, TSS, BOD, O & G, TC, FC	Effluent- pH, TSS, BOD, O & G	
11.	Odisha Waste Management Project of M/s. Re Sustainability Ltd	Emission- Air: PM_{10}, PM 2.5, SO_2, NO_x, NH_3, O_3	Emission- Air: PM_{10}, PM 2.5, SO_2, NO_x, NH_3, O_3 Stack: PM, SO_2	Stack: HCL, NO_x (NO & NO_2 expressed as NO_2) CO, TOC, HF, Total

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		Stack: PM, HCL, SO_2, NOx (NO & NO_2 expressed as NO_2), CO, HF, Total dioxins and Furans, Cd + Th + Their compounds, Hg and its compound, Sb + As + Pb + Co + Cr + Cu + Mn + Ni + V + Their compounds		dioxins and furans, Cd + Th + Their compounds, Hg and its compound, Sb + As + Pb + Co + Cr + Cu + Mn + Ni + V + Their compounds Samples are sent to Central Laboratory No facility available for Dioxin and furans
		Effluent- pH, TSS, BOD,COD	Effluent- pH, TSS, BOD,COD	-
12.	STP	Effluent - pH, TSS, BOD, Faecal Coliform	Effluent - pH, TSS, BOD	Faecal Coliform (At Central Laboratory)

7.	RO, Paradeep			
Sl No.	Type of Industries	Parameters analysed as per the Schedule I of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1.	Oil refinery	Emission- Stack-SO_2, NOx, PM, CO, Ni+V, H2S in fuel gas, Sulphur content in liquid fuel weight%, opacity Ambient air-PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, CO, NH_3, Benzene, Benzo Pyrene (BaP)-Particulate phase only, Arsenic, Nickel etc.	Ambient- PM_{10}, PM2.5, SOx, NOx, NH_3, Ozone Stack: PM, SO2	For analysis of water parameters not analysed in the Regional office, the effluent sample is sent to Central Laboratory, Bhubaneswar for analysis. This office is taking technical guidance to develop monitoring and analysis facility for air monitoring for other parameters not yet monitored by this office.
		Effluent - pH, SS, BOD, FC, O&G, COD, Phenol, Sulphides, CN, Ammonia as N, TKN, P, Cr, Total Cr, Pb, Hg, Zn, Ni, Cu, V, Benzene, Benzo (a) Pyrene	pH, TSS, BOD, COD, Oil & grease	
2.	Fertilizer Plant-	Emission- Ambient air- PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, CO, NH3, Benzene, Benzo Pyrene (BaP)-Particulate phase only, Arsenic, Nickel etc. Stack-PM, SO_2, NOx, Hg, Acid mist, Total Fluoride.	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3, Ozone Stack: PM, SO_2	-do-
		Effluent - pH, SS, TDS, O&G, COD, Fluoride, Phosphate, BOD, Fecal Coliform (FC)	pH, TSS, BOD, COD, Oil & grease, Fluoride, Phosphate	
3.	Iron ore Pellet Plant	Emission- Ambient air-PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, CO, NH_3, Benzene, Benzo Pyrene (BaP)- Particulate phase only, Arsenic, Nickel etc. Stack-PM	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3, Ozone Stack: PM	-do-
		Effluent - Industrial-pH, SS, BOD, Fecal Coliform (FC)	pH, SS, BOD	
4.	Captive Power Plant	Emission- Ambient air- PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, CO, NH_3, Benzene, Benzo Pyrene (BaP)-Particulate phase only, Arsenic, Nickel etc. Stack-PM, SOx, NOx, Hg	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3,Ozone Stack: PM, SO_2	-do-
		Effluent - pH, TSS, BOD, Fecal Coliform (FC)	pH, TSS, BOD	
5.	Cargo handling Port	Emission- Ambient air- PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, CO, NH_3, Benzene, Benzo Pyrene (BaP)-	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3,Ozone	-do-

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		Particulate phase only, Arsenic, Nickel etc.		
		Effluent - pH, TSS, BOD, COD, Oil & Grease, Fecal Coliform (FC)	pH, TSS, BOD, COD, Oil & grease	
6.	Calcined Petroleum Coke Plant-	Emission- Ambient air-PM_{10}, $PM_{2.5}$, SO2, NO_2, Ozone, Lead, CO, NH3, Benzene, Benzo Pyrene (BaP)- Particulate phase only, Arsenic, Nickel etc. Stack-PM	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3, Ozone Stack: PM	-do-
		Effluent - pH, TSS, O&G	pH, TSS, Oil & grease	
7.	Edible Oil Industry	Emission- Ambient air- PM_{10}, $PM_{2.5}$, SO2, NO_2, Ozone, Lead, CO, NH3, Benzene, Benzo Pyrene (BaP)- Particulate phase only, Arsenic, Nickel etc. Stack: PM, CO, NOx+HC	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3,Ozone Stack: PM	-do-
		Effluent - pH, TSS, BOD, O&G, COD	pH, TSS, BOD, COD, Oil & grease	
8.	Breweries	Emission- Ambient air- PM_{10}, $PM_{2.5}$, SO2, NO_2, Ozone, Lead, CO, NH3, Benzene, Benzo Pyrene (BaP)- Particulate phase only, Arsenic, Nickel etc. Stack: PM, CO, NOx+HC Stack: PM	Air Monitoring: Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3,Ozone Stack: PM	-do-
		Effluent - pH, SS, BOD, COD, O&G	pH, SS, BOD, COD, Oil & grease	

Facilities available at Regional Office for monitoring parameters:-

1. Air Parameters :-

PM_{10}, $PM_{2.5}$, SOx, NOx, NH3, Ozone - Respirable Dust Sampler with Accessories, Fine Particulate Sampler with Accessories, Flue Gas Analyzer, Stack Monitoring Kit

2. Water Monitoring: -

pH, SS, BOD, COD, Oil & grease, Fluoride- pH Meter, Aspirator, Hot Plate, Incubator, COD Digester Kit, Water bath Rectangular, Analytical Balance, Refrigerator, Desiccator, Fluoride Meter, Double Distillation Unit, glassware and plastic wares etc.

8. RO, Keonjhar

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1.	Sponge Iron Plant	PM, CO, SO_2, NO_x PM_{10}, $PM_{2.5}$, SO_2, NO_2	Stack kit & accessories. Respirable Dust Sampler with attachment, Fine particulate Sampler with accessories pH Meter, BOD Incubator, Vacuum Pump, Chemicals & Glassware, Hot plate, Chemicals & Glassware	For analysis of water parameters not analysed in the Regional office, the sample is sent to Central Laboratory, Bhubaneswar for analysis.
		pH, DO, BOD, TSS, Fecal Coliform(FC)		
2.	Steel and Power	SO_2, NO_x, Hg, CO PM_{10}, $PM_{2.5}$, SO_2, NO_2		
		pH, DO, BOD, TSS, Fecal Coliform (FC), O & G, Cu, Fe, Chlorine, Zn, Cr, Phosphate		
		pH, DO, BOD, TSS, Fecal Coliform(FC), O & G , Cu, Fe, Chlorine, Zn, Cr, Phosphate		

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9.	RO, Sambalpur			
Sl No.	Type of industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office- Laboratory	Action taken to meet the gap, if any
1	Integrated Steel Plant	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling. -PM: Stack monitoring Kit	- FC: Incubator not available & manpower shortage (Sample are sent to Central Laboratory, BBSR as required) Hg: Could not be done due to manpower shortage Phenol, Cyanide & NH_3-N
		Effluent parameter: pH, TSS, TDS, BOD, COD, O&G, Fe, FC	-pH : pH meter with electrode -TSS , TDS, Fe -BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath -FC: Laminar Air Flow	
2	Thermal Power Plant	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM, SO_2, NO_x, Hg.	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling. -PM, SO_2, NO_x : Stack monitoring Kit along with SO_2 & NOx sample collection apparatus. - Hg: Mercury analyser	
		Effluent parameter: pH, TSS, TDS, BOD, COD, O&G, FC	-pH : pH meter with electrode -TSS , TDS -BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath -FC: Laminar Air Flow	
3	Coke Oven Plant	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling. -PM: Stack monitoring Kit	
		Effluent parameter: pH, TSS, TDS, BOD, COD, O&G, Fe, FC, Phenol, Cyanide, NH_3-N	-pH : pH meter with electrode -TSS , TDS, Fe -BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath -FC: Laminar Air Flow	
4	Aluminium Smelter Plant	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM, Total Fluoride	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling. -PM: Stack monitoring Kit along with total fluoride sampling	
		Effluent parameter: pH, TSS, BOD, COD, O&G, FC, Fluoride.	-pH : pH meter with electrode -TSS -BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath -FC: Laminar Air Flow - Fluoride: Ion analyser with fluoride electrode	
5	Cement Plant	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM, SO_2, NO_x	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling. -PM, SO_2, NO_x : Stack monitoring Kit along with SO_2 & NOx sample collection apparatus.	
		Effluent parameter: pH, TSS, BOD, COD, O&G, FC	-pH : pH meter with electrode -TSS	

Sample
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			-BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath -FC: Laminar Air Flow	
6	Agro based and other industry	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling -PM: Stack monitoring Kit	
		Effluent parameter: pH, TSS, BOD, COD, O&G	-pH : pH mater with electrode -TSS -BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath	

10. RO, Cuttack

Sl No.	Type of industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
01.	Integrated Steel Plant	**Air Parameters** - PM10	1.Respirable Dust Sampler with Accessories,	
		Effluent Parameters- pH, TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
		Emissions- PM, SO_2	1.Stack Monitoring Kit	
02.	Thermal Power Plant	**Air Parameters** -PM10	1.Respirable Dust Sampler with Accessories	
		Effluent Parameters- pH,T SS, BOD, COD, O&G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
		Emissions- PM & SO_2	1.Stack Monitoring Kit	
03.	Ferro Alloys Plant	**Air Parameters** - PM10	1.Respirable Dust Sampler with Accessories,	
		Effluent Parameters- pH, TSS, BOD & COD	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
		Emissions- PM & SO_2	1.Stack Monitoring Kit	
04	Cement Unit	**Air Parameters** - PM10	1.Respirable Dust Sampler with Accessories	
		Effluent Parameters- pH,TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
		Emissions- PM	1.Stack Monitoring Kit	
05.	Sponge Iron	**Air Parameters** - PM10	Respirable Dust Sampler with Accessories,	

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		Emissions-PM	1.Stack Monitoring Kit	Analysis of FC & Bioassay is not possible due to unavailability of other Instruments except Horizontal Laminar Flow in RO Laboratory, Cuttack.
06.	Parboiled Rice Mill	Effluent Parameters- pH, TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
07.	Hospital	Effluent Parameters- pH, TSS, BOD,COD, O & G, FC , Bioassay	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
08.	Hotel	Effluent Parameters- pH, TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
09.	Kraft Paper Unit	Air Parameters - PM10	1.Respirable Dust Sampler with Accessories,	
		Effluent Parameters- pH, TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
		Emissions- PM	1.Stack Monitoring Kit	
10.	Beverage	Effluent Parameters- pH, TSS, BOD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.Water bath Rectangular 5.Analytical Balance 6.Refrigerator	
11.	Dairy Industry	Effluent Parameters- pH, TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
12.	Automobile	Effluent Parameters- pH, TSS,O & G	1.Hot Plate 2.Water bath Rectangular 3.Analytical Balance 4.Refrigerator	
13.	Sewage Treatment Plant	Effluent Parameters- DO (Samples for other parameters are submitted to Central Laboratory, OSPCB, Bhubaneswar)	facilities for DO analysis is available	

11. RO, Koraput				
Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1.	Alumina Refinery	Emission- PM_{10}	Stack Monitoring Kit Respirable Dust Sampler with Accessories	The analysis of water sample collected by RO, Koraput is done at laboratory of RO, Rayagada/ Central
		Effluent - pH, TSS, BOD, COD, DO	Hot Plate BOD Indicator	

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		(Analysed at Central Lab)	Analytical Balance Refrigerator	Laboratory, BBSR (Since installation of laboratory at RO, Koraput is under process)
2.	Hotel Industry	Effluent - pH, O & G, BOD, COD, DO (Analysed at Central Lab)	Hot Plate BOD Indicator Analytical Balance Refrigerator	
3.	Plywood Industry	Emission- PM_{10}	Stack Monitoring Kit Respirable Dust Sampler with Accessories	
		Effluent - pH, TSS, BOD, COD, DO (Analysed at Central Lab)	Hot Plate BOD Indicator Analytical Balance Refrigerator	
4.	Cement Industry	Emission- PM_{10}	Stack Monitoring Kit Respirable Dust Sampler with Accessories	

12. RO, Bolangir

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1.	Agro based Industry	Effluent - pH, TSS, BOD, COD, O & G	-	RO, Balangir has been functioning since 26.11.2021 & installation of laboratory equipment is on process The analysis of samples collected by regional office, Balangir is done at the Laboratory of RO, Sambalpur or Central laboratory, Bhubaneswar

13. RO, Balasore

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1.	Paper Mills Ltd. Co. generation power plant	PM	Air -PM_{10}, $PM_{2.5}$, SO_2, NO_2, NH_3, O_3 Stack Emission:- PM, SO_2, NO_2	-
2.	Ferro Alloys Corporation, Captive Power Plant	PM	Effluent- PH, TSS, BOD,COD, Oil & Grease, Conductivity, TDS, DO	-

14. RO, Bhubaneswar

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1	Hotels	Effluent - pH, O & G, BOD, COD, DO	As RO, Bhubaneswar and central Laboratory are operating within the same premises, RO, Bhubaneswar is availing the facilities of Central Laboratory	
2	Hospitals	Effluent Parameters- pH, TSS, BOD,COD, O & G, FC, Bioassay		
3	Agro based Industry	Effluent - pH, TSS, BOD, COD, O & G		

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OA No. 693 in NGT

Information shortfalls in Affidavits received from SPCBs & PCCs

Timelines

NGT Order	12-04-2024
SPCBs PCCs Affidavit submission	24-05-2024
CPCB Meeting to remediate	07-06-2024
CPCB Review Meeting	14-06-2024
Re-submission of Affidavits	21-06-2024
CPCB Report submission	05-07-2024
Next Listing	29-07-2024

State/UT-wise Shortfalls in Affidavits

Odisha SPCB		
Information desired		**Information Adequate / Shortfalls**
Laboratories recognized as Environmental Lab under EPA.		Under process
Notification of laboratories under section 17(2) and Section 52 of the Water Act and Section 17(2) and section 28 of the Air Act.		Board's laboratories have been established under the provisions of Orissa Water (Prevention and Control of Pollution Rules, 1983 and Orissa Air (Prevention and Control of Pollution Rules, 1983 vide Orissa Gazette Notification No. 848/83 and 849/83 respectively. First two pages of the Notification and Notification of Board Analysts is enclosed as Annexure-1
Strengthen laboratories		
	for monitoring prescribed parameters notified in Schedule I under EP rules	Board, in general prescribes the parameters as listed in Schedule-I of EP Rules while granting CTOs. Board has 14 Regional Offices established at Angul, Balasore, Berhampur, Bhubaneswar, Berhampur, Bolangir, Cuttack, Jharsuguda, Kalinganagar, Keonjhar, Rayagada, Rourkela, Sambalpur, Paradeep. Industrywise parameters specified by the Regional Officers during granting of CTO and the facilities for monitoring and analysis available in the respective Regional Office Laboratories have been compiled and enclosed as Annexure-2
	and parameters specified while granting CTOs.	
Time schedule for		

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	creating the necessary infrastructure in the laboratories and	By the end of December, 2025
	for setting up the laboratories where they don't exist	Time schedule of setting up of two Regional Laboratories is required By the end of December, 2025
Monitoring program for marine water quality monitoring needs to be strengthen by enhancing monitoring capabilities on their environmental aspects.		Board has established a full fledged Coastal Monitoring Laboratory at Bhubaneswar since the year 2013 and continuing the deep sea monitoring and analysis for various parameters. Board has also procured a Research Vessel for in-situ monitoring and on-board analysis.

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Annexure -1

REGISTERED No. O-14

The Orissa Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 1625 CUTTACK, MONDAY, DECEMBER 12, 1983/ MARGASIR 21, 1905

DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT

NOTIFICATION

The 30th November 1983

S. R. O. No. 848/83—In exercise of the powers conferred by section 64 of Water (Prevention and Control of Pollution) Act, 1974 (Act 6 of 1974) the State Government after consultation with the State Board for the Prevention and Control of Water Pollution, hereby make the following rules.

CHAPTER-I

1. Short title and commencement :

(1) These rules may be called the "Orissa Water (Prevention and Control of Pollution) Rules, 1983".

(2) They shall come into force on the date of their publication in the Official Gazette

2. Difinitions :

(1) In these rules unless the contex otherwise requires—

(a) "Act" means the Water (Prevention and Control of Pollution) Act, 1974 (Act 6 of 1974).

(b) "Board" means the State Board constiuted under section-4;

(c) "Chairman" means the Chairman of the Board;

(d) "Committee" means a Committee constituted under section-9;

(e) "Form" means a Form set out in Schedule-I;

(f) "State Government" means the Government of Orissa;

(g) "Schedule" means a Schedule appended to these rules;

(h) "State Board Laboratory" means a Laboratory established or recognised as such under sub-section (2) of section-7;

(i) "State Water Laboratory" means a Laboratory established or specified as such under sub-section (1) of section-52;

(j) "Year" means the financial year commencing on the first day of April;

(2) All other words used in these rules but not defined shall have the meaning assigned to them under Act.

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CHAPTER-II

3. The terms and conditions of service of the members (other than the Chairman and Member-Secretary) of the Board:

(1) (*a*) The non-official members of the Board shall be paid Travelline Allowance from the Board's fund for the journeys performed by them for the purposes of the Board at the rate admissible to Grade-I Government servants of the State Government.

(*b*) The official members of the Board shall be paid Travelling Allowances and daily allowance from the Board's fund for the journeys performed by them for the purposes of the Board at the rate admissible to them as Government servant of the State Government.

(2) All non-official members shall be entitled to the payment of a sitting fee of Rs. 50/—(Rupees fifty) only for each day of engagement by the Board.,

CHAPTER-III

4. The time and place of meetings of the Board:

(1) Meetings of the Board shall ordinarily be held at the headquarters of the Board on such dates as may be fixed by the Chairman.

(2) The Chairman, shall, upon written request of not less than five members of the Board or upon a direction of the State Government, call a special meeting of the Board.

(3) Fifteen clear days notice for an ordinary meeting and three clear days notice for a 'Special meeting' specifying the time and place at which such meeting is to be held and the business to be transacted thereat shall be given by the Member-Secretary to the members.

(4) Notice of a meeting may be given to the members delivering the same by messanger or sending it by registered post to his last known place of residence or business or in such other manner as the Member-Secretary may in the circumstances of the case, deem fit.

(5) No member shall be entitled to bring forward for the consideration of the meeting any matter to which he has not given ten clear days notice to the Member-Secretary, unless the Chairman, in his discretion, permits him to do so.

(6) The Board may adjourn its meeting from day-to-day or any particular day and no fresh notice shall be required for any adjourned meeting.

(7) No proceeding shall be invalidated merely on the ground that the provision in the rule relating to the notice is not strictly complied with.

5. Presiding Officer:

Every meeting shall be presided over by the Chairman and in his absence, by a Chairman to be elected by the members present from amongst themselves.

6. All questions to be decided by majority

(1) All questions at a meeting shall be decided by a majority of votes of members present and voting shall be by raising of hands in favour of the proposal.

(2) A member may appoint another person as his proxy in writing and the person so appointed will have the right to vote at the meeting of the Board.

(3) In case of an equality of votes, the presiding officer shall have a second or casting vote.

7. Quorum:

(1) Five members shall form the quorum for any meeting.

(2) If at any time fixed for any meeting or during the course of any meeting a quorum is not present, the presiding officer shall adjourn the meeting and if a quorum is not present on the expiration of fifteen minutes from such adjournment, the presiding officer shall adjourn the meeting to such hours on the follwing or on some other future date as he may fix.

(3) No quorum shall be necessary for the adjourned meeting.

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The Orissa Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 1626 CUTTACK, MONDAY, DECEMBER 12, 1983/MARGASIRA 21, 1905

DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT

NOTIFICATION

The 30th November 1983

S. R. O. No. 849/83—In exercise of the powers conferred by Section 54 of the Air (Prevention and Control of Pollution) Act, 1981 (No. 14 of 1981), the State Government hereby make the following rules, namely:—

CHAPTER-I

Preliminary

1. Short title and Commencement :—

(1) These rules may be called the Orissa Air (Prevention and Control of Pollution) Rules, 1983.

(2) They shall come into force on the date of their publication in the Official Gazette

2. Definition :—

(1) In these rules unless the context otherwise requires :

(a) "Act" means the Air (Prevention and Control of Pollution) Act, 1981, (Act of 1981);

(b) "Appellate Authority" means the Appellate Authority constituted by the State Government under Sub-section (1) of Section 31;

(c) "Board" means the State Board refferred to in Section 4 of the Act;

(d) "Chairman" means the Chairman of the Board;

(e) "Form" means a form set out in schedule;

(f) "Furnace" means any structure or installation where any form or type of fuel is burnt or otherwise a high temperature higher than ambient is maintained;

(g) "Government" means the Government of Orissa;

(h) "Premices" means any building structure or property used for industrial or trade purposes where pollution occurs;

(i) "State Air Laboratory" means a laboratory established or specified as such under Sub-section (1) of Section 28;

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(*j*) "Schedule" means a schedule appended to these rules;

(*k*) "State Board Laboratory" means a laboratory established or recognised as such under Sub-section (2) of Section 17 ;

(*l*) "Water Rules" means the Orissa water (Prevention and Control of Pollution) Rules, 1983; and

(*m*) words and expressions used but not defined in these Rules and defined in the Air (Prevention and Control of Pollution) Act, 1981 shall have the meanings respectively assigned them to in that Act.

CHAPTER-II

The provision of rules 4 to 11 rule 13 and rule 17 of the water Rule, shall *mutatis mutandis* apply to these rules.

CHAPTER-III

4. The form of application and fees etc:—

(1) An application received under Sub-section (2) of Section 21 of the Act for obtaining consent of the State Board for operating any industry shall be made to the Board in Form I.

(2). Such applications shall be accompanied by fee as fixed by Government from time to time.

(3) Any application not accompanied by the prescribed fee shall not be entertained by the Board.

(4) The prescribed fees shall be paid by Bank Draft in the favour of the Board as may be specified by the Board.

(5) In case of any areas newly declared as Air pollution control areas the application in Form I for this purpose shall be made within one hundred day from the date of such declaration.

CHAPTER-IV

5. (1) On receipt of an application for consent under Section 21 the Board may depute of any of its Officers accompanied by as many Assistants as may be necessary to visit and inspect any place or premises under the control of the applicant or the occupire, to which such application relates for the purpose of verifing the correctness or otherwise of the particulars furnished in the application or for obtaining such further particulars or information as such Officer may consider necessary. Such Officer for that purpose, inspect any place or premises, where emission from the cheminey or fugitive emissions from any location within the premises of the industry as also any control devices installed in the said premises. Such Officer, may for that purpose, inspect any place of premises under the control of the applicant or occupier, and may require the applicant to furnish to him any plans, specifications or other data relating to control equipment or systems or any part thereof that he considers necessary.

(2) Such Officer shall before visiting any premises of the applicant for the purpose of inspection under Sub-rule (1) above, give notice to the applicant of his intention to do so in Form II. The applicant shall furnish to such Officer all information and provide all facilities to conduct the inspection.

(3) An Officer of the Board may, before or after carrying out an inspection under Sub-rule (1) above, require the applicant to furnish to him orally or writing such additional information or clarification, or to produce before him such documents, as he may consider necessary for the purpose of investigation of the application and may for that purpose summon the applicant or his authorised agent to the office of the Board.

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STATE POLLUTION CONTROL BOARD, ORISSA
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ORISSA)
Paribesh Bhawan, A/118 Nilakantha nagar, Unit-VIII,
Bhubaneswar 751 012, INDIA

No. 11265 Date 9/8/02

NOTIFICATION

In exercise of the powers conferred under section 53(3) of the Water (Prevention and Control of Pollution) Act, 1974 and section 29(2) of the Air (Prevention and Control of Pollution) Act, 1981 and Rules made thereunder, the SPCB have been pleased to appoint the following officials of the Board as Board Analysts.

Sl. No.	Name	Designation
1.	Sri Santosh Kumar Panda	Asst. Environmental Engineer
2.	Sri Dinabandhu Gouda	-do-
3.	Smt. Mamata Pattanaik	-do-
4.	Sri Prasanta Kar	-do-
5.	Sri Dilip Kumar Dash	-do-
6.	Dr. (Smt.) Manjushree Dhal	Asst. Environmental Scientist
7.	Sri Sohan Giri	-do-
8.	Dr. (Smt.) Usharani Pattnaik	-do-
9.	Sri Mukesh Mohaling	-do-
10.	Dr. Binod Bihari Dash	-do-
11.	Smt. Kainta Tudu	-do-
12.	Dr. Anup Kumar Mallik	-do-

This issues with due approval of Government in Forest and Environment Department in their letter No. 6107 dtd. 04.04.2002.

By order of Chairman.

Dated.9.08.2002

(L.K.TEWARI)
MEMBER SECRETARY

19.6.2012
Addl. Chief Env. Scientist
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S.P.C. Board, Odisha

19/6/12
Chief Env. Scientist
Central Laboratory
S.P.C.Board, Odisha

Contd.....P/02.

Memo No. 16266 /Dt. 19/6/24

Copy forwarded to Director, Stationery, Printing & Publication, Orissa, Cuttack with a request to publish the Notification in the next issue of Extraordinary Gazette of Orissa and to send copies of the same to this Department.

MEMBER SECRETARY

Memo No. 16267(100) /Dt. 19/6/24

Copy forwarded to all Departments of Government/All Revenue Divisional Commissioners/ All Collectors/ Director, R.R.L., Bhubaneswar/ Chief Inspector of Factories and Boilers, Orissa, Bhubaneswar/ Persons concerned for information.

MEMBER SECRETARY

Memo No. 16268(17) /Dt. 19/6/24

Copy forwarded to Secretary to Govt. of India, Ministry and Environment and Forests, Department of Environment, Paryavarana Bhawan, CGO Complex, Lodhi Road, New Delhi-110 003/ Chairman Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Shahdra, New Delhi/ Director Environment, Forest and Environment Department, Govt. of Orissa for inform tion.

MEMBER SECRETARY

Patnaik 19.6.2024
Addl. Chief Env. Scientist
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S.P.C. Board, Odisha

19/6/24
Chief Env. Scientist
Central Laboratory
S.P.C.Board, Odisha

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FOREST AND ENVIRONMENT DEPARTMENT

NOTIFICATION

The 20th February 1998

No. 3251—ENV-I-44/97-F.&E.—In exercise of the powers conferred under Section 53(3) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 29(2) of the Air (Prevention and Control of Pollution) Act, 1981 and Rules made thereunder, the Government of Orissa have been pleased to appoint the following officials of State Pollution Control Board as the Board Analysts of the said Board.

Sl. No.	Name		Designation
(1)	(2)		(3)
1	Dr. Pramod Kumar Prusty	..	Environmental Scientist
2	Dr. Dillip Kumar Behera	..	Ditto
3	Shri Bibekananda Bhol	..	Ditto
4	Dr. Debendra Kumar Rout	..	Ditto
5	Shri Chitta Ranjan Nayak	..	Ditto
6	Shri Anupam Behera	..	Ditto
7	Shri Bishikesan Nayak	..	Ditto
8	Shri Nihar Ranjan Sahoo	..	Environment Engineer
9	Shri Chandi Prasad Das	..	Assistant Environmental Scientist
10	Shri Laxmidhar Pal	..	Junior Environmental Scientist
11	Smt. Smrutiprabha Samantray	..	Assistant Environmental Scientist
12	Shri Subha Kanta Prusty	..	Ditto
13	Dr. Adhikari Ashok Kumar Chatterjee	..	Ditto
14	Mrs. Jyoshna Rani Gochhayat	..	Ditto
15	Shri Rabi Narayan Prusty	..	Assistant Environment Engineer
16	Shri Niranjan Mallick	..	Assistant Environmental Scientist
17	Shri Akhil Kumar Swar	..	Assistant Environment Engineer

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S.P.C.Board, Odisha

(1)	(2)		(3)
18	Shri Surya Sankar Mishra	..	Assistant Environmental Scientist
19	Mrs. Jyoshna Rani Dash	..	Ditto
20	Smt. Renubala Samal	..	Ditto
21	Dr. Prakash Kumar Mohapatra	..	Ditto
22	Shri Hemendra Nayak	..	Ditto
23	Shri Mitrasen Majhi	..	Ditto
24	Shri Hadibandhu Panigrahi	..	Ditto
25	Shri Sitikantha Sahoo	..	Assistant Environment Engineer
26	Shri Simanchal Dash	..	Ditto
27	Miss. Prasanti Swain	..	Ditto
28	Shri Prafulla Chandra Routa	..	Ditto
29	Shri Chitta Ranjan Mohanty	..	Ditto

By order of the Governor
L. N. PATNAIK
Director, Environment

19.6.2024
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Annexure-2

Submission of required Information w.r.t Hon'ble NGT Suo Motto Matter OA 693/2023

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the Regional Office-Laboratory	Action taken to meet the gap , if any
1.	RO, Angul			
1.	Thermal Power Plant Power Plant (Agro & Coal Based)	Effluent- >Broiler Blowdown- Suspended Solids(SS) Oil & Grease, Copper, Iron >Cooling Tower Blowdown-Free available chlorine, Zinc, Chromium, Total Phosphate >Ash Pond Effluents-pH, Suspended Solids(SS) Oil & Grease Emission- Ambient Air -PM_{10}, $PM_{2.5}$, SO_2, NO_x Stack-PM, SO_2, NO_x, Mercury	**Water Parameter-** pH, Suspended Solids (SS) BOD, COD, Oil & Grease, Fluoride, Hardness, Conductivity, Phenol, Total Cyanide **Instrument available-** 1.pH Meter 2.Aspirator 3.Hot Plate 4. BOD Incubator 4.COD Digester Kit 5.Water bath 6. Analytical Balance 7. Refrigerator 8. Specific Ion Meter for Fluoride And Cyanide 9.Spectrophotometer 10. Suspended Solid filtration Kit with vaccum pump 11.Hot Air Oven 12.Mercury Analyser **Air Parameters -** **Ambient** -SPM,PM_{10}, $PM_{2.5}$,SO_2,NO_x, Ozone, Ammonia,CO **Stack** -Particulate Matter,SO_2,NO_x,Total Fluoride, Mercury, CO **Instruments available** 1.Respirable dust Sampler(RDS) with impinger 2.Fine Particulate Sampler(PM 2.5) 3.High Volume sampler 4. Stack Monitoring Kit with accessories 5.Flue gas analyser 6.Mercury analyser 7.NOX sampler 8.Desicator 9.Analytical balance 10.Spectrophotometer 11.Orsat Apparatus 12.CO Meter 13. Analytical Balance 14. Hot Air Oven	Requirements has been communicated to Central laboratory, OSPCB, Bhubaneswar for analysis of Bacteria (TC & FC) As the numbers of samples for analysis of Phosphate and Metals, i.e Copper, Iron, Zinc, Total Chromium, hexavalent Chromium are less, such are sent to Central laboratory for analysis when required.
2	Integrated Steel Plant with BF, Coke oven, SMS etc. Ferro Alloys Plant, Sponge Iron Plant,	Effluent- pH, Suspended Solids(SS), BOD, COD, Oil & Grease, Phenol, Total Cyanide, Ammonical Nitrogen Emission- Ambient Air -PM_{10}, $PM_{2.5}$, SO_2, NO_x Stack-PM, SO_2, NO_x, CO		
3	Smelter unit	Effluent- pH, Suspended Solids(SS), BOD, Fluoride Emission- Ambient Air -PM_{10}, $PM_{2.5}$, SO_2, NO_x Stack-PM, Fluoride		
4	Coal mines	Effluent- pH, Suspended Solids(SS), BOD, Oil & Grease Emission- Ambient Air -PM_{10}, $PM_{2.5}$, SO_2, NO_x		
5	Sugar Industry	Effluent- pH, Suspended Solids(SS), BOD, Oil & Grease		
6	Hotels/STPs	Effluent- pH, Suspended Solids(SS),BOD, Oil & Grease Fecal Coliform(FC), Phosphate		
7	Stone crushers	SPM		
2.	RO, Rourkela			
1	Furnace, Boiler and Captive Power Plant	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	-
2	Cement Plant (without co processing), Standalone Clinker Grinding Plant or, Blending Plant	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	-
3	Cement Plant with co processing of wastes	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	-
4	Stone Crushing Unit	Emission- SPM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	-
5	Fermentation Industry (Distilleries, Maltries and Breweries)	Emission- SPM, PM_{10} Effluent -pH, BOD, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	-

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Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap , if any
6.	Integrated Iron and Steel Plant	Emission- PM, PM_{10}, SO_2, NO_x	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	Facilities for Ammonical Nitrogen and cyanide is not available. Facilities for NOx monitoring is not available.
		Effluent- pH, COD, BOD, O&G, SS, Phenol, Cyanide, Ammonical Nitrogen	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
7.	Thermal Power Plant	Emission- PM, PM_{10}, SO_2, NO_x	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	Facilities for NOx monitoring is not available.
		Effluent - pH, O&G, SS		
8.	Re-Heating (Reverberatory) Furnaces	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	Facilities for TC& FC is not available Requirements has been communicated to Central laboratory, OSPCB, Bhubaneswar for strengthening the laboratory for analysis of Bacteria (TC & FC), Ammonical Nitrogen and cyanide
9.	Foundries	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
10.	Hotel Industry	Effluent -pH, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
11.	Food and Fruit Processing Industry (Bakery)	Effluent- pH, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
12.	Common Effluent Treatment Plants (CETP)	Effluent - pH, COD, BOD, O&G, SS, TC& FC	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
13.	Dairy	Effluent - pH, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
14.	Coke Oven	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
15.	Grain Processing, Floor Mills, Paddy Processing, Pulse Making or Grinding Mills	Emission- PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
		Effluent - pH, COD, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
16.	Brick Kilns	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
17.	Sponge Iron Plant (Rotary Kiln)	Emission- PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
		Effluent - pH, COD, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
18.	Refractory Industry	Effluent - PM, PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
19.	Sewage Treatment Plants (STPs)	Emission- PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
		Effluent - pH, COD, BOD, O&G, SS, TC& FC	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
20.	Automobile Service Station, Bus Depot, or Workshop	Emission- PM_{10}	Weigh Balance, Hot Air Oven, Desiccator, Respirable dust sampler with accessories, Stack monitoring kit etc.	
		Effluent - pH, COD, BOD, O&G, SS, TC& FC	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	
21.	Health Care Units	Effluent - pH, COD, BOD, O&G, SS	pH meter, BOD incubator, SS apparatus, Analytical Balance etc.	

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Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap , if any
3.	RO, Jharsuguda			
Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap , if any
1.	Thermal Power Plant	Emission- PM, PM_{10}	PM_{10}-Respirable Dust Sampler PM- Stack Monitoring Kit and Flue Gas Analyser	Samples for analysis of Metals, TC and FC, phenol, cyanide are sent to Central Laboratory of the Board.
		Effluent- pH, BOD, TSS, Faecal Coliform	pH-pH meter BOD-BOD incubator TSS	
2.	Aluminium Smelter	Emission- PM, PM_{10}	PM_{10}-Respirable Dust Sampler PM- Stack Monitoring Kit and Flue Gas Analyser	
		Effluent- pH, SS, BOD, COD, Cr, Phosphate, Cu, Zn, Free Ammonia, Total Nitrogen, Total Chromium hexavalent, Cyanide, TSS, TDS, Fluoride, Oil & Grease, Faecal Coliform	pH-pH meter BOD-BOD incubator EC, TDS-TDS meter, COD-COD Digester Fluoride-Specific ion meter Oil & Grease, TSS	
3.	Cement Industry	Emission- PM, PM_{10}	PM_{10}-Respirable Dust Sampler PM- Stack Monitoring Kit and Flue Gas Analyser	
		Effluent- pH, BOD, TSS, Faecal Coliform	pH-pH meter BOD-BOD incubator TSS	
4.	Sponge Iron Plant	Emission- PM, PM_{10}	PM_{10}-Respirable Dust Sampler PM- Stack Monitoring Kit and Flue Gas Analyser	
		Effluent- pH, BOD, TSS, Faecal Coliform	pH-pH meter BOD-BOD incubator TSS	
4.	RO, Rayagada			
1.	Paper Mill	Emission- PM_{10}	Respirable Dust Sampler with Accessories, Stack Monitoring Kit etc.	-
		Effluent- pH, SS, BOD & COD	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	-
2.	Alumina Refinery Plant	Emission-PM_{10}	Respirable Dust Sampler with Accessories, Stack Monitoring Kit etc.	-
		Effluent- pH, SS, BOD & COD	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	-
3.	Ferro Alloys Plant	Emission-PM_{10}	Respirable Dust Sampler with Accessories, Stack Monitoring Kit etc.	-
		Effluent - pH, SS, BOD & COD	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	-

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Sl No.	Type of industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap , if any
5.	RO, Berhampur			
1.	Sugar Industry	Emission-SPM	Emission-SPM	-
		Effluent - pH, TDS, TSS, BOD, COD, O & G	Effluent - pH, TDS, TSS, BOD, COD, O & G	-
2.	Stone Crushing Unit	Emission-SPM	Emission-SPM	-
3.	Fermentation Industry (Distilleries, Maltries and Breweries)	Effluent- pH, TSS, Colour & odour, BOD	Effluent- pH, TSS, BOD	
4.	Chlor Alkali (Caustic Soda)	Emission-PM, Chlorine (from hypo tower) & Hydrochloric acid vapours and mist (from hydro chloric acid plant)	Emission-PM, Chlorine (from hypo tower) & Hydrochloric acid vapours and mist (from hydro chloric acid plant)	-
		Effluent - pH, Mercury, BOD, TSS, FC	Effluent - pH, BOD, TSS	For analysis ofMercury and TC, FC, samples are sent Central Lab. For strengthening the Laboratory facilities for TC and FC, RO, Berhampur has intimated to Central laboratory, vide this office letter No. 2951dtd. 15.09.2023
5.	Small Boilers	Emission-PM	Emission-PM	-
6.	Hotel Industry	Effluent - pH, TSS, BOD, O&G, Phosphate as P	Effluent - pH, TSS, BOD, O&G	-
7.	Food and Fruit Processing Industry	Effluent - pH, SS, BOD, O&G	Effluent - pH, SS, BOD, O&G	-
8.	Dairy	Effluent - pH, SS, BOD, O&G	Effluent - pH, SS, BOD, O&G	-
9.	Bagasse-Fired Boilers	Emission-PM	Emission-PM	-
10.	Edible oil & Vanaspati Industry	Effluent - Temperature, pH, SS, BOD, O&G, COD	Effluent - Temperature, pH, SS, BOD, O&G, COD	-
11.	Grain Processing, Floor Mills, Paddy Processing, Pulse Making or Grinding Mills	Emission-PM	Emission-PM	-
		Effluent - pH, SS, BOD, O&G, COD	Effluent - pH, SS, BOD, O&G, COD	-
12.	Brick Kilns	Emission-PM	Emission-PM	-
13.	Noise limit for diesel generator sets	Noise level in dB	Noise level in dB	-
14.	Noise standards for fire-crackers	Noise level in dB	Noise level in dB	-
15.	Boilers Using Agriculture Waste as Fuel	Emission-PM	Emission-PM	-
16.	Cashew Seed Processing Industry	Emission-PM	Emission-PM	-
		Effluent - pH, BOD, O& G, SS, Phenol	Effluent - pH, BOD, O& G, SS	For analysis of phenol, samples are sent Central Lab.
17.	Sewage Treatment Plants (STPs)	Effluent- pH, BOD, TSS, Faecal Coliform	Effluent- pH, BOD, TSS	RO, Berhampur laboratory does not have adequate facility for measuring total FC in effluent and this gap has been intimated to Central laboratory, vide this office

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Chief Env. ...
Central Laboratory
S.P.C.Board, Odisha

				letter No. 2951dtd. 15.09.2023.
18.	Automobile Service Station, Bus Depot or Workshop	Effluent - pH, TSS, BOD, COD, O& G	Effluent - pH, TSS, BOD, COD, O& G	-

6.	RO, Kalinganagar			
Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1.	Integrated Iron and Steels	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NOx, NH_3, O_3 Stack: PM, SO_2, NOx, Specific parameter : Hg, CO	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NH_3, O_3 Stack: PM, SO_2, NOx,	For NOx and CO in emissions, communication made to Central laboratory
		Effluent - pH, TSS, Phenol, Cyanide, BOD, COD, Ammonical Nitrogen, O & G, Ni^{2+}, Cr, Cr^{+6}, Fluoride	Effluent - pH, TSS, BOD, COD, O & G, Cr, Cr^{+6},	Hg, Phenol, Cyanide, Ammonical Nitrogen, Ni^{2+}, Fluoride (For analysis, samples are sent to Central Laboratory)
2.	Coke Oven Plant	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NOx, NH_3, O_3 Stack: PM	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NH_3, O_3 Stack: PM	-
		Effluent - pH, TSS, BOD, COD, O & G, Phenol, Cyanide, N-, TSS, BOD, Fecal Coliform	Effluent - pH, TSS, BOD, COD, O & G	Phenol, Cyanide, NH_3 (For analysis, samples are sent to Central Laboratory)
3.	Ferroalloy Plants	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NO_x, NH_3, O_3 Stack: PM	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NO_x, NH_3, O_3 Stack: PM	-
		Effluent- pH, TSS, BOD, COD, O & G, Iron, Fecal Coliform	Effluent- pH, TSS, BOD, COD, O & G, Iron	Fecal Coliform (For analysis, samples are sent to Central Laboratory)
		Effluent- pH, TSS, BOD, Faecal Coliform	Effluent- pH, TSS, BOD	
4.	Cement Plants	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NO_x, NH_3, O_3 Stack: PM, SO_2, NO_x	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NO_x, NH_3, O_3 Stack: PM, SO_2	NO_x (Intimated to Central Laboratory)
		Effluent- pH, TSS, BOD, Faecal Coliform	Effluent- pH, TSS, BOD	Fecal Coliform (For analysis, samples are sent to Central Laboratory)
5.	Chromite Mines	Emission- PM_{10}, $PM_{2.5}$, Fugitive Emission, SO_2, NOx, NH_3, O_3	Emission- PM_{10}, $PM_{2.5}$, Fugitive Emission, SO_2, NOx, NH_3, O_3	-
		Effluent- PH, TSS, BOD, Cr^{+6}, T. Cr, O & G, Fecal Coliform	Effluent- PH, TSS, BOD, Cr^{+6}, T. Cr, O & G	Fecal Coliform (For analysis, samples are sent to Central Laboratory)
6.	Stone Crushers	Emission-PM_{10}, $PM_{2.5}$, SPM, SO_2, NO_x, NH_3, O_3	Emission-PM_{10}, $PM_{2.5}$, SPM, SO_2, NO_x, NH_3, O_3	-
		Effluent-pH, TSS	Effluent-pH, TSS	-
7.	Parboiled Rice Mills	Emission-PM_{10}, $PM_{2.5}$, SO_2, NO_x, NH_3, O_3 & Stack: PM	Emission- PM_{10}, $PM_{2.5}$, SO_2, NO_x, NH_3, O_3 & Stack: PM	-
		Effluent-pH, TSS, BOD, COD, O & G	Effluent-pH, TSS, BOD, COD, O & G	-
8.	Chromite Ore Beneficiation (COB) Plants	Emission-PM_{10}, $PM_{2.5}$, Fugitive Emission, SO_2, NO_x, NH_3, O_3	Emission-PM_{10}, $PM_{2.5}$, Fugitive Emission, SO_2, NO_x, NH_3, O_3	--
		Effluent- pH, TSS, BOD, Cr^{+6}, T. Cr, O & G	Effluent- pH, TSS, BOD, Cr^{+6}, T. Cr, O & G	
9.	Hotel Industries	Effluent- pH, TSS, BOD, O & G, TC, FC	Effluent- pH, TSS, BOD, O & G	Total Coliform and Fecal Coliform (For analysis, samples are sent to Central Laboratory)
10.	Hospitals	Effluent- pH, TSS, BOD, O & G, TC, FC	Effluent- pH, TSS, BOD, O & G	
11.	Odisha Waste Management Project of M/s. Re Sustainability Ltd.	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NO_x, NH_3, O_3	Emission- Air: PM_{10}, $PM_{2.5}$, SO_2, NO_x, NH_3, O_3 Stack: PM, SO_2	Stack: HCL, NO, (NO & NO_2 expressed as NO_2) CO, TOC, HF, Total

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		Stack: PM, HCL, SO_2, NOx, Ni+V, NO_2 expressed as NO_2) CO, TOC, HF, Total dioxins and Furans, Cd + Th + Their compounds, Hg and its compound, Sb + As + Pb + Co + Cr + Cu + Mn + Ni + V + Their compounds		dioxins and Furans, Cd + Th + Their compounds, Hg and its compound, Sb + As + Pb + Co + Cr + Cu + Mn + Ni + V + Their compounds Samples are sent to Central Laboratory No facility available for Dioxin and furans
		Effluent- pH, TSS, BOD,COD	Effluent- pH, TSS, BOD,COD	-
12.	STP	Effluent - pH, TSS, BOD, Faecal Coliform	Effluent - pH, TSS, BOD	Faecal Coliform (At Central Laboratory)

7.	RO, Paradeep			
Sl No.	**Type of Industries**	**Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)**	**Facilities available in the regional office-Laboratory**	**Action taken to meet the gap, if any**
1.	**Oil refinery**	Emission- Stack-SO_2, NOx, PM, CO, Ni+V, H2S in fuel gas, Sulphur content in liquid fuel weight%, opacity Ambient air-PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, CO, NH_3, Benzene, Benzo Pyrene (BaP)-Particulate phase only, Arsenic, Nickel etc.	Ambient- PM_{10}, PM2.5, SOx, NOx, NH_3, Ozone Stack: PM, SO2	For analysis of water parameters not analysed in the Regional office, the effluent sample is sent to Central Laboratory, Bhubaneswar for analysis. This office is taking technical guidance to develop monitoring and analysis facility for air monitoring for other parameters not yet monitored by this office.
		Effluent - pH, SS, BOD, FC, O&G, COD, Phenol, Sulphides, CN, Ammonia as N, TKN, P, Cr, Total Cr, Pb, Hg, Zn, Ni, Cu, V, Benzene, Benzo (a) Pyrene	pH, TSS, BOD, COD, Oil & grease	
2.	**Fertilizer Plant-**	Emission- Ambient air- PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, CO, NH3, Benzene, Benzo Pyrene (BaP)-Particulate phase only, Arsenic, Nickel etc. Stack-PM, SO_2, NOx, Hg, Acid mist, Total Fluoride.	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3, Ozone Stack: PM, SO_2	-do-
		Effluent - pH, SS, TDS, O&G, COD, Fluoride, Phosphate, BOD, Fecal Coliform (FC)	pH, TSS, BOD, COD, Oil & grease, Fluoride, Phosphate	
3.	**Iron ore Pellet Plant**	Emission- Ambient air-PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, CO, NH_3, Benzene, Benzo Pyrene (BaP)- Particulate phase only, Arsenic, Nickel etc. Stack-PM	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3, Ozone Stack: PM	-do-
		Effluent - Industrial-pH, SS, BOD, Fecal Coliform (FC)	pH, SS, BOD	
4.	**Captive Power Plant**	Emission- Ambient air- PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, CO, NH_3, Benzene, Benzo Pyrene (BaP)-Particulate phase only, Arsenic, Nickel etc. Stack-PM, SOx, NOx, Hg	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3,Ozone Stack: PM, SO_2	-do-
		Effluent - pH, TSS, BOD, Fecal Coliform (FC)	pH, TSS, BOD	
5.	**Cargo handling Port**	Emission- Ambient air- PM_{10}, $PM_{2.5}$, SO_2, NO_2, Ozone, Lead, CO, NH_3, Benzene, Benzo Pyrene (BaP)-	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3,Ozone	-do-

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		Particulate phase only, Arsenic, Nickel etc.		
		Effluent - pH, TSS, BOD, COD, Oil & Grease, Fecal Coliform (FC)	pH, TSS, BOD, COD, Oil & grease	
6.	Calcined Petroleum Coke Plant-	Emission- Ambient air-PM_{10}, $PM_{2.5}$, SO2, NO_2, Ozone, Lead, CO, NH3, Benzene, Benzo Pyrene (BaP)- Particulate phase only, Arsenic, Nickel etc. Stack-PM	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3, Ozone Stack: PM	-do-
		Effluent - pH, TSS, O&G	pH, TSS, Oil & grease	
7.	Edible Oil Industry	Emission- Ambient air- PM_{10}, $PM_{2.5}$, SO2, NO_2, Ozone, Lead, CO, NH3, Benzene, Benzo Pyrene (BaP)- Particulate phase only, Arsenic, Nickel etc. Stack: PM, CO, NOx+HC	Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3,Ozone Stack: PM	-do-
		Effluent - pH, TSS, BOD, O&G, COD	pH, TSS, BOD, COD, Oil & grease	
8	Breweries	Emission- Ambient air- PM_{10}, $PM_{2.5}$, SO2, NO_2, Ozone, Lead, CO, NH3, Benzene, Benzo Pyrene (BaP)- Particulate phase only, Arsenic, Nickel etc. Stack: PM, CO, NOx+HC Stack: PM	Air Monitoring: Ambient-PM_{10}, $PM_{2.5}$, SOx, NOx, NH_3,Ozone Stack: PM	-do-
		Effluent - pH, SS, BOD, COD, O&G	pH, SS, BOD, COD, Oil & grease	

Facilities available at Regional Office for monitoring parameters:-

1. Air Parameters :-

PM_{10}, $PM_{2.5}$, SOx, NOx, NH3, Ozone - Respirable Dust Sampler with Accessories, Fine Particulate Sampler with Accessories, Flue Gas Analyzer, Stack Monitoring Kit

2. Water Monitoring: -

pH, SS, BOD, COD, Oil & grease, Fluoride- pH Meter, Aspirator, Hot Plate, Incubator, COD Digester Kit, Water bath Rectangular, Analytical Balance, Refrigerator, Desiccator, Fluoride Meter, Double Distillation Unit, glassware and plastic wares etc.

8. RO, Keonjhar

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1	Sponge Iron Plant	PM, CO, SO_2, NO, PM_{10}, $PM_{2.5}$, SO_2, NO_2	Stack kit & accessories. Respirable Dust Sampler with attachment. Fine particulate Sampler with accessories pH Meter, BOD Incubator, Vacuum Pump, Chemicals & Glassware, Hot plate, Chemicals & Glassware	For analysis of water parameters not analysed in the Regional office, the sample is sent to Central Laboratory, Bhubaneswar for analysis.
		pH, DO, BOD, TSS, Fecal Coliform (FC)		
2	Steel and Power	SO_2, NO_x, Hg, CO PM_{10}, $PM_{2.5}$, SO_2, NO_2		
		pH, DO, BOD, TSS, Fecal Coliform (FC), O & G, Cu, Fe, Chlorine, Zn, Cr, Phosphate		
		pH, DO, BOD, TSS, Fecal Coliform(FC), O & G , Cu, Fe, Chlorine, Zn, Cr, Phosphate		

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9.	RO, Sambalpur			
Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office- Laboratory	Action taken to meet the gap, if any
1	Integrated Steel Plant	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling -PM: Stack monitoring Kit	- FC: Incubator not available & manpower shortage (Sample are sent to Central Laboratory, BBSR as required) Hg: Could not be done due to manpower shortage Phenol, Cyanide & NH_3-N
		Effluent parameter: pH, TSS, TDS, BOD, COD, O&G, Fe, FC	-pH : pH meter with electrode -TSS , TDS, Fe -BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath -FC: Laminar Air Flow	
2	Thermal Power Plant	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM, SO_2, NO_x, Hg.	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling. -PM, SO_2, NO_x : Stack monitoring Kit along with SO_2 & NOx sample collection apparatus. - Hg: Mercury analyser	
		Effluent parameter: pH, TSS, TDS, BOD, COD, O&G, FC	-pH : pH meter with electrode -TSS , TDS -BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath -FC: Laminar Air Flow	
3	Coke Oven Plant	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling. -PM: Stack monitoring Kit	
		Effluent parameter: pH, TSS, TDS, BOD, COD, O&G, Fe, FC, Phenol, Cyanide, NH_3-N	-pH : pH meter with electrode -TSS , TDS, Fe -BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath -FC: Laminar Air Flow	
4	Aluminium Smelter Plant	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM, Total Fluoride	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling. -PM: Stack monitoring Kit along with total fluoride sampling	
		Effluent parameter: pH, TSS, BOD, COD, O&G, FC, Fluoride.	-pH : pH meter with electrode -TSS -BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath -FC: Laminar Air Flow - Fluoride: Ion analyser with fluoride electrode	
5	Cement Plant	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM, SO_2, NO_x	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling. -PM, SO_2, NO_x : Stack monitoring Kit along with SO_2 & NOx sample collection apparatus.	
		Effluent parameter: pH, TSS, BOD, COD, O&G, FC	-pH : pH meter with electrode -TSS	

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			-BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath -FC: Laminar Air Flow	
6	Agro based and other industry	**Air Parameter:** Ambient Air: PM_{10}, SO_2, NO_x Stack: PM	-PM_{10}, SO_2, NO_x : Respirable Dust Sampler with accessories for gaseous sampling -PM: Stack monitoring Kit	
		Effluent parameter: pH, TSS, BOD, COD, O&G	-pH : pH meter with electrode -TSS -BOD: BOD incubator -COD: COD digester -O & G : Separating Funnel & Water Bath	

10. RO, Cuttack

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
01.	Integrated Steel Plant	**Air Parameters** - PM10	1.Respirable Dust Sampler with Accessories,	
		Effluent Parameters- pH, TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
		Emissions- PM, SO_2	1.Stack Monitoring Kit	
02.	Thermal Power Plant	**Air Parameters** -PM10	1.Respirable Dust Sampler with Accessories	
		Effluent Parameters- pH,T SS, BOD, COD, O&G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
		Emissions- PM & SO_2	1.Stack Monitoring Kit	
03.	Ferro Alloys Plant	**Air Parameters** - PM10	1.Respirable Dust Sampler with Accessories,	
		Effluent Parameters- pH, TSS, BOD & COD	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
		Emissions- PM & SO_2	1.Stack Monitoring Kit	
04.	Cement Unit	**Air Parameters** - PM10	1.Respirable Dust Sampler with Accessories	
		Effluent Parameters- pH,TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
		Emissions- PM	1.Stack Monitoring Kit	
05.	Sponge Iron	**Air Parameters** - PM10	Respirable Dust Sampler with Accessories,	

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		Emissions-PM	1.Stack Monitoring Kit	Analysis of TC & Bioassay is not possible due to unavailability of other instruments except Horizontal Laminar Flow in RO Laboratory, Cuttack.
06.	Parboiled Rice Mill	**Effluent Parameters-** pH, TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
07.	Hospital	**Effluent Parameters-** pH, TSS, BOD,COD, O & G, FC, Bioassay	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
08.	Hotel	**Effluent Parameters-** pH, TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digestor Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
09.	Kraft Paper Unit	**Air Parameters** - PM10	1.Respirable Dust Sampler with Accessories,	
		Effluent Parameters- pH, TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
		Emissions- PM	1.Stack Monitoring Kit	
10.	Beverage	**Effluent Parameters-** pH, TSS, BOD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.Water bath Rectangular 5.Analytical Balance 6.Refrigerator	
11.	Dairy Industry	**Effluent Parameters-** pH, TSS, BOD,COD, O & G	1.Aspirator 2.Hot Plate 3.Incubator 4.COD Digester Kit 5.Water bath Rectangular 6.Analytical Balance 7.Refrigerator	
12.	Automobile	**Effluent Parameters-** pH, TSS,O & G	1.Hot Plate 2.Water bath Rectangular 3.Analytical Balance 4.Refrigerator	
13.	Sewage Treatment Plant	**Effluent Parameters-** DO (Samples for other parameters are submitted to Central Laboratory, OSPCB, Bhubaneswar)	facilities for DO analysis is available	

11. RO, Koraput				
Sl No.	**Type of Industries**	**Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)**	**Facilities available in the regional office-Laboratory**	**Action taken to meet the gap, if any**
1.	**Alumina Refinery**	Emission- PM_{10}	Stack Monitoring Kit Respirable Dust Sampler with Accessories	The analysis of water sample collected by RO, Koraput is done at laboratory of RO, Rayagada/ Central
		Effluent - pH, TSS, BOD, COD, DO	Hot Plate BOD Indicator	

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		(Analysed at Central Lab)	Analytical Balance Refrigerator	Laboratory, BBSR (Since installation of laboratory at RO, Koraput is under process)
2.	Hotel Industry	Effluent - pH, O & G, BOD, COD, DO (Analysed at Central Lab)	Hot Plate BOD Indicator Analytical Balance Refrigerator	
3.	Plywood Industry	Emission- PM_{10}	Stack Monitoring Kit Respirable Dust Sampler with Accessories	
		Effluent - pH, TSS, BOD, COD, DO (Analysed at Central Lab)	Hot Plate BOD Indicator Analytical Balance Refrigerator	
4.	Cement Industry	Emission- PM_{10}	Stack Monitoring Kit Respirable Dust Sampler with Accessories	

12. RO, Bolangir

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1.	Agro based Industry	Effluent - pH, TSS, BOD, COD, O & G	-	RO, Balangir has been functioning since 26.11.2021 & installation of laboratory equipment is on process. The analysis of samples collected by regional office, Balangir is done at the Laboratory of RO, Sambalpur or Central laboratory, Bhubaneswar

13. RO, Balasore

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1.	Paper Mills Ltd. Co. generation power plant	PM	Air -PM_{10}, $PM_{2.5}$, SO_2, NO_2, NH_3, O_3 Stack Emission: - PM, SO_2, NO_2	-
2.	Ferro Alloys Corporation, Captive Power Plant	PM	Effluent- PH, TSS, BOD,COD, Oil & Grease, Conductivity, TDS, DO	-

14. RO, Bhubaneswar

Sl No.	Type of Industries	Parameters analysed as per the Schedule 1 of EP Rules / specified while granting CTO)	Facilities available in the regional office-Laboratory	Action taken to meet the gap, if any
1	Hotels	Effluent - pH, O & G, BOD, COD, DO	As RO, Bhubaneswar and central Laboratory are operating within the same premises, RO, Bhubaneswar is availing the facilities of Central Laboratory	
2	Hospitals	Effluent Parameters- pH, TSS, BOD,COD, O & G, FC, Bioassay		
3	Agro based Industry	Effluent - pH, TSS, BOD, COD, O & G		

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Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

Sl. No	Source of Income	FY 2020-21 in (Rs)		FY-2021-22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1	Consent Fee	752519773		520348197	
2	Authorization Fee	5314377		4803240	
3	Lab analysis charges	213850		155040	
4	Bank Interest earned	227349499	290726786	206930681	259649219
5	Enviromental Compensation fund of SPCB/PCC	58940557	2246077	33121262	1648460
6	Enviromental Compensation fund of CPCB	0	0	0	0
7	Assistance from State Govt.	0	0	0	0
8	Assistance from State Central Govt. under Central Sector Schemes	30484643	30358260	53435074	53645428
9	Others Sources, if any				
i	Misc. & Public Hearing Fess/Arr. Water cess	11132384		37352247	
ii	Recovery of Loans & Advances from Emloyees.	2156538		1949212	
iii	Sponsored Projects	133827245	100811451	62841994	87053654
	Total	**1221938866**	**424142574**	**920936947**	**401996761**

Reason for not utilization the collected amount fully:-

1. The Board is not receiving any Grant-in-aid from Govt. of Odisha for which unspent amount kept in reserve for capital expenditure i.e. construction of office building , Strengthening of Labs. including Regional offices and payment of pension and gratuity.

2. The expenditure have been incurred as per the decission taken in the Board meeting.

Prepared by
19/6/2024

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STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII
Bhubaneswar – 751 012, INDIA

No 11082 SPCB/CMC/547/2024-25 Date 22.07.2024

To

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub : 3rd Review Meeting of MS, CPCB w.r.t. Monitoring program for marine water quality monitoring needs in reference of NGT O.A 693/2023-reg.

Ref: Your mail dtd. 18.7.2024

Sir,

During the 3rd Review Meeting regarding the Hon'ble NGT matter in O.A 693/2023, held on 18.7.2024, it was discussed that the marine water quality monitoring program needs to be strengthened by enhancing monitoring capabilities, as per point no. 14 of the Tribunal's direction. As requested, the State Pollution Control Board, Odisha, submits the following points and associated information for finalizing the report. The proposals cover all baselines, trends, and impact locations, along with designated best use per primary water quality criteria for coastal waters (categorized SW-I to SW-V), for the addition/expansion of stations to include in the NWMP (Coastal) Stations for Odisha.

- **Inclusion of existing 32 coastal** locations under the World Bank-funded ICZM project (*concluded in 2019*) indicates continued monitoring activities. These need to be integrated under NWMP coastal points for comprehensive coverage (**Annexure-1**).
- **Inclusion of 58 coastal outfalls** with identified impact locations under action plan activities is crucial for a holistic monitoring framework. These should be included in the NWMP coastal points along with new locations to ensure uniform coverage of the entire coastline, considering major river discharges and coastal outfalls (**Annexure-2**).
- **New 42 Coastal Locations**: New coastal monitoring locations (42) have been identified to cover the entire coastline uniformly (**Annexure-3**). These new locations consider major river discharges, coastal outfalls, and other significant coastal activities. The addition of these new locations aims to enhance the spatial coverage and ensure a more comprehensive marine water quality monitoring framework.

The locations are well identified based on the criteria of (a) total coastline of the state and/or (b) the extent of coastal activities resulting in marine pollution at impact locations (e.g., fisheries, tourism, etc.). This proposal includes an additional 132 new stations in the NWMP, in addition to the previously approved 91 stations, totaling 223 stations covering the entire stretch of Odisha.

P.T.O

The coastal management cell of OSPCB is equipped with adequate laboratory infrastructure for monitoring marine water quality parameters, including pesticides. However, as suggested by the Member Secretary, CPCB, the 'Center for Management of Coastal Ecosystem' at Paradeep should be upgraded. This upgrade would enhance the capabilities to monitor a broader spectrum of parameters, including emerging pollutants and pesticides, through EC funding. The Board will take necessary steps in this direction.

In the context of technical and financial assistance required from the Central Pollution Control Board (CPCB), it is important to highlight that coastal monitoring involves hiring boats or trawlers or utilizing our designated research vessel, 'MV Sagar Utkal.' This necessitates additional financial support based on actual costs, which we kindly request CPCB to consider.

This is for your kind information and necessary action.

Member Secretary

Memo No. 11083 Date 22.07.2024

Copy forwarded to G. Thirumurthy, Scientist 'E' & Divisional Head, PCP Division, Central Pollution Control Board, Delhi – 110032 for information and necessary action

Member Secretary

Memo No. 11084 Date 22.07.2024

Copy forwarded to Mr. N. Mallick, CES-cum-NO, CMC, and Sr. Administrative Officer, OSPC Board for information, coordination and necessary action.

Member Secretary

Annexure 1

Locations under the World Bank-funded ICZM project (*concluded in 2019*) required continued monitoring activities. These need to be integrated under NWMP coastal points for comprehensive coverage.

Sl No.	District	Station Name	Zone	Justification (baselines, trends, impact locations)	Latitude	Longitude
1	Jagatsinghpur	M3	Shoreline	Port	20.24537	86.72591
2	Jagatsinghpur	M15	Open Sea	River discharge	20.41631	86.84226
3	Jagatsinghpur	M16	Open Sea		20.41652	86.86659
4	Jagatsinghpur	MNFJ	Estuary	Fishing jetty	20.28955	86.70643
5	Jagatsinghpur	AB	Estuary	Creek with Industrial Influence	20.28774	86.69982
6	Jagatsinghpur	MS1	Estuary	Industrial influence	20.29260	86.71574
7	Jagatsinghpur	MR1	Estuary		20.32784	86.66249
8	Jagatsinghpur	P9	Open Sea	Riverine discharge, Industrial (IOCL & PPL) and Port	20.16727	86.55593
9	Jagatsinghpur	P10	Open Sea		20.18261	86.57236
10	Jagatsinghpur	P12	Open Sea		20.22136	86.63828
11	Jagatsinghpur	P14	Open Sea		20.24280	86.69599
12	Jagatsinghpur	P15	Open Sea		20.15198	86.57361
13	Bhadrak	D6	Estuary	Riverine discharge (Bramhani, Baitarani, Maipura, Dhamra, Patasala)	20.78241	86.93860
14	Bhadrak	D7	Shoreline		20.79170	86.98155
15	Bhadrak	D9	Shoreline		20.76937	86.93650
16	Bhadrak	D10	Shoreline		20.77391	87.00278
17	Bhadrak	D11	Shoreline		20.76925	87.02747
18	Bhadrak	D12	Shoreline		20.72731	87.05387
19	Bhadrak	D13	Shoreline		20.76819	87.04169
20	Bhadrak	D14	Shoreline		20.77900	87.04353
21	Bhadrak	D15	Open Sea		20.82872	87.04847
22	Bhadrak	D16	Open Sea	Port	20.84026	87.04685
23	Bhadrak	D17	Open Sea		20.86423	87.04596
24	Kendrapada	B1	Shoreline	Sensitive zone of Gahirmatha marine transact, with few riverine influence	20.71527	87.07016
25	Kendrapada	B2	Shoreline		20.69283	87.02853
26	Kendrapada	B3	Shoreline		20.67327	87.00156
27	Kendrapada	B4	Shoreline		20.64898	86.96102
28	Kendrapada	B5	Shoreline		20.62422	86.92075
29	Kendrapada	B6	Shoreline		20.61165	86.90049
30	Kendrapada	B7	Shoreline		20.58331	86.85885
31	Kendrapada	B8	Shoreline		20.55994	86.82279
32	Kendrapada	B9	Shoreline	Riverine (Gobari, Hansua)	20.53623	86.79193

Annexure 2

Locations under action plan activities are crucial for a holistic monitoring framework, proposed to include in the NWMP (coastal) to ensure uniform coverage of the entire coastline, considering as important impact locations as coastal outfalls.

Sl No.	District	Station Name	Zone	Justification (baselines, trends,impact locations)	Latitude	Longitude
1	BALASORE	BLS-1	River Outfall	Aquaculture Discharge	21.54868	87.24061
2	BALASORE	BLS-2	River Outfall	Aquaculture Discharge	21.54783	87.22038
3	BALASORE	BLS-3	River Outfall	Aquaculture Discharge	21.54716	87.20311
4	BALASORE	BLS-5	River Outfall	Aquaculture Discharge	21.54590	87.16812
5	BALASORE	BLS-4	River Outfall	Aquaculture Discharge	21.53649	87.17448
6	BALASORE	BLS-6	River Outfall	Aquaculture Discharge	21.52448	87.08460
7	BALASORE	BLS-15	River Outfall	Aquaculture Discharge	21.40976	86.97901
8	BALASORE	BLS-7	River Outfall	Aquaculture Discharge	21.37552	86.94669
9	BALASORE	BLS-10	River Outfall	Aquaculture Discharge	21.36017	86.91405
10	BALASORE	BLS-11	River Outfall	Aquaculture Discharge	21.35919	86.87880
11	BALASORE	BLS-8	River Outfall	Aquaculture Discharge	21.34275	86.91015
12	BALASORE	BLS-9	River Outfall	Aquaculture Discharge	21.32163	86.89336
13	BALASORE	BLS-12	River Outfall	Aquaculture Discharge	21.22653	86.82793
14	BALASORE	BLS-13	River Outfall	Aquaculture Discharge	21.21386	86.82407
15	BALASORE	BLS-14	River Outfall	Aquaculture Discharge	21.14159	86.77909
16	BHADRAK	BDK-15	River Outfall	Aquaculture Discharge	21.07966	86.83929
17	BHADRAK	BDK-16	River Outfall	Aquaculture Discharge	21.06147	86.84769
18	BHADRAK	BDK-14	River Outfall	Aquaculture Discharge	20.99383	86.87857
19	BHADRAK	BDK-13	River Outfall	Aquaculture Discharge	20.98388	86.88262
20	BHADRAK	BDK-12	River Outfall	Aquaculture Discharge	20.97596	86.88565
21	BHADRAK	BDK-10	River Outfall	Aquaculture Discharge	20.96300	86.89274
22	BHADRAK	BDK-11	River Outfall	Aquaculture Discharge	20.95203	86.89525
23	BHADRAK	BDK-9	River Outfall	Aquaculture Discharge	20.94559	86.89774
24	BHADRAK	BDK-8	River Outfall	Aquaculture Discharge	20.93901	86.90074
25	BHADRAK	BDK-7	River Outfall	Aquaculture Discharge	20.92305	86.91315
26	BHADRAK	BDK-6	River Outfall	Aquaculture Discharge	20.89125	86.91632
27	BHADRAK	BDK-5	River Outfall	Aquaculture Discharge	20.86190	86.94252
28	BHADRAK	BDK-4	River Outfall	Aquaculture Discharge	20.81607	86.95815
29	BHADRAK	BDK-2	River Outfall	Aquaculture Discharge	20.79829	86.91428
30	BHADRAK	BDK-3	River Outfall	Aquaculture Discharge	20.79338	86.93355
31	BHADRAK	BDK-1	River Outfall	Aquaculture Discharge	20.65375	86.85162
32	KENDRAPARA	KDP-5	River Outfall	Eco Sensitive Zone	20.65373	86.85160
33	KENDRAPARA	KDP-4	River Outfall	Eco Sensitive Zone	20.61472	86.85423
34	KENDRAPARA	KDP-3	River Outfall	Eco Sensitive Zone	20.52566	86.73883
35	KENDRAPARA	KDP-2	River Outfall	Eco Sensitive Zone	20.51726	86.74003
36	KENDRAPARA	KDP-1	River Outfall	Eco Sensitive Zone	20.40484	86.70765
37	JAGATSINGHPUR	JAG-2	River Outfall	Port & Harbour	20.29123	86.70725
38	JAGATSINGHPUR	JAG-1	River Outfall	Industrial Effluent	20.22485	86.59161
39	JAGATSINGHPUR	JAG-3	River Outfall	River Discharge	20.05560	86.43059

Contd…

Sl No.	District	Station Name	Zone	Justification (baselines, trends,impact locations)	Latitude	Longitude
40	PURI	PURI-4	River Outfall	Agricultural Runoff & River Discharge	20.00239	86.29827
41	PURI	PURI-5	River Outfall	Agricultural Runoff & River Discharge	19.98580	86.27319
42	PURI	PURI-2	River Outfall	Agricultural Runoff & River Discharge	19.98255	86.32220
43	PURI	PURI-3	River Outfall	Agricultural Runoff & River Discharge	19.95716	86.29239
44	PURI	PURI-6	River Outfall	River Discharge	19.94083	86.19422
45	PURI	PURI-1	River Outfall	River Discharge	19.94061	86.17887
46	PURI	PURI-7	River Outfall	River Discharge	19.81434	85.80640
47	PURI	PURI-8	River Outfall	Recreation & Fishing Jetty	19.69724	85.50636
48	GANJAM	GANJAM-11	River Outfall	Discharge to Chilika Lake	19.52487	85.09460
49	GANJAM	GANJAM-10	River Outfall	Aquaculture Discharge	19.40053	85.08642
50	GANJAM	GANJAM-9	River Outfall	Aquaculture Discharge	19.39272	85.07591
51	GANJAM	GANJAM-8	River Outfall	River Discharge	19.38079	85.03592
52	GANJAM	GANJAM-1	River Outfall	Aquaculture Discharge	19.37932	85.07777
53	GANJAM	GANJAM-7	River Outfall	Recreation	19.35989	85.00697
54	GANJAM	GANJAM-2	River Outfall	Port & Harbour	19.30417	84.96426
55	GANJAM	GANJAM-6	River Outfall	Aquaculture Discharge	19.19877	84.81845
56	GANJAM	GANJAM-5	River Outfall	Aquaculture Discharge	19.15744	84.78952
57	GANJAM	GANJAM-3	River Outfall	Aquaculture Discharge	19.12789	84.78906
58	GANJAM	GANJAM-4	River Outfall	Aquaculture Discharge	19.10954	84.77658

Annexure 3

The newly identified locations under major river discharges, coastal outfalls, and other significant coastal activities

Sl No.	District	Station Name	Zone	Justification (baselines, trends, impact locations)	Latitude	Longitude
1	Balasore	BS-12S	Shoreline	River Discharge	21.50406	87.11936
2	Balasore	BS-13N	Shoreline	River Discharge	21.56014	87.39003
3	Balasore	BS-13S	Shoreline	River Discharge	21.54719	87.36695
4	Balasore	BS-10N	Shoreline	Aquaculture & River Discharge	21.46611	87.07599
5	Balasore	BS-10S	Open Sea	Aquaculture & River Discharge	21.46245	87.07533
6	Balasore	BS-9N	Shoreline	Aquaculture & River Discharge	21.41164	86.98717
7	Balasore	BS-9S	Shoreline	Aquaculture & River Discharge	21.40501	86.98027
8	Balasore	BS-8N	Shoreline	Aquaculture & River Discharge	21.37860	86.95356
9	Balasore	BS-8S	Open Sea	Aquaculture & River Discharge	21.36782	86.95173
10	Balasore	BS-7N	Open Sea	Aquaculture & River Discharge	21.34038	86.92553
11	Balasore	BS-7S	Shoreline	Aquaculture & River Discharge	21.32904	86.91290
12	Balasore	BS-6N	Shoreline	Aquaculture & River Discharge	21.31969	86.90250
13	Balasore	BS-5S	Shoreline	Aquaculture & River Discharge	21.28325	86.88048
14	Balasore	BS-2N	Shoreline	Aquaculture & River Discharge	21.21302	86.84495
15	Balasore	BS-2S	Shoreline	Aquaculture & River Discharge	21.19539	86.83795
16	Balasore	BS-1N	Open Sea	Aquaculture & River Discharge	21.14777	86.83181
17	Balasore	BS-1S	Open Sea	Aquaculture & River Discharge	21.13059	86.83334
18	Balasore	BS-13L	Open Sea	River Discharge	21.54210	87.37845
19	Balasore	BS-13R	Open Sea	River Discharge	21.55049	87.39650
20	Balasore	BS-14	River	Aquaculture & River Discharge	21.56543	87.06959
21	Balasore	BS-15	Shoreline	Beach & Recreation (Chandipur Beach)	21.44602	87.04817
22	Bhadrak	BDK-17	River Outfall	Aquaculture & River Discharge	21.05229	86.85258
23	Bhadrak	BDK-18	River Outfall	Aquaculture & River Discharge	21.04694	86.85483
24	Bhadrak	BDK-19	River Outfall	Aquaculture & River Discharge	21.02308	86.86375

Contd...

Contd…

Sl No.	District	Station Name	Zone	Justification (baselines, trends, impact locations)	Latitude	Longitude
25	Bhadrak	BDK-20	River Outfall	Aquaculture & River Discharge	21.00246	86.87297
26	Bhadrak	BDK-21	River Outfall	Aquaculture & River Discharge	20.99674	86.87688
27	Bhadrak	BDK-22	River Outfall	Aquaculture & River Discharge	21.01299	86.86738
28	Jagatsinghpur	P-33	River	Port Harbour & Indusrial Effluent	20.28629	86.68437
29	Jagatsinghpur	P-34	River	Port Harbour & Indusrial Effluent	20.29236	86.66886
30	Puri	PU-21	Shoreline	Beach & Recreation	19.92815	86.28370
31	Puri	PU-22	Shoreline	Beach & Recreation	19.89616	86.21510
32	Puri	PU-23	River Outfall	River Discharge	19.75785	85.69652
33	Puri	PU-24	River Outfall	River Discharge	19.74718	85.67075
34	Puri	PU-25	Lake (Chilika)	Recreation, Fishing & Boating	19.66582	85.43662
35	Puri	PU-26	Lake (Chilika)	Recreation, Fishing & Boating	19.66279	85.45710
36	Ganjam	GM-19	Shoreline	Beach & Recreation	19.35258	85.04288
37	Ganjam	GM-20	Open Sea	Beach & Recreation (Gopalpur Beach)	19.25323	84.90718
38	Ganjam	GM-21	Shoreline	Beach & Recreation (Dhabaleswar Beach)	19.22350	84.87320
39	Ganjam	GM-22	Shoreline	Beach & Recreation	19.20927	84.85911
40	Ganjam	GM-23	Shoreline	Beach & Recreation (Dankalpadu Beach)	19.16899	84.82363
41	Ganjam	GM-24	River	River Discharge	19.26147	84.91144
42	Ganjam	GM-25	River Outfall	River Discharge	19.13820	84.79426

N.B: The coordinates of the above sampling locations may be subject to slight changes after physical verification

Coastal sampling from the above locations aims to enhance spatial coverage and ensure a more comprehensive marine water quality monitoring framework, along with the points detailed in Annexure 1, Annexure 2, and the previously approved 91 NWMP (coastal) locations.

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 15554 Dated. 24/6/24

To

Sh. G. Thirumurthy
DH-PCP Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
Email: pcp.cpcb@gov.in

Subject:- **Hon'ble NGT Suo Motu Matter Original Application no. 693/2023 - "Pullution Control Boards are the weak link"-reg.**

Ref:- **F.No.PCB/NGT/693 of 2023/2023-24 dated April 23, 2024.**

Please refer to the subject cited above.

In pursuance to the Hon'ble National Green Tribunal order dated 12.04.2024 and minutes of meeting dated 14.6.2024, I am enclosing herewith an affidavit on behalf of the Punjab Pollution Control Board along with detailed information in compliance to the minutes of review meeting held on 14-6-2024 in pursuance to order dated 12.04.2024 of the Hon'ble National Green Tribunal, in O.A. no. 693 of 2023.

This is for your kind information & necessary action please.

Enclosures: Affidavit containing Annexure-A

Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ - 147001
Vatavaran Bhawan, Nabha Road, Patiala - 147001
Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O), 2215636 (FAX)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

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NOTARY
Sudhir Kumar
PATIALA
Regd. No. 1955
GOVT OF INDIA

BEFORE THE CENTRAL POLLUTION CONTROL BOARD, NEW DELHI
ORIGINAL APPLICATION NO. 693/2023

IN RE: NEWS ITEM TITLED "POLLUTION CONTROL BOARD ARE THE WEAK LINK" APPEARING IN DECCAN HERALD DATED 24-10-2023

AFFIDAVIT

I, Er. G.S. Majithia, Aged 58 years serving as Member Secretary, Punjab Pollution Control Board having office at Vatavaran Bhawan, Nabha Road, Patiala (Punjab), do hereby solemnly affirm and state as under:

1. That presently the deponent is posted as the Member Secretary of the Punjab Pollution Control Board (PPCB) at Patiala and as such in is conversant with the facts and records of the case and is competent and authorized to swear this affidavit on behalf of PPCB.

2. That the information relating to following aspects is being furnished in compliance to the minutes of the meeting held on 14-6-2024.

   A. Sanction of posts with timeline.
   B. Details of laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.
   C. Details of laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.
   D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986).
   E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate.
   F. Source of Income & Expenditure.

3. The information aforementioned in **Annexure-A** is submitted in compliance to the minutes of review meeting held on 14-6-2024 in pursuance to order dated 12.04.2024 of the Hon'ble National Green Tribunal, in O.A. no. 693 of 2023.

Date : 24/6/2024
Place : PATIALA

DEPONENT

(Er. G.S. Majithia)
Member Secretary
Punjab Pollution Control Board,
Patiala (Punjab)

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VERIFICATION

Verified that the contents of the above affidavit are true and correct to the best of my knowledge and belief as derived from the official record. No part of the affidavit is false and nothing material has been concealed there from.

Date : 24/6/2024

Place : PATIALA

DEPONENT

(Er. G.S. Majithia)
Member Secretary
Punjab Pollution Control Board,
Patiala (Punjab)

NOTARY
Sudhir Kumar
PATIALA
Regd. No. 1855
GOVT. OF INDIA

Certified that the Document/S.P.A./ G.P.A. has been read over & explained in Simple Language to the deponent/ executant Er. G.S. Majithia who seemed to be perfectly fit to understand the same at the time making there of

Identified by
(Gram Singh)

Attested As Identified
Sudhir Kumar 24/6/24.
NOTARY PULIC
PATIALA INDIA

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Submission /re-submission of affidavit by PPCB w.r.t. Hon'ble NGT order suo moto matter of O.A. no. 693/2023- " Pollution Control Boards are the Weak Link"

A. (i) Sanction of Posts with Timeline:

Sr. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacant (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1	652	338	Status as on 30.4.2024 (submitted in affidavit dated 23-5-2024)			
2	652 a) Sanctioned Posts through promotion in Group A,B,C & D out of 652 comes out to be 255 b) Sanctioned Posts to be filed through direct recruitment in Group A,B,C & D out of 652 comes out to be 397 (255+397) = 652	347 (As on 17-6-2024) a) Vacant Posts to be filed by way of promotion in Group A,B,C & D out of 255 comes out to be 69 b) Sanctioned Posts to be filed through direct recruitment in Group A,B,C & D out of 397 comes out to be 236	a) Different posts to be filed through promotion get vacant due to superannuation of employees at different times and the same get filed by promotion of next eligible employee in due process. b) Different posts to be filed through direct recruitment are currently vacant and the recruitment process for the same has been started.	It is relevant to mention here that the Government and the Punjab Pollution Control Board are in the process of making fresh recruitment to different cadres of the Board. The details of the recruitment made and being made are given at Sr. no. II below	a) the vacant posts by way of promotion shall be filled of next eligible employee in due process. b) The vacant posts by direct recruitment will be filled at the earliest i.e. within next 12 months.	The details of the recruitment made and being made are given at Sr. no. II below

(ii) <u>Reason for delay for filling up of posts and steps being taken to fill up the vacant posts.</u>

It is relevant to mention here that the Government and the Punjab Pollution Control Board are in the process of making fresh recruitment to different cadres of the Board. The details of the recruitment made and being made is given herein below:

a) 33 posts of Clerk cum Data Entry Operators (CDEO) were advertised and after the conduct of written test and declaration of results 16 candidates have joined the post of Clerk cum Data Entry Operators. A fresh requisition of 20 vacant posts is under process for filing up.

b) 15 posts of Clerk Accounts have been filled up after conducting written examination.

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c) The written test for 19 posts of Steno-typist has been conducted and result has been declared. Further, filing up of the posts due to some technical reason is under consideration.

d) 32 posts of Assistant Environmental Engineers have been advertised in various newspapers for direct recruitment through Punjab Public Service Commission. However, some candidates have challenged the advertisement by filing Civil Writ Petition no. 29072 of 2022 titled as Harmanpreet Singh and another Vs Punjab Pollution Control Board and others and the Hon'ble Punjab & Haryana High Court has stayed the recruitment process vide order dated 11-1-2023. The application for vacation of stay has been filed in the case by the Punjab Pollution Control Board.

The Hon'ble Punjab & Haryana High Court after consideration of the matter has vacated the stay vide further order 21.02.2024 and allowed the petitioners to participate in the selection process for the post of Assistant Environment Engineer subject to the final decision of Civil Writ Petition no. 29072 of 2022.

Similarly, in CWP No. 3056 of 2023, the Hon'ble Punjab & Haryana High Court vide order dated 22.03.2024 has provisionally allowed the petitioner Simerpreet Kaur to participate in the selection process subject to the outcome of the Civil Writ Petition. The selection process will resume as the parliamentary elections are over.

e) The case for recruitment of following posts is in process with the Punjab Public Service Commission.

i) Junior Scientific Officer : (4) Four Posts

ii) Junior Environmental Engineer : (21) Twenty One Posts

iii) Selection letter has been issued for one post of Junior Environmental Engineer on the directions of the Hon'ble Punjab & Haryana High Court in CWP No. 11333 of 2016 titled as Harjit Singh Virdi v/s State of Punjab and Others.

f) The case for recruitment of following posts is in process with the Punjab Subordinate Service Selection Board

i) Law Officer Grade-II : 03 Posts

ii) Scientific Assistants : 19 Posts

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B. **Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.**

a.	Total number of all types of laboratories set up by PPCB	Three
b.	Out of above, how many laboratories are established as State Water Laboratory	None
c.	Have all Laboratory as at (B) above have been notified in the official Gazette	No
d.	Whether any state or Institute laboratories, other than those setup by PPCB have been specified as state water laboratory	One
	i. Number of such laboratory specified:	One (M/s Punjab Bio-Technology Incubator, Mohali)
	ii. Number of such laboratory notified in the official Gazatte:	Vide Notification no. 10/350/08-STE5/195 dt. 15-1-2009 by the Government of Punjab Department of Science, Technology and Environment
e.	Number of laboratories planned for notification as State water laboratory	All three laboratories set-up by the PPCB.
	Time required for notification under Section 52 of Water Act (in months)	12 months =

C. **Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981**

a.	Total number of all types of laboratories set up by PPCB	Three
b.	Out of above, how many laboratories are established as State Air Laboratory	None
c.	Have all Laboratory as at (B) above have been notified in the official Gazette	No
d.	Whether any state or Institute laboratories, other than those setup by PPCB have been specified as state Air laboratory	No
e.	Number of laboratories planned for notification as State Air laboratory	All three laboratories set-up by the PPCB.
	Time required for notification under Section 28 of Air Act (in months)	12 months =

D. **Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)**

a.	Out of 8(a) above, How many of them are recognized as Environmental Laboratory" under Environment (Protection) Act , 1986 (EPA, 1986)	None
b.	Number of Laboratory planned for recognition as "Environmental Laboratory" under Environment (Protection) Act , 1986 (EPA, 1986)	One (Central Air & Water Laboratory at Patiala)

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c.	Time required for recognition as "Environmental Laboratory" under Environment (Protection) Act , 1986 (EPA, 1986)	9 months =

E. **Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate**

a.	**Total number of parameters prescribed in various CTOs issued by PPCB**	
b.	Total number of parameters for which the Laboratory as at (a) above has facility to monitor and analysis of parameter as at Schedule I	59 (Water) & 11 (Air)
c.	How much parameters (for which PPCB do not have its laboratory facility to sample and analyze) are being monitored	13 (Water) & 5 (Air) through outsourcing to other Labs
d.	Whether PPCB has plan to have facility To sample and analyze all parameters ?	Yes
e.	Timeline by which the same shall be commissioned	12 months =

F. Source of Income & Expenditure:

Sr no.	Source of Income	FY 2020-21 in (Rs)		FY 2021-22 in (Rs)	
		Income	Expenditure	Income	Expenditure
1	Consent fee	63,94,15,281	92,48,74,815.93	66,87,31,569	63,64,56,354.3
2	Authorization fee			2,36,25,428	
3	Lab analysis charges	2,13,23,685		12,55,22,470	
4	Bank Interest earned	11,94,65,029		24,23,08,262	
5	Environmental Compensation fund of SPCB / PCC	6,11,70,522			
6	Environmental Compensation fund of CPCB	0		0	
7	Assistance from State Govt.	0		0	
8	Assistance from State Central Govt. under Central Sector Schemes	19,14,78,917		14,40,10,540	
9	Other Sources, if any	0		0	
	Total	1,03,28,53,434	92,48,74,815.93	1,20,41,98,269	63,64,56,354.3

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 17656

Dated. 15/07/24

To

Sh. G. Thirumurthy
DH-PCP Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
Email: pcp.cpcb@gov.in

Subject:- **2nd Review Meeting of Member Secretary, with SPCBs/PCCs w.r.t. Hon'ble NGT Suo Motu Matter in Original Application no. 693/2023 - "Pullution Control Boards are the weak link"-reg.**

Ref:- **CPCB e-mail dated 13-7-2024.**

Please refer to the subject cited above.

In pursuance to the Hon'ble National Green Tribunal order dated 12.04.2024 and minutes of meeting dated 12.7.2024, please find enclose herewith an affidavit of the undersigned Member Secretary on behalf of the Punjab Pollution Control Board along with detailed information.

This is for your kind information & necessary action please.

Enclosures: Affidavit containing Annexure-A

15/7/24
Member Secretary

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001
Vatavaran Bhawan, Nabha Road, Patiala -147001
Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

BEFORE THE CENTRAL POLLUTION CONTROL BOARD, NEW DELHI
ORIGINAL APPLICATION NO. 693/2023

IN RE: NEWS ITEM TITLED "POLLUTION CONTROL BOARD ARE THE WEAK LINK" APPEARING IN DECCAN HERALD DATED 24-10-2023

AFFIDAVIT

I, Er. G.S. Majithia, Aged about 58 years and 6 months serving as Member Secretary, Punjab Pollution Control Board having office at Vatavaran Bhawan, Nabha Road, Patiala (Punjab), do hereby solemnly affirm and state as under:

1. That presently the deponent is posted as the Member Secretary of the Punjab Pollution Control Board (PPCB) at Patiala and as such in is conversant with the facts and records of the case and is competent and authorized to swear this affidavit on behalf of PPCB.

2. That considering the communication of CPCB sent through e-mail dated 1-7-2024 and the virtual meeting held on 12-7-2024, the fresh information in accordance with the gaps noted by the CPCB vide e-mail dated 1-7-2024 is being forwarded to the Central Pollution Control Board in **Annexure-A** enclosed herewith.

3. That the information relating to the following points is being given in the enclosed Annexure.

   A. Duration since posts are vacant.
   B. Reasons for not filling the vacant posts.
   C. Timeline for filling the vacancy (in months).
   D. List of activities for carrying out for filling the vacancy and their respective timeline.

4. That the information aforementioned with regard to A, B, C & D is being submitted in the enclosed Annexure in compliance to the minutes of review meeting held on 12-7-2024 in pursuance to order dated 12.04.2024 of the Hon'ble National Green Tribunal passed in O.A. no. 693 of 2023.

Date : 15-7-2024
Place : PATIALA / MOHALI

DEPONENT

(Er. G.S. Majithia)
Member Secretary
Punjab Pollution Control Board,
Patiala (Punjab)

VERIFICATION

Verified that the contents of the above affidavit are true and correct to the best of my knowledge and belief as derived from the official record. No part of the affidavit is false and nothing material has been concealed there from.

Date : 15-07-2024

Place : MOHALI (CH)

DEPONENT

(Er. G.S. Majithia)
Member Secretary
Punjab Pollution Control Board,
Patiala (Punjab)

24666

I identified the deponent/executant who has signed the document in my presence.

Signature

ARY
NA TRIKHA
No. 5052
NDIGARH
OF INDIA
D AS IDENTIFIED
HNA TRIKHA
RY, Chandigarh
15/7/24

Certified that the Affidavit / GPA / SPA has been read over and explains to the deponent / executant who seemed particulars to understand the same at the time of making thereon

Information relating to the vacant posts of Punjab Pollution Control Board as on 12.07.2024

Annexure-A

Sr. No.	No. of sanctioned posts	No. of vacant posts		Duration since when vacant posts	Reason for not filling the vacant posts	Timeline for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline.
	652	**309 (As on 12.07.2024)**			1. Thefilling up of vacant posts of the State of Punjab relating to Group A and B is carried out by the Punjab Public Service Commission and for that of Group C & D is carried out by the Punjab Subordinate Service Selection Board. 2.Due to some technical and Administrative reasons, the process for filling up of vacant posts could not be completed in time. The main reasons are given below: i) There were Parliamentary Elections, 2024 and for a period of about 4 months from February, 2024 to June 2024, the selection process was stalled due to enforcement of model code of conduct. ii) The Punjab Public Service Commission being the constitutional Boady cannot function without Chairman and for certain period the post of Chairman Punjab Public Service Commission has remained vacant and has now been filled by the Government of Punjab. iii) The PPCB has requested the Punjab Public Service Commission to fast track the recruitment process relating to the posts of Punjab Pollution Control Board. iv) The PPCB has requested the Punjab Subordinate Service Selection Board, to fast track the filing up of posts of Punjab Pollution Control Board. 3. The PPCB is considering restructuring of various posts relating to its functioning.	The exact timeline cannot be defined as the matter is linkedto the process being followed by the recruitment agencies of the State. However, the tentative timeline can be taken as 12 months. The Board is pursing the matter on priority basis with the recruitment agencies namely the Punjab Public Service Commissiona the Punjab Subordinate Service Selection Board.	The matter is being persued with the State Government, Recruitment Agencies, wherein, vide Demi Official letter no. 16218 dated 01.07.2024 has been written by the Secretary to Government of Punjab, Department of Science, Technology and Environment requesting the Chairman, Punjab Public Service Commission to expdite the recruitment process in case of Class A & B category posts of Punjab Pollution Control Board. Similarly, vide Demi Official letter no. 16219 dated 01.07.2024, the Secretary to Government of Punjab, Department of Science, Technology and Environment has requested the Chairman, Punjab Subordinate Staff Selection Board to expdite the recruitment process in case of Class C category posts of Punjab Pollution Control Board.

Group A

		Name of post	No. of vacant posts				
		Special Secretary (P&G)	1	30-04-2023			
		Senior Scientific Officer	1	30-11-2020			
		Assistant Environmental Engineer	**45 vacant**				Activities details of 32 posts of Asstt. Environmental Engineer-Letter No. 5505 dated 27.02.2024 sent to Chairman, Punjab Public Service Commission, Patiala to start the recruitment process for the posts of Asstt. Environmental Engineer. Letter sent to Punjab Public Service Commission by the Department of Science, Technology and Environment vide letter no. 08/18/2020-STE4/802594 dated 14.03.2024. Reminder was sent to the Department of Science, Technology and Environment & Punjab Public Service Commission vide letter no. 15106-07 dated
			1	29-09-2010			
			1	18-04-2013			
			1	15-01-2013			

			1	19-11-2014	
			1	22-06-2018	
			1	22-06-2018	
			1	22-06-2018	
			1	22-06-2018	
			1	22-06-2018	
			1	22-06-2018	
			1	10-02-2021	
			1	10-02-2021	
			1	10-02-2021	
			1	10-02-2021	
			1	10-02-2021	
			1	10-02-2021	
			1	10-02-2021	
			1	10-02-2021	
			1	10-02-2021	
			1	10-02-2021	

18.06.2024. Letter sent to Punjab Public Service Commission bythe Department of Science, Technology and Environment vide letter no. 08/18/2020-STE4/868559 dated 25.06.2024. DO letter no. 16218 dated 01.07.2024 was also sent by Secretary to Government of Punjab, Department of Science, Technology and Environment to the Chairman, Punjab Public Service Commission for recruitment process.

			1	10-02-2021			
			1	10-02-2021			
			1	10-02-2021			
			1	16-02-2021			
			1	16-02-2021			
			1	08-03-2021			
			1	16-08-2021			
			1	07-09-2021			
			1	07-06-2022			
			1	07-06-2022			
			1	07-06-2022			
			1	03-11-2022			
			1	20-06-2022			
			1	06-01-2023			
			1	03-07-2023			
			1	03-07-2023			
			1	26-09-2023			
			1	30-10-2023			
			1	26-06-2024			
			1	26-06-2024			
			1	26-06-2024			
			1	26-06-2024			
			1	26-06-2024			
			1	26-06-2024			
		Administrative Officer	1	31-05-2024			
		Asstt. Admn. Officer	1	31-05-2022			
		Deputy Director (Public Relations)	1				
		Senior Law Officer	**4 vacant**				
			1	31-07-2023			
			1	30-09-2022(The officer worked on extension)			
			1	31-07-2017			
			1	After retirement of Sh. Jaswinder Singh			

		Deputy Controller(F & A)	1	31-01-2024			
		Scientific Officer	1	31-01-2023			
		Asstt. Scientific Officer	**7 vacant**				Activities details of 6 posts of Assistant Scientific Officer - Result declared on 08.09.2023. However, only one candidate has passed the written examination but is not meeting with the experience criteria as per the provisions of the Punjab Pollution Control Board Employees Service Regulations, 2002. The Board is in the process of subsituting the selection criteria relating to the Experience required for the Direct Recruitment to the post of Assistatn Scientific Officer. The procedural process may take about 6 months time. After the amendment in the criteria for experience, the posts of Assistant Scientific Officer will be re-advertised.
			1	10-02-2021			
			1	10-02-2021			
			1	10-02-2021			
			1	06-01-2023			
			1	17-05-2023			
			1	26-11-2010			
			1	29-06-2016			
		System Analyst	1				
		Group B					
		Junior Environmental Engineer	**29 vacant**				Activities details of 21 posts of JEE - Letter No. 4952 dated 21.02.2024 has been sent by the Punjab Pollution Control Board to the Chairman, Punjab Public Service Commission, Patiala to start the recruitment process for the posts of Junior Environmental Engineer. Demi Official letter no. 16218 dated 01.07.2024 has also been written by the Secretary to Government of Punjab, Department of Science, Technology and Environment to the Chairman, Punjab Public Service Commission for expediting the recruitment process for the posts of Junior Environmental Engineer.
			1	18-05-2001			
			1	30-04-2010			
			1	29-05-2013			
			1	29-05-2013			
			1	01-10-2014			
			1	18-12-2014			
			1	18-12-2014			
			1	02-02-2018			
			1	02-02-2018			
			1	02-02-2018			
			1	02-02-2018			
			1	02-02-2018			
			1	02-02-2018			
			1	02-02-2018			
			1	02-02-2018			
			1	02-02-2018			
			1	16-02-2021			
			1	08-10-2021			
			1	08-10-2021			
			1	08-10-2021			
			1	17-01-2023			
			1	03-07-2023			
			1	03-07-2023			
			1	03-07-2023			
			1	12-02-2024			
			1	12-02-2024			
			1	12-02-2024			
			1	11-06-2024			
			1	13-06-2024			

		Junior Scientific Officer	**11 vacant**				Activities details of 3 posts of Junior Scientific Officer - Demi Official letter no. 16218 dated 01.07.2024 has been written by the Secretary to Government of Punjab, Department of Science, Technology and Environment to the Chairman, Punjab Public Service Commission for expediting the recruitment process for the posts of Junior Scientific Officer.
			1	07-02-1989			
			1	20-12-2016			
			1	11-08-2020			
			1	11-08-2020			
			1	20-12-2021			
			1	20-12-2021			
			1	20-12-2021			
			1	20-12-2021			
			1	02-03-2023			
			1	23-08-2023			
			1	candidate not joined in direct recruitment of 2015			
		Programmer	**1 vacant**				
			1	02-02-1999			
		Superintendent Grade-2	1	30-04-2024			
		Personal Assistant	1	since 2002			
		Sr. Scale Stenographer	**6 vacant**				
			1	30-04-2021			
			1	31-10-2021			
			1	07-03-2023			
			1	31-10-2023			
			2	Posts vacant after upgradation of Senior Scale			
		Senior Assistant	**8 vacant**				
			1	30-06-2024			
			1	31-05-2024			
			1	31-01-2024			
			1	30-11-2023			
			1	31-10-2023			
			1	07-03-2024			
			1	07-03-2024			
			1	07-03-2024			
		Senior Asstt.(A/cs)	1	Vacant due to backlog of reservation.			
		Asstt. Programmer	1				
			1	11-07-2024			
		Senior Technician	1	vacant from Jan. 2017			

		Law Officer Grade-II	**4 vacant**				Activities details of 3 posts of Law Officer - Demi Official letter no. 16218 dated 01.07.2024 has been written by the Secretary to Government of Punjab, Department of Science, Technology and Environment to the Chairman, Punjab Public Service Commission for expediting the recruitment process for the posts of Law Officer Grade-II.
			1	31-07-2023			
			1	23/8/2012			
			1	23/8/2012			
			1	23/8/2012			
		Caretaker	1				
		Group C					
		Jr. Scale Stenographer	**6 vacant**				
			1	06-03-2019			
			1	06-03-2019			
			1	06-03-2019			
			1	06-03-2019			
			1	06-03-2019			
			1	10-02-2016			
		Scientific Asstt.	**21 vacant**				Activities details of 19 posts of Scientific Asstt. - Result declared. Case is under process. Letter no. 15192 dated 20.06.2024 sent to STE to complete the recruitment process of Group C. DO letter no. 16219 dated 01.07.2024 was also sent by Secretary to Government, Department of Science, Technology and Environment to the Chairman, Punjab Staff Selection Service Board for expediting the recruitment process for the post of Scientific Assistant.
			1	23-04-2016			
			1	19-05-2023			
			1	19-05-2023			
			1	19-05-2023			
			1	19-05-2023			
			1	19-05-2023			
			1	19-05-2023			
			1	19-05-2023			
			1	19-05-2023			
			1	19-05-2023			
			1	19-05-2023			
			1	05-05-2015			
			1	23-11-2015			
			1	23-11-2015			
			1	23-11-2015			
			1	23-11-2015			
			1	23-11-2015			
			1	23-11-2015			
			1	02-11-1996			
			1	02-11-1996			
			1	31-10-2013			
			1	31-10-2013			
		Librarian	1	31-12-2010			
		Glass Blower-cum-Store Keeper	1	31-01-2020			
		Data Entry Operator	**3 vacant**				
			1	26-05-2010			
			1	26-05-2010			
			1	26-05-2010			

		Clerk/Jr. Asstt. /Receptionist	**34 vacant**				Activities details of Clerk-cum-Data Entry Operator - 30 candidate issued appointment letter but only 19 candidates have joined the duty. Out of 19 candidates 1 candidate resigned from the services of the Board. Letter No. 9471 Dated 10/04/2024 sent to Punjab Staff Selection Service Board for the list of next candidates in place of non-joining candidates. Letter no. 15192 dated 20.06.2024 sent to the Department of Science, Technology and Environment to complete the recruitment process of Group C
			1	12-03-2010			
			1	22-10-2014			
			1	10-01-2013			
			1	10-01-2013			
			1	07-11-2016			
			1	08-01-2016			
			1	17-07-2021			
			1	14-07-2023			
			1	14-07-2023			
			1	14-07-2023			
			1	14-07-2023			
			1	14-07-2023			
			1	14-07-2023			
			1	14-07-2023			
			1	14-07-2023			
			1	14-07-2023			
			1	14-07-2023			
			1	08-11-2023			
			1	05-04-2018			
			1	08-01-2016			
			1	17-12-2017			
			1	17-12-2017			
			1	14-07-2023			
			1	08-01-2016			
			1	14-07-2023			
			1	14-07-2023			
			1	10-12-2014			
			1	20-08-2021			
			1	31-05-2013			
			1	29-04-2021			
			1	10-01-2013			
			1	10-01-2013			
			1	10-01-2013			
			1	10-01-2013			

		Clerk (A/cs)	**6 vacant**				Activities details of Clerk(Account) - 14 candidate issued appointment letter but 12 candidates joined in the Board. Demi Official letter no. 16219 dated 01.07.2024 was also sent by Secretary to Government of Punjab, Department of Science, Technology and Environment to the Chairman, Punjab Staff Selection Service Board for completion of the recruitment process of Clerk (Accounts).
			1	23-08-2023			
			1	16-02-2018			
			1	16-02-2018			
			1	26-12-2022			
			1	23-08-2023			
			1	19-12-2013			
		Steno-typist	**23 vacant**				Activities details of Steno-typist - Letter no. 3999 dated 13.02.2024 sent to the Department of Science, Technology and Environment with request to send suitable candidates for the post of steno-typist. Letter no. 15192 dated 20.06.2024 sent to STE to complete the recruitment process of Group C. DO letter no. 16219 dated 01.07.2024 was also sent by Secretary to Government of Punjab, Department of Science, Technology and Environment to the Chairman, Punjab Staff Seleciton Service Board for recruitment process.
			1	07-03-2019			
			1	01-06-2019			
			1	03-07-2020			
			1	17-11-2023			
			1	07-03-2020			
			1	10-02-2016			
			1	07-10-2015			
			1	12-01-2009			
			1	06-02-2020			
			1	17-11-2023			
			1	17-11-2023			
			1	17-11-2023			
			1	10-02-2016			
			1	04-02-1999			
			1	18-05-1995			
			1	06-03-1992			
			1	22-11-1989			
			1	12-01-2009			
			1	12-01-2009			
			1	12-01-2009			
			1	18-09-1989			
			1	27-10-1998			
			1	18-03-2001			
		Restorer	1	31-10-2023			
		Laboratory Attendant	1	30-06-2021			

		Driver	**20 vacant**				
			1	23-07-2010			
			1	21-05-2012			
			1	02-08-2010			
			1	23-04-2018			
			1	19-01-2011			
			1	10-06-2017			
			1	27-05-2012			
			1	30-09-2021			
			1	30-06-2024			
			1	31-05-2024			
			1	15-10-2016			
			1	30-04-2021			
			1	31-03-2023			
			1	17-11-2019			
			1	02-08-2016			
			1	31-07-2015			
			1	31-05-2017			
			1	29-02-2020			
			1	31-12-2019			
			1	30-06-2020			
		AC Operator- cum-Mechanic	1	31-10-2020			
		Group D					
		Zamadar (Head Peon)	**3 vacant**				
			1	30.09.2021			
			1	28.02.2022			
			1	31.12.2022			
		Peon	**11 vacant**				
			1	18.10.2017			
			1	30.04.2019			
			1	17.07.2020			
			1	17.07.2020			
			1	17.07.2020			
			1	17.07.2020			
			1	17.07.2020			
			1	17.07.2020			
			1	22.07.2020			
			1	24.11.2020			
			1	09.11.2020			

		Field Attendant	**27 vacant**				
			1	15.03.2010			
			1	21.09.2015			
			1	14.01.2017			
			1	17.10.2017			
			1	30.06.2018			
			1	24.07.2019			
			1	24.07.2019			
			1	31.08.2020			
			1	28.10.2020			
			1	28.10.2020			
			1	28.10.2020			
			1	28.10.2020			
			1	28.10.2020			
			1	31.01.2022			
			1	30.04.2022			
			1	20.01.2023			
			1	31.03.2023			
			1	31.03.2023			
			1	31.07.2023			
			1	14.08.2023			
			1	07.10.2023			
			1	30.11.2023			
			1	29.02.2024			
			1	29.02.2024			
			1	29.02.2024			
			1	29.02.2024			
			1	30.06.2024			
		Chowkidar	**11 vacant**				
			1	26.05.2000			
			1	30.04.2009			
			1	27.04.2012			
			1	06.07.2012			
			1	20.05.2013			
			1	17.03.2005			
			1	11.08.2016			
			1	31.08.2020			
			1	28.10.2020			
			1	07.11.2022			
			1	07.11.2022			
		Chowkidar-cum-cook	1	30.04.2007			
		Mali	1	30-06-2013			
		Sweeper	**7 vacant**				
			1	07.11.2022			
			1	Against these posts part time			

			1	sweepers are working			
			1				
			1				
			1				
			1				

Note: Following posts have been filled

1	Clerk-cum-Data Entry Operator	16
2	Clerk (Accounts)	15
3	Junior Environmental Engineer	1

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. 17240

Dated. 02/8/24

To

Sh. G. Thirumurthy
DH-PCP Division,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
Email: pcp.cpcb@gov.in

Subject:- **Shortcomings/ Gaps infromation required w.r.t Hon'ble NGT Suo Motu matter O.A 693/2023 - "Pollution Control Boards are the Weak Link' - Minutes of the meeting-reg..**

Ref:- **CPCB e-mail dated 29-7-2024.**

Please refer to the subject cited above.

In pursuance to the Hon'ble National Green Tribunal order dated 29-7-2024 and minutes of meeting, please find enclosed herewith the desired information pertaining to "Environmental Parameters Prescribed at the Punjab Pollution Control Board Laboratories" for your kind information & necessary action please.

Enclosures: List of Water /Wastewater parameters Annexure-A
List of Air parameters Annexure-B

2/8/24
Member Secretary
2/8/24

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001
Vatavaran Bhawan, Nabha Road, Patiala -147001
Phone : Chairman. : 0175-2215793, Member Secretary : 0175-2215802 (O)
Website : www.ppcb.gov.in | E-Mail : chairmanppcb@yahoo.in | msppcb@gmail.com |

Annexure-A

Environmental Parameters (Water/Wastewater) Prescribed at the Punjab Pollution Control Board Laboratories

Sr.no.	Type of parameters	Name of parameter
1	Physico Chemical Parameters	pH
2		Total suspended solids (Fixed and Volatile)
3		Total dissolved solid (Fixed and Volatile)
4		Dissolved Oxygen
5		Turbidity
6		Chloride
7		Sulphate
8		Sulphide
9		Hardness (total, calcium and magnesium)
10		Calcium
11		Magnesium
12		Sodium
13		Potassium
14		Sodium absorption ratio (SAR)
15		% Sodium
16		Alkalinity (Total, p & m Alkalinity) & Acidity
17		Carbonates & Bicarbonate
18		Phosphate (Total)
19		Nitrate
20		Nitrite
21		Ammoniacal Nitrogen
22		TKN
23		Fluoride
24		Phenols
25		Oil and grease
26		Cyanide
27		Chemical Oxygen Demand (COD)
28		Bio chemical oxygen demand (BOD)

29	Toxicity	Toxicity test - bio-Assay (Survival of fish in 100% effluent)
30	Microbiological Test	T. Coli (MPN technique)
31		F. Coli (MPN technique)
32	Pesticides	Alpha, Beta, Gamma HCH
33		Anilophos
34		Chloropyrifos
35		Aldrin
36		Methyl Parathion
37		Endosulfan-1 & 2
38		4,4' DDT
39		Dieldrin
40	Heavy Metals	Iron
41		Nickel
42		Total Chromium
43		Zinc
44		Copper
45		Lead
46		Silver
47		Sodium
48		Potassium
49		Maganese
50		Cadmium
51		Mercury
52		Aluminium
53		Arsenic
54		Barium
55		Boron
56		Tin
57		Selenium
58		Antimony
59		Molybdenum

Annexure-B

Environmental Parameters (Air) Prescribed at the Punjab Pollution Control Board Laboratories

Sr.no.	Name of parameter
1	Particulate matter
2	PM_{10} & $PM_{2.5}$
3	Carbon Dioxide (CO_2)
4	Carbon Monoxide (CO)
5	Nitrogen Dioxide (NO_2)
6	Sulphur Dioxide (SO_2)
7	Hydrogen Sulphide (H_2S)
8	Oxygen (O_2)
9	Ammonia
10	Chlorine
11	Acid Mist -as HCL & H_2SO_4

BY POST

June, 2024

To,

Central Pollution Control Board

Subject: Affidavit in Compliance of the Circular Order dated 23.04.2024 of the CPCB in reference to the order dated 13.04.2024 passed by the Hon'ble NGT Principal Bench in O.A No. 693/2023.

INDEX

S. No.	Particulars	Page No.
1.	Affidavit on behalf of Rajasthan State Pollution Control Board (RSPCB) in Compliance of the Circular Order dated 23.04.2024 of the CPCB issued pursuant to an Order dated 13.04.2024 passed by the Hon'ble NGT Principal Bench in O.A No. 693/2023.	

वी.एस.परिहार
मुख्य वैज्ञानिक अधिकारी

AFFIDAVIT ON BEHALF OF RAJASTHAN STATE POLLUTION CONTROL BOARD ("RSPCB" IN COMPLIANCE OF THE CIRCULAR ORDER DATED 23.04.2024 ISSUED BY CPCB PURSUANT TO THE ORDER DATED 13.04.2024 PASSED BY THE HON'BLE NGT PRINCIPAL BENCH IN O.A NO. 693/2023.

I Shri Vikram Singh Parihar aged about 58 years son of Shri Anand Singh Parihar resident of C-328, Keerti Nagar, Jodhpur working as Chief Scientific Officer with RSPCB, presently at Central lab, Head Office, Jaipur do hereby solemnly affirm on oath as follows:

1. I am working as Chief Scientific Officer with RSPCB and is the Officer-In-Charge ("**OIC**") on the subject matter. I am fully conversant with the facts and circumstances of the present matter and therefore, I am competent to dispose vide through this affidavit.
2. This affidavit is in compliance of the letter dated 23.04.2024 issued by the CPCB (received on 23/05/2024), pursuant to the Order dated 13.04.2024 passed by the Hon'ble NGT, Principal Bench, New Delhi in SUO MOTO O.A 693/2023 "Pollution Control Boards are the Weak Links". The required information as desired vide the said letter has been mentioned hereunder.
3. The details of prescribed parameters notified in Schedule -I of EP Rules which are analysed by the RSPCB laboratories are annexed herewith and marked as **Annexure-I**.
4. The details of prescribed parameters notified in Schedule -I of EP Rules for which analysis facility is to be developed in

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वरिष्ठ वैज्ञानिक अधिकारी

RSPCB laboratories are annexed herewith and marked as**Annexure-2**.

5. The Rajasthan Pollution Control Board has notified 14 Laboratories (one Central Laboratory and 13 Regional Laboratories) under section 17(2) of Air & Water Act presently. Legal Identity order is annexed herewith and marked as**Annexure-3**.
6. The State Board has also notified Central Laboratory as State Water Laboratory and State Air Laboratory under section 52 of Water Act and section 28 of the Air Act respectively. Copy of the Notification dated 09.09.2020is annexed herewith and marked as**Annexure-4.**
7. Presently none of the State Board laboratories are EPA recognized. Proposed Rajasthan Pollution Control Board Laboratories which are to be recognized under EPA with timeline. The timeline is annexed herewith and marked as**Annexure-5.**
8. The Rajasthan Pollution Control Board has expedited the process of ISO/IEC17025:2017 Accreditation of State Board Laboratories. The status of accreditation is annexed herewith and marked as**Annexure-6.**
9. In this regards, the laboratories are given necessary infrastructure in terms of funds, sampling and monitoring vehicle etc. Administrative and financial sanction Orders dated 29.09.2023 annexed herewith and marked as**Annexure-7.**
10. The State board has initiated the process of creation of 12 additional Regional Laboratories associated to Regional Offices, which are in operation without Regional

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laboratories, which will be made operational by March, 2025. List such laboratories annexed herewith and marked as**Annexure-8.**

11. Availability of budget and sources of budget is also annexed herewith and marked as**Annexure-9**.

12. Details of recruitment, strength and vacant positions of State Board are annexed herewith and marked as**Annexure-10**.

13. I have read and understood the contents of this affidavit and state that the same are true and correct to the best of my knowledge and availability of the data present.

DEPONENT

VERIFICATION

I, the above named Deponent do hereby verify that the contents of the present affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing has been concealed there from.

Signed and verified on this 4th of June, 2024 at New Delhi.

DEPONENT

वी.एस.परिहार
नोडल वैज्ञानिक अधिकारी

Annexure - I

Prescribed parameters notified in Schedule - I of EP Rules which are analysed by the RSPCB laboratories

Sr. No.	Water Parameter	Soil, Solid Waste& Hazardous Parameters	Air Parameters	Biological Para meters	Stack gases/ Source emission	Noise Level Monitoring	Trace Metals	Meteorological parameters
1.	Colour	pH	Suspended Particulate Matter (PM10)	Total Coliform	Flue Gas Temperature	Leq	Copper	Temperature
2.	Odour	Electrical Conductivity	Suspended Particulate Matter PM2.5	Fecal Coliform	Flue Gas Velocity	Lmin	Cadmium	Relative humidity
3.	Taste (Drinking water only)	Boron (B)	Suspended Particulate Matter (SPM)	Fecal Streptococci	Emission discharge rate	Lmax	Iron	Atmospheric pressure
4.	Temperature	Fluoride F	Sulphur Dioxide (SO2)	Bio assay test	Particulate Matter(PM)	L10	Total Chromium	Wind Direction
5.	Electrical Conductivity		Nitrogen Dioxide (NO2)		Sulphur Dioxide (SO2)	L50	Zinc	Wind Speed
6.	Turbidity		Nitrogen Oxide (NO)		Nitrogen Dioxide (NO2)	L90	Nickel	Solar Radiation
7.	pH		Oxide of Nitrogen (Nox)		Temperature		Lead	Rainfall
8.	Dissolve Oxygen		Ammonia (NH3)				Manganese	
9.	Biochemical Oxygen Demand (3 Days 27 °C)		Carbon Monoxide (CO)				Boron	
10.	Chemical Oxygen	Ozone (O3)					Selenium	

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	Demand (5 Days 20 °C)							
11.	Chemical Oxygen Demand		Benzene					
12.	Oil & Grease		Toluene					
13.	Sulphate		Ethylbenzene					
14.	Chloride		M-P-Xylene					
15.	Fluoride		O-Xylene					
16.	Sulphide							
17.	Hydrogen Sulphide							
18.	Total Suspended Solids							
19.	Total Dissolved Solids							
20.	Total Solids							
21.	Fixed Dissolved Solids							
22.	Volatile Dissolved Solids							
23.	Total Volatile Solids							
24.	Nitrate-N							
25.	Ammoniacal Nitrogen							
26.	Total Kjeldahl Nitrogen							

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| | | |

45.	Bicarbonates
46.	Hydroxides

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Annexure -2

Prescribed parameters notified in Schedule -I of EP Rules for which analysis facility is to be developed in RSPCB laboratories

Sr. No.	Parameter to be analysed	Facilities required	RSPCB Laboratories in which facility is to be developed	Time line for developing analysis facilities
1	Pesticides	Gas chromatograph	Central Laboratory	March 2025
2	Benzene			
3	Benzo (a) Pyrene			
4	Arsenic (As	Inductively Coupled Plasma Optical Emission Spectrometry. (ICP OES)		
5	Mercury (Hg)			

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Annexure A/5 1611

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone :0141-27168049,2716800 e-mail : msrspcb-secretary@rpcb.nic.in
HelpLineNo. : 0141-2716577

LiFE

F(CtO)/RSPCB/Aqcc/690-703 Date: 4.3.24

Order

In exercise of the powers conferred by the sub-section (2) of section 17 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974) and sub-section (2) of section 17 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act No. 14 of 1981), Rajasthan State Pollution Control Board established the Board's Laboratories at the places mentioned below, to carry out the functions entrusted to the State Board Laboratories under the said Acts. The State Board Laboratories include Central Laboratory which has also been notified as State Air Laboratory and State Water Laboratory vide Gazette notification dated 09.09.2020.

Details Of Rajasthan State Pollution Control Board Laboratories

Sr. No.	Place	Address of Regional Laboratory
1.	Jaipur	Central Laboratory, Jaipur, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur (Rajasthan) Pin: 302004
2	Alwar	Regional Laboratory, Alwar, D Block, Ambedkar Nagar, Alwar-301001
3	Balotra	Regional Laboratory, Balotra, Jasol Fanta, Opposite JDVVNL Office, Jasol Road, Balotara-344022
4.	Bharatpur	Regional Laboratory, Bharatpur, Behind Jindal hospital, Shyama Prasad Mukharji Nagar Bharatpur-321001
5	Bhilwara	Regional Laboratory, Bhilwara, 18, Near Pannadhaya Circle, Azad Nagar, Bhilwara-311001
6	Bhiwadi	Regional Laboratory, Bhiwadi, G.O.-1, Phase-II, RIICO Industrial Area, Bhiwadi, Tehsil-Tijara, District-Khairthal-Tijara-301019
7	Bikaner	Regional Laboratory, Bikaner, SPL 33,Phase II, Bichhwal Industrial Area, Bikaner 334001
8.	Chittorgarh	Regional Laboratory, Chittorgarh, Near FCI Godown, Chanderia, Chittorgarh-312021
9	Jodhpur	Regional Laboratory, Jodhpur, SPL-02, Marudhar Industrial Area, Basni, Jodhpur -342005
10	Kishangarh	Regional Laboratory, Kishangarh, SPL-2, RIICO Industrial Area, Phase, Kishangarh-305801
11.	Kota	Regional Laboratory, Kota, Plot no 2A, Road no. 6, Indraprastha Industrial Area, Kota-324005
12	Pali	Regional Laboratory, Pali, SA-6, Mandia Road Industrial Area, Pali-306401
13	Sikar	Regional Laboratory, Sikar, Shivsinghpura Housing Board, Nawalgarh Road, Sikar-332024
14	Udaipur	Regional Laboratory, Udaipur, F/470, Near UCCI Building, Madri Industrial Area, Udaipur-313001

(Vijai N.)
Member Secretary

Signature valid
Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2024.03.04 16:03:46 IST
Reason: Approved

O/C

बी.एस.परिहार
सहा.वैज्ञानिक अधिकारी

Annexure-4
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	राजस्थान राजपत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
	साधिकार प्रकाशित	*Published by Authority*
	भाद्र 19, गुरुवार, शाके 1942–सितम्बर 10, 2020 *Bhadra 19, Thursday, Saka 1942–September 10, 2020*	

भाग 1 (क)

नियुक्तियों, छुट्टियों आदि के संबंध में समस्त विज्ञप्तियां।

पर्यावरण विभाग

अधिसूचना

जयपुर, सितम्बर 09, 2020

संख्या एफ 1(3)/पर्या./2019:-जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का केन्द्रीय अधिनियम सं. 6) की धारा 52 की उप-धारा (1) और धारा 53 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्य सरकार, इसके द्वारा राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जयपुर की केन्द्रीय प्रयोगशाला को उक्त अधिनियम के अधीन राज्य जल प्रयोगशाला को न्यस्त कृत्यों के निर्वहन के लिए राज्य जल प्रयोगशाला के रूप में विनिर्दिष्ट करती है और राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जयपुर की केन्द्रीय प्रयोगशाला में पदस्थापित मुख्य वैज्ञानिक अधिकारी और अधीक्षण वैज्ञानिक अधिकारी को उक्त अधिनियम की धारा52 की उप-धारा (1)के अधीन विनिर्दिष्ट प्रयोगशाला को विश्लेषण के लिए भेजे गये जल या मल या व्यवसायिक बहि:स्राव के नमूनों के विश्लेषण के प्रयोजन के लिए राजकीय विश्लेषक के रूप में नियुक्त करती है।

राज्यपाल के आदेश से,
डॉ0 डी. एन. पाण्डेय,
शासन सचिव।

NOTIFICATION

Jaipur, September 09, 2020

No. F.1(3)/Env./2019:-In exercise of the powers conferred by the sub-section (1) of section 52 and sub-section (2) section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (Central Act No. 6 of 1974), the State Government hereby specifies the Central Laboratory of the Rajasthan State Pollution Control Board, Jaipur as the State Water Laboratory to carry out the functions entrusted to the State Water Laboratory under the said Act and appoints the Chief Scientific Officer and Superintendent Scientific Officer posted at Central Laboratory of the Rajasthan State Pollution Control Board, Jaipur as the Government Analysts for the purpose of analysis of samples of water or sewage of trade effluent sent for analysis to laboratory specified under the sub-section (1) of the section 52 of the said Act.

By the order of the Governor,
Dr. D. N. Pandey,
Secretary to the Government

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राज्य केन्द्रीय मुद्रणालय, जयपुर।

वी.एस.परिहार
मुख्य वैज्ञानिक

राजस्थान राजपत्र विशेषांक	RAJASTHAN GAZETTE Extraordinary
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भाग 1 (क)

नियुक्तियों, छुट्टियों आदि के संबंध में समस्त विज्ञप्तियां।

पर्यावरण विभाग

अधिसूचना

जयपुर, सितम्बर 09, 2020

संख्या एफ 1(3)/पर्या./2019 :-वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (1981 का केन्द्रीय अधिनियम सं. 14) की धारा 28 की उप-धारा (1) और धारा 29 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए राज्य सरकार, इसके द्वारा राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जयपुर की केन्द्रीय प्रयोगशाला को उक्त अधिनियम के अधीन राज्य वायु प्रयोगशाला को न्यस्त कृत्यों के निर्वहन के लिए राज्यवायु प्रयोगशाला के रूप में विनिर्दिष्ट करती है और राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल, जयपुर की केन्द्रीय प्रयोगशाला में पदस्थापित मुख्य वैज्ञानिक अधिकारी और अधीक्षण वैज्ञानिक अधिकारी को उक्त अधिनियम की धारा 28 की उप-धारा (1) के अधीन विनिर्दिष्ट प्रयोगशाला को विश्लेषण के लिए भेजे गये वायु या उत्सर्जन के नमूनों के विश्लेषण के प्रयोजन के लिए राजकीय विश्लेषक के रूप में नियुक्त करती है।

राज्यपाल के आदेश से,
डॉ0 डी. एन. पाण्डेय,
शासन सचिव।

NOTIFICATION

Jaipur, September 09, 2020

No. F.1(3)/Env./2019 :-In exercise of the powers conferred by the sub-section (1) of section 28 and sub-section (1) section 29 of the Air (Prevention and Control of Pollution) Act, 1981 (Central Act No. 14 of 1981), the State Government hereby specifies the Central Laboratory of the Rajasthan State Pollution Control Board, Jaipur as the State Air Laboratory to carry out the functions entrusted to the State AirLaboratory under the said Act and appoints the Chief Scientific Officer and Superintendent Scientific Officer posted at Central Laboratory of the Rajasthan State Pollution Control Board, Jaipur as the Government Analysts for the purpose of analysis of samples of air or emission sent for analysis to laboratory specified under the sub-section (1) of the section 28 of the said Act.

By the order of the Governor,
Dr. D. N. Pandey,
Secretary to the Government

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राज्य केन्द्रीय मुद्रणालय, जयपुर।

वी.एस.परिहार
मुख्य वैज्ञानिक अधिकारी

Annexure-5

Proposed Rajasthan Pollution Control Board Laboratories which are to be recognized under EPA with timeline-

S. No.	Name of the Regional Laboratories which are to be EPA notified	Status of Laboratory	Estimated timeline
1	Central Laboratory, Jaipur	operational	November 2025
2	Regional Laboratory, Udaipur	operational	November 2025
3	Regional Laboratory, Alwar	operational	November 2026
4	Regional Laboratory, Jodhpur	operational	November 2026
5	Regional Laboratory, Kota	operational	November 2026

वी.एस.परिहार
वरिष्ठ वैज्ञानिक अधि—

Annexure- 6

Accreditation status as on 24/05/2024

1. Name of State Board/Committee : Rajasthan State Pollution Control Board
2. Name of Central Laboratory : Central Laboratory, Jaipur
3. Number of Regional Laboratories : 13

S.No.	Name of Central/All Regional Laboratories under your State Board/committee	Whether Accredited as per ISO/IEC 17025:2017	Accreditation Body	Accreditation status
1.	Central Laboratory, Jaipur.	Yes	NABL	Accredited
2.	Regional Laboratory, Bhiwadi	Yes	NABL	Accredited
3	Regional Laboratory, Alwar	No		
4	Regional Laboratory, Balotra	No		
5	Regional Laboratory, Bharatpur	No		
6	Regional Laboratory, Bhilwara	No		
7	Regional Laboratory, Bikaner	No		
8	Regional Laboratory, Chittorgarh	No		
9	Regional Laboratory, Kishangarh	Applied for accreditation in NABL	NABL	Under process
10	Regional Laboratory, Kota	No		
11	Regional Laboratory, Pali	No		
12	Regional Laboratory, Sikar	Applied for accreditation in NABL	NABL	Under process
13	Regional Laboratory, Jodhpur	No		
14	Regional Laboratory, Udaipur	Yes	NABL	Accredidated

वी.एस.परिहार
वरिष्ठ वैज्ञानिक अधिकारी

Annexure 7

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone :0141-2716809,2716500 e-mail : mpcb-rajasthan@gmail.com
Helpline No. : 0141-2716577

F.11 (594)/RSPCB/Lab/34-44

Date:- 29/09/2023

Administrative and Financial Sanction Order

Administrative and Financial Sanction is hereby accorded to Regional Laboratories-Alwar, Kota, Sikar and Udaipur against expenses incurred to obtain ISO/IEC 17025:2017 Accreditation from NABL.

In this regards, the amount as mentioned below has been accorded to each Regional Laboratory for obtaining ISO/IEC 17025:2017 Accreditation from NABL.

Sanctioned Budget details for NABL Accreditation of above mentioned Regional Laboratories are as per the details given below:-

S.No.	Budget Head	Name of Regional Laboratory	Sanctioned Budget (Rs. In Lac)
1.	C-Laboratory Expenses 301-Maintenance of lab Equipments/Machinery (For NABL Accreditation of Regional Laboratories i.e. Alwar, Kota, Sikar and Udaipur.)#	Alwar	6.00
		Sikar	6.00
		Kota	6.00
		Udaipur	4.00*

*Earlier some funds were sanctioned and some work has been completed.
#Detailed budget bifurcation attached as Annexure- A.

(Vijai N.)
Member Secretary

Copy forwarded to the following for information and necessary action: c/c

1. Chief Account Officer, RSPCB, Jaipur.
2. Chief Scientific Officer, Central Laboratory, RSPCB, Jaipur.
3. DDO, RSPCB, Jaipur with directions to issue budget as per the above order.
4. Regional Officer, Regional Office, RSPCB, Alwar, Kota, Sikar, Udaipur.
5. Lab-In-Charge, Regional Office, RSPCB, Alwar, Kota, Sikar, Udaipur.

Member Secretary

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.09.29 17:25:00 IST
Reason: Approved

Diary No. : 2707059

वी.एस.परिहार
सक्षम वैज्ञानिक अधिकारी

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-27168049,2716800 e-mail : member-secretary@rspcb.nic.in
HelpLineNo. : 0141-2716877

F.11 (07)/ RSPCB/AQCC/ 210 Date:- 30.11.23

Administrative and Financial Order

Administrative and Financial Sanction is hereby accorded to Regional Laboratories of Balotra, Bharatpur, Bhilwara, Bikaner, Chittorgarh, Jodhpur, Kishangarh, Pali against the expenses incurred to obtain ISO/IEC 17025: 2017 Accreditation from NABL.

In this regards, the amount mentioned as below has been accorded to each Regional Laboratory for obtaining ISO/IEC 17025: 2017 Accreditation from NABL. The sanctioned budget details are as given below:

Count	Budget Head	Name of Regional Laboratory	Sanctioned Budget (Rs. In Lacs)
1	C-Laboratory expenses 301-Maintenance of Lab & equipments/Machinery (For obtaining ISO/IEC 17025: 2017 Accreditation from NABL)	Balotra	6.00
		Bharatpur	6.00
		Bhilwara	6.00
		Bikaner	6.00
		Chittorgarh	6.00
		Jodhpur	6.00
		Kishangarh	6.00
		Pali	6.00
		Grand total (Rs. Fourty-Eight Lacs only)	48.00

Detailed budget bifurcation attached as Annexure-A

(Vijai N.)
Member Secretary

Copy forwarded to following for information and necessary action: -

1. Chief Account Officer, RSPCB, Jaipur
2. Chief Scientific Officer, Central Laboratory, RSPCB, Jaipur
3. DDO, RSPCB, Jaipur with directions to issue budget as per above order.
4. Regional Officer, Regional Office, RSPCB, Balotra, Bharatpur, Bhilwara, Bikaner, Chittorgarh, Jodhpur, Kishangarh and Pali for compliance.
5. Laboratory In-Charge, Regional Office, RSPCB, Balotra, Bharatpur, Bhilwara, Bikaner, Chittorgarh, Jodhpur, Kishangarh and Pali for compliance.

Signature valid
Digitally signed by Vijai
Designation: Member Secretary
Date: 2023.11.30 [illegible]:34:53 IST
Reason: Approved

GICL ACCTS
26/12/23

Member Secretary

बी.एस.परिहार
मुख्य तैलानिक

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone 0141-2716832 E-mail : member-secretary@rspcb.nic.in

क्रमांकः– एफ 8(318)/रा.प्र.नि.मं./स्टोर/ 697-720 दिनांकः– 19-1-24

कार्यालय आदेश

राज्य मण्डल द्वारा क्रय किये गये नवीन वाहन Isuzu V-Cross 5-Seater Vehicle का आंवटन क्षेत्रीय कार्यालय, राजस्थान राज्य प्रदूषण नियन्त्रण मण्डल को निम्नानुसार आवंटित किये जाते है:–

क्र.सं.	क्षेत्रीय कार्यालय का नाम	वाहन नम्बर
1.	उदयपुर	RJ45-CY-0374
2.	कोटा	RJ45-CY-0378
3.	जोधपुर	RJ45-CY-0377
4.	पाली	RJ45-CY-0384
5.	भिवाड़ी	RJ45-CY-0380
6.	बालोतरा	RJ45-CY-0381
7.	बीकानेर	RJ45-CY-0382
8.	सीकर	RJ45-CY-0375
9.	चितौड़गढ़	RJ45-CY-0386

उक्त समस्त क्षेत्रीय अधिकारियों को निर्देशित किया जाता है कि उन्हें आवंटित वाहन की प्राप्ति हेतु अपने अधीनस्थ कार्मिक को संबंधित वाहन, वाहन की पत्रावली व लॉग बुक, भण्डार पालक, मण्डल मुख्यालय जयपुर से पत्र जारी होने से 05 कार्य दिवस में प्राप्त करने हेतु पावन्द करें।

साथ ही संबंधित क्षेत्रीय कार्यालयों, उदयपुर, कोटा, जोधपुर, पाली, भिवाड़ी, बालोतरा, बीकानेर, सीकर, चितौड़गढ़ को निर्देश जारी किये जाते है कि वे उक्त वाहनों की कंटेनर बॉडी के संशोधन/निर्माण का कार्य अपने स्तर पर करावें, इस बावत् मण्डल मुख्यालय से मांग/व्यय के अनुसार बजट जारी कर दिया जायेगा।

(विजय एन.)
सदस्य सचिव

क्रमांकः–एफ 8(318)/रा.प्र.नि.मं./स्टोर/ दिनांकः–

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:–

1. निजी सचिव, अध्यक्ष महोदय, रा.प्र.नि.मं., जयपुर।
2. निजी सचिव, सदस्य सचिव, रा.प्र.नि.मं., जयपुर।
3. मुख्य लेखाधिकारी/आहरण एवं वितरण अधिकारी, रा.प्र.नि.मं., जयपुर।
4. कार्यालय अध्यक्ष, रा.प्र.नि.मं., जयपुर।
5. पूल प्रभारी, रा.प्र.नि.मं., जयपुर।
6. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, रा.प्र.नि.मं., उदयपुर, कोटा, जोधपुर, पाली, भिवाड़ी, बालोतरा, बीकानेर, सीकर, चितौड़गढ़ को पालनार्थ।

सदस्य सचिव

वी.एस.परिहार
वी.एस.परिहार
मुख्य वैज्ञानिक अधिकारी

Annexure- 8

Proposed Rajasthan Pollution Control Board Laboratories under section 17 (2) of Water and Air Act which are to be developed with timeline-

S.N.	Name of RO's	Status of onsite sampling facilities /Dry Air lab	Estimated timeline for developed of Full-fledged Regional Labs
1	Regional laboratory, Banswara attached to Regional Office, Banswara, Choudhary Campus, Near Durga Petrol Pump, Dahod Road, Thikariya, Banswara,	Already approved. Under development	March 2025
2	Regional laboratory, Bundi attached to Regional Office, Bundi, Plot no. D-15, Near Ishwari Fruit Garden, New Colony, Bundi	Already approved. Under development	March 2025
3	Regional laboratory, Hanumangarh attached to Regional Office, Hanumangarh, Plot No. 52, Sector 9/1, Hanumangarh Junction, Hanumangarh	Already approved. Under development	March 2025
4	Regional laboratory, Jaipur (North) attached to Regional Office, Jaipur (North) Opp. Road No. 5, VKI Area, Sikar Road, Jaipur	Already approved. Under development	March 2025
5	Regional laboratory, Jaipur (South) attached to Regional Office, Jaipur (South) 8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle, Jaipur	Already approved. Under development	March 2025
6	Regional laboratory, Jaisalmer attached to Regional Office, Jaisalmer, Field Hostel of Indira Gandhi Nahar Pariyojna Residential Colony, Jaisalmer	Already approved. Under development	March 2025
7	Regional laboratory, Jhalawar attached to Regional Office, Jhalawar, Room no. 345 to 347, Mini Secretariat, Jhalawar	Already approved. Under development	March 2025
8	Regional laboratory, Jhunjhunu attached to Regional Office,Jhunjhunu, C.P.1/90, Rajcomplex, 1st Floor, RIICO Industrial Area Phase-2, Jhunjhunu	Already approved. Under development	March 2025
9	Regional laboratory, Nagaur attached to Regional Office, Nagaur, First Floor, Sehkari Bhoomi Vikas Bank Ltd., Nagaur	Already approved. Under development	March 2025

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10	Regional laboratory, Rajsamand attached to Regional Office.Rajsamand, Old Building of District Excise Office, Kalalwati, Rajnagar, Rajsamand-313324	Already approved. Under development	March 2025
11	Regional laboratory, Sirohi attached to Regional Office, Sirohi, Plot No. 68, Shanti Nagar, Main Highway Road, Sirohi (Rajasthan)	Already approved. Under development	March 2025
12	Regional laboratory, Sawai Madhopur attached to Regional Office, Sawai Madhopur ,Plot no. 14,15, Meena Colony , Behind Jail, Sawai Madhopur	Already approved. Under development	March 2025

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Annexure – 9

8 Availability of Budget and its sources and expenditure in last two years (2020-21 and 2021-22) (Rs. in lakh)

1. Income Generated by Board / Committee

From Consent & Authorisation Mechanism		From Lab Analysis		Bank Interest		Any Other Income	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
5276.64	11265.96	00.05	7.36	3342.74	3281.07	3370.59	4191.71

Expenditure from the Income of Board	F.Y 2020-21	F.Y 2021-22
	960.54	1852.79

2. Environmental Compensation fund of NGT received from CPCB, if any

Fund Received from CPCB		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
Nil	Nil	Nil	Nil

3. EC Fundcollected by respective Board /Committee as per NGT / Board Directions

Fund Received from State		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
114.41	200.46	49.98	Nil

4. Grant-in-Aid from States/ UT, if applicable

Fund Received from State		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
Nil	Nil	Nil	Nil

5. Any other

Fund Received from State		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22

9 Please enclose the list of infrastructure available and needed separately with this report.

a List of lab infrastructure (instruments and equipment) available:

b List of lab infrastructure (instruments and equipment) Needed:

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(3) Annexure-10

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 693/2023

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

Name of the SPCBs/ PCCs: Rajasthan State Pollution Control Board, Jaipur

S.No.	Details	Remarks			
1.	Status of Manpower	Sanctioned	Working	Vacant	Vacancy in %
		808	332 (as on 01.01.2024)	477	41.09
2.	Ratio of Administrative, Ministerial and Technical Staff of SPCBs/ PCCs*o				

Technical Posts (Engineering & Science)	Administrative
Chief Environmental Engineer	Senior Law Officer
Senior Environmental Engineer	Law Officer
Environmental Engineer	Assistant Law Officer
Assistant Environmental Engineer	Sr. Administrative Officer
Junior Environmental Engineer	Administrative Officer
Scientist E	Section Officer
Scientist D	Personal Secretaries
Scientist C	UDC
Scientist B	LDC
Senior Scientific Assistant	Accounts Officer
Junior Scientific Assistant	Assistant Accounts Officer
Senior Lab Assistant	Accounts Assistant
Junior Lab Assistant	MTS
Senior Technical Supervisor	Drivers
Junior Technical Supervisor	Data Entry Operator
Lab Assistant	Publication Assistant
etc	etc
Total	

(PL see details at Annexure –A)

3	Regulating And Monitoring Facility Available

Central Laboratory	Regional Laboratories	Total	No. of EPA Approved labs	No. of NABL Approved labs	No. of OH&SAS Approved labs
01	13	14	0	02	0

PL see details at Annexure –B)

4.	Sanctioned strength and present working strength in laboratory

Number of Sanctioned Staff in Lab.	Number of Working Staff in Lab.
197	82

5	Further Need of Equipment's and Infrastructure in Labs

Number of Equipment's available	Further need of Equipment's

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मुख्य वैज्ञानिक अधिकारी

राज्य मण्डल में पदों का विवरण (अप्रैल 2024)

क्र. सं.	पद का नाम	पे मेट्रिक्स लेवल	स्वीकृत पद	कार्यरत पद	रिक्त पद	क्र. सं.	पद का नाम	पे मेट्रिक्स	स्वीकृत पद	कार्यरत पद	रिक्त पद
1	अध्यक्ष	24	1	1	0	23	सहायक प्रोग्रामर	10	5	5	0
2	सदस्य सचिव	24	1	1	0	24	प्रोग्रामर	12	2	2	0
3	मुख्य पर्यावरण अभियन्ता	24	2	1	1	25	सहायक वनरक्षक	11	1	0	1
4	संयुक्त सचिव (RAS)	21	1	1	0	26	सहायक सांख्यकी अधिकारी	11	1	1	0
5	अतिरिक्त मुख्य पर्यावरण अभियन्ता	21	6	5	1	27	सस्थापन अधिकारी	15	1	1	0
6	मुख्य वैज्ञानिक अधिकारी	21	2	1	1	28	निजी सचिव	15	1	1	0
7	अधीक्षण वैज्ञानिक अधिकारी	19	19	19	0	29	अतिरिक्त निजी सचिव	12	2	0	2
8	वरिष्ठ पर्यावरण अभियन्ता	19	27	22	5	30	प्रशासनिक अधिकारी (AO)	12	5	4	1
9	वरिष्ठ वैज्ञानिक अधिकारी	16	33	28	5	31	अतिरिक्त प्रशासनिक	11	11	9	2
10	पर्यावरण अभियन्ता	16	44	19	25	32	सहायक प्रशासनिक अधिकारी	10	22	16	6
11	सहायक पर्यावरण अभियन्ता	14	72	18	54	33	जनसम्पर्क अधिकारी	10	1	1	0
12	सहायक अभियन्ता (PWD)	14	1	0	1	34	निजी सहायक	11	4	0	4
13	वैज्ञानिक अधिकारी	14	55	9	46	35	आशु लिपिक	10	8	0	8
14	कनिष्ठ वैज्ञानिक अधिकारी	12	85	72	13	36	वरिष्ठ सहायक	8	32	2	30
15	कनिष्ठ पर्यावरण अभियन्ता	10	142	127	15	37	संगणक	8	1	0	1
16	विधि अधिकारी (श्रेणी प्रथम)	15	2	0	2	38	सूचना सहायक	8	29	5	24
17	विधि अधिकारी (श्रेणी द्वितीय)	12	2	2	0	39	कनिष्ठ सहायक	5	59	3	56
18	मुख्य लेखाधिकारी	19	1	0	1	40	प्रयोगशाला सहायक	5	3	1	2
19	वरिष्ठ लेखाधिकारी	14	1	1	0	41	वाहन चालक	5	21	4	17
20	सहा. लेखाधिकारी–प्रथम	12	3	3	0	42	इलेक्ट्रीशियन	1	1	0	1
21	सहा. लेखाधिकारी–द्वितीय	11	10	8	2	43	प्रयोगशाला परिचारक	1	16	0	16
22	कनिष्ठ लेखाकार	10	36	10	26	44	तृतीय श्रेणी कर्मचारी	1	36	10	26
			546	348	198		योग		808	413	395

वी.एस.परिहार
मुख्य वैज्ञानिक अधिकारी

(2)

राज्य मण्डल में स्वीकृत, कार्यरत रिक्त पदों की सूचना का विवरण:-

क्रम संख्या	स्वीकृत	कार्यरत	रिक्त
01	808	320	488

नोटः- राज्य मण्डल द्वारा 59 क.वै.अ. एवं 53 क.प.अ. तथा 02 विधि अधिकारी-द्वितीय कुल 114 पदों पर भर्ती विज्ञप्ति जारी की गई थी। जिसके क्रम में 49 क.वै.अ. एवं 46 क.प.अ. तथा 01 विधि अधिकारी-द्वितीय कुल 96 ने कार्यग्रहण किया है। उक्त के संबंध में प्रकरण माननीय न्यायालय, जयपुर में दायर अपील संख्या 3326/2024 सौरभ सिंह एवं अन्य बनाम के अध्यधीन है।

वी.एस.पा[illegible]
मुख्य वैज्ञानिक अधिकारी



BEFORE THE CENTRAL POLLUTION CONTROL BOARD-DELHI

IN

ORIGINAL APPLICATION NO. 693 OF 2023

IN THE MATTER OF:

"POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 22, STATE OF SIKKIM TO THE ORDER DATED 12.04.2024 MOST RESPECTFULLY SHOWETH.

I, B.K. Chettri, Principal Chief Scientific Officer, Sikkim State Pollution Control Board, Ground Floor, Forest Secretariat, Annex I, Deorali Road, Gangtok, Sikkim 737102 do hereby solemnly affirm and most humbly and respectfully submit as under:

1. That I am the Principal Chief Scientific Officer of Sikkim State Pollution Control Board ("**SPCB**"), representing Respondent No. 22 herein, and as such am competent to depose to the contents of this affidavit. I have gone through the contents of the affidavit and have understood its contents.

2. That I am authorised to swear the present affidavit based on the record maintained by the SPCB.

3. That the present affidavit is being filed by the Respondent No. 22, Sikkim State Pollution Control Board in response to the Suo Motu matter Original Application No. 693 of 2023 vide order 12.04.2024 passed by the Hon'ble NGT Principal Bench, New Delhi.

4. That vide Order dated 12.04.2024, this Hon'ble Tribunal passes the following direction.

'13. Hence, we direct the Member Secretary of all the SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board (CPCB) within a period of six weeks from today disclosing the reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up and necessary in infrastructure in the laboratories will be created and also covering other observations made above. On receipt of such affidavit, Member Secretary of CPCB will organize a meeting with all the Member Secretaries of SPCBs and PCCs within eight weeks to remediate the situation and thereafter, Member Secretary of CPCB will submit report before the Tribunal within twelve weeks disclosing outcome of the meeting and also time schedule 12 disclosed by SPCBs and PCCs for filling up the vacant posts and

creating the necessary infrastructure in the laboratories and for setting up the laboratories where they don't exist in the tabulated form".

As per the above mentioned order, the queries which are sought for as follows:-

A. Sanction of posts with timeline:

S. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant(in month)	Reason for not filling the vacant posts	Timeline for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and Their respective timeline
1.	11	11	10 newly sanctioned posts – 34 months	Recruitment process is kept on hold as the administrative department is unable to allocate fund for the post.	10 newly created post being regular posts be filled up, as and when, either the MOEF&CC provides salary support or the State Government	Allocation of funds; Advertisement of posts Recruitment exams and interviews by SPSC
		1	1 existing vacant post – 60 months		12 months for existing vacant post	Advertisement of posts Recruitment exams and interviews by SPSC

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a) Total number of all types of laboratory set up by SPCB/PCC: **One Central Air & Water Laboratory Gangtok.**

b) Out of (a) above, how many laboratories are established as State Water Laboratory: **One**

c) Have all laboratories, as at (b) above, has been notified in the official Gazette: **one headquarter.**

d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following: **Nil**

i. Number of such laboratory specified:

ii. Number of such laboratory notified in the official Gazatte:

e) (i) Number of Laboratory planned for notification as State Water Laboratory: **Nil**

(ii)Time required for notification under Section52 of Water Act (in months):**NA**

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Out of B (a)above laboratory, how many laboratories are established as State Air Laboratory: **One Central Air & Water Laboratory Gangtok.**

b) Have all laboratories, a sat(a) above, has been notified in the official Gazette: **One Central Laboratory and six NAMP Laboratory**

c) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following: **No.**

d) i) Number of Laboratory planned for notification as State Air Laboratory :**Nil**

(ii) Time required for notification under Section28 of Air Act (in months): **Nil**

D. Information on laboratory recognized as" Environment Laboratory" under Environment (Protection) Act, 1986 (EPA1986)

a) Out of B(a)above laboratory, how many of them recognized as "Environment Laboratory"underEPA1986?: **Nil**

b) Number of laboratory planned for recognition under EPA 1986:**One**

c) Time required for recognition under EPA 1986(in months)?: **12 Months**

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC: **Industry wise paraments has been specified as per EPR 1986.**

b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:

i.**Air Lab-PM10,PM2.5,SO2,NO2**

ii.**Water lab-pH, Conductivity, Nitrate, DO, BOD, Total Coliform, Faecal Coliform TSS,TDS, COD, Sulphate, Phosphate, Chloride, Calcium, Nitrite, Fluoride, Hardness, Color, Taste, Odour, Turbidity, Alkalinity.**

a) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:

(i) How much parameters (for which the SPCB/PCC do not have its laboratory facility to sample & analyze) are being monitored: **By engaging NABL accredited or MoEF&CC certified laboratories.**

(ii) Whether SPCB/PCC has plan to have its facility to sample &analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons there to: **Yes. 2 years. Proposal shall be submitted to the CPCB.**

F. Source of Income & Expenditure: Break-up of Income and expenditure generated during F.Y.2020-21 and 2021-22 clearly mentioning the following sources

S. No.	Source of Income	FY2020-21in(Rs)		FY2021-22in(Rs)	
		Income	Expenditure	Income	Expenditure
1.	Consent fee	22,620,29		22,420,43	
2.	Authorization fee	1.00		7.00	
3.	Lab analysis charges	NA	NA	NA	NA

4.	Bank Interest earned	1,267,153.00		2,040,543.00	
5.	Environmental Compensation fund of SPCB / PCC	475,500.00		187,500.00	
6.	Environmental Compensation fund of CPCB	NA	NA	NA	NA
7.	Assistance from State Govt.	Nil	Nil	Nil	Nil
8	Assistance from State Central Govt. under Central Sector Schemes	Nil	Nil	Nil	Nil
9	Other Sources, if any	Nil	Nil	Nil	Nil
	Total	2,43,62,944.00	5,10,48,444	2,46,48,480	2,06,47,090

- Reason for not utilizing the collected amount fully: **Carried forward for next financial year.**

DEPONENT

VERIFICATION

Verified at Gangtok on this 2nd day of August 2024 that the contents of aforesaid counter affidavit are true and correct to the best of my knowledge as derived from records of the Respondent Authority. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

BEFORE THE CENTRAL POLLUTION CONTROL BOARD-DELHI

IN

ORIGINAL APPLICATION NO. 693 OF 2023

IN THE MATTER OF:

"POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

AFFIDAVIT

I, Bindey Chettri, Son of Late T.C. Chettri, aged about 54 years, Hindu by faith, Government employee by occupation and resident of Rowtey Rumtek, Gangtok, P.O. P.S. Ranipool, Gangtok, Sikkim, do hereby solemnly affirm and declare on oath as follows:

1. That I am representing State Pollution Control Board, Sikkim in the instant case filed before the Hon'ble Tribunal.

2. That the statements contained in paragraphs 1 to 3 are true to the best of my knowledge and belief and the rest are my humble submission.

DEPONENT 2/8/24

VERIFICATION

I, the deponent herein, do hereby verify that the statements contained in paragraph 1 and 2 of the affidavit are true to the best of my knowledge and belief. Nothing in material has been concealed or suppressed there from. I, sign this affidavit on this 2 day of August, 2024 at Gangtok.

Identified by:

DEPONENT 2/8/24

Solemnly Affirmed before me on this th
2nd Day of Aug 2024 by Shri/Smt/Kr
Bindey Chettri of Gangtok
Identified by Shri/Smt/Kri

Ms. Malati Sharma
Oath Commissioner
Pakyong District
High Court of Sikkim
Regd. No. 22/HCS/13/5/2024

2/8/24

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

O.A No. 693 of 2023

In re: News item appearing in

Deccan Herald dated 24.10.2023 titled

"Pollution Control Boards are the weak link"

...Applicant

-Vs-

1. State of Andhra Pradesh through its Principal Secretary,
Department of Environment and Forest,
and 36 others

...Respondents

AFFIDAVIT OF THE MEMBER SECRETARY OF THE TAMIL NADU POLLUTION CONTROL BOARD.

I, R, Kannan, S/o. V.Raghavan, aged about 61 years, having my office at No.76, Mount Salai, Guindy, Chennai - 600 032, do hereby solemnly affirm and sincerely state as follows:-

-vs-

1. I am the Member Secretary, Tamil Nadu Pollution Control Board, Chennai and I am authorised to file this Report on behalf of the 23rd Respondent herein and as such I am well acquainted with the facts of the case as per records.
2. It is submitted that based on the News item which appeared in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the weak link", the Hon'ble Tribunal (PB), New Delhi is taken as a Suo Motu.
3. The Hon'ble National Green Tribunal (PB), New Delhi vide order dated 23.11.2023 directed to submit a compliance report within a period of 8 weeks. In order to comply with the said order the Tamil Nadu Pollution

Control Board sent the compliance report to the Control Pollution Control Board via Email as an advance copy dated 07.03.2024. On receipt of the advance copy, the CPCB via email requested the State Pollution Control Boards to adopt a prescribed format and the revised prescribed format was sent via email as an advance copy was sent to the CPCB dated 02.05.2024.

4. In the meantime, the Hon'ble National Green Tribunal (PB), New Delhi vide order dated 12.04.2024 directed as under:

"Hence, we direct the Member Secretary of all the SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board (CPCB) within a period of six weeks from today disclosing the reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up and necessary in infrastructure in the laboratories will be created and also covering other observations made above. On receipt of such affidavit, Member Secretary of CPCB will organize a meeting with all the Member Secretaries of SPCBs and PCCs within eight weeks to remediate the situation and thereafter, Member Secretary of CPCB will submit report before the Tribunal within twelve weeks disclosing outcome of the meeting and also time schedule 13 disclosed by SPCBs and PCCs for filling up the vacant posts and creating the necessary infrastructure in the laboratories and for setting up the laboratories where they don't exist in the tabulated form. 14. We also noticed that environmental monitoring program has been set up for monitoring the ambient air quality, water quality and ambient noise monitoring. Monitoring program for marine water quality monitoring needs to be strengthen by enhancing monitoring capabilities on their environmental aspects. Hence, Member Secretary of CPCB will

also discuss this aspect in the meeting with the Member Secretaries of SPCBs and PCCs and will take appropriate decision in this regard."

5. With respect to the above said order, the Central Pollution Control Board vide letter dated 12.04.2024 requested the Member Secretaries of all the SPCBs/PCCs to file an affidavit before the Member Secretary of CPCB. The Member Secretary of the Tamil Nadu Pollution Control Board filed an affidavit before the CPCB on 21.05.2024. (both softcopy and hardcopy)
6. Subsequently, the CPCB vide letter dated 18.05.2024 requested the SPBCs to submit or resubmit the affidavit of the SPCBs/PCCs shall ensure with the information A – F. Hence, the details are submitted as required above.

A. <u>SANCTION OF POSTS WITH TIMELINE:</u>

S.No	No of Sanctioned Posts	No of Vacant Post	Duration since when vacant (In Months)	Reason for not filling the vacant posts	Time line for filling the vacancy (Tentative date/ month)	List of activities to be carried out for filling the vacancy and their respective timeline
1	1,059 As on 31.12.2023 Mentioned in Hon'ble NGT (PB) New Delhi in O.A.No.693 of 2023 Dt.12.04.2024					
2	1,118 As on 31.03.2024. Increase is due to sanction	a. Promotional Post - 154 b. Feeder Post -	**a. In Promotional Post –** 12 Months **b. In Feeder**	**a. Promotional Post –** Once the staffs attains the service qualification prescribed		**a. Promotional Post –** 1. Panel Preparation of eligible candidates 2. Placing

	post, in the newly formed District Offices.	339 Total **493**	**Post –** 36 months (Last recruitment made on 2021)	as per TNPCB Service Regulation 2010, the post will be filled as and when vacancy arises. **b. Feeder post** - Revision of TNPCB Service Regulation 2010 is under consideration and approval with the Government . The posts of Office Assistant & Driver are filled as outsourced against sanctioned	31.12.2025	before the Board 3. To publish the panel 4. Rectification of objection (if any) 5. Promotion will be given Time line - 3 to 6 months **b. Feeder post** - Recruitments proposed to be done by Tamil Nadu Public Service Commission (TNPSC) as per G.O. Ms 30 HRM Dept.

				post as per TN Government Order.		Dt. 17-03-2022. 1. TNPSC have to notify the vacancies to be filed 2. Written test 3. Oral test 4. Certificate verification 5. Publishing the selection result as per the roster system Time line - 12 to 24 months

B.DETAILS OF LABORATORIES W.R.T. WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974.

S.No.	Components	Status of the required information
a.	Total number of all types	18 no's of laboratories in

	of laboratory setup by Tamil Nadu Pollution Control Board:	TNPCB (8 no's of Advanced Environmental Laboratories (AEL), 10 no's of District Environmental Laboratories (DEL).
b.	Out of (a) above, how many laboratories are established as State Water Laboratory:	All 18 nos of laboratories are established as Tamil Nadu State Water Laboratory.
c.	Have all laboratories, as at (b) above, has been notified in the official Gazette:	All Tamil Nadu Pollution Control Board Laboratories have been formed based on Government orders.
d.	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC has been specified as State Water Laboratory. If yes, please provide the following:	NIL
e.	(i) Number of Laboratory planned for notification as State Water Laboratory: (ii) Time required for notification under Section 52 of Water Act (in months):	NIL NIL

C. DETAILS OF LABORATORIES W.R.T. AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981.		
a.	Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:	18 laboratories are established as Tamil Nadu State Air Laboratory.
b.	Have all laboratories, as at (a) above, has been notified in the official Gazette:	All Tamil Nadu Pollution Control Board Laboratories have been formed based on Government Orders.
c.	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC has been specified as State Air Laboratory. If yes, please provide the following:	NIL
d.	(i) Number of Laboratory planned for notification as State Air Laboratory: (ii) Time required for notification under Section 28 of Water Act (in months):	NIL NIL
D. INFORMATION ON LABORATORY RECOGNIZED AS "ENVIRONMENT LABORATORY" UNDER ENVIRONMENT (PREVENTION) ACT, 1986		

a.	Out of B (a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?	One, Advanced Environmental Laboratory, Chennai – 32. – F.No.LB/99/7/2021-INST LAB-HO-CPCB-HO/Pvt./994 dt.10.05.2023.
b.	Number of laboratory planned for recognition under EPA 1986:	One, (Advanced Environmental Laboratory), Salem - 636 004. Vide G.O.(Ms).No.132 dt.04.09.2023
c.	Time required for recognition under EPA 1986 (in months)?	18 months, under process
E. DETAILS ABOUT SAMPLING AND MONITORING UNDER SCHEDULE 1 OF THE EP RULES AND PRESCRIBED UNDER CONSENT TO OPERATE		
a.	Total number of parameters prescribed in the various CTO issued by SPCB/PCC:	81 number's of parameters (Annexure - A)
b.	Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:	81 number's of parameters one (Advanced Environmental Laboratory, Chennai - 32)
c.	In case SPCB/PC does not have its facility to sample & analysis	

	all parameters as at (a) above:	
	(i) How much parameters (for which the SPCB/PCC do not have its laboratory facility to sample & analyze) are being monitored:	Except 9 nos. of pesticide parameters all other parameters are analyzed in all AELs of TNPCB. Except Microbiological and pesticide parameters all other parameters are analysed in all DELs of TNPCB.
	(ii) Whether SPCB/PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.	YES; Three years

F. SOURCE OF INCOME & EXPENDITURE:

Break-up of income and expenditure generated during f.y. 2020-21 and 2021-22 clearly mentioning the following sources:

S.No	Source of Income	FY 2020 -2021 in (Rs.)		FY 2021 -2022 in (Rs.)	
		Income	Expenditure	Income	Expenditure

1.	Consent Fee	227,84,97,629		238,55,79,660	2,59,30,36,284
2.	Lab analysis charges	14,08,35,629	1,42,76,821	25,21,59,909	2,00,43,655
3.	Bank Interest earned	89,01,29,424.42		96,72,37,665	
4.	Environmental Compensation fund of SPCB / PCC	22,72,40,437	1,17,54,38,441.61	9,25,87,822	-
5.	Environmental Compensation fund of CPCB	-		-	-
6.	Assistance from State Govt	-		-	-
7.	Assistance from State Central Govt. under Central Sector Schemes				
	(i).	87,13,333 (O&M for AAQM by	RS. 1,14,80,485	63,09,333	RS. 1,22,75,540

	National Ambient Air quality Monitoring Programme	NEFT transfer 02.03.2021)		(O&M for AAQM by RTGS transfer 22.03.2022)	
	(ii). Assistance for abatement of Pollution	RS. 4,27,46,208 (Rs. 2,35,05,247/- has been carried forward from F.Y. 2019-20)	RS. 22,22,664	-	3,94,44,693
8.	Other Sources, if any	3,45,50,179.27	-	121,56,529	-
	Total	**3622712840.31**	**120,34,18,411.61**	**371,60,30,918**	**266,48,00,172**

The above details are submitted for your kind perusal and further processing please.

MEMBER SECRETARY
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, CHENNAI-600 032.

Member Secretary

TNPCB

TAMIL NADU POLLUTION CONTROL BOARD

From	To
The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai – 600 032.	The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi – 110 032.

Lr.No.TNPCB/DD(Labs)/F.No.2063/WQM/2022: 22.07.2024

Sir,

Sub: National Water quality Monitoring Programme (NWMP) –Propose to increase two new Costal Location in addition to the existing 34 locations of coastal monitoing – reg.,

Ref: I. Mail received on 16th Jul, 2024, from Central Pollution Control Board (CPCB).

II. Review Meeting with SPCBs/PCCs of Costal States/UTs in compliance of Hon'ble NGT order in O.A. 693 of 2023- "Pollution Control Board are the Weak Link"

****

With respect to the reference cited above a review meeting was held on July 18, 2024, at 4:00 PM to address concerns regarding the **monitoring program for marine water quality.** The meeting, conducted in hybrid mode, was chaired by the Member Secretary of the Central Pollution Control Board (CPCB) and with Member Secretaries from coastal State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs). The meeting focused on "strengthening the coastal monitoring network under the National Water Monitoring Program (NWMP)", with CPCB suggesting an increase in the number of coastal monitoring locations.

In this regard TNPCB has agreed to analyze pesticide parameter once in a year during pre-monsoon period in addition to the existing parameters and also to increase two more locations in addition to the present 34 monitoring locations of Coastal water under NWMP.

அனுப்பப்பட்டது

23/7

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.
Tel : 044-22353134 - 139 Fax : 044-22353068
Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

The proposed additional two locations are as follows:-

S.No.	Proposed Location	District
1.	Gulf of Mannar (Ramsar site) Lat:9.06^0 N Long:78.47^{0}E	Ramanathpuramand Tuticorin
2.	Pulicat (Estuaries) Lat:13.427023 Long:80.292679	Thiruvallur

Sd/- R.Kannan
Member Secretary

//Forwarded by order//

Deputy Director (Labs)

Copy to file:-

Beach Locations

Write a description for your map.

568

Legend

Beach

Tiracol Beach
Arambol Beach
Vagator Beach
Morjim Beach
Baga Beach
Calangute Beach
Miramar Beach
Bambolim Beach
Baina Beach
Bogmalo Beach
Velsao Beach
Betalbatim Beach
Benaulim Beach
Colva Beach
Varca Beach
Mobor beach
Agonda Beach
Palolem Beach
Rajbhag Beach
Galgibag Beach
Mollem National Park & Bhagwan Mahavir...
Anshi National Park

748
748AA

Google Earth

Image Landsat / Copernicus
Data SIO, NOAA, U.S. Navy, NGA, GEBCO

N

40 km

BEFORE THE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, AT PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI.

ORIGINAL APPLICATION No. 693 OF 2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

Affidavit of Telangana Pollution Control Board (TGPCB)

RUNNING INDEX

Sl. No.	Particulars	Page Nos.
1.	Affidavit of TGPCB in compliance of the Order dated 12/04/2024 passed in Original Application No. 693 of 2023 (PB), Hon'ble NGT, New Delhi.	1 – 11
2.	**Annexure–I –** Statement showing details of Vacant Posts..	12 – 15

Place: Hyderabad

Date: 05-07-2024

BEFORE THE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, AT PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI.

AFFIDAVIT OF TELANGANA POLLUTION CONTROL BOARD (TGPCB) IN COMPLIANCE OF THE ORDER DATED 12/04/2024 PASSED IN ORIGINAL APPLICATION No. 693 OF 2023, BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

I, Ravi Gugulothu, S/o. G.Bheema, aged 44 years, the Member Secretary, Telangana Pollution Control Board (hereinafter to be referred as "TGPCB"), having it's office at A3, Paryavarana Bhavan, Industrial Estate, Opp.Sanathnagar Police Station, Sanathnagar, Hyderabad-500018, do hereby solemnly affirm and state on oath as under that: -

I have perused and verified the official records, and having understood the directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter to be referred as "NGT") in the order dated 12/04/2024 in Original Application No. 693 of 2023, arising from the Suo-motu cognizance taken on the News Item titled — *"Pollution Control Boards are the weak link"* directing the State Pollution Control Boards to file an Affidavit before CPCB. The same was also communicated by your good office vide Letter No. F.No.PCP/NGT/693 of 2023/2023-24, dated 23/04/2024. Accordingly, the TGPCB has filed the affidavit before your good office on 31.05.2024.

Subsequently, the CPCB has conducted a Review meeting with State PCBs / PCCs on 14.06.2024 and minutes were communicated to resubmit the affidavit, duly incorporating the information mentioned in the minutes of the review meeting.

Accordingly, the Affidavit is resubmitted incorporating the information as mentioned in the minutes of the review meeting: -

MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

NOTARY
AVULU SAMBI REDDY
Regd. No. 4287
Hyderabad
India
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A. Sanction of posts with time line.

S. No	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1	230	104	List attached as **Annexure-I**	The vacancies were communicated to the Government from time to time. After due follow-up, the Government vide G.O.Ms.No.146, dt. 30.08.2022 and G.O.Ms.No.115, dt. 06.09.2023 has notified for filling up of 46 vacancies by way of direct recruitment through the Telangana Public Service Commission (TGPSC). The TGPSC has to issue Notification for filling up the above (46) vacancies. The Recruitment is under process at	The Board is pursuing with the Telangana Public Service Commission with regarding Direct Recruitment and the same will be filled tentatively by 30.06.2025.	(a) 46 vacancies will be recruited through TGPSC. **<u>Activities with tentative timelines:</u>** i. Notification for recruitment by TGPSC- 3 months. ii. Conducting written exam - 3 months. iii. Conducting interview - 3 months. iv. Declaration of final result with merit list - 2 months. v. Issuing appointment orders and joining time - 1 month.

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Hyderabad-500 018.

S. No	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
				TGPSC. The Board has also requested the Government vide letter No.96/TSPCB/Estt /2021-251, dt.23.07.2021, for Upgradation of certain 42 posts by suppression of equivalent vacant redundant non-technical posts, which is pending with the Government. 16 Posts are to be filled by promotions not filled as there are no candidates in the feeder category.		**Total timeline – 12 months.** (b) 42 posts communicated to Government for suppression and creation of new posts. **<u>Activities with tentative timelines:</u>** i. Finance Department approval – 4 months. ii. Cabinet Clearance – 4 months. iii. Issue of GO – 3 months. iv. Filling-up of posts – 1 month. **Total timeline – 12 months.** (c). Post will be

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Hyderabad-500 018.

S. No	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
						filled by Promotions as and when the eligible candidates are available in feeder category. **Activities with tentative timelines:** Within one month after the availability of eligible candidates at feeder level.

B. Details of laboratories w.r.t Water (Prevention and Control of Pollution) Act, 1974.

a. Total number of all types of laboratories setup by SPCB / PCC: 3 Nos.

- Central Laboratory at Hyderabad – 1 No. and
- Zonal Laboratories at Ramachandrapuram and Warangal – 2 Nos.

b. Out of (a) above, how many laboratories are established as State Water Laboratory:

- All the 3 laboratories i.e., Central Laboratory, Hyderabad and Zonal Laboratories at Ramachandrapuram and Warangal are established as State Water Laboratories.

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MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

c. Have all laboratories, as at (b) above, has been notified in the official Gazette:

- The Central Laboratory has been notified in the Official Gazette.

d. Whether any State (or) Institute Laboratories, other than those set up by SPCB / PCC have been specified as State Water Laboratory. If yes, please provide the following:

i. **Number of such laboratory specified:** 2

ii. **Number of such laboratory notified in the officials Gazette:**

- M/s.Institute of Preventive Medicine, Narayanaguda, Hyderabad.
- M/s.Environment Protection Training and Research Institute, Gachibowli, Hyderabad

e. (i) Number of laboratory planned for notification as State Water Laboratory: 2 Nos.

- Zonal Laboratories at Ramachandrapuram and Warangal.

(ii) **Time required for notification under Section 52 of Water Act (in months):**

- The Government is being addressed for issuing notification and the same will be completed within 6 to 9 months.

C. Details of laboratories w.r.t Air (Prevention and Control of Pollution) Act, 1981.

a. Out of B(a) above, how many laboratories are established as State Air Laboratory: 3 Nos.

- Central Laboratory at Hyderabad – 1 No. and
- Zonal Laboratories at Ramachandrapuram and Warangal – 2 Nos.

b. Have all laboratories, as at (a) above, has been notified in the official Gazette:

- The Central Laboratory has been notified in the official gazette.

c. Whether any State (or) Institute Laboratories, other than those set up by SPCB / PCC have been specified as State Air Laboratory. If yes, please provide the following:

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Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

i. **Number of such laboratory specified:** 1

ii. **Number of such laboratory notified in the officials Gazette:**

- M/s.Environment Protection Training and Research Institute, Gachibowli, Hyderabad

d. **(i) Number of laboratory planned for notification as State Air Laboratory:** 2 Nos.

- Zonal Laboratories at Ramachandrapuram and Warangal.

(ii) Time required for notification under Section 28 of Air Act (in months):

- The Government is being addressed for issuing notification and the same will be completed within 6 to 9 months.

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986).

a. Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?

- One laboratory i.e., Central Laboratory is recognized under EP Act vide CPCB Lr.F.No.LB/99/7/2021-INST LAB-HO/Govt./10406, dated: 27th Feb., 2024 and EP Act Recognition is valid upto 21/11/2025. The Central Laboratory is accredited by NABL and the validity is up to 21/11/2025, it is also certified by ISO 9001:2015 and ISO 45001:2018. The Zonal Laboratories RC Puram and Warangal were also certified by ISO 9001:2015 and ISO 45001:2018.

b. Number of laboratory planned for recognition under EPA 1986:

- Two Zonal Laboratories i.e., Warangal and RC Puram.
- Regarding Zonal Laboratory at Warangal, the new office building is under construction and is designed to meet the space requirements. The construction will be completed within six months

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time. The application for E (P) Act recognition will be taken up after shifting to the new building.

- The Zonal Laboratory at RC Puram, the Board is in the process of acquiring the land for the construction of the new office building and will be designed to meet the space requirements. It is expected to complete the construction in 1 to 2 years time. The application for E (P) Act recognition will be taken up after shifting to the new building.

c. Time required for recognition under EPA 1986 (in months):
   - For Zonal Laboratory, Warangal – 6 months
   - For Zonal Laboratory, RC Puram - 1 to 2 years

E. Details about sampling and monitoring under Schedule-I of the EP Rules and prescribed under Consent to Operate.

a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC: 80 Nos.

b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule-I:
   - All the three laboratories i.e., Central Laboratory and 2 Zonal Laboratories are having the facility to monitor and analyse the parameters as mentioned in Schedule-I.

c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:

   i. How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored: N/A

   ii. Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto: N/A

It is to submit that TGPCB has established well-equipped three Laboratories i.e., Central Laboratory at Hyderabad and two (2) Zonal

NOTARY AVUTU SAMBI REDDY Regd. No. 4287 Hyderabad India GOVT. OF INDIA

MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

Laboratories at Ramachandrapuram and Warangal for monitoring and analysis of prescribed parameters notified in Schedule-I of the Environment (Protection) Rules, 1986 ("EP Rules" for short) and also the specified parameters to be monitored while granting the CTO (Consent to Operate), covering all the 10 (Ten) Regional Offices established in the Telangana State.

The Central Laboratory at Hyderabad is facilitated with sophisticated instruments like GC-MS/MS with ATD, GC, ED-XRF, AAS, ICP-OES, CHNS Analyser, Bomb Calorimeter, TCLP, Flash Point Apparatus and other modern analytical instruments for the analysis of important parameters having impact on environment such as Pesticides, Polyaromatic Hydrocarbons(PAHs), Polychlorinated biphenyls (PCBs), Heavy Metals, Fingerprinting, Dioxin & Furans, etc. Further, High Volume Sampler with PUFF, Vost Iso-kinetic sampler, Flue Gas Analysers, VOC monitors, sorbent tubes etc are available apart from other analytical equipment.

TGPCB has installed 14 Continuous Ambient Air Quality Monitoring Stations (CAAQMS) at different locations to monitor ambient air quality and 9 Real time Noise Monitoring stations to monitor the ambient noise levels at different locations.

All the Regional Offices are facilitated with the monitoring equipment such as PM10, PM2.5, Noise, VOC monitors, stack gas monitoring.

It is further submitted that TGPCB has already taken steps for upgradation and strengthening of laboratories by creating necessary Infrastructure, and have also initiated the requisite administrative procedures for procurement of additional 2 nos. of GC-MS/MS instruments for carrying out finger print analysis of organic compounds. The budgetary allocations are earmarked and the tendering will be taken up and it will be completed within 6 to 9 months time.

MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

NOTARY
AVIDTU SAMBI REDDY
Regd. No. 4287
Hyderabad
India
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The existing Regional Laboratories at Kothagudem and Nalgonda are analysing only basic parameters and will be strengthened with additional instruments.

It is also proposed to set up two Regional Laboratories at Nizamabad and Ramagundam. The same will taken up within a year.

F. Source of Income & Expenditure.

The details of income and expenditure generated during Financial Year 2020-21 and 2021-22 is placed as follows: -

Sl. No	Source of Income	FY 2020-21 in (Rs.)		FY 2021-22 in (Rs.)	
		Income	Expenditure	Income	Expenditure
1	Consent Fee	874088335		1332527477	
2	Authorization Fee	9258979		12576532	
3	Lab Analysis charges	5358741		5814625	
4	Bank Interest earned	216550265		164662406	
5	Environmental Compensation Fund of SPCB / PCC	17998450		37100100	
6	Environmental Compensation Fund of CPCB	0		0	
7	Assistance from State Govt.	0		0	
8	Assistance from State Central Govt., under Central Sector Schemes	42365024	28913155	35338802	98030428
9	Other Sources, if any	22762362		10893026	
		1188382156		**1598912968**	
	Expenditure		**990659941**		**509805069**
	Total Expenditure		**1019573096**		**607835497**

NOTARY AVIPU SAMARI REDDY Regd. No. 3287 Hyderabad India GOVT. OF INDIA

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Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
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Note: *** Sl.No.5 & 8 i.e., Environmental Compensation Fund and Assistance from Central Govt. Funds are may not be treated as income for the Board.**

***The Board is acquiring lands for construction of own office buildings for Regional Offices and Zonal Offices. The balance collected amount will be utilized in future years for the same.**

It is humbly submitted that the office of the answering-deponent is ready and willing to co-operate and contribute in preparation of the proposed remedial measure to strengthen the State Pollution Control Boards, and is committed to adhere to any of the remedial suggestions proposed by your good office and the Hon'ble NGT in future, in the larger interest of public.

What is stated herein above is true and correct to the best of my knowledge, information and belief, and I believe the same to be true.

Solemnly affirmed at Hyderabad on 5th day of July, 2024.

DEPONENT

MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

NOTARY
AVUTU
SAMBI REDDY
Regd No. 4287
Hyderabad
India
GOVT. OF INDIA

VERIFICATION

Verified on this 5th day of July, 2024 at Hyderabad that the contents of the above affidavit are true and correct to the best of my knowledge and that no part of it is false and nothing material has been concealed there from.

DEPONENT

MEMBER SECRETARY
Telangana Pollution Control Board,
Paryavarana Bhavan, A-3,
Industrial Estate, Sanathnagar,
Hyderabad-500 018.

NOTARY GOVT. OF INDIA
AVUTU SAMBI REDDY
Regd. No. 8287
Hyderabad
NOTARIAL

ATTESTED 5/7/24
AVUTU SAMBI REDDY
NOTARY PUBLIC
Ameerpet, Hyderabad-16
Telangana, India
Commission Exp. on July 11, 2027

NOTARY Regd.No. 287 GOVT OF INDIA

ANNEXURE – I **1657**

TGPCB - STATEMENT SHOWING DETAILS OF VACANT POSTS

Sl. No.	Post Name	Vacant Posts	Remarks / Vacant period
1.	Environmental Engineer	1	The post vacant on 10.05.2024. (1 ½ Months). The promotion is under consideration.
2.	Accounts Officer	1	The post is vacant since Dec, 2015 (105 months). The vacancy was notified by the Government for Direct Recruitment vide G.O. Ms. No.115, dt. 06.09.2023.
3.	Assistant Environmental Engineer	19	1. Two (2) AEEs were promoted to EE in Dec, 2015 (105 months). 2. One (1) vacancy was not filled in Direct Recruitment in January, 2018 due to non-availability of VH (W) (77 months). 3. One (1) AEE resigned in the month of May, 2018 (73 months). 4. Two (2) AEEs resigned in the month of June, 2018 (72 months). 5. Two (02) AEEs not joined in the month of June, 2018 (72 months). 6. Three (3) AEEs promoted to EE in Aug, 2019 (58 months). 7. Eight (8) Assistant Environmental Engineers were promoted to the post of Environmental Engineers in July, 2022 (23 months). The vacancies were notified by the Government for Direct Recruitment vide GO Ms. No.115, dt. 06.09.2023.
4.	Assistant Scientist	20	1. One (1) - Assistant Scientist was promoted as Assistant Environmental Scientist in 2015 (96 months). 2. One (1) – Assistant Scientist post backlog vacancy not filled in Direct Recruitment. (96 months) 3. Two (2) - Assistant Scientists were not joined in Direct Recruitment in 2018 (72 months). 4. Two (2) - Assistant Scientists was resigned in the month of July, 2018 (71 months). 5. One (1) - Assistant Scientists was resigned in the month of January, 2020 (43 months)

NOTARY AVUTU SAMBI REDDY Regd. No. 4287 Hyderabad India GOVT. OF INDIA

Sl. No.	Post Name	Vacant Posts	Remarks / Vacant period
			6. Nine (9) - Assistant Scientists promoted to the post of Assistant Environmental Scientists in Feb, 2021 (40 months). 7. Four (4) - Assistant Scientists promoted to the post of Assistant Environmental Scientists in July, 2022 (23 months). The vacancies were notified by the Government for Direct Recruitment vide G.O. Ms. No.115, dt. 06.09.2023.
5.	Senior Accountant	1	The post is vacant since Feb, 2021 (40 months), due to non availability of suitable candidates in the feeder category for promotion.
6.	Special Category Steno	1	One (1) post is vacant since the formation of TGPCB (2014) (120 months) due to non availability of suitable candidates in the feeder category for promotion. The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
7.	Statistician	1	The post was sanctioned on 18.09.2015 and is vacant (102 months). The vacancy was notified by the Government for Direct Recruitment G.O. Ms. No.115, dt. 06.09.2023.
8.	Public Relation Assistant	1	The post is vacant since the formation of TGPCB (2014) (120 months). The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
9.	Technician	1	The post is vacant since the formation of TGPCB (2014) (120 months). The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
10.	Stenographer-Typist	4	The Stenographer-Typists were promoted to the post of Senior Assistants in February, 2021 (40 months). The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
11.	Senior Assistant	14	Six (6) posts are vacant since the formation of TGPCB (2014) due to non-availability of suitable candidates in the feeder category (120 months). One (1) Senior Assistant retired in April, 2019 (62 months).

NOTARY AVUTU SAMBI REDDY Regd. No. 4287 Hyderabad India GOVT. OF INDIA

Sl. No.	Post Name	Vacant Posts	Remarks / Vacant period
			Seven (7) Senior Assistants were promoted to the post of Superintendent / Accountant in May, 2023 (13 months).
12.	Junior Assistant cum- Typist	3	Two (2) posts are vacant since 2018 (72 months). One (1) post is vacant since February, 2021 (40 months). The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
13.	Junior Assistant	5	Two (2) posts are vacant since 2018. The selected candidates have not joined TGPCB in 2018 (72 months). Three (3) Junior Assistants promoted to the post of Senior Assistants in February, 2021 (40 months). The vacancies were notified by the Government for Direct Recruitment.
14.	Typist	7	Six (6) posts are vacant since the formation of TGPCB (2014) (120 months). One (1) Typist is vacant since March, 2022 (27 months). The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
15.	Stores / Purchase Assistant	1	The post is vacant since the formation of TGPCB in 2014 (120 months). The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
16.	Drivers	6	Six (6) posts are vacant since formation of TGPCB in 2014 (120 months). The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
17.	Field man	1	One (1) post is vacant since the formation of TGPCB (2014) (120 months). The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
18.	Office Subordinate	12	Twelve (12) posts are vacant since the formation of TGPCB in 2014 (120 months). The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.

NOTARY AVUTU SAMBI REDDY Regd. No. 4287 Hyderabad India GOVT. OF INDIA

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Sl. No.	Post Name	Vacant Posts	Remarks / Vacant period
19.	Watchman	4	Two (2) posts were vacant since the formation of TGPCB in 2014 (120 months). Two (2) Watchmen were retired during the last six years. The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
20.	Technical Officer	1	One (1) post is vacant since the formation of TGPCB in 2014 (120 months). The Board has requested the Government for suppression and creation of new post in Technical / Scientific Section.
		104	



Before Central Pollution Control Board

Parivesh Bhawan, East Arjun Nagar, Delhi

In the matter of

OA No. 693/2023

News Item titles "Pollution Control Boards are the Weak Link" appearing in Deccan Herald dated 24.10.2023

Report in the form of affidavit affirmed on behalf of the

Tripura State Pollution Control Board

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Sl. No.	Description of papers	Annexure	Page
1	Status Report in the form of Affidavit		
2	Copy of Memorandum of establishment of laboratory	R1	
3	Copy of Memorandum of State Level Water testing laboratory	R2	
4	Report related to available infrastructure, facilities and manpower etc.	R3	
5	Copy of Consent to Operate Certificate issued by the Tripura State Pollution Control Board	R4	
6	A list of parameters of water / Air/ Noise etc. monitored and analysed by the TSPCB	R5	
7	A copy of the Audited Statement of the income and Expenditure for the FY 2020-21 and 2021-22	R6	

Before Central Pollution Control Board

Parivesh Bhawan, East Arjun Nagar, Delhi

In the matter of

OA No. 693/2023

News Item titles "Pollution Control Boards are the Weak Link" appearing in Deccan Herald dated 24.10.2023

Report in the form of affidavit affirmed on behalf of the Tripura State Pollution Control Board

I, Dr. Bishu Karmakar, S/o, Late Jogendra Karmakar, residing at P.O.- Noagaon Krishnanagar-799006, Police Station- New Capital Complex, Agartala, District- West Tripura, State – Tripura, aged about 49 years, by occupation- Service at a statutory organization, do hereby solemnly affirm and submit before the Member Secretary, Central Pollution Control Board as follows: -

1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi in its Order dated 12.04.2024 in the matter of OA No. 693/2023 has directed the Member Secretaries of all the State Pollution Control Boards to file an affidavit before the Member Secretary, Central Pollution Control Board disclosing the certain points of compliance as mentioned in the Order dated 12.04.2024.
2. That, I am holding the post of Member Secretary of the TSPCB. I am well conversant with the facts and circumstances of this case as gathered from the official records and as such competent to swear this affidavit pursuant to the direction of the Hon'ble Tribunal dated 12.04.2024 and in line with the points as mentioned in the Minutes of the meeting held on 14.06.2024 at 12:30 PM with the Member Secretaries and officials of State Pollution Control Boards (SPCBs) and

Pollution Control Committees (PCCs) under the Chairmanship of Member Secretary, Central Pollution Control Board (CPCB), so as to review in compliance of the said order.It is needed to mention here that the Tripura State Pollution Control Board had already submitted one Affidavit before the Central Pollution Control Board in this matter.

3. The status of compliance with respect to the points raised by the Hon'ble National Green Tribunal and communicated by the Central Pollution Control Board is furnished below:

A. Sanctionofpostswithtimeline:

Sl. No.	No. ofSanctionedposts	No. ofVacantposts	Duration sincewhenVacant(inmonth)	Reasonfor notfillingthevacantposts	Time linefor fillingthevacancy(inmonth)	List of activitiestobecarriedoutfor filling thevacancyand their respectivetimeline
1.	28	4	4 years	-	2025	Mentioned in the remarks below.

Remarks,ifany:

During 2021, the Tripura State Pollution Control board has taken several initiatives including publication of Advertisement for recruitment in the vacant posts (One Junior Scientist and one Junior Environmental Engineer). However, due to change in recruitment policy of the State Government, the recruitment could not be done at that time. Now, the process of preparation of fresh

Recruitment Rules are going on as per the new recruitment policy of the State Government. Due to election embargo of Tripura Legislative Assembly,2023 and due to imposition of Model Code of Conduct due to Lok Sabha Election, 2024, the recruitment process is getting delayed. Moreover, Model Code of Conduct is in force in the State w.e.f. 11.07.2024 for Panchayet Election of the State.

In addition, the TSPCB has also requested the Joint Recruitment Board of Tripura for selection and recommendation of candidate for filling up of the 2 nos. non-technical posts (one LDC and one Peon). Now, it is expected that the TSPCB will fill up the vacant posts within 2025.

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a) Total number of all types of laboratory setup by SPCB:

A sophisticated environmental laboratory has been set up under Section 17(2) & 52 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 17(2) & 28 of the Air (Prevention and Control of Pollution) Act, 1981at Head Office of Tripura State Pollution Control Board at Gorkhabasti, Agartala, West Tripura for the analysis of various environmental parameters of water & wastewater, air, noise etc. since the inception of the Tripura State Pollution Control Board.A copy of the Memorandum issued by the Tripura State Pollution Control Board in this regard is enclosed herewith as **Annexure-R1.**

At present, the Tripura State Pollution Control Board has also **2 (two) Zonal Offices & Laboratories** and details are as follows:

Sl No.	Offices & Laboratories	Office Infrastructure
1	Central Laboratory at Agartala Tripura State Pollution Control Board, Parivesh Bhawan, PN Complex, Gorkhabasti, Agartala, West Tripura	Own Building of Tripura State Pollution Control Board
	Zonal Office & Address	
2	South Zonal Office & Laboratory, Tripura State Pollution Control Board, Udaipur, Gomati District, Tripura	Accommodated in the office building of Department of Science, Technology & Environment, Government of Tripura.
3	North Zonal Office & Laboratory, Tripura State Pollution Control Board, Kumarghat, Unakoti District, Tripura	Accommodated in the office building of Department of Science, Technology & Environment, Government of Tripura.
4	Central Zonal Office & Laboratory, Tripura State Pollution Control Board, Ambassa, Dhalai District, Tripura	Shifted to Head Quarter, TSPCB, Agartala

Considering the acute shortage of the staff, the Central Zonal Office & Laboratory at Ambassa, Dhalai District, Tripura has been shifted to TSPCB Head Office, Agartala.

These Zonal Office & Laboratories are well equipped with basic instruments. The collection as well as analysis of the basic environmental parameters is being done in these Zonal Office & Laboratories. The TSPCB is in the process for obtaining EPA/NABL accreditation for its Laboratories.

The central environmental laboratory set up at Head Office of Tripura State Pollution Control Board at Agartala, West Tripura for analysis of various environmental parameters of Water & Waste water, Air, Noise etc. is having a set of Scientific Officials having requisite qualification. Apart from these,

Project Associates and Data Entry Operators having requisites qualification are also being engaged under National Air quality Monitoring Programme (NAMP) and National Water quality Monitoring Programme (NWMP) projects of CPCB. In some occasions, the analysis of pesticides is being carried out in the laboratory of CPCB and other SPCBs. Initiatives have been taken for strengthening of the Laboratories in terms of manpower and instruments/equipment.

b) **Out of (a) above, how many laboratories are established as State Water Laboratory:** 1(One)

c) **Have all laboratories, as at(b) above, has been notified in the official Gazette:**

Initiative will be taken to notify one environmental laboratory of the Tripura State Pollution Control Boardat Agartala in the official Gazetteof the State.

d) **Whether any State (or) Institute Laboratories, other than those setup by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:**

i. **Number of such laboratory specified:**

The State Government has set up one State Level Water Testing laboratory stationed at P.N. Complex, Agartala, West Tripura under the Director, Directorate of the WSSO, PWD(DWS). A copy of the said Memorandum is enclosed herewith as **Annexure-R2**.

In addition to that, there are 20 water testing laboratories presently operational in District, Sub-division and Block level under the PWD(DWS) Department, Govt. of Tripura.

All the laboratories are having NABL Accreditation.

ii. **Number of such laboratory notified in the official Gazette:**

The concerned department will be approached to take necessary initiatives to notify the aforementioned laboratories in the official Gazette of the State.

e) **(i)Number of Laboratory planned for notification as State Water Laboratory:** 1(one)

(ii)Time required for notification under Section 52 of Water Act (in months) :12 months

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a) Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:

The existing **one environmental laboratory** of the Tripura State Pollution Control Board at Agartala is being used to analyse all the air quality parameters.

b) Have all laboratories, as at(a) above, has been notified in the official Gazette:

Initiative will be taken to notify the environmental laboratories of the Tripura State Pollution Control Board in the official Gazetteof the State.

c) Whether any State(or) Institute Laboratories, other than those setup by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:

i. Number of such laboratory specified: **Nil**
ii. Number of such laboratory notified in the official Gazette: **Nil**

d) (i)Number of Laboratory planned for notification as State Air Laboratory: 1(one)

(ii)Time required for notification under Section 28 of Air Act (inmonths):6(Six) Months

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA1986)

a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA `1986? :**Nil**

b) NumberoflaboratoriesplannedforrecognitionunderEPA1986:**1(One)**

c) Time required for recognition under EPA 1986(in months)?: **12 months**.

Remarks: For getting recognition under EPA 1986, NABL accreditation is mandatory. TSPCB has taken initiatives to engage a consulting agency to guide for getting NABL accreditation.

Available Infrastructure:

A report regarding available infrastructure, facilities, manpower etc. has already been submitted to CPCB. A copy of the same is enclosed herewith as **Annexure-R3** for reference.

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate:

i) Total number of parameters prescribed in the various CTO issued by SPCB/PCC:

The Tripura State Pollution Control Board is issuing the Consent to Establish Certificate and Consent to Operate Certificate to the Industrial Units imposing suitable terms and conditions. In addition, standard of different parameters of the discharged wastewateras well as emission as mentioned in the Schedule I of the EP Rules for the specific industrial units are also mentioned in the Consent Certificates for necessary compliances (approximately 30 nos. of parameters). A copy of the Consent To Operate Certificate for Gas Gathering Station is enclosed as **Annexure-R4**

a. Total number of parameters for which the laboratory, as at(a) above, have facility to monitor and analysis the parameter as at Schedule I:

A list of parameters of water / Air/ Noise etc. monitored and analysed by the TSPCB is enclosed herewith as **Annexure-R5.**

b. In case SPCB/PCC doesnot have its facility to sample & analysis all parameters as at(a)above:

(i) How much parameters (for which the SPCB/PCC donot have its laboratory facility to sample & analyse) are being monitored: Not Applicable

(ii) Whether SPCB / PCC has plan to have its facility to sample &analyse allparameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.

Yes. the TSPCB will take initiative to develop necessary infrastructure as well as procuring necessary instruments/equipment to facilitate sampling and analyse all the environmental parameters.

j) Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y.2020-21 and 2021-22 clearly mentioning the following sources:

S. No.	SourceofIncome	FY2020-21in(Rs) (Lakhs)		FY2021-22in(Rs)	
		Income	Expenditure	Income	Expenditure
1.	Consent fee	192.13	Full	266.36	Full
2.	Authorization fee	0.43	Full	0.45	Full
3.	Lab analysis charges	1.19	Full	0.107	Full
4.	Bank Interest earned	130	Full	88.75	Full
5.	Environmental Compensation fund of SPCB	Nil	-	Nil	-
6.	Environmental Compensation fund of CPCB	-	-	-	-
7.	Assistance from State Govt.	17.5	Full	20	Full
8.	Assistance from State Central Govt. under Central Sector Schemes (Fund received from CPCB and MoEFCC, GoI)	74.29	Full	213.44	Full
9.	Other Sources, if any		-	-	-
Total		A copy of the Audited Statement of the income and Expenditure for the FY 2020-21 and 2021-22 is enclosed herewith as **Annexure-R6.**			

- **Reason for not utilizing the collected amount fully**: Funds are fully utilized.

4.The respondent humbly craves leave to submit any other documents/additional affidavits for clarifying any matter which may require subsequent elucidation.

5.The averments made in the paragraph No.1& 2 herein above are true to my knowledge, those made in paragraphs after that herein above are obtained from the records kept and maintained at the Office of the TSPCB which I verily believe to be true, and the rest are my humble submissions before the Central Pollution Control Board.

Signature of the deponent

Tripura State Pollution Control Board
(A Statutory Organization Under Government of Tripura)
Department of Science, Technology & Environment

LiFE Lifestyle for Environment

Annexure-R1

No.F.18(28)/TSPCB/693/2752-757 **dated 24.05.2024**

MemoranduM

Pursuant to the provisions laid down in the Section 17(2) & Section 52 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 17(2) & Section 28 of the Air (Prevention and Control of Pollution) Act, 1981, it is hereby notified that the Central Laboratory of the Tripura State Pollution Control Board situated at Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti, Agartala, West Tripura has been established and functional since the inception of the Board, i.e. from 1st January, 1988.

24.5.2024

(Dr. Bishu Karmakar)
Member Secretary

Copy to:

1. The PPS to the Chief Secretary, Government of Tripura for kind information.
2. The PA to the Chairman, Tripura State Pollution Control Board for kind information.
3. The PA to the Secretary, Department of Science, Technology & Environment, Government, Government of Tripura for kind information
4. All Principal Secretaries/ Secretaries/ Special Secretaries to the Government of Tripura for kind information
5. All Head of Departments for kind information
6. The Director, Science, Technology & Environment, Govt of Tripura for kind information

Address:
PARIVESH BHAWAN
Website:
Contact:
Chairman: 0381 - 2322302
Member Secretary: 0381 - 2325

Annexure-R2

No.F.6(21)-CE/DWS/E/2011 /6194-6222

GOVERNMENT OF TRIPURA
PWD (DRINKING WATER & SANITATION)
TRIPURA, AGARTALA.

Dated, Agartala, the 06 August, 2013.

MEMORANDUM

For the utmost of the Government works, henceforth the State Level Water Testing Laboratory stationed at P.N. Complex will function under the control of the Director, Directorate of the WSSO, PWD (DWS), P.N. Complex, Agartala and District Level Water Testing Laboratory stationed at Collegetilla will function under the control of the Executive Engineer, DWS Division, Agartala-II, Near Bhuiyan Complex, Agartala.

However, the water testing unit attached with 6MGD Water Treatment Plant Bardowali & 3MGD Water Treatment Plant Collegetilla will remain under the control of the Executive Engineer, DWS Division, Agartala-I, Agartala.

Till separate water testing unit is setup at 3MGD Water Treatment Plant Collegetilla, the District Level Water Testing Laboratory, Collegetilla will conduct all necessary water testing related to 3MGD Water Treatment Plant, all the water sources and distribution system within Agartala Municipal Council area besides the works related with District Level Water Testing Laboratory.

This order will take immediate effect.

(B.N.RAY)
Deputy Secretary, PWD (DWS)
Govt. of Tripura.

Copy to:

1) The Secretary, PWD (DWS), Govt. of Tripura for kind information.
2) The PS to the Hon'ble Minister, PWD (DWS) for kind appraisal of the Hon'ble Minister.
3) The Engineer-in-Chief, PWD (R&B) for kind information.
4) The Director, Urban Development Department, Govt. of Tripura for kind information.
5) The Chief Engineer, PWD (WR), Kunjaban, Agartala for kind information.
6) The Addl. Chief Engineer, PWD (DWS) for kind information.
7) The Addl. Chief Engineer (Planning), PWD (DWS) for kind information.
8) The Chief Executive Officer, Agartala Municipal Council for kind information.
9) The Director, Directorate of WSSO, PWD (DWS) for kind information & further necessary action.
10-13) The Superintending Engineer, DWS Circle Agartala/Udaipur/Ambassa, Kumarghat for kind information.
14-25) The Executive Engineer, DWS Division Agartala-I/Agartala-II/Kalyanpur Bishalgarh/ Udaipur/ Belonia/ Ambassa/ Kamalpur/ Kumarghat/ Dharmanagar/ Store Division Agartala/ Rig Division Agartala for information.
26-27) The Assistant Engineer, DWS Sub-Division No-I Collegetilla/ Sub-Division No-II Milansangha for information.
28-29) The In-Charge, State Level Water Testing Laboratory, P.N. Complex/ District Level Water Testing Laboratory, Collegetilla for information & further necessary action.

6/8/13
Deputy Secretary, PWD (DWS)
Govt. of Tripura.

DSO/AC 6/8/13

State E-mail ID
IMIS 07/08/13

Annexure-R3

File No. No.F.18(28)/TSPCB/693 (Computer No. 82736)

213998/2024/TSPC-Board

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 693/2023

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

Name of the SPCB : TRIPURA STATE POLLUTION CONTROL BOARD

Sl.No.	Details	Remarks			
1.	Status of Manpower	**Sanctioned**	**Working**	**Vacant**	**Vacancy in %**
		28	24	4	14.28 %
2.	Ratio of Administrative, Ministerial and Technical Staff of SPCBs/ PCCs*#				

Technical Posts (Engineering & Science)		Administrative	
Chief Environmental Engineer	Nil	Senior Law Officer	Nil
Senior Environmental Engineer	Nil	Law Officer	Nil
Environmental Engineer/ Executive Engineer	1 Nos.	Assistant Law Officer	Nil
Assistant Environmental Engineer	2 Nos.	Sr. Administrative Officer	Nil
Junior Environmental Engineer	3 Nos.	Administrative Officer	Nil
Scientist E	Nil	Section Officer	Nil
Scientist D	Nil	Personal Secretaries	Nil
Scientist C	1 Nos.	UDC	1 Nos.
Scientist B	1 Nos.	LDC	1 Nos.
Junior Scientist	3 Nos.	Accounts Officer	Nil
Junior Scientific Assistant	2 Nos.	Assistant Accounts Officer	Nil
Senior Lab Assistant	1 Nos.	Accounts Assistant	Nil
Junior Lab Assistant	1 Nos.	Accountant	1 Nos.
Sample Collector	2 Nos.	Drivers	1 Nos.
		Peon	3 Nos.
Total	17		7

3	Regulating And Monitoring Facility Available

Central Laboratory	Regional Laboratories	Total	No. of EPA Approved labs	No. of NABL Approved labs	No. of OH&SAS Approved labs
1 Nos.	2 Nos.	3 Nos.	-	-	-

4.	Sanctioned strength and present working strength in laboratory

Number of Sanctioned Staff in Lab.	Number of Working Staff in Lab.
10	8

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File No. No.F.18(28)/TSPCB/693 (Computer No. 82736)

213998/2024/TSPC-Board

5	Further Need of Equipment's and Infrastructure in Labs
	Number of Equipment's available: **Annexure-A** / Further need of Equipment's: **Annexure-B**
6.	Details of Parameters Analysed in Central and Regional Laboratories combined
	Please attach a separate list as per labs existing in SPCBs/PCCs

Sr. No.	Water Parameter	Soil, Solid Waste & Hazardous Parameters	Air Parameters	Biological Parameters	Stack gases/ Source emission	Noise Level Monitoring	Pesticides	Trace Metals	Meteorological parameters
1	Temperature		PM-10	Total Coliform	Leq (Equivalent Sound Level)			Iron	
2	Dissolved Oxygen		PM-2.5	Faecal Coliform				Chromium	
3	pH		SO					Lead	
4	Conductivity		NO					Cadmium	
5	BOD							Manganese	
6	Nitrate-N							Arsenic	
7	Nitrite-N							Copper	
8	Turbidity							Zinc	
9	T-Alkalinity								
10	Chlorides								
11	COD								
12	Total Hardness								
13	Calcium								
14	Magnesium								
15	Sulphate								
16	Sodium								
17	Total Dissolved Solids								
18	Total Fixed Solids								
19	Total Suspended Solids								
20	Total Phosphate								
21	Fluoride								

7.	Provisions Made For Enforcement and Monitoring in Critically Polluted Areas, if applicable
	There is no critically polluted area in the State of Tripura.
8.	Availability of Budget and its sources and expenditure in last two years (2020-21 and 2021-22) (in Lakh Rs.)

1. Income Generated by Board / Committee

From Consent & Authorisation Mechanism		From Lab Analysis		Bank Interest		Any Other Income	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
Rs. 192.13 Lakhs	Rs.266.36 Lakhs	Rs.1.19 Lakhs	Rs.0.107 90 Lakhs	Rs.12.24 Lakhs	Rs.4.14 Lakhs	Rs.14.58 Lakhs	Rs.13.79 Lakhs

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File No. No.F.18(28)/TSPCB/693 (Computer No. 82736)

213998/2024/TSPC-Board

	Expenditure from the Income of Board		F.Y 2020-21	F.Y 2021-22
			Rs.220.14 Lakhs	Rs.284.39 Lakhs
	2. Environmental Compensation fund of NGT received from CPCB, if any			
	Fund Received from CPCB		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	Nil	Nil	Nil	Nil
	3. EC Fund collected by respective Board /Committee as per NGT / Board Directions			
	Fund Received from State		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	Nil	Nil	Nil	Nil
	4. Grant-in-Aid from States/ UT, if applicable			
	Fund Received from State		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	Rs.17.50 Lakhs	RS.20.00 Lakhs	Rs. 17.50 Lakhs	Rs. 20.00 Lakhs
	5. Any other			
	Fund Received from State		Expenditure	
	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
	Nil	Nil	Nil	Nil
9	Please enclose the list of infrastructure available and needed separately with this report: **Annexure-C**			
a	List of lab infrastructure (instruments and equipment) available: **Annexure-A**			
b	List of lab infrastructure (instruments and equipment) Needed: **Annexure-B**			

Note:

* The administrative & ministerial staff shall be combined as there may not be any ministerial staff in the Pollution Control Boards and Committees, if present it shall be combined with the strength of administrative staff.

#The below table shows the posts which are considered as Technical and Administrative by the CPCB, kindly add details accordingly.

Technical	Administrative
Scientist B, C, D, E and F, Environmental Engineer, Assistant Environmental Engineer, Chief Environmental Engineer, Senior Environmental Engineer, Junior Environmental Engineer, Chief Scientific Officer, Principal Scientific Officer, Scientific Officer, Junior Scientific Officer, Senior Technical Supervisor, Technical Supervisor, Draughting Supervisor,	Senior Law Officer, Law Officer, Assistant Law Officer, Sr. Administrative Officer, Administrative Officer, Assistant Director (OL), Senior Translator Assistant, Junior Translator, Accounts Officer, Assistant Accounts Officer, Accounts Assistant, Section Officer, Private Secretary, Publication Assistant, Upper Division Clerk, Lower Division Clerk, Multi-Tasking Staff

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213598/2024/TSPC-Board

Senior Draughtsman, Data Processing Assistant and Junior Technician, Senior Scientific Assistant, Junior Scientific Assistant, Senior Laboratory Assistant, Junior Laboratory Assistant, Field Attendant and other technical posts.	Grade-I &II, Driver Special Grade, Driver Grade-I, II & Ordinary Grade, Data Entry Operator Grade-I&II, Stenographer Grade- I & II and other administrative posts.

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213998/2024/TSPC-Board

Annexure-A

A list of the major instruments/equipment available in the laboratories are given below:

Name of the Instruments	No. of Instruments	Purpose
Air Quality Monitoring Instruments		
Continuous Ambient Air Quality Monitoring Station (CAAQMS)	02	Monitoring the Ambient Air Quality on real time basis
Respirable Dust Sampler APM-460 (XNL) with Thermo Electrically Cooled Gaseous Sampling Attachment APM 411 TE.	05	Monitoring of the air quality parameters manually
Fine Particulate Sampler APM-550(MFC)	05	Monitoring of air quality parameter of Air (PM-2.5) manually
Stack Monitoring Kit	01	Monitoring the Air emission from industry
Anemometer	01	Monitoring of air flow
Water Quality Analysis Instruments		
Atomic Absorption Spectrophotometer	01	Analysis of different essential heavy metals in water and wastewater samples
UV-Spectrophotometer	02	Analysis of different chemical parameters of water, wastewater and air samples
Digital Microscope	01	Identification of microorganisms during microbiological analysis and bio monitoring.
Total Kjeldhl Nitrogen Analyzer	01	Analysis of organic nitrogen in water and wastewater samples
B.O.D. Incubator	03	Analysis of BOD of water and wastewater samples
Bacterial Incubator	04	Analysis of microbiological parameters
C.O.D Digester	01	Analysis of COD of water and wastewater samples

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pH meter	02	Determine the pH of water and wastewater samples
Conductivity meter	02	Determine the conductivity of water and wastewater samples
Turbidity meter	04	Determine the Turbidity of water and wastewater samples
Laminar Air Flow	01	Analysis of Microbiological parameters of water and wastewater samples
Colony Counter	01	Analysis of Microbiological parameters of water and wastewater samples
Magnetic Stirrers	01	Analysis of water parameters
Hot Air Oven	05	For Analytical purpose
Autoclaves	01	Microbiological analysis
Muffle Furnace	01	For Analytical purpose
Analytical Balance	05	For Analytical purpose
Deep Freezers	03	For Refrigeration purpose
Water Purification System	01	For water distillation
Thermo reactor	01	For Analytical purpose
Noise Level Measuring instrument		
Sound Level Meter (Class-I & Class-II)	11	Measuring Noise level in different selected zones of the State
Bio Monitoring		
Bio Monitoring Kit	01	Qualitative assessment of water quality

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213998/2024/TSPC-Board

Annexure-B

A list of the major instruments/equipment proposed to procure for strengthening of laboratories are given below:

Name of the Instruments	No. of Instruments	Purpose
Air Quality Monitoring Instruments		
Flue Gas Analyser	02	Monitoring the emission from industry.
Water Quality Analysis Instruments		
Gas Chromatograph and Mass Spectrophotometry	01	Analysis of different pesticides in water and wastewater
Ion Chromatograph	01	Analysis of different ions of water, wastewater

However, additional instruments/equipment whenever necessary for effective enforcement of monitoring will be procured.

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213998/2024/TSPC-Board

Annexure-C

Environmental Laboratories at Tripura State Pollution Control Board and its Zonal Offices (Central Zonal, North Zonal & South Zonal) with its infrastructure to analysis the notified parameters along with EPA recognition/ NABL accreditation :

A sophisticated environmental laboratory has been set up at Head Office of Tripura State Pollution Control Board at Agartala, West Tripura for the analysis of various environmental parameters of water & wastewater, air, noise etc. The Tripura State Pollution Control Board has also set up 3 (three) Zonal Offices & Laboratories and details are as follows:

Sl No.	Offices & Laboratories	Office Infrastructure
1	Central Laboratory at Agartala Tripura State Pollution Control Board Parivesh Bhawan, PN Complex, Gorkhabasti, Agartala, West Tripura	Own Building of Tripura State Pollution Control Board
	Zonal Office & Address	
2	South Zonal Office & Laboratory Tripura State Pollution Control Board Udaipur, Gomati District, Tripura	Accommodated in the office building of Department of Science, Technology & Environment, Government of Tripura.
3	Central Zonal Office & Laboratory Tripura State Pollution Control Board Ambassa, Dhalai District, Tripura	Shifted to Head Quarter, TSPCB, Agartala
4	North Zonal Office & Laboratory Tripura State Pollution Control Board Kumarghat, Unakoti District, Tripura	Accommodated in the office building of Department of Science, Technology & Environment, Government of Tripura.

Considering the acute shortage of the staff, the Central Zonal Office & Laboratory at Ambassa, Dhalai District, Tripura has been shifted to TSPCB Head Office, Agartala.

These Zonal Office & Laboratories are well equipped with basic instruments. The collection as well as analysis of the basic environmental parameters is being done in these Zonal Office & Laboratories. The TSPCB is in the process for obtaining EPA/NABL accreditation for its Laboratories.

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The central environmental laboratory set up at Head Office of Tripura State Pollution Control Board at Agartala, West Tripura for analysis of various environmental parameters of Water & Waste water, air, Noise etc. is having a set of Scientific Officials having requisite qualification. Apart from these, Project Associates and Data Entry Operators having requisites qualification are also being engaged under National Air quality Monitoring Programme (NAMP) and National Water quality Monitoring Programme (NWMP) projects of CPCB. In some occasions, the analysis of pesticides is being carried out in the laboratory of CPCB and SPCBs.

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242043/2024/TSPC-Board

Instruments/ Equipment Available at Tripura SPCB

Sr. No.	Name of Instruments/ Equipments	✓ or X
1.	UV- Visible Spectrophotometer	✓
2.	BOD Incubator	✓
3.	COD Digester	✓
4.	Flame Photometer	X
5.	Water Purification System	✓
6.	Specific Ion Meter	X
7.	DO Meter	✓
8.	Analytical Balance	✓
9.	pH Meter	✓
10.	Conductivity Meter	✓
11.	Turbidity Meter	✓
12.	Fume Hood	✓
13.	Noise Meters	✓
14.	Visible Spectrometer	X
15.	Refrigerator	✓
16.	Electronic Balance	✓
17.	Electronic Colony Counter	X
18.	Magnetic Stirrer with heater accessories	✓
19.	Kelvinator Refrigerator KCP 324B H 307'e S/ Door	✓
20.	Conductivity/ TDS meter	✓
21.	Digestion Chamber (Fume Hood)	X
22.	Filtration Assembly (6 Fold with vacuum pump)	X
23.	Magnetic stirrer with hot plate	X
24.	Spectrophotometer	✓
25.	Desiccators	✓
26.	Digital Camera	X
27.	Small Locker	X
28.	Stabilizer 1KV	X
29.	Autoclave	✓
30.	Water Distillation Assembly	✓
31.	Colony Counter	✓
32.	Magnetic stirrer with hot plate	✓
33.	P^H meter with combined glass electrode bench top	X
34.	Specific ion meter	X
35.	Free and total chlorine (Ultra High) Photometer	X
36.	Digital Thermometer	✓
37.	Aerator	✓
38.	Water Purification System	✓
39.	Refrigerator (Frost Free, CFC free)	X
40.	PM 2.5 Dust Sampler	✓
41.	Hot Air Oven	✓
42.	Filtration Assembly	X
43.	Refrigerator	✓

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242043/2024/TSPC-Board

44.	Vacuum Pump	✓
45.	Muffle Furnace	✓
46.	Water Bath	✓
47.	RDS along with gaseous attachment	X
48.	HVS APM430 along with gaseous attachment	X
49.	PM 2.5 Fine Particulate matter	✓
50.	Micro-Metero monitor Envirotech WM271	X
51.	Stack Monitoring kit	✓
52.	Flue Gas Analyser (Testo 350)	X
53.	Electronic Balance	✓
54.	Hot Air Oven	✓
55.	Inoculation Chamber/ Laminar Flow	✓
56.	Bacteriological Incubator	✓
57.	Autoclave Cylinder Vertical	X
58.	Electronic balance (Shimadzu)	X
59.	Single Flask Membrane Filtration Assembly	X
60.	Automatic Burette Digital	X
61.	Filtration Assembly with vacuum pump	X
62.	Liquid Handing System (Dispenser)	✓
63.	Muffle furnace	✓
64.	Portable Generators	X
65.	Magnetic Stirrer	✓
66.	Computer System	✓
67.	Big Locker	✓
68.	Stabilizer 2KV	X
69.	Incubator	✓
70.	Bio-safety cabinet	X
71.	Vortex mixer	X
72.	Invertor with batteries	✓
73.	Portable Analyzer Kit	✓
74.	Ph meter pen type	✓
75.	Fluoride low range photometer	X
76.	COD photometer	X
77.	Deep Freezer	✓
78.	Water Distillation Assembly	✓
79.	PM 10 Respirable dust samplers	✓
80.	Stack Monitoring Kit	✓
81	Atomic absorption spectrophotometer	✓
82	Auto Clave	✓
83	Centrifuge	✓
84	Hg Analyser	✓
85	Rotatory Evaporator	✓
86	Digital balance upto 5 digits	✓
87	Air Conditioner	✓

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88	Stack monitoring kit	✓
89	Autoclave	✓
90	Computer system with all accessories	✓
91	Computer table with chair	✓
92	Hot air oven	✓
93	Ice box	✓
94	Water purification system (type-i)	✓
95	Laminar Flow	✓
96	Hot Air oven	✓
97	Micro Pipettes	✓
98	Gas Chromatograph with ECD, FID, NPD, FPD	✓
99	Bottom Sampler	✓
100	Hot Plates	✓
101	Microwave Digester	✓
102	TKN Analyser semi-automatic with aluminum block digester	✓
103	Water Bath (Thermostatic control)	✓
104	Conductivity meter	✓
105	Digital balance upto 4 digits	✓
106	Water Bath	
107	Locker	✓
108	Bio-safety cabinet	✓
109	Refrigerator	✓
110	Electronic balance upto 6 digit	✓
111	Computer with coloured printer	✓
112	Biological Incubator	✓
113	Refrigerator	✓
114	Digital Microscope	✓
115	Total Kjeldhl Nitrogen Analyser	✓
116	Bacterial Incubator	✓
117	Anemometer	✓
118	Respirable dust sampler with thermo electrically cooled gaseous sampling attachment	✓
119	Fine Particulate sampler	✓
120	CAAQMS	✓
121	Laminar Air Flow	✓
122	Thermo Reactor	✓
123	Bio Monitoring Kit	✓
	List of Instruments Required	
1	Flu Gas Analyser	Required
2	GCMS	Required
3	Ion Chromatograph	Required
4	Other Instruments will be procured as and when required.	

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Annexure-R4

15653

TRIPURA STATE POLLUTION CONTROL BOARD

No.F.17(10)/TSPCB/W/Drilling/(L-Red)/8110/ 13910-15 Date : 28/03/2024

CERTIFICATE FOR CONSENT TO OPERATE

Under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and Under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

Reference : i) Your Application No **252322** Dated **04-01-2024**
ii) Our NOC Register Sl. No.**14413** For **Extension of validity**

Capital Investment **5029.00 Lakhs** Production Capacity :
Type Natural Gas Collection Station Category **Red**

With reference to the above Application a provisional Consent to Operate Certificate (Extension of validity) is hereby issued in favour of **M/s. Tichna EPS, Mr. Sharad Terway, Kathalia, Sonamura, Sepahijala, Tripura** to discharge its industrial and other effluents arising out of their premises into a stream/ well/ land as per section 25/26 of Water (Prevention and Control of Pollution) Act,1974 and to make emission from the plant /unit as per Section 21 of the Air (Prevention and Control of Pollution) Act,1981situated at **Kathalia, Sonamura, Sepahijala, Tripura** to subject to observance of other codal formalities of the Govt. of India/Govt of Tripura/District Administration/ Agartala Municipal Corporation or concerned Municipal Council or concerned Nagar Panchayat (whichever is applicable)/ Health Department/Industries & Commerce Department and subject to observance of the following terms & conditions:

1. Oil and gas drilling and processing facilities, situated on land and away from saline water, sink may opt either for disposal of treated water by on-shore disposal of by re- injection in abandoned well which is allowed only below a depth of 1000 meters from the ground level. In case case of re-injection in abandoned well the effluent have to comply only with respect to suspended solids and oil and grease 100 mg/l and 10 mg/l respectively. For on- shore disposal, the permissible limits are given below:

Sl. No.	Parameter (Not to exceed)	On-shore discharge standards
a.	pH	5.5-9.0
b.	Temperature	40°C
c.	Suspended Solids	100 mg/l
d.	Zinc	2 mg/l
e.	BOD	30 mg/l
f.	COD	100 mg/l
g.	Chlorides"	600 mg/l
h.	Sulphates	1000 mg/l
i.	TDS	2100 mg/l
j.	%Sodium	60 mg/l
k.	Oil and Grease	10 mg/l
l.	Phenolics	1.2 mg/l
m.	Cyanides	0.2 mg/l
n.	Fluorides	1.5 mg/l
o.	Sulphides	2.0 mg/l
p.	Chromium(Cr+6)	0.1 mg/l
q.	Chromium (Total)	1.0 mg/l
r.	Copper	0.2 mg/l
s.	Lead	0.1 mg/l
t.	Mercury	0.01 mg/l
u.	Nickel	3.0 mg/l

2. DG Sets at drill site as well as production station shall conform with the norm notified under the Environment (Protection) Act, 1986.

Contd. p/2

a. The Noise Level of the D. G. Set should conform to the specified standard mentioned as under:

Noise level not to exceed	
Day Time	Night Time
(6.00 am to 10.00 pm)	(10.00 pm to 6.00 am)
55dB	45dB

Under any circumstances the noise level should not exceed the standard.

b. Smoke of the Gensets should be channelized/ emitted in such a manner so as not to cause any disturbance to the neighborhood.

c. The following criteria shall have to be maintained for the DG set:

i. The DG set should be provided with integral acoustic enclosure at the manufacturing stage itself.

ii. The user shall make efforts to bring down the noise level due to the DG Set, outside the premises within the ambient noise requirements by proper sitting & control measures.

iii. Installation of DG Set must be strictly in compliance with the recommendations of the DG Set manufacturer.

iv. A proper routine and preventive maintenance procedure for the DG Set should be set and followed in consultation with the DG set manufacturer which would help to prevent noise levels of the DG set from deteriorating with use.

v. The emission standard of the DG set should be maintained as under:

Parameter	Emission Limits (g/kw-hr)
NOX	9.2
HC	1.3
CO	3.5
PM	0.3

vi. Due care and maintenance of the DG sets should be taken in the following manner so that Pollution level can be minimised:

(i)The pre cleaner should be inspected for dirtdust accumulation and it should be cleaned once in a week.
(ii)The vacuum indicator should be checked for red band and the outer element should be cleaned only by compressed air, with pressure not more than 60 psi, if required.
(iii)The water and sediment from water separator and fuel tank should be drained before starting.
(iv) Coolant condition should be maintained as per specifications.
(v)Lube oil pressure should be checked every morning before starting.
(vi)Engine log book of previous shift should be checked and then reset , if required.
(vii) The engine should be cleaned externally every day.
(viii)Leakage of engine oil, coolant and fuel should be checked before start up and engine oil should be topped, if required.
(ix)The engine should be primed before starting.
(x)The battery condition and electrical connection should be cheeked before starting as per O & M Manual.
(xi)The engine should be started and operated without load/idle for 2-3 minutes for any leakage or abnormal sound. Corrections should be made if necessary.
(xii)The engine should be started on electrical mode and proper functioning of safety control should be checked.
(xiii) The engine should be idled for three minutes before shut off.
(xiv) Recommended schedule maintenance checks should be carried out.
(xv) Only genuine parts should be used while replacing them during break down or preventive maintenance.

3. Cold Venting of gases shall never be resorted to and all the gaseous emissions are to be flared.

4. All flaring shall be done by elevated flares except where there is any effect on crop production in adjoining areas due to the flaring. In such cases, one may adopt ground flaring.

5. In case of ground flare, to minimize the effects of flaring, the flare pit at Group Gathering Station(GGS)/Oil Collecting Station(OCS) and Group Collection Station(GCS) shall be made of RCC surrounded by a permanent wall (made of refractory brick) of minimum 5m height, to reduce the radiation and glaring effects in the adjoining area.

6. A green belt of 100 m width may be developed around the flare after the refractory wall in case of ground flaring.

7. If the ground flaring with provision of green belt is not feasible, enclosed ground flare system shall be adopted, and be designed with proper enclosure height, to meet the ground level concentration (GLC) requirement.

Contd. p/3

8. In case of elevated flaring, the minimum stack height shall be 30m. Height of the stack shall be such that the max. GLC never exceeds the prescribed ambient air quality limit.
9. Burning of effluent in the pits shall not be carried out at any stage.
10. Drill cuttings (DC) originating from onshore or locations close to shoreline and separated from Water Base Mud (WBM) should be properly washed and unusable drilling fluids (DF) such as WBM Oil Base Mud (OBM), Synthetic Base Mud (SBM) should be disposed off in a well designated pit lined with impervious liner located offsite or onsite. The disposal pit should be provided additionally with leachate collection system.
Design aspects of the impervious waste disposal pit capping of disposal pit should be informed by the Oil Industry to State Pollution Control Board (SPCB) at the time of obtaining consent.
11. Use of diesel base mud is prohibited. Only WBM should be used for on shore oil drilling Operation.
12. In case of any problem due to geological formation for drilling, low toxicity OBM having aromatic content <1 % should be used. If the operators intend to use such OBM to mitigate specific Whole problem/SBM it should be intimated to Ministry of Environment & Forests/State Pollution Control Board.
13. The chemical additives used for the preparation of DF should have low toxicity i.e. 96 hr LC50 >30,000 mg/l as per mysid toxicity or toxicity test conducted on locally available sensitive sea species. The chemicals used (mainly organic constituents) should be biodegradable.
14. DC separated from OBM after washing should have oil content at <10 gm/kg for disposal into pit.
15. The waste pit after it is filled up shall be covered with impervious liner, over which, a thick layer of native soil with proper top slope is provided.
16. Low toxicity OBM should be made available at installation during drilling operation.
17. The hazardous waste generated from the unit should be disposed as per provision of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date. A online data display board to be installed outside the drilling site to display the quantity and nature of hazardous waste generated as well as data on water & air emission.
18. Drilling wastewater including DC wash water should be collected in the disposal pit evaporated or treated and should comply with the notified standard for onshore disposal.
19. Barite used in preparation of DF shall not contain Hg>1 mg/kg & Cd>3 mg/kg.
20. Total material acquired for preparation of drill site must be restored after completion of drilling operation leaving no waste material at site. SPCB should be informed about the restoration work.
21. In case environmentally acceptable methods for disposal of drill waste such as (a) Injection to a formation through casing annuals, if conditions allow (b) land farming at suitable location (c) bio- remediation (d) incineration or (e) solidification can be considered, in such cases oil industry is required to submit proposal to Ministry of Environment and Forests/ State Pollution Control Board (MOEF/SPCB) for approval.
22. Secured engineered landfill has to be constructed for safe disposal of ETP sludge and it should be closed after completion of the work.
23. The unit should ensure bringing back the normalcy of the environment after completion of the drilling works.
24. It should be ensured that the Environmental Clearance is in order.
25. The unit should apply for obtaining Authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
26. Total fresh water requirement shall not exceed 5 m3 /day, which will be sourced from tankers. Prior permission for the same shall be obtained from the concerned regulatory Authority/CGWA.
27. Personal Protective Equipment (PPE) like Gloves, Mask, Face Shield, Head Gear etc. shall have to be used by the workers of the unit during working period.
28. Drilling/drilling related activity shall be carried out at the proposed site subject to terms and condition mentioned in the "No Objection Certificate" issued by Chief Executive Officer, Tripura Jal Board.
29. If discharge of any toxic element from ONGC drilling site causes any contamination of raw/treated water of the Ground Water Treatment Plant (GWTP) at Usha Bazar, The Consent Certificate will be withdrawn automatically.
30. Solid waste generated in the unit shall be disposed of as per the provisions of the Solid Waste Management Rules, 2016.

Contd. p2

31. Plastic waste generated in the unit shall be disposed of scientifically as per the provisions of the plastic Waste Management Rules, 2016.
32. The unit shall comply with the provisions of the E-Waste (Management) Rules, 2022.
33. The unit shall strictly comply with the provisions under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
34. Banning order regarding identified plastic carry bags & other single use plastic item issued vide Notification No.F.8 (30)/DSTE/ENV/pt-vi/5612-30 dated 03.08.2022 should be strictly adhered to.
35. Public liability insurance coverage shall have to be provided to the workers of the unit.
36. The unit will have to follow other norms & standards issued by TSPCB from time to time.
37. Compliance report may be submitted to the TSPCB once in a year.
38. Violation of any of the above conditions will lead to withdrawal of the certificate and/ or levying Environmental compensation as per the Rules.

This Certificate is valid upto 27.03.2029. Application for extension of validity of Consent Certificate shall have to be made one month before the date of expiry of validity of this Certificate.

(Amarendra Jamatia) 25/03/2024
Asst Environmental Engineer
Tripura State Pollution Control Board

To
Mr. Sharad Terway
M/s. Tichna EPS
Kathalia, Sonamura, Sepahijala, Tripura

Copy to:
1) District Magistrate, Tripura (Sp)
2) Director, Industries & Commerce, Tripura
3) SDM, Sonamura Tripura(Sp)
4) Executive Officer, Sonamura Nagar Panchayat, Tripura (Sp)
5) District Scientific Officer, DST&E, Tripura (W)

Asst Environmental Engineer 25/03/2024
Tripura State Pollution Control Board

Sr. No	Parameters	Andhra Pradesh	Arunachal Pradesh	Assam	Bihar	Chattisgarh	Goa	Gujarat	Haryana	Himachal Pradesh	Jharkhand	Karnata	Madhya Pradesh	Maharashtra	Manipur	Meghalaya	Mizoram	Nagaland	Orissa	Punjab	Rajasthan	Sikkim	Tamil Nadu	Uttarakhand	Tripura	Uttarakhand	Uttar Pradesh	West Bengal
	Water Parameters																											
1.	Acidity																											
2.	Alkalinity																								✓			
3.	Ammonical Nitrogen																											
4.	Anionic Surfactants																											
5.	Arsenic																								✓			
6.	Barium																											
7.	BOD																								✓			
8.	Boron																											
9.	Bromide																											
10.	Cadmium																											
11.	Calcium																								✓			
12.	Carbon Dioxide																											
13.	COD																								✓			
14.	Chloride																								✓			
15.	Chlorine Demand																											
16.	Chlorine Residual																											
17.	Chromium (Hexavalent)																											
18.	Chromium (Total)																											
19.	Cobalt																											
20.	Colour																											
21.	Copper																											
22.	Conductivity																								✓			
23.	Cyanide																											
24.	Dissolved Oxygen																								✓			
25.	F. Coli2																											
26.	Electrical Conductivity																											
27.	Fixed Dissolved Solids																								✓			
28.	Fixed and Volatile																											

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1692

616

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64.	Cations: K, Ca, Li, Mg, Na, Sr, NH_4 in Particulate Matter (PM2.5)																												
	Carbon Monoxide																												
	Chlorine																												
	Elemental and Organic Carbon in Particulate matter (PM2.5)																												
	Fluoride																												
	Gaseous Parameters (SO_2, NO_2, NH_3)																												
	Lead																												
65.	Metals in Particulate Matter (Pb, As, Cd, Cr, Cu, Ni)																												
	Methane																												
	Nickel																												
	PM_{10} & $PM_{2.5}$																										✓		
	Nitrogen dioxide as NO_2																										✓		
	Non Methane Hydrocarbon																												
	Ozone																												
66.	Poly Aromatic Hydrocarbons (PAH)-Benzo (a) Pyrene in Particulate Matter (PM10)																												
67.	Source Emission Parameter (PM, CH_4, O_2, CO, SO_2, NO_2, Acid Mist as SO_4, HCL, HF, Metals (Pb, As, Cd, Cr, Cu, Ni and Hg)																												
68.	SPM for fugitive emission																												
	Sulphur dioxide (SO_2)																										✓		
	Total Suspended Particulate Matter																												

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85.	Noise Level Measurement (20 to 130 dbA)																														
	Ambient Noise & Source Specific Noise																														
86.	**Pesticides**																														
	2,4 – Dichlorophen Oxyacetic acid																														
87.	Alachlor																														
88.	Aldrin/Dieldrin																														
89.	Alpha HCH																														
90.	Atrazine																														
91.	Beta HCH																														
92.	Butachlor																														
	Carbamates																														
93.	Chlorpyriphos																														
94.	DDT																														
95.	Delta HCH																														
	Dicofol																														
96.	Endosulfan																														
	Endosulfan Sulphate																														
	Ethion																														
	Fungicides																														
	Gamma-HCH (Lindane)																														
	Herbicides																														
	Heptachlor																														
	Hexachlorobenzene																														
	Isoproturon																														
97.	Malathion																														
98.	Methyl Parathion																														
	Methoxychlor																														
	Monocrotophos																														
	Organo-chlorine																														
	Organo-phosphorus																														
	Phorate																														
	Polychlorinated biphenyl (PCB's)																														
	Polynuclear Aromatic Hydrocarbon (PAH)																														
	Trihalomethanes																														

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117.	Solar Radiation																												
	Wind Direction																												
	Wind Speed																												

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TRIPURA POLLUTION CONTROL BOARD AGARTALA

Annexure - 6

Annual Budget for the year 2020-21

Sl. No.	Activities /Items proposed as per Annual Plan 2020-21	Amount
1.	**Direction & Administration**	
	a) Salary of Scientific & Technical Staffs	98,60,000
	b) Salary of Non-technical Staffs	22,60,000
	c) Wages of Outsourcing Staffs	27,60,000
	d) TA & DA of Officers/Staffs	65,000
	e) Cash Allowance/Festival Grants/Advance	1,25,000
	Sub-Total	**1,50,70,000**
2.	**Abatement of Pollution**	
	a) Consent Management	9,60,000
	b) Laboratory Management	7,65,000
	c) Waste Management	19,000
	Sub-Total	**17,44,000**
3.	**Environment Education & Awareness (EEA)**	
	(i) ENVIS	
	a) Salary of Project Staffs	15,78,000
	b) Travel	2,80,000
	c) Database development	60,000
	d) Website Development	62,000
	e) Awareness Activities	20,000
	f) Others	30,000
	(ii) EEP/Eco-Club	
	a) Nature camps/ summer Vacation Camps	4,50,000
	b) Training Expenses	22,00,000
	c) Workshops/ Exhibition/ competitions	35,00,000
	d) Printing and Publications	50,000
	e) Office Expenses	4,58,000
	Sub-Total	**86,88,000**
4.	**Control of Pollution**	
	i) Repair and Maintenance	
	a) Maintenance of Building	11,20,000
	b) Maintenance of Vehicles	1,39,520
	c) Maintenance of Electrical Appliances	35,000
	d) Seminar/ Workshop/ Training	75,000
	ii) Pollution Monitoring	
	a) Air Quality Monitoring	4,40,000
	b) Water Quality Monitoring	1,00,000
	c) CAAQMS	80,000
	d) Noise Monitoring	2,60,000
	(iii) Capacity Building	
	(iv) Creation of Capital Assets	1,03,00,000
	(v) IT & E-Governance	2,60,000

	(vi) Statutory Advertisement	50,000
	(vi) Procurement of Laboratory Instruments	63,50,000
	Sub-Total	**1,92,09,520**
5.	**Court Cases**	
	a) Retainer Fees	2,60,000
	b) Appearance Fees	50,000
	c) Drafting/Clerkage	35,000
	Sub-Total	**3,45,000**
6.	**Office Operation**	
	a) Office Contingency	7,05,000
	b) Office Stationary	5,10,000
	c) Electricity Consumption Charge	4,10,000
	d) Telephone Charges	30,000
	e) Fuel and Lubricants	4,85,000
	f) Hiring Charges of Vehicle	10,50,000
	Sub-Total	**31,90,000**
7	**Environmental Projects**	
	a) Celebration of World Environment Day	2,50,000
	b) Observation of Prevention & Control of Pollution	4,00,000
	c) Celebration of Ozone Day	50,000
	d) Plastic Waste Management	20,000
	e) NABL Accreditation of TSPCB Laboratory	0
	Sub-Total	**7,20,000**
	Grand Total (Sl.No.1+2+3+4+5+6+7)	**4,89,66,520**

TRIPURA STATE POLLUTION CONTROL BOARD
AGARTALA

22/01/2024

(SUSHANTA DAS)
Junior Scientist & DDO
TSPCB, Agartala.

TRIPURA STATE POLLUTION CONTROL BOARD ★ AGARTALA

Annual Budget for the year 2021-22

Sl. No.	Activities /Items proposed as per Annual Plan 2021-22	Amount
1.	**Direction & Administration**	
	a) Salary of Scientific & Technical Staffs	1,69,00,000
	b) Salary of Non-technical Staffs	34,95,000
	c) Wages of Outsourcing Staffs	42,00,000
	d) TA & DA of Officers/Staffs	3,20,000
	e) Cash Allowance/Festival Grants/Advance	5,56,000
	Sub-Total	**2,54,71,000**
2.	**Abatement of Pollution**	
	a) Consent Management	61,000
	b) Laboratory Management	1,10,000
	c) Waste Management	24,78,000
	Sub-Total	**26,49,000**
3.	**Environment Education & Awareness (EEA)**	
	(i) ENVIS	
	a) Salary of Project Staffs	15,82,000
	b) Travel	3,90,000
	c) Database development	1,14,000
	d) Website Development	75,000
	e) Awareness Activities	40,000
	f) Others	60,000
	(ii) EEP	
	a) Nature camps/ summer Vacation Camps	0
	b) Training Expenses	29,000
	c) Workshops/ Exhibition/ competitions	0
	d) Printing and Publications	0
	e) Office Expenses	0
	Sub-Total	**22,90,000**
4.	**Control of Pollution**	
	i) Repair and Maintenance	
	a) Maintenance of Building	2,02,000
	b) Maintenance of Vehicles	1,40,000
	c) Maintenance of Electrical Appliances	62,000
	d) Seminar/ Workshop/ Training	2,00,000
	ii) Pollution Monitoring	
	a) Air Quality Monitoring	1,20,000
	b) Water Quality Monitoring	80,000
	c) CAAQMS	17,38,000
	d) Noise Monitoring	5,75,000
	(iii) Capacity Building	
	(iv) Creation of Capital Assets	1,05,61,000
	(v) IT & E-Governance	12,88,000

	(vi) Statutory Advertisement	4,38,000
	(vi) Procurement of Laboratory Instruments	41,00,000
	Sub-Total	**1,95,04,000**
5.	**Court Cases**	
	a) Retainer Fees	2,50,000
	b) Appearance Fees	1,50,000
	c) Drafting/Clerkage	26,000
	Sub-Total	**4,26,000**
6.	**Office Operation**	
	a) Office Contingency	3,55,000
	b) Office Stationary	5,55,000
	c) Electricity Consumption Charge	3,20,000
	d) Telephone Charges	35,000
	e) Fuel and Lubricants	5,95,000
	f) Hiring Charges of Vehicle	9,06,600
	Sub-Total	**27,66,600**
7	**Environmental Projects**	
	a) Celebration of World Environment Day	81,000
	b) Observation of Prevention & Control of Pollution	1,81,000
	c) Celebration of Ozone Day	7,000
	d) Plastic Waste Management	13,48,000
	e) NABL Accreditation of TSPCB Laboratory	0
	Sub-Total	**16,17,000**
	Grand Total (Sl.No.1+2+3+4+5+6+7)	**5,47,23,600**

TRIPURA STATE POLLUTION CONTROL BOARD
AGARTALA

22/01/2024
(SUSHANTA DAS)
Junior Scientist & DDO
TSPCB, Agartala.

Tripura State Pollution Control Board
Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti
Agartala-799006, West Tripura

Income & Expenditure Account for The Year ended 31st March 2021

Expenditure	Amount(Rs)	Amount(Rs)	Income	Amount(Rs)	Amount(Rs)
To Administrative Expenditure			By Grant-in-Aid		
Annual Pay & Allowance	72,492.00		Grant From CPCB	3,402,000.00	
Cash Allowance	3,450.00		Grant From MOEFCC	2,900,000.00	
Annual Pay To Extra Hand	131,456.00		Recurring Grant From MOEFCC	2,047,299.00	
HNVIN Contingency	2,146,080.00		State Grant	1,778,000.00	9,179,299.00
Honorarium	2,344,000.00				
Pay of Officers (Group-A)	6,548,721.00		By Interest Received		
Pay of Officers (Group-B)	3,875,556.00		Fixed Deposit (Accrued Int.)	17,404,271.98	
Pay of Staff (Group-C)	9,027,360.00		Savings	1,775,837.60	45,058,133.98
Pay of Staff (Group-D)	2,145,756.00				
TA/DA	51,000.00		By Forms,Fees & Others		
Wages	162,222.00		BMW Fees	49,027.80	
Wages of Outsrc ESP	61,164.00	20,826,670.00	Consent Fees	10,651,144.99	
			Penalty & Arrear of Consent Fees	336,678.00	
To Contingent Expenditure			Pollution Cess	102,760.00	
Advertisement	55,269.00		Processing Fees	727,595.00	
Audit and Accounting Fees	112,700.00		RTI Fees	600.00	
Bank Charge	38,544.16		Sale of Consent Forms	14,200.00	
CM's Relief Fund	37,954.00		Water Cess	489,298.00	26,503,767.00
Computer Servicing, Stationary Etc.	134,655.00				
Consent Management	543,119.00				
Consultancy Fees	33,726.00		By Indirect Incomes		
Court Case	344,637.00		Air Quality Monitoring fees	762,757.00	
Data Entry Workers & Others Wages	2,755,986.00		prior period Adjustment (DEO)	1,71,865.00	
Ecology & Environment	1,000,000.00		Other Income	15,400.00	
Electrification & Electricity Charges	412,321.00		Plastic Waste Management Fees	96,600.00	
Festival Grant	25,810.00		Water Quality Testing	119,050.00	2,169,672.00
Hiring of Office Space	221,793.00				
Laboratory Test	704,677.00				
Liveries	2,625.00				
LTC A/c	29,526.00				
Medical Reimbursement	625.00				
Miscellaneous Expenditure	100,000.00				
Office Contingency	480,086.00				
Operation & Maintenance Charges of	434,077.00				
Postage & Telegraph	30,000.00				
Printing & Stationary	513,365.00				
Public Hearing	301,957.00				
Quarter Rent	17,000.00				
Repair & Maintenance of Building	1,318,771.00				
Stream Level Monitoring Dev-Class-2	6,348,370.00				
Sycard,Pixel Partition	148,000.00				
Telephone Charges	29,398.00				
Transfer/workshop/Tele A/c	34,540.00				
Website Maintenance Charge	61,600.00	16,241,361.16			
To Running & Maintenance of Vehicles					
Fuel & Lubricant	685,500.00				
Hiring Charges of Vehicle	1,052,371.00				
Maintenance of Vehicle	139,500.00	1,876,795.00			
c/d		38,727,226.16	c/d		45,251,100.98

Date: 30/07/2021
Place: Agartala

For, SANAT & ASSOCIATES
Chartered Accountants

Prasanta Sen Majumder
Accountant
TSPCB, Agartala

Anananda Jamatia
Asst. Environmental Engineer
HOO & HO, TSPCB

Partner
Membership No.
CAG Empanelment No.

Tripura State Pollution Control Board

Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti
Agartala-799006, West Tripura

Income & Expenditure Account for The Year ended 31st March 2021

Expenditure	Amount(Rs)	Amount(Rs)	Income	Amount(Rs)	Amount(Rs)
b/d		38,727,224.85	b/d		45,301,588.96
To Miscellaneous Project & Others Exp					
Bio Medical Waste Management	210,824.00				
CAAQMS	80,657.00				
Climate Change and Env. Awareness	93,544.00				
ECO Club Programme	3,037,365.00				
ENVIS Hub	282,290.00				
E-Waste Management	94,595.00				
Fair / Exhibition A/c	93,540.00				
Green Skill Dev. Programme	123,179.00				
Installation Charges of CAAQMS	37,620.00				
Laboratory Management	65,882.00				
National Nature Campaign Programme	222,842.00				
NGC Programme	114,319.00				
Noise Monitoring	205,861.00				
Noise Pollution Control	36,879.00				
OCMMS	6,006.00				
Online Consent Management	417,773.00				
Plastic Waste Management	19,464.00				
SEAC / SEIAA Management	149,595.00				
Swachhta Action Plan Programme	64,940.00				
World Environment Day	299,269.00	6,096,705.00			
To Depreciation		15,556,403.91	By Excess of Expenditure Over Income		15,038,432.78
		60,419,933.76			60,419,933.76

Date: 09/10/2021
Place : Agartala

For SANAT & ASSOCIATES
Chartered Accountants

FRN-312078E
H.O.AGARTALA
B.O.KOLKATA

Membership No- 58891
CAG Empanelment No- CA1992

Pranati Sen Majumder
Accotant
TSPCB, Agartala

Amarendu Jamatia
Asst. Environmental Engineer
DDO & HO, TSPCB

Tripura State Pollution Control Board

Parivesh Bhawan, Pandit Nehru Complex, Gorkhabasti
Address: Agartala-799006, West Tripura

Income & Expenditure Account for the year ended on 31st March 2022

Expenditure	Amount (Rs.)	Amount (Rs.)	Income	Amount (Rs.)	Amount (Rs.)
Administrative Expenditure			By. Grants-in-aid		
Arrear Pay & Allowance	20,085.00		Grant From CPCB	1,344,000.00	
Arrear Pay of DA	212,415.00		Grant From MOEFCC	20,000,000.00	
Cash Allowance	3,600.00		Grant Envis	2,597,432.00	
EMVIS Centre (Salary)	1,582,404.00		State Grant	2,000,000.00	25,941,432.00
Expenses Con. with Recruitment	5,000.00				
Honorarium of Chairman	1,344,609.00		By. Forms,Fees & Others		
Pay of Officers (Group-A)	7,505,710.00		Analytical Charge	18,790.00	
Pay of Officers (Group-B)	6,177,298.00		Application Fees	19,000.00	
Pay of Staff (Group-C)	3,172,606.00		Battery Fees	6,500.00	
Pay of Staff (Group-D)	2,077,956.00		BMW Fees	45,800.00	
Remuneration of Out Sourcing (SOEED)	1,080,741.00		Consent Fees	26,590,348.00	
TA/DA	77,207.00		Ex Processing Fees	345,000.00	
Wages (Temporary Workers)	88,000.00		Fees for Consent Form Correction	14,200.00	
Arrear of Honorarium	60,360.00				
Data Entry Works & Others Wages (ATSF & OTHERS)	3,042,715.00				
Wages of Drivers (RP	77,870.00	26,304,567.00	Fees for Name Change & Unit	400.00	
			Hazardous Waste Fees	130,000.00	
Contingent Expenditure			Penalty & Arrear of Consent Fees	289,015.00	
Abatement of Pollution			Pollution Cost	37,800.00	
Advertisement	437,766.00		RTI Fees	266.00	
Advertisement in Con with Recruitment	4,158.00		Sale of Consent Form	350.00	
Audit and Accounting Fees	66,446.00		Stamping Charges	4,820.00	25,014,760.00
Awareness Programme	11,725.00				
Bank Charge	6,580.99		By. Indirect Income		
Computer Servicing, Stationery, Etc	61,877.00		Plastic Waste Management Fees	13,000.00	
Consent Management	60,851.00		Water Quality Testing	497,353.00	510,353.00
Consultancy Fees	7,732.00				
Court Case	426,900.00	1,084,015.00			
C.F.		27,588,580.99	C.F.		54,466,554.00

B.F.		27,588,580.99	B.F.		54,466,554.00
Data Entry Works & Others Wages	-		By, Interest		
Eco-Club	29,502.00		Fixed Deposit	8,461,370.01	
Electrication & Electricity Charges	319,148.00		Savings	413,783.00	8,875,153.01
Expenses Con.with Recruitmentof JEE & Jr.Sc	6,000.00				
Festival Grant (ISI/CB Emp.)	11,000.00				
Festival Grant (ENVIS Staff)	1,200.00				
Festival Grant (Out Sourcing Staff - ATPS)	26,400.00				
Festival Grant (SOFED Staff)	8,400.00				
GST Filling Charge	6,000.00				
Hiring of Office Space	94,300.00				
Jungle Cutting	12,400.00				
Medical Reimbursement	20,454.00				
Noise Pollution Control	523,451.00				
Office Contingency	354,932.00				
Operation & Maintenance Charge of CAAQMS	1,738,208.00				
Plastic Pollution Cost	10,851.00				
Postage & Telegram	40,000.00				
Printing & Stationary	555,887.00				
Procurement of Labrotary Equipment	85,935.00				
Procurement of Books & Journal	840.00				
Public Hearing	200,283.00				
Repair & Maintenance of Building	201,105.00				
Single Use Plastic	30,000.00				
Telephone Charges	35,414.00				
Water Bodies A/c (Advt.)	8,652.00				
World Ozone Day	6,930.00	4,085,550.00			
Running & Maintenance of Vehicles					
Fuel & Lubricant	594,460.00				
Hiring Charges of Vehicle	906,642.00				
Maintenance of Vehicle	138,301.00	1,639,403.00			
C.F.		33,313,533.99	C.F.		63,341,707.01

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B.E.		33,313,533.99	B.E.		62,341,707.01
Miscellaneous Project & Others EXP.					
(AMC) (Audit Charges)	3,456.00				
Incarceration of Hazardous Other Waste	2,470,000.00				
(O/H) Exp.	678,354.00				
Laboratory Management	25,980.00				
Soil Programme	28,500.00				
Noise Monitoring	249,590.00				
(E-Mail) (Portal Upgradation)	350,707.00				
Public Waste Management	1,347,596.00				
(C&D) (SEAA Management	4,980.00				
Disability Action Plan Programme	79,805.00				
World Environment Day	80,984.00	5,556,454.00			
Depreciation		11,958,418.00			
Excess of Income over Expenditure		12,543,301.02			
TOTAL		63,341,707.01	TOTAL		63,341,707.01

For, SANAT & ASSOCIATES
Chartered Accountants

C.A. Dipen Majumdar
Partner
Membership No.506691

Agartala
18/09/2022

List of Water Quality Parameters and Measuring Methods by the Tripura State Pollution Control Board

Sl. No	Parameters	Methods
1.	Color	Visible Comparison Method (only potable water)
2.	Conductivity	Conductivity meter
3.	pH	pH meter
4.	Suspended Solids	Membrane filter apparatus
5.	Total Solids	Gravimetric
6.	Temperature	Thermometer
7.	Turbidity	Nephelometric
8.	Oil and grease	Gravimetric (Simple Extraction)
9.	Acidity	Electrometric/Potentiometric titration
10.	Alkalinity	Electrometric/Potentiometric titration
11.	Ammonical Nitrogen	Distillation followed by colorimetric method
12.	Kjehdahl Nitrogen	Kjehdahl Nitrogen Analyser
13.	Dissolved Oxygen	Winkler Titrimetric
14.	Biochemical Oxygen Demand	Five-day BOD
15.	Total Coliform	Multiple tube fermentation technique
16.	Faecal Coliform	Multiple tube fermentation technique
17.	Chemical Oxygen Demand	Open refluxing
18.	Total Hardness	EDTA Titrimetric
19.	Calcium	EDTA Titrimetric
20.	Magnesium	Calculation
21.	Sodium	Flame Photometer
22.	Potassium	Flame Photometer
23.	Chloride	Argentometric
24.	Nitrate	U.V Spectro-photometric
25.	Nitrite	U.V Spectro-photometric
26.	Sulphate	Turbiditimetric
27.	Sulphite	Turbiditimetric
28.	Phosphate	Stannous chloride
29.	Fluoride	SPAND's Method
30.	Tracer and Heavy Metals (Cadmium, Chromium, Aluminium, Copper, Iron, Manganese, Lead, Zinc, Mercury, Arsenic, Nickel)	Flame Atomic Absorption Spectrophotometer (Flame and Hydride Vapor Generation System)

List of Air Quality Parameters and Measuring Methods by the TSPCB

Sl. No	Parameters	Methods
1.	Particulate Matter (PM-10)	Gravimetric
2.	Particulate Matter (PM-2.5)	Gravimetric
3.	Sulphur Dioxide (SO2)	Improved West Gaeke method
4.	Nitrogen Dioxide (NO2)	Jacob & Hochheisser modified method
5.	Continuous Ambient Air Quality Monitoring Station (CAAQMS) (PM-10, PM-2.5, NO2, SO2, O3, CO, Benzene, BTX)	-

BEFORE THE
CENTRAL POLLUTION CONTROL BOARD, DELHI

INDEX
in
AFFIDAVIT OF
MEMBER SECREATRAY
UTTARAKHAND POLLUTION CONTROL BOARD
in
Original Application No. 693 of 2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

Sl. No.	Particulars	Page No.
1.	Index	1 - 1
2.	Affidavit	2 - 8
3.	**Annexure No. 1:** Copy of minutes of meeting of 31st Board meeting.	9 – 11
4.	**Annexure- 2:** List of parameters being analyzed in Central Laboratory, Dehradun.	12 – 12

Dated: 11 July, 2024

Member Secretary
Uttarakhand Pollution Control Board
Dehradun

BEFORE THE

CENTRAL POLLUTION CONTROL BOARD, DELHI

AFFIDAVIT OF
MEMBER SECREATRAY
UTTARAKHAND POLLUTION CONTROL BOARD

in

Original Application No. 693 of 2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

AFFIDAVIT of Dr. Parag Madhukar Dhakate, aged about 47 years, S/o Shri M. B. Dhakate presently posted as Member Secretary, Uttarakhand Pollution Control Board, Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

1) That the deponent is presently posted as the Member Secretary, Uttarakhand Pollution Control Board, Dehradun and as such is fully conversant with the facts of the case and is competent authority to sign and swear the instant affidavit.

2) That the Hon'ble National Green Tribunal vide order dated 12.04.2024 was pleased to passed *inter-alia* following directions for compliance: -

".....

13. Hence, we direct the Member Secretary of all the SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board (CPCB) within a period of six weeks from today disclosing the reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up and necessary in infrastructure in the laboratories will be created and

also covering other observations made above. On receipt of such affidavit, Member Secretary of CPCB will organize a meeting with all the Member Secretaries of SPCBs and PCCs within eight weeks to remediate the situation and thereafter, Member Secretary of CPCB will submit report before the Tribunal within twelve weeks disclosing outcome of the meeting and also time schedule disclosed by SPCBs and PCCs for filling up the vacant posts and creating the necessary infrastructure in the laboratories and for setting up the laboratories where they don't exist in the tabulated form.

....."

3) That in compliance of the above directions, reply of Uttarakhand Pollution Control Board is as follows:

i. **Why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant:**

Out of sanctioned manpower strength of 130 posts, 79 posts of various cadre are vacant. It is respectfully submitted that as of now the Uttar Pradesh Pollution Control Board Service Regulations, 1995 is applicable in the Uttarakhand Pollution Control Board. As per provisions of the said Regulation, recruitment of entry level technical and scientific officers and other staffs *i.e.* Assistant Environment Engineer and Assistant Scientific Officer, Junior Engineer, Scientific Assistant, Laboratory Assistant, Monitoring Assistant is to be done through interview process only. However, over the time it is required that that induction of entry level technical and scientific officers and staffs needs to be done through process of written examination followed by interview process in case of Class-II officers and written examination in case of Class-III officials. The State Government has also decided to carryout mandatory written examination for selection of class three employees in the State of Uttarakhand.

Inclusion of provisions of written examination is required necessary amendments in applicable service regulations.

Keeping in view of above and maintaining transparency in recruitment process, the State Board in its 31st Board meeting held on 10.08.2023 has considered and approved the new Service

Regulations for services of the Uttarakhand Pollution Control Board and decided to forward the proposed service regulations to the State Government for further approval. In compliance of said decision, UKPCB has forwarded the proposed service regulations to the State Government on 17.08.2024. Copy of Minutes of Meeting of 31st Board meeting is being marked and filed as **Annexure No. 1** to this affidavit.

ii. Time schedule within which the vacant posts will be filled up:

As stated above, proposed service regulations have been forwarded to the State Government for approval. As an when said service regulations are approved by the State Government, process of recruitment shall be initiated accordingly. It is estimated that about 18 months would be required for filling up vacant posts after issuing notification by the State Government for new service regulations.

iii. Time schedule for necessary infrastructure in the laboratories will be created:

Presently, UKPCB is working with one Central Laboratory at Dehradun and 04 Regional laboratories at Roorkee, Haldwani, Kashipur and Dehradun. Process of declaration of State Water Laboratory and State Air Laboratory under section 52 of the Water (Prevention and Control of Pollution) Act, 1974 and section 28 of the Air (Prevention and Control of Pollution) Act, 1981 will be completed in the F.Y. 2024-25.

The physical infrastructure of laboratories will be developed parallelly with the recruitment of human resources for laboratories. Moreover, accreditation from NABL for Central Laboratory located at Dehradun is under process. List of parameters presently being tested at Central Laboratory is being marked and filed as **Annexure No. 2** to this affidavit.

iv. **Income and Expenditure of UKPCB:** The head wise details of income and expenditure during the F.Y. 2020-21 & 2021-22 is as given below:

A. Income:

S.N.	Particulars	F.Y. 2020-21 (in Rs.)	F.Y. 2021-22 (in Rs.)
1.	Bio-Medical Waste Fees	4,304,650	4,341,200
2.	Consent Fees	171,982,870	164,991,492
3.	Fees for No Increase in Pollution Load	--	100,000
4.	NOC Fees	11,709,233	16,221,988
5.	NOC Building Fees	--	28,000
6.	Hazardous waste Fees	395,000	385,000
7.	E-Waste Fees	640,000	300,002
8.	Fees Battery	100,000	50,000
9.	Monitoring & Analysis Fees	408,070	247,800
10.	Plastic Waste Auth. Fees	3,942,000	2,858,005
11.	Other Fees	1,204,000	288,806
12.	Environment Compensation	6,111,623	5,123,250
13.	Saving Bank Interest	5,700,402	5,257,040
14.	Interests in FDRs	94,844,824	57,767,557
15.	Vehicle Use	160,000	161,484
16.	RTI Fees & Receipts	6,547	5,842
17.	Bank Guarantee forfeiture	100,000	500,000
18.	Public Hearing fees	1,275,000	3,525,000
19.	Interest on Housing loan	53,538	57,402
20.	Interests on LIC Gratuity Fund	1,380,105	980,919
21.	Insurance Claim	--	63,063
22.	Other Incomes	810,346	2,815
	Total (A) in Rs.	**30,51,28,208**	**263,256,665**

B. Expenditure:

S.N.	Particulars	F.Y. 2020-21 (in Rs.)	F.Y. 2021-22 (in Rs.)
1.	Advertisement and Publicity	23,35,239	4,67,155
2.	Administrative Expenses	-	1,68,357
3.	Bank charges & Interest	39,477	1,31,004
4.	Building Rent	9,78,991	9,79,903
5.	Electricity Expenses	8,93,106	13,50,133
6.	Employee Provident Fund	32,97,631	42,63,751
7.	Environment cell UK govt	-	9,09,420
8.	Fuel and Lubricants	23,10,743	29,55,978
9.	Control of Pollution (COP)	-	1,29,598
10.	Insurance of Vehicles	1,11,627	27,722
11.	Legal and Professional Fees	49,91,275	12,45,224
12.	Loss on Sale of Vehicles Sold in Previous Years	-	6,40,500
13.	Housekeeping	21,27,269	14,34,789
14.	Building Repair & Maintenance	2,43,432	5,26,204
15.	Office & Misc. Expenses	18,79,125	22,23,317
16.	Pay and Allowances	3,68,25,160	4,07,82,624
17.	Printing & Postage Expenses	11,13,195	13,97,100
18.	Trainings/Workshops/Books	2,61,889	26,995
19.	Public awareness	17,40,350	98,87,982
20.	District Environment Plan	2,49,732	68,77,748
21.	Security and Labour Charges	1,07,97,405	1,21,65,899
22.	Staff Welfare	88,333	1,09,002
23.	Telephone & Lease line Expenses	10,87,797	8,14,585
24.	Travelling and Vehicles Hire Charges	18,44,846	20,43,352
25.	Technical Consultancy and Seminar	24,21,057	7,72,858
26.	Laboratory, Testing & Sample Expenses	5,53,246	81,14,586
27.	Donation	50,00,00,000	25,00,00,000

S.N.	Particulars	F.Y. 2020-21 (in Rs.)	F.Y. 2021-22 (in Rs.)
28.	Vehicle Repairs and Maintenance	9,74,353	7,79,530
29.	Public Hearing	1,12,933	1,46,090
30.	Water Charges	47,352	28,812
31.	Depreciation	2,34,19,456	2,14,50,562
32.	Repair Maintenance	96,287	60,379
33.	Income Tax Deposited	29,601	5,712
Total (B) in Rs.		**60,08,70,907**	**37,49,16,871**
Excess of Income Over Expenditure (A-B)		**(29,57,42,699)**	**(11,16,60,206)**

Note: The above Income & Expenditure figures for the financial year 2020-21 and 2021-22 are based on audited balance sheet, therefore, above figures shall be treated as final figures. The income and expenditure stated in earlier reply be replaced with above mentioned figures for the respective financial years.

4) Further, it is respectfully submitted that infrastructure development for Regional Offices along with Regional Laboratories, strengthening of monitoring mechanism etc. are proposed in near future. These activities would rationalize the ratio of income and expenditure of UKPCB.

5) That the deponent is a responsible Government servant having the highest regards for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

Deponent

I, ... Advocate, do hereby declare that the person making this affidavit and alleging himself to be ..... is the same person who is known to me from the papers produced by him before me in this case.

Advocate

Enrol. No 844/04

Solemnly affirmed before me on this day of July, 2024 at Dehradun at about AM/PM by the deponent who has been identified by the aforesaid person. I have satisfied myself by examining the deponent who understood the contents of this affidavit.

The person has signed in my presence on the affidavit.

Notary

26/7/24

This affidavit is sworn before me by Shri..... who is identified by Shri ..... at Dehradun on.....

(Rajender Singh Negi)
Advocate & Notary, Dehradun

/31777/2023
/31777/2023

File No. PCB-206.1/1/2023-PCB-DEPT-PCB (Computer No. 28354)

मुख्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई.टी. पार्क, सहस्त्रधारा रोड़, देहरादून
E-mail : uspcb@yahoo.com, दूरभाष: 0135-2607092

कार्यवृत्त

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की 31 वीं बैठक दिनांक 10.08.2023 को मुख्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, गौरादेवी पर्यावरण भवन, में अध्यक्ष, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, की अध्यक्षता में सम्पन्न हुयी। बैठक में निम्न सदस्यों द्वारा प्रतिभाग किया गया :–

1. श्री एस0 पी0 सुबुद्धि, निदेशक, राज्य पर्यावरण, संरक्षण एवं जलवायु परिवर्तन निदेशालय।
2. श्री एस0के0 पटनायक, सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड।
3. श्री मनोज गोयल, नगर आयुक्त, देहरादून।
4. विवके राय, नगर आयुक्त, नगर निगम, काशीपुर।
5. श्री एन0के0 जोशी, अपर सचिव, परिवहन विभाग, उत्तराखण्ड।
6. श्री एम0एम0 चौहान, संयुक्त सचिव, चिकित्सा एवं स्वास्थ्य विभाग, उत्तराखण्ड।
7. श्री खजान सिंह, वित्त नियंत्रक, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
8. श्री जी0पी0 सिंह, महाप्रबन्धक, पेयजल निगम।
9. श्री एस0एस0 रावत, अधिशासी अभियन्ता, मसूरी–देहरादून विकास प्राधिकरण।
10. डा0 विजय श्रीधर, एसिसटेन्ट प्रोफेसर, कुलपति, दून विश्वविद्यालय।
11. डा0 गार्गी सिंह, प्रोफेसर, सिविल इंजीनियरिंग, आई.आई.टी., रूड़की।
12. डा0 अविनाश खन्ना, नगर निगम, देहरादून।
13. डा0 नरेन्द्र दत्त पंत, सलाहकार, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
14. श्री सुशील भट्ट, सहायक अभियन्ता, सिडकुल, देहरादून।
15. श्री अशोक बन्सल, प्रेसिडेन्ट, के0जी0सी0सी0आई0, (विडियो कॉन्फ्रेंसिंग के माध्यम से।

अध्यक्ष, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड एवं सभी गान्य सदस्यों का स्वागत करते हुये अध्यक्ष महोदय की अनुमति से बैठक की कार्यवाही प्रारम्भ की गई। बोर्ड बैठक में प्रस्तावित कार्य सूची के बिन्दुओं पर विचार विमर्श कर सर्वसम्मत से निम्नलिखित निर्णय लिये गये :–

कार्य सूची सं0	एजेन्डा बिन्दु	निर्णय
31.1	30वीं बोर्ड बैठक के कार्यवृत्त का अनुमोदन व 30वीं बोर्ड बैठक में लिये गये निर्णयों की अनुपालन आख्या में बोर्ड को अवगत कराये जाने के सम्बन्ध में।	बोर्ड की 30वी बैठक का कार्यवृत्त का अनुमोदन किया गया एवं निम्न निर्देश निर्गत किये गये। 1. ऐसे Induction Furnaces जिनके द्वारा Side Hood Draft Technology नहीं लगायी गई है उनके द्वारा दिनांक 31.08.2023 तक भी अनुपालन न किया जाये तो उनके विरूद्ध पर्यावरणीय क्षतिपूर्ति आरोपित करते हुए अग्रेतर बन्दी आदेश निर्गत किया जाये। 2. ऐसे ईंट भट्टों जिनके द्वारा Induced Draft (Zig Zag Brick Setting) के साथ Rectangular Kiln में परिवर्तित नहीं किया गया है उनको तत्काल नोटिस जारी किया जाये तथा इन ईंट भट्टों द्वारा अनुपालन न करने की दशा में आगामी सत्र में संचालन की अनुमति न दी जाये व भट्टों के विरूद्ध विधि स्वरूप कार्यवाही की जाये।
31.2	उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड के वित्तीय वर्ष 2023–24 के बजट के सम्बन्ध में।	बोर्ड द्वारा वित्तीय वर्ष 2023–24 के बजट का अनुमोदन किया गया। निर्देशित किया गया कि बजट का Expenditure Plan भी तैयार कर एक माह में अध्यक्ष महोदय को प्रस्तुत की जाये।

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31777/2023		
31777/2023	उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की सेवाविनियमावली के सम्बन्ध में।	बोर्ड द्वारा प्रस्तुत समूह 'क', 'ख' एवं समूह 'ग', 'घ' हेतु सेवाविनियमावली का अनुमोदन किया गया व निर्देश दिये गए कि उक्त नियमावली शासन को अनुमोदनार्थ प्रेषित की जाये।
31.4	उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड के विभिन्न स्तरों पर प्रस्तावित वित्तीय शक्तियों के पुनर्निर्धारण के सम्बन्ध में।	प्रस्ताव का पुनः विस्तृत परीक्षण करते हुए बोर्ड अध्यक्ष के अनुमोदनोपरान्त कार्यवाही की जाये।
31.5	उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा सफेद श्रेणी के उद्योगों को स्थापनार्थ सहमति प्राप्त करने की बाध्यता से मुक्त किये जाने के सम्बन्ध में।	बोर्ड द्वारा कार्योत्तर स्वीकृति प्रदान की गई।
31.6	उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड द्वारा बिना स्थापनार्थ एवं संचालनार्थ सहमति के संचालित उद्योगों पर कार्रवाई किये जाने के सम्बन्ध में।	इस प्रस्ताव पर के0जी0सी0सी0आई0 के अध्यक्ष द्वारा असहमति व्यक्त की गई व पूर्व में प्रचलित व्यवस्था को ही यथावत रखने पर मत प्रकट किया गया। बोर्ड के सदस्य सचिव द्वारा अवगत कराया गया कि O.A. No. 593/2017 – पर्यावरण सुरक्षा समिति व केन्द्र सरकार व अन्य के प्रकरण में मा0 राष्ट्रीय हरित अभिकरण द्वारा पारित निर्णय दिनांक 03.08.2018 एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी Report on Methodology for assessing Environmental Compensation के अनुपालन में नई व्यवस्था प्रस्तावित की गई है। अध्यक्ष महोदय द्वारा निर्देशित किया गया कि के0जी0सी0सी0आई0 व अन्य औद्योगिक संगठन के प्रतिनिधि द्वारा सदस्य सचिव के सम्मुख इस विषय में अपने–अपने प्रत्यावेदन प्रस्तुत किया जाये तथा सदस्य सचिव द्वारा पुनः विश्लेषण/परीक्षण कर विशेष रूप से विधि तौर पर परीक्षण कर सुस्पष्ट प्रस्ताव पुनः बोर्ड के समक्ष लाया जाये।

अन्त में सभी मान्य सदस्यों के धन्यावाद के उपरान्त बैठक समाप्त की गयी।

Signed by S K Pattnaik
Date: 14-08-2023 12:09:46
(एस0के0 पटनायक)
सदस्य सचिव

अनुमोदित
Signed by Ranesh Kumar Sudhanshu
Date: 14-08-2023 10:54:55
(आर0के0 सुधांशु)
अध्यक्ष

यूकेपीसीबी/एच.ओ./सा0–06(31वीं बोर्ड बैठक)/2023/ दिनांक

प्रतिलिपि :–निम्नलिखित को सूचनार्थ एवं अग्रेत्तर आवश्यक कार्यवाही हेतु प्रेषित।

1. प्रमुख सचिव, वन, पर्यावरण एवं जलवायु परिवर्तन/अध्यक्ष, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ प्रेषित्।
2. प्रमुख सचिव/सचिव, नगर विकास, उत्तराखण्ड शासन, उत्तराखण्ड सचिवालय,देहरादून।
3. प्रमुख सचिव/सचिव, परिवहन, उत्तराखण्ड शासन, उत्तराखण्ड सचिवालय,देहरादून।
4. प्रमुख सचिव/सचिव, वित्त, उत्तराखण्ड शासन, उत्तराखण्ड सचिवालय,देहरादून।
5. प्रमुख सचिव/सचिव, चिकित्सा, उत्तराखण्ड शासन, उत्तराखण्ड सचिवालय, देहरादून।
6. निदेशक, पर्यावरण निदेशालय, गौरा देवी पर्यावरण भवन, देहरादून।
7. उपाध्यक्ष, मसूरी देहरादून विकास प्राधिकरण, ट्रांसपोर्ट नगर, सहारनपुर रोड, नियर आई0एस0बी0टी0, देहरादून।

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8. उपाध्यक्ष, झील विकास प्राधिकरण, नैनीताल।
9. मुख्य नगर अधिकारी, नगर निगम, न्यू रोड़, नियर दून हॉस्पिटल, देहरादून।
10. मुख्य नगर अधिकारी, नगर निगम, कोटद्वार, पौड़ी गढ़वाल।
11. मुख्य नगर अधिकारी, नगर निगम, काशीपुर, ऊधमसिंह नगर।
12. अध्यक्ष, कुमाऊँ गढ़वाल ऑफ कामर्स एण्ड इण्डस्ट्रीज़, इण्डस्ट्रीयल हाउस, बाजपुर रोड़, काशीपुर, ऊधमसिंह नगर।
13. निदेशक, आई0आई0टी0, रूड़की, हरिद्वार हाईवे, रुड़की, हरिद्वार।
14. कुलपति, दून विश्वविद्यालय, केदारपुर, देहरादून।
15. प्रबन्ध निदेशक, सिडकुल, 29, आई0आई0ई0 (आई0टी0 पार्क), सहस्त्रधारा रोड़, देहरादून।
16. प्रबन्ध निदेशक, उत्तराखण्ड पेयजल संसाधन विकास एवं निर्माण निगम, 11, मोहिनी रोड़, देहरादून।
17. वित्त नियंत्रक, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ प्रेषित्।

सदस्य सचिव

Annexure-2

Uttarakhand Pollution Control Board

List of Parameters analysed in Central Laboratory, Dehradun

Field Observations (4)	Core Parameters (07)	General Parameters (14)	Microbiological Parameters (03)	Trace Metals (15)	Others (2)
Colour	pH	Phenolphthalein Alkalinity	Faecal Coliform	Arsenic	AOX
Odour	Temperature	Total Alkalinity	Total Coliform	Nickel	TOC
Weather	Conductivity	Chloride	Faecal Streptococci	Iron	
Station Details	Dissolved Oxygen	COD		Chromium	
	BOD	Hardness		Lead	
	Nitrate - N	Calcium		Copper	
	Nitrite - N	Sulphate		Mercury	
		Sodium		Cadmium	
		Total Dissolved Solids		Zinc	
		Total Suspended Solids		Aluminium	
		Phosphate		Silver	
		Magnesium		Cobalt	
		Potassium		Molybdenum	
		Fluoride		Selenium	
				Manganese	

*****

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्या
Ref No: H12884 /विधि/526/23 N.G.T./ओ0ए0 नं0–693/2023,

दिनांक:
Date: 21.06.2024

सेवा में,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
'परिवेश भवन' पूर्वी अर्जुन नगर,
दिल्ली–110032

विषयः **Review meeting of Member Secretary, wtih SPCBs/PCCs w.r.t Hon'ble NGT Suo Motu matter O.A 693/2023 - "Pollution Control Boards are the Weak Link' - Minutes of the meeting** के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक बोर्ड में ई–मेल दिनांक–15.06.2023 के माध्यम से प्राप्त Review meeting of Member Secretary, wtih SPCBs/PCCs w.r.t Hon'ble NGT Suo Motu matter O.A 693/2023 - "Pollution Control Boards are the Weak Link' held on 14.06.2024 के कार्यवृत्त का संदर्भ ग्रहण करने का कष्ट करें।

उक्त के संबंध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अपेक्षित बिन्दुओं का समावेश करते हुये राज्य बोर्ड की ओर से सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के समक्ष दाखिल किये जाने वाले पूरक शपथ–पत्र(संलग्नक सहित) को पत्र के साथ संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित किया जा रहा है।

भवदीय,

संलग्नक : उपरोक्तानुसार।

(संजीव कुमार सिंह)
सदस्य सचिव

पृष्ठ सं0 एवम् दिनांक : उपरोक्तानुसार।

प्रतिलिपि– श्री जी0 त्रिमूर्ति, डीएच–पीसीपी डिवीजन, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, 'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली–110032 को सूचनार्थ प्रेषित।

सदस्य सचिव

टी0सी0–12वी, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई–मेल : info@uppcb.com
वेब साइट : www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com
website : www.uppcb.com

BEFORE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI

SUPPLEMENTARY AFFIDAVIT OF THE MEMBER SECRETARY, UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 12.04.2024 PASSED BY THE HON'BLE NATONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN THE MATTER OF ORIGINAL APPLICATION NO. 693 of 2023 IN RE: NEWS ITEM TITELED "POLLUTION CONTROL BOARDS ARE THE WEAR LINKS" APPEARING IN DECCAN HERALD DATED 24.10.2023

I, Sanjeev Kumar Singh, aged about 38 years S/o Shri Lal Sahab Singh, presently posted as Member Secretary, Uttar Pradesh Pollution Control Board, hereinafter referred as UPPCB, do hereby solemnly affirm and state on oath as under:-

1- That the deponent is working on the abovementioned post and being authorized in the captioned matter and well conversant with the facts and circumstances of the case and as such I am competent to swear this affidavit.

2- That in compliance to the order dated 12.04.2024 passed by this Hon'ble Tribunal an affidavit has been filed by the deponent on

30.05.2024. Further, in pursuance to the Review Meeting dated 14.06.2024 held by the Central Pollution Control Board and its Minutes a Supplementary Affidavit is being filed as under;

3- That an information regarding to the number of sanctioned and vacant post along with the reason for not filling up the vacant posts and the timeline to fill up the said vacant posts on the tabulated format as provided by the CPCB in Minutes of Meeting dated 14.06.2024 is annexed herewith as **Annexure No.-1** to this affidavit.

4- That an information regarding the infrastructure of the laboratories under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 is being annexed herewith as **Annexure No.-2** to this affidavit, on the tabulated format as provided by the CPCB. Furthermore, information regarding to the shortfall in affidavit received is annexed herewith as **Annexure No.-3** to this affidavit.

5- That the information of budget available with the UPPCB and its sources and expenditure for past two years i.e. 2020-2021 and 2021-2022 (in Lakhs) in tabulated format as provided by CPCB in Minutes of Meeting dated 14.06.2024 is annexed herewith as **Annexure No.-4** to this affidavit.

NOTARY NOOR JAHAN GOVT. OF INDIA

Deponent

VERIFICATION

I, the deponent named above, do hereby verify that the content of paras ..... 1 to 4 ..... of this affidavit is true to my knowledge and paras ..... 5 ..... are true on the basis of records produced. No part of it is false and nothing material has been concealed.

Verified at Lucknow on 21 day of June, 2024.

Deponent

NOTARY
GOVT. OF 12/6/24

Sworn and Verified before me.
21/6/24
NOOR JAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 2243/15

I know & identify the deponent/Executant who has signed before me.
S.J. Iqbal Advocate
Reg No. 6043/1999

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Annexure-1

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A.Sanction Posts with timeline:

S.No.	No. of Sanctioned posts	No. of vacant posts	Duration since when vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
Group-A						
1- Chief Environmental Officer	09	01	September, 2023	Group-A posts are filled by promotion basis only as per the Uttar Pradesh Pollution Control Board Service Regulations 1995 and that no person is qualifying for the vacant post as per the said Regulation.	As per previous column.	Group-A posts are filled by promotion basis only as per the Uttar Pradesh Pollution Control Board Service Regulations 1995 and that no person is qualifying for the vacant post as per the said Regulation.
2- Chief Accounts Officer	01	01	July, 2016			
3- Chief Law Officer	01	01	August, 2019			
4- Environmental Engineer	28	-	-			
5- Scientific Officer	09	-	-			
6- Senior Accounts Officer	01	01	December, 1995			
7- Law Officer-I	02	-	-			
Total	**51**	**04**				
Group-B						
8- Assistant Environmental Engineer	54	27	October, 2022 – 01 November, 2021 – 02 August, 2021 - 03 July, 2021 – 01 January, 2021 – 01 November, 2020 – 02 September, 2020 – 01 June, 2020 – 01	1. That the UPPCB vide letter 12.04.2018 has requested to the Department of Environment, Forest and Climate Change of Government of UP to allow for recruitment of all the posts of Group-B by the Uttar Pradesh Public Service Commission,	The posts lying vacant in Group-B is to be recruited by the U. P. Public Service Commission	As per previous column.

NOORJAHAN ... GOVT. OF U.P.

			May, 2020 - 03 July, 2019 – 02 March, 2019 - 01 January, 2019 – 01 December, 2018 – 01 November, 2018 - 01 August, 2018 – 02 June, 2018 – 01 February, 2018 – 01 February, 2016 – 01 November, 2012 - 01	Allahabad. The copy of the letter dated 12.04.2018 is being attached herewith as **Annexure No.-1(1).** **2.** That further, the Department of Environment, Forest and Climate Change of Government of UP vide letter dated 07.08.2018, has given no objection for the recruitment of the vacant posts of Grade-B by Uttar Pradesh Public Service Commission, Allahabad. The copy of the letter dated 07.08.2018 is being attached herewith as **Annexure No.-1(2).** **3.** That further in pursuance to the above letter, the UPPCB vide letter dated 24.01.2019 has requested to the Uttar Pradesh Public Service Commission, Prayagraj for the recruitment of post Group-B. The copy of the letter dated 24.01.2019 is being attached herewith as **Annexure No.-1(3).** **4.** That further Uttar Pradesh Public Service Commission, Prayagraj vide letter dated 07.11.2019 has requested that The proposal for selection for the Group B posts from Uttar Pradesh Public Service Commission has been approved. But the process of promulgation of the amended rules	regarding which a amendment process of the U. P. Pollution Control Board Service Regulation, 1995 is under consideration at Government level. After said approval the vacant post shall be filled through UPPSC as soon as possible.	
9- Assistant Scientific Officer	30	13	December, 2023 – 01 September, 2023 – 01 December, 2022 – 01 October, 2022 – 01 May, 2022 – 01 January, 2022 – 01 August, 2021 - 01 June, 2020 – 01 November, 2017 – 01 March, 2011 – 01 September, 2010 - 02 December, 2008 – 01			
10- Accounts Officer	03	-	-			
11- Law Officer-II	06	04	September, 2023 – 01 March, 2018 – 01 December, 2017 – 01 February, 2017 - 01			
12- Public Relation Officer	01		Er. Sachin Narayan Lal has been appointed as Expert/Special Officer(Ex-cadre) on deputation basis at			

NOTARY
GOVT. OF

		'Board' Headquarters vide O.M. dated 25.04.2023 (from the date of joining for a period of 03 years) which is in compliance with the approval given by Uttar Pradesh Government's letter dated 13.04.2023, deffering 01 vacant post of direct recruitment of Public Relation Officer created in the Board's Service Regulations, 1995.		has not been followed. In this regard, it is requested that the UPPCB, through the Government, should get the manuals, draft rules and regulations scrutinized by the cell as per the rules and send the proposal to the Commission so that the Honorable Commission can give approval on the same. The copy of the letter dated 07.11.2019 is being attached herewith as **Annexure No.-1(4).** 5. That further the different correspondences were made between UPPCB and the Department of Environment, Forest and Climate Change of Government of UP. The UPPCB vide letter dated 22.12.2022 has provided the amended copy of the draft rules and regulations for scrutiny by the cell as per the rules and necessary approval by the Government. The copy of the letter dated 22.12.2022 is being attached as **Annexure No-1(5).**		
13- Administrative Officer	01	-	-			
14- Personal Secretary to Chairman	01	-	-			
15- Programmer Grade-II	01	-	-			
Total	**97**	**44**				
Group-C						
16- Senior Accountants/Senior Auditors	12	01	January, 2024	**1.** That the Uttar Pradesh Subordinate Services Selection Commission Act, 2014 has been notified vide notification dated 04.12.2014. The relevant excerpt of the same is as follows: **.....2. The provisions of this Act**	The recruitment is under process in the Uttar Pradesh Subordinate Service Selection	As per previous column.
17- Section Officer/Office Superintendents	10	06	September, 2023 - 01 May, 2023 - 01			

GOVT. ORDER

			September, 2021 - 01 June, 2021 - 01 November, 2020 - 01 October, 2020 - 01	**shall apply in relation to direct recruitment to all Group 'C' posts below Group 'B' posts including posts in the Civil Secretariat and also to all Group 'C' posts in a Board or a Corporation or any other statutory body established by or controlled by the State Government:....** The copy of the notification dated 04.12.2014 is being attached as **Annexure No-1(6).** **2.** That further the UPPCB vide letter dated 07.11.2016 has requested to the Uttar Pradesh Subordinate Service Selection Commission, Lucknow for the recruitment of vacant post of Group-C. The copy of the letter dated 07.11.2016 is being attached herewith as **Annexure No.-1(7).** **3.** That further the different correspondences were made between UPPCB and Uttar Pradesh Subordinate Service Selection Commission, Lucknow. The summary of the letters are tabulated and being attached as **Annexure No-1(8).**	Commission, Lucknow. The detail of activities are annexed as annexure no. 1(8).
18- Senior Librarian	01	01	January, 2023			
19- Personal Assistant	12	-	-			
20- Legal Assistant	05	05	December, 2017 – 03 December, 2009 – 01 November, 2008 – 01			
21- Senior Draftman	01	-	-			
22- Junior Engineer	69	65	June, 2024 - 01 May, 2024 – 01 March, 2024 – 01 December, 2023 – 01 July, 2023 – 01 January, 2023 – 01 October, 2022 – 03 May, 2022 – 04 November, 2021 – 04 April, 2021 - 01 January, 2021 – 01 June, 2020 – 01 July, 2019 – 01 May, 2019 – 01 February, 2019 – 01 August, 2018 – 03 March, 2018 – 01 November, 2017 – 05 December, 2016 – 01 October, 2016 – 06 June, 2014 – 01 November, 2012 – 01 September, 2012 – 05 August, 2010 – 01			

			September, 2009 - 01 November, 2007 – 03 September, 2006 - 01 January, 2004 - 01 March, 1999 – 02 July, 1998 - 01 September, 1997 – 01 February, 1996 – 08
23- Scientific Assistant	55	11	May, 2024 – 01 January, 2024 – 01 April, 2024 - 01 December, 2023 – 01 September, 2023 – 01 June, 2023 – 01 June, 2021 – 01 February, 2021 – 01 November, 2020 - 01 January, 2014 – 01 December, 2011 – 01
24- Accountants/Auditors	23	23	December, 2023 - 02 January, 2023 - 01 December, 2021 - 03 January, 2021 – 01 November, 2020 – 01 November, 2018 - 01 January, 2018 – 01 December, 2017 – 07 June, 2015 – 03 September, 2014 – 01 November, 2012 – 01 January, 2009 - 01
25- Stenographer	29	29	February, 2024 – 01 December, 2023 – 01 November, 2020 – 01

			July, 2020 – 01 February, 2020 – 01 September, 2019 – 01 April, 2019 – 01 May, 2018 - 01 December, 2017 – 01 October, 2017 – 01 November, 2012 – 04 July, 2012 – 01 February, 2010 – 01 January, 1996 - 06 December, 1995 – 07	
26- Librarian	01	01	November, 2012	
27- Computer Operator Grade-C	10	-	-	
28- Computer Operator Grade-B	06	03	February, 2018 - 01 June, 2009 - 02	
29- Computer Operator Grade-A	12	05	October, 2017 – 04 April, 2019 - 01	
30- Receptionist	01	01	December, 1995	
31- Senior Clerk	26	-	-	
32- Junior Assistant	69	26	January, 2024 – 01 December, 2023 – 04 July, 2023 – 01 June, 2023 - 01 March, 2023 – 01 December, 2022 – 02 November, 2022 – 01 October, 2022 – 01 September, 2022 – 02 July, 2022 – 01 June, 2022 - 01	

NOTARY
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			April, 2022 – 01 June, 2022 - 01 January, 2022 – 01 September, 2021 – 01 June, 2021 – 01 May, 2020 – 01 January, 2020 – 01 September, 2019 – 01 February, 2019 – 01 October, 2018 - 01			
33- Laboratory Assistant	39	01	June, 2019			
34- Monitoring Assistant	49	28	February, 2024 – 01 March, 2023 – 01 February, 2023 – 01 January, 2023 – 01 November, 2022 – 02 October, 2022 – 02 June, 2022 – 02 May, 2022 – 01 January, 2022 – 01 January, 2021 - 01 November, 2021 – 01 June, 2021 – 01 May, 2021 – 01 February, 2021 – 03 September, 2020 – 02 August, 2020 – 01 June, 2020 – 01 December, 2019 – 03 February, 2017 - 01 October, 2016 - 01			
35- Driver, Special Cadre	02	-	-			
36- Driver, Grade-1	03	-	-			
37- Driver, Grade-2	04	-	-			
38- Driver, Grade-3	06	-	-			



39- Driver, Grade-4	07	07	In relation to the vacant posts, drivers appointed/promoted under the World Bank project are working.			
40- Electrician	01	-	-			
Total	**453**	**213**				
Group-D						
41- Orderly Peon (Chairman Camp)	01	01	November, 2015	That the Finance (Pay Commission) Section-2 of UP Govt. vide resolution dated 12.01.2011 has decided that in future, no appointment will be made on any Class IV post (except junior category technical posts) and in relation to the vacant posts of Class IV, arrangements will be made only through out sourcing as per requirement, hence in pursuance of the same, UPPCB is hiring services through outsource agency. The copy of the resolution dated 12.01.2011 is being attached herewith as **Annexure No.-1(9).**	As per previous column.	As per previous column.
42- Photo State Machine Operator	01	01	February, 2019			
43- Daftari	01	-	-			
44- Peon (Attached with Chairman)	01	-	-			
45- Peon/Choukidar /Messenger	126	76	Finance (Pay Commission) Section-2 of U.P. Govt. vide resolution dated 12.01.2011 has decided that in future, no appointment will be made on any Class-IV post (except junior category technical post).			
46- Cleaner	01	-	-			
Total	**131**	**78**				
Grand Total	**732**	**339**				

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NOTARY 32 NOORJAHAN Civil Lucknow GOVT. OF INDIA

2.06.2024

Annexure No-1(1)

(1)2[illegible]/32/2018/90 12-4-18

सेवा में,

अनु सचिव,
पर्यावरण विभाग,
उत्तर प्रदेश शासन,
लखनऊ।

विषय : बोर्ड द्वारा उत्तर प्रदेश अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार का बन्द किया जाना) नियमावली–2017 को अंगीकृत किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय के संबंध में अवगत कराना है कि कार्मिक अनुभाग–2, उ0प्र0 शासन की अधिसूचना दि0–31 अगस्त, 2017 द्वारा उत्तर प्रदेश अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार का बंद किया जाना) नियमावली, 2017 प्रख्यापित की गई है। उक्त नियमावली के नियम–4 में अवर स्तरीय पदों पर सीधी भर्ती में संगत सेवा नियमावली में चयन प्रक्रिया में विहित साक्षात्कार की व्यवस्था बंद कर दी जायेगी और ऐसी दशा पर–

(क) जहाँ अवर स्तरीय पद पर सीधी भर्ती के लिए प्रतियोगी चयन साक्षात्कार के आधार पर विहित है, वहाँ ऐसा चयन केवल लिखित परीक्षा के आधार पर किया जायेगा।

(ख) जहाँ चयन प्रक्रिया में लिखित परीक्षा और साक्षात्कार के लिए पृथक अंक विहित हैं, वहाँ साक्षात्कार के अंकों को, लिखित परीक्षा हेतु विहित अंकों में सम्मिलित कर दिया जायेगा। लिखित परीक्षा के लिए उपबन्ध न होने की दशा में, साक्षात्कार के लिए विहित अंकों को, लिखित परीक्षा के लिए विहित अंक माना जायेगा।

(ग) जहाँ चयन हेतु कौशल परीक्षण या तकनीकी परीक्षा आवश्यक हो वहाँ ऐसे परीक्षण/परीक्षा हेतु चिन्हित अंक केवल अर्हकारी होंगे और ऐसे अंक सम्पूर्ण चयन प्रक्रिया में नहीं जोड़े जायेंगे।

(घ) यदि इस नियमावली के प्रारम्भ होने के पूर्व किसी अवर स्तरीय पद पर चयन के लिए विज्ञापन किया जा चुका है और चयन प्रक्रिया चल रही है, तो ऐसा चयन अप्रभावित रहेगा और इस निमित्त जारी किए गए विज्ञापन के अनुसार चयन किया जायेगा।

(ङ) यदि विशेष परिस्थितियों में सरकार या प्रशासकीय विभाग किसी विशिष्ट अवर स्तर पद पर चयन हेतु साक्षात्कार को विहित किया जाना न्यायोचित पाता है तो प्रशासकीय विभाग सरकार के कार्मिक विभाग को समुचित प्रस्ताव प्रस्तुत करेगा, जो ऐसे प्रस्ताव पर सुविचारित निर्णय लेगा।

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NOTARY NOORJAHAN Civil Court Lucknow GOVT. OF INDIA

उक्त अधिसूचना के नियम–5 में उल्लिखित है कि नियम–4 के उपबन्धों के अधीन संगत सेवा नियमावली में अंतर्विष्ट अन्य उपबन्ध अप्रभावित रहेंगे।

बोर्ड की प्रख्यापित "उ0प्र0 प्रदूषण नियंत्रण परिषद् सेवा विनियमावली, 1995" के परिशिष्ट में सृजित पदों, पर्यावरण अनुभाग, उ0प्र0 शासन के पत्र संख्या–598/55–पर्या–2009–346 (पर्या)2008, दि0 09.06.2009 द्वारा बोर्ड के कम्प्यूटर प्रकोष्ठ हेतु सृजित अस्थायी पदों में समूह–"ख", "ग" एवं "घ" के सीधी भर्ती के पदों में से समूह–"ग" के आशुलिपिक एवं टंकक–लिपिक के पदों को छोड़कर अन्य सभी पदों पर सीधी भर्ती हेतु साक्षात्कार की प्रकिया निहित है।

कार्मिक अनुभाग–2, उ0प्र0 शासन की अधिसूचना दि0–31 अगस्त, 2017 द्वारा प्रख्यापित उत्तर प्रदेश अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार का बंद किया जाना) नियमावली, 2017 में निहित नियमों के प्रतिप्रेक्ष्य में बोर्ड की सेवा विनियमावली, 1995 में सीधी भर्ती हेतु निहित साक्षात्कार की प्रकिया को समाप्त करते हुए, उक्त नियमावली को बोर्ड अध्यक्ष की अनुमति से अंगीकृत कर, बोर्ड के समूह–"ग" के वेतन बैण्ड–1 (रूपये 5200–20200) ग्रेड पे रू0 1900/– वेतन मैट्रिक्स की लेवल–2 एवं इससे अधिक किन्तु वेतन बैण्ड–2 (रूपये 9300–34800) ग्रेड पे रू0 4600/– वेतन मैट्रिक्स की लेवल–7 से कम के सीधी भर्ती के अवर अभियंता, विधि सहायक, लेखाकार/लेखापरीक्षक, आशुलिपिक, पुस्तकालयाध्यक्ष एवं कम्प्यूटर आपरेटर ग्रेड–बी के पदों पर भर्ती हेतु संशोधित अधियाचन एवं अनुश्रवण सहायक तथा कम्प्यूटर आपरेटर ग्रेड–ए के पदों हेतु अधियाचन (निर्धारित प्रारूप पर) पृथक–पृथक (अपेक्षित प्रपत्रों सहित) पर्यावरण विभाग, उ0प्र0 शासन के माध्यम से उ0प्र0 अधीनस्थ सेवा चयन आयोग, लखनऊ को प्रेषित किया जा चुका है।

2– बोर्ड की 96वीं बैठक की कार्यसूची संख्या–96.03 पर बोर्ड में सीधी भर्ती के सहायक पर्यावरण अभियन्ता एवं सहायक वैज्ञानिक अधिकारी के पदों का उ0प्र0 लोक सेवा आयोग के माध्यम से भरे जाने पर विचार किए जाने के निर्देश दिए गए। उक्त निर्देशों के अनुपालन में बोर्ड के पत्र दिनांक 03.08.2016 एवं पत्र दिनांक 16.12.2016 द्वारा बोर्ड में समूह–"ख" के वेतन बैण्ड–3 (रूपये 15600–39100) ग्रेड पे रू0 5400/– वेतन मैट्रिक्स की लेवल–10 के सीधी भर्ती के "सहायक पर्यावरण अभियन्ता" एवं "सहायक वैज्ञानिक अधिकारी" की सीधी भर्ती को समस्त उपलब्ध रिक्तियों/भविष्य में घटित होने वाली रिक्तियों के विरूद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग के माध्यम से कराये जाने के संबंध में प्रक्रिया प्रारम्भ किये जाने हेतु उत्तर प्रदेश लोक सेवा आयोग की सहमति एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उक्त के संबंध में की जाने वाली नियमानुसार अपेक्षित कार्यवाही, शुल्क आदि के पूर्ण विवरण (समस्त वांछित प्रपत्रों/दिशा–निर्देशों सहित) से यथाशीघ्र अवगत कराये जाने का अनुरोध किया गया था। उक्त के संबंध में लोक सेवा आयोग के पत्र दि0 03.05.2017 द्वारा बोर्ड के प्रश्नगत पदों को आयोग की परिधि में लाये जाने के प्रस्ताव पर शासन से सहमति प्राप्त कर, संशोधित प्रस्ताव एवं संगत सेवा नियमावली में यथापेक्षित संशोधन के लिए नियमावली आलेख्य का प्रस्ताव भी आयोग की सहमति हेतु

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उपलब्ध कराये की अपेक्षा की गयी है, ताकि महामहिम राज्यपाल के अनुमोदनोपरान्त प्रख्यापित नियमावली के आलोक में आयोग द्वारा उक्त पदों पर नियमानुसार चयन की कार्यवाही की जा सके। लोक सेवा आयोग, इलाहाबाद के पत्र दि0 03.05.2017 के परिप्रेक्ष्य में बोर्ड की प्रख्यापित सेवा विनियमावली, 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह–'ख' के समस्त पदों –सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जन सम्पर्क अधिकारी की सीधी भर्ती की समस्त उपलब्ध रिक्तियों/भविष्य में घटित होने वाली रिक्तियों के विरुद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग, इलाहाबाद के माध्यम से सम्पन्न कराये की शासकीय अनुमति प्राप्त की जानी है।

कार्मिक अनुभाग–2, उ0प्र0 शासन की अधिसूचना दि0–31 अगस्त, 2017 द्वारा प्रख्यापित उत्तर प्रदेश अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार का अंत किया जाना) नियमावली, 2017 को बोर्ड द्वारा अंगीकृत किए जाने की कार्योत्तर स्वीकृति एवं बोर्ड की प्रख्यापित सेवा विनियमावली, 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह– 'ख' के समस्त पदों –सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जन सम्पर्क अधिकारी की सीधी भर्ती की समस्त उपलब्ध रिक्तियों/भविष्य में घटित होने वाली रिक्तियों के विरुद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग, इलाहाबाद के माध्यम से सम्पन्न कराये जाने संबंधी प्रस्ताव बोर्ड की 100वीं बैठक की कार्यसूची संख्या–100.09 पर प्रस्तुत किया गया था, जिस पर बोर्ड द्वारा अनुमोदन प्रदान किया गया। इस संबंध में बोर्ड के समक्ष प्रस्तुत किये गये प्रस्ताव एवं उस पर लिये गये निर्णय की सत्यापित प्रति संलग्न है।

अनुरोध है कि हस्तावानुसार कार्मिक अनुभाग–2, उ0प्र0 शासन की अधिसूचना दि0–31 अगस्त, 2017 द्वारा प्रख्यापित उत्तर प्रदेश अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार का अंत किया जाना) नियमावली, 2017 को बोर्ड द्वारा अंगीकृत किए जाने एवं बोर्ड की प्रख्यापित सेवा विनियमावली, 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह–'ख' के समस्त पदों–सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जन सम्पर्क अधिकारी की सीधी भर्ती की समस्त उपलब्ध रिक्तियों/भविष्य में घटित होने वाली रिक्तियों के विरुद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग, इलाहाबाद के माध्यम से सम्पन्न कराये जाने की शासकीय अनुमति प्रदान करने का कष्ट करें।

भवदीय,

संलग्नक : यथोपरि।

(आशीष तिवारी)
सदस्य सचिव

कमांक 111 / एस ई सी/18

दिनांक 2018

संख्या–1353/ 55–पर्या–1–2018–125 (पर्या)/ 17

सेवा में,

भारत प्रसाद,
अनु सचिव,
उ0प्र0 शासन।

प्रेषक,

सदस्य सचिव,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पर्यावरण अनुभाग–1 लखनऊ: दिनांक: 6 अगस्त 2018

विषय:–बोर्ड द्वारा उ0प्र0 अधर स्तरीय पदों पर सीधी भर्ती (सहायक का कार्य किया जाना) नियमावली –2017 का अनुमोदन किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र सं0–जी–17087/ 32/2018/90, दिनांक 12.04.2018 का कृपया संदर्भ ग्रहण करने का कष्ट करें।

2– उक्त के संबंध में सम्यक् निर्देशानुसार मुझे यह कहने का निर्देश हुआ है कि 'उ0प्र0 अधर स्तरीय पदों पर सीधी भर्ती के (सहायक कार्य किया जाना) नियमावली, 2017' अधिसूचना संख्या–4/2017 /1/1/2017–का–2, दिनांक 31.08.2017 कार्मिक अनुभाग–1 की अधिसूचना दिनांक 31.08.2017 के माध्यम से अधर स्तरीय पदों पर चयन हेतु लोकसेवा आयोग समाप्त कर दिया गया है। अतएव उक्त के दृष्टिगत कार्मिक अनुभाग–2 की उक्त संदर्भित अधिसूचना दिनांक 31.08.2017 को अनिवार्य करने की अनुमति प्रदान की जाती है।

3– मुझे यह भी कहने का निदेश हुआ है कि बोर्ड की प्रशासनिक सेवा विनियमावली 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह–ब के समस्त पदों–सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जन सम्पर्क अधिकारी की सीधी भर्ती को समस्त उपलब्ध रिक्तियों/भविष्य में सृजित होने वाली रिक्तियों के विरुद्ध चयन की कार्यवाही 'उत्तर प्रदेश लोक सेवा आयोग (परीक्षाओं का परिचालन) विनियम, 1984 का परीक्षण कराने के उपरान्त यदि उक्त पदों पर चयन की कार्यवाही किये जाने हेतु उत्तर प्रदेश लोक सेवा आयोग सहमत है, तो ऐसे समस्त पदों पर चयन की कार्यवाही लोक सेवा आयोग से कराये जाने के संबंध में सैद्धान्तिक अनापत्ति प्रदान की जाती है।

कृपया उपरोक्तानुसार कार्यवाही कराने का कष्ट करें।

भवदीय,

(भारत प्रसाद)
अनु सचिव।

CEO (Admin)
07/8/18

EE (Admin) AD
07/8/18

ALA
8/8/18

NOTARY
NOORJAHAN
GOVT. OF INDIA

Annexure No-1(3)

1131271 /S-Comp-(20)/2016-17

24/01/2019

सेवा में,

उप सचिव,
उ0प्र0 लोक सेवा आयोग,
प्रयागराज।

विषय : बोर्ड अधिष्ठान में सृजित समूह–"ख" के वेतन बैण्ड–3 (रूपये 15600–39100) ग्रेड पे रू0 5400/– वेतन मैट्रिक्स की लेवल–10 के सीधी भर्ती के सहायक पर्यावरण अभियन्ता एवं सहायक वैज्ञानिक अधिकारी के पदों को उ0प्र0 लोक सेवा आयोग के माध्यम से भरे जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–108/16/08/डी.आर./एस–10/2016–17, दिनांक 03.05.2017 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा बोर्ड अधिष्ठान में सृजित समूह–"ख" के सहायक पर्यावरण अभियन्ता एवं सहायक वैज्ञानिक अधिकारी के पदों को उ0प्र0 लोक सेवा आयोग की परिधि में लाये जाने के प्रस्ताव पर शासन से सहमति प्राप्त कर, संशोधित प्रस्ताव एवं राज्य सेवा नियमावली में प्रस्तावित संशोधन के लिए नियमावली का आलेख सहमति हेतु उपलब्ध कराये जाने की अपेक्षा की गई है।

यहां यह अवगत कराना है कि पर्यावरण अनुभाग–1, उ0प्र0 शासन के पत्र दिनांक 07 अगस्त, 2018 (संलग्नक–1) द्वारा बोर्ड की प्रख्यापित सेवा विनियमावली, 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह–"ख" के समस्त पदों–सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जन सम्पर्क अधिकारी की सीधी भर्ती की समस्त उपलब्ध रिक्तियों/भविष्य में घटित होने वाली रिक्तियों के विरूद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग (परीक्षाओं का परिसीमन) विनियम, 1954 का परीक्षण करने के उपरान्त यदि उक्त पदों पर चयन की कार्यवाही किये जाने हेतु उत्तर प्रदेश लोक सेवा आयोग सहमत है, तो ऐसे समस्त पदों पर चयन की कार्यवाही लोक सेवा आयोग से कराये जाने के संबंध में सैद्धान्तिक अनापत्ति प्रदान की गई है।

पर्यावरण अनुभाग–1, उ0प्र0 शासन द्वारा प्रदान की गई उपरोक्त सैद्धान्तिक अनापत्ति के क्रम में बोर्ड की 102वीं बैठक की कार्यसूची संख्या–102.08 पर बोर्ड अधिष्ठान में समूह–"ख" के सीधी भर्ती के

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समस्त पदों को उ0प्र0 लोक सेवा आयोग इलाहाबाद के माध्यम से भरे जाने हेतु बोर्ड की प्रख्यापित से विनियमावली, 1995 के परिशिष्ट में वर्णित सीधी भर्ती के समूह "ग" के समस्त पदों–सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जल संरक्षण अधिकारी के पदों पर लोक सेवा आयोग, उ0प्र0 के माध्यम से भर्ती हेतु बोर्ड के सेवा विनियमावली, 1995 के साथ पठित भर्ती की प्रक्रिया के रिक्तियों का अनारक्षण संबंधी विनियम–13 में, नीचे स्तम्भ–1 में दिये गये वर्तमान स्थान के स्थान पर, स्तम्भ–2 में दिये गये खण्ड में उल्लिखित संशोधन संबंधी प्रस्ताव प्रस्तुत किया गया है।

स्तम्भ–1 वर्तमान खण्ड	स्तम्भ–2 प्रस्तावित खण्ड
नियुक्ति प्राधिकारी वर्ष के दौरान भरी जाने वाली रिक्तियों की संख्या और विनियम–6 के अधीन अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य श्रेणियों के अभ्यर्थियों के लिए आरक्षित की जाने वाली रिक्तियों की संख्या भी अवधारित करेगा। सीधी भर्ती द्वारा भरी जाने वाली रिक्तियों की संख्या भी अवधारित करेगा। सीधी भर्ती द्वारा भरी जाने वाली रिक्तियां नियुक्ति प्राधिकारी द्वारा दैनिक समाचार पत्रों में विज्ञापित की जायेंगी और समूह "ग" और "घ" के पदों के मामले में रिक्तियां सेवायोजन कार्यालय को अधिसूचित की जायेंगी।	नियुक्ति प्राधिकारी वर्ष के दौरान भरी जाने वाली रिक्तियों की संख्या और विनियम–6 के अधीन अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य श्रेणियों के अभ्यर्थियों के लिए आरक्षित की जाने वाली रिक्तियों की संख्या भी अवधारित करेगा। सीधी भर्ती द्वारा भरी जाने वाली रिक्तियों की संख्या भी अवधारित करेगा। समूह–"ख" की सीधी भर्ती द्वारा भरी जाने वाली रिक्तियां नियुक्ति प्राधिकारी द्वारा उत्तर प्रदेश लोक सेवा आयोग, इलाहाबाद एवं समूह "ग" के सीधी भर्ती के पदों के मामले में रिक्तियां उ0प्र0 अधीनस्थ सेवा चयन आयोग, लखनऊ को अधिसूचित की जायेंगी तथा समूह–"घ" के सीधी भर्ती द्वारा भरी जाने वाली रिक्तियां नियुक्ति प्राधिकारी द्वारा दैनिक समाचार पत्रों में विज्ञापित की जायेंगी एवं सेवायोजन कार्यालय को अधिसूचित की जायेंगी।

...3/

NOTARY
NOORJAHAN
CHIEF
Lucknow (U.P.)

बोर्ड द्वारा उपरोक्त प्रस्ताव पर अनुमोदन प्रदान किया गया।। उक्त के संबंध में बोर्ड के समक्ष प्रस्तुत किये गये प्रस्ताव एवं उस पर लिये गये निर्णय की सत्यापित प्रति संलग्न है (संलग्नक–2)।

यहां यह भी संज्ञान में लाना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा बोर्ड के जनहित संबंधी महत्वपूर्ण कार्यों के समयबद्ध निष्पादन के दृष्टिगत बोर्ड में जनशक्ति की कमी का उल्लेख करते हुए यथाशीघ्र बोर्ड के सुदृढ़ीकरण करने के आदेश दिनांक 13.07.2017 को पारित किए गए हैं। इसके अतिरिक्त मा0 विभिन्न न्यायालयों एवं कार्यालय, महालेखाकार, भारत सरकार द्वारा भी पर्यावरण संबंधी विभिन्न कार्यों के प्रभावी अनुश्रवण हेतु बोर्ड में रिक्त पदों पर शीघ्र भर्ती प्रक्रिया पूर्ण किए जाने हेतु निर्देशित किया गया है।

बोर्ड अधिष्ठान में वर्तमान में सहायक पर्यावरण अभियन्ता की सीधी भर्ती के कुल 08 पद (सामान्य–06, अनुसूचित जाति–01 एवं अन्य पिछड़ा वर्ग–01) तथा जन सम्पर्क अधिकारी का सामान्य श्रेणी का 01 पद रिक्त है। उक्त पदों पर भर्ती हेतु बोर्ड की प्रख्यापित "उत्तर प्रदेश प्रदूषण नियंत्रण परिषद सेवा विनियमावली, 1995" के परिशिष्ट के क्रमांक–9 में शैक्षिक अर्हता, आयु सीमा, भर्ती का स्रोत एवं नियुक्ति प्राधिकारी का विवरण उल्लिखित है। उक्त विनियमावली की छायाप्रति संलग्न है (संलग्नक–2)।

अतः वर्णित परिस्थितियों को दृष्टिगत रखते हुए आपसे अनुरोध है कि बोर्ड अधिष्ठान में समूह–"ख" के वेतन मैट्रिक्स-7 (रूपया 15600-39100) ग्रेड पे रूपया 5400/- (वेतन मैट्रिक्स की लेवल–10) के सीधी भर्ती के उक्त पदों को उ0प्र0 लोक सेवा आयोग को प्रेषित न कराते हुए, सहायक पर्यावरण अभियन्ता के रिक्त 08 पद (सामान्य–06, अनुसूचित जाति–01 एवं अन्य पिछड़ा वर्ग–01) तथा जन सम्पर्क अधिकारी के सामान्य श्रेणी के रिक्त 01 पद पर यथाशीघ्र भर्ती की कार्यवाही पूर्ण कराने का कष्ट करें।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

संलग्नक–यथोपरि।

NOTARY
NOORJAHAN
Civil Court
Lucknow

Annexure No-1(4)

6402/13
18/11/19

स्पीड पोस्ट

संख्या–108 / 17 / 08 / डी.आर. / एस–10 / 2016–17

प्रेषक,

सत्य प्रकाश,
उप सचिव,
उ0प्र0 लोक सेवा आयोग,
प्रयागराज।

पत्रांक-2190/34 डी.आर./एस एस कैम्प/2019
दिनांक.....18/11/19.....

डाक प्राप्ति दर्शाई
प्राप्ति दिनांक...13-11-19...
हस्ताक्षर के हस्ताक्षर...
उ0 प्रदूषण नियंत्रण बोर्ड, प्रयागराज

पत्र 538 मु0प्र0 अधि0 (प्रशा0
दिनांक 20.11.19

सेवा में,

सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिल्डिंग नम्बर–टी0सी0–12वीं,
विभूति खण्ड, गोमती नगर
लखनऊ ।

प्रयागराज: दिनांक 07 नवम्बर, 2019

विषयः–बोर्ड अधिष्ठान में सृजित समूह 'ख' के वेतन बैण्ड–3 (रू0 15,600–39,100) ग्रेड पे रू0 5400/– वेतन मैट्रिक्स लेवल–10 के सीधी भर्ती के सहायक पर्यावरण अभियन्ता एवं सहायक वैज्ञानिक अधिकारी के पदों को उत्तर प्रदेश लोक सेवा आयोग के माध्यम से भरे जाने के सम्बन्ध में।

महोदय,

कृपया, उपर्युक्त विषयक बोर्ड के पत्र संख्या–430567/ए0एस0कैम्प–(27)/16–19, दिनांक 15.07.2019 के सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा प्रेषित नियमावली के अनुशीलनोपरान्त यह पाया गया कि यद्यपि बोर्ड द्वारा अपने पत्र दिनांक 24.01.2019 में यह अवगत कराया है कि बोर्ड ने उक्त पदों को उ0प्र0 लोक सेवा आयोग से चयन कराये जाने के प्रस्ताव को अनुमोदित कर दिया है। किन्तु संशोधित नियमावली के प्रख्यापन की प्रक्रिया का अनुपालन नहीं किया गया है।

2. इस सम्बन्ध में अनुरोध है कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड शासन के माध्यम से नियमानुसार नियमावली आलेख्य नियमावली सेल से विधीक्षित करवाकर प्रस्ताव आयोग को प्रेषित करें ताकि मा0 आयोग उस पर अनुमोदन प्रदान कर सकें तदोपरान्त महामहिम राज्यपाल के अनुमोदनोपरान्त प्रख्यापित नियमावली के आलोक में आयोग द्वारा उक्त पदों पर नियमानुसार चयन की कार्यवाही सम्पन्न करायी जा सके।

CEO (Admin)
18/11/19

भवदीय,
(सत्य-प्रकाश)
उप सचिव।

A0
19/11/19

19/11/2019

Annexure No-1(5) 1741

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. G39766 /उ0प्र0प्र0नि0-27(ख)/2019-21

Date: 22-12-22

सेवा में,

संयक्त सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-6,
उ0 प्र0 शासन,
लखनऊ।

विषयः बोर्ड अधिष्ठान में समूह 'ख' के समस्त पदों को उ0 प्र0 लोक सेवा आयोग, प्रयागराज के माध्यम से भरे जाने हेतु बोर्ड की प्रख्यापित "उ0 प्र0 प्रदूषण नियंत्रण परिषद् सेवा विनियामवली, 1995" में संशोधन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक शासन के पत्र सं0-1155/81-6-2022-02(02)/प्र0नि0/87, दिनांक-08.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अपेक्षानुसार उ0 प्र0 प्रदूषण नियंत्रण बोर्ड (प्रथम संशोधन) सेवा विनियमावली, 2021 का संशोधित अंग्रेजी आलेख्य एवं हिंदी आलेख्य की प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

NOTARY

टी0सी0-12वी, विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष: 2720831, 2720828, 2720891, 2720881
फैक्स : 0522-2720784
ई-मेल : info@uppcb.com website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone: 2720831, 2720828, 2720891,
Fax : 0522-2720784
e.mail : info@uppcb.com website: www.uppcb.com

ग्राम.पं०–365

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०–
डब्लू०/एन०पी०–91/2014–15
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग–1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, बृहस्पतिवार, 4 दिसम्बर, 2014
अग्रहायण 13, 1936 शक सम्वत्

उत्तर प्रदेश शासन
विधायी अनुभाग–1

संख्या 1529/79-वि-1–14-1(क)-10-2014
लखनऊ, 04 दिसम्बर, 2014

अधिसूचना

विविध

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग विधेयक, 2014 पर दिनांक 01 दिसम्बर, 2014 को अनुमति प्रदान की और यह उत्तर प्रदेश अधिनियम संख्या 20 सन् 2014 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग अधिनियम, 2014

(उत्तर प्रदेश अधिनियम संख्या 20 सन् 2014)

(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

अधीनस्थ सेवा की कतिपय श्रेणियों के लिए राज्य में एक अधीनस्थ सेवा चयन आयोग की स्थापना करने और उससे संबंधित या आनुषंगिक विषयों की व्यवस्था करने के लिये

अधिनियम

भारत गणराज्य के पैंसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :–

अध्याय–एक

प्रारम्भिक

संक्षिप्त नाम और प्रारम्भ

1–(1) यह अधिनियम उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग अधिनियम, 2014 कहा जायेगा।

(2) यह दिनांक 20 जून, 2014 को प्रवृत्त होगा।

लागू होना

2–इस अधिनियम में उपबन्धित समूह 'ख' से भिन्न समूह 'ग' के ऐसे समस्त सीधी भर्ती वाले पदों के सम्बन्ध में, जिनके अन्तर्गत सचिवालय के पद भी हैं, और राज्य सरकार द्वारा स्थापित या नियंत्रित किसी बोर्ड या निगम या किसी अन्य सांविधिक निकाय में समतुल्य समूह 'ग' के सभी पद भी, लागू होंगे :

परन्तु राज्य सरकार, अधिसूचना द्वारा किसी पद को आयोग के कार्यक्षेत्र से बाहर का घोषित कर सकती है।

अपवाद

3–इस अधिनियम की कोई बात–

(क) राज्य विधान मण्डल के प्रत्येक सदन के सचिवालय में,

(ख) उच्च न्यायालय या उसके अधीनस्थ न्यायालय के लिए,

(ग) राज्य लोक सेवा आयोग के लिए,

(घ) उत्तर प्रदेश लोक आयुक्त तथा उप-लोक आयुक्त अधिनियम, 1975 के अधीन नियुक्त लोक आयुक्त के लिए,

(ङ) पुलिस अधिनियम, 1861 द्वारा शासित, किसी पद पर भर्ती के संबंध में लागू नहीं होगी।

परिभाषायें

4–जब तक कि सन्दर्भ में अन्यथा अपेक्षित न हो, इस अधिनियम में, –

(क) "नियुक्त प्राधिकारी" का तात्पर्य, किसी सेवा या पद के सम्बन्ध में, ऐसी सेवा में या पद पर नियुक्त करने के लिए सशक्त प्राधिकारी से है;

(ख) "आयोग" का तात्पर्य धारा 5 के अधीन स्थापित उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग से है;

(ग) "अध्यक्ष" का तात्पर्य आयोग के अध्यक्ष से है;

(घ) "समूह 'ग' के पद" का तात्पर्य राज्य सरकार द्वारा समय-समय पर इस रूप में विनिर्दिष्ट पद से है;

(ङ) "सदस्य" का तात्पर्य आयोग के सदस्य से है और जिसके अन्तर्गत अध्यक्ष भी है;

(च) "अन्य पिछड़े वर्ग" का तात्पर्य उत्तर प्रदेश लोक सेवा (अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण) अधिनियम, 1994 की अनुसूची–1 में विनिर्दिष्ट पिछड़े वर्गों से है;

(छ) "सचिव" का तात्पर्य आयोग के सचिव से है;

(ज) "भर्ती का वर्ष" का तात्पर्य किसी कैलेण्डर वर्ष की पहली जुलाई से आरम्भ होने वाली बारह मास की अवधि से है, जिसमें भर्ती की जाती है।

अध्याय –दो

आयोग की स्थापना

आयोग की स्थापना

5–(1) ऐसे दिनांक को और से, जैसा राज्य सरकार अधिसूचना द्वारा उस निमित्त नियत करे, एक आयोग स्थापित किया जायेगा, जो उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग के नाम से जाना जायेगा।

(2) उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग अधिनियम, 2006 (उत्तर प्रदेश अधिनियम संख्या 1 सन् 2006) के उपबन्धों के अधीन स्थापित आयोग के प्रशासनिक पूर्णकालिक कर्मचारी जो सेवायें, जो उक्त आयोग में इस अधिनियम के प्रारम्भ होने के ठीक पूर्व नियोजित थे, आयोग को उसकी स्थापना के दिनांक को और दिनांक से अन्तरित हो जायेंगी।

आयोग की संरचना

6–(1) आयोग में एक अध्यक्ष और आठ से अधिक ऐसे अन्य सदस्य होंगे जिन्हें राज्य सरकार समय-समय पर नियुक्त करे :

परन्तु यह कि कोई सदस्य अध्यक्ष के रूप में नियुक्ति के लिए पात्र होगा किन्तु आगे स्वतंत्रता के पश्चात् सदस्य या अध्यक्ष के रूप में पुनर्नियुक्ति या पद पर बने रहने के लिए पात्र नहीं होगा।

(2) यदि अध्यक्ष का पद रिक्त हो अथवा यदि अध्यक्ष अनुपस्थिति की कारण या किसी अन्य कारण से अपने पद के कर्तव्यों का पालन करने में असमर्थ हो तो ऐसी स्थिति का सक्षम प्राधिकारी, जब तक कि उपधारा (1) के अधीन नियुक्त कोई व्यक्ति पद ग्रहण न कर ले या, जब तक कि अध्यक्ष अपना कार्यभार पुनः ग्रहण न कर ले, ऐसे सदस्य द्वारा किया जायेगा, जिसे राज्य सरकार इस प्रयोजन के लिए नियुक्त करे।

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7—अध्यक्ष और अन्य सदस्य राज्य सरकार द्वारा नियुक्त किये जायेंगे

परन्तु यह कि जहां तक हो सके, आयोग से आये सदस्य से व्यक्ति होंगे जिन्होंने अपनी-अपनी नियुक्ति के दिनांक को भारत सरकार या राज्य सरकार के अधीन समूह 'क' के पदों पर कम से कम 10 वर्ष तक पद धारण किये हों।

अध्यक्ष एवं सदस्यों की नियुक्ति

8—(1) अध्यक्ष आयोग के प्रशासन का प्रभारी होगा और उसमें निम्नलिखित शक्तियाँ होंगी:—

अध्यक्ष एवं अन्य सदस्यों की शक्तियां और कर्तव्य

(क) एक या अधिक गैर-सदस्यों सहित या उनके बिना सदस्यों में से समितियों या उप-समितियों का गठन करना;

(ख) सदस्यों, समितियों और उप-समितियों को ऐसा कार्य आवंटित करना जो इस अधिनियम या तद्धीन बनाये गये नियमों या विनियमों द्वारा विनिर्दिष्ट रूप से आवंटित न किया गया हो;

(ग) आयोग एवं उसके सदस्यों के कार्य का संचालन करना;

(घ) सदस्यों और आयोग के अधिकारियों को जारकता स्वीकृत करना और उनके दौरे के कार्यक्रम को अनुमोदित करना।

(2) सदाचरण, अपीलों की परीक्षाओं और रक्षोपायों के संचालन में अध्यक्ष की सहायता करने और ऐसे अन्य कार्य करने जो उसे इस अधिनियम या तद्धीन बनाए गये नियमों या विनियमों के द्वारा या उसके अधीन या अध्यक्ष द्वारा उपधारा (1) के खण्ड (ख) के अधीन आवंटित किये जायें।

सदस्यों की पदावधि और सेवा की शर्तें

9—(1) अध्यक्ष या प्रत्येक अन्य सदस्य अपना कार्यभार ग्रहण करने की दिनांक से 05 वर्ष के लिए पद धारण करेगा :

परन्तु यह कि कोई सदस्य, जिसके अन्तर्गत अध्यक्ष भी है, अड़सठ वर्ष की आयु प्राप्त कर लेने के पश्चात् या पैंसठ वर्ष का अपना कार्यकाल पूर्ण कर लेने पर, जो भी पहले हो, इस रूप में पदधारण नहीं करेगा।

(2) अध्यक्ष या कोई अन्य सदस्य राज्य सरकार को सम्बोधित हस्ताक्षरित लेख द्वारा किसी भी समय अपना पद त्याग सकता है।

(3) अध्यक्ष या अन्य सदस्य को मूल आधार पर कि उसने धारा 10 में विनिर्दिष्ट कोई अनर्हता प्राप्त कर ली है या उच्च न्यायालय के न्यायाधीश द्वारा पश्चालिखित रीति में की गयी जांच जिसमें कि ऐसे सदस्य को उसके विरुद्ध लगाये गये आरोप सूचित किये गये हों और उन आरोपों के सम्बन्ध में उसे सुने जाने का युक्तियुक्त अवसर भी दिया गया हो, के पश्चात् कदाचार या अक्षमता के आधार पर राज्य सरकार द्वारा किये गये किसी आदेश द्वारा उसके पद से हटाया जा सकता है।

अध्यक्ष या अन्य सदस्य के रूप में नियुक्ति के लिए कोई व्यक्ति अयोग्य होगा यदि वह —

अध्यक्ष या अन्य सदस्य बनाने होने के लिये अयोग्यता

(क) अनुन्मोचित दिवालिया हो जाए;

(ख) किसी ऐसे अपराध के लिए, जिसमें राज्य सरकार की राय में नैतिक अधमता हो, दोषसिद्ध हो और कारावास की सजा दी गयी हो;

(ग) अस्वस्थ मस्तिष्क का हो गया हो और किसी सक्षम न्यायालय द्वारा ऐसा घोषित किया गया हो।

सदस्यों द्वारा की जाने वाली

11—आयोग अपने सदस्य ऐसी रीति से और ऐसे प्रयोजनों के लिए जो इस अधिनियम के अधीन बनाये गये विनियमों द्वारा अवधारित किये जाय, किसी ऐसी व्यक्ति को राजपुरुष कर सकता है जिसकी सहायता या सलाह पर इस अधिनियम से किसी समस्या को कार्यान्वित करने के लिए वह चाहे।

आयोग की कार्यवाहियों का अनियमित न होना

12—आयोग का कोई कार्य या कार्यवाही केवल इस आधार पर अनियमित्य नहीं समझी जायेगी कि —

(क) आयोग के गठन में कोई रिक्ति या त्रुटि है;

(ख) अध्यक्ष या उसके अन्य सदस्य के रूप में कार्य करने वाले किसी व्यक्ति की नियुक्ति में कोई त्रुटि या अनियमितता है; या

(ग) ऐसे कार्य या कार्यवाही में कोई ऐसी त्रुटि या अनियमितता है जिसका कोई तात्विक प्रभाव नहीं पड़ता है।

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आयोग का गठन

12-(1) राज्य सरकार द्वारा नियुक्त किया गया आयोग एक अध्यक्ष और एक अधिक सदस्य जो आयोग के सदस्य-सचिव का पदनाम होगा।

(2) सदस्य ऐसी शक्तियों का प्रयोग और ऐसे कर्तव्यों का पालन करेगा जो इस अधिनियम के अधीन बनाये गये नियमों या विनियमों में विनिर्दिष्ट किये जायें या जैसा अध्यक्ष द्वारा निर्देशित किया जाय।

आयोग के आदेशों का अधिप्रमाणीकरण

14-आयोग के सभी विनिश्चय और आदेश सचिव या इस निमित्त आयोग द्वारा प्राधिकृत किसी अन्य अधिकारी के हस्ताक्षर से अधिप्रमाणित किये जायेंगे।

अध्याय-तीन

आयोग की शक्तियां, कर्तव्य और कार्य का आवंटन

आयोग की शक्तियां और कर्तव्य

15-(1) आयोग की शक्तियां और कर्तव्य होंगे –

(क) भर्ती की रीति से संबंधित विषयों पर मार्गदर्शक सिद्धान्त तैयार करना;

(ख) परीक्षाएं संचालित करना, सलाहकार करना और अभ्यर्थियों का चयन करना;

(ग) खण्ड (ख) में विनिर्दिष्ट प्रयोजनों के लिए विशेषज्ञों का चयन और उन्हें आमंत्रित करना और परीक्षक नियुक्त करना;

(घ) ऐसे अन्य कर्तव्यों का पालन करना और ऐसी अन्य शक्तियों का प्रयोग करना, जैसी विहित की जाय।

(2) आयोग, उपधारा (1) में निर्दिष्ट शक्तियों का प्रयोग करने या कर्तव्यों का पालन करने में ऐसे नियमों और विनियमों द्वारा जैसे इस निमित्त बनाये जायें, मार्गदर्शित होगा।

आयोग द्वारा किये जाने वाले कार्य

16-आयोग, अपना कार्य, जिसके अन्तर्गत अध्यक्ष या अन्य सदस्यों या उसकी किसी समिति द्वारा अपने कृत्यों का समादेश करना भी है, सुविधा से करने के लिए उत्तर प्रदेश के पूर्वानुमोदन से विनियम बनायेगा और ऐसे विनियमों के अनुसार किया गया कार्य आयोग द्वारा किया गया कार्य समझा जायेगा :

परन्तु राज्य सरकार के लिए यह विधिपूर्ण होगा कि वह किसी ऐसे विनियम को भूत या प्रभावित रूप से अथवा अनुमोदन दे।

अध्याय-चार

रिक्तियों का अभिसूचित किया जाना और नियुक्तियां

रिक्तियों का अभिसूचित किया जाना

17-(1) नियुक्ति प्राधिकारी भर्ती के वर्ष के दौरान आयोग के ध्यान में लायी जाने वाली रिक्तियों की संख्या और इस निमित्त समुचित प्रकृति विधि के अनुसार अनुसूचित जातियों और अनुसूचित जनजातियों और अन्य श्रेणियों के अभ्यर्थियों के लिए आरक्षित की जाने वाली रिक्तियों की संख्या भी अवधारित करेगा और इसकी सूचना आयोग को देगा।

(2) रिक्तियां ऐसी रीति से आयोग को अभिसूचित की जायेंगी जैसी विहित की जाय।

आयोग द्वारा चयन

18-(1) आयोग, धारा 17 के अधीन रिक्तियों की सूचना के पश्चात् यथासम्भव शीघ्र परीक्षा आयोजित करेगा या संचालित करेगा या दोनों ही करेगा और उपयुक्त पाये गये अभ्यर्थियों की ऐसी रीति से, जैसा विहित किया जाय, एक सूची तैयार करेगा।

(2) उपधारा (1) में निर्दिष्ट सूची नियुक्ति प्राधिकारी को आसावित की जायेगी और नियुक्ति प्राधिकारी इस प्रकार भेजी गयी सूची से उनमें उल्लिखित क्रम में नियुक्तियां करेगा।

अध्याय-पांच

आयोग के समक्ष कार्य

बैठक में विनिश्चय

19-आयोग की किसी बैठक में सभी मामलों का अवधारण उपस्थित और मत देने वाले सदस्यों के बहुमत से किया जायेगा और मतों की समानता की स्थिति में अध्यक्ष या अध्यक्ष की अनुपस्थिति में अध्यक्षता करने वाले सदस्य का एक द्वितीय या निर्णायक मत होगा।

गणपूर्ति

20-आयोग की किसी बैठक के लिए सदस्यों की कुल संख्या से आधे से गणपूर्ति होगी :

परन्तु यह कि गणपूर्ति के अभाव में स्थगित की गयी किसी बैठक के लिए गणपूर्ति आवश्यक नहीं होगी।

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अध्याय–छः

वार्षिक रिपोर्ट

वार्षिक रिपोर्ट

21–आयोग प्रत्येक वर्ष ऐसे प्रपत्र में और ऐसी रीति से, जैसी विहित की जाये, वार्षिक रिपोर्ट तैयार करेगा जिसमें गत वर्ष के कार्यकलाप का सही और पूरा विवरण दिया जायेगा और उसकी प्रतिया राज्य सरकार को अग्रसारित की जायेगी और राज्य सरकार उसे राज्य विधान मण्डल के दोनों सदनों के समक्ष रखवायेगी।

अध्याय–सात

प्रकीर्ण

नियम बनाने की शक्ति

22–राज्य सरकार अधिसूचना द्वारा इस अधिनियम के प्रयोजनों को कार्यान्वित करने के लिए नियम बना सकती है।

विनिधान करने की शक्ति

23–(1) आयोग, राज्य सरकार के पूर्वानुमोदन से इस अधिनियम के अधीन अपने कृत्यों के सम्पादन के संबंध में जिसके अन्तर्गत इस अधिनियम के अधीन चयन कराने के लिए परीक्षाएं आयोजित करने या आयोजित कराने या दोनों के लिए फीस लेना भी है, विनियम बना सकती है या फ्रेम बनवा सकती है।

(2) उपधारा (1) के अधीन बनाये गये विनियम इस अधिनियम या इसके अधीन बनाये गये नियमों, उपबन्धों से असंगत नहीं होंगे।

सद्भावना का किये गये कार्य का संरक्षण

24–किसी व्यक्ति के विरुद्ध, किसी ऐसे कार्य के लिए जो इस अधिनियम के अधीन सद्भावपूर्वक किया गया हो या किये जाने के लिए आशयित हो, कोई वाद, अभियोजन या अन्य कार्यवाही नहीं की जा सकेगी।

निरसन और व्यावृत्ति

उत्तर प्रदेश अध्यादेश संख्या 7 सन् 2014

उत्तर प्रदेश अध्यादेश संख्या 5 सन् 2014

25–(1) उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग (द्वितीय) अध्यादेश, 2014 एतद्द्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुये भी, उपधारा (1) में निर्दिष्ट अध्यादेश के अधीन या उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग अध्यादेश, 2014 के अधीन कृत कोई बात या कार्यवाही इस अधिनियम के अधीन कृत कार्य या कार्यवाही समझी जायेगी मानो इस अधिनियम के उपबन्ध उनी समय प्रवृत्त थे।

उद्देश्य और कारण

यह आवश्यक है कि राज्य के प्रशासनिक विभागों में कतिपय पदों पर नियुक्ति के लिये सुयोग्य, सक्षम एवं कर्तव्यनिष्ठ कार्मिकों का चयन किया जाय। यह भी आवश्यक है कि उनके चयन में पूर्णतया, निष्पक्षता और पारदर्शिता सदा सुनिश्चित किया जाय। उपर्युक्त संवैधानिक स्तर पर उत्तर प्रदेश लोक सेवा आयोग संघटित विद्यमान है। तथापि उसके कार्यों पर बढ़ते दबाव के कारण समूह 'ग' से पदों पर चयन के संबंध में कठिनाई महसूस की जा रही है। इस दृष्टि के विगत अवधि में समूह 'ग' के पदों पर चयन राज्य सरकार के अनुरोध पर आयोग द्वारा किया जा रहा था, किन्तु विभागाध्यक्षों को अधिक समय के लिए अतिरिक्त दायित्व लगाना पड़ता था, जिसका शासकीय कार्यों के साथ-साथ लोकहित के कार्यों पर भी प्रतिकूल प्रभाव पड़ रहा है। इन सभी कारणों से यह अपेक्षित आवश्यक हो गया है कि समूह 'ग' के कतिपय पदों पर अधिकतम चयन के लिए उत्तर प्रदेश लोक सेवा आयोग के सदृश अध्यक्ष एवं सदस्यों को सम्मिलित करके एक स्वतंत्र अधीनस्थ सेवा चयन आयोग का गठन किया जाय। अतएव, यह विनिश्चय किया गया कि राज्य में समूह 'ग' के कतिपय पदों पर चयन के लिए एक विधि बनाकर उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग के नाम से एक आयोग की स्थापना की व्यवस्था की जाय।

चूंकि राज्य विधान मंडल सत्र में नहीं था और उपर्युक्त विनिश्चय को कार्यान्वित करने के लिए तुरन्त विधायी कार्यवाही करना आवश्यक था, अतः राज्यपाल द्वारा दिनांक 2 जुलाई, 2014 को उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग अध्यादेश, 2014 (उत्तर प्रदेश अध्यादेश संख्या 5 सन् 2014) प्रख्यापित किया गया। उक्त अध्यादेश के उपबंध, अवशिष्ट कालों में विधान-मण्डल में पुरःस्थापित नहीं किये जा सके और उक्त अध्यादेश 30 जुलाई, 2014 के पश्चात् समाप्त हो गया था, अतः राज्यपाल द्वारा दिनांक 28 जुलाई, 2014 को उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग (द्वितीय) अध्यादेश, 2014 (उत्तर प्रदेश अध्यादेश संख्या 7 सन् 2014) प्रख्यापित किया गया।

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यह विधेयक उपर्युक्त अध्यादेश संख्या 7 सन् 2014 को प्रतिस्थापित करने के लिए पुरःस्थापित किया जाता है।

आज्ञा से,
एस० बी० सिंह,
प्रमुख सचिव।

No. 1529(2)/LXXIX-V-1–14-1(Ka)-10-2014

Dated Lucknow, December 4, 2014

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Adhinasth Seva Chayan Ayog Adhiniyam, 2014 (Uttar Pradesh Adhiniyam Sankhya 20 of 2014) as passed by the Uttar Pradesh Legislature and assented to by the Governor on December 01, 2014.

THE UTTAR PRADESH SUBORDINATE SERVICES SELECTION COMMISSION ACT, 2014

(U.P. ACT No. 20 OF 2014)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to provide for the establishment of a Subordinate Services Selection Commission in the State for certain categories of Subordinate Services and for matters connected therewith or incidental thereto.

IT IS HEREBY enacted in the Sixty-fifth Year of the Republic of India as follows:-

CHAPTER-I
PRELIMINARY

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Subordinate Services Selection Commission Act, 2014.

(2) It shall come into force on June 20, 2014.

Applicability

2. The provisions of this Act shall apply in relation to direct recruitment to all Group 'C' posts below Group 'B' posts including posts in the Civil Secretariat and also to all Group 'C' posts in a Board or a Corporation or any other statutory body established by or controlled by the State Government :

Provided that the State Government may, by notification, withdraw from or add any post to the purview of the Commission.

Exception

3. Nothing in this Act shall apply to recruitment to any post-

(a) in the Secretariat of each House of the State Legislature;

(b) under the High Court or a Court subordinate thereto;

(c) under the State Public Service Commission;

(d) under the Lok Ayukt appointed under the Uttar Pradesh Lok Ayukt and Up-Lok Ayukt Act,1975;

(e) governed by the Police Act,1861.

Definitions

4. In this Act unless the context otherwise requires-

(a) "Appointing authority", in relation to any service or post, means the authority empowered to make appointment to such service or post;

(b) "Commission" means the Uttar Pradesh Subordinate Services Selection Commission established under section 5;

(c) "Chairperson" means the Chairperson of the Commission ;

(d) "Group 'C' post" means the post specified as such by the State Government from time to time;

(e) "Member" means a Member of the Commission and includes the Chairperson;

(f) "Other backward classes" means the backward classes specified in Schedule-I of the Uttar Pradesh Public Services (Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes) Act,1994;

(g) "Secretary" means the Secretary of the Commission;

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(h) "Year of recruitment" means the period of twelve months commencing on the first day of July of the Calendar year in which the recruitment is to be made.

CHAPTER-II

ESTABLISHMENT OF THE COMMISSION

Establishment of the Commission

5. (1) On and from such date as the State Government may, by notification, appoint in this behalf, there shall be established a Commission to be known as the Uttar Pradesh Subordinate Services Selection Commission.

(2) The Services of every whole time employee of the Commission established under the provisions of the Uttar Pradesh Subordinate Services Selection Commission Act, 2006 (U.P. Act no 1 of 2006) serving in that Commission immediately before the commencement of this Act shall stand transferred to the Commission on and from the establishment thereof.

Composition of the Commission

6. (1) The Commission shall consist of a Chairperson and such other Members not exceeding eight, as the State Government may from time to time appoint:

Provided that Member shall be eligible for appointment as Chairperson but shall not be eligible for re-appointment or continuance in office either as Member or Chairperson after the period of his term.

(2) If the office of the Chairperson becomes vacant or if the Chairperson by reason of absence or for any other reason is unable to perform the duties of his office, such duties shall, until some person appointed under sub-section (1) has assumed or, as the case may be, until the Chairperson has resumed his duties, be performed by such Member as the State Government may appoint for the purpose.

Appointment of Chairperson and Members

7. The Chairperson and other Members shall be appointed by the State Government:

Provided that as nearly as may be one half of the members of the Commission shall be the persons who on the date of their respective appointment have held office on Group 'A' post for at least ten years under the Government of India or under the State Government.

Powers and duties of Chairperson and other Members

8. (1) The Chairperson shall be incharge of the administration of the Commission and shall have the power to–

(a) constitute Committees or sub-committees from amongst the Members with or without one or more non-members;

(b) allocate to Members, committees and sub-committees such work as is not specifically allocated by this Act, or rules or regulations made thereunder;

(c) co-ordinate the working of the Commission and its members;

(d) grant leave to and approve the tour programmes of members and officers of the Commission.

(2) The Members shall assist the Chairperson in conducting the examinations and interviews of candidates and do such other work as may be allocated to them by or under this Act, the rules or regulations made thereunder, or by the Chairperson under clause (b) of sub-section (1).

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Term of office and condition of Service of Members

9. (1) The Chairperson or every other Member shall hold office for a term of five years from the date he assumes his office:

Provided that no Member including the Chairperson shall hold office as such after he has attained the age of sixty-eight years or he has completed his term, whichever is earlier.

(2) The Chairperson or any other Member may, at any time, by writing under his hand addressed to the State Government resign from his office.

(3) The Chairperson or any other Member may be removed from his office by an order made by the State Government on the ground that he has acquired any of disqualifications specified in section 10 or on the ground of misconduct or incapacity after an inquiry made by a Judge of the High Court in the manner as may be prescribed in which such Member has been informed of the charges against him and given a reasonable opportunity of being heard in respect of those charges.

Disqualification for being the Chairperson or other Member

10. A person shall be disqualified for appointment as Chairperson or other Member if he-

(a) becomes an undischarged insolvent;

(b) is convicted and sentenced to imprisonment for an offence which in the opinion of the State Government, involves moral turpitude;

(c) becomes of unsound mind and stands so declared by a competent court.

Power to associate

11. The Commission may associate with itself, in such manner and for such purposes as may be determined by regulations made under this Act, any person whose assistance or advice it may desire to have in carrying out any of the provisions of this Act.

Proceedings of the Commission not to be invalidated

12. No act or proceedings of the Commission shall be deemed to be invalid merely on the ground of-

(a) any vacancy or defect in the constitution of the Commission;

(b) any defect or irregularity in the appointment of a person acting as the Chairperson or other Member thereof ;

(c) any defect or irregularity in such act or proceeding not affecting the substance.

Secretary of the Commission

13. (1) There shall be a Secretary of the Commission appointed by the State Government, who shall be the Head of the Office of the Commission.

(2) The Secretary shall exercise such powers and perform such duties as may be specified in the rules or regulation made under this Act or as may be directed by the Chairperson.

Authentication of the orders of the Commission

14. All the decision and orders of the Commission shall be authenticated by the signature of the Secretary or any other officer authorized by the Commission in this behalf.

CHAPTER-III

POWERS AND DUTIES OF THE COMMISSION AND ALLOCATION OF BUSINESS

Powers and duties of the Commission

15. (1) The Commission shall have the powers and duties,—

(a) to prepare guidelines on matters relating to the method of recruitment;

(b) to conduct examinations, hold interview and make selection of candidates;

(c) to select and invite experts and to appoint examiners for the purposes specified in clause (b);

(d) to perform such other duties and exercise such other powers as may be prescribed.

(2) In exercising the powers or performing the duties referred to in sub-section (1), the Commission shall be guided by such rules or regulations as may be made in this behalf.

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Business to be transacted by Commission

16. The Commission shall, with previous approval of the State Government, make regulations for the convenient transaction of its business, including performance of its functions by the Chairperson or other Members or a committee thereof and the business transacted in accordance with such regulations shall be deemed to have been transacted by the Commission:

Provided that it shall be lawful for the State Government to accord approval to any such regulation either in original or in modified form.

CHAPTER-IV

NOTIFICATION OF VACANCIES AND APPOINTMENT

Notification of vacancies

17. (1) The appointing authority shall determine and intimate to the Commission the number of vacancies to be filled through the Commission during the course of the year of recruitment as also the number of the vacancies to be reserved for the candidates belonging to the Scheduled Castes and the Scheduled Tribes and other categories in accordance with the law for the time being in force in this behalf.

(2) The vacancies shall be notified to the Commission in such manner as may be prescribed.

Selection by the Commission

18. (1) The Commission shall, as soon as possible after the intimation of vacancies under section 17, hold examination or interview or both and prepare in such manner as may be prescribed a list of the candidates who are found suitable.

(2) The list referred to in sub-section (1) shall be forwarded to the appointing authority and the appointing authority shall make appointments from the list so forwarded to it in the order mentioned therein.

CHAPTER-V

BUSINESS BEFORE THE COMMISSION

Decision in meeting

19. All matters at any meeting of the Commission shall be determined by a majority of the members present and voting and in the case of equality of votes, the Chairperson, or in absence of the Chairperson the member presiding shall have a second or casting vote.

Quorum

20. The quorum for a meeting of the Commission shall be one-half of the total number of members:

Provided that no quorum shall be necessary for a meeting adjourned for want of quorum.

CHAPTER-VI

ANNUAL REPORTS

Annual Reports

21. The Commission shall prepare every year, in such form and in such manner as may be prescribed, an annual report giving a true and full account of its activities during the previous year, and copies thereof shall be forwarded to the State Government and the State Government shall cause the same to be laid before both the Houses of the State legislature.

CHAPTER-VII

MISCELLANEOUS

Power to make rules

22. The State Government may, by notification, make rules for carrying out the purposes of this Act.

Power to make regulations

23. (1) The Commission may, with the previous approval of the State Government, make or amend regulations relating to the discharge of its functions under this Act including charging of fees for holding examinations or interviews or both for making selection under this Act.

(2) The regulations made under sub-section (1) shall not be inconsistent with the provisions of this Act or the rules made thereunder.

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Protection of action taken in good faith

24. No suit, prosecution or other proceeding shall lie against any person for anything which is in good faith done or intended to be done under this Act.

Repeal and Saving

25. (1) The Uttar Pradesh Subordinate Services Selection Commission (Second) Ordinance, 2014 is hereby repealed. U.P. Ordinance no. 7 of 2014

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1) or under the Uttar Pradesh Subordinate Services Ordinance, 2014 shall be deemed to have been done or taken under this Act as if the provisions of this Act were in force at all material times. U.P. Ordinance no. 5 of 2014

STATEMENT OF OBJECTS AND REASONS

It is necessary to select able, worthy and hardworking personnel for appointment to certain posts in administrative departments of the State. It is also necessary to ensure the quality of selection, its impartiality and transparency in their selection. Though the institution of Uttar Pradesh Public Service Commission is present at Constitutional Level but owing to increased pressure on its working, difficulty is being realised regarding selection on Group 'C' posts. In near past, selection on Group 'C' posts was being done under the direct supervision of the State Government but Head of Departments had to devote much time for the above selections which is severely affecting the Government works as well as the works of public interest. Due to all these reasons, it is quite necessary to establish an independent Subordinate Services Selection Commission consisting of the Chairperson and Members similar to that of the Uttar Pradesh Public Service Commission for timely selection on certain Group 'C' posts. It has therefore, been decided to make a law to provide for the establishment of a Commission by the name of the Uttar Pradesh Subordinate Services Selection Commission for the selection on certain Group 'C' posts in the State.

Since the State Legislature was not in session and immediate Legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Subordinate Services Selection Commission Ordinance, 2014 (U.P. Ordinance no. 5 of 2014) was promulgated by the Governor on June 2, 2014. The provisions of the said Ordinance could not be introduced in the Legislature for unavoidable reasons and the said Ordinance was going to lapse after July 30, 2014, the Uttar Pradesh Subordinate Services Selection Comission (Second) Ordinance, 2014 (U.P. Ordinance no. 7 of 2014) was promulgated by the Governor on July 28, 2014.

This Bill is introduced to replace the aforesaid Ordinance no. 7 of 2014.

By order,
S. B. SINGH,
Pramukh Sachiv.

NOTARY

पी०एस०डब्लू०पी०-ए०डी० 707 राजभाषा(हिं०)-2014-(1496)-599 प्रतियां (कम्प्यूटर/टी०/आफसेट)।
पी०एस०डब्लू०पी०-ए०डी० 98 सा० विधायी-2014-(1497)-500 प्रतियां (कम्प्यूटर/टी०/आफसेट)।

G23103 /A-5 Amb /27/2016 7.11.2016

Annexure No-1(7)

सेवा में,

सचिव,
उ0प्र0 अधीनस्थ सेवा चयन आयोग,
पिकप भवन, तृतीय तल, सी–ब्लाक,
विभूति खण्ड, गोमती नगर,
लखनऊ।

विषय : बोर्ड अधिष्ठान में सृजित समूह–'ग' के वेतन बैण्ड–1 (रूपये 5200–20200) ग्रेड पे रू0 1900/– एवं इससे अधिक किन्तु वेतन बैण्ड–2 (रूपये 9300–34800) ग्रेड पे रू0 4600/– से कम के सीधी भर्ती के समस्त पदों को उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग के माध्यम से भरे जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक बोर्ड के पत्र संख्या–जी22251/ए.एस.कैम्प/27/2016 दिनांक 29.04.2016 एवं पत्र संख्या जी0 22792/ए.एस.कैम्प–27/2016 दिनांक 03.08.16 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के परिप्रेक्ष्य में 30(20) प्रदूषण नियंत्रण बोर्ड में समूह– ग के वेतन बैण्ड–1 (रूपये 5200–20200) ग्रेड पे रू0 1900/– एवं इससे अधिक किन्तु वेतन बैण्ड–2 (रूपये 9300–34800) ग्रेड पे रू0 4600/– से कम की सीधी भर्ती के लेखाकार/लेखाधिकारी तथा अधिशासी सिविल सहायक, पुस्तकालयाध्यक्ष, आशुलिपिक एवं कम्प्यूटर आपरेटर ग्रेड–डी के पदों पर भर्ती हेतु अधियाचन (निर्धारित प्रारूप पर) पृथक–पृथक (अपेक्षित अर्हता सहित) पत्र के साथ संलग्न कर प्रेषित किया जा रहा है।

अनुरोध है कि कृपया उपरोक्त पदों पर सीधी भर्ती द्वारा नियुक्ति हेतु यथाशीघ्र अपेक्षित कार्यवाही पूर्ण कर बोर्ड को अवगत कराने का कष्ट करें, जिससे कि तदनुसार अग्रिम कार्यवाही की जा सके।

भवदीय,

(एस0 के0 यादव)
सदस्य सचिव

संलग्नक : यथोपरि।

NOTARY
NOORJAHAN
Civil Court
Lucknow (U.P.)
Regd. No. 2015
Govt. of India

Correspondence summary by UPPCB with UPSSSC, Lucknow

S. No.	Post	Requisite No. of Posts	Letter No. and Date
1.	Junior Engineer	43	G28295/A.S.Camp-27/2018 dated 12.09.2018 (Exam Held and Result Declared)
		09	Special Requisition sent through e-requisition portal in February, 2024
		10	General Requisition sent through e-requisition portal in February, 2024
2.	Accountant/Auditor	21	Requisition to be sent through e-requisition portal in December, 2023
3.	Monitoring Assistant	26	No.-G40484/ASCamp-27(B) /2023 dated 10.04.2023
4.	Junior Assistant	21	No.-G40479/ASCamp-27(B) /2023 dated 10.04.2023 which has been reverting back by the Commission on 06.12.2023
5.	Legal Assistant	05	The raquisition will be sent through e-requisition portal in November, 2023 which has been reverting back by the Commission with certain queries
6.	Librarian	01	The requisition will be sent through e-requisition portal in November, 2023 and again on February, 2024 which has been reverting back by the Commission with certain queries in April, 2024
7.	Computer Operator Grade-B	03	No.-G40764/ASCamp-27(B)/2023, dated 22.05.2023 and again on February, 2024 which has been reverting back by the Commission with certain queries in May, 2024
8.	Computer Operator Grade-A	05	No.-G40763/ASCamp-27(B)/2023, dated 22.05.2023 and again on February, 2024 which has been reverting back by the Commission with certain queries in April, 2024
9.	Lab Assistant	01	Sent through e-procurement portal in the month of September, 2023. Further, the said letter has been reverting back to UPPCB with certain queries. Regarding the queries the UPPCB has sent the reply which is also been revert back with further queries.
	Total	145	

NOTARY

Annexure No-1(9)

संख्या–वे0आ0–2–3263/दस–59(एम)/2008 टी0सी0

प्रेषक,

अजय अग्रवाल,
विशेष सचिव, वित्त,
उत्तर प्रदेश शासन।

सेवा में,

समस्त प्रमुख सचिव/सचिव,
उत्तर प्रदेश शासन।

वित्त (वेतन आयोग) अनुभाग–2 लखनऊ : दिनांक : 12 जनवरी 2011

विषयः– पुनरीक्षित वेतन संरचना में वेतन बैण्ड एवं ग्रेड वेतन में संशोधन।

महोदय,

वेतन समिति (2008) की संस्तुतियों के संदर्भ में स्वशासी संस्थाओं के कार्मिकों के लिये पुनरीक्षित वेतन संरचना में वेतन बैण्ड एवं ग्रेड वेतन अनुमन्य कराये जाने के सम्बन्ध में सकल्प संख्या–वे0आ0–2–252/दस–54(एम)/2008 टी0सी0 दिनांक 06 फरवरी 2009 भाग–2 द्वारा निर्णय लिया गया है। उक्त निर्णय के कार्यान्वयन हेतु स्वशासी संस्थाओं के कार्मिकों के लिये विभागीय आदेश निर्गत किये गये हैं। उपर्युक्त के क्रम में वेतन समिति (2008) की संस्तुतियों पर निम्नवत् निर्णय लिये गये हैं :–

(i). राज्य के विभिन्न वर्गों के कर्मचारियों के लिये अपुनरीक्षित वेतनमान रू0 6500–10500 को दिनांक 01 जनवरी 2006 से लागू पुनरीक्षित वेतन संरचना में सादृश्य वेतन बैण्ड–2 रू0 9300–34800 एवं ग्रेड वेतन रू0 4200 के स्थान पर वेतन बैण्ड–2 रू0 9300–34800 एवं ग्रेड वेतन रू0 4600 दिनांक 01 जनवरी 2006 से स्वीकृत किया जाय।

(ii). स्वशासी संस्थाओं के समूह–घ के पदों पर पुनरीक्षित वेतन संरचना में अनुमन्य सादृश्य वेतन बैण्ड–1 एस रू0 4440–7440 एवं ग्रेड वेतन रू0 1300, रू0 1400 एवं रू0 1650 के स्थान पर संशोधित/परिष्कृत वेतन बैण्ड–1 रू0 5200–20200 एवं ग्रेड वेतन रू0 1800 दिनांक 01 जनवरी 2006 से काल्पनिक रूप से अनुमन्य कराते हुए वास्तविक लाभ तात्कालिक प्रभाव (दिनांक 08 सितम्बर 2010) से पूर्व निर्धारित शर्तों एवं प्रतिबन्धों के अधीन अनुमन्य कराया जाय। यह भी निर्णय लिया गया है कि भविष्य में चतुर्थ श्रेणी के किसी भी पद पर (कनिष्ठ वर्ग के प्राविधिक पदों को छोड़कर) नियुक्ति नहीं की जायेगी

तथा चतुर्थ श्रेणी के रिक्त होने वाले पदों के सम्बन्ध में यथावश्यकता केवल आउट सोर्सिंग के माध्यम से व्यवस्था की जायेगी।

परन्तु उक्त व्यवस्था, उत्तर प्रदेश सेवा काल में मृत सरकारी सेवकों के आश्रितों की भर्ती नियमावली 1974 के अन्तर्गत समूह–"घ" के पदों पर की जाने वाली नियुक्ति के सम्बन्ध में लागू नहीं होगी।

उक्त के सम्बन्ध में आपसे यह अनुरोध करने की मुझसे अपेक्षा की गयी आपके विभाग के अन्तर्गत विद्यमान स्वशासी संस्थाओं के कार्मिकों को इ निर्णयों के कार्यान्वयन हेतु अपेक्षित शासनादेश वित्त विभाग की ा से निर्गत कराने का कष्ट करें।

भवदीय,

(अजय अग्रवाल)
विशेष सचिव।

–वे0आ0–2– (1) / दस–59(एन) / 2008, तद् दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

निदेशक, सूचना एवं जन सम्पर्क विभाग, उत्तर प्रदेश।
समस्त मु0 सचिवालय के समस्त अनुभाग।
निदेशक, अधिष्ठान पुनरीक्षण ब्यूरो, वित्त विभाग, उत्तर प्रदेश।
कार्मिक नियमावली सेल।
गार्डबुक।

आज्ञा से,

(नरेन्द्र कुमार)
संयुक्त सचिव।

Annexure-2

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा रिव्यू मीटिंग दिनांक 14.06.2024 के संदर्भ में प्रेषित मिनट्स आफ मीटिंग मा0 हरित अधिकरण, नई दिल्ली मे योजित **"Suo Moto Matter OA 693/2023" Pollution Control Boards are the weak link"** के संदर्भ में केन्द्रीय प्रयोगशाला उ0प्र0 प्रदूषण नियंत्रण बोर्ड का प्रति उत्तर:

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a)	Total number of all types of laboratory setup by SPCB/PCC:	•UPPCB has established 23 Laboratories and recognized 13 Laboratories (total 36 laboratories) as 'Water Testing Laboratory' under Section 17(2) of The Water (Prevention and Control of Pollution) Act, 1974 •UPPCB has established 23 Laboratories and recognized 11 Laboratories (total 34 laboratories) as 'Air Testing Laboratory' under Section 17(2) of The Air (Prevention and Control of Pollution) Act, 1981.
b)	Out of (a) above, how many laboratories are established as State Water Laboratory:	Nil
c)	Have all laboratories, as at (b) above, has been notified in the official Gazette:	NA
d)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:	01 Laboratory recognized by UPPCB are notified as State Water Laboratory.
	i. Number of such laboratory specified:	01
	ii. Number of such laboratory notified in the official Gazette:	01
e)	(i) Number of Laboratory planned for notification as State Water Laboratory:	Nil
	(ii)Time required for notification under Section 52 of Water Act (in months):	NA

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a)	Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:	Nil
b)	Have all laboratories, as at (a) above, has been notified in the official Gazette:	NA
c)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:	01 Laboratory recognized by UPPCB are notified as State Air Laboratory.
	i. Number of such laboratory specified:	01
	ii. Number of such laboratory notified in the official Gazette:	01
d)	(i) Number of Laboratory planned for notification as State Air Laboratory:	Nil
	(ii) Time required for notification under Section 28 of Air Act (in months):	NA

NOTARY ... GOVT. OF INDIA

Parvida 21.06.2024 S.A.

21/06/2024 CEO (Lab)

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a)	Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory under EPA 1986?	01
b)	Number of laboratories planned for recognition under EPA 1986:	Nil
c)	Time required for recognition under EPA 1986 (in months)?	NA

E. Details about sampling and monitoring under Schedule-I of the EP Rules and prescribed under Consent to Operate:

a)	Total number of parameters prescribed in the various CTO issued by SPCB/PCC:	Total 264 Parameters are prescribed in Schedule-I EP Rules, out of which 148 parameters prescribed in various CTOs by UPPCB.
b)	Total number of parameters for which the laboratory, as at (a)above, have facility to monitor and analysis the parameter as at Schedule I:	Total 148 parameters have facility to monitor and analysis the parameter of Schedule-1.
c)	In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:	
	i. How much parameters (for which the SPCB/PCC do not have its laboratory facility to sample & analyze) are being monitored:	116
	ii. Whether SPCB/PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.	No.

Parveshe 21.06.24 C.A.

21/06/2024 CEO (Lab)

NOTARY GOVT.

Annexure-3

Information shortfalls in Affidavits received from SPCBs & PCCs का प्रति उत्तर:

Uttar Pradesh Pollution Control Board	
Information Desired	**Information Adequate Shortfalls**
Laboratories recognised as environmental lab under EPA	• The U P Pollution Control Board has its Central Laboratory at Head Office, Lucknow. The central Laboratory has been recognized by the Central Pollution Control Board vide letter no. LB/99/7/2021- INST LAB-HO-CPCB-HO/Govt./2262 dated 07.07.2023 under the Environment (Protection) Act, 1986.
Notification of Laboratories under section 17(2) and section 52 of the Water Act and Section 72(2) and section 28 of the Air Act	• The State Government has notified one (01) Laboratory each under Section-52 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section-28 of the Air (Prevention and Control of Pollution) Act, 1981. • UPPCB has established 23 Laboratories and recognized 13 Laboratories (total 36 laboratories) as 'Water Testing Laboratory' under Section 17(2) of The Water (Prevention and Control of Pollution) Act, 1974 • UPPCB has established 23 Laboratories and recognized 11 Laboratories (total 34 laboratories) as 'Air Testing Laboratory' under Section 17(2) of The Air (Prevention and Control of Pollution) Act, 1981.
Strengthen laboratories	• UPPCB has total 23 laboratories, out of these 18 Laboratories are ISO\IEC-17025:2017 NABL Accredited. UPPCB Laboratories have adequate infrastructure/ facility for monitoring and analysis of almost all the monitoring prescribed parameters notified in Schedule-I of EP Rules and specified while granting CTOs.
for monitoring prescribed parameters notified in Schedule I under EP rule	As above
and parameters is specified while granting CTOs	Yes
Time schedule for **Creating the necessary infrastructure in the Laboratories**	Creation of the necessary infrastructure in the laboratory is an on-going continuous process. We incessantly adopt new tools and follow approved and updated standard methods to ensure our lab remains up to date. We have all necessary infrastructure to analyse parameters provided in schedule I of the EP rules and we do the same as and when required.
for setting up the Laboratories where they don't.	UPPCB have adequate laboratories for monitoring and analysis of the mandatory parameters.
Monitoring program for marine water quality needs to be strengthen by enhancing monitoring capabilities on their environmental aspects.	Not applicable (land Locked State)

NOTARY ... GOVT. OF INDIA

Recycle
21.06.2024
S.A

21/06/2024
CEO (Lab)

Annexure-4

S.No.	Source of Income	FY 2020-21 in Rs.		FY 2021-22 in Rs.	
		Income	Expenditure	Income	Expenditure
1	Consent Fee	69,76,99,355.32	1,11,85,43,589.32	63,96,73,839.00	1,20,12,16,788.59
2	Authorization Fee				
3	Lab analysis charges	-		17,00,660.81	
4	Bank interest earned	3,14,76,770.00		4,23,84,262.00	
5	Environmental Compensation fund of SPCB/PCC	15,13,49,402.67	-	23,10,19,793.33	3,04,61,156.00
6	Environmental Compensation fund of CPCB	-	-	-	-
7	Assistance from State Govt.	-	-	-	-
8	Assistance from State Central Govt. under Central Sector Schemes	-	-	-	-
9	Other Sources, if any	38,69,24,461.00	-	51,79,02,898.00	-
	Total	**1,26,74,49,988.99**	**1,11,85,43,589.32**	**1,43,26,81,453.14**	**1,23,16,77,944.59**

683

NOTARY
GOVT. OF

21/6/24

21.6.24
(कुमार पाठक)
प्रभारी-लेखा

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

Ref. No.-HIS224/विधि/524/23 N.G.T./O.A. No.-693/2023, Date- 02.08.2024

To,

E- Mail

The Member Secretary,
Central Pollution Control Board,
Delhi-110032.

Subject: **Regarding the Review Meeting of Member Secretary with SPCB/PCC w.r.t. Hob'ble NGT Suo Mottu in the OA No. 693 of 2023 "Pollution Control Boards are the weak link".**

Dear Sir,

Please refer to the email dated 01.08.2024 of Shri. G Thirumurthy, Scientist-E & Divisional Head, PCP Division by which the information has been sought for the gaps and shortcomings in the captioned matter.

In this regard, it is submitted that the UPPCB vide letter dated 21.06.2024 has already submitted the requisite information via supplementary affidavit of the under signed. The copy of the same is again attached herewith for your reference and necessary action please.

It is also pertinent to mention here that UPPCB is taking all necessary steps to fill up the all cadre vacancies with utmost fairness by adopting institutional frame work for recruitment and the said vacancy will be filled up as soon as the process is completed by UP Government, UP Public Service commission and UP Subordinate Service Selection Commission.

Enclosure- As above.

Your's Sincerely

(Sanjeev Kumar Singh)
Member Secretary

Copy To: Shri. G Thirumurthy, Scientist-E & Divisional Head, PCP Division, Central Pollution Control Board, Delhi-110032 in reference to email dated 01.08.2024.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

LiFE Lifestyle for Environment

संदर्भ संख्याः Ref No: H12884 /विधि/526/23 N.G.T./ओ0ए0 नं0–693/2023,

दिनांकः Date: 21.06.2024

सेवा में,

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
'परिवेश भवन' पूर्वी अर्जुन नगर,
दिल्ली–110032

विषयः **Review meeting of Member Secretary, wtih SPCBs/PCCs w.r.t Hon'ble NGT Suo Motu matter O.A 693/2023 - "Pollution Control Boards are the Weak Link' - Minutes of the meeting** के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक बोर्ड में ई–मेल दिनांक–15.06.2023 के माध्यम से प्राप्त Review meeting of Member Secretary, wtih SPCBs/PCCs w.r.t Hon'ble NGT Suo Motu matter O.A 693/2023 - "Pollution Control Boards are the Weak Link' held on 14.06.2024 के कार्यवृत्त का संदर्भ ग्रहण करने का कष्ट करें।

उक्त के संबंध में उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अपेक्षित बिन्दुओं का समावेश करते हुये राज्य बोर्ड की ओर से सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड के समक्ष दाखिल किये जाने वाले पूरक शपथ–पत्र(संलग्नक सहित) को पत्र के साथ संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित किया जा रहा है।

भवदीय,

संलग्नक : उपरोक्तानुसार।

(संजीव कुमार सिंह)
सदस्य सचिव

पृष्ठ सं0 एवम् दिनांक : उपरोक्तानुसार।

प्रतिलिपि– श्री जी0 त्रिमूर्ति, डीएच–पीसीपी डिवीजन, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, 'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली–110032 को सूचनार्थ प्रेषित।

सदस्य सचिव

टी0सी0–12वी, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई–मेल : info@uppcb.com
वेब साइट : www.uppcb.com

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Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com
website : www.uppcb.com

BEFORE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI

SUPPLEMENTARY AFFIDAVIT OF THE MEMBER SECRETARY, UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 12.04.2024 PASSED BY THE HON'BLE NATONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN THE MATTER OF ORIGINAL APPLICATION NO. 693 of 2023 IN RE: NEWS ITEM TITELED "POLLUTION CONTROL BOARDS ARE THE WEAR LINKS" APPEARING IN DECCAN HERALD DATED 24.10.2023

I, Sanjeev Kumar Singh, aged about 38 years S/o Shri Lal Sahab Singh, presently posted as Member Secretary, Uttar Pradesh Pollution Control Board, hereinafter referred as UPPCB, do hereby solemnly affirm and state on oath as under:-

1- That the deponent is working on the abovementioned post and being authorized in the captioned matter and well conversant with the facts and circumstances of the case and as such I am competent to swear this affidavit.

2- That in compliance to the order dated 12.04.2024 passed by this Hon'ble Tribunal an affidavit has been filed by the deponent on

30.05.2024. Further, in pursuance to the Review Meeting dated 14.06.2024 held by the Central Pollution Control Board and its Minutes a Supplementary Affidavit is being filed as under;

3- That an information regarding to the number of sanctioned and vacant post along with the reason for not filling up the vacant posts and the timeline to fill up the said vacant posts on the tabulated format as provided by the CPCB in Minutes of Meeting dated 14.06.2024 is annexed herewith as **Annexure No.-1** to this affidavit.

4- That an information regarding the infrastructure of the laboratories under Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986 is being annexed herewith as **Annexure No.-2** to this affidavit, on the tabulated format as provided by the CPCB. Furthermore, information regarding to the shortfall in affidavit received is annexed herewith as **Annexure No.-3** to this affidavit.

5- That the information of budget available with the UPPCB and its sources and expenditure for past two years i.e. 2020-2021 and 2021-2022 (in Lakhs) in tabulated format as provided by CPCB in Minutes of Meeting dated 14.06.2024 is annexed herewith as **Annexure No.-4** to this affidavit.

NOTARY NOORJAHAN Civil Court Lucknow GOVT. OF INDIA

Deponent

VERIFICATION

I, the deponent named above, do hereby verify that the content of paras ....1 to 4.... of this affidavit is true to my knowledge and paras ....5.... are true on the basis of records produced. No part of it is false and nothing material has been concealed.

Verified at Lucknow on ..21... day of June, 2024.

Deponent

NOTARY
GOVT. OF

Sworn and Verified before me.
21/6/24
NOOR JAHAN
Advocate & Notary
Civil Court, Lucknow
Registration No. 30843/15

I know & Identify the deponent/Executant who has signed/put his T.I. before me
S. J. Iqbal Advocate
Reg No. 6043/1999

Annexure-1

A.Sanction Posts with timeline:

S.No.	No. of Sanctioned posts	No. of vacant posts	Duration since when vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
Group-A						
1- Chief Environmental Officer	09	01	September, 2023	Group-A posts are filled by promotion basis only as per the Uttar Pradesh Pollution Control Board Service Regulations 1995 and that no person is qualifying for the vacant post as per the said Regulation.	As per previous column.	Group-A posts are filled by promotion basis only as per the Uttar Pradesh Pollution Control Board Service Regulations 1995 and that no person is qualifying for the vacant post as per the said Regulation.
2- Chief Accounts Officer	01	01	July, 2016			
3- Chief Law Officer	01	01	August, 2019			
4- Environmental Engineer	28	-	-			
5- Scientific Officer	09	-	-			
6- Senior Accounts Officer	01	01	December, 1995			
7- Law Officer-I	02	-	-			
Total	**51**	**04**				
Group-B						
8- Assistant Environmental Engineer	54	27	October, 2022 – 01 November, 2021 – 02 August, 2021 - 03 July, 2021 – 01 January, 2021 – 01 November, 2020 – 02 September, 2020 – 01 June, 2020 – 01	1. That the UPPCB vide letter 12.04.2018 has requested to the Department of Environment, Forest and Climate Change of Government of UP to allow for recruitment of all the posts of Group-B by the Uttar Pradesh Public Service Commission.	The posts lying vacant in Group-B is to be recruited by the U. P. Public Service Commission	As per previous column.

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			May, 2020 - 03 July, 2019 – 02 March, 2019 - 01 January, 2019 – 01 December, 2018 – 01 November, 2018 - 01 August, 2018 – 02 June, 2018 – 01 February, 2018 – 01 February, 2016 – 01 November, 2012 - 01	Allahabad. The copy of the letter dated 12.04.2018 is being attached herewith as **Annexure No.-1(1).** **2.** That further, the Department of Environment, Forest and Climate Change of Government of UP vide letter dated 07.08.2018, has given no objection for the recruitment of the vacant posts of Grade-B by Uttar Pradesh Public Service Commission, Allahabad. The copy of the letter dated 07.08.2018 is being attached herewith as **Annexure No.-1(2).** **3.** That further in pursuance to the above letter, the UPPCB vide letter dated 24.01.2019 has requested to the Uttar Pradesh Public Service Commission, Prayagraj for the recruitment of post Group-B. The copy of the letter dated 24.01.2019 is being attached herewith as **Annexure No.-1(3).** **4.** That further Uttar Pradesh Public Service Commission, Prayagraj vide letter dated 07.11.2019 has requested that The proposal for selection for the Group B posts from Uttar Pradesh Public Service Commission has been approved. But the process of promulgation of the amended rules	regarding which a amendment process of the U. P. Pollution Control Board Service Regulation, 1995 is under consideration at Government level. After said approval the vacant post shall be filled through UPPSC as soon as possible.	
9- Assistant Scientific Officer	30	13	December, 2023 – 01 September, 2023 – 01 December, 2022 – 01 October, 2022 – 01 May, 2022 – 01 January, 2022 – 01 August, 2021 - 01 June, 2020 – 01 November, 2017 – 01 March, 2011 – 01 September, 2010 - 02 December, 2008 – 01			
10- Accounts Officer	03	-	-			
11- Law Officer-II	06	04	September, 2023 – 01 March, 2018 – 01 December, 2017 – 01 February, 2017 - 01			
12- Public Relation Officer	01		Er. Sachin Narayan Lal has been appointed as Expert/Special Officer(Ex-cadre) on deputation basis at			

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GOVT. OF

		'Board' Headquarters vide O.M. dated 25.04.2023 (from the date of joining for a period of 03 years) which is in compliance with the approval given by Uttar Pradesh Government's letter dated 13.04.2023, deffering 01 vacant post of direct recruitment of Public Relation Officer created in the Board's Service Regulations, 1995.		has not been followed. In this regard, it is requested that the UPPCB, through the Government, should get the manuals, draft rules and regulations scrutinized by the cell as per the rules and send the proposal to the Commission so that the Honorable Commission can give approval on the same. The copy of the letter dated 07.11.2019 is being attached herewith as **Annexure No.-1(4).**		
13- Administrative Officer	01	-	-	**5.** That further the different correspondences were made between UPPCB and the Department of Environment, Forest and Climate Charge of Government of UP. The UPPCB vide letter dated 22.12.2022 has provided the amended copy of the draft rules and regulations for scrutiny by the cell as per the rules and necessary approval by the Government. The copy of the letter dated 22.12.2022 is being attached as **Annexure No-1(5).**		
14- Personal Secretary to Chairman	01	-	-			
15- Programmer Grade-II	01	-	-			
Total	**97**	**44**				
Group-C						
16- Senior Accountants/Senior Auditors	12	01	January, 2024	**1.** That the Uttar Pradesh Subordinate Services Selection Commission Act, 2014 has been notified vide notification dated 04.12.2014. The relevant excerpt of the same is as follows: **.....2. The provisions of this Act**	The recruitment is under process in the Uttar Pradesh Subordinate Service Selection	As per previous column.
17- Section Officer/Office Superintendents	10	06	September, 2023 - 01 May, 2023 - 01			

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			September, 2021 - 01 June, 2021 - 01 November, 2020 - 01 October, 2020 - 01	**shall apply in relation to direct recruitment to all Group 'C' posts below Group 'B' posts including posts in the Civil Secretariat and also to all Group 'C' posts in a Board or a Corporation or any other statutory body established by or controlled by the State Government:...** The copy of the notification dated 04.12.2014 is being attached as **Annexure No-1(6).** **2.** That further the UPPCB vide letter dated 07.11.2016 has requested to the Uttar Pradesh Subordinate Service Selection Commission, Lucknow for the recruitment of vacant post of Group-C. The copy of the letter dated 07.11.2016 is being attached herewith as **Annexure No.-1(7).** **3.** That further the different correspondences were made between UPPCB and Uttar Pradesh Subordinate Service Selection Commission, Lucknow. The summary of the letters are tabulated and being attached as **Annexure No-1(8).**	Commission, Lucknow. The detail of activities are as annexed annexure no. 1(8).
18- Senior Librarian	01	01	January, 2023				
19- Personal Assistant	12	-	-				
20- Legal Assistant	05	05	December, 2017 – 03 December, 2009 – 01 November, 2008 – 01				
21- Senior Draftman	01	-	-				
22- Junior Engineer	69	65	June, 2024 - 01 May, 2024 – 01 March, 2024 – 01 December, 2023 – 01 July, 2023 – 01 January, 2023 – 01 October, 2022 – 03 May, 2022 – 04 November, 2021 – 04 April, 2021 - 01 January, 2021 – 01 June, 2020 – 01 July, 2019 – 01 May, 2019 – 01 February, 2019 – 01 August, 2018 – 03 March, 2018 – 01 November, 2017 – 05 December, 2016 – 01 October, 2016 – 06 June, 2014 – 01 November, 2012 – 01 September, 2012 – 05 August, 2010 – 01				

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			September, 2009 - 01 November, 2007 – 03 September, 2006 - 01 January, 2004 - 01 March, 1999 – 02 July, 1998 - 01 September, 1997 – 01 February, 1996 – 08			
23- Scientific Assistant	55	11	May, 2024 – 01 January, 2024 – 01 April, 2024 - 01 December, 2023 – 01 September, 2023 – 01 June, 2023 – 01 June, 2021 – 01 February, 2021 – 01 November, 2020 - 01 January, 2014 – 01 December, 2011 – 01			
24- Accountants/Auditors	23	23	December, 2023 - 02 January, 2023 - 01 December, 2021 - 03 January, 2021 – 01 November, 2020 – 01 November, 2018 - 01 January, 2018 – 01 December, 2017 – 07 June, 2015 – 03 September, 2014 – 01 November, 2012 – 01 January, 2009 - 01			
25- Stenographer	29	29	February, 2024 – 01 December, 2023 – 01 November, 2020 – 01			

NOTARY GOVT. OF PUNJAB

			July, 2020 – 01 February, 2020 – 01 September, 2019 – 01 April, 2019 – 01 May, 2018 - 01 December, 2017 – 01 October, 2017 – 01 November, 2012 – 04 July, 2012 – 01 February, 2010 – 01 January, 1996 - 06 December, 1995 – 07	
26- Librarian	01	01	November, 2012	
27- Computer Operator Grade-C	10	-	-	
28- Computer Operator Grade-B	06	03	February, 2018 - 01 June, 2009 - 02	
29- Computer Operator Grade-A	12	05	October, 2017 – 04 April, 2019 - 01	
30- Receptionist	01	01	December, 1995	
31- Senior Clerk	26	-	-	
32- Junior Assistant	69	26	January, 2024 – 01 December, 2023 – 04 July, 2023 – 01 June, 2023 - 01 March, 2023 – 01 December, 2022 – 02 November, 2022 – 01 October, 2022 – 01 September, 2022 – 02 July, 2022 – 01 June, 2022 - 01	

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			April, 2022 – 01 June, 2022 - 01 January, 2022 – 01 September, 2021 – 01 June, 2021 – 01 May, 2020 – 01 January, 2020 – 01 September, 2019 – 01 February, 2019 – 01 October, 2018 - 01			
33- Laboratory Assistant	39	01	June, 2019			
34- Monitoring Assistant	49	28	February, 2024 – 01 March, 2023 – 01 February, 2023 – 01 January, 2023 – 01 November, 2022 – 02 October, 2022 – 02 June, 2022 – 02 May, 2022 – 01 January, 2022 – 01 January, 2021 - 01 November, 2021 – 01 June, 2021 – 01 May, 2021 – 01 February, 2021 – 03 September, 2020 – 02 August, 2020 – 01 June, 2020 – 01 December, 2019 – 03 February, 2017 - 01 October, 2016 - 01			
35- Driver, Special Cadre	02	-	-			
36- Driver, Grade-1	03	-	-			
37- Driver, Grade-2	04	-	-			
38- Driver, Grade-3	06	-	-			

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39- Driver, Grade-4	07	07	In relation to the vacant posts, drivers appointed/promoted under the World Bank project are working.			
40- Electrician	01	-	-			
Total	**453**	**213**				
Group-D						
41- Orderly Peon (Chairman Camp)	01	01	November, 2015	That the Finance (Pay Commission) Section-2 of UP Govt. vide resolution dated 12.01.2011 has decided that in future, no appointment will be made on any Class IV post (except junior category technical posts) and in relation to the vacant posts of Class IV, arrangements will be made only through out sourcing as per requirement, hence in pursuance of the same, UPPCB is hiring services through outsource agency. The copy of the resolution dated 12.01.2011 is being attached herewith as **Annexure No.-1(9).**	As per previous column.	As per previous column.
42- Photo State Machine Operator	01	01	February, 2019			
43- Daftari	01	-	-			
44- Peon (Attached with Chairman)	01	-	-			
45- Peon/Choukidar /Messenger	126	76	Finance (Pay Commission) Section-2 of U.P. Govt. vide resolution dated 12.01.2011 has decided that in future, no appointment will be made on any Class-IV post (except junior category technical post).			
46- Cleaner	01	-	-			
Total	**131**	**78**				
Grand Total	**732**	**339**				

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NOTARY NOORJAHAN Civil Court Lucknow (U.P.) Regn. 10943/13 GOVT. OF INDIA

27.06.2024

Annexure No-1(1)

(L) 270271/32/2018/90 12-4-18

सेवा में,

अनु सचिव,
पर्यावरण विभाग,
उत्तर प्रदेश शासन,
लखनऊ।

विषय :बोर्ड द्वारा उत्तर प्रदेश अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार का बन्द किया जाना) नियमावली–2017 को अंगीकृत किये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषय के संबंध में अवगत कराना है कि कार्मिक अनुभाग–2, उ0प्र0 शासन की अधिसूचना दि0–31 अगस्त, 2017 द्वारा उत्तर प्रदेश अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार का बंद किया जाना) नियमावली, 2017 प्रख्यापित की गई है। उक्त नियमावली के नियम–4 में अवर स्तरीय पदों पर, सीधी भर्ती में, संगत सेवा नियमावली में चयन प्रक्रिया में विहित साक्षात्कार की व्यवस्था बंद कर दी जायेगी और ऐसी दशा में–

(क) जहाँ अवर स्तरीय पद पर सीधी भर्ती के लिए प्रक्रिया केवल साक्षात्कार के आधार पर विहित है, वहाँ ऐसा चयन केवल लिखित परीक्षा के आधार पर किया जायेगा।

(ख) जहाँ चयन प्रक्रिया में लिखित परीक्षा और साक्षात्कार के लिए पृथक अंक विहित हैं, वहाँ साक्षात्कार के अंकों को, लिखित परीक्षा हेतु विहित अंकों में सम्मिलित कर दिया जायेगा। लिखित परीक्षा के लिए उपबन्ध न होने की दशा में, साक्षात्कार के लिए विहित अंकों को, लिखित परीक्षा के लिए विहित अंक माना जायेगा।

(ग) जहाँ चयन हेतु कौशल परीक्षण या तकनीकी परीक्षा आवश्यक हो वहाँ ऐसे परीक्षण/परीक्षा हेतु निर्धारित अंक केवल अर्हकारी होंगे और ऐसे अंक सम्पूर्ण चयन प्रक्रिया में नहीं जोड़े जायेंगे।

(घ) यदि इस नियमावली के प्रारम्भ होने के पूर्व किसी अवर स्तरीय पद पर चयन के लिए विज्ञापन किया जा चुका है और चयन प्रक्रिया चल रही है, तो ऐसा चयन अप्रभावित रहेगा और इस निमित्त जारी किए गए विज्ञापन के अनुसार चयन किया जायेगा।

(ङ) यदि विशेष परिस्थितियों में सरकार का प्रशासकीय विभाग किसी विशिष्ट अवर स्तर पद पर चयन हेतु साक्षात्कार को विहित किया जाना न्यायोचित पाता है तो प्रशासकीय विभाग सरकार के कार्मिक विभाग को अनुचित प्रस्ताव प्रस्तुत करेगा और ऐसे प्रस्ताव पर सुविचारित निर्णय लेगा।

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NOTARY NOORJAHAN GOVT. OF

उक्त अधिसूचना के नियम–5 में उल्लिखित है कि नियम–4 के उपबन्धों के अधीन संगत सेवा नियमावली में अंतर्विष्ट अन्य उपबन्ध अप्रभावित रहेंगे।

बोर्ड की प्रख्यापित 'उ0प्र0 प्रदूषण नियंत्रण परिषद सेवा विनियमावली, 1995' के परिशिष्ट में सृजित पदों, पर्यावरण अनुभाग, उ0प्र0 शासन के पत्र संख्या–595/55–पर्या–2009–346 (पर्या)2008, दि0 09.06.2009 द्वारा बोर्ड के कम्प्यूटर प्रकोष्ठ हेतु सृजित अस्थायी पदों में समूह–'ख', 'ग' एवं 'घ' के सीधी भर्ती के पदों में से समूह–'ग' के आशुलिपिक एवं टंकक–लिपिक के पदों को छोड़कर अन्य सभी पदों पर सीधी भर्ती हेतु साक्षात्कार की प्रक्रिया निहित है।

कार्मिक अनुभाग–2, उ0प्र0 शासन की अधिसूचना दि0–31 अगस्त, 2017 द्वारा प्रख्यापित उत्तर प्रदेश अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार का बंद किया जाना) नियमावली, 2017 में निहित नियमों के प्रतिप्रेक्ष्य में बोर्ड की सेवा विनियमावली, 1995 में सीधी भर्ती हेतु निहित साक्षात्कार की प्रक्रिया को समाप्त करते हुए, उक्त नियमावली को बोर्ड अध्यक्ष की अनुमति से अंगीकृत कर, बोर्ड के समूह–"ग" के वेतन बैण्ड–1 (रूपये 5200–20200) ग्रेड पे रू0 1900/– वेतन मैट्रिक्स की लेवल–2 एवं इससे अधिक किन्तु वेतन बैण्ड–2 (रूपये 9300–34800) ग्रेड पे रू0 4600/– वेतन मैट्रिक्स की लेवल–7 से कम के सीधी भर्ती के अवर अभियंता, विधि सहायक, लेखाकार/लेखापरीक्षक, आशुलिपिक, पुस्तकालयाध्यक्ष एवं कम्प्यूटर आपरेटर ग्रेड–बी के पदों पर भर्ती हेतु संशोधित अधियाचन एवं अनुश्रवण सहायक तथा कम्प्यूटर आपरेटर ग्रेड–ए के पदों हेतु अधियाचन (निर्धारित प्रारूप पर) पृथक–पृथक (अपेक्षित प्रपत्रों सहित) पर्यावरण विभाग, उ0प्र0 शासन के माध्यम से उ0प्र0 अधीनस्थ सेवा चयन आयोग, लखनऊ को प्रेषित किया जा चुका है।

2– बोर्ड की 96वीं बैठक की कार्यसूची संख्या–96.08 पर बोर्ड में सीधी भर्ती के सहायक पर्यावरण अभियन्ता एवं सहायक वैज्ञानिक अधिकारी के पदों को उ0प्र0 चयन सेवा आयोग के माध्यम से भरे जाने पर विचार किए जाने के निर्देश दिए गए। उक्त निर्देशों के अनुपालन में बोर्ड के पत्र दिनांक 03.08.2016 एवं पत्र दिनांक 16.12.2016 द्वारा बोर्ड में समूह–"ख" के वेतन बैण्ड–3 (रूपये 15600–39100) ग्रेड पे रू0 5400/– वेतन मैट्रिक्स की लेवल–10 के सीधी भर्ती के "सहायक पर्यावरण अभियन्ता" एवं "सहायक वैज्ञानिक अधिकारी" की सीधी भर्ती की समस्त उपलब्ध रिक्तियों/भविष्य में घटित होने वाली रिक्तियों के विरुद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग के माध्यम से कराये जाने के संबंध में प्रक्रिया प्रारम्भ किये जाने हेतु उत्तर प्रदेश लोक सेवा आयोग की सहमति एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उक्त के संबंध में की जाने वाली नियमानुसार अपेक्षित कार्यवाही, शुल्क आदि के पूर्ण विवरण (समस्त वांछित प्रपत्रों/दिशा–निर्देशों सहित) से यथाशीघ्र अवगत कराये जाने का अनुरोध किया गया था। उक्त के संबंध में लोक सेवा आयोग के पत्र दि0 03.05.2017 द्वारा बोर्ड के प्रश्नगत पदों को आयोग की परिधि में लाये जाने के प्रस्ताव पर शासन से सहमति प्राप्त कर, संशोधित प्रस्ताव एवं संगत सेवा नियमावली में यथापेक्षित संशोधन के लिए नियमावली आलेख्य का प्रस्ताव भी आयोग की सहमति हेतु

...3/

(3)

उपलब्ध कराये की अपेक्षा की गयी है, ताकि महामहिम राज्यपाल के अनुमोदनोपरान्त प्रख्यापित नियमावली के आलोक में आयोग द्वारा उक्त पदों पर नियमानुसार चयन की कार्यवाही की जा सके। लोक सेवा आयोग, इलाहाबाद के पत्र दि0 03.05.2017 के परिप्रेक्ष्य में बोर्ड की प्रख्यापित सेवा विनियमावली, 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह–'ख' के समस्त पदों –सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जन सम्पर्क अधिकारी की सीधी भर्ती की समस्त उपलब्ध रिक्तियों/भविष्य में घटित होने वाली रिक्तियों के विरूद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग, इलाहाबाद के माध्यम से सम्पन्न कराये की शासकीय अनुमति प्राप्त की जानी है।

कार्मिक अनुभाग–2, उ0प्र0 शासन की अधिसूचना दि0–31 अगस्त, 2017 द्वारा प्रख्यापित उत्तर प्रदेश अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार का बंद किया जाना) नियमावली, 2017 को बोर्ड द्वारा अंगीकृत किए जाने की कार्योत्तर स्वीकृति एवं बोर्ड की प्रख्यापित सेवा विनियमावली, 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह–'ख' के समस्त पदों –सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जन सम्पर्क अधिकारी की सीधी भर्ती की समस्त उपलब्ध रिक्तियों/भविष्य में घटित होने वाली रिक्तियों के विरूद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग, इलाहाबाद के माध्यम से सम्पन्न कराये जाने संबंधी प्रस्ताव बोर्ड की 100वीं बैठक की कार्यसूची संख्या–100.09 पर प्रस्तुत किया गया था, जिस पर बोर्ड द्वारा अनुमोदन प्रदान किया गया। इस संबंध में बोर्ड के समक्ष प्रस्तुत किये गये प्रस्ताव एवं उस पर लिये गये निर्णय की सत्यापित प्रति संलग्न है।

अनुरोध है कि प्रस्तावानुसार कार्मिक अनुभाग–2, उ0प्र0 शासन की अधिसूचना दि0–31 अगस्त, 2017 द्वारा प्रख्यापित उत्तर प्रदेश अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार का बंद किया जाना) नियमावली, 2017 को बोर्ड द्वारा अंगीकृत किए जाने एवं बोर्ड की प्रख्यापित सेवा विनियमावली, 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह–'ख' के समस्त पदों–सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जन सम्पर्क अधिकारी की सीधी भर्ती की समस्त उपलब्ध रिक्तियों/भविष्य में घटित होने वाली रिक्तियों के विरूद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग, इलाहाबाद के माध्यम से सम्पन्न कराये जाने की शासकीय अनुमति प्रदान करने का कष्ट करें।

भवदीय,

संलग्नक : यथोपरि।

(आशीष तिवारी)
सदस्य सचिव

संख्या–1353/55–पर्या–1–2018–128 (पर्या)/17

सेवा में,

भारत प्रसाद,
अनु सचिव,
उ0प्र0 शासन।

प्रेषक,

सदस्य सचिव,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पर्यावरण अनुभाग–1 लखनऊ दिनांक: 07 अगस्त 2018

विषय:–बोर्ड द्वारा उ0प्र0 अवर स्तरीय पदों पर सीधी भर्ती (साक्षात्कार को बन्द किया जाने) नियमावली –2017 को अंगीकृत किये जाने के संबंध में।

महोदय,

उपर्युक्त विषयक उ0प्र0 प्रदूषण नियंत्रण बोर्ड के पत्र सं0–जी–07087/32/2018/90, दिनांक 12.04.2018 का कृपया संदर्भ ग्रहण करने का कष्ट करें।

2– उक्त के संबंध में मुझे यह कहने का निदेश हुआ है कि उ0प्र0 अवर स्तरीय पदों पर सीधी भर्ती में (साक्षात्कार बन्द किया जाने) नियमावली, 2017 अधिसूचना संख्या–4/2017/1/1/2017–का–2, दिनांक 31.08.2017 वित्तीय अनुभाग–2 की अधिसूचना दिनांक 31.08.2017 के माध्यम से अवर स्तरीय पदों पर चयन हेतु साक्षात्कार समाप्त कर दिया गया है। अतएव उक्त के दृष्टिगत वित्तीय अनुभाग–2 की उक्त संदर्भित अधिसूचना दिनांक 31.08.2017 को अंगीकृत करने की अनुमति प्रदान की जाती है।

3– मुझे यह भी कहने का निदेश हुआ है कि बोर्ड की प्रशासनिक सेवा विनियमावली 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह–'ख' के समस्त पदों–सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं उन सम्बन्ध अधिकारी की सीधी भर्ती की समस्त उपलब्ध रिक्तियों/भविष्य में अधिसूचित होने वाली रिक्तियों के विरुद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग (परीक्षाओं का परिचालन) विनियम, 1984 का परीक्षण करने के उपरान्त यदि उक्त पदों पर चयन की कार्यवाही किये जाने हेतु उत्तर प्रदेश लोक सेवा आयोग सहमत है, तो ऐसे समस्त पदों पर चयन की कार्यवाही लोक सेवा आयोग से कराये जाने के संबंध में सैद्धान्तिक अनापत्ति प्रदान की जाती है।

कृपया उपरोक्तानुसार कार्यवाही कराने का कष्ट करें।

भवदीय,

(भारत प्रसाद)
अनु सचिव।

CEO (Admin)
07/8/18

07/8/18

NOTARY
NOORJAHAN
GOVT. OF INDIA

Annexure No-1(3)

113271 /B-3-Comp-(20)/2016-17

24/01/2019

सेवा में,

उप सचिव,
उ0प्र0 लोक सेवा आयोग,
प्रयागराज।

विषय : बोर्ड अधिष्ठान में सृजित समूह–"ख" के वेतन बैण्ड–3 (रूपये 15600–39100) ग्रेड पे रू0 5400/– वेतन मैट्रिक्स की लेवल–10 के सीधी भर्ती के सहायक पर्यावरण अभियन्ता एवं सहायक वैज्ञानिक अधिकारी के पदों को उ0प्र0 लोक सेवा आयोग के माध्यम से भरे जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या–108/16/08/डी.आर./एस–10/2016–17, दिनांक 03.05.2017 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा बोर्ड अधिष्ठान में सृजित समूह–"ख" के सहायक पर्यावरण अभियन्ता एवं सहायक वैज्ञानिक अधिकारी के पदों को उ0प्र0 लोक सेवा आयोग की परिधि में लाये जाने के प्रस्ताव पर शासन से सहमति प्राप्त कर संशोधित प्रस्ताव एवं संगत सेवा नियमावली में यथापेक्षित संशोधन के लिए नियमावली का आलेख्य सहमति हेतु उपलब्ध कराये जाने की अपेक्षा की गई है।

यहां यह अवगत कराना है कि पर्यावरण अनुभाग–1, उ0प्र0 शासन के पत्र दिनांक 07 अगस्त, 2018 (संलग्नक–1) द्वारा बोर्ड की प्रख्यापित सेवा विनियमावली, 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह–"ख" के समस्त पदों–सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जन सम्पर्क अधिकारी की सीधी भर्ती की समस्त उपलब्ध रिक्तियों/भविष्य में घटित होने वाली रिक्तियों के विरूद्ध चयन की कार्यवाही उत्तर प्रदेश लोक सेवा आयोग (कृत्यों का परिसीमन) विनियम, 1954 का परीक्षण करने के उपरान्त यदि उक्त पदों पर चयन की कार्यवाही किये जाने हेतु उत्तर प्रदेश लोक सेवा आयोग सहमत है, तो ऐसे समस्त पदों पर चयन की कार्यवाही लोक सेवा आयोग से कराये जाने के संबंध में सैद्धान्तिक अनापत्ति प्रदान की गई है।

पर्यावरण अनुभाग–1, उ0प्र0 शासन द्वारा प्रदान की गई उपरोक्त सैद्धान्तिक अनापत्ति के क्रम में बोर्ड की 102वीं बैठक की कार्यसूची संख्या–102.08 पर बोर्ड अधिष्ठान में समूह–"ख" के सीधी भर्ती के



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समस्त पदों को उ0प्र0 लोक सेवा आयोग, इलाहाबाद के माध्यम से भरे जाने हेतु बोर्ड की प्रख्यापित से विनियमावली, 1995 के परिशिष्ट में सृजित सीधी भर्ती के समूह "ग" के समस्त पदों–सहायक पर्यावरण अभियन्ता, सहायक वैज्ञानिक अधिकारी एवं जन सम्पर्क अधिकारी के पदों पर लोक सेवा आयोग, उ0प्र0 के माध्यम से भर्ती हेतु बोर्ड के सेवा विनियमावली, 1995 के भाग चार भर्ती की प्रक्रिया के रिक्तियों का अवधारण संबंधी विनियम–13 में, चौथे स्तम्भ–1 में दिये गये कॉलम स्तम्भ के स्थान पर, स्तम्भ–2 में दिये गये खण्ड में उल्लिखित संशोधन संबंधी प्रस्ताव प्रस्तुत किया गया था

स्तम्भ–1 वर्तमान खण्ड	स्तम्भ–2 प्रस्तावित खण्ड
नियुक्ति प्राधिकारी वर्ष के दौरान भरी जाने वाली रिक्तियों की संख्या और विनियम–6 के अधीन अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य श्रेणियों के अभ्यर्थियों के लिए आरक्षित की जाने वाली रिक्तियों की संख्या भी अवधारित करेगा। सीधी भर्ती द्वारा भरी जाने वाली रिक्तियों की संख्या भी अवधारित करेगा। सीधी भर्ती द्वारा भरी जाने वाली रिक्तियां नियुक्ति प्राधिकारी द्वारा दैनिक समाचार पत्रों में विज्ञापित की जायेंगी और समूह "ग" और "घ" के पदों के मामले में रिक्तियां सेवायोजन कार्यालय को अधिसूचित की जायेंगी।	नियुक्ति प्राधिकारी वर्ष के दौरान भरी जाने वाली रिक्तियों की संख्या और विनियम–6 के अधीन अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य श्रेणियों के अभ्यर्थियों के लिए आरक्षित की जाने वाली रिक्तियों की संख्या भी अवधारित करेगा। सीधी भर्ती द्वारा भरी जाने वाली रिक्तियों की संख्या भी अवधारित करेगा। समूह–"ख" की सीधी भर्ती द्वारा भरी जाने वाली रिक्तियां नियुक्ति प्राधिकारी द्वारा उत्तर प्रदेश लोक सेवा आयोग, इलाहाबाद एवं समूह "ग" के सीधी भर्ती के पदों के मामले में रिक्तियां उ0प्र0 अधीनस्थ सेवा चयन आयोग, लखनऊ को अधिसूचित की जायेंगी तथा समूह–"घ" के सीधी भर्ती द्वारा भरी जाने वाली रिक्तियां नियुक्ति प्राधिकारी द्वारा दैनिक समाचार पत्रों में विज्ञापित की जायेंगी एवं सेवायोजन कार्यालय को अधिसूचित की जायेंगी।

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NOTARY
NOORJAHAN
CIVIL Court
Lucknow (U.P.)
GOVT OF INDIA

बोर्ड द्वारा उपरोक्त प्रस्ताव पर अनुमोदन प्रदान किया गया। उक्त के संबंध में बोर्ड के समक्ष प्रस्तुत किये गये प्रस्ताव एवं सक्षम पर लिये गये निर्णय की सत्यापित प्रति संलग्न है (संलग्नक–2)।

यहां यह भी संज्ञान में आना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा बोर्ड के जनहित संबंधी महत्वपूर्ण कार्यों के समयबद्ध निष्पादन के दृष्टिगत बोर्ड में कार्मिकों की कमी का उल्लेख करते हुए यथाशीघ्र बोर्ड के सुदृढ़ीकरण करने के आदेश दिनांक 13.07.2017 को पारित किए गए हैं। इसके अतिरिक्त मा0 विभिन्न न्यायालयों एवं कार्यालय, महालेखाकार, भारत सरकार द्वारा भी पर्यावरण संबंधी विभिन्न कार्यों के प्रभावी अनुश्रवण हेतु बोर्ड में रिक्त पदों पर भर्ती प्रक्रिया पूर्ण किए जाने हेतु निर्देशित किया गया है।

बोर्ड अधिष्ठान में वर्तमान में सहायक पर्यावरण अभियन्ता के सीधी भर्ती के कुल 08 पद (सामान्य–06, अनुसूचित जाति–01 एवं अन्य पिछड़ा वर्ग–01) तथा जन सम्पर्क अधिकारी का सामान्य श्रेणी का 01 पद रिक्त हैं। उक्त पदों पर भर्ती हेतु बोर्ड की प्रख्यापित "उत्तर प्रदेश नियंत्रण परिषद सेवा विनियमावली, 1995" के परिशिष्ट के क्रमांक–9 में शैक्षिक अर्हता, आयु सीमा, भर्ती का स्रोत एवं नियुक्ति प्राधिकारी का विवरण उल्लिखित है। उक्त विनियमावली की छायाप्रति संलग्न है (संलग्नक–2)।

अतः वर्णित परिस्थितियों को दृष्टिगत रखते हुए आपसे अनुरोध है कि बोर्ड अधिष्ठान में समूह–"ख" के वेतन मैट्रिक्स–3 (बैण्ड 15600–39100) ग्रेड पे 5400/– (जिला मैजिस्ट्रेट की लेवल–10) के सीधी भर्ती के सम्बन्धित पदों को उ0प्र0 लोक सेवा आयोग की परीक्षा से आच्छादित कराते हुए, सहायक पर्यावरण अभियन्ता के रिक्त 08 पद (सामान्य–06, अनुसूचित जाति 01 एवं अन्य पिछड़ा वर्ग–01) तथा जन सम्पर्क अधिकारी के सामान्य श्रेणी के रिक्त 01 पद पर यथाशीघ्र भर्ती की कार्यवाही पूर्ण कराने का कष्ट करें।

भवदीय,

संलग्नक–यथोपरि।

(आशीष तिवारी)
सदस्य सचिव

NOTARY
NOOR JAHAN
Civil Court
Lucknow (U.P.)
Regn. No.
Govt. of India

Annexure No-1(4)

6402/13
18/11/19

स्पीड पोस्ट

संख्या–108 / 17 / 08 / डी.आर. / एस–10 / 2016–17

प्रेषक,

सत्य प्रकाश,
उप सचिव,
उ0प्र0 लोक सेवा आयोग,
प्रयागराज।

पत्रांक 2109/39 डी.आर./एस एस कैम्प/2019
दिनांक 18/11/19

डाक प्राप्ति रसीद पत्र संख्या 538 मु०प० अधि० (प्रशा०
दिनांक 20.11.19
प्राप्ति दिनांक 13-11-19
आवेदकर्ता के हस्ताक्षर
उ० प्रदूषण नियंत्रण बोर्ड, लखनऊ

सेवा में,

सदस्य सचिव,
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
बिल्डिंग नम्बर–टी0सी0–12वीं,
विभूति खण्ड, गोमती नगर
लखनऊ ।

प्रयागराज: दिनांक 07 नवम्बर, 2019

विषय:–बोर्ड अधिष्ठान में सृजित समूह 'ख' के वेतन बैण्ड–3 (रू0 15,600–39,100) ग्रेड पे रू0 5400/– वेतन मैट्रिक्स लेवल–10 के सीधी भर्ती के सहायक पर्यावरण अभियन्ता एवं सहायक वैज्ञानिक अधिकारी के पदों को उत्तर प्रदेश लोक सेवा आयोग के माध्यम से भरे जाने के सम्बन्ध में।

महोदय,

कृपया, उपर्युक्त विषयक बोर्ड के पत्र संख्या–430567/ए0एस0कैम्प–(27)/16–19, दिनांक 15.07.2019 के सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा प्रेषित नियमावली के अनुशीलनोपरान्त यह पाया गया कि यद्यपि बोर्ड द्वारा अपने पत्र दिनांक 24.01.2019 में यह अवगत कराया है कि बोर्ड ने उक्त पदों को उ0प्र0 लोक सेवा आयोग से चयन कराये जाने के प्रस्ताव को अनुमोदित कर दिया है। किन्तु संशोधित नियमावली के प्रख्यापन की प्रक्रिया का अनुपालन नहीं किया गया है।

2. इस सम्बन्ध में अनुरोध है कि उ0प्र0 प्रदूषण नियंत्रण बोर्ड शासन के माध्यम से नियमानुसार नियमावली आलेख्य नियमावली सेल से विधीक्षित करवाकर प्रस्ताव आयोग को प्रेषित करें ताकि मा0 आयोग उस पर अनुमोदन प्रदान कर सकें तदोपरान्त महामहिम राज्यपाल के अनुमोदनोपरान्त प्रख्यापित नियमावली के आलोक में आयोग द्वारा उक्त पदों पर नियमानुसार चयन की कार्यवाही सम्पन्न करायी जा सके।

CEO (Admin)

भवदीय,
(सत्य-प्रकाश)
उप सचिव।

18/11/19

A0
19/11/19

19/11/2019

Annexure No-1(5) 1781

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. G39766 /उ0प्र0प्र0नि0-27(सं)/2019-21

Date: 22-12-22

सेवा में,

संयक्त सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-6,
उ0 प्र0 शासन,
लखनऊ।

विषयः बोर्ड अधिष्ठान में समूह 'ख' के समस्त पदों को उ0 प्र0 लोक सेवा आयोग, प्रयागराज के माध्यम से भरे जाने हेतु बोर्ड की प्रख्यापित "उ0 प्र0 प्रदूषण नियंत्रण परिषद् सेवा विनियामवली, 1995" में संशोधन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक शासन के पत्र सं0-1155/81-6-2022-02(02)/प्र0नि0/87, दिनांक-08.12.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के सम्बन्ध में अपेक्षानुसार उ0 प्र0 प्रदूषण नियंत्रण बोर्ड (प्रथम संशोधन) सेवा विनियमावली, 2021 का संशोधित अंग्रेजी आलेख्य एवं हिंदी आलेख्य की प्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(अजय कुमार शर्मा)
सदस्य सचिव

NOTARY GOVT. OF INDIA

टी0सी0-12वी, विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष : 2720831, 2720826, 2720891, 2720681
फैक्स : 0522-2720784
ई-मेल : info@uppcb.com/ website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720826, 2720891,
Fax : 0522-2720784
e.mail : info@uppcb.com/ website: www.uppcb.com

क्रम सं०–265

रजिस्ट्रेशन नम्बर–एस०एस०पी०/एल०–
डब्लू०/एन०पी०–91/2014–15
लाइसेन्स टू पोस्ट ऐट कन्सेशनल रेट

सरकारी गजट, उत्तर प्रदेश

उत्तर प्रदेशीय सरकार द्वारा प्रकाशित

असाधारण

विधायी परिशिष्ट
भाग–1, खण्ड (क)
(उत्तर प्रदेश अधिनियम)

लखनऊ, बृहस्पतिवार, 4 दिसम्बर, 2014
अग्रहायण 13, 1936 शक सम्वत्

उत्तर प्रदेश शासन
विधायी अनुभाग–1

संख्या 1529/79-वि-1–14-1(क)-10-2014
लखनऊ, 04 दिसम्बर, 2014

अधिसूचना

विधि

"भारत का संविधान" के अनुच्छेद 200 के अधीन राज्यपाल महोदय ने उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग विधेयक, 2014 पर दिनांक 01 दिसम्बर, 2014 को अनुमति प्रदान की और यह उत्तर प्रदेश अधिनियम संख्या 20 सन् 2014 के रूप में सर्वसाधारण की सूचनार्थ इस अधिसूचना द्वारा प्रकाशित किया जाता है।

उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग अधिनियम, 2014

(उत्तर प्रदेश अधिनियम संख्या 20 सन् 2014)

(जैसा उत्तर प्रदेश विधान मण्डल द्वारा पारित हुआ)

अधीनस्थ सेवा की कतिपय श्रेणियों के लिए राज्य में एक अधीनस्थ सेवा चयन आयोग की स्थापना करने और उससे संबंधित या आनुषंगिक विषयों की व्यवस्था करने के लिये

अधिनियम

भारत गणराज्य के पैंसठवें वर्ष में निम्नलिखित अधिनियम बनाया जाता है :–

अध्याय–एक

प्रारम्भिक

संक्षिप्त नाम और प्रारम्भ

1–(1) यह अधिनियम उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग अधिनियम, 2014 कहा जायेगा।

(2) यह दिनांक 20 जून, 2014 को प्रवृत्त होगा।

NOTARY

लागू होना

2–इस अधिनियम के उपबन्ध समूह 'ख' से भिन्न समूह 'ग' के ऐसे राजपत्रित सीधी भर्ती वाले पदों के सम्बन्ध में, जिसके अन्तर्गत मन्त्रिमण्डल के पद भी हैं, और राज्य सरकार द्वारा स्थापित या निर्दिष्ट किसी बोर्ड या निगम या किसी अन्य कानूनी निकाय में समरूप समूह 'ग' के पदों पर भी लागू होंगे :

परन्तु राज्य सरकार, अधिसूचना द्वारा किसी पद को आयोग के कार्य-क्षेत्र से हटा या उसमें जोड़ सकती है।

अपवाद

3–इस अधिनियम की कोई बात–

(क) राज्य विधान मण्डल के प्रत्येक सदन के सचिवालय में;

(ख) उच्च न्यायालय या उसके अधीनस्थ न्यायालय के अधीन;

(ग) राज्य लोक सेवा आयोग के अधीन;

(घ) उत्तर प्रदेश लोक आयुक्त तथा उप-लोक आयुक्त अधिनियम, 1975 के अधीन नियुक्त लोक आयुक्त के अधीन;

(ङ) पुलिस अधिनियम, 1861 द्वारा शासित किसी पद या भर्ती के सम्बंध में लागू नहीं होगी।

परिभाषायें

4–जब तक कि संदर्भ में अन्यथा अपेक्षित न हो, इस अधिनियम में, –

(क) "नियुक्त प्राधिकारी" का तात्पर्य, किसी सेवा या पद के सम्बन्ध में, ऐसी सेवा में या पद पर नियुक्त करने के लिए सशक्त प्राधिकारी से है;

(ख) "आयोग" का तात्पर्य धारा 5 के अधीन स्थापित उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग से है;

(ग) "अध्यक्ष" का तात्पर्य आयोग के अध्यक्ष से है;

(घ) "समूह 'ग' के पद" का तात्पर्य राज्य सरकार द्वारा जनय-समय पर इस रूप में विनिर्दिष्ट पद से है;

(ङ) "सदस्य" का तात्पर्य आयोग के सदस्य से है और जिसके अन्तर्गत अध्यक्ष भी है;

(च) "अन्य पिछड़े वर्गों" का तात्पर्य उत्तर प्रदेश लोक सेवा (अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़े वर्गों के लिए आरक्षण) अधिनियम, 1994 की अनुसूची–1 में विनिर्दिष्ट पिछड़े वर्गों से है;

(छ) "सचिव" का तात्पर्य आयोग के सचिव से है;

(ज) "भर्ती का वर्ष" का तात्पर्य किसी कैलेण्डर वर्ष की पहली जुलाई से प्रारम्भ होने वाली बारह माह की अवधि से है, जिसमें भर्ती की जानी है।

अध्याय –दो

आयोग की स्थापना

आयोग की स्थापना

5–(1) ऐसे दिनांक को और से, जैसा राज्य सरकार अधिसूचना द्वारा इस निमित्त नियत करे, एक आयोग स्थापित किया जायेगा, जो उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग के नाम से जाना जायेगा।

(2) उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग अधिनियम, 2000 (उत्तर प्रदेश अधिनियम संख्या 1 सन् 2000) के उपबन्धों के अधीन स्थापित आयोग के प्रत्येक पूर्वकालिक सदस्यों की सेवाएं, जो उस आयोग में इस अधिनियम के प्रारम्भ होने के ठीक पूर्व सेवारत थे, आयोग को उसकी स्थापना के दिनांक को और दिनांक से उपलब्ध हो जायेंगी।

आयोग की संरचना

6–(1) आयोग में एक अध्यक्ष और आठ से अनधिक ऐसे अन्य सदस्य होंगे जिन्हें राज्य सरकार समय-समय पर नियुक्त करे:

परन्तु यह कि कोई सदस्य अध्यक्ष के रूप में नियुक्ति के लिए पात्र होगा किन्तु अपनी पदावधि के पश्चात् सदस्य या अध्यक्ष के रूप में पुनर्नियुक्ति या पद पर बने रहने के लिए पात्र नहीं होगा।

(2) यदि अध्यक्ष का पद रिक्त हो जाए या यदि अध्यक्ष अनुपस्थिति के कारण या किसी अन्य कारण से अपने पद के कर्तव्यों का पालन करने में असमर्थ हो तो ऐसे कर्तव्यों का पालन, यथास्थिति, उस तक कि उपधारा (1) के अधीन नियुक्त कोई व्यक्ति पद ग्रहण न कर ले या, जब तक कि अध्यक्ष अपना कार्यभार पुनः ग्रहण न कर ले, ऐसे सदस्य द्वारा किया जायेगा, जिसे राज्य सरकार इस प्रयोजन के लिए नियुक्त करे।

707

1783

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अध्यक्ष एवं सदस्यों की नियुक्ति

7—अध्यक्ष और अन्य सदस्य राज्य सरकार द्वारा नियुक्त किये जायेंगे:

परन्तु यह कि जहां तक हो सके, आयोग के अधे सदस्य वे व्यक्ति होंगे जिन्होंने अपनी-अपनी नियुक्ति के दिनांक को भारत सरकार या राज्य सरकार के अधीन राजपत्रित पद के पदों पर कम से कम 10 वर्ष तक पद धारण किये हों।

अध्यक्ष एवं अन्य सदस्यों की शक्तियां और कार्य

8—(1) अध्यक्ष आयोग के प्रशासन का प्रभारी होगा और उसकी निम्नलिखित शक्तियां होंगी:—

(क) एक या अधिक गैर-सदस्यों सहित या उनके बिना सदस्यों में से समितियों या उप-समितियों का गठन करना;

(ख) सदस्यों, समितियों और उप-समितियों को ऐसे कार्य आवंटित करना जो इस अधिनियम या तद्धीन बनाये गये नियमों या विनियमों द्वारा विनिर्दिष्ट रूप से आवंटित न किया गया हो;

(ग) आयोग एवं उसके सदस्यों के कार्य का समन्वय करना;

(घ) सदस्यों और आयोग के अधिकारियों को आवंटित लक्षित कार्य और उनके कौशे के कार्यकलाप पर अनुवीक्षण करना।

(2) सदस्यगण, अभ्यर्थियों की परीक्षाओं और साक्षात्कारों के संचालन में अध्यक्ष की सहायता करेंगे और ऐसे अन्य कार्य करेंगे जो उन्हें इस अधिनियम या तद्धीन बनाए गये नियमों या विनियमों के द्वारा या उसके अधीन या अध्यक्ष द्वारा उपधारा (1) के खण्ड (ख) के अधीन आवंटित किये जायें।

सदस्यों की पदावधि और सेवा की शर्तें

9—(1) अध्यक्ष या प्रत्येक अन्य सदस्य अपना पदभार ग्रहण करने के दिनांक से 05 वर्ष के लिए पद धारण करेगा :

परन्तु यह कि कोई सदस्य, जिसने अध्यक्ष पद धारण किया है, अड़सठ वर्ष की आयु प्राप्त कर लेने के पश्चात् या पाँच वर्ष का अपना कार्यकाल पूर्ण कर लेने पर, जो भी पहले हो, इस खण्ड में पदभारण नहीं करेगा।

(2) अध्यक्ष या कोई अन्य सदस्य राज्य सरकार को सम्बोधित स्वहस्ताक्षरित लेख द्वारा किसी भी समय अपना पद त्याग सकता है।

(3) अध्यक्ष या अन्य सदस्य को इस आधार पर कि उसने खण्ड 10 में विनिर्दिष्ट कोई अनर्हता प्राप्त कर ली है या उच्च न्यायालय के न्यायाधीश द्वारा व्यक्तिहित रीति में की गयी जांच जिसमें कि ऐसे सदस्य को उसके विरुद्ध लगाये गये आरोप सूचित किये गये हों और उन आरोपों के सम्बन्ध में उसे सुने जाने का युक्तियुक्त अवसर भी दिया गया हो, के पश्चात् कदाचार या अक्षमता के आधार पर राज्य सरकार द्वारा किये गये किसी आदेश द्वारा उसके पद से हटाया जा सकता है।

अध्यक्ष या अन्य सदस्य होने के लिये अनर्हता

10—अध्यक्ष या अन्य सदस्य के रूप में नियुक्ति के लिए कोई व्यक्ति अनर्ह हो जायेगा यदि वह —

(क) अनुन्मोचित दिवालिया हो जाए;

(ख) किसी ऐसे अपराध के लिए, जिसमें राज्य सरकार की राय में नैतिक अधमता हो, दोषसिद्ध हो और कारावास की सजा दी गयी हो;

(ग) अस्वस्थ मस्तिष्क का हो गया हो और किसी सक्षम न्यायालय द्वारा ऐसा घोषित किया गया हो।

सदस्यों को हटाने की शक्ति

11—आयोग अपने सदस्य ऐसी रीति से और ऐसे प्रयोजनों के लिए जो इस अधिनियम के अधीन बनाये गये विनियमों द्वारा अवधारित किये जायें, किसी ऐसे व्यक्ति को सदस्यता पद से हटा सकता है जिसकी सहायता या सलाह पर इस अधिनियम के किसी उपबन्धों को कार्यान्वित करने के लिए लेना चाहे।

आयोग की कार्यवाहियों का अनियमित न होना

12—आयोग का कोई कार्य या कार्यवाही केवल इस आधार पर अनियमित नहीं समझी जायेगी कि —

(क) आयोग के गठन में कोई रिक्ति या त्रुटि है;

(ख) अध्यक्ष या उसके अन्य सदस्य के रूप में कार्य करने वाले किसी व्यक्ति की नियुक्ति में कोई त्रुटि या अनियमितता है; या

(ग) ऐसे कार्य या कार्यवाही में अन्यथा ऐसी त्रुटि या अनियमितता है जिसका कोई तात्विक प्रभाव नहीं पड़ता है।

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आयोग का गठन

13–(1) राज्य सरकार द्वारा नियुक्त किया गया आयोग एक सदस्य होगा जो आयोग के अध्यक्ष का पदेन होगा।

(2) अधिक ऐसी शक्तियों का प्रयोग और ऐसे कर्तव्यों का पालन करेगा जो इस अधिनियम के अधीन बनाये गये नियमों या विनियमों में विनिर्दिष्ट किये जायें या जैसा अध्यक्ष द्वारा निर्देशित किया जाय।

आयोग के आदेशों का अधिप्रमाणीकरण

14–आयोग के सभी विनिश्चय और आदेश सहित वह इस निमित्त आयोग द्वारा प्राधिकृत किसी अन्य अधिकारी के हस्ताक्षर से अधिप्रमाणित किये जायेंगे।

अध्याय–तीन

आयोग की शक्तियां, कर्तव्य और कार्य का आवंटन

आयोग की शक्तियां और कर्तव्य

15–(1) आयोग की शक्तियां और कर्तव्य होंगे –

(क) भर्ती की रीति से संबंधित विषयों पर मार्गदर्शक सिद्धान्त तैयार करना;

(ख) परीक्षाएं संचालित करना, सलाहकार लगना और अभ्यर्थियों का चयन करना;

(ग) खण्ड (ख) में विनिर्दिष्ट प्रयोजनों के लिए विशेषज्ञों का गठन और उनसे आवश्यक कराना और परीक्षक नियुक्त करना;

(घ) ऐसे अन्य कार्यों का चलन करना और ऐसी अन्य शक्तियों का प्रयोग करना, जैसी विहित की जाय।

(2) आयोग, उपधारा (1) में निर्दिष्ट शक्तियों का प्रयोग करने या कर्तव्यों का पालन करने में ऐसे नियमों और विनियमों द्वारा जैसे इस निमित्त बनाये जायें, मार्गदर्शित होगा।

आयोग द्वारा किये जाने वाले कार्य

16–आयोग, अपना कार्य, जिसके अन्तर्गत अध्यक्ष या अन्य सदस्यों या उसकी किसी समिति द्वारा अपने कृत्यों का सम्पादन करना भी है, सुविधा से करने के लिए राज्य सरकार के पूर्वानुमोदन से विनियम बनायेगा और ऐसे विनियमों के अनुसार किया गया कार्य आयोग द्वारा किया गया कार्य समझा जायेगा :

परन्तु राज्य सरकार के लिए यह विधिपूर्ण होगा कि वह किसी ऐसे विनियम को भूत या उपांतरित रूप में अपना अनुमोदन दे।

अध्याय–चार

रिक्तियों का अधिसूचित किया जाना और नियुक्तियां

रिक्तियों का अधिसूचित किया जाना

17–(1) नियुक्ति प्राधिकारी भर्ती के वर्ष के दौरान आयोग को सम्यक रूप से भरी जाने वाली रिक्तियों की संख्या और इस निमित्त तात्समय प्रवृत्त विधि के अनुसार अनुसूचित जातियों और अनुसूचित जनजातियों और अन्य श्रेणियों के अभ्यर्थियों के लिए आरक्षित की जाने वाली रिक्तियों की संख्या भी अवधारित करेगा और उसकी सूचना आयोग को देगा।

(2) रिक्तियां ऐसी रीति से आयोग को अधिसूचित की जायेंगी जैसी विहित की जाय।

आयोग द्वारा चयन

18–(1) आयोग, धारा 17 के अधीन रिक्तियों की सूचना के पश्चात् यथासम्भव शीघ्र परीक्षा आयोजित करेगा या साक्षात्कार करेगा या दोनों ही करेगा और उपयुक्त पाये गये अभ्यर्थियों की ऐसी रीति से, जैसा विहित किया जाय, एक सूची तैयार करेगा।

(2) उपधारा (1) में निर्दिष्ट सूची नियुक्ति प्राधिकारी को अग्रसारित की जायेगी और नियुक्त प्राधिकारी इस प्रकार भेजी गयी सूची से उसमें उल्लिखित क्रम में नियुक्तियां करेगा।

अध्याय–पांच

आयोग के सम्बन्ध कार्य

बैठक में निर्णय

19–आयोग की किसी बैठक में सभी मामलों पर अध्यक्ष उपस्थित और मत देने वाले सदस्यों के बहुमत से किया जायेगा और मतों की समानता की स्थिति में अध्यक्ष या अध्यक्ष की अनुपस्थिति में अध्यक्षता करने वाले सदस्य का एक द्वितीय या निर्णायक मत होगा।

गणपूर्ति

20–आयोग की किसी बैठक के लिए सदस्यों की कुल संख्या के आधे से गणपूर्ति होगी :

परन्तु यह कि गणपूर्ति के अभाव में बुलायी गयी किसी बैठक के लिए गणपूर्ति आवश्यक नहीं होगी।

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वार्षिक रिपोर्ट

वार्षिक रिपोर्ट

21–आयोग प्रत्येक वर्ष ऐसे प्रपत्र में और ऐसी रीति से, जैसी विहित की जाये, वार्षिक रिपोर्ट तैयार करेगा जिसमें गत वर्ष के कार्यकलाप का सही और पूरा विवरण दिया जायेगा और उसकी प्रतियां राज्य सरकार को अग्रसारित की जायेंगी और राज्य सरकार उसे राज्य विधान मण्डल के दोनों सदनों के समक्ष रखवायेगी।

अध्याय–सात

प्रकीर्ण

नियम बनाने की शक्ति

22–राज्य सरकार अधिसूचना द्वारा इस अधिनियम के प्रयोजनों को कार्यान्वित करने के लिए नियम बना सकती है।

विनियम बनाने की शक्ति

23–(1) आयोग, राज्य सरकार के पूर्वानुमोदन से इस अधिनियम के अधीन अपने कृत्यों के समुचित्र के संबंध में जिसके अन्तर्गत इस अधिनियम के अधीन चयन करने के लिए परीक्षाएं आयोजित करने या साक्षात्कार करने या दोनों के लिए फीस लेना भी है, विनियम बना सकती है जो उसके संगोसित कर सकती है।

(2) उपधारा (1) के अधीन बनाये गये विनियम इस अधिनियम या इसके अधीन बनाये गये नियमों, उपबन्धों से असंगत नहीं होंगे।

न्यायालय से किये गये हानि का संरक्षण

24–किसी व्यक्ति के विरुद्ध, किसी ऐसे कार्य के लिए जो इस अधिनियम को अधीन सद्भावना से किया गया है या किये जाने के लिए आशयित है, कोई वाद, अभियोजन या अन्य कार्यवाही नहीं की जा सकेगी।

निरसन और व्यावृत्ति

उत्तर प्रदेश अध्यादेश संख्या 7 सन् 2014

उत्तर प्रदेश अध्यादेश संख्या 8 सन् 2014

25–(1) उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग (द्वितीय) अध्यादेश, 2014 एतद्द्वारा निरसित किया जाता है।

(2) ऐसे निरसन के होते हुये भी, उपधारा (1) में निर्दिष्ट अध्यादेश के अधीन या उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग अध्यादेश, 2014 के अधीन कृत कोई कार्य या कार्यवाही इस अधिनियम के अधीन कृत कार्य या कार्यवाही समझी जायेगी मानो इस अधिनियम के उपबन्ध उसी समय पर प्रवृत्त थे।

उद्देश्य और कारण

यह आवश्यक है कि राज्य के प्रशासनिक विभागों में कतिपय पदों पर नियुक्ति के लिए सुसंगत, सक्षम एवं परिश्रमी कार्मिकों का चयन किया जाय। यह भी आवश्यक है कि उनके चयन में गुणवत्ता, निष्पक्षता और पारदर्शिता तथा सुनिश्चित किया जाय। यद्यपि संवैधानिक स्तर पर उत्तर प्रदेश लोक सेवा आयोग संस्था विद्यमान है। तथापि उसके कार्यों पर बढ़ते दबाव के कारण समूह "ग" के पदों का चयन से संबंध में कठिनाई महसूस की जा रही है। इस ही के निमित्त अवधि में समूह "ग" के पदों पर चयन राज्य सरकार के प्रत्यक्ष पर्यवेक्षण के अधीन किया जा रहा था, किन्तु विभागाध्यक्षों को उक्त चयन के लिए अतिरिक्त समय लगाना पड़ता था, जिसका शासकीय कार्यों के साथ–साथ लोकहित में कार्यों पर भी प्रतिकूल प्रभाव पड़ रहा है। इन सभी कारणों से यह अत्यन्त आवश्यक हो गया है कि समूह "ग" के कतिपय पदों पर यथासम्भव चयन के लिए उत्तर प्रदेश लोक सेवा आयोग के सदृश अलग एवं सदस्यों को सम्मिलित करके एक स्वतंत्र अधीनस्थ सेवा चयन आयोग का गठन किया जाय। अतएव, यह विनिश्चय किया गया कि राज्य में समूह "ग" के कतिपय पदों पर चयन के लिए एक विधि बनाकर उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग के साथ ही एक आयोग की स्थापना की व्यवस्था की जाय।

चूंकि राज्य विधान मंडल सत्र में नहीं था और उपर्युक्त विनिश्चय को कार्यान्वित करने के लिए तुरन्त विधायी कार्यवाही परम आवश्यक था, अतः राज्यपाल द्वारा दिनांक 2 जून, 2014 को उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग अध्यादेश, 2014 (उत्तर प्रदेश अध्यादेश संख्या 8 सन् 2014) प्रख्यापित किया गया। उक्त अध्यादेश के उपबंध, अपरिहार्य कारणों से विधान-मण्डल में पुरःस्थापित नहीं किये जा सके और उक्त अध्यादेश 30 जुलाई, 2014 के पश्चात् व्यपगत हो रहा था, अतः राज्यपाल द्वारा दिनांक 28 जुलाई, 2014 को उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग (द्वितीय) अध्यादेश, 2014 (उत्तर प्रदेश अध्यादेश संख्या 7 सन् 2014) प्रख्यापित किया गया।

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यह विधेयक उपर्युक्त अध्यादेश संख्या 7 सन् 2014 को प्रतिस्थापित करने के लिए पुरःस्थापित किया जाता है।

आज्ञा से,
एस० बी० सिंह,
प्रमुख सचिव।

No. 1529(2)/LXXIX-V-1–14-1(Ka)-10-2014

Dated Lucknow, December 4, 2014

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Adhinasth Seva Chayan Ayog Adhiniyam, 2014 (Uttar Pradesh Adhiniyam Sankhya 20 of 2014) as passed by the Uttar Pradesh Legislature and assented to by the Governor on December 01, 2014.

THE UTTAR PRADESH SUBORDINATE SERVICES SELECTION COMMISSION ACT, 2014

(U.P. ACT No. 20 OF 2014)

(As passed by the Uttar Pradesh Legislature)

AN

ACT

to provide for the establishment of a Subordinate Services Selection Commission in the State for certain categories of Subordinate Services and for matters connected therewith or incidental thereto.

IT IS HEREBY enacted in the Sixty-fifth Year of the Republic of India as follows:-

CHAPTER-I
PRELIMINARY

Short title and commencement

1. (1) This Act may be called the Uttar Pradesh Subordinate Services Selection Commission Act, 2014.

(2) It shall come into force on June 20, 2014.

Applicability

2. The provisions of this Act shall apply in relation to direct recruitment to all Group 'C' posts below Group 'B' posts including posts in the Civil Secretariat and also to all Group 'C' posts in a Board or a Corporation or any other statutory body established by or controlled by the State Government :

Provided that the State Government may, by notification, withdraw from or add any post in the purview of the Commission.

Exception

3. Nothing in this Act shall apply to recruitment to any post-

(a) in the Secretariat of each House of the State Legislature;

(b) under the High Court or a Court subordinate thereto;

(c) under the State Public Service Commission;

(d) under the Lok Ayukt appointed under the Uttar Pradesh Lok Ayukt and Up-Lok Ayukt Act,1975;

(e) governed by the Police Act,1861.

Definitions

4. In this Act unless the context otherwise requires-

(a) "Appointing authority", in relation to any service or post, means the authority empowered to make appointment to such service or post;

(b) "Commission" means the Uttar Pradesh Subordinate Services Selection Commission established under section 5;

(c) "Chairperson" means the Chairperson of the Commission ;

(d) "Group 'C' post" means the post specified as such by the State Government from time to time;

(e) "Member" means a Member of the Commission and includes the Chairperson;

(f) "Other backward classes" means the backward classes specified in Schedule-1 of the Uttar Pradesh Public Services (Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes) Act,1994;

(g) "Secretary" means the Secretary of the Commission;

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(h) "Year of recruitment" means the period of twelve months commencing on the first day of July of the Calendar year in which the recruitment is to be made.

CHAPTER-II

ESTABLISHMENT OF THE COMMISSION

Establishment of the Commission

5. (1) On and from such date as the State Government may, by notification, appoint in this behalf, there shall be established a Commission to be known as the Uttar Pradesh Subordinate Services Selection Commission.

(2) The Services of every whole time employee of the Commission established under the provisions of the Uttar Pradesh Subordinate Services Selection Commission Act, 2006 (U.P. Act no 1 of 2006) serving in that Commission immediately before the commencement of this Act shall stand transferred to the Commission on and from the establishment thereof.

Composition of the Commission

6. (1) The Commission shall consist of a Chairperson and such other Members not exceeding eight, as the State Goverament may from time to time appoint:

Provided that Member shall be eligible for appointment as Chairperson but shall not be eligible for re-appointment or continuance in office either as Member or Chairperson after the period of his term.

(2) If the office of the Chairperson becomes vacant or if the Chairperson by reason of absence or for any other reason is unable to perform the duties of his office, such duties shall, until some person appointed under sub-section (1) has assumed or, as the case may be, until the Chairperson has resumed his duties, be performed by such Member as the State Government may appoint for the purpose.

Appointment of Chairperson and Members

7. The Chairperson and other Members shall be appointed by the State Government:

Provided that as nearly as may be one half of the members of the Commission shall be the persons who on the date of their respective appointment have held office on Group 'A' post for at least ten years under the Government of India or under the State Government.

Powers and duties of Chairperson and other Members

8. (1) The Chairperson shall be incharge of the administration of the Commission and shall have the power to-

(a) constitute Committees or sub-committees from amongst the Members with or without one or more non-members;

(b) allocate to Members, committees and sub-committees such work as is not specifically allocated by this Act, or rules or regulations made thereunder;

(c) co-ordinate the working of the Commission and its members;

(d) grant leave to and approve the tour programmes of members and officers of the Commission.

(2) The Members shall assist the Chairperson in conducting the examinations and interviews of candidates and do such other work as may be allocated to them by or under this Act, the rules or regulations made thereunder, or by the Chairperson under clause (b) of sub-section (1).

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Term of office and condition of Service of Members

9. (1) The Chairperson or every other Member shall hold office for a term of five years from the date he assumes his office:

Provided that no Member including the Chairperson shall hold office as such after he has attained the age of sixty-eight years or he has completed his term, whichever is earlier.

(2) The Chairperson or any other Member may, at any time, by writing under his hand addressed to the State Government resign from his office.

(3) The Chairperson or any other Member may be removed from his office by an order made by the State Government on the ground that he has acquired any of disqualifications specified in section 10 or on the ground of misconduct or incapacity after an inquiry made by a Judge of the High Court in the manner as may be prescribed in which such Member has been informed of the charges against him and given a reasonable opportunity of being heard in respect of those charges.

Disqualification for being the Chairperson or other Member

10. A person shall be disqualified for appointment as Chairperson or other Member if he-

(a) becomes an undischarged insolvent;

(b) is convicted and sentenced to imprisonment for an offence which in the opinion of the State Government, involves moral turpitude;

(c) becomes of unsound mind and stands so declared by a competent court.

Power to associate

11. The Commission may associate with itself, in such manner and for such purposes as may be determined by regulations made under this Act, any person whose assistance or advice it may desire to have in carrying out any of the provisions of this Act.

Proceedings of the Commission not to be invalidated

12. No act or proceedings of the Commission shall be deemed to be invalid merely on the ground of-

(a) any vacancy or defect in the constitution of the Commission;

(b) any defect or irregularity in the appointment of a person acting as the Chairperson or other Member thereof ;

(c) any defect or irregularity in such act or proceeding not affecting the substance.

Secretary of the Commission

13. (1) There shall be a Secretary of the Commission appointed by the State Government, who shall be the Head of the Office of the Commission.

(2) The Secretary shall exercise such powers and perform such duties as may be specified in the rules or regulation made under this Act or as may be directed by the Chairperson.

Authentication of the orders of the Commission

14. All the decision and orders of the Commission shall be authenticated by the signature of the Secretary or any other officer authorized by the Commission in this behalf.

CHAPTER-III

POWERS AND DUTIES OF THE COMMISSION AND ALLOCATION OF BUSINESS

Powers and duties of the Commission

15. (1) The Commission shall have the powers and duties,—

(a) to prepare guidelines on matters relating to the method of recruitment;

(b) to conduct examinations, hold interview and make selection of candidates;

(c) to select and invite experts and to appoint examiners for the purposes specified in clause (b);

(d) to perform such other duties and exercise such other powers as may be prescribed.

(2) In exercising the powers or performing the duties referred to in sub-section (1), the Commission shall be guided by such rules or regulations as may be made in this behalf.

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Business to be transacted by Commission

16. The Commission shall, with previous approval of the State Government, make regulations for the convenient transaction of its business, including performance of its functions by the Chairperson or other Members or a committee thereof and the business transacted in accordance with such regulations shall be deemed to have been transacted by the Commission:

Provided that it shall be lawful for the State Government to accord approval to any such regulation either in original or in modified form.

CHAPTER-IV

NOTIFICATION OF VACANCIES AND APPOINTMENT

Notification of vacancies

17. (1) The appointing authority shall determine and intimate to the Commission the number of vacancies to be filled through the Commission during the course of the year of recruitment as also the number of the vacancies to be reserved for the candidates belonging to the Scheduled Castes and the Scheduled Tribes and other categories in accordance with the law for the time being in force in this behalf.

(2) The vacancies shall be notified to the Commission in such manner as may be prescribed.

Selection by the Commission

18. (1) The Commission shall, as soon as possible after the intimation of vacancies under section 17, hold examination or interview or both and prepare in such manner as may be prescribed a list of the candidates who are found suitable.

(2) The list referred to in sub-section (1) shall be forwarded to the appointing authority and the appointing authority shall make appointments from the list so forwarded to it in the order mentioned therein.

CHAPTER-V

BUSINESS BEFORE THE COMMISSION

Decision in meeting

19. All matters at any meeting of the Commission shall be determined by a majority of the members present and voting and in the case of equality of votes, the Chairperson, or in absence of the Chairperson the member presiding shall have a second or casting vote.

Quorum

20. The quorum for a meeting of the Commission shall be one-half of the total number of members:

Provided that no quorum shall be necessary for a meeting adjourned for want of quorum.

CHAPTER-VI

ANNUAL REPORTS

Annual Reports

21. The Commission shall prepare every year, in such form and in such manner as may be prescribed, an annual report giving a true and full account of its activities during the previous year, and copies thereof shall be forwarded to the State Government and the State Government, shall cause the same to be laid before both the Houses of the State legislature.

CHAPTER-VII

MISCELLANEOUS

Power to make rules

22. The State Government may, by notification, make rules for carrying out the purposes of this Act.

Power to make regulations

23. (1) The Commission may, with the previous approval of the State Government, make or amend regulations relating to the discharge of its functions under this Act including charging of fees for holding examinations or interviews or both for making selection under this Act.

(2) The regulations made under sub-section (1) shall not be inconsistent with the provisions of this Act or the rules made thereunder.

NOTARY

Protection of action taken in good faith

24. No suit, prosecution or other proceeding shall lie against any person for anything which is in good faith done or intended to be done under this Act.

Repeal and Saving

25. (1) The Uttar Pradesh Subordinate Services Selection Commission (Second) Ordinance, 2014 is hereby repealed. U.P. Ordinance no. 7 of 2014

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1) or under the Uttar Pradesh Subordinate Services Ordinance, 2014 shall be deemed to have been done or taken under this Act as if the provisions of this Act were in force at all material times. U.P. Ordinance no. 5 of 2014

STATEMENT OF OBJECTS AND REASONS

It is necessary to select able, worthy and hardworking personnel for appointment to certain posts in administrative departments of the State. It is also necessary to ensure the quality of selection, its impartiality and transparency in their selection. Though the institution of Uttar Pradesh Public Service Commission is present at Constitutional Level but owing to increased pressure on its working, difficulty is being realised regarding selection on Group 'C' posts. In near past, selection on Group 'C' posts was being done under the direct supervision of the State Government but Head of Departments had to devote much time for the above selections which is severely affecting the Government works as well as the works of public interest. Due to all these reasons, it is quite necessary to establish an independent Subordinate Services Selection Commission consisting of the Chairperson and Members similar to that of the Uttar Pradesh Public Service Commission for timely selection on certain Group 'C' posts. It has therefore, been decided to make a law to provide for the establishment of a Commission by the name of the Uttar Pradesh Subordinate Services Selection Commission for the selection on certain Group 'C' posts in the State.

Since the State Legislature was not in session and immediate Legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Subordinate Services Selection Commission Ordinance, 2014 (U.P. Ordinance no. 5 of 2014) was promulgated by the Governor on June 2, 2014. The provisions of the said Ordinance could not be introduced in the Legislature for unavoidable reasons and the said Ordinance was going to lapse after July 30, 2014, the Uttar Pradesh Subordinate Services Selection Comission (Second) Ordinance, 2014 (U.P. Ordinance no. 7 of 2014) was promulgated by the Governor on July 28, 2014.

This Bill is introduced to replace the aforesaid Ordinance no. 7 of 2014.

By order,
S. B. SINGH,
Pramukh Sachiv.

NOTARY

बी०एस०डब्लू०सी०—ए०डी० 937 राजस्व(डिठ०)—2014—(1496)—599 प्रतियां (कम्प्यूटर/टी०/आफसेट)।
डी०एस०डब्लू०सी०—ए०सी० 68 सा० विधायी—2014—(1497)—500 प्रतियां (कम्प्यूटर/टी०/आफसेट)।

G 23123 / A-5 Lab / 27 / 2016 7.11.2016

Annexure No-1(7)

सेवा में,

सचिव,
उ0प्र0 अधीनस्थ सेवा चयन आयोग,
पिकप भवन, तृतीय तल, सी–ब्लाक,
विभूति खण्ड, गोमती नगर,
लखनऊ।

विषय : बोर्ड अधिष्ठान में सृजित समूह–"ग" के वेतन बैण्ड–1 (रूपये 5200–20200) ग्रेड पे रू0 1900/– एवं इससे अधिक किन्तु वेतन बैण्ड–2 (रूपये 9300–34800) ग्रेड पे रू0 4600/– से कम के सीधी भर्ती के समस्त पदों को उत्तर प्रदेश अधीनस्थ सेवा चयन आयोग के माध्यम से भरे जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक बोर्ड के पत्र संख्या–जी22251/ए.एस.कैम्प/27/2016, दिनांक 29.04.2016 एवं पत्र संख्या जी0 22192/ए.एस.कैम्प–27/2016 दिनांक 03.08.16 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के परिप्रेक्ष्य में उ0प्र0 प्रदूषण नियंत्रण बोर्ड में समूह–"ग" के वेतन बैण्ड–1 (रूपये 5200–20200) ग्रेड पे रू0 1900/– एवं इससे अधिक किन्तु वेतन बैण्ड–2 (रूपये 9300–34800) ग्रेड पे रू0 4600/– से कम की सीधी भर्ती के [illegible] पुस्तकालयाध्यक्ष, आशुलिपिक एवं कम्प्यूटर आपरेटर ग्रेड–बी के पदों पर भर्ती हेतु अधियाचन (निर्धारित प्रारूप पर) पृथक–पृथक (अपेक्षित अन्य सूचना सहित) पत्र के साथ संलग्न कर प्रेषित किया जा रहा है।

अनुरोध है कि कृपया उपर्युक्त पदों पर सीधी भर्ती द्वारा नियुक्ति हेतु यथाशीघ्र अपेक्षित कार्यवाही पूर्ण कर बोर्ड को अवगत कराने का कष्ट करें, जिससे कि तदनुसार अग्रिम कार्यवाही की जा सके।

भवदीय,

(एस0पी0 पाण्डेय)
सदस्य सचिव

संलग्नक : यथोपरि।

NOTARY
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Lucknow
GOVT. WORKS

Correspondence summary by UPPCB with UPSSSC, Lucknow

S. No.	Post	Requisite No. of Posts	Letter No. and Date
1.	Junior Engineer	43	G28295/A.S.Camp-27/2018 dated 12.09.2018 (Exam Held and Result Declared)
		09	Special Requisition sent through e-requisition portal in February, 2024
		10	General Requisition sent through e-requisition portal in February, 2024
2.	Accountant/Auditor	21	Requisition to be sent through e-requisition portal in December, 2023
3.	Monitoring Assistant	26	No.-G40484/ASCamp-27(B) /2023 dated 10.04.2023
4.	Junior Assistant	21	No.-G40479/ASCamp-27(B) /2023 dated 10.04.2023 which has been reverting back by the Commission on 06.12.2023
5.	Legal Assistant	05	The requisition will be sent through e-requisition portal in November, 2023 which has been reverting back by the Commission with certain queries
6.	Librarian	01	The requisition will be sent through e-requisition portal in November, 2023 and again on February, 2024 which has been reverting back by the Commission with certain queries in April, 2024
7.	Computer Operator Grade-B	03	No.-G40764/ASCamp-27(B)/2023, dated 22.05.2023 and again on February, 2024 which has been reverting back by the Commission with certain queries in May, 2024
8.	Computer Operator Grade-A	05	No.-G40763/ASCamp-27(B)/2023, dated 22.05.2023 and again on February, 2024 which has been reverting back by the Commission with certain queries in April, 2024
9.	Lab Assistant	01	Sent through e-procurement portal in the month of September, 2023. Further, the said letter has been reverting back to UPPCB with certain queries. Regarding the queries the UPPCB has sent the reply which is also been revert back with further queries.
	Total	145	

Annexure No-1(9)

संख्या–वे0आ0–2–3263/दस–59(एम)/2008 टी0सी0

प्रेषक,

अजय अग्रवाल,
विशेष सचिव, वित्त,
उत्तर प्रदेश शासन।

सेवा में,

समस्त प्रमुख सचिव/सचिव,
उत्तर प्रदेश शासन।

वित्त (वेतन आयोग) अनुभाग–2 लखनऊ : दिनांक : 12 जनवरी 2011

विषयः– पुनरीक्षित वेतन संरचना में वेतन बैण्ड एवं ग्रेड वेतन में संशोधन।

महोदय,

वेतन समिति (2008) की संस्तुतियों के संदर्भ में स्वशासी संस्थाओं के कार्मिकों के लिये पुनरीक्षित वेतन संरचना में वेतन बैण्ड एवं ग्रेड वेतन अनुमन्य कराये जाने के सम्बन्ध में संकल्प संख्या–वे0आ0–2–252/दस–54(एम)/2008 टी0सी0 दिनांक 09 फरवरी 2009 भाग–2 द्वारा निर्णय लिया गया है। उक्त निर्णय के कार्यान्वयन हेतु स्वशासी संस्थाओं के कार्मिकों के लिये विभागीय आदेश निर्गत किये गये हैं। उपर्युक्त के क्रम में वेतन समिति (2008) की संस्तुतियों पर निम्नवत् निर्णय लिये गये हैं :–

(i). राज्य के विभिन्न वर्गों के कर्मचारियों के लिये अपुनरीक्षित वेतनमान रू0 6500–10500 को दिनांक 01 जनवरी 2006 से लागू पुनरीक्षित वेतन संरचना में सादृश्य वेतन बैण्ड–2 रू0 9300–34800 एवं ग्रेड वेतन रू0 4200 के स्थान पर वेतन बैण्ड–2 रू0 9300–34800 एवं ग्रेड वेतन रू0 4600 दिनांक 01 जनवरी 2006 से स्वीकृत किया जाय।

(ii). स्वशासी संस्थाओं के समूह–'घ' के पदों पर पुनरीक्षित वेतन संरचना में अनुमन्य सादृश्य वेतन बैण्ड–1 एस रू0 4440–7440 एवं ग्रेड वेतन रू0 1300, रू0 1400 एवं रू0 1650 के स्थान पर संशोधित/परिवर्तित स्वीकृत वेतन बैण्ड–1 रू0 5200–20200 एवं ग्रेड वेतन रू0 1800 दिनांक 01 जनवरी 2006 से काल्पनिक रूप से अनुमन्य कराते हुए वास्तविक लाभ तात्कालिक प्रभाव (दिनांक 08 सितम्बर 2010) से पूर्व निर्धारित शर्तों एवं प्रतिबन्धों के अधीन अनुमन्य कराया जाय। यह भी निर्णय लिया गया है कि भविष्य में चतुर्थ श्रेणी के किसी भी पद पर (कनिष्ठ वर्ग के प्राविधिक पदों को छोड़कर) नियुक्ति नहीं की जायेगी

तथा चतुर्थ श्रेणी के रिक्त होने वाले पदों के सम्बन्ध में यथावश्यकता केवल आउट सोर्सिंग के माध्यम से व्यवस्था की जायेगी।

परन्तु उक्त व्यवस्था, उत्तर प्रदेश सेवा काल में मृत सरकारी सेवकों के आश्रितों की भर्ती नियमावली 1974 के अन्तर्गत समूह–"घ" के पदों पर की जाने वाली नियुक्ति के सम्बन्ध में लागू नहीं होगी।

उक्त के सम्बन्ध में आपसे यह अनुरोध करने की मुझसे अपेक्षा की गयी आपके विभाग के अन्तर्गत विद्यमान स्वशासी संस्थाओं के कार्मिकों को त निर्णयों के कार्यान्वयन हेतु अपेक्षित शासनादेश वित्त विभाग की से निर्गत कराने का कष्ट करें।

भवदीय,

(अजय अग्रवाल)
विशेष सचिव।

–वे0आ0–2– (1) / दस–59(एम) / 2008, छद्म दिनांक।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:–

निदेशक, सूचना एवं जन सम्पर्क विभाग, उत्तर प्रदेश।
समस्त0 सचिवालय के समस्त अनुभाग।
निदेशक, अधिष्ठान पुनरीक्षण ब्यूरो, वित्त विभाग, उत्तर प्रदेश।
कार्मिक नियमावली सेल।
गार्डबुक।

आज्ञा से,

(नरेन्द्र कुमार)
संयुक्त सचिव।

NOTARY
GOVT. OF INDIA

Annexure-2

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा रिव्यू मीटिंग दिनांक 14.06.2024 के संदर्भ में प्रेषित मिनट्स आफ मीटिंग मा0 हरित अधिकरण, नई दिल्ली मे योजित **"Suo Moto Matter OA 693/2023" Pollution Control Boards are the weak link"** के संदर्भ में केन्द्रीय प्रयोगशाला उ0प्र0 प्रदूषण नियंत्रण बोर्ड का प्रति उत्तर:

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a)	Total number of all types of laboratory setup by SPCB/PCC:	•UPPCB has established 23 Laboratories and recognized 13 Laboratories (total 36 laboratories) as 'Water Testing Laboratory' under Section 17(2) of The Water (Prevention and Control of Pollution) Act, 1974 •UPPCB has established 23 Laboratories and recognized 11 Laboratories (total 34 laboratories) as 'Air Testing Laboratory' under Section 17(2) of The Air (Prevention and Control of Pollution) Act, 1981.
b)	Out of (a) above, how many laboratories are established as State Water Laboratory:	Nil
c)	Have all laboratories, as at (b) above, has been notified in the official Gazette:	NA
d)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:	01 Laboratory recognized by UPPCB are notified as State Water Laboratory.
	i. Number of such laboratory specified:	01
	ii. Number of such laboratory notified in the official Gazette:	01
e)	(i) Number of Laboratory planned for notification as State Water Laboratory:	Nil
	(ii)Time required for notification under Section 52 of Water Act (in months):	NA

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a)	Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:	Nil
b)	Have all laboratories, as at (a) above, has been notified in the official Gazette:	NA
c)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:	01 Laboratory recognized by UPPCB are notified as State Air Laboratory.
	i. Number of such laboratory specified:	01
	ii. Number of such laboratory notified in the official Gazette:	01
d)	(i) Number of Laboratory planned for notification as State Air Laboratory:	Nil
	(ii) Time required for notification under Section 28 of Air Act (in months):	NA

NOTARY GOVT. OF INDIA

Parvindra 21.06.2024 S.A.

CEO (Lab) 21/06/2024

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a)	Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory under EPA 1986?	01
b)	Number of laboratories planned for recognition under EPA 1986:	Nil
c)	Time required for recognition under EPA 1986 (in months)?	NA

E. Details about sampling and monitoring under Schedule-I of the EP Rules and prescribed under Consent to Operate:

a)	Total number of parameters prescribed in the various CTO issued by SPCB/PCC:	Total 264 Parameters are prescribed in Schedule-1 EP Rules, out of which 148 parameters prescribed in various CTOs by UPPCB.
b)	Total number of parameters for which the laboratory, as at (a)above, have facility to monitor and analysis the parameter as at Schedule 1:	Total 148 parameters have facility to monitor and analysis the parameter of Schedule-1.
c)	In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:	
	i. How much parameters (for which the SPCB/PCC do not have its laboratory facility to sample & analyze) are being monitored:	116
	ii. Whether SPCB/PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.	No.

Parashe 21.06.24 C.A.

21/06/2024 CEO (Lab)

NOTARY M. KRISHNAN GOVT.

Annexure-3

Information shortfalls in Affidavits received from SPCBs & PCCs का प्रति उत्तर:

Uttar Pradesh Pollution Control Board	
Information Desired	**Information Adequate Shortfalls**
Laboratories recognised as environmental lab under EPA	•The U P Pollution Control Board has its Central Laboratory at Head Office, Lucknow. The central Laboratory has been recognized by the Central Pollution Control Board vide letter no. LB/99/7/2021- INST LAB-HO-CPCB-HO/Govt./2262 dated 07.07.2023 under the Environment (Protection) Act, 1986.
Notification of Laboratories under section 17(2) and section 52 of the Water Act and Section 72(2) and section 28 of the Air Act	•The State Government has notified one (01) Laboratory each under Section-52 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section-28 of the Air (Prevention and Control of Pollution) Act, 1981. •UPPCB has established 23 Laboratories and recognized 13 Laboratories (total 36 laboratories) as 'Water Testing Laboratory' under Section 17(2) of The Water (Prevention and Control of Pollution) Act, 1974 •UPPCB has established 23 Laboratories and recognized 11 Laboratories (total 34 laboratories) as 'Air Testing Laboratory' under Section 17(2) of The Air (Prevention and Control of Pollution) Act, 1981.
Strengthen laboratories	•UPPCB has total 23 laboratories, out of these 18 Laboratories are ISOIEC-17025:2017 NABL Accredited. UPPCB Laboratories have adequate infrastructure/ facility for monitoring and analysis of almost all the monitoring prescribed parameters notified in Schedule-I of EP Rules and specified while granting CTOs.
for monitoring prescribed parameters notified in Schedule I under EP rule	As above
and parameters is specified while granting CTOs	Yes
Time schedule for **Creating the necessary infrastructure in the Laboratories**	Creation of the necessary infrastructure in the laboratory is an on-going continuous process. We incessantly adopt new tools and follow approved and updated standard methods to ensure our lab remains up to date. We have all necessary infrastructure to analyse parameters provided in schedule 1 of the EP rules and we do the same as and when required.
for setting up the Laboratories where they don't.	UPPCB have adequate laboratories for monitoring and analysis of the mandatory parameters.
Monitoring program for marine water quality needs to be strengthen by enhancing monitoring capabilities on their environmental aspects.	Not applicable (land Locked State)

NOTARY ... GOVT. OF INDIA

21.06.2024

21/06/2024

CEO (Lab)

Annexure-4

S.No.	Source of Income	FY 2020-21 in Rs.		FY 2021-22 in Rs.	
		Income	Expenditure	Income	Expenditure
1	Consent Fee	69,76,99,355.32	1,11,85,43,589.32	63,96,73,839.00	1,20,12,16,788.59
2	Authorization Fee				
3	Lab analysis charges	-		17,00,660.81	
4	Bank interest earned	3,14,76,770.00		4,23,84,262.00	
5	Environmental Compensation fund of SPCB/PCC	15,13,49,402.67	-	23,10,19,793.33	3,04,61,156.00
6	Environmental Compensation fund of CPCB	-	-	-	-
7	Assistance from State Govt.	-	-	-	-
8	Assistance from State Central Govt. under Central Sector Schemes	-	-	-	-
9	Other Sources, if any	38,69,24,461.00	-	51,79,02,898.00	-
	Total	**1,26,74,49,988.99**	**1,11,85,43,589.32**	**1,43,26,81,453.14**	**1,23,16,77,944.59**

NOTARY
GOVT. OF N.C.T.

(सुनील कुमार पाठक)
प्रभारी-लेखा

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BEFORE THE CENTRAL POLLUTION CONTROL BOARD

ORIGINAL APPLICATION NO. 693/2023

NEWS ITEM TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK" APPEARING IN DECCAN HERALD DATED 24.10.2023

REVISED AFFIDAVIT FILED BY THE WEST BENGAL POLLUTION CONTROL BOARD

INDEX

SL No	PARTICULARS	ANNEXURE	PAGE
1.	Revised Affidavit		

Filed by

Mahasweta Pramanik

ADVOCATE

SL. NO. 4725 Dt.- 27 JUN 2024

BEFORE THE CENTRAL POLLUTION CONTROL BOARD

ORIGINAL APPLICATION NO. 693/2023

NEWS ITEM TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK" APPEARING IN DECCAN HERALD DATED 24.10.2023

SUPPLEMENTARY AFFIDAVIT FILED BY THE WEST BENGAL POLLUTION CONTROL BOARD.

Most Respectfully Sheweth

I, Smt. Pausali Mukherjee (Pahari), wife of Shri Uttam Kumar Pahari, aged about 46 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10 LA, Salt Lake City, Kolkata – 700 091, do hereby solemnly declare and say as follows:-

01. That, I am the Senior Law Officer and Ex officio Assistant Secretary (Law), West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the West Bengal Pollution Control Board to affirm this Affidavit on its behalf and as such, I am competent to do so.

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02. That, this affidavit is being affirmed in pursuant to the orders passed by this Hon'ble Tribunal dated 12.04.2024 and in view of the minutes of the review meeting dated 14.06.2024. That in the previous affidavit dated 21.05.2024 details were given regarding filling up of posts 131 posts with timelines, strengthening of infrastructure of laboratories etc.

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SARBANI MITRA
NOTARY
Regd. No. 55115/09
SEALDAH COURT

03. That, in compliance with the directions of the review meeting held by Central Pollution Control Board on 14.06.2024 and minutes of the said meeting, the following information as sought by CPCB is submitted below:

04. Sanction of posts with timeline:

Sanctioned of posts with timeline: West Bengal Pollution Control Board (as on 31.05.2024)							
Sl. No.	Name of the post	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1	Chairman	1	0				Already referred to the State Govt. for approval to start the recruitment process. Awaiting for approval.
2	Member Secretary	1	0				
3	Chief Engineer	2	0				
4	Chief Scientist	1	0				
5	Senior Environmental Engineer	5	0				
6	Senior Scientist	3	0				
7	Senior Personnel Manager	1	0				
8	Senior Law Officer	1	0				
9	Environmental Engineer	14	0				

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10	Scientist	7	1	Since February, 2024	To be filled up through promotion from feeder post (JS)	12 months	
11	Finance & Accounts Manager	1	0				
12	Deputy Secretary	1	0				
13	Junior Scientist	16	9	Since August, 2004 to May, 2023	Recruitment process initiated	18 months	
14	Assistant Environmental Engineer	44	9	Since January, 2018	Recruitment process initiated for 4 posts and 5 posts will be filled up through promotion from feeder post (JEE)	18 months	
15	Programmer	1	1	Since July, 2007	Recruitment process initiated	18 months	
16	Assistant Finance Manager / Accounts Officer	3	0				
17	Administrative Officer	2	1	Since November, 2023	To be filled up through promotion from feeder post (Supdt.)	12 months	Already referred to the State Govt. for approval to start the recruitment process. Awaiting for approval
18	Law Officer	1	1	Since December, 2009	To be filled up through promotion from the feeder post (ALO)	18 months	
19	Assistant Law Officer	1	1	Since April 2007	Recruitment process initiated	18 months	
20	Junior Accounts Officer	3	0				
21	Superintendent	2	0				
22	Junior Environmental Engineer	12	0				
23	Environmental Analyst	16	5	Since March, 2023 to October, 2023	Recruitment process initiated for 2 posts and 3 posts will be filled up through promotion from feeder post (LA)	18 months	

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Regd. No. 55156/08
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24	Information Officer	1	1	Since April, 2007	Recruitment process initiated	18 months
25	Head Assistant	4	0			
26	Head Clerk	1	0			
27	Computer Operator	5	1	Since June, 1999	Recruitment process initiated	18 months
28	Stenographer	9	3	Since January, 2009	Recruitment process initiated	18 months
29	Senior Accountants Clerk / Accountant	5	1	Since January, 2016	Recruitment process initiated	18 months
30	Draftsman	1	1	Since December, 2018	Initiated for surrender	—
31	Upper Division Assistant	20	0	Since March, 2016	To be filled up through promotion from the feeder post (LDA).	12 months
32	Lower Division Assistant	26	23	Since June, 2003	Recruitment process initiated	18 months
33	Junior Environmental Assistant	15	2	Since December, 2016	Recruitment process initiated	18 months
34	Typist	4	4	Since August, 1986.	Initiated for surrender	—
35	Typist-cum-Clerk	6	6	Since November, 1998	Initiated for surrender	—
36	Accounts Clerk	3	1	Since May, 2023	Recruitment process initiated	18 months
37	Tracer (Re-designated as Maintenance Assistant)	1	1	Since June, 1997	Initiated for surrender	—
38	Laboratory Assistant	9	2	Since July, 2010	Recruitment process initiated	18 months
39	Record Supplier	3	3	Since December, 2015	Initiated for surrender	—

Already referred to the State Govt. for approval to start the recruitment process. Awaiting for approval.

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40	Group – 'D'	35	29	January, 1997 onwards	Recruitment process will be initiated for 20 posts and 3 posts will be filled up through promotion from feeder post(Gr-D)	18 months	
41	Laboratory Attendant	7	7	Since June, 1999	Recruitment process will be initiated	18 months	
42	System Analyst	1	1	Since June, 1999	To be filled up through promotion from the feeder post (Programmer)	18 months	Already referred to the State Govt. for approval to start the recruitment process. Awaiting for approval.
43	Public Relation Officer	1	0				
44	Librarian	1	1	Since June, 1999	Recruitment process will be initiated	18 months	
45	Driver	5	5	Since May, 2010	Initiated for surrender	—	
	GRAND TOTAL	308	128				

B. Details of Laboratories w.r.t. Water (Prevention and Control Pollution) Act, 1974.

Queries	Reply
a) Total number of all types of laboratory setup by SPCB/PCC:	Seven number of laboratory exist in West Bengal set up by WBPCB
b) Out of (a) above, how many laboratories are established as State Water Laboratory:	WBPCB has 7 laboratories. Out of 7 laboratories two number of laboratories i.e., Central Laboratory & Barrackpore Laboratory recognised by NABL 17025:20174. Also, Central laboratory is EPA, 1986 recognised.
c) Have all laboratories, as at (b) above, has been notified in the official Gazette:	Only one laboratory i.e , Central Laboratory, Kolkata is notified in the official gazette of MoEF
d) Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following: i. Number of such laboratory specified:	i. Information not available ii. Information not available

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Regd. No.-5515/08
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	ii. Number of such laboratory notified in the official Gazette:	
e)	(i) Number of Laboratory planned for notification as State Water Laboratory: (ii) Time required for notification under Section 52 of Water Act (in months):	Number of laboratories planned for notification as State water laboratory • Two number of laboratory i.e., Durgapur and Siliguri Regional Laboratory is planned for NABL (17025-2017) & EPA recognition of MoEF, 1986. • Time required for notification under Section – 52 of Water Act (24 months)

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act. 1981.

Queries		Reply
a)	Out of B(a) above laboratory, how many laboratories are established as State Air Laboratory:	The 7(seven) Air Lab set up by WBPCB in regional laboratories are not considered a State Air Laboratory.
b)	Have all laboratories, as at(a) above, has been notified in Official Gazette:	NOT APPLICABLE
c)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as state air Laboratory if Yes, please provide the following . (i) No of such Laboratory specified. (ii) No of such Laboratory notified in the official Gazette	INFORMATION NOT AVAILABLE.
d)	(i) Number of laboratory planned for notification as state Air Laboratory (ii) Time required for notification under section 28 of Air Act(in months)	NOT APPLICABLE

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SAHBANI MITRA
NOTARY
Regd. No.-55150
SEALDAH COURT

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

Queries	Reply
a) Out of B(a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?	Only Central Laboratory, Kolkata is EPA 1986 recognised.
b) Number of laboratory planned for recognition under EPA 1986:	Durgapur Regional Laboratory & Siliguri Regional Laboratory is planned for recognition under EPA 1986.
c) Time required for recognition under EPA 1986 (in months):	24 months required for recognition under EPA - 1986

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

Queries	Reply
a) Total number of parameters prescribed in the various CTO issued by SPCB/PCC:	pH, TDS, TSS, COD, BOD, Oil & Grease, Chloride, Fluoride, Cyanide, MLSS, MLVSS, Ca, Mg, SO_4, Sodium, Potassium, Pb, Hexavalent Chromium, Sludge Volume Index, Zinc, Iron, Copper, Molybdenum, Chlorinated Hydrocarbon, Organophosphorus, Polycyclic hydrocarbon, SO_2 NO_x PM_{10}
b) Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I:	Yes
c) In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above: (i) How much parameters (for which the SPCB/PCC do not have its laboratory facility to sample & analysed) are being monitored: (ii) Whether SPCB/PCC has plan to have its facility to sample & analyse all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.	NA NA

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F. Source of Income and Expenditure:
Breakup of Income and Expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

F. Sources of Income & Expenditure

Break-up of Income and Expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources :

Sl.No.	Source of Income	FY 2020-21 in (Rs. In Lakh)		FY 2021-22 in (Rs. In Lakh)	
		Income	Expenditure	Income	Expenditure
01	Consent Fee	1880.83	6134.40	4200.68	3113.23
02	Authorization Fee	51.88		96.26	
03	Lab analysis charges	49.24		51.63	
04	Bank Interest earned	4109.45		686.64	
05	Environmental Compensation fund of SPCB/PCC	1421.70	10.16	173.60	2.47
06	Environmental Compensation fund of CPCB	0.00	0.00	0.00	0.00
07	Assistance from State Govt.	829.47	829.47	1004.13	1004.13
08	Assistance from Central Govt. under Central Sector Schemes	525.10	525.10	360.67	360.67
09	Other Sources, if any	3.54	3.54	60.11	60.11
	Total	**8871.21**	**7502.67**	**6633.72**	**4540.61**

Parmeshi Mukherjee (Patari)

DEPONENT

27 JUN 2024

GOVT. OF INDIA
SARBANI MITRA
NOTARY
Regd. No.-5515/08
SEALDAH COURT

VERIFICATION

I, Smt. Pausali Mukherjee (Pahari), wife of Shri Uttam Kumar Pahari, aged about 46 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10 LA, Salt Lake City, Kolkata 700 091, do hereby solemnly declare and say as follows:-

1. That, I Senior Law Officer and Ex officio Assistant Secretary (Law), West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 3 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Pausali Mukherjee (Pahari)
DEPONENT

Mahasweta Pramanik
Identified and corrected by me
Advocate
WBPCB

Solemnly Affirmed & Declared Before Me On Identification By

SARBANI MITRA
NOTARY
Regd. No.-5515/08

27 JUN 2024

BEFORE THE CENTRAL POLLUTION CONTROL BOARD

ORIGINAL APPLICATION NO. 693/2023

NEWS ITEM TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK" APPEARING IN DECCAN HERALD DATED 24.10.2023

SUPPLEMENTARY AFFIDAVIT FILED BY THE WEST BENGAL POLLUTION CONTROL BOARD

ADVOCATE

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector – III,
Bidhannagar, Kolkata- 700106

Memo No. 1883 - 2021-MMWQ/1/C/Lab	Date: 29.07.2024

To,

G. Thirumurthy,

Scientist 'E' & Divisional Head

PCP Division, CPCB

Delhi- 110032

Sub: New Station for Sundarban Coast: reg

Sir,

As directed in the 3rd Review Meeting by MS, CPCB dated July 22,2024 w.r.t. Monitoring program for marine water quality monitoring station which needs to be enhanced in West Bengal.

Therefore, WBPCB is considering two points of monitoring as mentioned below:

Sl. No.	Sampling Site	Lat.	Long.
01	Bakkhali Sea Beach (Tourist Impact)	21.55962	88.26687
02	Frazergunj (Impact of Fish Processing unit)	21.56569	88.24855
03	Kapil Muni Sagar (Impact of Pilgrims)	21.63603	88.07520

Thanking you.

Yours faithfully,

29/07/2024

Dr. Ram Krishna Saha

Chief Scientist, WBPCB

Copy forwarded to: Eastern Regional Directorate CPCB Kolkata.

ISSUED 01

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector – III,
Bidhannagar, Kolkata- 700106

Memo No. 1950- 2021-MMWQ/1/C/Lab	Date: 02.08.2024

Corrigendum

To,

G. Thirumurthy,

Scientist 'E' & Divisional Head

PCP Division, CPCB

Delhi- 110032

Sub: New Station for Sundarban Coast: reg

Ref Letter No: 1883-2021-MMWQ/1/C/Lab dt. 29.07.2024

Sir,

It is hereby clarified that due to a typographical error in our previous letter, Ref No. 1883-2021-MMWQ/1/C/Lab dated 29.07.2024, the number of stations should be read as Three instead of Two.

Thanking you.

Yours faithfully,

02/08/2024

Dr. Ram Krishna Saha

Chief Scientist, WBPCB

Copy forwarded to: Eastern Regional Directorate CPCB Kolkata.

BEFORE THE LEARNED MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, (MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE, GOVT. OF INDIA), AT PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI.

AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 12/04/2024 PASSED IN ORIGINAL APPLICATION NO. 693 OF 2023, BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

I, Abhishek Bhukal, son of Shri. Satpal Bhukal, aged 32 years, holding the post of Member Secretary, Andaman and Nicobar Islands Pollution Control Committee, (hereinafter to be referred as "ANPCC"), Department of Science & Technology, Andaman and Nicobar Administration, having its office at Dollyganj, Port Blair, do hereby solemnly affirm and state on oath as under that:

1. I have perused and verified the official , and having understood the directions issued by the Hon'ble National Green Tribunal, Principal Beach, New Delhi (hereinafter to be referred as "NGT") in the order dated 12/04/2024 in Original Application No.693 of 2023, arising from the Suo-motu cognizance taken on the News Item titled —*"Pollution Control Boards are the weak link"* appeared in Deccan Herald dated 24/10/2023, I am filing the present affidavit before your good office, covering the five issues raised in the communication dated 23/04/2024 bearing F. No. PCP/NGT/693 of 2023/2023-2024/ issued from your good office.

2. In response to the issue (a) *concerning " Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule I of Environmental Protection Rules, 1986 (hereinafter referred to as "EP Rules") and specified while granting CTOs", and issue(c) concerning "Creation of*

NOTARY PUBLIC
Date 14/9/24

necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist", it is humbly submitted that ANPCC has submitted an Action Plan to the Central Pollution Control Board ("CPCB" in short) vide Letter No. 5-2/PCC/Fin.Asst/2007/1387 dated 16/03/2022 for procurement of Laboratory equipment's for upgradation of environmental laboratory with respect to Rupees 1,00,00,000 (Rupees One Crore only) fund received from the CPCB, Ministry of Environment, Forest and Climate Change (hereinafter referred to as "MoEF&CC") under the scheme- Control of Pollution, under the sub component 'Assistance for Abatement of Pollution'.

Furthermore, it is humbly submitted that, ANPCC awarded work for an amount of Rs. 12, 08,803 (Rupees Twelve Lakh Eight Thousand and Three only) for Repair and Renovation of Pollution Control Laboratory building of DST to APWD on 23-11-2022 which has been completed. ANPCC is in the process of procuring vital equipments for strengthening of the Pollution Control Laboratory Building. Additionally, it is humbly submitted that due to lack of sanctioned technical and scientific staff strength for ANPCC Laboratory, ANPCC is in the process of induction of contractual employees for the following posts:

(i) 01- Scientist, (ii) 01-Accountant, (iii) 01-Junior/Senior Scientific Assistant, (iv) 01 Junior Lab Assistant, (v) 02-Field Assistant.

It is expected that the advertisement for the recruitment process will be published by the 3rd week of July 2024 and the same will be completed at earliest by the end of November 2024. Due to lack of the requisite Technical and Scientific staff strength in ANPCC Laboratory, setting up of laboratories would be the forthcoming action after recruitment of the adequate staffs.

A copy of the Action Plan submitted to CPCB along with information regarding Laboratories is annexed hereto and marked as **Annexure-I**.

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Date 14/7/24

3. In response to the Issue (b) concerning *"Notification of laboratories u/s. 17(2) & Section 52 of the Water Act and u/s. 17(2) & Section 28 of Air Act and status of obtaining recognition as Environmental lab under EPA"*, it is humbly submitted that subsequent to the upgradation of the lab and the completion of the recruitment process of adequate staffs, the recognition of lab as an Environmental Lab under Environmental Protection Act, 1986 would be prospectively initiated.

4. In response to the issue (d) concerning *"Sources of budget for* income generated and expenditure *during 2020-2021 and 2021-2022"*, the details *of* the same is annexed hereto and marked as **Annexure-II.**

5. In response to the issue (e) concerning *"Reasons as to why till now the full-strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up"*, it is humbly submitted that the ANPCC has made reasonable efforts in advance to strengthen the manpower by initially submitting the proposal with respect to creation of posts for strengthening of ANPCC vide Letter No. 1-25/SCTECH/Post Creation/2012/390 dated 27.08.2015, 1-25/SCTECH Post Creation/2015/625 dated 13.07.2016 to MoEF&CC and further vide Letter No.753/PCC/NGT O.A (360/2018)/2021/50 dated 19.04.2022 has been sent to CPCB for strengthening of ANPCC. With respect to the sanctioned strength of the department the post of 01- Environmental Engineer and 01- Laboratory Attendant is vacant. The department is in process of filling up the post of Environmental Engineer through deputation, wherein the vacancy notification was published in the Employment News's issue of 05- 11.08.2023, for which only 03 applications were received, out of which 02 Nos. of applications were found with incomplete supporting documents. By 20.07.2024 vacancy letter for re -publication in Employment News will be issued. It is expected that the post would be tentatively filled by November 2024. As far as Laboratory Attendant post is concerned, due to non-filling up within

NOTARY PUBLIC D. SIVA BAI ADVOCATE Date 19/7/24

five years of its vacancy raised, this post has fallen under abolished category as per attracted deemed abolition. The sanctioned strength of the department lacks the essential scientific and technical personnel required to carry out the duties of ANPCC effectively. Hence the ANPCC is constrained to resort to recruit staffs on contract basis for the smooth functioning of the office. The following contractual employees were recruited on Short term contract basis with respect to Performance Audit of ANPCC done by CPCB on 18th and 19th June 2019 which is being renewed based on the performance: (i) 01-Scientist, (ii) 01-Junior Environmental Engineer, (iii) 01-Junior Scientific Assistant, (iv) 02- Computer Assistant, (v) 01- Junior Lab Assistant, (vi) 01-Field Assistant.

A copy of the letters issued for creation of posts along with prescribed sanctioned staff strength is annexed hereto and marked as **Annexure-III**. A copy of detailed report consisting information regarding the current staff strength is annexed hereto and marked as **Annexure-IV**.

6. It is humbly submitted that the office of the answering-deponent is ready and willing to co-operate and contribute in preparation of the proposed remedial measure to strengthen the Union Territory's Pollution Control Committee and is committed to adhere to any of the remedial suggestions proposed by your good office and the Hon'ble NGT in future, in the larger interest of public.

NOTARY PUBLIC
Date 14/8/19

A3

VERIFICATION

What is stated herein is true and correct to the best of my knowledge, information and belief, and I believe the same to be true.

Solemnly affirmed at Port Blair on 14th day of July, 2024.

14/07/24

Deponent.

Identified by Me:

NOTARIAL NOTARIAL

D. SIVA BALAN, ADVOCATE

Com 14/7/24

Affirmed before me after the contents were read over and explained in simple Hindi / English language, on this 14th day of July 2024.

D. SIVA BALAN
ADVOCATE & NOTARY PUBLIC
A & N Administration
Port Blair, A & N Islands
Enrl. No. WB/1212A/2008

Notary Serial No... 198
Date ...14/7/24

(116)

Annexure-I

5-2/PCC/Fin. Asst./2007/1397

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair-744 103 Tel/Fax 250370
e-mail: dstandamans@gmail.com

Dated: 16/03/2022

To,

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi -110032

Sub: **Submission of approved action plan for utilization of funds released under the scheme-Control Pollution under the sub-component-'Assistance for Abatement of Pollution' -reg.**

Ref: 1) MoEF&CC CP Division letter no. G-21011/1/2018-CPW dated 16-09-2020.
2) CPCB Letter No. PCP/CoP/AAoP/2020-21/2885 dated 02-07-2021.
3) This office letter no. 5-2/PCC/Fin.Asst./2007/604 dated 11-09-2021.

Sir,

This is with regard to the sanctioned amount of Rs. 1,00,00,000/- (Rupees One Crore only) towards Grants-in-Aid (General) under the Scheme Control of Pollution under the sub-component-Assistance for Abatement of Pollution for the financial year 2020-21 transferred by the Central pollution Control Board (CPCB) on March 31,2021. The Andaman Nicobar Pollution Control Committee have received Rs.1,00,00,000/- (One Crore only) from CPCB, in the account 'Andaman Nicobar Administration Pollution Control Committee' bearing an account no. 40107407042 vide NEFT No. IBKL21040583764O IBKL0000268 dated 05-04-2021.

On the basis of the Terms of Reference provided by the CPCB, ANPCC has prepared a Draft Action plan for utilization of funds released under the Scheme Control of Pollution under the sub-component-'Assistance for Abatement of Pollution' and submitted to the competent authority of Andaman & Nicobar Administration for approval.

In this regard, it is informed that the Action Plan has been approved by the competent authority and same is submitted to you for kind perusal and information please. Further, the Utilization Certificate in respect of the sanctioned amount will be submitted once the above approved action plan is implemented.

Yours faithfully

15/3/22

Member Secretary, ANPCC

Copy to: 1) The Under Secretary, Government of India CP Division, Ministry of Environment, Forest & Climate Change 2nd Floor, Prithvi Wing, Indira Paryavaran Bhawan Aliganj, Jor Bagh Road, New Delhi-110003, , for kind information.

2) The Additional Director & DH- PCP Division, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -110032, for kind information.

3) PS to Secretary, S&T/ Chairman ANPCC for kind information of Secretary, S&T/ Chairman ANPCC, A&N Administration.

15/3/22

Member Secretary, ANPCC

Draft Action Plan for Utilization of Funds

1. Introduction of Control of Pollution Scheme:

The 'Control of Pollution Scheme' is the Central Sector Scheme of the Ministry of Environment, Forest and Climate Change (MoEF&CC) under the umbrella category of Environment Protection with a total cost of the scheme is Rs. 3518.5 crore and the duration is Five years i.e. 2021-22 to 2025-26. This scheme is continuation of an existing scheme 'Control of Pollution' that was started in the year 2018-19. The following Central Sector Schemes are being rationalized and merged as per recommendation of the third party evaluation report of the existing schemes namely **'Control of Pollution Scheme'** and **'Assistance for Abatement of Pollution'.**

The Scheme will comprise of following sub schemes/ components:

a) Assistance for abatement of Pollution to Central Pollution Control Board (CPCB) and State Pollution Control Boards/ Pollution Control Committee (SPCBs/PCCs) in lieu of Water Cess funds subsumed with GST to all the SPCBs/PCCs;
b) National Clean Air Programme (NCAP)
c) Environmental Monitoring Programme;
d) Assistance for Abatement of Pollution & Ongoing projects under the CETP and CT Scheme;
e) Research Programmes;
f) Outreach Programmes;

Details of Release of funds to ANPCC:

The payment of Rs. 26,31,32,993/- has been sanctioned by competent authority towards Grant-in Aid(General) to the CPCB under the Scheme **Control of Pollution** under the sub-component- **'Assistance for Abatement of Pollution'** for financial Year 2020-21 vide letter no. G-21011/1/2018-CPW dated 16-09-2020 by GoI, MoEF&CC (CP Division) and directed to the CPCB shall further release the funds to the SPCBs/PCCs of Arunachal Pradesh, **Andaman & Nicobar,** Jammu & Kashmir and Ladakh, Lakshadweep, Manipur.

The CPCB vide NEFT No. IBKL210405837640 IBKL0000268 dated 05-04-2021 have transferred an amount of **Rs. 1,00,00,000.00 (Rupees One Crore only)** to the Andaman and Nicobar Pollution Control Committee (ANPCC) account namely 'Andaman and Nicobar Administration Pollution Control Committee' under the above scheme.

2. **Action Plan for utilization of funds:**

The following action plan for utilization of funds along with fund distribution is prepared on the basis of Terms of Reference given by the CPCB vide letter no. PCP/CoP/AAoP/2020-21/2885 dated 02-07-2021 (Placed at **Annexure-A**).

Sr. No.	Proposed Action Plan	Estimated Amount in (Lakh)
1.	Procurement of Laboratory equipments for upgradation of existing environmental laboratory	30
2.	Engagement of Scientific and Technical staff for performing laboratory works.	30
3.	Awareness and education, seminars/ workshops/ conference programmes on Air pollution, Water Pollution, Solid, Plastic, Bio-medical waste management.	5
4.	Laboratory upgradation (construction & infrastructural development).	18
5.	Capacity building of SPCBs/PCCs through semi-government organisations and NGOs.	5
6.	E-governance and IT infrastructure.	7
7.	Survey and Documentation studies, Pollution assessment etc.	3
8.	Annual maintenance of equipments/ gadgets/ machineries etc.	2
	Total	**100 Lakh**

I. Procurement of Laboratory equipments for upgradation of existing environmental laboratory:

Present status:

The ANPCC Environmental Laboratory has been established in the year 2007 for measuring the pollution levels in Andaman & Nicobar Islands. Over the period, the Machineries, Equipment/ Apparatus have become obsolete and are not in condition for recalibration and analysis of pollutants. In such circumstances, it is essential to strengthen the existing laboratory with modern machineries, equipment/ Apparatus with latest specifications for analysis of Physical, Chemical and Biological Parameters of water/ waste water and air samples.

(b) At present ANPCC only capable to test/ assess the following Water, Air & Noise parameters:

I. Water Parameters -		Machineries/ Equipments used
1. pH-Value	-	Digital Handheld pH-meter
2. Temperature	-	
3. Dissolved Oxygen	-	Digital Handheld DO-meter
4. Conductivity	-	Digital Table top conductivity-meter
5. Total Dissolved Solids	-	
6. Salinity.	-	

II. Air& Noise Parameters:		Machineries/ Equipments used
1. PM-10	-	Dust-sampler
2. Ambient Noise	-	Noise level meter

Proposal:

In this regard, for further strengthening of existing ANPCC Environmental laboratory is essentially required. A draft proposal for purchase of Equipments, reagents and Glass wares with their detail specifications and approximate cost is submitted for approval.

The draft proposal consists of Equipments, reagents and Glass wares required for analysis of following parameters are: **pH, Conductivity, Total Suspended solids & Total Dissolved solids, Portable Water Analysis Kit, Turbidity, Acidity, Alkalinity, Biochemical Oxygen Demand (BOD), Chloride, Residual Chlorine, Chemical Oxygen demand (COD), Dissolved Oxygen, Total Hardness, Total Coliform & Faecal Coliform, Sulphate, Oil and Grease, PM 2.5 and PM 10, Field Water Testing Kit.** (Details are placed at **Annexure- I**).

The total approximate cost of the proposed equipments and chemicals are as given below:

Item	Approx. Cost (Rs.)
a) Equipments / Apparatus	28,84,000.00
b) Chemicals	58,820.00
Total Amount	**29,42,820.00**

The above referred cost is based in the information received from the **Tamil Nadu Pollution Control Board (TNPCB) in** response to the request made by ANPCC regarding specification required for strengthening of Pollution Laboratory, the List of Instruments, Glass wares and chemicals and their approximate cost. (Details are placed at **Annexure-II**).

II. Engagement of Scientific and Technical staff for performing laboratory works.

As per "Guidelines for Establishment, Evaluation and Gradation of Environmental Laboratories, Central Pollution Control Board, 1996", for the population less than 10 Lakh, a state/ UT should have Grade 'C' Laboratory with the Minimum manpower required for is as follows:

S.No.	Skilled/Unskilled manpower	Total No.
1	Scientist B	01
2	Jr./Sr. Scientific Assistant	02
3	Jr./Sr. Lab Assistant	02
4	Field/Lab Attendant	01
Total		**06**

At present, Andaman & Nicobar Pollution Control Committee, Department of Science & Technology had already recruited the following staffs on contract basis for a period of 1 year w.e.f. 01-09-2020.

S.No.	Name of Post	No. of Post
1	Scientist	01
2	Jr. Environmental Engineer	01
3	Jr. Scientific Assistant	01
Total		**03**

In view of above, it is proposed to initiate the process of recruitment of the following officials for smooth functioning of ANPCC laboratory-

S.No.	Name of Post	No. of Post	Emoluments(Rs.)
1	Jr./Sr. Scientific Assistant	01	30,000/- pm
2	Jr. lab Assistant	01	20,000/- pm
3	Field Assistant	02	18,000/- pm
Total		**04**	**86,000/-pm**

The total approximate fund required for the salary of the above proposed staff will be Rs 10,32,000/- per year.

III. Awareness and education, seminars/ workshops/ conference programmes on Air Pollution, Water Pollution, Solid, Plastic, Bio-medical and other waste management.

a) As per the **Water (Prevention and Control of Pollution) Act, 1974**, CHAPTER IV - POWERS AND FUNCTIONS OF BOARDS under section 17 Functions of State Boards- under clause:1 (a) to plan a comprehensive programme for the prevention, control or abatement of pollution of streams and wells in the State and to secure the execution thereof.

(i) As per the **Air (Prevention and Control of Pollution) Act, 1981**, CHAPTER III - POWERS AND FUNCTIONS OF BOARDS under section 17 Functions of State Boards- under clause: 1 (a) to plan a comprehensive programme for the prevention, control or abatement of air pollution and to secure the execution thereof.

(ii) As per the **Solid waste management Rules, 2016**, under section 15- Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.- clause zg) create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-

(iii) not to litter;

(iv) minimise generation of waste;

(v) reuse the waste to the extent possible;

(vi) practice segregation of waste into bio-degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;

(vii) practice home composting, vermi-composting, bio-gas generation or community level composting;

(viii) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for nonbiodegradable waste;

(ix) storage of segregated waste at source in different bins;

(x) handover segregated waste to waste pickers, waste collectors, recyclers or waste collection agencies; and

(xi) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.

b) **Programmes on Plastic Waste Management:**

Awareness and education programme on the following topics may be carried out:

(i) Elimination of Single Use Plastic in ANI

(ii) Ban on single use plastic as per the Andaman & Nicobar Gazette notification no. 186 dated 05-09-2019.

(iii) Using of 100% compostable/ biodegradable plastic as per the Andaman & Nicobar Gazette notification no. 225 dated 24-09-2019.

c) **Programmes on Bio-medical waste management:**

As per the Bio-medical Waste Management Rules, 2016 section-6 Duties of authorities under Schedule-III- Responsibilities of State Pollution Control Boards and Pollution Control Committee point vi). Organizing training programmes to staff of health care facilities and common bio-medical waste treatment facilities Staff on **segregation, collection, storage, transportation, treatment and disposal of biomedical wastes.**

Creating awareness on COVID-19 Bio-medical waste (as part of Domestic Hazardous Waste) generated from homes/ quarantine homes/ home care facilities.

d) Awareness and education programmes on **Important National and International Environmental days** as given below:

a)	World Wetlands Day	2nd Feb
b)	National Science Day	28th March
c)	World Wildlife Day	3rd March
d)	World Water Day	22nd March
e)	World Heritage Day	18th April
f)	International Mother Earth Day	22nd April
g)	International Biodiversity Day	22nd May
h)	World Environment Day	5th June
i)	World Nature Conservation Day	28th July

j)	Akhshay Urja Diwas	20th August
k)	International Ozone day	16th September
l)	International Coastal Clean Up Day	18th September
m)	Wildlife Week World	1st -7th October
n)	World Animal Welfare Day	4th October
o)	International Day for Natural Disaster	2nd Wednesday of October
p)	National Pollution Prevention Day	2nd December
q)	Bhopal Gas Tragedy Day.	3rd December

In view of the above referred acts and rules, it is the duty of the ANPCC to conduct/ organize the awareness and education programmes on regular basis. In this regard, the proposed amount may be utilized for awareness programmes like organising seminars with local bodies and general public, pictorial presentations, news articles etc. and orgnising educational programmes like state level seminars, drawing and SI competitions among the school and college students.

IV. Laboratory upgradation (construction & infrastructural development).

Present Status:

The present infrastructural conditions & facilities of ANPCC Laboratory, including Water Supply System, Sanitation & Electrification/ Electric Connection are not in condition. Hence the pollution parameters like Water, Air & Noise couldn't be analysed in the Laboratory.

In order to properly analyse water & Air quality parameters, the ANPCC Laboratory should have proper infrastructural facilities with regular supply of water, internal electrical wiring as well as civil works for repair and maintenance of the Pollution Control Laboratory Building.

Proposal:

Several correspondences were already made with the concerned authorities of APWD and Electricity departments for repair and maintenance of electrical and civil works including water supply. The electricity department has initiated the electrical works. The earmarked amount can be utilized for further upgradation of facilities and development of existing laboratory.

V. Capacity building of SPCBs/PCCs through semi-government organisations and NGOs.

Present Status:

At present ANPCC doesn't have Technical expertise for the monitoring & enforcement of various Environmental Acts and Rules, Analysis and management of Environmental data, Issues and challenges on waste management etc.

Proposal:

It is proposed to strengthen ANPCC by imparting training and education through CPCB and MoEF&CC and Autonomous Institutions / Statutory Bodies under the Central and State Governments on the following topics:

a) Compliance Monitoring & Enforcement Environmental Acts and Rules
b) Data Management: Collection, Collation and Analysis of Environmental Data
c) Waste Management: Policies, Issues, Challenges and Way Forward
d) Continuous Emission Monitoring System: From Understanding To Implementation
e) Foundation and specialized Courses on preparing of Air & Water Quality management plans.
f) Exposure visit to Central Pollution Control Boards and State Pollution control boards to enhance the Best Practices adopted in Environmental Governance.

VI. E-governance and IT infrastructure:

Present Status:

The present IT infrastructure were installed long back which is outdated and doesn't support the present software technologies and incurs huge maintenance cost due to non-availability of outdated parts. Most of the services of this department are functioning on online mode which includes Consent Management-ANOCMMS, Environmental Clearance- PARIVESH, Extended Producer Responsibility- ANEPR Portal, COVID19 Bio-medical waste management Portal, attending regular Video Conferences etc. Fluctuation in internet connection regularly disturbs the workflow as most of the works of ANPCC are carried out through online mode. To meet the future prospects with technological advancement a strong infrastructure in IT is unavoidable. In this regard, it is essential for new procurement and installation of equipments and FTTH internet connection to maintain the work of ANPCC and DST.

Proposal:

It is proposed to purchase the following IT equipments/ services in this regard:

a) New FTTH internet connection

b) Outdoor LED display screen: (Approx. cost: Rs. 1,00,000/-).
   i) for display of pollutant analysis data
   ii) for display of real time monitoring data
   iii) for creating awareness among general public

c) Indoor LED display screen: (Approx. cost: Rs. 1,10,000/-).
   i) for display of waste management practices in the Solid Waste Management (SWM), the Plastic Waste Management (PWM), the Bio-medical Waste Management (BMW) etc.
   ii) for display of latest NGT directions, Salient features of Environment Protection Acts/ Rules etc.

d) A separate IT cell including telephone line, for addressing public grievances regarding Online Consent Management, Environmental Clearance, Extended Producers Responsibility, Annual Reports etc.

VII. Survey and Documentation studies, Pollution assessment etc.

Technical Studies for R&D, survey and documentation for creation of environmental database and consultation in the area of pollution abatement through CPCB, SPCB and Autonomous Institutions / Statutory Bodies under Central and State Government is needed which shall include studies for revision of :

i) Identification of sources of pollution and incorporating new technological advancements/ environment friendly solutions required for mitigating harmful effects.
ii) Estimation of quantity of all types of waste generated in ANI on half yearly basis and method of disposal.
iii) Quantification of Effluent discharge by prominent industries.
iv) Studies for identification of sites of Marine floating waste originating from foreign countries.
v) Market survey for assessing different types of plastics available.
vi) R&D studies for identification of alternatives for Single Use Plastic.
vii) Action plan for elimination of Single Use Plastic and Management of plastic waste in ANI.
viii) State action plan for Climate change (SAPCC) etc.

ix) District Environment Plan,
x) Coastal Waste management plan

VIII. Annual maintenance of equipments/ gadgets/ machineries etc.

All equipments/ gadgets/ machineries requires regular upkeep and maintenance/ calibration/ replacements and top up of chemicals/ reagents etc. for smooth functioning of all equipments/ gadgets/ machineries to generate continuous pooling of pollution data to monitor the pollution level and to meet the standards prescribed as per the provisions of various Acts and Rules in force. In this regard, the proposed amount under this slab may be utilized to meet the above requirements.

3. Conclusion:

The action plan is prepared as per the terms of reference given by the MoEF&CC under the scheme of Control of Pollution- 'Assistance for Abatement' for utilizing released fund of rupees 'One Crore'.

The Plan includes the creation of bare minimum laboratory facilities and to engage the scientific and technical staff for a period of three years as per the funds allocated for salary component, to further strengthen the existing Environmental Laboratory, procurement and installation of minimum equipment/machineries required for assessing the pollution levels and to develop the minimum infrastructural facilities to meet the CPCB norms. The plan also includes the capacity building for the scientific and technical staff through Semi govt. organization and other Central Training Institutes. Conductions of various programs with local bodies, general public, school and college students are covered in the plan to create awareness about the impact of pollution on human and environment health to reduce the pollution and health hazards.

The plan also covers the updation of IT infrastructure to implement the e-governance programs and documentation works carried by the Andaman and Nicobar Pollution Control Committee.

The action plan addresses all the aspects to strengthen the laboratory, manpower, capacity building, IT infrastructures, implementation of acts/rules, awareness activities, survey and documentations. Implementation of action plan will create minimum facilities required for ANPCC to implement time to time Orders/ Directions issued from Hon'ble NGT on curbing pollution and to monitor pollution levels so that a minimum pollutant analysis data could be made possible for future plans and core research work.

Unless the above available data and the data after enforcement of environmental Acts and rules is analysed, the effect of such enforcement could not be measured.

27/10/21

V.V. Dinesh Kumar,
Member Secretary, ANPCC

Annexure - A

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post

PCP/CoP/AAoP/2020-21/ 2885

Dated: 02/07/2021

To

The Member Secretary
Andaman & Nicobar Pollution Control Committee
South Andaman, A & N Islands
Department of Science & Technology,
Dollygunj, Port Blair - 744103.

Sub: Request for submission of Statement of Expenditure and Utilization Certificate w.r.t. released funds under the scheme - Control of Pollution under the sub-component- 'Assistance for Abatement of Pollution' for the financial year 2020-21 - reg.

Ref: MoEF&CC letter no. G-21011 / 1 / 2018-CPW dated September 16, 2020

Sir,

The sanctioned amount of **Rs. 10000000/- (Rupee One Crore only)** towards Grants-in-Aid (General) under the scheme Control of Pollution under the **sub-component- Assistance for Abatement of Pollution** for the financial year 2020-21 has been transferred by Central Pollution Control Board (CPCB) on March 31, 2021 to Andaman & Nicobar Pollution Control Committee to the following account:

Beneficiary Name	Andaman & Nicobar Administration Pollution Control Committee
Bank Account Number	40107407042
IFSC Code	SBIN0000156
9 Digit MICR Code	744002001

Terms of Reference:

A. Allocated funds may be utilized for following activities:
   i. Utilization on programme and activities related to the prevention and control of all facets of pollution including water and air.
   ii. Laboratory development
   iii. Pollution assessment,
   iv. Training & Mass awareness etc.
B. Expenditure on salary and establishment should not be more than 50% of financial support.
C. Minimum of 5% of total fund shall be utilized for the purpose of e-governance and IT applications.
D. To ensure that funds are utilized as per terms and conditions of MoEF&CC sanctioned letter.

It is requested that the Statement of Expenditure and Utilization Certificate in respect of the above sanction may be furnished to The Member Secretary, CPCB, Delhi under intimation to CP Division, MoEF&CC as per prescribed format (GFR 12-A) in GFR, 2017 (Copy enclosed).

It is to inform that, if the sanctioned fund is not utilized as per the sanction order, you may submit a separate request to MoEF&CC with copy to CPCB to carry forwarding the unspent amount to the current financial year 2021-22.

Yours faithfully,

(G. Thirumurthy)
Additional Director &
DH-PCP Division

Encl.: As above

Annexure-I

ost breakup of Sanctioned amount (Rs. 30 Lakh) for procurement of Laboratory
istruments/ equipments.

Parameter to be Analysed	Equipment/ Apparatus and Chemicals/ Reagents required	Approximate Cost in Rs.
pH	a) pH meter	₹ 60,000.0
	b) Magnetic Stirrer with hot plate.	₹ 15,000.0
	c) Thermometer (2 No)	₹ 7,000.0
	d) pH-4.0 Buffer Tablet	₹ 200.0
	e) pH-7.0 Buffer Tablet	₹ 200.0
	f) pH-9.2 Buffer Tablet	₹ 200.0
	g) Potassium Chloride	₹ 250.0
	Sub Total	**₹ 82,850.0**
Conductivity	a) Conductivity meter with Electrode or ATC probe	₹ 1,10,000.0
	b) Potassium Chloride	₹ 250.0
	Sub Total	**₹ 1,10,250.0**
Total Suspended solids & Total Dissolved Solids	a) Analytical Balance (2 nos.)	₹ 2,80,000.0
	b) Vacuum filtration apparatus.	₹ 30,000.0
	c) Hot air Oven	₹ 40,000.0
	d) Filter paper of pore size 2-2.5 um or equivalent to Whatman filter no. 542.	₹ 5,000.0
	e) Silica gel desiccant	₹ 2,000.0
	f) Dish Tong (2 No.)	₹ 1,000.0
	g) Heating Mantle	₹ 10,000.0
	Sub Total	**₹ 3,68,000.0**
Portable water analysis (pH, DO, Conductivity, TDS, Turbidity, Salinity, Temperature, Color)	a) Portable water analysis kit	₹ 2,30,000.0
	b) Tissue Paper (4 Nos.)	₹ 400.0
	Sub Total	**₹ 2,30,400.0**
Turbidity	a) Turbidity meter	₹ 60,000.0
	b) Hexamethylene Tetramine	₹ 325.0
	c) Hydrazine sulphate	₹ 580.0
	Sub Total	**₹ 60,905.0**
Acidity	a) Dispenser Burette	₹ 20,000.0
	b) Wash bottle	₹ 650.0
	c) Sodium Hydroxide	₹ 750.0
	d) Phenolphthalein	₹ 300.0
	e) Methyl Orange	₹ 250.0
	f) Ethyl Alcohol	₹ 250.0
	Sub Total	**₹ 22,200.0**
Alkalinity	a) Standard sulphuric acid	₹ 650.0
	b) Phenolphthalein	₹ 290.0
	c) Bromocresal Green	₹ 600.0
	d) Methyl Red	₹ 300.0
	e) Ethyl alcohol	₹ 250.0

		Sub Total	₹	2,090.0
	Biochemical Oxygen Demand (BOD).	a) BOD incubator	₹	55,000.0
		b) Laboratory Refrigerator	₹	40,000.0
		c) Portable sample storing kit	₹	2,000.0
		d) Stop Watch	₹	3,000.0
		e) Calcium Chloride	₹	300.0
		f) Magnesium sulphate	₹	300.0
		g) Ferric chloride	₹	300.0
		h) Di potassium hydrogen phosphate	₹	500.0
		i) Potassium Di hydrogen phosphate	₹	300.0
		j) Di Sodium hydrogen phosphate	₹	500.0
		k) Ammonium chloride	₹	500.0
		l) Manganous sulphate	₹	500.0
		m)potassium Hydroxide	₹	650.0
		n) Potassium iodide	₹	3,500.0
		o) Sodium Azide	₹	500.0
		p) Concentrated Sulphuric Acid	₹	600.0
		q) Starch Indicator	₹	600.0
		r) Sodium thiosulphate	₹	300.0
		Sub Total	₹	1,09,350.0
9	Chloride	a) Silver Nitrate	₹	3,000.0
		b) Phenolphthalein Indicator	₹	300.0
		c) Sodium Chloride	₹	150.0
		d) potassium chromate	₹	500.0
		Sub Total	₹	3,950.0
10	Residual Chlorine	a) Acetic acid (Glacial)	₹	350.0
		b) Sodium Thiosulphate	₹	300.0
		c) Starch Indicator	₹	600.0
		d) Potassium iodide crystals	₹	2,800.0
		Sub Total	₹	4,050.0
11	Chemical Oxygen demand	a) COD Digestor	₹	1,00,000.0
		b) Double Distillation Unit	₹	45,000.0
		c) Potassium dichromate	₹	570.0
		d) Sulphuric acid	₹	600.0
		e) Ferrous ammonium sulphate	₹	350.0
		f) Silver Sulphate	₹	2,650.0
		g) Mercuric Sulphate	₹	3,450.0
		h) Ferroin Indicator	₹	1,050.0
		Sub Total	₹	1,53,670.0
12	Dissolved Oxygen	a) Manganous sulphate	₹	500.0
		b) potassium Hydroxide	₹	650.0
		c) Potassium iodide	₹	3,500.0
		d) Sodium Azide	₹	500.0
		e) Concentrated Sulphuric Acid	₹	600.0
		f) Starch Indicator	₹	600.0
		g) Sodium thiosulphate	₹	300.0
		Sub Total	₹	6,650.0

	Total Hardness	a) Ammonium Chloride	₹	350.0
		b) Ammonium hydroxide	₹	550.0
		c) EDTA	₹	700.0
		d) Erichrome Black T	₹	300.0
		e) Magnesium Sulphate	₹	300.0
		Sub Total	₹	**2,200.0**
14	Total Coliform & Faecal Coliform	a) Laminar Flow	₹	50,000.0
		b) Bacteriological Incubator	₹	25,000.0
		c) Autoclave (Vertical)	₹	37,000.0
		d) 3mm inoculating needle (2 No.)	₹	2,000.0
		e) Digital Colony Counter	₹	10,000.0
		f) Micro pipette	₹	6,000.0
		g) MacConkey Broth with neutral red (Double strength)	₹	1,400.0
		h) Brilliant Green Blue broth	₹	1,750.0
		i) Tryptone water/ Peptone water	₹	1,575.0
		j) Kovac's reagent	₹	800.0
		k) Sodium thiosulphate solution	₹	300.0
		Sub Total	₹	**1,35,825.0**
15	Sulphate	a) UV Spectrophotometer	₹	10,00,000.0
		b) Filter paper 0.45um	₹	2,000.0
		c) Sodium Sulphate	₹	240.0
		d) Barium Chloride	₹	250.0
		e) Gelatin	₹	1,000.0
		f) Glycerol	₹	500.0
		g) Conc. Hydrochloric acid	₹	450.0
		h) Ethyl Alcohol	₹	200.0
		Sub Total	₹	**10,04,640.0**
16	Oil and Grease	a) Separatory Funnel, 1L with TFE stop cock	₹	1,000.0
		b) Hydrochloric acid	₹	500.0
		c) n-Hexane	₹	400.0
		d) petroleum ether	₹	1,200.0
		e) anhydrous sodium sulphate	₹	290.0
		f) whatman 110mm dia (no.40)	₹	2,400.0
		Sub Total	₹	**5,790.0**
17	PM 2.5 and PM 10	a) PM2.5 Sampler as per USEPA designated manual FRM or FEM (2 Nos)	₹	5,60,000.0
18	To collect samples of particulate matter, gaseous pollutants like SO2, NOx, etc	a) Stack Sampler	₹	80,000.0
		Total Amount	₹	**29,42,820.0**

ANNEXURE - II

(102) (423) (421)

List of Instruments for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of the Instruments	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameter
1	pH Meter	1	56100.00	56100.00	pH
2	Conductivity meter	1	105200.00	105200.00	Conductivity
3	Analytical Balance	1	135800.00	135800.00	Total Suspended Solids & Total Dissloved Soilds
4	Vaccum pump	1	26500.00	26500.00	
5	Hot Air Oven 105°C	1	36000.00	36000.00	
6	Hot Air Oven 180°C	1	36000.00	36000.00	
7	Water bath	1	25000.00	25000.00	
8	Desiccator	1	12900.00	12900.00	
9	Filtration apparatus	1	25000.00	25000.00	
10	Dispenser Buretter	1	18000.00	18000.00	Chloride
11	UV Spectrophotometer	1	953400.00	953400.00	Sulphate
12	Magnetic Stirrer	1	11600.00	11600.00	
13	BOD Incubator	1	53900.00	53900.00	BOD (3 days at 27°C)
14	COD Digester	1	98700.00	98700.00	COD
15	DO Meter	1	126000.00	126000.00	Dissolved Oxygen
16	Atomic Absorption Spectrophotometer (AAS)	1	2800000.00	2800000.00	Heavy Metals
17	Fume Cubboard	1	100000.00	100000.00	
18	Mercury Analyser	1	148900.00	148900.00	Mercury
19	Laminar Flow	1	37900.00	37900.00	Total Coliform & Faecal Coliform
20	Bacteriological Incubator	1	22100.00	22100.00	
21	Autoclave	1	30000.00	30000.00	
22	3mm Inoculating needle	2	1000.00	2000.00	
23	Bunsen Burner	1	500.00	500.00	

List of Chemicals for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
1	pH Buffer 4.0	1 Bottle	1x10Tablet	90.00	90.00	pH
2	pH Buffer 7.0	1 Bottle	1x10Tablet	90.00	90.00	
3	pH Buffer 9.2	1 Bottle	1x10Tablet	90.00	90.00	
4	Universal Indicator	100ml	1	70.00	70.00	
5	Potassium chloride	500g	1	130.00	130.00	Conductivity
6	Whatman 70 mm filter Paper	1 Box	1x100Nos	60.00	60.00	Total Suspended Solids
7	Potassium Chromate	500g	1	410.00	410.00	Chloride
8	Silver Nitrate	25g	1	3000.00	3000.00	
9	Sodium Chloride	500g	1	100.00	100.00	
10	Sodium Sulphate	500g	1	140.00	140.00	Sulphate
11	Magnesium Chloride	500g	1	130.00	130.00	
12	Sodium Acetate	500g	1	130.00	130.00	
13	Potassium Nitrate	500g	1	260.00	260.00	
14	Glacial acetic acid	500ml	1	200.00	200.00	
15	Barium chloride	500g	1	150.00	150.00	

Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
16	Hydrochloric acid	2.5 lit	1	350.00	350.00	Oil & Grease
17	Petroleum ether	2.5 lit	1	1050.00	1050.00	
18	Ethanal	500ml	1	450.00	450.00	
19	Potassium hydrogen Phosphate	500g	1	250.00	250.00	BOD
20	Dipotassium hydrogen Phosphate	500g	1	400.00	400.00	
21	Disodium hydrogen phosphate	500g	1	320.00	320.00	
22	Ammoniam Chloride	500g	1	370.00	370.00	
23	Maganesium sulphate	500g	1	140.00	140.00	
24	Calcium chloride	500g	1	130.00	130.00	
25	Ferric chloride	500g	1	150.00	150.00	
26	potassium Dichromate	500g	1	420.00	420.00	COD
27	Mercuric sulphate	250g	1	3300.00	3300.00	
28	Sulphuic acid	2.5 lit	1	450.00	450.00	
29	Silver sulphate	25g	1	2500.00	2500.00	
30	Ferrous Ammonium sulphate	500g	1	200.00	200.00	
31	Ferroin indicator	100 ml	1	900.00	900.00	
32	Potassium hydrogen pthalate	500g	1	360.00	360.00	

Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
33	Sodium thio sulphate	500g	1	150.00	150.00	Dissloved Oxygen
34	Mangnesium sulphate	500g	1	460.00	460.00	
35	Alkali iodide	500g	1	200.00	200.00	
36	Sodium Iodide	250g	1	2100.00	2100.00	
37	Sodium Azide	100g	1	500.00	500.00	
38	Starch	500g	1	520.00	520.00	
39	Hydrogen Peroxide	500 ml	1	170.00	170.00	Heavy Metals
40	Nitric Acid	2.5 lit	1	430.00	430.00	
41	Iron standard solution	500ml	1	6700.00	6700.00	
42	Copper standard solution	500ml	1	6700.00	6700.00	
43	Zinc standard solution	500ml	1	2700.00	2700.00	
44	Lead standard solution	500ml	1	3000.00	3000.00	
45	Nickel standard solution	500ml	1	6300.00	6300.00	
46	Sulpuric acid	2.5 lit	1	450.00	450.00	
47	Cadmium standard solution	500ml	1	4400.00	4400.00	
48	Manganese standard solution	500ml	1	8100.00	8100.00	
49	Potassium Permanganate	500ml	1	310.00	310.00	Mercury
50	Sodium hydroxide	500g	1	310.00	310.00	
51	Stannous Chloride	250g	1	1000.00	1000.00	

Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
52	Ammonia	2.5 lit	1	270.00	270.00	Total Chromium & Hexavalent Chromium
53	Sodium Azide	500g	1	290.00	290.00	
54	Phosphoric acid	500 ml	1	400.00	400.00	
55	Acetone	500ml	1	400.00	400.00	
56	Diphenyl carbazide	10g	1	450.00	450.00	
57	Ammonium Chloride	500g	1	180.00	180.00	Total Hardness & Calcium Hardness
58	Ammonium hydroxide	2.5 lit	1	390.00	390.00	
59	Eri- Chromate Black - T	25g	1	130.00	130.00	
60	EDTA	500g	1	540.00	540.00	
61	Muroxide	5g	1	430.00	430.00	
62	Phenolphthalein	50g	1	190.00	190.00	Acidity & Alkalinity
63	Methyl orange	20g	1	100.00	100.00	
64	Potassium antimony tartarate	250g	1	460.00	460.00	Dissloved Phosphate
65	Ammonium molybdate	100g	1	800.00	800.00	
66	Ascorbic acid	100g	1	420.00	420.00	
67	Maccorkey broth	500g	1	1250.00	1250.00	Total Coliform & Faecal Coliform
68	Brilliant green bile broth	500g	1	1600.00	1600.00	
69	Alchohol	1000ml	1	100.00	100.00	
70	EC Broth	500g	1	1700.00	1700.00	

Consolidated statement of Glassware required for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of Glassware	Capacity	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)
1	Beaker	50ml	6	200.00	1200.00
		100ml	6	250.00	1500.00
		250ml	8	330.00	1980.00
		500ml	6	450.00	2700.00
2	Volumetric Flask	50ml	6	250.00	1500.00
		100ml	6	350.00	2100.00
		250ml	6	450.00	2700.00
		500ml	6	600.00	3600.00
		1000ml	8	860.00	5160.00
3	Filtering apperetus	70mm	1	2300.00	2300.00
4	Bowl	105x55mm	24	400.00	9600.00
5	Petridish	100mm	24	350.00	8400.00
6	Pipette (Graduated)	1ml	20	210.00	4200.00
		2ml	20	220.00	4400.00
		5ml	20	250.00	5000.00
		10ml	20	270.00	5400.00
7	Pipette (volumetric)	5ml	5	300.00	1500.00
		10ml	5	350.00	1750.00
		20ml	5	400.00	2000.00
8	Burette	50ml	4	1120.00	4480.00
9	Conical flask	250ml	50	200.00	10000.00
		500ml	6	350.00	2100.00
		1000ml	6	500.00	3000.00
10	Nessler's tube	50ml	25	120.00	3000.00
		100ml	50	150.00	7500.00
11	Glass rod	6mm	12	150.00	1800.00
12	Round bottom flask	250ml	24	1250.00	30000.00
13	Separating funnel	500ml	5	1250.00	6250.00
		1000ml	5	1500.00	7500.00

Sl. No.	Name of Glassware	Capacity	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)
14	Glass Funnel	75mm	10	370.00	3700.00
15	BOD Bottles	300ml	50	370.00	18500.00
16	Measuring Cylinder	10ml	5	100.00	500.00
		25ml	5	150.00	750.00
		50ml	5	290.00	1450.00
		100ml	5	450.00	2250.00
17	COD - Digestion tube	--	24	380.00	9120.00
18	Filter paper	130mm	1	410.00	410.00
19	Reagent bottles	125ml	20	540.00	10800.00
20	Acid Dispensers	2.5ml to 30ml	2	11300.00	22600.00
21	Durham's tube	6mm	100	200.00	20000.00
22	Screw-capped tubes	60ml	20	80.00	1600.00
23	Fermentation tubes	10mm	100	250.00	25000.00

List of Glassware for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of Glassware	Capacity	Quantity	Parameters
1	Beaker	100ml	3	pH
	Standard Flask	100ml	3	
2	Standrad Flask	1000ml	1	Conductivity
	Beaker	100ml	2	
3	Filtering apparatus	70mm	1	Total Suspended Soilds & Total Dissloved Soilds
	Bowl	105x55mm	12	
	Petridish	100mm	12	
4	Pipette	10ml	20	Chloride
	Pipette	5ml	20	
	Burette	50ml	1	
	Conical flask	250ml	20	
5	Nessler's tube	100ml	24	Sulphate
	Glassrod	6mm	12	
6	Round bottom flask	250ml	12	Oil & Grease
	Separating funnel	1000ml	2	
	Glass Funnel	75mm	6	
7	BOD Bottles	300ml	50	BOD (3 days at 27^{0}C)
	Measuring Cylinder	100ml	10	
	Pipette	10ml	5	
8	COD - Digestion tube	--	24	COD
	Pipette	10ml	5	
	Round Bottom flask	250ml	24	
	Burette	50ml	1	
9	Conical Flask	500ml	5	Dissolved Oxygen
	Pipettes	10ml	5	
	Burette	50ml	1	

Sl. No.	Name of Glassware	Capacity	Quantity	Parameters
10	Conical Flask	250ml	20	Metals
	Filter paper	130mm	1	
	Reagent bottles	125ml	20	
	Standard Flask	500ml	6	
	Standard Flask	1000ml	6	
	Measuring Cylinder	5ml	2	
	Glass funnel	75mm	6	
	Acid Dispensers	2.5ml to 30ml	1	
11	Durham's tube	6mm	100	Total Coliform & Faecal Coliform
	Conical flask	1000ml	6	
	Screw-capped tubes	60ml	1	
	Pipette	2ml	12	
	Pipette	1ml	12	
	Fermentation tubes	10mm	100	

Information regarding Laboratories

<table>
<tr><th>S. No</th><th>Pollution Control Committees</th><th>"Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section 28 of Air Act."</th><th>"Status of obtaining recognition as Environmental lab under EPA"</th><th>Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule I of EP Rules and specified while granting CTOs</th><th>Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist.</th></tr>
<tr><td>1</td><td>Andaman and Nicobar Islands</td><td>No functioning laboratory. Department is under process for creation of necessary infrastructure.</td><td>At present, ANPCC does not have minimum number of required staff and equipment's . After strengthening of the Laboratory and recruitment of staffs, process of recognition as Environmental lab under EPA will be initiated.</td><td>The department has submitted an action plan to CPCB vide letter No. 5-2/PCC/Fin. Asst/2007/1387 dated 16-03-2022 for Procurement of Laboratory equipment's for upgradation of environmental laboratory w.r.t Rs. 1 Crore fund received from the Central Pollution Control Board (CPCB), MoEF&CC under-the scheme Control of Pollution ·under the sub component 'Assistance for abatement of pollution' and work for repair and renovation of Pollution Control Laboratory Building is under process. The Action plan also includes recruitment of staffs on contract basis.</td><td>There are no sanctioned technical and Scientific staff strength exits for ANPCC Laboratory. The Department is under process for recruitment of following staffs on Short-term contract basis.
<table><tr><td>S.No</td><td>Name of the post</td><td>No. of Post</td></tr><tr><td>1</td><td>Scientist</td><td>01</td></tr><tr><td>2</td><td>Accountant</td><td>01</td></tr><tr><td>3</td><td>Jr/Sr Scientific Assistant</td><td>01</td></tr><tr><td>4</td><td>Jr Lab Assistant</td><td>01</td></tr><tr><td>5</td><td>Field Assistant</td><td>02</td></tr></table>
Timeline- It is expected to advertise the above posts by 3rd week of July 2024 and complete the recruitment by end of November 2024</td></tr>
</table>

Annexure-II

Information sought regarding Income generation

For the year 2020-21

S. No	Pollution Control Committees	Consents & Authorisation	Lab analysis	Bank Interest	Environmental Compensation fund of State	Environmental Compensation fund from CPCB	Assistance from State Govt.	Assistance from Central Govt	Any others	Total
1	Andaman and Nicobar Islands	Nil	Nil	289347	Nil	Nil	*NIL	-	-	289347

* ANPCC is a statutory body functioning under the Department of Science & Technology. A&N administration allocates budget to Department of Science & Technology every year. No specific assistance /fund is allocated by the A& N Administration to ANPCC.

For the year 2021-22

S. No	Pollution Control Committees	Consents & Authorisation	Lab analysis	Bank Interest	Environmental Compensation fund of State	Environmental Compensation fund from CPCB	Assistance from State Govt.	Assistance from Central Govt	Any others	Total
1	Andaman and Nicobar Islands	Nil	Nil	4,63,641	Nil	Nil	Nil	1 Crore	**31,00,000**	1,35,63,641

* ANPCC is a statutory body functioning under the Department of Science & Technology. A&N administration allocates budget to Department of Science & Technology every year. No specific assistance /fund is allocated by the A& N Administration to ANPCC.

Expenditure under the scheme: Establishment of Pollution Control Committee

FY	Salary	Wages	Monitoring & Purchase	Total
2020-21	2838261.00	1620903.00	613354.00	5072518.00
2021-22	3122087.00	2518956.00	1176780.00	6817823.00
Total	5960348.00	4139859.00	1790134.00	1,18,90,341.00

S.I

* The Department of Science and Technology does not generate income according to the list provided by the CPCB however the Department receives fund though budget allocation to carry out all its activities.

No.7-53/PCC/NGT(OA(360/2018)/2021/50

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair-744 103 Tel/Fax 250370
E-mail: dstpcc-andamans@nic.in

Port Blair, dated: 19-04-2022

To,

The Member Secretary
Central Pollution Control Board (CPCB)
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
Email Id- mseb.epcb@nic.in

Sub : **Strengthening of Andaman and Nicobar Pollution Control Committee(ANPCC) as per the directions of Hon'ble NGT in its order dated 08-02-2022 in the Original Application No. 360/2018 Shree Nath Sharma vs Union of India & Ors** - reg

Sir,

This is with reference to the above-mentioned order from Hon'ble NGT in Original Application No. 360/2018 Shree Nath Sharma vs Union of India & Ors wherein at para 22, Hon'ble NGT has directed

i. *The Chief Secretaries of all States/UTs, in coordination with their respective Secretary Environment and Chairman State PCB/PCCs, need to forthwith study and address the issues emerging from the CPCB report, prepare and execute their respective action plans which will include filling up all vacant posts by competent persons and procuring the requisite equipment, including commissioning and upgradation of all laboratories and recognition under the EP Act, 1986.* ***The CPCB may assist and monitor all the States for compliance of these directions. The steps in this regard be initiated and completed as far as possible within six months****. In view of Section 33 of the NGT Act, 2010, whereunder the NGT Act has overriding powers over other statutes, any restriction placed by any administrative order will not stand in the way of carrying out this direction.*

ii. *We direct the CPCB to prepare a format which may contain qualifications, minimum eligibility criteria, required experience for the key positions and the specifications of equipment. All States/UTs may act accordingly.*

iii. *MoEF&CC and CPCB may design a mechanism for annual performance audit of all the State PCBs/PCCs.*

In this regard, it is submitted that ANPCC has submitted proposal for creation of posts for strengthening of department vide letter No. 1-25/SCTECH/Post Creation/2012/390 dated 27-08-2015, 1-25/SCTECH/Post Creation/2015/625 dated 13-07-2016. The work of the department has increased manifold in view of implementation of Environment Acts/Rules, rise in development projects, ensuring compliance of directions of Hon'ble NGT and other apex courts etc. and with the present strength it becomes very difficult to achieve the target, deliver the services to public, submission of compliance reports in time. The present sanctioned staff strength of ANPCC includes Environment Engineer (1 No)., 1 Technician and 1 Law Officer. The details of existing staff strength of ANPCC are enclosed as Annexure-I and correspondence made for creation of posts is enclosed as Annexure-II.

In view of above, you are requested to support ANPCC as per the directions of Hon'ble NGT in terms of organization structure of ANPCC, preparation of formats which contains qualifications, minimum eligibility criteria, required experience for the key positions and also to provide the specifications of equipments for setup of laboratory.

Further it is requested to kindly take up the matter for strengthening of Andaman Nicobar Pollution Control Committee with Ministry as per the correspondence given above, to enable this department to function properly.

Yours faithfully,

Encl: A/a

19/4/22

Member Secretary ANPCC

Copy to:

1. The Secretary to the Govt. of India, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New-Delhi-110003
2. The Joint Secretary, 2nd Floor, Agni Block, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi – 110 003 Email: sahnk@cag.gov.in Tel No. +91-11-20819220
3. PS to Chairman ANPCC for kind information of Secretary S&T/Chairman ANPCC.

19/4/22

Member Secretary ANPCC

Annexure-I

Present Staff Strength

S.No	Designation	Sanctioned Strength	In Position	Vacant
1.	Member Secretary	01	01 (On Additional Charge)	
2.	Environmental Engineer	01	00	01
3.	Technician	01	01	-
4.	Law Officer	01	00	01
5.	Scientist (On contract)*	-	01	-
6.	Jr. Environmental Engineer (On contract)*	-	01	-
7.	Jr. Scientific Assistant (On contract)*	-	01	-
8.	Computer Assistant (On contract)*	-	02	-
9.	Lab Attendant	01	01	-
10.	Sample Collector (On Daily Rated)	-	02	-
11.	Peon	02	02	-
12.	Safai Karmachari	01	01	-

*Recruited on Short term contract basis w.r.t Performance Audit of ANPCC done by CPCB on 18th and 19th June 2019.

ANNEXURE - A 1849

F.No.1-25/SCTECH/Post Creation/2015/ 625

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
विज्ञान तथा प्रौद्योगिकी विभाग
DEPARTMENT OF SCIENCE AND TECHNOLOGY

Phone:03192-250370 Fax 251395
Email :dstandamans@gmail.com

Dated the 13th July May,2016

To

Shri N.A Siddique
Deputy Secretary to Govt.of India
Ministry of Environmnet ,Forest &Climate Change
CP division, Indira Paryavaran Bhawan
Prithivi Level 6,Jor Bagh Road
Aliganj,,New Delhi -110003

Sub: Proposal for creation of 12 posts for strengthening of Department of Science & Technology under A&N Administration under Scheme No. 2 Control & Monitoring of Pollution, & Scheme No;3 Strategic Knowledge on Climate Change :Reg

Sir,

With reference to letter No.Q.11011/01/2015CPW dated 02.2.2016 and the observation made therein the point wise reply are given below

S.No	Observation	Reply
1.	The proposals would have to be based on new organization(S) and accompanied by matching and saving(s) fro existing related establishment.	The deptt. was established in the year 1996 and 09 posts were created in the year 1999 to carry out the Pollution related works. Due to total ban on creation of Posts no proposal was submitted. However the work of the department increased manifold and with the present strength it is difficult to achieve the target, deliver the services to the public and proper utilization of infrastructure created for pollution monitoring and enforcement of Acts/Rules related to pollution. In view of this it is proposed to consider this depaltment as a new organization which have vital role to play.
2.	Functions of the proposed posts are being managed at present.	DST is a full fledged independent department and responsible for implementation of Scheme No.2(Namely Control & Monitoring of Pollution & Scheme No.3 Strategic Knowledge on Climate Change) . The nature of work to be carried out is highly scientific & Technical which requires minimum staff strength to carry out the work. For compliance of the directions of Hon'ble Supreme Court & NGT beside mandatory enforcement of Acts & Rules with great difficulty the work are managed with the present strength of 1 Technician and one Environmental Engineer(on Contract). Due to this all other regular works are delayed. The department is responsible to prepare technical reports on the effect of pollution ,time bound submission of annual reports of various rules framed under EPA 1986 and to process the proposal for issue of environmental clearance beside consent management.The present arrangement will not sustain long to handle quantum of work of the department.

3.	Justification for creation of posts	It is mandatory to set up a C grade lab for monitoring of pollution and as per the CPCB norms minimum 06 technical staff is essentially required for lab. There are 03 Ambient Air Quality Monitoring stations established and 01 Continue Ambient Air Quality Monitoring station is proposed to be set up for monitoring of Ambient Air Quality. Regular water quality is to be monitored for creation of data bank and these data are to be submitted to CPCB and MoEF & CC under the national Ambient Air Quality Monitoring & National water Quality Monitoring Programme. Beside data on Continue noise monitoring under the Noise monitoring programme. On Many occasions Hon'ble Supreme Court has also passed directions to strengthen the SPCB and PCC by providing infrastructure & Manpower. Hence the proposed posts are bare minimum for strengthening the department.
4	No Recruitment Rules have been framed and no draft RRs are proposed.	The draft RRs for the proposed posts were framed but not notified since these posts are not created. The same has been enclosed in the original proposal. A copy of the same has been enclosed as Annexure -I
5	Financial implications have not been indicated	The Financial implications was also proposed in the proposal and a token amount was kept (Annexure- 2)
6	The details of actual strength/vacancies of the organization are not placed on record	Placed at Annexure-3
7	Proposal to abolish or surrender any post to provide for matching savings.	No posts are lying vacant which either can be abolished or surrendered.
8	No work study has been conducted for creation of posts	No work study has so far been carried out. However the Department has requestad Administrative Reform Wing of Secretariat to conduct work study. The report will be submitted in due course.

It is therefore, requested to kindly look into the matter and approval of the Ministry to create these posts may please be communicated at the earliest so that the department could discharge its functions in a effective manner to achieve the targets

Yours faithfully

13/7

Director

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Annexure I

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F.No.1-25/SCTECH/Post Creation/2012/

अंडमान तथा निकोबार प्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

विज्ञान तथा प्रौद्योगिकी विभाग

DEPARTMENT OF SCIENCE AND TECHNOLOGY

Phone: 03192-250370 Fax 251395

Email :dstandamans@gmail.com

Dated the 27 Aug, 2015

To

The Secretary to the Govt. of India,
Min. of Environment, Forest and Climate Change,
Indira Paryavam Bhawan, Jor Bagh Road,
New Delhi-110003.

Sub: Creation of posts for strengthening of the Department of Science & Technology of Andaman & Nicobar Islands – reg.

Ref: (1) No.U-14014/3/2013-ANL dated 23.6.2015(copy enclosed) of MHA, New Delhi

(2) OM No.DST/SSTP/2013/Misc dated 29.5.2015 (copy enclosed) from DST, Govt. of India

Sir,

In order to strengthen the Department of Science & Technology, Andaman & Nicobar Administration, and Andaman & Nicobar Pollution Control Committee(ANPCC) a proposal for creation of 18 posts was submitted to Govt of India, Ministry of Home Affairs, New Delhi for smooth functioning, delivery of services and utilization of infrastructure created by the department.

At present the ANPCC functions with skeletal staff and works are being managed/carried out by three technical and two non technical staffs. The department is finding it difficult to achieve the targets and delivery of services to the public in time. At present ANPCC is functioning under the umbrella of DST, in absence of minimum staff strength administration is finding difficult to compliance the directions of National Green Tribunal(NGT).

For proper utilization of infrastructure created by the Department and to achieve the mandates/targets assigned to it, including delivery of services to public, the number of posts proposed for creation is the barest minimum and necessary. It would be in the public interest if the posts are created for strengthening the ANPCC to enable the prompt delivery of services to the public.

With reference to letter at reference of MHA dated 23.6.2015 (c... enclosed), the proposal for creation of posts in respect of Scheme No.2(Control ... Monitoring of Pollution) and Scheme No.3(Strategic Knowledge on Climate Change) is to be taken up with Min.of Environment, Forest and Climate Change. Accordingly the proposals for creation of post proposed under the above two schemes are submitted as per the details given below.

S.No	Queries raised	Reply
1.	DST is not the administrative Ministry for the two scheme i.e Control & Monitoring of Pollution and Mission on Strategic Knowledge on Climate Change as mentioned in the proposal of DST UT of A&N Administration.	As advised by MHA Two separate proposals are prepared and sent to respective ministries for creation of posts.
2.(i)	Financial Implication	Enclosed at Annexure-I
(ii)	Workload	Details of post, Workload, and justification --Annexure II
(iii)	Matching savings	Expenditure on salary will be met out of the UT Budget
((iv)	Sanctioned strength	Annexure –III.

It is therefore, requested to kindly look into the matter and direct the authority concerned in the Ministry to create these posts so that ANPCC could discharge its statutory functions in accordance with the Rules/guidelines and instructions issued by Govt.of India from time to time.

Yours faithfully,

(Dr.P.Viswakennan)
Director(S&T)

Encl:

1. Annexure-I,II & III.
2. Functions of State Board/Committee-Annexure-IV
3. Check list for Scheme No.2-Annexure-V
4. Checklist for Scheme No.3-Annexure-VI
5. Copies of letter under reference –Annexure-VII

Annexure-I

Details of proposed posts, No.of Posts, Scale of Pay & Financial Implication

S. No	Name of Post	Group	No.of Posts	Scale of Pay in Rs.	Pay Band	Financial Implication
Scheme No:2 Control & Monitoring of Pollution						
1.	Scientist	B (NG)	1	9300-34800 (GP-4800/-	PB-2	10.00
2.	Scientific Officer(Tech)	B (NG)	1	9300-34800 (GP-4800/-	PB-2	10.00
3.	Jr. Environmental Engineer	B (NG)	1	9200-34800 (GP-4200/-	PB-2	05.00
4	Jr. Scientific Asst	B (NG)	1	9300-34800 (GP-4200/-	PB-2	05.00
5.	Jr. Lab. Assistant	C	2	5200-20200 (GP-1900/-)	PB-1	05.00
6.	Field Attendant	C	2	5200-20200 (GP-1800/-)	PB-1	05.00
Scheme No.3: Strategic Knowledge on Climate Change						
1.	Project Officer	B (NG)	1	9300-34800 (GP-4800/-	PB-2	10.00
2.	Technical Officer	B (NG)	1	9300-34800 (GP-4200/-)	PB-2	10.00
3.	Compuler Assistant grade-B	C	2	5200-20200 (GP-2800/-)	PB-1	10.00
	Total		12			

Token provisions are in the 12th Five Year Plan & Annual Plan in the UT Budget to meet the expenditure on salary component

(Dr.P.Viswakarman)
Director(S&T)
A&N Islands

Details of posts and justification

S.No	Post	No.of Post	Justification
Scheme No:2 Control & Monitoring of Pollution			
1.	Scientist : 01 9300-34800 G.Pay 4800/-	01	The work related to Control & Monitoring of Pollution is mandatory in nature .To defend the administration and to prosecute the violator PCC require supporting data related to pollution. 5 Ambient air quality stations have been sanctioned by GOI which are to be setup and will be connected national grid Being the island territory and increase in the developmental activities during FYP field stations at North, Middle Andaman & Nicobar district are also proposed. Keeping facts in mind the post are proposed for creation and essential.
2.	Scientific Officer (Tech) 9300-34800 G.Pay 4800/-	01	
3.	Jr .Environmental Engineer 9300-34800 G.Pay 4200/-	01	
4.	Jr .Scientific Assistant 9300-34800 G.Pay 4200/-	01	
5.	Jr Lab.Assistant 5200-20200 G.Pay 1900/-	02	
6.	Field Attendant 5200-20200 G.Pay 1800/-	02	
Sub-Sector: Ecology & Environment- Scheme No:2 Mission on Strategic Knowledge on Climate Change			
1.	Project Officer: 9300-34800 G.Pay 4800/-	01	The National Action Plan on Climate Change, 2008 (NAPCC) through it 8 mission provides multi pronged and integrated frame work for addressing climate change. The focus of NAPCC is on promoting understanding of climate change, adaptation mitigation, energy efficiency and natural resource conservation. To implement this at State Level a State Action Plan on Climate Change has been prepared which is to be monitored and implemented for which these posts are essentially required

(Dr.P.Viswakanman)
Director(S&T)
A&N Islands

-4-

Information regarding Staff Strength

<table>
<tr><th>S. No</th><th>Pollution Control Committees</th><th>Reason for not fulling the full strength / posts</th><th>Reason for having vacant posts</th><th>Reason for not making regular appointments when person can be hired on contractual/ outsourced basis</th><th>Time Schedule within which vacant posts will be filled</th></tr>
<tr><td>1</td><td>Andaman and Nicobar Islands</td><td>
<u>Sanctioned Strength</u>
<table>
<tr><th>S. No</th><th>Designation</th><th>Sanctioned Strength</th><th>In Position</th><th>Vacant</th><th>Remarks</th></tr>
<tr><td>1.</td><td>Member Secretary</td><td>1(One)</td><td>01</td><td></td><td>On Additional Charge</td></tr>
<tr><td>2.</td><td>Environmental Engineer</td><td>1(One)</td><td>00</td><td>01

Since 14.11. 2020</td><td>Department is in process for filling of post through deputation. The vacancy notification was published in the Employment News's issue of 05-11.08.2023, for which only 03 applications were received, out of which 02 Nos. of applications were found with incomplete supporting documents.</td></tr>
</table>
</td><td>Department is under process of filling of posts.</td><td>Sanctioned strength of the department lacks the essential scientific and technical personnel

required to carry out the duties of ANPCC effectively. Hence, ANPCC has submitted proposal for creation of posts for strengthening of department vide letter No. 1-25/SCTECH/Post Creation/2012/390 dated 27-08-2015, 1-25/SCTECH/Post Creation/2015/625 dated 13-07-2016 to Ministry of Environment, Forests and Climate Change(MoEF&CC) and further letter vide No.7-53/PCC/NGT(O.A(360/2018)/2021/50 dated 19-04-2022 was issued to CPCB for Strengthening of Andaman and Nicobar Pollution Control Committee(ANPCC).Copies of correspondence made are</td><td>Details of Timeline added in Remarks of each post.</td></tr>
</table>

						By 20.07.2024 vacancy letter for re-publication in Employment News will be issued. The post is expected to be filled by November 2024.		enclosed as Annexure-A2. For recruitment of staffs on regular basis, necessary action is still pending from the Ministry side for creation of posts.	
		3.	Technician	1(One)	01	-	-		
		4.	Law Officer	1(One)	01	-	Department has filled the post through short term contract basis via Vacancy notification published on 25.10.2023 in Daily Telegrams, for which interview was conducted on 20.12.2023.		
		5.	Laboratory Attendant	2(Two)	01	01	Due to non-filling-up within 05 years of its vacancy raised, this post has fallen under abolished category as per attracted deemed abolition		

					as per DOPT OM dated 05-01-2024.
6.	Peon	2(Two)	02	-	
7.	Sweeper	1(One)	01	-	
Total		**09**	**06**	**03**	

Additional Staffs

S.No	Designation	No. of Posts	In Position
1.	Scientist (On contract)*	01	01
2.	Jr. Environmental Engineer (On contract)*	01	01
3.	Jr. Scientific Assistant (On contract)*	01	01
4.	Computer Assistant (On contract)*	02	02
5.	Jr. Lab Assistant (On contract)*	02	01
6.	Field Assistant (On contract)*	02	01
Total		**09**	**07**

*Recruited on Short term contract basis w.r.t Performance Audit of ANPCC done by CPCB on 18th and 19th June 2019 which is being renewed based on the performance. The present contract will expire on March-April 2025.

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No.7-70/PCC/NGT(O.A(693/2023)/2024

अंडमान तथा निकोबार प्रशासन

ANDAMAN & NICOBAR ADMINISTRATION

प्रदूषण नियंत्रण समिति

POLLUTION CONTROL COMMITTEE

DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair-744 103 Tel/Fax 250370
E-mail: dstpcc-andamans@nic.in

Port Blair, dated: -07-2024

To

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032.

Sub: **Submission of inputs on points as per the 3rd Review Meeting regarding Hon'ble NGT matter in O.A 693/2023**

Ref: 3rd Review Meeting of MS, CPCB w.r.t. Monitoring program for marine water quality monitoring needs in reference of NGT O.A 693/2023 on 22.07.2024**.**

Sir,

This is with reference to the directions issued in the discussion held during the 3rd Review Meeting regarding Hon'ble NGT matter in O.A 693/2023 w.r.t "Monitoring program for marine water quality monitoring needs to be strengthen by enhancing monitoring capabilities on their environmental aspects" as per the point no. 14 of the direction of the Hon'ble Tribunal.

In this regard, please find the enclosed comments from Andaman Pollution Control Committee for your reference and necessary action.

Yours faithfully,

Encl: A/a

Member Secretary, ANPCC

Copy to:

1. PA to Secretary, S&T/Chairman ANPCC for kind information of the Secretary, S&T /Chairman ANPCC.

Member Secretary, ANPCC

S. No.	Issues to be addressed	Inputs from ANPCC
1.	Proposal for strengthening of laboratories aimed at expanding/ strengthening coastal water quality monitoring facilities.	ANPCC has submitted an Action Plan to the Central Pollution Control Board ("CPCB" in short) vide Letter No. 5-2/PCC/Fin.Asst/2007/1387 dated 16/03/2022 for procurement of Laboratory equipment's for upgradation of environmental laboratory with respect to Rupees 1,00,00,000 (Rupees One Crore only) fund received from the CPCB, Ministry of Environment, Forest and Climate Change (MoEF&CC) under the scheme- Control of Pollution, under the sub component 'Assistance for Abatement of Pollution'. ANPCC awarded work for an amount of Rs. 12, 08,803 (Rupees Twelve Lakh Eight Thousand and Three only) for Repair and Renovation of Pollution Control Laboratory building of DST to APWD on 23-11-2022 which has been completed. ANPCC is in the process of procuring vital equipments for strengthening of the Pollution Control Laboratory Building. After enhancing the lab's capabilities, ANPCC will devise a comprehensive plan for monitoring coastal water health. A copy of the Action Plan submitted to CPCB along with information regarding Laboratories is annexed hereto and marked as **Annexure-I.**
2.	Details of existing marine water quality monitoring stations under various Programme i.e. NWMP, SPCB Programmes, Integrated coastal zone management (ICZM) Project & Coastal Ocean Monitoring and Prediction System (COMAPS).	There are no Marine water quality monitoring stations in A&N Islands as A&N Islands have not been included in NWMP. However, a Memorandum of Understanding (MoU) was signed between Andaman & Nicobar Administration and, National Institute of Ocean Technology (NIOT) on 20-01-2019 for Technology Initiatives in areas of Ocean Energy and Fresh water, Marine Fisheries development and EIA studies, coastal observatory and other technical support for A&N development activities. NIOT conducts regular water quality analysis in A&N Islands. Detailed study reports will be collected in due course of time. NIOT has been solicited for guidance by ANPCC, wherein NIOT has been tasked with selecting appropriate sites for water quality monitoring stations and delivering technical assistance. Upon completion of this task, NIOT will compile a comprehensive DPR.

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3.	Technical/ Financial assistance required from Central Pollution Control Board (CPCB), if any.	ANPCC will require technical assistance for analyzing the potential sites for water quality monitoring stations and preparation of DPR.
4.	Any other relevant information.	NIL

Annexure-I

5-2/PCC/Fin. Asst./2007/1387

अंडमान तथा निकोबार प्रशासन
ANDAMAN & NICOBAR ADMINISTRATION
प्रदूषण नियंत्रण समिति
POLLUTION CONTROL COMMITTEE
DEPARTMENT OF SCIENCE AND TECHNOLOGY
Dolly Gunj, Port Blair-744 103 Tel/Fax 250370
e-mail: dstandamans@gmail.com

Dated: 16/03/2022

To,

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi -110032

Sub: **Submission of approved action plan for utilization of funds released under the scheme-Control Pollution under the sub-component-'Assistance for Abatement of Pollution' -reg.**

Ref: 1) MoEF&CC CP, Division letter no. G-21011/1/2018-CPW dated 16-09-2020.
2) CPCB Letter No. PCP/CoP/AAoP/2020-21/2885 dated 02-07-2021.
3) This office letter no. 5-2/PCC/Fin.Asst./2007/604 dated 11-09-2021.

Sir,

This is with regard to the sanctioned amount of Rs. 1,00,00,000/- (Rupees One Crore only) towards Grants-in-Aid (General) under the Scheme Control of Pollution under the sub-component-Assistance for Abatement of Pollution for the financial year 2020-21 transferred by the Central pollution Control Board (CPCB) on March 31,2021. The Andaman Nicobar Pollution Control Committee have received Rs.1,00,00,000/- (One Crore only) from CPCB, in the account 'Andaman Nicobar Administration Pollution Control Committee' bearing an account no. 40107407042 vide NEFT No. IBKL210405837640 IBKL0000268 dated 05-04-2021.

On the basis of the Terms of Reference provided by the CPCB, ANPCC has prepared a Draft Action plan for utilization of funds released under the Scheme Control of Pollution under the sub-component-'Assistance for Abatement of Pollution' and submitted to the competent authority of Andaman & Nicobar Administration for approval.

In this regard, it is informed that the Action Plan has been approved by the competent authority and same is submitted to you for kind perusal and information please. Further, the Utilization Certificate in respect of the sanctioned amount will be submitted once the above approved action plan is implemented.

Yours faithfully

15/3/22

Member Secretary, ANPCC

Copy to: 1) The Under Secretary, Government of India CP Division, Ministry of Environment, Forest & Climate Change 2nd Floor, Prithvi Wing, Indira Paryavaran Bhawan Aliganj, Jor Bagh Road, New Delhi-110003, , for kind information.

2) The Additional Director & DH- PCP Division, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi -110032, for kind information.

3) PS to Secretary, S&T/ Chairman ANPCC for kind information of Secretary, S&T/ Chairman ANPCC, A&N Administration.

15/3/22

Member Secretary, ANPCC

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Draft Action Plan for Utilization of Funds

1. Introduction of Control of Pollution Scheme:

The 'Control of Pollution Scheme' is the Central Sector Scheme of the Ministry of Environment, Forest and Climate Change (MoEF&CC) under the umbrella category of Environment Protection with a total cost of the scheme is Rs. 3518.5 crore and the duration is Five years i.e. 2021-22 to 2025-26. This scheme is continuation of an existing scheme 'Control of Pollution' that was started in the year 2018-19. The following Central Sector Schemes are being rationalized and merged as per recommendation of the third party evaluation report of the existing schemes namely **'Control of Pollution Scheme'** and **'Assistance for Abatement of Pollution'.**

The Scheme will comprise of following sub schemes/ components:

a) Assistance for abatement of Pollution to Central Pollution Control Board (CPCB) and State Pollution Control Boards/ Pollution Control Committee (SPCBs/PCCs) in lieu of Water Cess funds subsumed with GST to all the SPCBs/PCCs;
b) National Clean Air Programme (NCAP)
c) Environmental Monitoring Programme;
d) Assistance for Abatement of Pollution & Ongoing projects under the CETP and CT Scheme;
e) Research Programmes;
f) Outreach Programmes;

Details of Release of funds to ANPCC:

The payment of Rs. 26,31,32,993/- has been sanctioned by competent authority towards Grant-in Aid(General) to the CPCB under the Scheme **Control of Pollution** under the sub-component- **'Assistance for Abatement of Pollution'** for financial Year 2020-21 vide letter no. G-21011/1/2018-CPW dated 16-09-2020 by GoI, MoEF&CC (CP Division) and directed to the CPCB shall further release the funds to the SPCBs/PCCs of Arunachal Pradesh, **Andaman & Nicobar, Jammu & Kashmir** and Ladakh, **Lakshadweep, Manipur.**

The CPCB vide NEFT No. IBKL210405837640 IBKL0000268 dated 05-04-2021 have transferred an amount of **Rs. 1,00,00,000.00 (Rupees One Crore only)** to the Andaman and Nicobar Pollution Control Committee (ANPCC) account namely 'Andaman and Nicobar Administration Pollution Control Committee' under the above scheme.

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2. **Action Plan for utilization of funds:**

The following action plan for utilization of funds along with fund distribution is prepared on the basis of Terms of Reference given by the CPCB vide letter no. PCP/CoP/AAoP/2020-21/2885 dated 02-07-2021 (Placed at **Annexure-A**).

Sr. No.	Proposed Action Plan	Estimated Amount in (Lakh)
1.	Procurement of Laboratory equipments for upgradation of existing environmental laboratory	30
2.	Engagement of Scientific and Technical staff for performing laboratory works.	30
3.	Awareness and education, seminars/ workshops/ conference programmes on Air pollution, Water Pollution, Solid, Plastic, Bio-medical waste management.	5
4.	Laboratory upgradation (construction & infrastructural development).	18
5.	Capacity building of SPCBs/PCCs through semi-government organisations and NGOs.	5
6.	E-governance and IT infrastructure.	7
7.	Survey and Documentation studies, Pollution assessment etc.	3
8.	Annual maintenance of equipments/ gadgets/ machineries etc.	2
	Total	**100 Lakh**

I. Procurement of Laboratory equipments for upgradation of existing environmental laboratory:

Present status:

The ANPCC Environmental Laboratory has been established in the year 2007 for measuring the pollution levels in Andaman & Nicobar Islands. Over the period, the Machineries, Equipment/ Apparatus have become obsolete and are not in condition for recalibration and analysis of pollutants. In such circumstances, it is essential to strengthen the existing laboratory with modern machineries, equipment/ Apparatus with latest specifications for analysis of Physical, Chemical and Biological Parameters of water/ waste water and air samples.

At present ANPCC only capable to test/ assess the following Water, Air & Noise parameters:

I. Water Parameters -		Machineries/ Equipments used
1. pH-Value	-	Digital Handheld pH-meter
2. Temperature	-	
3. Dissolved Oxygen	-	Digital Handheld DO-meter
4. Conductivity	-	Digital Table top conductivity-meter
5. Total Dissolved Solids	-	
6. Salinity.	-	

II. Air& Noise Parameters:		Machineries/ Equipments used
1. PM-10	-	Dust-sampler
2. Ambient Noise	-	Noise level meter

Proposal:

In this regard, for further strengthening of existing ANPCC Environmental laboratory is essentially required. A draft proposal for purchase of Equipments, reagents and Glass wares with their detail specifications and approximate cost is submitted for approval.

The draft proposal consists of Equipments, reagents and Glass wares required for analysis of following parameters are: **pH, Conductivity, Total Suspended solids & Total Dissolved solids, Portable Water Analysis Kit, Turbidity, Acidity, Alkalinity, Biochemical Oxygen Demand (BOD), Chloride, Residual Chlorine, Chemical Oxygen demand (COD), Dissolved Oxygen, Total Hardness, Total Coliform & Faecal Coliform, Sulphate, Oil and Grease, PM 2.5 and PM 10, Field Water Testing Kit.** (Details are placed at **Annexure- I**).

The total approximate cost of the proposed equipments and chemicals are as given below:

Item	Approx. Cost (Rs.)
a) Equipments / Apparatus	28,84,000.00
b) Chemicals	58,820.00
Total Amount	**29,42,820.00**

The above referred cost is based in the information received from the **Tamil Nadu Pollution Control Board (TNPCB)** in response to the request made by ANPCC regarding specification required for strengthening of Pollution Laboratory, the List of Instruments, Glass wares and chemicals and their approximate cost. (Details are placed at **Annexure-II**).

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II. Engagement of Scientific and Technical staff for performing laboratory works.

As per "Guidelines for Establishment, Evaluation and Gradation of Environmental Laboratories, Central Pollution Control Board, 1996", for the population less than 10 Lakh, a state/ UT should have Grade 'C' Laboratory with the Minimum manpower required for is as follows:

S.No.	Skilled/Unskilled manpower	Total No.
1	Scientist B	01
2	Jr./Sr. Scientific Assistant	02
3	Jr./Sr. Lab Assistant	02
4	Field/Lab Attendant	01
	Total	**06**

At present, Andaman & Nicobar Pollution Control Committee, Department of Science & Technology had already recruited the following staffs on contract basis for a period of 1 year w.e.f. 01-09-2020.

S.No.	Name of Post	No. of Post
1	Scientist	01
2	Jr. Environmental Engineer	01
3	Jr. Scientific Assistant	01
	Total	**03**

In view of above, it is proposed to initiate the process of recruitment of the following officials for smooth functioning of ANPCC laboratory-

S.No.	Name of Post	No. of Post	Emoluments(Rs.)
1	Jr./Sr. Scientific Assistant	01	30,000/- pm
2	Jr. lab Assistant	01	20,000/- pm
3	Field Assistant	02	18,000/- pm
	Total	**04**	**86,000/-pm**

The total approximate fund required for the salary of the above proposed staff will be Rs 10,32,000/- per year.

III. Awareness and education, seminars/ workshops/ conference programmes on Air Pollution, Water Pollution, Solid, Plastic, Bio-medical and other waste management,

a) As per the **Water (Prevention and Control of Pollution) Act, 1974**, CHAPTER IV - POWERS AND FUNCTIONS OF BOARDS under section 17 Functions of State Boards- under clause:1 (a) to plan a comprehensive programme for the prevention, control or abatement of pollution of streams and wells in the State and to secure the execution thereof.

(i) As per the **Air (Prevention and Control of Pollution) Act, 1981**, CHAPTER III - POWERS AND FUNCTIONS OF BOARDS under section 17 Functions of State Boards- under clause: 1 (a) to plan a comprehensive programme for the prevention, control or abatement of air pollution and to secure the execution thereof.

(ii) As per the **Solid waste management Rules, 2016**, under section 15- Duties and responsibilities of local authorities and village Panchayats of census towns and urban agglomerations.- clause zg) create public awareness through information, education and communication campaign and educate the waste generators on the following; namely:-

(iii) not to litter;
(iv) minimise generation of waste;
(v) reuse the waste to the extent possible;
(vi) practice segregation of waste into bio–degradable, non-biodegradable (recyclable and combustible), sanitary waste and domestic hazardous wastes at source;
(vii) practice home composting, vermi-composting, bio-gas generation or community level composting;
(viii) wrap securely used sanitary waste as and when generated in the pouches provided by the brand owners or a suitable wrapping as prescribed by the local body and place the same in the bin meant for nonbiodegradable waste;
(ix) storage of segregated waste at source in different bins;

(x) handover segregated waste to waste pickers or waste collectors, recyclers or waste collection agencies; and

(xi) pay monthly user fee or charges to waste collectors or local bodies or any other person authorised by the local body for sustainability of solid waste management.

b) **Programmes on Plastic Waste Management:**

Awareness and education programme on the following topics may be carried out:

(i) Elimination of Single Use Plastic in ANI

(ii) Ban on single use plastic as per the Andaman & Nicobar Gazette notification no. 186 dated 05-09-2019.

(iii) Using of 100% compostable/ biodegradable plastic as per the Andaman & Nicobar Gazette notification no. 225 dated 24-09-2019.

c) **Programmes on Bio-medical waste management:**

As per the Bio-medical Waste Management Rules, 2016 section-6 Duties of authorities under Schedule-III- Responsibilities of State Pollution Control Boards and Pollution Control Committee point vi). Organizing training programmes to staff of health care facilities and common bio-medical waste treatment facilities Staff **on segregation, collection, storage, transportation, treatment and disposal of biomedical wastes.**

Creating awareness on COVID-19 Bio-medical waste (as part of Domestic Hazardous Waste) generated from homes/ quarantine homes/ home care facilities.

d) Awareness and education programmes on **Important National and International Environmental days** as given below:

a)	World Wetlands Day	2nd Feb
b)	National Science Day	28th March
c)	World Wildlife Day	3rd March
d)	World Water Day	22nd March
e)	World Heritage Day	18th April
f)	International Mother Earth Day	22nd April
g)	International Biodiversity Day	22nd May
h)	World Environment Day	5th June
i)	World Nature Conservation Day	28th July

j)	Akhshay Urja Diwas	20th August
k)	International Ozone day	16th September
l)	International Coastal Clean Up Day	18th September
m)	Wildlife Week World	1st -7th October
n)	World Animal Welfare Day	4th October
o)	International Day for Natural Disaster	2nd Wednesday of October
p)	National Pollution Prevention Day	2nd December
q)	Bhopal Gas Tragedy Day.	3rd December

In view of the above referred acts and rules, it is the duty of the ANPCC to conduct/ organize the awareness and education programmes on regular basis. In this regard, the proposed amount may be utilized for awareness programmes like organising seminars with local bodies and general public, pictorial presentations, news articles etc. and orgnising educational programmes like state level seminars, drawing and SI competitions among the school and college students.

IV. Laboratory upgradation (construction & infrastructural development).

Present Status:

The present infrastructural conditions & facilities of ANPCC Laboratory, including Water Supply System, Sanitation & Electrification/ Electric Connection are not in condition. Hence the pollution parameters like Water, Air & Noise couldn't be analysed in the Laboratory.

In order to properly analyse water & Air quality parameters, the ANPCC Laboratory should have proper infrastructural facilities with regular supply of water, internal electrical wiring as well as civil works for repair and maintenance of the Pollution Control Laboratory Building.

Proposal:

Several correspondences were already made with the concerned authorities of APWD and Electricity departments for repair and maintenance of electrical and civil works including water supply. The electricity department has initiated the electrical works. The earmarked amount can be utilized for further upgradation of facilities and development of existing laboratory.

V. Capacity building of SPCBs/PCCs through semi-government organisations and NGOs.

Present Status:

At present ANPCC doesn't have Technical expertise for the monitoring & enforcement of various Environmental Acts and Rules, Analysis and management of Environmental data, Issues and challenges on waste management etc.

Proposal:

It is proposed to strengthen ANPCC by imparting training and education through CPCB and MoEF&CC and Autonomous Institutions / Statutory Bodies under the Central and State Governments on the following topics:

a) Compliance Monitoring & Enforcement Environmental Acts and Rules
b) Data Management: Collection, Collation and Analysis of Environmental Data
c) Waste Management:. Policies, Issues, Challenges and Way Forward
d) Continuous Emission Monitoring System: From Understanding To Implementation
e) Foundation and specialized Courses on preparing of Air & Water Quality management plans.
f) Exposure visit to Central Pollution Control Boards and State Pollution control boards to enhance the Best Practices adopted in Environmental Governance.

VI. E-governance and IT infrastructure:

Present Status:

The present IT infrastructure were installed long back which is outdated and doesn't support the present software technologies and incurs huge maintenance cost due to non-availability of outdated parts. Most of the services of this department are functioning on online mode which includes Consent Management-ANOCMMS, Environmental Clearance- PARIVESH, Extended Producer Responsibility- ANEPR Portal, COVID19 Bio-medical waste management Portal, attending regular Video Conferences etc. Fluctuation in internet connection regularly disturbs the workflow as most of the works of ANPCC are carried out through online mode. To meet the future prospects with technological advancement a strong infrastructure in IT is unavoidable. In this regard, it is essential for new procurement and installation of equipments and FTTH internet connection to maintain the work of ANPCC and DST.

Proposal:

It is proposed to purchase the following IT equipments/ services in this regard:

a) New FTTH internet connection

b) Outdoor LED display screen: (Approx. cost: Rs. 1,00,000/-).
   i) for display of pollutant analysis data
   ii) for display of real time monitoring data
   iii) for creating awareness among general public

c) Indoor LED display screen: (Approx. cost: Rs. 1,10,000/-).
   i) for display of waste management practices in the Solid Waste Management (SWM), the Plastic Waste Management (PWM), the Bio-medical Waste Management (BMW) etc.
   ii) for display of latest NGT directions, Salient features of Environment Protection Acts/ Rules etc.

d) A separate IT cell including telephone line, for addressing public grievances regarding Online Consent Management, Environmental Clearance, Extended Producers Responsibility, Annual Reports etc.

VII. Survey and Documentation studies, Pollution assessment etc.

Technical Studies for R&D, survey and documentation for creation of environmental database and consultation in the area of pollution abatement through CPCB, SPCB and Autonomous Institutions / Statutory Bodies under Central and State Government is needed which shall include studies for revision of :

i) Identification of sources of pollution and incorporating new technological advancements/ environment friendly solutions required for mitigating harmful effects.
ii) Estimation of quantity of all types of waste generated in ANI on half yearly basis and method of disposal.
iii) Quantification of Effluent discharge by prominent industries.
iv) Studies for identification of sites of Marine floating waste originating from foreign countries.
v) Market survey for assessing different types of plastics available.
vi) R&D studies for identification of alternatives for Single Use Plastic.
vii) Action plan for elimination of Single Use Plastic and Management of plastic waste in ANI.
viii) State action plan for Climate change (SAPCC) etc.

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ix) District Environment Plan,
x) Coastal Waste management plan

VIII. Annual maintenance of equipments/ gadgets/ machineries etc.

All equipments/ gadgets/ machineries requires regular upkeep and maintenance/ calibration/ replacements and top up of chemicals/ reagents etc. for smooth functioning of all equipments/ gadgets/ machineries to generate continuous pooling of pollution data to monitor the pollution level and to meet the standards prescribed as per the provisions of various Acts and Rules in force. In this regard, the proposed amount under this slab may be utilized to meet the above requirements.

3. Conclusion:

The action plan is prepared as per the terms of reference given by the MoEF&CC under the scheme of Control of Pollution- 'Assistance for Abatement' for utilizing released fund of rupees 'One Crore'.

The Plan includes the creation of bare minimum laboratory facilities and to engage the scientific and technical staff for a period of three years as per the funds allocated for salary component, to further strengthen the existing Environmental Laboratory, procurement and installation of minimum equipment/machineries required for assessing the pollution levels and to develop the minimum infrastructural facilities to meet the CPCB norms. The plan also includes the capacity building for the scientific and technical staff through Semi govt. organization and other Central Training Institutes. Conductions of various programs with local bodies, general public, school and college students are covered in the plan to create awareness about the impact of pollution on human and environment health to reduce the pollution and health hazards.

The plan also covers the updation of IT infrastructure to implement the e-governance programs and documentation works carried by the Andaman and Nicobar Pollution Control Committee.

The action plan addresses all the aspects to strengthen the laboratory, manpower, capacity building, IT infrastructures, implementation of acts/rules, awareness activities, survey and documentations. Implementation of action plan will create minimum facilities required for ANPCC to implement time to time Orders/ Directions issued from Hon'ble NGT on curbing pollution and to monitor pollution levels so that a minimum pollutant analysis data could be made possible for future plans and core research work.

Unless the above available data and the data after enforcement of environmental Acts and rules is analysed, the effect of such enforcement could not be measured.

23/10/24

V.V. Dinesh Kumar,
Member Secretary, ANPCC

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Annex 1873

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Speed Post

PCP/CoP/AAoP/2020-21/ 2885 Dated: 02/07/2021

To

The Member Secretary
Andaman & Nicobar Pollution Control Committee
South Andaman, A & N Islands
Department of Science & Technology,
Dollygunj, Port Blair - 744103,

Sub: Request for submission of Statement of Expenditure and Utilization Certificate w.r.t. released funds under the scheme - Control of Pollution under the sub-component- 'Assistance for Abatement of Pollution' for the financial year 2020-21 - reg.

Ref: MoEF&CC letter no. G-21011 / 1 / 2018-CPW dated September 16, 2020

Sir,

The sanctioned amount of **Rs. 10000000 / - (Rupee One Crore only)** towards Grants-in-Aid (General) under the scheme Control of Pollution under the **sub-component- Assistance for Abatement of Pollution** for the financial year 2020-21 has been transferred by Central Pollution Control Board (CPCB) on March 31, 2021 to Andaman & Nicobar Pollution Control Committee to the following account:

Beneficiary Name	Andaman & Nicobar Administration Pollution Control Committee
Bank Account Number	40107407042
IFSC Code	SBIN0000156
9 Digit MICR Code	744002001

Terms of Reference:

A. Allocated funds may be utilized for following activities:
   i. Utilization on programme and activities related to the prevention and control of all facets of pollution including water and air.
   ii. Laboratory development
   iii. Pollution assessment,
   iv. Training & Mass awareness etc.
B. Expenditure on salary and establishment should not be more than 50% of financial support.
C. Minimum of 5% of total fund shall be utilized for the purpose of e-governance and IT applications.
D. To ensure that funds are utilized as per terms and conditions of MoEF&CC sanctioned letter.

It is requested that the Statement of Expenditure and Utilization Certificate in respect of the above sanction may be furnished to The Member Secretary, CPCB, Delhi under intimation to CP Division, MoEF&CC as per prescribed format (GFR 12-A) in GFR. 2017 (Copy enclosed).

It is to inform that, if the sanctioned fund is not utilized as per the sanction order, you may submit a separate request to MoEF&CC with copy to CPCB to carry forwarding the unspent amount to the current financial year 2021-22.

Yours faithfully,

Encl.: As above

(G. Thirumurthy)
Additional Director &
DH-PCP Division

Annexure-I

ost breakup of Sanctioned amount (Rs. 30 Lakh) for procurement of Laboratory

istruments/ equipments.

Parameter to be Analysed	Equipment/ Apparatus and Chemicals/ Reagents required	Approximate Cost in Rs.
pH	a) pH meter	₹ 60,000.0
	b) Magnetic Stirrer with hot plate.	₹ 15,000.0
	c) Thermometer (2 No)	₹ 7,000.0
	d) pH-4.0 Buffer Tablet	₹ 200.0
	e) pH-7.0 Buffer Tablet	₹ 200.0
	f) pH-9.2 Buffer Tablet	₹ 200.0
	g) Potassium Chloride	₹ 250.0
	Sub Total	**₹ 82,850.0**
Conductivity	a) Conductivity meter with Electrode or ATC probe	₹ 1,10,000.0
	b) Potassium Chloride	₹ 250.0
	Sub Total	**₹ 1,10,250.0**
Total Suspended solids & Total Dissolved Solids	a) Analytical Balance (2 nos.)	₹ 2,80,000.0
	b) Vacuum filtration apparatus.	₹ 30,000.0
	c) Hot air Oven	₹ 40,000.0
	d) Filter paper of pore size 2-2.5 um or equivalent to Whatman filter no. 542.	₹ 5,000.0
	e) Silica gel desiccant	₹ 2,000.0
	f) Dish Tong (2 No.)	₹ 1,000.0
	g) Heating Mantle	₹ 10,000.0
	Sub Total	**₹ 3,68,000.0**
Portable water analysis (pH, DO, Conductivity, TDS, Turbidity, Salinity, Temperature, Color)	a) Portable water analysis kit	₹ 2,30,000.0
	b) Tissue Paper (4 Nos.)	₹ 400.0
	Sub Total	**₹ 2,30,400.0**
Turbidity	a) Turbidity meter	₹ 60,000.0
	b) Hexamethylene Tetramine	₹ 325.0
	c) Hydrazine sulphate	₹ 580.0
	Sub Total	**₹ 60,905.0**
Acidity	a) Dispenser Burette	₹ 20,000.0
	b) Wash bottle	₹ 650.0
	c) Sodium Hydroxide	₹ 750.0
	d) Phenolphthalein	₹ 300.0
	e) Methyl Orange	₹ 250.0
	f) Ethyl Alcohol	₹ 250.0
	Sub Total	**₹ 22,200.0**
Alkalinity	a) Standard sulphuric acid	₹ 650.0
	b) Phenolphthalein	₹ 290.0
	c) Bromocresal Green	₹ 600.0
	d) Methyl Red	₹ 300.0
	e) Ethyl alcohol	₹ 250.0

		Sub Total	₹	**2,090.0**
	Biochemical Oxygen Demand (BOD).	a) BOD incubator	₹	55,000.0
		b) Laboratory Refrigerator	₹	40,000.0
		c) Portable sample storing kit	₹	2,000.0
		d) Stop Watch	₹	3,000.0
		e) Calcium Chloride	₹	300.0
		f) Magnesium sulphate	₹	300.0
		g) Ferric chloride	₹	300.0
		h) Di potassium hydrogen phosphate	₹	500.0
		i) Potassium Di hydrogen phosphate	₹	300.0
		j) Di Sodium hydrogen phosphate	₹	500.0
		k) Ammonium chloride	₹	500.0
		l) Manganous sulphate	₹	500.0
		m)potassium Hydroxide	₹	650.0
		n) Potassium iodide	₹	3,500.0
		o) Sodium Azide	₹	500.0
		p) Concentrated Sulphuric Acid	₹	600.0
		q) Starch Indicator	₹	600.0
		r) Sodium thiosulphate	₹	300.0
		Sub Total	₹	**1,09,350.0**
9	**Chloride**	a) Silver Nitrate	₹	3,000.0
		b) Phenolphthalein Indicator	₹	300.0
		c) Sodium Chloride	₹	150.0
		d) potassium chromate	₹	500.0
		Sub Total	₹	**3,950.0**
10	**Residual Chlorine**	a) Acetic acid (Glacial)	₹	350.0
		b) Sodium Thiosulphate	₹	300.0
		c) Starch Indicator	₹	600.0
		d) Potassium iodide crystals	₹	2,800.0
		Sub Total	₹	**4,050.0**
11	**Chemical Oxygen demand**	a) COD Digestor	₹	1,00,000.0
		b) Double Distillation Unit	₹	45,000.0
		c) Potassium dichromate	₹	570.0
		d) Sulphuric acid	₹	600.0
		e) Ferrous ammonium sulphate	₹	350.0
		f) Silver Sulphate	₹	2,650.0
		g) Mercuric Sulphate	₹	3,450.0
		h) Ferroin Indicator	₹	1,050.0
		Sub Total	₹	**1,53,670.0**
12	**Dissolved Oxygen**	a) Manganous sulphate	₹	500.0
		b) potassium Hydroxide	₹	650.0
		c) Potassium iodide	₹	3,500.0
		d) Sodium Azide	₹	500.0
		e) Concentrated Sulphuric Acid	₹	600.0
		f) Starch Indicator	₹	600.0
		g) Sodium thiosulphate	₹	300.0
		Sub Total	₹	**6,650.0**

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13	Total Hardness	a) Ammonium Chloride	₹	350.0
		b) Ammonium hydroxide	₹	550.0
		c) EDTA	₹	700.0
		d) Erichrome Black T	₹	300.0
		e) Magnesium Sulphate	₹	300.0
		Sub Total	₹	**2,200.0**
14	Total Coliform & Faecal Coliform	a) Laminar Flow	₹	50,000.0
		b) Bacteriological Incubator	₹	25,000.0
		c) Autoclave (Vertical)	₹	37,000.0
		d) 3mm inoculating needle (2 No.)	₹	2,000.0
		e) Digital Colony Counter	₹	10,000.0
		f) Micro pipette	₹	6,000.0
		g) MacConkey Broth with neutral red (Double strength)	₹	1,400.0
		h) Brilliant Green Blue broth	₹	1,750.0
		i) Tryptone water/ Peptone water	₹	1,575.0
		j) Kovac's reagent	₹	800.0
		k) Sodium thiosulphate solution	₹	300.0
		Sub Total	₹	**1,35,825.0**
15	Sulphate	a) UV Spectrophotometer	₹	10,00,000.0
		b) Filter paper 0.45um	₹	2,000.0
		c) Sodium Sulphate	₹	240.0
		d) Barium Chloride	₹	250.0
		e) Gelatin	₹	1,000.0
		f) Glycerol	₹	500.0
		g) Conc. Hydrochloric acid	₹	450.0
		h) Ethyl Alcohol	₹	200.0
		Sub Total	₹	**10,04,640.0**
16	Oil and Grease	a) Separatory Funnel, 1L with TFE stop cock	₹	1,000.0
		b) Hydrochloric acid	₹	500.0
		c) n-Hexane	₹	400.0
		d) petroleum ether	₹	1,200.0
		e) anhydrous sodium sulphate	₹	290.0
		f) whatman 110mm dia (no.40)	₹	2,400.0
		Sub Total	₹	**5,790.0**
17	PM 2.5 and PM 10	a) PM2.5 Sampler as per USEPA designated manual FRM or FEM (2 Nos)	₹	**5,60,000.0**
18	To collect samples of particulate matter, gaseous pollutants like SO2, NOx, etc	a) Stack Sampler	₹	**80,000.0**
		Total Amount	₹	**29,42,820.0**

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ANNEXURE - II

(192) (473) (421)

List of Instruments for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of the Instruments	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameter
1	pH Meter	1	56100.00	56100.00	pH
2	Conductivity meter	1	105200.00	105200.00	Conductivity
3	Analytical Balance	1	135800.00	135800.00	Total Suspended Solids & Total Dissloved Solids
4	Vaccum pump	1	26500.00	26500.00	
5	Hot Air Oven 105°C	1	36000.00	36000.00	
6	Hot Air Oven 180°C	1	36000.00	36000.00	
7	Water bath	1	25000.00	25000.00	
8	Desiccator	1	12900.00	12900.00	
9	Filtration apparatus	1	25000.00	25000.00	
10	Dispenser Buretter	1	18000.00	18000.00	Chloride
11	UV Spectrophotometer	1	953400.00	953400.00	Sulphate
12	Magnetic Stirrer	1	11600.00	11600.00	
13	BOD Incubator	1	53900.00	53900.00	BOD (3 days at 27°C)
14	COD Digester	1	98700.00	98700.00	COD
15	DO Meter	1	126000.00	126000.00	Dissolved Oxygen
16	Atomic Absorption Spectrophotometer (AAS)	1	2800000.00	2800000.00	Heavy Metals
17	Fume Cubboard	1	100000.00	100000.00	
18	Mercury Analyser	1	148900.00	148900.00	Mercury
19	Laminar Flow	1	37900.00	37900.00	Total Coliform & Faecal Coliform
20	Bacteriological Incubator	1	22100.00	22100.00	
21	Autoclave	1	30000.00	30000.00	
22	3mm inoculating needle	2	1000.00	2000.00	
23	Bunsen Burner	1	500.00	500.00	

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List of Chemicals for Analysis of Water Quality (STP, ETP and Coastal) Parameters

SL No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
1	pH Buffer 4.0	1 Bottle	1x10Tablet	90.00	90.00	pH
2	pH Buffer 7.0	1 Bottle	1x10Tablet	90.00	90.00	
3	pH Buffer 9.2	1 Bottle	1x10Tablet	90.00	90.00	
4	Universal Indicator	100ml	1	70.00	70.00	
5	Potassium chloride	500g	1	130.00	130.00	Conductivity
6	Whatman 70 mm filter Paper	1 Box	1x100Nos	60.00	60.00	Total Suspended Solids
7	Potassium Chromate	500g	1	410.00	410.00	Chloride
8	Silver Nitrate	25g	1	3000.00	3000.00	
9	Sodium Chloride	500g	1	100.00	100.00	
10	Sodium Sulphate	500g	1	140.00	140.00	Sulphate
11	Magnesium Chloride	500g	1	130.00	130.00	
12	Sodium Acetate	500g	1	130.00	130.00	
13	Potassium Nitrate	500g	1	260.00	260.00	
14	Glacial acetic acid	500ml	1	200.00	200.00	
15	Barium chlonde	500g	1	150.00	150.00	

Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
16	Hydrochloric acid	2.5 lit	1	350.00	350.00	Oil & Grease
17	Petroleum ether	2.5 lit	1	1050.00	1050.00	
18	Ethanal	500ml	1	450.00	450.00	
19	Potassium hydrogen Phosphate	500g	1	250.00	250.00	BOD
20	Dipotassium hydrogen Phosphate	500g	1	400.00	400.00	
21	Disodium hydrogen phosphate	500g	1	320.00	320.00	
22	Ammoniam Chloride	500g	1	370.00	370.00	
23	Maganesium sulphate	500g	1	140.00	140.00	
24	Calcium chlonde	500g	1	130.00	130.00	
25	Ferric chlonde	500g	1	150.00	150.00	
26	potassium Dichromate	500g	1	420.00	420.00	COD
27	Mercuric sulphate	250g	1	3300.00	3300.00	
28	Sulphuic acid	2.5 lit	1	450.00	450.00	
29	Silver sulphate	25g	1	2500.00	2500.00	
30	Ferrous Ammonium sulphate	500g	1	200.00	200.00	
31	Ferroin indicator	100 ml	1	900.00	900.00	
32	Potassium hydrogen pthalate	500g	1	360.00	360.00	

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Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
33	Sodium thio sulphate	500g	1	150.00	150.00	Dissloved Oxygen
34	Mangnesium sulphate	500g	1	460.00	460.00	
35	Alkali iodide	500g	1	200.00	200.00	
36	Sodium Iodide	250g	1	2100.00	2100.00	
37	Sodium Azide	100g	1	500.00	500.00	
38	Starch	500g	1	520.00	520.00	
39	Hydrogen Peroxide	500 ml	1	170.00	170.00	Heavy Metals
40	Nitric Acid	2.5 lit	1	430.00	430.00	
41	Iron standard solution	500ml	1	6700.00	6700.00	
42	Copper standard solution	500ml	1	6700.00	6700.00	
43	Zinc standard solution	500ml	1	2700.00	2700.00	
44	Lead standard solution	500ml	1	3000.00	3000.00	
45	Nickel standard solution	500ml	1	6300.00	6300.00	
46	Sulpuric acid	2.5 lit	1	450.00	450.00	
47	Cadmium standard solution	500ml	1	4400.00	4400.00	
48	Manganese standard solution	500ml	1	8100.00	8100.00	
49	Potassium Permanganate	500ml	1	310.00	310.00	Mercury
50	Sodium hydroxide	500g	1	310.00	310.00	
51	Stannous Chloride	250g	1	1000.00	1000.00	

Sl. No.	Name of the Chemmicals	Min. Pack	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)	Parameters
52	Ammonia	2.5 lit	1	270.00	270.00	Total Chromium & Hexavalent Chromium
53	Sodium Azide	500g	1	290.00	290.00	
54	Phosphoric acid	500 ml	1	400.00	400.00	
55	Acetone	500ml	1	400.00	400.00	
56	Diphenyl carbazide	10g	1	450.00	450.00	
57	Ammonium Chloride	500g	1	180.00	180.00	Total Hardness & Calcium Hardness
58	Ammonium hydroxide	2.5 lit	1	390.00	390.00	
59	Eri- Chromate Black - T	25g	1	130.00	130.00	
60	EDTA	500g	1	540.00	540.00	
61	Muroxide	5g	1	430.00	430.00	
62	Phenolphthalein	50g	1	190.00	190.00	Acidity & Alkalinity
63	Methyl orange	20g	1	100.00	100.00	
64	Potassium antimony tartarate	250g	1	460.00	460.00	Dissloved Phosphate
65	Ammonium molybdate	100g	1	800.00	800.00	
66	Ascorbic acid	100g	1	420.00	420.00	
67	Maccorkey broth	500g	1	1250.00	1250.00	Total Coliform & Faecal Coliform
68	Brilliant green bile broth	500g	1	1600.00	1600.00	
69	Alchohol	1000ml	1	100.00	100.00	
70	EC Broth	500g	1	1700.00	1700.00	

Consolidated statement of Glassware required for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of Glassware	Capacity	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)
1	Beaker	50ml	6	200.00	1200.00
		100ml	6	250.00	1500.00
		250ml	6	330.00	1980.00
		500ml	6	450.00	2700.00
2	Volumetric Flask	50ml	6	250.00	1500.00
		100ml	6	350.00	2100.00
		250ml	6	450.00	2700.00
		500ml	6	600.00	3600.00
		1000ml	6	860.00	5160.00
3	Filtering apparatus	70mm	1	2300.00	2300.00
4	Bowl	105x55mm	24	400.00	9600.00
5	Petridish	100mm	24	350.00	8400.00
6	Pipette (Graduated)	1ml	20	210.00	4200.00
		2ml	20	220.00	4400.00
		5ml	20	250.00	5000.00
		10ml	20	270.00	5400.00
7	Pipette (volumetric)	5ml	5	300.00	1500.00
		10ml	5	350.00	1750.00
		20ml	5	400.00	2000.00
8	Burette	50ml	4	1120.00	4480.00
9	Conical flask	250ml	50	200.00	10000.00
		500ml	6	350.00	2100.00
		1000ml	6	500.00	3000.00
10	Nessler's tube	50ml	25	120.00	3000.00
		100ml	50	150.00	7500.00
11	Glass rod	6mm	12	150.00	1800.00
12	Round bottom flask	250ml	24	1250.00	30000.00
13	Separating funnel	500ml	5	1250.00	6250.00
		1000ml	5	1500.00	7500.00

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Sl. No.	Name of Glassware	Capacity	Quantity	Cost Per Unit (Rs.) (Approximately)	Total Cost (Rs.) (Approximately)
14	Glass Funnel	75mm	10	370.00	3700.00
15	BOD Bottles	300ml	50	370.00	18500.00
16	Measuring Cylinder	10ml	5	100.00	500.00
		25ml	5	150.00	750.00
		50ml	5	290.00	1450.00
		100ml	5	450.00	2250.00
17	COD - Digestion tube	–	24	380.00	9120.00
18	Filter paper	130mm	1	410.00	410.00
19	Reagent bottles	125ml	20	540.00	10800.00
20	Acid Dispensers	2.5ml to 30ml	2	11300.00	22600.00
21	Durhem's tube	6mm	100	200.00	20000.00
22	Screw-capped tubes	60ml	20	80.00	1600.00
23	Fermentation tubes	10mm	100	250.00	25000.00

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List of Glassware for Analysis of Water Quality (STP, ETP and Coastal) Parameters

Sl. No.	Name of Glassware	Capacity	Quantity	Parameters
1	Beaker	100ml	3	pH
	Standard Flask	100ml	3	
2	Standrad Flask	1000ml	1	Conductivity
	Beaker	100ml	2	
3	Filtering apparatus	70mm	1	Total Suspended Solids & Total Dissloved Solids
	Bowl	105x55mm	12	
	Petridish	100mm	12	
4	Pipette	10ml	20	Chloride
	Pipette	5ml	20	
	Burette	50ml	1	
	Conical flask	250ml	20	
5	Nessler's tube	100ml	24	Sulphate
	Glassrod	6mm	12	
6	Round bottom flask	250ml	12	Oil & Grease
	Separating funnel	1000ml	2	
	Glass Funnel	75mm	6	
7	BOD Bottles	300ml	50	BOD (3-days at 27^0C)
	Measuring Cylinder	100ml	10	
	Pipette	10ml	5	
8	COD - Digestion tube	--	24	COD
	Pipette	10ml	5	
	Round Bottom flask	250ml	24	
	Burette	50ml	1	
9	Conical Flask	500ml	5	Dissolved Oxygen
	Pipettes	10ml	5	
	Burette	50ml	1	

Sl. No.	Name of Glassware	Capacity	Quantity	Parameters
10	Conical Flask	250ml	20	Metals
	Filter paper	130mm	1	
	Reagent bottles	125ml	20	
	Standard Flask	500ml	6	
	Standard Flask	1000ml	6	
	Measuring Cylinder	5ml	2	
	Glass funnel	75mm	6	
	Acid Dispensers	2.5ml to 30ml	1	
11	Durham's tube	6mm	100	Total Coliform & Faecal Coliform
	Conical flask	1000ml	6	
	Screw-capped tubes	60ml	1	
	Pipette	2ml	12	
	Pipette	1ml	12	
	Fermentation tubes	10mm	100	

Information regarding Laboratories

S. No	Pollution Control Committees	"Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section 28 of Air Act."	"Status of obtaining recognition as Environmental lab under EPA"	Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule I of EP Rules and specified while granting CTOs	Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist.
1	Andaman and Nicobar Islands	No functioning laboratory. Department is under process for creation of necessary infrastructure.	At present, ANPCC does not have minimum number of required staff and equipment's . After strengthening of the Laboratory and recruitment of staffs, process of recognition as Environmental lab under EPA will be initiated.	The department has submitted an action plan to CPCB vide letter No. 5-2/PCC/Fin. Asst/2007/1387 dated 16-03-2022 for Procurement of Laboratory equipment's for upgradation of environmental laboratory w.r.t Rs. 1 Crore fund received from the Central Pollution Control Board (CPCB), MoEF&CC under-the scheme Control of Pollution ·under the sub component 'Assistance for abatement of pollution' and work for repair and renovation of Pollution Control Laboratory Building is under process. The Action plan also includes recruitment of staffs on contract basis.	There are no sanctioned technical and Scientific staff strength exits for ANPCC Laboratory. The Department is under process for recruitment of following staffs on Short-term contract basis. S.No | Name of the post | No. of Post 1 | Scientist | 01 2 | Accountant | 01 3 | Jr/Sr Scientific Assistant | 01 4 | Jr Lab Assistant | 01 5 | Field Assistant | 02 Timeline- It is expected to advertise the above posts by 3rd week of July 2024 and complete the recruitment by end of November 2024

nal No. of Register 1323
Dated 21/6/24

Before the Learned Member Secretary, Central Pollution Control Board, (Ministry of Environment Forest and Climate Change, Government of India) at Privesh Bhawan, East Arjun Nagar, New Delhi

Affidavit in compliance of the order dated 12.04.2024 passed in Original Application No. 693 of 2023, by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the format as directed by Member Secretary, Central Pollution Control Board in the meeting of all State Pollution Control Board/Pollution Control Committee dated 14th June, 2024.

I Saurabh Kumar, IFS, Member Secretary, Chandigarh Pollution Control Committee (hereinafter to be referred as CPCC), having its office at Paryavaran Bhawan, Madhya Marg, Sector 19-B, Chandigarh well conversant with the facts of the case in my official capacity and being competent to swear this affidavit on behalf of Chandigarh Pollution Control Committee do hereby solemnly affirm and state on oath as under that :-

1. That I am the Member Secretary, Chandigarh Pollution Control Committee, Chandigarh. I am filing this affidavit in terms of the order dated 12.04.2024 passed in Original Application No. 693 of 2023, by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the format as directed by Member Secretary, Central Pollution Control Board in the meeting of all State Pollution Control Board/Pollution Control Committee dated 14th June, 2024.

2. That the status report as desired is annexed herewith as **Annexure -A.**

3. That the contents of the affidavit and the status report are based on the record made available to the Deponent and are true to the knowledge of the Deponent.

Deponent

Member Secretary
Chandigarh Pollution Control Committee
Chandigarh Administration

Verification:

I Saurabh Kumar, IFS, the deponent above named do hereby verify and declare that the facts stated in the above paras are true to my knowledge.

Verified at on this day of June, 2024

GOVT. OF INDIA NOTARY PUBLIC

ATTESTED
A Sharma
Public, Chandigarh

Deponent

Member Secretary
Chandigarh Pollution Control Committee
Chandigarh Administration

A. Sanction of posts with timeline:

S. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1.	09	01	172	Due to some technical issues in RR related to the post	6 months	As per timeline given in Note.

Note: Recently (in the last meeting of Governing Body), it was decided to fill the 40 Nos. of created posts on regular basis. Accordingly, Recruitment Rules are being finalized. Timeline for filling up of posts is given below:-

Finalization of Recruitment Rules	-	15 days.
Approval from Governing Body	-	1 month.
Recruitment completed	-	5 months.
Total time till Recruitment Completion	-	6 months

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974.

a)	Total number of all types of laboratory setup by SPCB/PCC		01
b)	Out of (a) above, how many laboratories are established as State Water Laboratory		-Nil-
c)	Have all laboratories, as at (b) above, has been notified in the official Gazette		No
d)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following		Yes
	(i)	Number of such laboratory specified	01
	(ii)	Number of such laboratory notified in the official Gazette	01
e)	(i)	Number of Laboratory planned for notification as State Water Laboratory	-Nil-
	(ii)	Time required for notification under Section 52 of Water Act (in months)	N.A.

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.

a)	Out of B(a) above laboratory, how many laboratories are established as State AirLaboratory		-Nil-
b)	Have all laboratories, as at (a) above, has been notified in the official Gazette		No
c)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:		Yes
	(i)	Number of such laboratory specified	01
	(ii)	Number of such laboratory notified in the official Gazatte	01
d)	(i)	Number of Laboratory planned for notification as State Air Laboratory	-Nil-
	(ii)	Time required for notification under Section 28 of Air Act (in months)	N.A.

D. Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)

a)	a) Out of B(a) above laboratory, how many of them recognized as "EnvironmentLaboratory" under EPA 1986?	-Nil-
	b) Number of laboratory planned for recognition under EPA 1986	01
	c) Time required for recognition under EPA 1986 (in months)	06

E. Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate

a)	Out of B(a) above laboratory, how many of them recognized as "EnvironmentLaboratory" under EPA 1986?	-Nil-
b)	Total number of parameters prescribed in the various CTO issued by SPCB/PCC	27
c)	Total number of parameters for which the laboratory, as at (a) above, have facility tomonitor and analysis the parameter as at Schedule I	23
d)	In case SPCB/PCC does not have its facility to sample & analysis all parameters asat (a) above	
	(i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored	04
	(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto	No

F. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

S. No.	Source of Income	FY 2020 -21 in (Rs) in lacs.		FY 2021 -22 in (Rs) in lacs.	
		Income	Expenditure	Income	Expenditure
1.	Consent fee	106.61	-	78.74	-
2.	Authorization fee	3.32	-	2.50	-
3.	Lab analysis charges	3.39	-	4.83	-
4.	Bank Interest earned	153.37		137.53	
5.	Environmental Compensation fund of SPCB / PCC	15.50	-	13.20	-
6.	Environmental Compensation fund of CPCB	-	-	-	-
7.	Assistance from State Govt.	60.00	-	60.00	-
8	Assistance from State Central Govt. under Central Sector Schemes	100.00	-	100.00	-
9	Other Sources, if any	28.08	-	27.95	-
	Total	470.27	392.76	424.75	366.13

- All the necessary/mandatory tasks are being tried to complete as per the available infrastructure. Moreover, interest income from the generated funds are one of the main source of income. All the funds received through Grant-in-Aid utilized fully. Head

wise expenditure values cannot be provided as expenditure heads are different. However, total expenditure value has been provided.

प्रदूषण नियंत्रण समिति
Pollution Control Committee
संघ प्रदेश प्रशासन दादरा एवं नगर हवेली एवं दमन एवं दीव
U. T. Administration of Dadra and Nagar Haveli and Daman and Diu
प्रथम तल, उद्योग भवन, भेंसलोर, नानी दमन, दमन - ३९६२१०
1st Floor, Udyog Bhavan, Bhenslore, Nani Daman, Daman-396210
Ph.: 0260 - 2262524 / 2260975, e-mail: pcc-dnhdd@ddd.gov.in

No. PCC/DDD/NGT/693 of 2023/2024-25/116 Date: 12/07/2024

To,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan, East Arjun Nagar,
Delhi – 110 032.

Sub: - Additional Affidavit of PCC – DNH&DD for Hon'ble NGT Suo Motu matter O.A. 693/2023 – "Pollution Control Boards are the Weak Link" - reg.

Ref: - Minutes of the Review Meeting with SPCBs / PCCs w.r.t Hon'ble NGT order suo moto matter O.A. 693 of 2023 - "Pollution Control Boards are the Weak Link"

Sir,

With reference to the above, as directed and discussed in the review meeting held on 14/06/2024; please find enclosed additional affidavit w.r.t the Hon'ble NGT Suo Motto matter O.A. 693/2023 – "Pollution Control Boards are the Weak Link".

This is for your kind information please.

(Saurabh Mishra)
Member Secretary,
Pollution Control Committee,
DNH & DD, Daman.

Encl.: Additional Affidavit

Copy to,

1. The Regional Director, Zonal Office (West), Central Pollution Control Board, "Parivesh Bhawan" Opp. VMC Ward Office No. 10, Subhanpura, Vadodara – 390023 for kind information.
2. The Chairman, Pollution Control Committee, DNH & DD for kind information.

BEFORE THE LEARNED MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD, (MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE, GOVT. OF INDIA), AT PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI.

ADDITIONAL AFFIDAVIT IN RESPECT OF THE INFORMATION DESIRED BY THE CENTRAL POLLUTION CONTROL BOARD, PURSUANT TO THE REVIEW MEETING DATED 14/06/2024, IN CONNECTION WITH THE DIRECTION ISSUED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI, IN O.A. NO. 693 OF 2023.

I, Dr. Saurabh Mishra, aged about 42 years, working as Member Secretary, Pollution Control Committee, Union Territory of Dadra and Nagar Haveli and Daman & Diu having an office at First Floor, Udyog Bhawan, Bhenslore, Daman, do hereby solemnly affirm and state as under:

1. I am filling this additional affidavit, as directed by the Central Pollution Control Board, pursuant to the review meeting dated 14/06/2024 under the chairmanship of Member Secretary, CPCB in respect of the directions issued by the Hon'ble National Green Tribunal (hereinafter to be refereed as "Hon'ble NGT"), New Delhi, in O.A. No. 693 of 2023, whereby my office has been directed to provide the additional and elaborated information, which were a short-fall in the affidavit dated 23/05/2024. Thus, the present additional affidavit may kindly be treated as part and parcel of the affidavit dated 23/05/2024.

2. In response to the additional information sought are mentioned as below:

A. Sanction of Posts with Timeline:

S. No.	No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective timeline
1.	12	10	More than 5 years	The sanctioned posts of PCC, DNHDD is lying vacant since more than five years, and as per para 5.1 of the OM dated	24 months	• Revival/recreation of the posts • Framing of Recruitment Rules as per the existing requirement of PCC, DNH&DD. • Publishing of Advertisement for filling the posts • Conduction of

				4/01/2024 issued by the Ministry of Finance, Department of Expenditure, the said posts stand abolished.		recruitment examination and/or panel interviews, and fulfilment of other codal formalities.

S. No.	Information sought	Reply
B.	**Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974**	Pollution Control Committee, DNH&DD is in process for the establishment of the Environmental Laboratory, the following progress has been made; 1. Government Engineering College, Daman has allotted adequate space having an area of 175.98 sq.mt. for the establishment of an Environmental Laboratory of PCC DNH&DD. 2. A tender for Environmental Laboratory Furniture has been published by the Public Works Department (PWD), Daman, and the work is already allotted and is under process. 3. PCC DNH & DD has published a quotation notice for engaging a consultant/firm for NABL accreditation services. The quotations received have been evaluated and issuance of the work order is under process.
C.	**Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981.**	
D.	**Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)**	
E.	**Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate**	

F. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22 clearly mentioning the following sources:

S. No.	Source of Income	FY 2020 -21 in (Rs)		FY 2021 -22 in (Rs)	
		Unaudited			
		Income	Expenditure	Income	Expenditure
1.	Consent fee	9,57,44,758/-		11,81,43,542/-	
2.	Authorization fee	-		21,000/-	
3.	Lab analysis charges	-		-	
4.	Bank Interest earned	4,94,29,639/-		4,78,83,115/-	

5.	Environmental Compensation fundof SPCB / PCC	34,75,000/-		67,14,500	
6.	Environmental Compensation fundof CPCB	-			
7.	Assistance from State Govt.	-			
8.	Assistance from StateCentral Govt. under Central Sector Schemes	21,12,000/- (Receipt from CPCB)		19,36,000/- (Receipt from CPCB)	
9.	Other Sources, if any	328/-		80/-	
Total		**15,07,61,725/-**	**1,28,41,963/-**	**17,46,98,237/-**	**2,12,17,076/-**

- Reason for not utilizing the collected amount fully:
  - Most of the employees working in the O/o PCC DNH & DD are on contractual basis.
  - The PCC DNH & DD is not having its own environmental laboratory.

That I have read the contents of the reports and understood the same.

DEPONENT

Saurabh Mishra
सदस्य सचिव
Member Secretary
प्रदूषण नियंत्रण समिति
Pollution Control Committee
Dadra & Nagar Haveli and Daman & Diu
दादरा एवं नगर हवेली तथा दमण एवं दीव

VERIFICATION

Verified at Daman on this 12th day of JULY 2024 that the contents of the above affidavit are true and correct to my knowledge and belief. Nothing therein is false and no material has been concealed therefrom.

DEPONENT

BEFORE ME

कार्यपालक मेजीस्ट्रेट
EXECUTIVE MAGISTRATE,
दमण / DAMAN

COURT OF EXECUTIVE MAGISTRATE DAMAN

Saurabh Mishra
सदस्य सचिव
Member Secretary
प्रदूषण नियंत्रण समिति
Pollution Control Committee
Dadra & Nagar Haveli and Daman & Diu
दादरा एवं नगर हवेली तथा दमण एवं दीव

प्रदूषण नियंत्रण समिति
Pollution Control Committee
संघ प्रदेश प्रशासन दादरा एवं नगर हवेली एवं दमन एवं दीव
U. T. Administration of Dadra and Nagar Haveli and Daman and Diu
प्रथम तल, उद्योग भवन, भेंसलोर, नानी दमन, दमन - ३९६२१०
1st Floor, Udyog Bhavan, Bhenslore, Nani Daman, Daman-396210
Ph.: 0260 - 2262524 / 2260975, e-mail: pcc-dnhdd@ddd.gov.in

No. PCC/DDD/NGT/693 of 2023/2024-25/127 Date: 25/07/2024

To,
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhavan, East Arjun Nagar,
Delhi – 110 032.

Sub: - Monitoring Program for Marine Water Quality Monitoring needs in ref. of NGT O.A. 693/2023 – reg.

Ref: - 3rd Review Meeting of MS, CPCB w.r.t Monitoring program for marine water quality monitoring needs in ref. of NGT O.A. 693/2023 held on 18/07/2024.

Sir,

With reference to the above, as requested and discussed in the 3rd review meeting held on 18/07/2024; please find following details of U.T. of Dadra Nagar & Haveli and Daman & Diu.

1) Laboratories setup as per NABL/MoEF for Water and wastewater parameters are under progress.
2) As on date, there is no marine water quality monitoring stations under NWMP, however we will identify marine water monitoring locations with the help of the National Institute of Oceanography (NIO), Mumbai.
3) Technical assistance required for monitoring locations and parameters to be covered for analysis and financial assistance will be required when MoEF&CC recognized third party laboratory engaged for coastal water quality monitoring.

This is for your kind information please.

(Saurabh Mishra)
Member Secretary,
Pollution Control Committee,
DNH & DD, Daman.

Copy to,

1. The Regional Director, Zonal Office (West), Central Pollution Control Board, "Parivesh Bhawan" Opp. VMC Ward Office No. 10, Subhanpura, Vadodara – 390023 for kind information.

2. The Chairman, Pollution Control Committee, DNH & DD for kind information.

BEFORE THE MEMBER SECRETARY,

CENTRAL POLLUTION CONTROL BOARD,

EAST ARJUN NAGAR, NEW DELHI

AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 12/04/2024 PASSED IN ORIGINAL APPLICATION NO. 693 OF 2023, BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRICIPAL BENCH, NEW DELHI.

I, Dr. K.S. Jayachandran, Member Secretary, Delhi Pollution Control Committee, having its office at 5th Floor, ISBT Building, K. Gate, Delhi-110006 (hereinafter to be referred as "DPCC"), do hereby solemnly affirm and state on oath as under that:

1. I have perused and verified the official records, and having understood the directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter to be referred as "NGT") in the order dated 12/04/2024 in Original Application no. 693 of 2023, arising from the Suo-motu cognizance taken on the News Item titled - "Pollution Control Boards are the weak link" appeared in Deccan Herald dated 24/10/2023, I am filing the present affidavit before your good office, covering the five issues raised in the communication dated 23/04/2024 bearing F. No. PCP/NGT/693 of 2023/2023-24 issued from your good office.

2. The Central Pollution Control Board vide letter dated 23.04.2024 pleased to direct to all the SPCBs/PCCs to file an affidavit to MS, CPCB, covering the following:

(2)

a) Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule I of EP Rules and specified while granting CTOs

b) Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section 28 of Air Act. Status of obtaining recognition as Environmental lab under EPA.

c) Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist.

d) Sources of budged for the income generated during 2020-21 and 2021-22.

e) Reason as to why till now the full-strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up.

3. In response to the issue (a) and issue (c), it is humbly submitted that DPCC has established one well-equipped Laboratory for the purpose of monitoring prescribed parameters notified in Schedule I of the Environment (Protection) Rules, 1986 ("EP Rules" for short) and also the specified parameters to be monitored while granting the CTO (Consent to Operate), to sufficiently cover the territory of Delhi. In the DPCC laboratory, facility of parameters analysed are enclosed herewith as **Annexure-1**. DPCC is under the process of further strengthening its laboratory through procurement of instruments.

   The state of the art laboratory at Kashmere Gate is facilitated with World-Class sophisticated Environmental & Scientific analytical facilities for the analysis of globally concerned important parameters having impact on environment.

4. In response to the Issue (b) concerning "Notification of laboratories u/s. 17(2) & Section 52 of the Water Act and u/s. 17(2) & Section 28 of Air Act and status of

obtaining recognition as Environmental lab under EPA", it is humbly submitted that the DPCC is under process.

5. In response to the issue (d), the details of the same is annexed hereto and marked as **Annexure-2**.

6. In response to the issue (e), the status of Technical Posts and Administrative Posts are as follows:-

6.0 Technical Posts (Engineers/Scientists): 183

6.1 Direct Recruitment Posts: 111 Posts

The process of selection of vacant Direct Recruitment posts is under way. Recruitment of 20 posts of Assistant Environmental Engineer (AEE) is under way through the merit list of UPSC as per the DoPT O.M. No. F.No.39020/01/2016 Estt.(B) dated 21.12.2020. This will enable faster recruitment of meritorious candidate. The eligible persons from the merit list have been identified and once Model Code of Conduct (MCC) is over, call letters for interview will be issued and the whole process is sought to be completed latest by end of July, 2024.

Recruitment notice for remaining 08 posts is under process of being floated.

Being Group-B category posts, requisitions for 46 posts have been sent to Delhi Subordinate Services Selection Board (DSSSB) GNCTD for filling up these posts. DSSSB has already published the advertisements for these posts and the same will be filled up in due course. Action for the remaining 02 vacant posts (JEE) are in process for sending requisitions to DSSSB.

6.2 Promotional Posts: 65 Posts

As regards the promotion posts among Engineers/ Scientists the promotion has been accorded to all those who are eligible. As soon as the

officers become eligible for promotion as per Recruitment Rules, further promotions will be effected.

6.3 Deputational Posts: 07 Posts

DPCC had floated advertisements 04 times to fill up these posts on deputation basis. For the post of Scientist-C, 01 candidate has applied and matter is under process for conducting his interview.

Recruitment notice for remaining 06 Deputation posts (Environmental Engineer-05 & Scientist C – 01) is also under process of being floated as these posts could not be filled up through deputation in spite of several efforts. Therefore, these posts are now to be filled up through Direct Recruitment as per provisions of Recruitment Rules.

The tentative date to fill up 14 (08 Direct Posts +06 Deputational Posts) posts is by 30.09.2024.

6.4 Short Term Arrangement:-

Apart from the above, it is further humbly submitted that to perform the functions assigned to it and to fulfil functional necessities 81 Engineers have been hired on contract. These Engineers are graduates in engineering in the respective fields. And therefore, the shortage of manpower has been tackled through such engagement on a short term measure till regular vacancies are filled up. Thus, even though process of regular filling is on, work is getting managed through short term arrangements in the meanwhile.

7.0 Administrative Posts : 161

7.1 Direct Recruitment Posts : 98 Posts

Being a Group-B category posts, requisitions for 40 posts have already been sent to Delhi Subordinate Services Selection Board (DSSSB), GNCTD for

filling up these posts. DSSSB has already published the advertisements for these posts and the same will be filled up in due course.

Out of above 40 posts, DSSSB has completed recruitment of 04 posts (01-Asstt. Law Officer & 03- Legal Asstt.) and sent e-dossiers to DPCC and they will join DPCC shortly.

The remaining 05 vacant posts are in process, though contractually filled up.

7.2 Promotional Posts: 57 Posts

As regards the promotion posts among Administrative officials the promotion has been accorded to all those who are eligible. As soon as the officers become eligible for promotion as per Recruitment Rules, further promotions will be effected.

7.3 Deputational Posts: 06 Posts 01 post is under process of being engaged from Finance Department, GNCTD.

7.4 Short Term Arrangement:-

There are 161 administrative posts, out of which 81 have been filled up and 46 contractual / outsourced persons with requisite qualification and experience have been filled up to perform the functions assigned to it and to fulfil functional necessities. Even though process of regular filling is on, work is getting managed through short term arrangements in the meanwhile.

8.0 What is stated herein above is true and correct to the best of my knowledge, information and belief, and I believe the same to be true.

Deponent

Verification:

(6)

Verified at New Delhi on this 28 day of May, 2024 that the contents of the aforesaid affidavit are true and correct on the basis of records and nothing material has been concealed therefrom.

Deponent

Annexure-I

List of parameters analysed in Lab (Annexure-I)		
S. No.	Parameters	Delhi
	Water Parameters	
1	Acidity	✓
2	Alkalinity	✓
3	Ammonical Nitrogen	✓
4	Anionic Surfactants	
5	Arsenic	
6	Barium	
7	Biochemical Oxygen Demand (BOD)	✓
8	Bicarbonate	✓
9	Boron	
10	Cadmium	✓
11	Calcium	✓
12	Carbon Dioxide	
13	Carbonate	✓
14	Chemical Oxygen Demand (COD)	✓
15	Chloride	✓
16	Chlorine Residual	✓
17	Chromium (Hexavalent)	✓
18	Chromium (Total)	✓
19	Cobalt	
20	Colour	✓
21	Copper	✓
22	Conductivity	✓
23	Cyanide	
24	Dissolved Oxygen	✓
25	Electrical Conductivity	✓
26	Fixed Dissolved Solids	✓
27	Fixed and Volatile Solids	✓
28	Fluoride	✓
29	Hardness Total	✓
30	Iron (Ferrous)	✓
31	Lead	✓
32	Manganese	✓
33	Magnesium	✓
34	Mercury	
35	MLSS	✓
36	MLVSS	
37	Nickel	✓
38	Nitrate Nitrogen (NO_3)	✓
39	Nitrite Nitrogen (NO_2)	✓

S. No.	Parameters	Delhi
40	Odour	
41	Oil and Grease	✓
42	Organo Chlorine (BHC, DDT, Aldrin, Endosulphan)	
43	Organo Nitrogen –phosphorous (Malathion, Chlopyriphos)	
44	pH Value	✓
45	Phenols – Distillation and Direct	✓
46	Phosphate	✓
47	Potassium	
48	Polynuclear Aromatic Hydrocarbon (PAH)	
49	Polychlorinated Biphenyls (PCBS)	
50	Salinity	
51	SAR	
52	Settleable Solids	
53	Selenium	
54	Sludge Volume Index	
55	Sodium	
56	Sulphate	✓
57	Sulphide	✓
58	Sulphite	
59	Suspended Solids	✓
60	Strontium	
61	Temperature	✓
62	Tin	
63	Total Dissolved Solids	✓
64	Total Kjeldahl Nitrogen	✓
65	Total Solids	✓
66	Total Suspended Solids	✓
67	Trihalometha nes (THM)	
68	Turbidity	✓
69	Zinc	✓
	Soil, Solid Waste & Hazardous Parameters	
70	Boron	
71	Calorific values	
72	Cation Exchange Capacity	
73	Electrical Conductivity	
74	Elemental Analysis	
75	Exchangeable Na and K	
76	Exchangeable Sodium Percent	
77	Flash point test	

S. No.	Parameters	Delhi
78	Measurement of Heavy Metals/ Pesticides in the waste/ Leachate	
79	Nitrogen as N (available)	
80	Nitrogen as N (Total)	
81	Organic Carbon	
82	Organic Matter	
83	pH	
84	Phosphorus as P_2O_5	
85	Phosphorus as P (Total)	
86	Potassium as K (Total)	
87	Potassium as K_2O	
88	Preparation of Leachate (TCLP extract/ water extract)	
89	Sodium	
90	Soil Moisture	
91	Soil Texture	
92	TCLP Tests	
93	TKN	
94	Total Water Soluble Solids	
	Air Parameters	
95	Ammonia	✓
96	Benzene	✓
97	Flue Gas Emission	✓
98	Ambient Air Quality Parameters (PM_{10}, $PM_{2.5}$, SO_2, NO_2, CO, O_3, NH_3, Benzene, Benzo (a) Pyrene, Pb, As, Ni)	✓ Only (PM_{10}, $PM_{2.5}$, SO_2, NO_2, CO, O_3, NH_3, Benzene)
99	Ambient Noise Level Leq dB(A)	✓
100	Anions: Cl^-, SO_4^{2-}, NO_3^-, NO_2^-, PO_4^{3-}	
101	Cations: K, Ca, Li, Mg, Na, Sr, NH_4^+ in Particulate Matter (PM2.5)	
102	Carbon Monoxide	✓

S. No.	Parameters	Delhi
103	Elemental and Organic Carbon in Particulate matter (PM2.5)	
104	Gaseous Parameters (SO_2, NO_2, NH_3)	
105	Metals in Particulate Matter (Pb, As, Cd, Cr, Cu, Ni)	
106	PM_{10} & $PM_{2.5}$	✓
107	Nitrogen dioxide as NO_2	✓
108	Ozone	✓
109	Poly Aromatic Hydrocarbons (PAH)- Benzo (a) Pyrene in Particulate Matter (PM10)	
110	Source Emission Parameter (PM, CO_2, O_2, CO, SO_2, NO_2, Acid Mist as SO_3, HCl, HF, Metals (Pb, As, Cd, Cr, Cu, Ni and Hg)	✓ Only (PM, CO_2, O_2, CO, SO_2, NO_2, Acid Mist as SO_3)
111	SPM for fugitive emission	✓
112	Sulphur dioxide (SO_2)	✓
113	Volatile Organic Compounds (VOC's) – Benzene	
114	Weather Parameters (Wind Speed, Wind Direction, Temperature, Relative Humidity, Mixing Height, Pressure, Solar Radiation)	✓
	Biological Parameters	
115	Total coliform	✓
116	Faecal Coliform	✓
117	Bio-Assay	✓
118	Fecal Streptococci	
119	E.coli	
120	Acute toxicity test in fish	
121	Diversity Score	
122	Saprobic score	
123	Total Plate Count	

S. No.	Parameters	Delhi
125	Particulate Matter	✓
126	Sulphur Dioxide	✓
127	Velocity and Flow	✓
128	Temperature	✓
129	Oxides of nitrogen	✓
	Noise Parameters	
130	Noise Level Measurement (20 to 140 dbA)	✓
	Pesticides	
131	Alachlor	
132	Atrazine	
133	Aldrin/Dieldrin	
134	Alpha HCH	
135	Beta HCH	
136	Gamma-HCH (Lindane)	
137	Delta HCH	
138	Butachlor	
139	Chlorpyriphos	
140	2,4 – Dichlorophen Oxyacetic acid	
141	DDT	
142	Endosulfan	
143	Ethion	
144	Isoproturon	
145	Malathion	
146	Methyl Parathion	
147	Monocrotophos	
148	Phorate	
	Toxic Metals	
149	Aluminium (Al)	
150	Antimony (Sb)	
151	Arsenic (As)	
152	Barium (Ba)	
153	Beryllium (Be)	
154	Boron (B)	
155	Cadmium (Cd)	✓
156	Calcium (Ca)	
157	Chromium (total) (Cr^{+3})	✓
158	Chromium (Hexa) (Cr^{+6})	
159	Cobalt (Co)	
160	Copper (Cu)	✓
161	Iron (Fe)	✓
162	Lead (Pb)	✓
163	Lithium (Li)	

S. No.	Parameters	Delhi
164	Magnesium (Mg)	
165	Manganese (Mn)	
166	Mercury (Hg)	
167	Molybdenum	
168	Nickel (Ni)	✓
169	Potassium (K)	
170	Selenium (Se)	
171	Silver (Ag)	
172	Sodium (Na)	
173	Sodium Absorption Rate (SAR)	
174	Strontium (Sr)	
175	Tin (Sn)	
175	Vanadium (V)	
176	Zinc (Zn)	✓
	Stack gases/ Source emission	
177	Acid Mist	✓
178	Ammonia	
179	Bromide	
180	Carbon Dioxide	✓
181	Carbon Disulphide	
182	Carbon Monoxide	✓
183	Chloride	
184	Fluoride	
185	Hydro-chloric acid	
186	Hydrogen Sulphide	
187	NO_2	✓
188	NO	
189	Oxygen	✓
190	Particulate Matter	✓
191	Sulphur Dioxide	✓
192	Temperature	✓
193	Total Hydro Carbon	
194	Velocity and Flow	✓

Annexure-2

Sources of Income generated during the year 2020-21 & 2021-22

(Rs. In Lakh).

Particulars	2020-21(unaudited)	2021-22(unaudited)
	Amount	Amount
i. Consent Fees	1750.13	2504.80
ii. BMW Fees	70.29	80.02
iii. HMW Fees	16.03	10.71
iv. Export/Import Fees	5.50	6.00
v. Lab Fees	92.23	52.34
vi. NGT Penalties	1028.10	29.92
vii. Bank Interest	15.21	14.01
viii. Bank Guarantee Forfeited	50.00	0.00
ix. Grant from CPCB	0.00	115.18
X. Interest on FDR	2220.63	1633.83
xi. Other Income	1.14	1.84
Total	5249.26	4448.65

BEFORE THE MEMBER SECRETARY,

CENTRAL POLLUTION CONTROL BOARD,

EAST ARJUN NAGAR, NEW DELHI

OA No. 693/2023 titled as "Pollution Control Boards are the weak link'-reg.

NDOH:- 29.07.2024

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1	ADDITIONAL AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 12/04/2024	1 - 2

Filed by:

New Delhi:

Dated:05.07.2024

Delhi Pollution Control Committee

BEFORE THE MEMBER SECRETARY,

CENTRAL POLLUTION CONTROL BOARD,

EAST ARJUN NAGAR, NEW DELHI

ADDITIONAL AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 12/04/2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRICIPAL BENCH, NEW DELHI.

I, Dr. K.S. Jayachandran, Member Secretary, Delhi Pollution Control Committee, having its office at 5th Floor, ISBT Building, K. Gate, Delhi-110006 (hereinafter to be referred as "DPCC"), do hereby solemnly affirm and state on oath as under that:

1. That in compliance to the orders passed by the Hon'ble National Green Tribunal, Principal Bench, dated 12/04/2024, I have filed the affidavit before your good office, covering the five issues raised in the communication dated 23/04/2024 issued from CPCB on 28.05.2024.

2. That Subsequently the Central Pollution Control Board, has taken a review meeting through VC with respect to the gaps observed in the affidavits of the various SPCBs.

3. That in response to the issue 2.1, it is humbly submitted that DPCC has established one well-equipped Laboratory for the purpose of monitoring prescribed parameters notified in Schedule I of the Environment (Protection) Rules, 1986 ("EP Rules" for short) and also the specified parameters to be monitored while granting the CTO (Consent to Operate), to sufficiently cover the territory of Delhi. In this regard it is most respectfully submitted that Notification of Laboratories u/s 17(2) & Section 52 of Water Act u/s 17 (2) & Section 28 of Air Act is under process and also DPCC is under the process of NABL accreditation. EPA recognition will be obtained after NABL accreditation. Although laboratory was established under the provisions of the Water And Air Act.

4. That in response to the issue 2.2 as above, it is humbly submitted that the figures for the financial year 2020-2021 and 2021-2022 is as under:

S. No.	PCCs	2020-21		2021-22		Ave. Exp. In %
		Generated	**Expenditure**	**Generated**	**Expenditure**	47.41
1.	Delhi	5249.26	2587.10	6133.41	2809.71	

The Earline figures for the financial year 2020-2021 and 2021-2022 were intimated as per in house accounts records which were maintained in ordinary manners by DPCC. Although, the same are still unaudited by the Statuary Auditors. The figure for the financial 2021-2022 are Rs. 6133.41 lakh (which includes the amount of EDC recovered during the financial year 2021-2022).

5. What is stated herein above is true and correct to the best of my knowledge, information and belief, and I believe the same to be true.

Deponent

Verification:

Verified at New Delhi on this 05th day of July, 2024 that the contents of the aforesaid affidavit are true and correct on the basis of records and nothing material has been concealed therefrom.

Deponent

BEFORE THE MEMBER SECRETARY,

CENTRAL POLLUTION CONTROL BOARD,

EAST ARJUN NAGAR, NEW DELHI

OA No. 693/2023 titled as "Pollution Control Boards are the weak link'-reg.

NDOH:- 11.09.2024

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3	**Annexure-2** List of the parameter which cannot be analysed in lab of DPCC.	9 – 11
4	**Annexure-3** Break of Income and expenditure generated during FY 2020-2021 and 2021-2022.	12

Filed by:

New Delhi:

Dated:02.08.2024

Delhi Pollution Control Committee

BEFORE THE MEMBER SECRETARY,

CENTRAL POLLUTION CONTROL BOARD,

EAST ARJUN NAGAR, NEW DELHI

THE SEAL OF NOTARY PUBLIC RAJ KR. GULATI Appointed by Govt.of NCT of Delhi Reg. No. 010/06

AFFIDAVIT IN COMPLIANCE OF THE MINUTES OF MEETING HELD ON 14.06.2024 TAKEN BY CENTRAL POLLUTION CONTROL BOARD.

I, Dr. K.S. Jayachandran, Member Secretary, Delhi Pollution Control Committee, having its office at 5th Floor, ISBT Building, K. Gate, Delhi-110006 (hereinafter to be referred as "DPCC"), do hereby solemnly affirm and state on oath as under that:

1. That in compliance to the orders passed by the Hon'ble National Green Tribunal, Principal Bench, dated 12/04/2024, I have filed the affidavit before your good office, on 28.05.2024 and 05.07.2024.

2. That, the response of each query as communicated with respect to Delhi is as under:

(a) Vacancy of Post with Timeline for Filling:

Information asked in email dated 01.08.2024	Response
Duration of Vacancy in months	01 months to 108 months
Timeline for filling of vacancy in months	• For promotional posts - 03 months to 17 months • For direct recruitment – 03 months to 02 months after

THE SEAL OF NOTARY PUBLIC RAJ KR. GULATI Appointed by Govt.of NCT of Delhi Reg. No. 010/06

	receiving of e-dossier from DSSSB • For deputation post - 06 months

(b) Information regarding Laboratories:

Information asked in email dated 01.08.2024	Response
Timeline for planned Recognition of lab under EPA (in months)	31st March 2025
Environmental parameters prescribed at the laboratories	• List of the parameters analysed in lab of DPCC is attached herewith as **Annexure-1**. • List of the parameters which can not be analysed in lab of DPCC is attached herewith as **Annexure-2**. • The upgradation of laboratory is under process and shall be completed by October-2024.

THE SEAL OF NOTARY PUBLIC
RAJ KR. GULATI
Appointed by
Govt. of NCT of Delhi
Reg. No. 010/06

(C) Income and Expenditure:

Information asked in email dated 01.08.2024	Response
Breakup of Income as per format provided in the minutes of 1st review meeting	Break of Income and expenditure generated during FY 2020-2021 and 2021-22 (unaudited) is attached herewith as **Annexure-3**.

THE SEAL OF NOTARY PUBLIC
RAJ KR. GULATI
Appointed by
Govt.of NCT of Delhi
Reg. No. 010/06

(3)

3. What is stated herein above is true and correct to the best of my knowledge, information and belief, and I believe the same to be true.

Dr. K.S. Jayachandran
Member Secretary (DPCC)
Govt. of N.C.T. of Delhi
Delhi Secretariat,
New Delhi-110002

Verification:

Verified at New Delhi on this 2nd day of August, 2024 that the contents of the aforesaid affidavit are true and correct on the basis of records and nothing material has been concealed therefrom.

Deponent

Dr. K.S. Jayachandran
Member Secretary (DPCC)
Govt. of N.C.T. of Delhi
Delhi Secretariat,
New Delhi-110002

THE SEAL OF NOTARY PUBLIC
NOTARIAL
RAJ KR. GULATI
Appointed by
Govt.of NCT of Delhi
Reg. No. 010/06

ATTESTED
NOTARY PUBLIC
GOVT OF NCT OF DELHI
2 AUG 2024

02751/24
ENTRY No. .....
DATED.....
2 AUG 2024

Annexure-I

Facility available in DPCC Laboratory		
S. No.	Parameters	Delhi
	Water Parameters	
1	Acidity	✓
2	Alkalinity	✓
3	Ammonical Nitrogen	✓
4	Biochemical Oxygen Demand (BOD)	✓
5	Bicarbonate	✓
6	Cadmium	✓
7	Calcium	✓
8	Carbonate	✓
9	Chemical Oxygen Demand (COD)	✓
10	Chloride	✓
11	Chlorine Residual	✓
12	Chromium (Hexavalent)	✓
13	Chromium (Total)	✓
14	Colour	✓
15	Copper	✓
16	Conductivity	✓
17	Dissolved Oxygen	✓
18	Electrical Conductivity	✓
19	Fixed Dissolved Solids	✓
20	Fixed and Volatile Solids	✓
21	Fluoride	✓
22	Hardness Total	✓
23	Iron (Ferrous)	✓
24	Lead	✓
25	Manganese	✓
26	Magnesium	✓
27	MLSS	✓
28	Nickel	✓
29	Nitrate Nitrogen (NO_3)	✓
30	Nitrite Nitrogen (NO_2)	✓
31	Oil and Grease	✓
32	Organo Chlorine (BHC, DDT, Aldrin, Endosulphan)	✓
33	Organo Nitrogen –phosphorous (Malathion, Chlopyriphos)	✓
34	pH Value	✓

(5)

35	Phenols – Distillation and Direct	✓
36	Phosphate	✓
37	Polynuclear Aromatic Hydrocarbon (PAH)	✓
38	Polychlorinated Biphenyls (PCBS)	✓
39	Sulphate	✓
40	Sulphide	✓
41	Suspended Solids	✓
42	Temperature	✓
43	Total Dissolved Solids	✓
44	Total Kjeldahl Nitrogen	✓
45	Total Solids	✓
46	Total Suspended Solids	✓
47	Turbidity	✓
48	Zinc	✓
	Soil, Solid Waste & Hazardous Parameters	
49	Boron	✓
50	Calorific values	✓
51	Cation Exchange Capacity	✓
52	Electrical Conductivity	✓
53	Measurement of Heavy Metals/ Pesticides in the waste/ Leachate	✓
54	Nitrogen as N (available)	✓
55	Nitrogen as N (Total)	✓
56	Organic Carbon	✓
57	Organic Matter	✓
58	pH	✓
59	Phosphorus as P (Total)	✓
60	Potassium as K (Total)	✓
61	Preparation of Leachate (TCLP extract/ water extract)	✓
62	TCLP Tests	✓
63	TKN	✓
64	Total Water Soluble Solids	✓
	Air Parameters	
65	Ammonia	✓
66	Benzene	✓
67	Flue Gas Emission	✓

68	Ambient Air Quality Parameters (PM_{10}, $PM_{2.5}$, SO_2, NO_2, CO, O_3, NH_3, Benzene, Benzo (a) Pyrene, Pb, As, Ni)	✓
		Only (PM_{10}, $PM_{2.5}$, SO_2, NO_2, CO, O_3, NH_3, Benzene)
69	Ambient Noise Level Leq dB(A)	✓
70	Carbon Monoxide	✓
71	Gaseous Parameters (SO_2, NO_2 NH_3)	✓
72	PM_{10}& PM $_{2.5}$	✓
73	Nitrogen dioxide as NO_2	✓
74	Ozone	✓
75	Poly Aromatic Hydrocarbons (PAH)- Benzo (a) Pyrene in Particulate Matter (PM10)	✓
76	Source Emission Parameter (PM, CO_2, O_2, CO, SO_2, NO_2, Acid Mist as SO_3, HCl, HF, Metals (Pb, As, Cd, Cr, Cu, Ni and Hg)	✓
		Only (PM, CO_2, O_2, CO, SO_2, NO_2, Acid Mist as SO_3)
77	SPM for fugitive emission	✓
78	Sulphur dioxide (SO_2)	✓

79	Weather Parameters (Wind Speed, Wind Direction, Temperature, Relative Humidity, Mixing Height, Pressure, Solar Radiation)	✓
	Biological Parameters	
80	Total coliform	✓
81	Faecal Coliform	✓
82	Bio-Assay	✓
83	Fecal Streptococci	✓
84	E.coli	✓
85	Particulate Matter	✓
86	Sulphur Dioxide	✓
87	Velocity and Flow	✓
88	Temperature	✓
89	Oxides of nitrogen	✓
	Noise Parameters	
90	Noise Level Measurement (20 to 140 dbA)	✓
	Pesticides	
91	Alachlor	✓
92	Atrazine	✓
93	Aldrin/Dieldrin	✓
94	Alpha HCH	✓
95	Beta HCH	✓
96	Gamma-HCH (Lindane)	✓
97	Delta HCH	✓
98	Butachlor	✓
99	Chlorpyriphos	✓
100	2.4 – Dichlorophen Oxyacetic acid	✓
101	DDT	✓
102	Endosulfan	✓
103	Ethion	✓
104	Isoproturon	✓
105	Malathion	✓
106	Methyl Parathion	✓
107	Monocrotophos	✓
108	Phorate	✓
	Toxic Metals	
109	Cadmium (Cd)	✓

110	Calcium (Ca)	✓
111	Chromium (total) (Cr^{+3})	✓
112	Chromium (Hexa) (Cr^{+6})	✓
113	Copper (Cu)	✓
114	Iron (Fe)	✓
115	Lead (Pb)	✓
116	Nickel (Ni)	✓
117	Zinc (Zn)	✓
Stack gases/ Source emission		
118	Acid Mist	✓
119	Carbon Dioxide	✓
120	Carbon Monoxide	✓
121	Hydro-chloric acid	✓
122	NO_2	✓
123	Oxygen	✓
124	Particulate Matter	✓
125	Sulphur Dioxide	✓
126	Temperature	✓
127	Velocity and Flow	✓

Annexure - 2 (9)

Facility not available in DPCC Laboratory		
S. No.	Parameters	Delhi
	Water Parameters	
1	Anionic Surfactants	x
2	Arsenic	X
3	Barium	X
4	Boron	X
5	Carbon Dioxide	X
6	Cobalt	X
7	Cyanide	X
8	Mercury	X
9	MLVSS	X
10	Odour	X
11	Potassium	X
12	Salinity	X
13	SAR	X
14	Settleable Solids	X
15	Selenium	X
16	Sludge Volume Index	X
17	Sodium	X
18	Sulphite	X
19	Strontium	X
20	Tin	X
21	Trihalomethanes (THM)	X
	Soil, Solid Waste & Hazardous Parameters	
22	Elemental Analysis	X
23	Exchangeable Na and K	X
24	Exchangeable Sodium Percent	X
25	Flash point test	X
26	Phosphorus as P_2O_5	X
27	Potassium as K_2O	X
28	Sodium	X
29	Soil Moisture	X
30	Soil Texture	X
	Air Parameters	
31	Anions: Cl^-, SO_4^{2-}, NO_3^-, NO_2^-, PO_4^{3-}	X

32	Cations: K, Ca, Li, Mg, Na, Sr, NH_4^+ in Particulate Matter (PM2.5)	X
33	Elemental and Organic Carbon in Particulate matter (PM2.5)	X
34	Metals in Particulate Matter (Pb, As, Cd, Cr, Cu, Ni)	X
35	Volatile Organic Compounds (VOCs) – Benzene	X
	Biological Parameters	
36	Acute toxicity test in fish	X
37	Diversity Score	X
38	Saprobic score	X
39	Total Plate Count	X
	Toxic Metals	
40	Aluminium (Al)	X
41	Antimony (Sb)	x
42	Arsenic (As)	X
43	Barium (Ba)	X
44	Beryllium (Be)	X
45	Boron (B)	X
46	Cobalt (Co)	X
47	Lithium (Li)	X
48	Magnesium (Mg)	X
49	Manganese (Mn)	X
50	Mercury (Hg)	X
51	Molybdenum	X
52	Potassium (K)	X
53	Selenium (Se)	X
54	Silver (Ag)	X
55	Sodium (Na)	X
56	Sodium Absorption Rate (SAR)	X
57	Strontium (Sr)	X
58	Tin (Sn)	X
59	Vanadium (V)	X
	Stack gases/ Source emission	
60	Ammonia	X
61	Bromide	X
62	Carbon Disulphide	X
63	Chloride	X
64	Total Dioxins and Furans	X
65	Hg and its compound	X
66	Fluoride	X

67	Hydrogen Sulphide	X
68	NO	X
69	Total Hydro Carbon	X

Annexure-3

A. Source of Income & Expenditure:

Break-up of Income and expenditure generated during F.Y. 2020-21 and 2021-22(unaudited) clearly mentioning the following sources:

S. No.	Source of Income	FY 2020 -21 (in Rs.)		FY 2021 -22 (in Rs.)	
		Income	Expenditure	Income	Expenditure
1.	Consent fee	1750.13	2296.60	2504.80	2686.10
2.	Authorization fee	91.82		96.72	
3.	Lab analysis charges	92.23		52.34	
4.	Bank Interest earned	2235.84		1647.84	
5.	Environmental Compensation fund of SPCB / PCC	----------		----------	
6.	Environmental Compensation fund of CPCB	----------		115.18	
7.	Assistance from State Govt.	----------		----------	
8	Assistance from State Central Govt. under Central Sector Schemes	----------		----------	
9	Other Sources, if any	51.14		31.76	
10	EDC Receipts	1028.10	290.50	1684.77	123.61
	Total	**5249.26**	**2587.10**	**6133.41**	**2809.71**

22/07/24
(KRISHAN LAL)
AO DPCC

(VINOD KR. SHARMA)
Committed - Finance
DPCC

Re No. DPCC-H013/12/2023-Legal-DELHI POLLUTION CONTROL COMMITTEE (Computer No. 184042)
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Jammu and Kashmir Pollution Control Committee

Parivesh Bhavan, Forest Complex, Transport Nagar, Jammu, 180 006 | Silk Factory Road, Rajbagh, Srinagar, 190 008

Tel - 0191-2478927, mail - membersecretaryjkspcb@gmail.com

The Member Secretary,
Central Pollution Control Board,
New Delhi

No. JKPCC/NGT/OA693/3530 Dated: 27-07-2024

Sub:- 2nd Review Meeting of Member Secretary with SPCBs/PCCs w.r.t. Hon'ble NGT Suo Moto matter O.A. 693/2023 "Pollution Control Boards are the Weak Link"-reg

Sir.,

In continuation to this office letter No. JKPCC/NGT/OA693/3501 dated 13-07-2024 and in response to the email dated 19-07-2024 received from Central Pollution Control Board, the additional information sought in the revised format is enclosed herewith for favour of consideration.

Encl: A/A

Yours faithfully,

(Ghansham Singh) JKAS
Member Secretary 27.7.24
JKPCC, Jammu

In the matter of News Item titled *"Pollution Control Boards are the weak link"* Appearing in Deccan Herald dated 24/10/2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL NEW DELHI PRINCIPAL BENCH ORIGINAL APPLICATION NO. 693/2023

REVISED AFFIDAVIT ON BEHALF OF JAMMU & KASHMIR POLLUTION CONTROL COMMITTEE

1. I, Ghansham Singh S/o Late Sh. Avtar Chand, aged 56 years presently posted as the Member Secretary of J&K Pollution Control Committee (J&K PCC) do hereby solemnly affirm and declare as under:

2. That, pursuant to the Order dated 12th April 2024 passed by the Hon'ble National Green Tribunal in the above Application and subsequent letter of the Central Pollution Control Board (CPCB) dated April 23, 2024, I submitted an affidavit on **31.5.2024**.

3. That, thereafter, a meeting was held on 14.06.2024 with the Member Secretaries and officials of State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) under the Chairmanship of Member Secretary, CPCB, wherein CPCB presented various shortcomings in the affidavits submitted by SPCBs/PCCs in terms of timeline for filling of vacancy, reason for not filling the posts, sources of revenue along with expenditure incurred during FY 2020-21 and 2021-22 etc, strengthening and notification of Laboratories under Section 17 (2) & Section 52 of the Water Act and under Section 17 (2) & Section 28 of Air Act, facility available for sampling and analysis of Schedule I parameters of Environment (Protection) Rules as per Consent to Operate issued to the industries, plans for establishment of new Labs etc.

4. That, after detailed deliberations, on June 14, 2024, CPCB directed all SPCBs to submit a revised affidavit in the prescribed format.

5. That, pursuant to the deliberations held during the meeting, a revised affidavit was submitted by J&K PCC to CPCB on **26-06-2024**.

6. That, on July 1, 2024, CPCB sought a revised affidavit seeking details regarding as per the format no details are given for "Duration since posts are vacant". Reasons for filling the 75 vacant posts are not provided. And the reasons given for filling for 90 posts are not satisfactory. Timeline for filling the vacancy (in months)-tentative date/month to be given. Details of "List of activities for carrying out for filling the vacancy and their respective timeline" are not provided. In the income details, no data regarding the Expenditure of FY 2020-21 and FY 2021-22 are provided.

7. That, on July 12, 2024, a second review meeting was chaired by Member Secretary CPCB with Member Secretaries of all the SPCBs to discuss the revised affidavit.

8. That, pursuant to the above directions of the CPCB and discussions held during the second review meeting of CPCB, in continuation to the revised affidavit further details in the matter were submitted by J&K PCC dated **13-07-2024.**

A. **Sanction of posts with timeline:** Hon'ble NGT directed all SPCBs to submit affidavit regarding reasons as to why till now the full-strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up. As of his date, the sanctioned, vacant and working post in J&K PCC is as follows:

No. of Sanctioned posts	No. of Vacant posts	Duration since when Vacant (in month)	Reason for not filling the vacant posts	Time line for filling the vacancy (in month)	List of activities to be carried out for filling the vacancy and their respective time line
445	139	There is no fixed date or duration since when posts have remained vacant. The average duration of the vacancy of the posts has been minimum 06 months and maximum 27 years in the JKPCC.	Due to non finalization of Recruitment Rules of J&K UT Pollution Control Committee	The J&K PCC is in the process of Restructuring the organizational set up and the Recruitment Rules of J&K PCC have not been finalized and approved yet by the competent authority. Once, the approval of the competent authority is accorded to the Recruitment Rules and Restructuring of the J&KPCC organization set up, the appointment to these posts thereafter, will be made as per the time lines given below: The appointment to the : 1) Vacant posts in the promotion quota will be made within 06 months thereafter, and 2) Appointment to the vacant posts in the direct quota, which has to be done by the Recruiting Agency JKSSB, may take 24 months.	**Direct Quota:** (I) The posts have already been referred to the Recruiting Agency i.e. JKSSB and the referred posts have already been advertised by the Recruiting Agency. **Promotion Quota:** (I) Once the approval of the competent authority is accorded to the Recruitment Rules, thereafter the activities to be carried out for filling the vacant posts are given as under : (i)Finalization of list of eligible candidates who are falling next in seniority as also in the zone of consideration for promotion to the higher posts/scale. (ii) Obtaining/ completion of APRs, Work and Conduct Certificates, Integrity Certificates and Vigilance clearance from the Anti-Corruption Bureau. (iii) Meeting of the Departmental

					Promotion Committee (DPC) and examination of the APRs, Work and Conduct Certificates, Integrity Certificates and Vigilance clearance from the Anti-Corruption Bureau and other necessary documents. (iv) Recommendations of Departmental Promotion Committee (DPC) for promotion of the eligible officers / official to the next higher posts to the competent authority. (v) Issuance of the appointment orders to the higher posts by the competent authority. (vi) Posting of the incumbent on the post keeping in view the suitability of the incumbent.

B. Details of Laboratories w.r.t. Water (Prevention and Control of Pollution) Act, 1974

(a) The monitoring of the prescribed parameters are being done through J&K PCC established laboratories, one at Regional Office Jammu and other at Regional Office Srinagar.
(b) The Jammu and Kashmir PCC has only two Regional Laboratories.
(c) Both the Laboratories have not been notified in the official Gazette.
(d) No J&K PCC or any other Institute / Laboratory has been specified as State/UT Water Laboratory.
(e) Two Regional Laboratories each Jammu and Kashmir are being proposed for notification as State/UT Water Laboratories.
(f) Minimum of 24 months are required for the notification of State/UT Water Laboratories.

C. Details of Laboratories w.r.t. Air (Prevention and Control of Pollution) Act, 1981

(a) The monitoring of the prescribed parameters are being done through J&K PCC established laboratories, one at Regional Office Jammu and other at Regional Office Srinagar.

(b) The Jammu and Kashmir PCC has only two Regional Laboratories.
(c) Both the Laboratories have not been notified in the official Gazette.
(d) No J&K PCC or any other Institute / Laboratory has been specified as State/UT Air Laboratory.
(e) Two Regional Laboratories each Jammu and Kashmir are being proposed for notification as State/UT Air Laboratories.
(f) Minimum of 24 months are required for the notification of State/UT Air Laboratories.

D. <u>Information on Laboratories recognized as Environment Laboratory under Environment (Protection) Act, 1986</u>

a) Out of B(a) above laboratories, no Laboratory has been recognized as Environmental Laboratories.

b) 02 Laboratories are planned for recognition under Environment (Protection) Act, 1986

c) 24 months required for recognition under Environment (Protection) Act, 1986

JKPCC is in the process of restructuring the organizational setup. The aim of restructuring is to increase the posts of **Technical** and **Scientific cadre** at senior levels and to strengthen the Laboratories also. At present, against sanctioned strength of Laboratory staff J&K PCC is 111, whereas laboratory staff in position is only 41.

Once the approval of the Competent Authority is accorded to the restructuring of the J&K PCC organizational setup, the appointments will be made accordingly **which is likely to take two (02) years** and the process of Notification of Laboratories and Recognition as Environmental Labs under Environment (Protection) Act, 1986 will be done, with the strengthened Laboratory staff and the required infrastructure in place **which is likely to take one more year.**

a) Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist:

(i) The existing Laboratories are being further strengthened as **mentioned at point no. (b) is likely to take two years keeping in view the financial implications involved.**

(ii) J&K Pollution Control Committee intends to establish 05 more Laboratories at the District Level in the following Districts **having concentration of industrial units as compared to the other Districts of the UT of Jammu and Kashmir.**

1. Kathua - 01 Laboratory
2. Samba - 01 Laboratory
3. Udhampur- 01 Laboratory
4. Pulwama - 01 Laboratory
5. Budgam - 01 Laboratory

The time required for establishment of the infrastructure and required staff in the newly proposed laboratories will be two (02) years.

b) Monitoring programme for marine water quality monitoring needs to be strengthen by enhancing monitoring capabilities on their environment aspects.

Not applicable as the UT of J&K is Land Locked.

E. Details about sampling and monitoring under Schedule-I of the Environment (Protection) Rules and Prescribed under Consent to Operate

a)	Total number of parameters prescribed in the various CTO issued by SPCB/PCC	Parameters as per Schedule-I under Environment (Protection) Rules 1986 are specified while granting CTOs. Parameters for discharge of Effluents, Emissions & Noise specified are: 1. **Water Parameters:** pH, Suspended Solids, BOD, Oil & Grease, Heavy metals including Mercury, Arsenic, Chromium, Lead, Cyanide, Sulphides, Phosphates, Organic, Inorganic, Specific Pesticides. 2. **Air Parameters**-Particulate matter (PM), SO_2, NO_2. 3. **Ambient Air Quality Parameters**-SO2, NOX, PM10, PM2.5 as per prescribed standards 4. **Stack Emission Parameters**-Particulate matter and gases as per the Environment Protection Rules.
b)	Total number of parameters for which the laboratories have facility to monitor and analyse the parameters	**Water** – 20 Parameters
		Air – 04 + Noise Parameters
		Biological – 01 Parameter
c)	In case SPCB/PCC do not have its facility to sample and analyse all parameters. i) How many parameters (for which the SPCB/PCC do not have its laboratory facility to sample & analyse) are being monitored (Outsourced).	**Water**: Pesticides, Heavy Metals, Phenols, Sulphide, TKN, Cyanide
		Air Quality: Metal, Dioxin, Furans (When required)
		Biological: Fecal Coliform
		Heavy metals, pesticides, phenols, sulphide, TKN and cyanide are analysed through NABL accredited Laboratories or Institutes of Repute, such as Central University of Jammu.
	ii) Whether SPCB/PCC has plans to have its facility to sample & analyse all parameters? If yes,	Yes, 24 Months

	please give timeline by which the same shall be commissioned. If not, reasons then to	

F. In the income details, no date regarding expenditure of FY 2020-21 and FY 2021-22 are provided. (Expenditure for 2020-21 and 2021-22 indicated in the last column)

		For 2020-21									
S. No	Pollution Control Committees	Consents & Authorisation	Lab analysis	Bank Interest	Environmental Compensation fund of State	Environmental Compensation fund from CPCB	Assistance from State Govt	Assistance from Central Govt	Any others	Total	Expenditure*
1	Jammu & Kashmir	₹ 5,70,85,000	The Lab analysis income has not been bifurcated separately	₹ 7,92,000	₹ 903300	Nil	₹28036100	₹98273000		₹437215300	₹ 2554054600

For 2021-22									
Consents & Authorisation	Lab analysis	Bank Interest	Environmental Compensation fund of State	Environmental Compensation fund from CPCB	Assistance from State Govt	Assistance from Central Govt	Any others	Total	Expenditure
₹ 63478000	The Lab analysis income has not been bifurcated separately	₹ 888000	₹ 26872000	Nil	₹ 239407600	₹130232000		₹460877600	₹ 2612804000/-

**Note: Since funds from separate accounts are transferred internally within different accounts of J&K PCC, expenditure cannot be shown separately for each head, hence total expenditure is shown*

Verification

I, the deponent do hereby verify that the contents of the above affidavit are true and correct to the information derived from the documents available in the office and according to my personal knowledge and belief.

Member Secretary

27.7.24

ADMINISTRATION OF THE UNION TERRITORY OF LADAKH
LADAKH POLLUTION CONTROL COMMITTEE
email: membersecretarylpcc@gmail.com

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi- 110032

No: LPCC/UTL/693/2024/ 212-13 Dated: 29/06/2024

Sub: - Filing of an Affidavit before the Member Secretary, Central Pollution Control Board, New Delhi in compliance to Hon'ble NGT, Dt: 12-04-2024, issued in O.A No:693/2023.

Ref: -i) Affidavit submitted vide No: LPCC/UTL/CPCB/2024/125-126, dt: 21/05/2024.
ii) CPCB e-mail dated: 21-06-2024.

Sir,

This is in reference to email dt:21-06-2024, received from CPCB regarding filing of revised Affidavit before the Member Secretary, CPCB, New Delhi in compliance to directions of Hon'ble NGT dt:12-04-2024, issued in O.A No.693/2023.

In this regard, kindly find enclosed herewith the revised and updated affidavit No: **IN-LA06950915430989W, dt:29/06/2024.**

The discrepancies in data have been corrected and the revised and updated affidavit is submitted for information and further necessary action.

Encl: Revised Affidavit

Yours faithfully,

29/6/24

B.M Sharma, IFS
Member Secretary,
Ladakh Pollution Control Committee,
UT of Ladakh.

Copy to the: -
i) Chairman, Ladakh Pollution Control Committee, UT Ladakh for favour of information.

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सत्यमेव जयते

INDIA NON JUDICIAL

THE ADMINISTRATION OF UNION TERRITORY OF LADAKH

TSERING DOLMA
STAMP VENDOR
A/C LA12104804
DISTT. & SESSIONS JUDGE U.T. LEH, UT LADAKH

e-Stamp

Certificate No.	:	IN-LA06950915430989W
Certificate Issued Date	:	29-Jun-2024 11:33 AM
Account Reference	:	NONACC (SV)/ la12104804/ LEH/ LA-LEH
Unique Doc. Reference	:	SUBIN-LALA12104804131650325571 82W
Purchased by	:	Member Secy Ladakh Pollution Control Committee
Description of Document	:	Article 4 Affidavit
Property Description	:	Affidavit
Consideration Price (Rs.)	:	0 (Zero)
First Party	:	Honble N G T principal bench New Delhi
Second Party	:	Member Secy Ladakh Pollution Control Committee
Stamp Duty Paid By	:	Member Secy Ladakh Pollution Control Committee
Stamp Duty Amount(Rs.)	:	10 (Ten only)

Please write or type below this line

Statutory Alert:
1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 693/2023

In re: News items appearing in Deccan Herald dated 24.10.2023 titled "Pollution Control Boards are the weak links".

AFFIDAVIT

Reply by way of an Affidavit by the Member Secretary on behalf of Ladakh Pollution Control Committee, Union Territory of Ladakh, through Central Pollution Control Board in compliance with the National Green Tribunal order dated 12.04.2024.

I, Brij Mohan Sharma, IFS, S/o Shri D.R. Sharma, aged about 57 years, working as Member Secretary, Ladakh Pollution Control Committee, UT of Ladakh, having its office at Wildlife Building, near LAHDC Secretariat, Leh, Union Territory of Ladakh-194101, do hereby solemnly affirm and declare as under:

1. That I am working as Member Secretary in Ladakh Pollution Control Committee (LPCC) in my official capacity since Nov. 2023. That I am fully conversant with the facts of the present case on the basis of record maintained by the LPCC in its ordinary course of business and duly authorized to affirm and swear this Affidavit on behalf of Ladakh Pollution Control Committee (LPCC).

2. That I am filing this Affidavit and making submission in this case on behalf of LPCC, in terms of directions issued by the Hon'ble National Green Tribunal Court in its order dated 12.04.2024 wherein it has been directed to all the Member Secretaries of the SPCBs and PCCs to file an affidavit before the Member Secretary of Central Pollution Control Board (CPCB) within a period of six weeks from 12/04/2024, disclosing the reason as to why till now the full strength appointments have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up and necessary infrastructure in the laboratories will be created and also covering other observations made in the said order.

3. That Ladakh Pollution Control Committee was formally constituted on **25/03/2021**, vide CPCB Notification No.: F. No. C-603/Ladakh PCC/Legal-2021, pursuant to Ladakh bifurcating from the erstwhile State of Jammu and Kashmir and becoming a separate Union Territory on and from 31/10/2019. Being a cold desert, Ladakh is intermittently accessible to the rest of India during 3-5 months of winter season. The delays, if any, is thus prayed to be condoned keeping in view the prevailing extraordinary situations in the region. However, LPCC is taking all required actions as directed by this Hon'ble Court and will not spare its effort in this regard.

4. That the data required to be furnished by way of an Affidavit in terms of Hon'ble NGT order dt: 12/04/2024 is as under: -

Kindly provide the details / comments on the following by the respective SPCBs/ PCCs in the matter of O.A. No. 693/2023, as per order dated: 12.04.2024	
Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule I of EP Rules and specified while granting CTOs	Laboratory equipments have been procured in accordance with the Guidelines for Recognition of Environmental Laboratories under the Environment Protection Act, 1986 framed by CPCB in 2008. Many other required equipments are in the process of being procured for which tendering process has been initiated and shall be procured by Sept-Oct, 2024. The technical staff, for monitoring the prescribed parameters as notified in Schedule I of the Environment Protection Rules 1986 while granting CTOs, has been outsourced with a limited number of staff, till the recruitment of scientists takes place.

Notification of laboratories u/s 17(2) & Section 52 of Water Act and u/s 17(2) & Section 28 of Air Act. Status of obtaining recognition as Environmental lab under EPA	The Ladakh Pollution Control Committee (LPCC) has recently constructed new office building with some space earmarked for laboratory work in the year 2023. The construction of the laboratory as per norms with different sections is under tendering stage, and shall be completed by Oct-25 due to limited construction season in Ladakh. The funds are available for the purpose under object head – 72 (Building & Structure) under SDP. Laboratory equipments have been procured in accordance with the Guidelines for Recognition of Environmental Laboratories under the Environment Protection Act, 1986 framed by CPCB in 2008. Some more equipments are in the process of procurement during 2024-25 as per requirement.

	Details of Laboratories w.r.t Water (Prevention & Control of Pollution) Act, 1974	
a)	Total No. of all types of laboratory setup by SPCB/PCC	Lab under Construction (one)
b)	Out of (a) above, how many laboratories are established as State Water Laboratory	Proposed to establish one no.lab as State Water laboratory
c)	Have all the laboratories, as at (b) above, has been notified in the official Gazette	Not yet
d)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Water Laboratory. If yes, please provide the following:	
	i. Number of such laboratory specified:	Not yet (lab under construction)
	ii. Number of such laboratory notified in the official Gazatte:	-
e)	(i) Number of Laboratory planned for notification as State Water Laboratory:	One only
	(ii)Time required for notification under Section 52 of Water Act (in months):	2-3 years (lab under construction, keeping in view of limited/short construction season)

	Details of Laboratories w.r.t Air (Prevention & Control of Pollution) Act, 1981	
a)	Out of (a) above laboratory, how many laboratories are established as State Air Laboratory	Proposed to establish one no.lab as State Air laboratory
b)	Have all laboratories, as at (a) above, has been notified in the official Gazette	Not yet (lab under construction)
c)	Whether any State (or) Institute Laboratories, other than those set up by SPCB/PCC have been specified as State Air Laboratory. If yes, please provide the following:	
	i. Number of such laboratory specified:	Not yet (lab under construction)
	ii. Number of such laboratory notified in the official Gazette:	Not yet
d)	(i) Number of Laboratory planned for notification as State Air Laboratory:	One only
	(ii)Time required for notification under Section 28 of Air Act (in months):	2-3 years (lab under construction keeping in view of limited /short construction season)

	Information on laboratory recognized as "Environment Laboratory" under Environment (Protection) Act, 1986 (EPA 1986)	
a)	Out of (a) above laboratory, how many of them recognized as "Environment Laboratory" under EPA 1986?	Not yet (lab under construction)
b)	Number of laboratory planned for recognition under EPA 1986	One only
c)	Time required for recognition under EPA 1986 (in months)	2-3 years (lab under construction keeping in view of limited /short construction season)

Details about sampling and monitoring under Schedule I of the EP Rules and prescribed under Consent to Operate		
a)	Total number of parameters prescribed in the various CTO issued by SPCB/PCC	The parameters as prescribed under Environment(Protection) Rules,1986.
b)	Total number of parameters for which the laboratory, as at (a) above, have facility to monitor and analysis the parameter as at Schedule I	Laboratory (under construction)
c)	In case SPCB/PCC does not have its facility to sample & analysis all parameters as at (a) above:	
	(i) How much parameters (for which the SPCB / PCC do not have its laboratory facility to sample & analyze) are being monitored:	Since the Laboratory is under construction, the analysis for some basic paraments for Air/Water Pollution are being done in the temporary lab facility established in the office of D.O Leh. Further, SMR from MoEFCC & CPCB accredited Lab submitted by the unit holder are taken into consideration.
	(ii) Whether SPCB / PCC has plan to have its facility to sample & analyze all parameters? If yes, please give timeline by which the same shall be commissioned. If not, reasons thereto.	

Creation of necessary Infrastructure in the lab etc. and for setting up the laboratories where they don't exist.				
Please refer response at Serial No. b above However, the laboratory equipments already available with LPCC are as under:				
S. No.	Name of the equipment	Qty.	F. Year of Procurement	Remarks
1.	Reparable Dust Sampler (P.M. 2.5 & P.M 10)	07	2008-09	In use during the summer season.
2.	BOD Incubator	01	2009-10	-
3.	Muffle Furnace	01	2009-10	-
4.	Conductivity Meter	01	2009-10	-
5.	Oven	01	2009-10	-
6.	pH Meter	01	2009-10	-
7.	Noise Level Meter	15	2021-22	Distributed to the Police Department etc. as per their requirement.
8.	Noise Level Meter	10	2022-23	-
9.	Analytical Weighing Box	02	2023-24	-
10.	Mono Pan Analytical Digital Balance	04	2023-24	-
11.	Hot Air Oven	02	2023-24	-
12.	Water Bath	04		
13.	Vertical Autoclave	02	2023-24	-
14.	UV Laminar Air flow Cabinet	02	2023-24	-
15.	Portable Turbidity Meter with USB	02	2023-24	-
16.	Hot Plate with Magnetic Stirrer	02	2023-24	-
17.	Bacteriological Incubator	02	2023-24	-
18.	Double Distillation Unit	02	2023-24	-
19.	BOD Incubator	02	2023-24	-
20.	Muffle Furnace	02	2023-24	-
21.	COD Digestor	02	2023-24	-
22.	Digital Thermo-Hygrometer with sensor probe	04	2023-24	-
23.	Flame Photometer	02	2023-24	-

d) Source of Budget for the income generated during 2020-21 and 2021-22: -

2020-21		(Rs. in Lakh)
1.	As Consent & Authorization fee	00.00
2.	Lab analysis	00.00
3.	Bank Interest	00.00
4.	Environmental Compensation fund of the State	00.00
5.	Environmental Compensation fund from CPCB	00.00
6.	Assistance from State Government	Rs. 115.00 (SDP, Non Plan etc.)
7.	Assistance from Central Government	00.00
8.	Any Other	00.00
9.	Grand Total (2021-22)	**Rs. 115.00 lakh**

2021-22		(Rs. in Lakh)
1.	As Consent & Authorization fee	Rs. 2.83
2.	Lab analysis	00.00
3.	Bank Interest	Rs. 0.00164
4.	Environmental Compensation fund of the State	00.00
5.	Environmental Compensation fund from CPCB	00.00
6.	Assistance from State Government	Rs. 200.00 (SDP, Non Plan etc.)
7.	Assistance from Central Government	00.00
8.	Any Other	00.00
9.	Grand Total (2021-22)	**Rs. 202.83164 lakh**

e) Reason as to why till now the full-strength appointments have not been made and why so many sanctioned posts are lying vacant and also time scheduled within which the vacant post will be filled up: -

i) The Ladakh Pollution Control Committee (LPCC) was constituted on 25/03/2021, with the concurrence of the Ministry of Environment, Forest and Climate Change, Government of India **(copy enclosed as Annexure I).**

ii) At the time of the bifurcation of the J&K State into two UTs, the erstwhile State of J&K transferred the below mentioned posts to the LPCC, UT Ladakh, vide SRO 721 and 722 dt: 25/10/2019 **[copy enclosed as Annexure – II(a) & II(b)]**, it is pertinent to mention here that no Scientific and Technical post has been allotted to LPCC, UT of Ladakh by the J&K Govt.

Table 1: Sanctioned Posts

Name of the Post	Pay level	Sanctioned Strength	Actual Working Strength	Vacant Posts	Duration since when Vacant (in month)
Regional Director	L13	1	1	0	-
Accounts Officer	L8	1	1	0	-
Assistant Director	L8	1	0	1	39
Private Secretary	L8	1	0	1	39

Section Officer	L7	1	0	1	39
Assistant Accounts Officer	L7	1	1	0	-
Head Assistant	L6B	2	0	2	39
Statistical Assistant	L6B	1	0	1	39
Legal Assistant	L6E	1	1	0	-
Accounts Assistant	L5	1	1	0	-
Junior Assistant	L4	2	0	2	39
Driver	L2	1	0	1	39
Orderly	SL2	2	0	2	39
Total		**16**	**5**	**11**	39

i) The Recruitment Rules for non-Gazetted posts for LPCC have been framed and it is in the process of being notified. Pursuant to the notification of the said rules, regular appointments for the said posts shall be undertaken immediately through govt. recruiting agency.

ii) The proposal regarding the creation of Gazetted and Technical posts was placed before the 2nd Board meeting of the Ladakh Pollution Control Committee held on 18/01/2023, and the proposal was approved. The number of posts proposed to be created are 11 in numbers. The proposal has been submitted to GAD of UT Administration for approval which has been again submitted with the fresh instructions for the creation, revival, continuation, conversion, transfer, upgradation, down- gradation, and abolition of posts, issued by GoI, Ministry of Finance, Department of Expenditure via O.M. dated 05/01/2024. The UT Administration shall be submitting the same to Ministry of Home Affairs for approval regarding creation of posts, in near future.

iii) The vacant posts will be filled once the Recruitment Rules for the non-Gazetted posts are notified. Regarding the Gazetted and the Technical posts, once the Ministry of Home Affairs GoI, approves the creation of the said posts, the vacant posts shall be filled/ recruited. The number of Technical posts approved during the 2nd LPCC Board Meeting is enclosed as **Annexure - III**.

1. I hereby state that I have gone through the contents of the Affidavit and I further state that the contents of the same are true and correct on the basis of record maintained by the LPCC in its ordinary course of business and nothing material has been concealed therefrom or mis-stated.

DEPONENT

VERIFICATION

Verified at Leh, UT Ladakh on this 28th June, 2024 that the contents of the above Affidavit are true to the best of my knowledge or derived from the records maintained in regular course of business.

The content of the deed/ Affidavit has been read over to the parties/ Deponent/Executants who admitted it to be true and correct hence attested
Notary Reg No.: 6841/7
Notary Public
Leh UT Ladakh
28/06/2024

DEPONENT

P-5

ANNEXURE -I

CENTRAL POLLUTION CONTROL BOARD

Notification

New Delhi, the 25th March, 2021

F. No. C-603/Ladakh PCC/Legal-2021- In exercise of the power conferred by Section 4, clause (4) of the Water (Prevention and Control of Pollution) Act, 1974 (Act No. 6 of 1974) and Section 6 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No.14 of 1981), the Central Pollution Control Board (CPCB) delegates all its powers vested under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981, in respect of the Union Territory of Ladakh to the under mentioned committee specified by the Central Government:

1.	Commissioner/ Secretary, Forest, Ecology and Climate Change, Union Territory of Ladakh	- Chairman
2.	Chief Conservator of Forests, Union Territory of Ladakh	- Member
3.	Administrative Secretary, Industries & Commerce, Union Territory of Ladakh, or his/her Nominee,	- Member
4.	Administrative Secretary, Housing & Urban Development, Union Territory of Ladakh, or his/her Nominee,	- Member
5.	Administrative Secretary, Transport, Union Territory of Ladakh, or his/her Nominee	- Member
6.	Administrative Secretary, Health & Medical Education, Union Territory of Ladakh, or his/her Nominee,	- Member
7.	Director, Urban Local Bodies, Union Territory of Ladakh	- Member
8.	Director, Health & Medical Education, Union Territory of Ladakh	- Member
9.	Regional Officer,Ministry of Environment, Forest and Climate Change, Jammu or his/her Nominee	- Member
10.	Professor Sumeer K. Sarma, Head, Dept. of Civil Engineering, Indian Institution of Technology, Jammu	- Member
11.	Professor Raj Kumar Rampal, Head, Dept. of Environmental Sciences, University of Jammu	- Member
12.	Member Secretary, Central Pollution Control Board or his/her Nominee	- Member
13.	Chairman, Ladakh, Chamber of Industries	- Member
14.	Chief Wild Life Warden, Union Territory of Ladakh	- Member Secretary

And,

(i) This Committee may be called as Ladakh Pollution Control Committee.

(ii) The nomination of Chairman and Member Secretary of UT of Ladakh shall be for a perod of 06 months or sanction of the post of Chairman and Member Secretary, whichever is earlier.

(iii) The Notification shall come into force with immediate effect.

SHIV DAS MEENA, Chairman, CPCB

[Advt-III/4/Exty/561/20-2021]

ANNEXURE – II (a)

GOVERNMENT OF JAMMU AND KASHMIR
FOREST, ECOLOGY & ENVIRONMENT DEPARTMENT,
CIVIL SECRETARIAT, SRINAGAR

NOTIFICATION
Srinagar 25th **October 2019**

SRO 721 In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor is pleased to direct that the cadre of the {Jammu and Kashmir Forest (Gazetted) Service} for the Union Territory of Ladakh shall comprise the posts as indicated in Schedule I to this Notification, subject to any modifications as may be necessary.

This shall come into force with immediate effect.

By order of the Governor.

Sd/-
(Manoj Kumar Dwivedi) IAS
Commissioner Secretary to Government
Forest, Ecology & Environment Deptt.

No.:- FST/Re-org2019/SROs

Dated :- 25.10.2019

Copy to :-

1) Resident Commissioner, J&K.
2) Principal Secretary to Hon'ble Governor.
3) All Administrative Secretaries.
4) Divisional Commissioner Jammu / Kashmir / Ladakh.
5) All Heads of Departments.
6) OSD to Advisor/s to Hon'ble Governor, J&K.
7) Private Secretary to Chief Secretary, J&K.
8) Private Secretary to Commissioner / Secretary to Government, Forest, Ecology & Environment.
9) Stock file / office website.

(Riyaz-ul-Haq)
Under Secretary to Government
Forest, Ecology & Environment Deptt.

Scanned with CamScanner

Schedule I to SRO 721 dated 25.10.2019

Forest (Territorial), Ladakh

S. No	Name of the post	Number of posts	Pay Band / scale of the post with Grade Pay	Cadre
1.	CCF	01	Level 13	IFS
2.	Dy. Conservator of Forests	02	15600-39100 +6600 (PR)	UT
3.	Accounts Officer	1	Level 8	UT
4.	Assistant Director	-	Level 8	UT
5.	Assistant Director (P&S)	-	Level 8	UT
6.	Private Secretary	1	Level 8	UT
7.	Range Officer Grade-I	07	9300-34800+4280 (PR)	UT

Department of Wildlife Protection, Ladakh

S.No.	Name of the post	Number of posts	Pay Band / scale of the post with Grade pay	Cadre
1	Regional Wildlife Warden	1	15600-39100 +6600 (PR)	UT
2	Wildlife Warden	2	9300-34800+4800 (PR)	UT
3	Range Officer Grade-I	1	9300-34800+4280 (PR)	UT

Pollution Control Board, Leh

S.No.	Name of the post	Number of posts	Pay Band / scale of the post with Grade pay	Cadre
1	Regional Director	1	Level 13	UT
2	Accounts Officer	1	Level 8	UT
3	Assistant Director	1	Level 8	UT
4	Assistant Director (P&S)	-	Level 8	UT
5	Private Secretary	1	Level 8	UT

Leave, Training and Deputation Reserves have been incorporated in the number of posts wherever applicable.

ANNEXURE – II (b)

GOVERNMENT OF JAMMU AND KASHMIR
FOREST, ECOLOGY & ENVIRONMENT DEPARTMENT,
CIVIL SECRETARIAT

NOTIFICATION
Srinagar 25th **October 2019**

SRO 722 In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor is pleased to direct that the cadre of the {Jammu and Kashmir Forest (Subordinate / Non-Gazetted) Service} for the Union Territory of Ladakh shall comprise the posts as indicated in Schedule I to this Notification, subject to any modifications as may be necessary.

This shall come into force with immediate effect.

By order of the Governor.

Sd/-
(Manoj Kumar Dwivedi) IAS
Commissioner Secretary to Government
Forest, Ecology & Environment Deptt.

No.:- FST/Re-org2019/SROs

Dated :- 25.10.2019

Copy to :-

1) Resident Commissioner, J&K.
2) Principal Secretary to Hon'ble Governor.
3) All Administrative Secretaries.
4) Divisional Commissioner Jammu / Kashmir / Ladakh.
5) All Heads of Departments.
6) OSD to Advisor/s to Hon'ble Governor, J&K.
7) Private Secretary to Chief Secretary, J&K.
8) Private Secretary to Commissioner / Secretary to Government, Forest, Ecology & Environment.
9) Stock file / office website.

(Riyaz-ul-Haq)
Under Secretary to Government
Forest, Ecology & Environment Deptt.

Scanned with CamScanner

Schedule I to SRO 722 of 25-10.2019

est (Territorial)

S.No	Name of the post	Number of posts	Pay Band / scale of the post with Grade Pay	Cadre
1.	Section Officer	1	Level 7	UT
2.	Assistant Accounts Officer	1	Level 7	UT
3.	Head Assistant	2	Level 6	UT
4.	Statistical Assistant	1	Level 6	UT
5.	Legal Assistant	1	Level 6	UT
6.	Accounts Assistant	1	Level 6	UT
7.	Range Officer Grade-II	02	9300-34800+4220 (PR)	UT
8.	Foresters	19	5200-20200+2800 (PR)	UT/Divisional
9.	Deputy Forester	03	5200-20200+2400 (PR)	UT/Divisional
10.	Forest Guards	76	5200-20200+1900 (PR)	UT/District
11.	Senior Assistant	02	5200-20200+2400 (PR)	UT/Divisional
12.	Accountant	02	9300-34800+4200 (PR)	UT/Divisional
13.	Junior Assistant	09	5200-20200+2400 (PR)	UT/Div/ District
14.	Senior Drivers	01	5200-20200+2800 (PR)	UT/Divisional
15.	Junior Drivers	01	5200-20200+1900 (PR)	UT/Divisional
16.	Driver	1	Level 2	UT
17.	Orderly, Farash & Chowkidar	12	4440-7770+1300 (PR)	UT/Div/ District
18.	Malies	42	4440-7770+1300 (PR)	UT/District
19.	Farash	02	4440-7770+1300 (PR)	UT/District
20.	Assistant Divisional Manager (SFC)	01	9300-34800+4200	
21.	Block Manager (SFC)	03	5200-20200+2400	
22.	Field Supervisor (SFC)	02	5200-20200+2400	
23.	Field Worker(SFC)	01	4440-7440+1400	
24.	Cleaner (SFC)	01	4440-7440+1300	

Department of Wildlife Protection

S. No	Name of the post	Number of posts	Pay Band / scale of the post with Grade Pay	Cadre
1.	Section Officer	1	Level 7	UT
2.	Assistant Accounts Officer	1	Level 7	UT
3.	Head Assistant	2	Level 6	UT
4.	Statistical Assistant	1	Level 6	UT
5.	Legal Assistant	1	Level 6	UT
6.	Accounts Assistant	1	Level 6	UT
7.	Range Officer Grade II	2	9300-34800+4200 (PR)	UT/Divisional
8.	Head Clerk/Accountant	1	9300-34800+4200 (PR)	UT
9.	Wildlife Foresters	7	5200-20200+2800 (PR)	UT/Divisional
10.	Senior Assistants	1	5200-20200+2400 (PR)	UT/Divisional
11.	Wildlife Guards/ Anti-poaching Guards	38	5200-20200+1900 (PR)	UT/Divisional
12.	Field Operators	1	5200-20200+1900 (PR)	UT/Divisional
13.	Drivers	2	5200-20200+1900 (PR)	UT/Divisional
14.	Junior Assistants	4	5200-20200+1900 (PR)	UT/Divisional
15.	Orderlies	5	4440-7770+1300 (PR)	UT/Divisional
16.	Chowkidars	1	4440-7770+1300 (PR)	UT/Divisional

Pollution Control Board, Leh

S.No.	Name of the post	Number of posts	Pay Band / scale of the post with Grade pay	Cadre
1	Section Officer	1	Level 7	UT
2	Assistant Accounts officer	1	Level 7	UT
3	Head Assistant	2	Level 6	UT
4	Statistical Assistant	1	Level 6	UT
5	Legal Assistant	1	Level 6	UT
6	Accounts Assistant	1	Level 4	UT
7	Junior Assistant	2	Level 2	UT
8	Driver	1	Level 2	UT
9	Orderly	2	SL 2	UT

ANNEXURE-III

Leave, Training and Deputation Reserves have been incorporated in the number of posts wherever applicable.

ANNEXURE - III

S.no	Name of the Cadre/Post	Garde		No. of Post	Remarks as provided by the department
		Pay Band	Grade Pay		
I GAZETTED SCIENTIFIC AND LEGAL					
1.	Pr. Scientific Officer/ Scientist -C	15600-39100	6600	1	Handling of Office matter pertaining to CPCB, MOEF and laboratories and scientific assignment of the committee.
2.	Sr. Scientific Officer/ Scientist-B	9300-34800	5400	1	Overseeing of Laboratories, interpretation of results of analysis and reporting, ensuring quality control measures as per standards.
	Law Officer	9300-34800	4280	1	To review and to provide legal advice on legal matter and to deal with Hon'ble NGT matters.
II NON- GAZETTED SCIENTIFIC AND ENGINEERING					
	Scientist-A	9300-34800	4280	2	Analysis of samples, supervision of works, reporting of analysis, supervision of field monitoring.
	Jr. Env. Engineer	9300-34800	4260	2	To supervise field inspection and monitoring of collection of samples.
	Draftman	9300-34800	4210	1	To prepare, review and redraft alongside the engineering team.
	Field Inspector	9300-34800	4200	1	To carry out field inspection and help in sampling.
	Lab Assistant	9300-34800	4200	1	
	Lab Attendant	4440-7440	1300	1	
	Total			**11**	

File No: LD-03014/3/2023-S and T-UT-LKS

From; lk-dst@gov.in

To: thiru.cpcb@nic.in / pcp.cpcb@nic.in/nikhilshukla.cpcb@gov.in

Sub: Hon:NGT Suo Motu Matter in OA.No.693/2023 -Pollution Control Boards are in the weak link-Reg.

Sir,

With reference to your email sent on 08.03.2024 regarding Hon: NGT Suo motu matter in OA.No.693/2023 and to say that, the status reportin respect of this Lakshadweep PCC has already been filed before the Hon: Tribunal as on 01.02.2024 .

I would like to inform that the Department of Science & Technology of Lakshadweep Administration provides all supports such as technical, financial and administrative infrastructure of the Laboratory for functioning of Lakshadweep Pollution Control Committee.

The duly filled format provided is enclosed herewith as desired.

Yours faithfully

Member Secretary,
Lakshadweep Pollution Control Committee
lakshadweeppcc@gmail.com/lk-dst@nic.in

Encl:Formats

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 693/2023

IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS ARE THE WEAK LINK"

Name of the SPCBs/ PCCs: Lakshadweep Pollution Control Committee

S.No.	Details	Remarks			
1.	Status of Manpower	Sanctioned	Working	Vacant	Vacancy in %
		5	1	4	80
2.	Ratio of Administrative, Ministerial and Technical Staff of SPCBs/ PCCs*#				

Technical Posts (Engineering & Science)		Administrative	
Chief Environmental Engineer	0 Nos.	Senior Law Officer	0 Nos.
Senior Environmental Engineer	0 Nos.	Law Officer	0 Nos.
Environmental Engineer	0 Nos.	Assistant Law Officer	0 Nos.
Assistant Environmental Engineer	0 Nos.	Sr. Administrative Officer	0 Nos.
Junior Environmental Engineer	0 Nos.	Administrative Officer	0 Nos.
Scientist E	0 Nos.	Section Officer	0 Nos.
Scientist D	0 Nos.	Personal Secretaries	0 Nos.
Scientist C	0 Nos.	UDC	0 Nos.
Scientist B	0 Nos.	LDC	0 Nos.
Senior Scientific Assistant	0 Nos.	Accounts Officer	0 Nos.
Junior Scientific Assistant	0 Nos.	Assistant Accounts Officer	0 Nos.
Senior Lab Assistant	0 Nos.	Accounts Assistant	0 Nos.
Junior Lab Assistant	1 No.	MTS	0 Nos.
Senior Technical Supervisor	0 Nos.	Drivers	0 Nos.
Junior Technical Supervisor	0 Nos.	Data Entry Operator	0 Nos.
Lab Assistant	0 Nos.	Publication Assistant	0 Nos.
etc		etc	0 Nos.
Total	1		

3.	Regulating And Monitoring Facility Available

Central Laboratory	Regional Laboratories	Total	No. of EPA Approved labs	No. of NABL Approved labs	No. of OH&SAS Approved labs
1	-	1	Nil	Nil	Nil

4.	Sanctioned strength and present working strength in laboratory

Number of Sanctioned Staff in Lab.	Number of Working Staff in Lab.
5	1

5	Further Need of Equipment's and Infrastructure in Labs

Number of Equipment's available	Further need of Equipment's
List attached	attached

6.	Details of Parameters Analysed in Central and Regional Laboratories combined
	Please attach a separate list as per labs existing in SPCBs/PCCs

Sr. No.	Water Parameter	Soil, Solid Waste & Hazardous Parameters	Air Parameters	Biological Parameters	Stack gases / Source emission	Noise Level Monitoring	Pesticides	Trace Metals	Meteoro Logical parameters
1	Colour		PM10						
2	TSS		PM 2.5 proposed						
3	TDS		SO2 proposed						
4	Odour		NO2 proposed						
5	Temperature								
6	pH								
7	electrical conductivity (EC)								
8	Dissolved oxygen (DO)								
9	Calcium								
10	Magnesium								
11	Total Hardness								
12	Total Acidity								
13	Total Alkalinity								
14	Chloride								
15	BOD								
16	COD								
17	Total Coliform								
18	Fecal Coliform								
19	Total Coliform								
20	Carbonate								

	21.	Bicarbonate								

7.	Provisions Made for Enforcement and Monitoring in Critically Polluted Areas: if applicable
	Allocation considers in the state budget for meeting such contingencies
8.	Availability of Budget and its sources and expenditure in last two years (2020-21 and 2021-22) (in Lakh Rs.)

1. Income Generated by Board / Committee

From Consent & Authorisation Mechanism		From Lab Analysis		Bank Interest		Any Other Income	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
1.65	12.60	Nil	Nil	1.13	1.30	Nil	Nil

Expenditure from the Income of Board	F.Y 2020-21	F.Y 2021-22
	Nil	Nil

2. Environmental Compensation fund of NGT received from CPCB, if any

Fund Received from CPCB		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
Nil	Nil	Nil	Nil

3. EC Fund collected by respective Board /Committee as per NGT / Board Directions

Fund Received from State		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
Nil	Nil	Nil	Nil

4. Grant-in-Aid from States/ UT, if applicable

Fund Received from State		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22
2.0	-	Nil	Nil

5. Any other. (Details Attached)

Fund Received from State Attached details		Expenditure	
F.Y 2020-21	F.Y 2021-22	F.Y 2020-21	F.Y 2021-22

9	Please enclose the list of infrastructure available and needed separately with this report. List attached
a	List of lab infrastructure (instruments and equipment) available:
b	List of lab infrastructure (instruments and equipment) Needed:

Note:

* The administrative & ministerial staff shall be combined as there may not be any ministerial staff in the Pollution Control Boards and Committees, if present it shall be combined with the strength of administrative staff.

#The below table shows the posts which are considered as Technical and Administrative by the CPCB, kindly add details accordingly.

Technical	Administrative
Scientist B, C, D, E and F, Environmental Engineer, Assistant Environmental Engineer, Chief Environmental Engineer, Senior Environmental Engineer, Junior Environmental Engineer, Chief Scientific Officer, Principal Scientific Officer, Scientific Officer, Junior Scientific Officer, Senior Technical Supervisor, Technical Supervisor, Draughting Supervisor, Senior Draughtsman, Data Processing Assistant and Junior Technician, Senior Scientific Assistant, Junior Scientific Assistant, Senior Laboratory Assistant, Junior Laboratory Assistant, Field Attendant and other technical posts.	Senior Law Officer, Law Officer, Assistant Law Officer, Sr. Administrative Officer, Administrative Officer, Assistant Director (OL), Senior Translator Assistant, Junior Translator, Accounts Officer, Assistant Accounts Officer, Accounts Assistant, Section Officer, Private Secretary, Publication Assistant, Upper Division Clerk, Lower Division Clerk, Multi-Tasking Staff Grade-I &II, Driver Special Grade, Driver Grade-I, II & Ordinary Grade, Data Entry Operator Grade-I&II, Stenographer Grade- I & II and other administrative posts.

LIST OF PARAMETERS FOR WHICH FACILITY AVIALABLE

Sl.No	Water Quality parameter	Air Quality
1.	Colour	PM 10
2.	TSS	PM 2.5 proposed
3.	TDS	SO_2 proposed
4.	Odour	NO_2 proposed
5.	Temperature	
6.	pH	
7.	Electrical conductivity (EC)	
8.	Dissolved oxygen (DO)	
9.	Calcium	
10.	Magnesium	
11.	Total Hardness	
12.	Total Acidity	
13.	Total Alkalinity	
14.	Chloride	
15.	BOD	
16.	COD	
17.	Total Coliform	
18.	Fecal Coliform	
19.	Total Coliform	
20.	Carbonate	
21.	Bicarbonate	

LIST OF EQUIPMENTS AVAILABLE IN THE LABORATORY

EQUIPMENTS AVAILABLE IN THE LABORATORY			
SL NO.	INSTRUMENTS	Quantity	REMARK
1	Hot air oven	2	Functioning
2	Electric Oven	1	
3	COD Digestor	1	
4	Fume hood	1	
5	Conductivity Meter	1	
6	Auto pH Instrument	1	
7	Muffle furnace	1	
8	Magnetic Stirrer	1	
9	BOD Incubator	1	
10	Refrigerator	2	
11	Suction Pump	1	
12	Incubator	1	
13	Autoclave	1	
14	Laminar Airflow Cabinet	1	
15	Respirable dust sampler	3	

LIST OF INSTRUMENTS REQUIRED

Sl.No	Particulars	Qty Required
1.	Analytical Balance	1
2.	Desiccator	2
3.	UV-Vis-Spectro photo Meter	1
4.	Conductivity Meter	2
5.	DO Meter	2
6.	COD Digester	1
7.	Auto Dispenser (chemical)	2
8.	Digital Burette	2
9.	Flame Photometer	2
10.	Muffle Furnace	2
11.	TKN Analyzer	2
12.	TOC Analyser	2
13.	Bacteriological Incubator	2
14.	Water bath	2
15.	Autoclave	1
16.	Microscope (100X)	2

BEFORE THE LEARNED MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD (CPCB), MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE (MoEFCC), GOVT. OF INDIA, PARIVESH BHAWAN, EAST ARJUN NAGAR, NEW DELHI.

AFFIDAVIT IN COMPLIANCE OF THE ORDER DATED 12.04.2024 PASSED IN ORIGINAL APPLICATION NO. 693 OF 2023 BY THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), PRINCIPAL BENCH, NEW DELHI.

I, Himanshu Yadav, aged 33 years, the Member Secretary, Lakshadweep Pollution Control Committee (hereinafter to be referred as LPCC) having its office in the Department of Science & Technology, Union Territory of Lakshadweep Administration (UTLA), Kavaratti- 682555 do hereby solemnly affirm and state on oath as under that.

A. I have perused and verified the official records and having understood the directions issued by the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter to be referred as NGT) in the order dated 12.04.2024 in Original Application No. 693 of 2023 arising from the *suo moto* cognizance taken on the news item titled "Pollution Control Boards are the Weak Link" appeared in Deccan Herald dated 24.10.2023, I am filing the present affidavit before your good office disclosing/covering the five issues/points raised in the communication dated 23.04.2024 bearing F.No. PCP/NGT/693 of 2023/2023-24 issued from your good office.

B. In response to the issue (a) concerning "Strengthening of Laboratories for monitoring prescribed parameters notified in Schedule 1 of EP Rule and specified while granting CTOs" and issue (c) concerning "Creation of necessary infrastructure in the laboratories etc. and for setting up the laboratories where they don't exist", it is humbly submitted that as part of strengthening of Lakshadweep Pollution Control Committee (LPCC), the Ministry of Environment & Forest has sanctioned the following 5 posts vide order No.Q-17015/6/99-CPW(p)(t) dated 09.12.2002 **(Annexure-1)**

1. Junior Scientific Assistant -1
2. Junior Lab. Assistant -2
3. Field Attendant -2

The Ministry of Environment & Forest approved a 'C' grade laboratory for LPCC vide Ministry's sanction order No.Q-No.Q-17015/6/99-CPW dated 14.02.2000

and provided the list of laboratory equipments to be purchased **(Annexure-II)**. The Ministry also released an amount of Rs. 8 Lakh as first instalment for the purchase of lab equipments. The LPCC had purchased all the equipments as per the list provided by the Ministry for the laboratory during 2003. In addition to this, UTLA also created necessary infrastructure in the laboratory. There are no major industrial establishments existing in this UT and the laboratory has the facilities to monitor the basic physico-chemical and biological parameters of water quality. LPCC is monitoring PM_{10} as part of National Ambient Air Quality Monitoring Programme. The LPCC is also monitoring the other parameters while issuing the Consent to Operate for the projects/establishments such as resorts/small scale industries/desalination plants/Sewage Treatment Plants (STP) etc. with the support of the National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratories.

C. In response to the issue (b) concerning "Notification of laboratories u/s 17(2) & Section 52 of the Water Act and u/a 17(2) & Section 28 of Air Act and status of obtaining recognition as Environmental lab under EPA", it is submitted that LPCC had submitted a letter to Director, NABL Secretariat, New Delhi for accreditation of laboratory at Kavaratti vide letter F.No.LD-08003/59/2018-S and T-UT-LKS dated 17.02.2020 (**Annexure-III**). Subsequently, another letter vide F.No.LD-03003/2/2021-S&T dated 19.10.2022 was sent to the Regional Director, CPCB, Bengaluru regarding the above issue **(Annexure-IV)**. The response is still awaited.

D. In response to the issue (d) concerning "Source of budget for income generated during 2020-21 and 2021-22", it is humbly submitted that the total budget for the year 2020-21 was Rs. 13,46,301.62 and for 2021-22 was Rs. 22,56,626.00 including income generated from Consent and Authorization fees, assistance form UTLA budget and financial assistance from Central Pollution Control Board (CPCB). The salary and other allowances of the sanctioned posts are debited from state funds from 01.04.2007 onwards. The LPCC is functioning with administrative support of Department of Science and Technology and the expenditure for the laboratory is being met from the state budget.

E. In response to the issue (e) concerning "Reasons as to why till now the full strength of appointments have not been made and why so many sanctioned

posts lying vacant and also time schedule within which the vacant posts will be filled up", it is humbly submitted that the Ministry of Environment & Forests, Govt. of India sanctioned following 5 posts vide order No.Q-17015/6/99-CPW (p)(t) dated 09.12.2002.

1. Junior Scientific Assistant - 1
2. Junior Lab. Assistant - 2
3. Field Attendant - 2

Subsequently the Administrator, Union Territory of Lakshadweep has created the above post vide Office Order F.No.15/4/97-S&T Vol.II dated 05.04.2003. **(Annexure-V)** and Recruitment Rules notified in the Lakshadweep Gazette vide Vol.XXXIX-No.4 on 07.04.2003 **(Annexure-VI).** All the above posts were filled on 26.12.2003.

The Junior Scientific Assistant (JSA) was promoted to the post of Senior Chemist in the Department of Science & Technology and the post became vacant on 01.02.2011. The vacant post of JSA was again filled on 17.09.2012. The incumbent resigned from post of JSA on 26.07.2017 and the post of JSA became vacant again.

Out of the two Junior Laboratory Assistant (JLA) posts, one post of JLA became vacant with effect from 19.11.2013 as the incumbent resigned. The other JLA was promoted as Laboratory Assistant in the Department of Science & Technology and the post became vacant on 26.06.2018. Subsequently, one Field Attendant (FA) was promoted as Junior Laboratory Assistant on 01.03.2019.

One Field Attendant resigned on 31.10.2013. The other Field Attendant post became vacant consequent upon promotion of incumbent as Junior Laboratory Assistant on 01.03.2019.

It is also submitted that the 4 posts (i.e.1 JSA, 1 JLA, 2 FA/Multi Skilled Employee) became "stand abolished" for being lying vacant for more than five years as per office memorandum of Dept. of Expenditure, Ministry of Finance, Govt. of India issued vide F.No.7(1)/E.Coord-I/2017 (Part.III) dated 04.01.2024 **(Annexure-VII).** Therefore, there is no vacancy in the LPCC at present.

It is worthwhile to mention here that the Lakshadweep Pollution Control Committee is functioning with administrative and technical support from the Department of Science and Technology, Lakshadweep Administration. The Department of Science & Technology has issued work order vide F.No.01/01/2023-S&T dated 10.01.2024, **(Annexure-VIII)**, wherein the following officials of the department are assigned various works dealing with Lakshadweep Pollution Control Committee:-

S.No.	Name & Designation	Work Assigned
1.	Shri. A. I. Muhsin, Scientist	i. Water quality monitoring programme ii. Air quality monitoring programme iii. Consent management/ Authorization iv. Sewage Treatment Plant & allied subjects v. Solid waste management i. Hazardous waste management ii. E-waste management vi. Biogas plants & allied subjects vii. Data validation of water & air
2.	Dr. Shri. P. P. Thaha, Scientist	iii. Plastic waste management iv. Battery waste management v. Bio-medical waste management vi. Construction & demolition waste management vii. Dairy farm waste
3.	Smt. C. N. Thajunnisa, Junior Scientific Officer	i. Biogas and allied correspondences ii. Abatement of pollution iii. Finance & account matters of LPCC
4.	Smt. M. K. Habsabi, Senior Lab Technician	i. Bio-medical waste ii. Plastic waste/ single used plastic and allied correspondences iii. Parliament questions related to pollution control iv. Battery waste & allied correspondences v. Construction & demolition waste and

			allied correspondences vi. RTI matters related with LPCC vii. Dairy farm waste & allied correspondences
5.	Shri. Abdul Nazer, Senior Chemist	i. ii. iii. iv. v. vi. vii. viii. ix.	Solid waste management and allied correspondences Hazardous waste management and allied matters E-waste management and allied matters Consent management/ Authorization Court matters related with LPCC Meetings of LPCC Various representations & complaints Correspondence on Bio-toilets Sewage treatment plant & allied matters
6.	Smt. Nihad, Lab Technician	i. ii. iii. iv. v. vi. vii. viii.	National Water Management Programme National Air Quality Monitoring Programme Coastal Water Monitoring Programme Operation & maintenance of laboratory Purchase of laboratory equipments/ articles/ chemicals Studies related with groundwater and allied correspondences Data validation & report preparation Analysis of water & air samples
7.	Shri. B. P. Mohammad Arif , Lab Assistant	i. ii.	Noise pollution and allied correspondences Correspondences on training/

		workshop/ conference related with LPCC iii. Visit of CPCB/ SPCB officials iv. Miscellaneous correspondences related with pollution matters v. Chemical preparation for water quality monitoring programme vi. Sampling of water & air vii. Assisting the lab technician for analysis of water & air sampling

There are no major industries existing in the UT of Lakshadweep. The number of Consents/Authorization issued by LPCC to various establishments is as mentioned below:-

S.NO.	Consent/ Authorization issued	Number
1	Consent to Establish (CTE) & Consent to Operate (CTO)	12
2	Authorization to Health Care Facilities (HCF)	48

It is evident that only limited proposals come before LPCC for Consents and Authorization as the UT is a small territory with no major industries (mining, thermal power plants etc). Consent process is also supported by Sub-committee duly constituted for the above purpose videF.No.ld-03001/1/2019-LPCC-UT-LKS-Part(1) dated 14.01.2020. **(Annexure-IX).**

MEMBER SECRETARY,
Lakshadweep Pollution Control Committee
(LPCC)

MEMBER SECRETARY
LAKSHADWEEP POLLUTION CONTROL COMMITTEE
KAVARATTI - 682555

लक्षद्वीप प्रशासन/LAKSHADWEEP ADMINISTRATION
लक्षद्वीप प्रदूषण नियंत्रण समिति/LAKSHADWEEP POLLUTION CONTROL COMMITTEE
विज्ञान एवं प्रौद्योगिकी विभाग/DEPARTMENT OF SCIENCE & TECHNOLOGY
कवरत्ती द्वीप 682 555/ KAVARATTI ISLAND -682 555

F.No.LD-0314/3/2023-S&T **Dated /तारीख: 20.06.2024**

To

The Member Secretary
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi- 110032

Sub:- Suo Motu matter OA. No.693/2023- "Pollution Control Boards are the weak link". – Filing of affidavit before the Member Secretary, Central Pollution Control Board- Reg.

Ref: -

1. **Order of Hon'able NGT dated 12 .04.2024**
2. **The communication bearing F.No.PCP/NGT/693 of 2023/2023-24 dated 23.04.2024 from the CPCB, New Delhi.**

Sir,

Kindly refer to the references cited above, the affidavit of Member Secretary, Lakshadweep Pollution Control Committee (LPCC) as directed by the Hon'ble Green Tribunal, Principal Bench, New Delhi vide order dated 12.04.2024 and as sought by your good office vide communication dated 23.04.2024 enclosed herewith for further action.

Yours faithfully,

(Member Secretary)
Lakshadweep Pollution Control Committee

Copy to

1. PA to the Advisor to the Hon'ble Administrator.
2. PA to the Secretary, Science & Technology.
3. G.Thirumurthy,DH-PCP Division,CPCB,Delhi-110032 (email:thiru.cpcb@nic.in)

No.Q-17015/6/99-CPW(pt.)
Government of India
Ministry of Environment & Forests
Paryavaran Bhavan, CGO Complex, Lodi Road

New Delhi, the 9th December, 2002

ORDER

Sanction of the President is hereby conveyed for strengthening the Lakshadweep Pollution Control Committee by providing salary support for the following staff to be recruited namely :-

Sl.No.	Designation and Scale of Pay	Posts suggested	Monthly salary (in Rs.)	Salary for 1st Year (in Rs.)
1.	Junior Scientific Assistant (Rs. 5000-8000)	1	8,200	98,400
2.	Junior Laboratory Assistant (Rs.3050-4590)	2	4,925	1,18,200
3.	Field Attendant (Rs.2750-4400)	2	4,572	1,03,416
	TOTAL	5		3,20,016

2. The staff salary support as proposed above will be subject to the following terms and conditions :-

(i) The salary support will be provided only for the staff sanctioned by this Ministry and this support will continue only till the end of the X Five Year Plan.

(ii) While all efforts would be made to provide the assistance during the 10th Plan, the Central Government reserves the right to discontinue or curtail the assistance at any time without assigning any reason.

(iii) The proposed staff will belong to the UT PCC concerned and shall not be the liability of the Central Government for any purpose.

(iv) UT Administration will be required to continue the sanctioned posts beyond X Plan for which they will bear salary cost of the staff.

(v) UT PCCs will have to ensure that recruitment to the suggested staff is made within six months from the date of sanction.

(vi) Assistance will be admissible only in respect of these new posts and to the extent period during which the posts are actually manned.

(vii) UT Admn. will not change designations of the suggested staff. However, they may change the pay scales as per the norms of UT Administration concerned but not exceeding total sanctioned amount and the number. UT Admn. will not make changes in respect of technical and scientific staff;

(viii) If the pay scales are enhanced by the UT Admn., the assistance will be limited to the pay scale mentioned in the sanction.

(ix) The sanctioned amount will be directly released to UT PCCs.

(x) Staff possessing requisite qualifications and experience will be recruited. UT PCCs will co-opt one Member from this Ministry in the Selection Committee.

(xi) The posts will be operated by the UT PCC only in the scale prevailing for corresponding posts in the respective UTs.

(xii) Assistance will be discontinued if the posts are diverted or they are filled up with unqualified persons.

(xiii) In respect of UTs which have not yet given undertaking to bear the expenditure after the 10th Plan period, funds will be released only after such an undertaking is received from the concerned UT PCCs.

(xiv) During each financial year, PCCs will prepare action plan for performing various activities and communicate it to this Ministry.

(xv) The monitoring of the project of strengthening will be done through :-

(a) Monitoring Committee set-up by the CPCB in consultation with this Ministry;

(b) Visits to the concerned UT PCC.

(c) Quarterly report to this Ministry.

(xvi) The UT PCCs will furnish Utilisation Certificate and Expenditure Statement to this Ministry in the beginning of each financial year.

3. The expenditure involved will be met from the funds under the scheme "Assistance for Abatement of Pollution" each year.

4. This sanction has been isued under the powers delegated to the Ministries/Departments and with the concurrence of Integrated Finance Division of this Ministry vide their Dy. No.2029/IFD/02 dated 25.11.2002.

(K.V. Mathew)
Under Secretary to the Govt. of India.

1963

Copy to :-

1. Chairman, Lakshadweep Pollution Control Committee, Kavaratti
2. Member Secretary, Lakshadweep Pollution Control Committee, Kavaratti
3. Member Secretary, Central Pollution Control Board, Delhi.
4. Secretary, Department of Environment, Lakshadweep Admn., Kavaratti
5. Secretary, Finance Department, Lakshadweep Admn. Kavaratti
6. Pay & Accounts Officer, Ministry of Environment & Forests, New Delhi
7. IFD/B&A
8. Sanction folder/Guard file/Spare copies.

No.Q-17015/6/99-CPW
Government of India
Ministry of Environment & Forests

TAMIL NADU POLLUTION CONTROL BOARD
SECRETARY
11 MAR 2000
CHENNAI

Paryavaran Bhawan, CGO Complex,
Lodi Road, New Delhi.

Dated : the 14th February, 2000

To

The Member Secretary,
Central Pollution Control Board,
Delhi.

Subject: Project proposal relating to Strengthening of North-Eastern State Pollution Control Boards and Pollution Control Committees of UTs - providing financial assistance for setting up/upgradation of Laboratories - sanction thereof.

****

Sir,

I am directed to refer to your letter No.B-11011/6/PCP/99 dated 28.12.99 on the above mentioned subject and to convey the approval of the President for incurring an expenditure amounting to Rs.3,91,25,000/- (Rupees three crores ninety one lakhs and twenty five thousand only) to the Central Pollution Control Board (CPCB) for the project proposal for strengthening of North-East State Pollution Control Boards (SPCBs) and Pollution Control Committees of UTs (PCCs) for providing financial assistance for Laboratory equipments out of the Central share of water cess (upto 20%) during the current financial year 1999-2000 for onward transmission to the Member Secretary of the concerned State Pollution Control Board and Pollution Control Committees. The equipment and cost-wise details of setting/upgradation of laboratories are as under:

i) 'C' Grade Laboratory at a cost of Rs.30 lakhs each to Nagaland, Sikkim, Mizoram, Arunachal Pradesh SPCBs and Andaman & Nicobar Islands and Lakshadweep PCCs. The total cost will comes to Rs. 180 lakhs (Rs.30 lakhs X 6). The list of laboratory equipment to be purchased for these State Pollution Control Boards/UT PCCs is attached as Annexure-I.

ii) Upgradation of laboratory from 'C' to 'B' at a cost of Rs.32.95 lakhs each to Manipur, Tripura SPCBs and Chandigarh, Pondicherry and Daman & Diu and Dadra & Nagar Haveli PCCs. Total cost comes to Rs.164.75 lakhs (Rs.32.95 lakhs X 5). The list of equipment to be purchased by these State Pollution Control Board/UT Pollution Control Committees is attached as Annexure-II.

iii) Upgradation of laboratory from 'B' to 'A' in respect of Meghalaya SPCB at a cost of Rs.46.50 lakhs. The list of equipment to be purchased by the Meghalaya Pollution Control Board is attached at Annexure-III.

2. I am also directed to convey the sanction of the President for release of an amount of Rs.1,00,00,000/- (Rupees one crore only) as first instalment with the following break-up:

i. C Grade Laboratory @Rs.8 lakhs each for the 6 SPCBs/PCCs mentioned in para 1(i) above (Rs.48 lakhs);

ii. B Grade Laboratory @ Rs.8 lakhs each for the 5 SPCBs/PCCs mentioned in para 1(ii) above (Rs.40 lakhs); and

iii. Rs. 12 lakhs for upgradation of B Grade Lab. to A Grade Laboratory for Meghalaya Pollution Control Board.

3. The remaining amount will be released after receipt of Utilisation Certificate, Statement of Expenditure and progress report of the above project from the concerned State Pollution Control Boards/Pollution Control Committees through Central Pollution Control Board.

4. The sanction of the above amount is subject to the following conditions:

i) The amount being released is for the specific purpose and should be exclusively spent for the purpose for which it has been sanctioned within the stipulated period of time. Utilisation of unspent amount from one financial year to next financial year would require specific approval of the Ministry of Environment and Forests.

ii) The Member Secretaries of the respective SPCBs/UT PCCs will furnish to the Chairman, Central Pollution Control Board, Delhi Utilisation Certificate within 60 days from the close of financial year i.e. by 31st May of each year for the amount released during the previous financial year. An Audited Statement of Accounts will also be furnished when the accounts are finalised.

iii) The Member Secretaries of the respective SPCBs/UT PCCs will furnish quarterly progress report on implementation of the above project and utilisation of funds to the CPCB who in turn will submit to the Ministry of Environment and Forests, New Delhi.

iv) The Chairman, Central Pollution Control Board will constitute a steering committee for implementation and monitoring the project. Two nominations from the Ministry of Environment & Forests - i.e. one from CP Division and one from Finance Division - will be on the steering committee.

5. The above amount of Rs.1,00,00,000/- (Rupees one crore only) will be debitable to budget head `3435.04.103.03.00.30-Other Contractual Services, during the Current Financial Year 1999-2000 (Non-Plan).

6. The Member Secretary, Central Pollution Control Board, Delhi will assist the State Pollution Control Bards and Pollution Control Committees relating to the finalisation of specification of laboratory equipment, setting/upgrading of the laboratory and providing the necessary training to the staff of these SPCBs/PCCs. He may also ensure that these laboratories are setup/upgraded and operationalised fully.

7. The amount of Rs.1,00,00,000/- (Rupees one crore only) will be drawn by the Drawing & Disbursing Officer of this Ministry and will be disbursed to the Member Secretary, Central Pollution Control Board by Demand Draft/ A/C Payee Cheque under intimation to CP Division.

8. This sanction has been issued under the powers delegated to the Ministries/Departments and with the concurrence of Integrated Finance Division of this Ministry vide their Dy. No 261/IFD/2000 dated 07-2.2000.

Yours faithfully,

Rdayal
14.2.2000

(Rameshwar Dayal)
Under Secretay to the Govt. of India
Tele.No. 436 3964

Copy to:

1. Pay & Accounts Officer, Ministry of Environment & Forests, New Delhi.
2. Director of Audit, Commerce, Works & Misc.II, AGCR Building, IP Estate, New Delhi.
3. The Drawing & Disbursing Officer, Ministry of Environment and Forests (2 copies) with a request to arrange payment at the earliest.
4. The Chairman, Central Pollution Control Board, Delhi.
5. The Chairman/Member Secretary of the concerned State Pollution Control Board/Pollution Control Committee.
6. The Accountant General, Government of concerned State Government/UTs Administration.
7. The Secretary, Department of Finance of the concerned State Government/UTs.
8. The Secretary, Department of Environment & Forests the concerned State Government/UTs.
9. PPS to Secretary(E&F)/PPS to SS(VV)/PPS, to AS(RP)/PPS to AS(MS)/PPS to JS & FA/PS to JS(VS).
10. The Chief Conservator of Forests, North East Region, Ministry of Environment & Forests, Shillong with a request to get them published in the local media for the benefits of the local populace.
11. Dir. (CP)/Dir.(IFD)/DS(IFD)/DS(NAEB-NE Cell)/CA, MoEF.
12. IFD/B&A/SO(CPW)/Guard file/ECR/Sanction folder/Spare copies.

Rdayal
14.2.2000

(Rameshwar Dayal)
Under Secretay to the Govt. of India

Dated: 14th February, 2000

LIST OF INSTRUMENTS/EQUIPMENTS FOR 'C' GRADE LABORATORY

A. INSTRUMENTS/ EQUIPMENTS

S.No	Name of Instruments/Equipments	Quantity Sanctioned	Unit Cost (In lakh)
1	Conductivity Meter	One	0.30
2	pH Meter with combined Glasscalomel electrode (portable & Table models)	One	0.25
3	Portable Analysis Kit (Dissolved Oxygen, pH, Temperature & Conduct)	One	0.70
4	Spectrocolorimeters	One	1.50
5	Turbidity Meter	One	0.20
6	Autoclave	One	0.25
7	Aquarium for bio-assay & aerators	One	0.30
8	Balance (one weighing upto 0.01 mg)	One	1.0
9	Balance (one weighing upto 0.10 mg)	One	1.50
10	BOD Incubator	One	0.40
11	Bacteriological Incubator	One	0.25
12	Centrifuge	One	0.25
13	Hot Plate (different size)	One	0.15
14	Heating Mantles	One	0.02
15	Inoculation Chamber	One	0.25
16	Oven (hot air)	One	0.30
17	Refrigerator (big size)	One	0.30
18	Thermometer (different ranges)	One	0.02
19	Stop Watch	One	0.01
20.	Water Distillation assembly (ordinary)	One	1.0
21	Microscope (ordinary)	One	0.25
22	Microscope (research)	One	1.0
23	Filtration Assembly (millipore)	One	1.0
24	High Volume Sampler with Gaseous Monitoring System	One	0.45
25	Handy Sampler (for Gaseous Monitring)	One	0.30
26	Non-Dispersive Ambient Carbon Monoxide Analyser	One	5.0
27	Stack Monitoring Kit	One	0.75
28	Smoke Density Meter	One	2.0
29	Exhaust CO/HC analyser	One	2.0
30	Wind Speed & Wind Direction Recorder	One	1.0
31	Noise Meter	One	3.0
	TOTAL		25.7

B. INFRASTRUCTURE AND O & M

S.No.	Item	Quantity Sanctioned for 'C' Gr. Lab.	Cost (Rs. in lakh)
1	Infrastructural facilities and consumables	As per parameters	3.00
2	Recurring cost for consumables	As per parameters	1.30
			4.30

TOTAL A + B = Rs.30.0 lakhs

Rdayal
14.2.2000
(Rameshwar Dayal)
Under Secretary to the Govt. of India

Government of India
Ministry of Environment & Forests

ANNEXURE - II

No.Q-17015/6/99-CPW
Government of India
Ministry of Environment & Forests

New Delhi, dated : 14th February, 2000

LIST OF INSTRUMENTS FOR 'B' GRADE LABORATORY SANCTIONED FOR MANIPUR, TRIPURA, PONDICHERRY, CHANDIGARH & DAMAN

S.No	Instrument/Equipment	Unit Cost (Rs. lakh)
1.	Atomic Absorption Spectrophotometer	10.0
2.	HVS with Respirable dust	1.0
3.	HVS Caliberation kit	0.50
4.	Handy air sampler (ambient air)	2.0
5.	Balances (Side & Top)	3.50
6.	Laminer flow	0.75
7.	Flame photometer	0.50
8.	Mercury Analyser	2.0
9.	Colony counter (electronic)	0.20
10.	Deep Freezer	0.50
11.	Ambient CO analyser	5.0
12.	HC Analyser	7.0
	TOTAL	32.95

Rdayal
14.2.2000

(Rameshwar Daya-1)
Under Secretary to the Govt. of India

No. Q-17015/6/99-CPW
Government of India
Ministry of Environment & Forests

New Delhi, dated 14th February, 2000

LIST OF INSTRUMENTS FOR 'B' GRADE LABORATORY SANCTIONED FOR MANIPUR, TRIPURA, PONDICHERRY, CHANDIGARH & DAMAN

S.No	Instrument/Equipment	Unit Cost (Rs. in lakhs)
1.	Atomic Absorption Spectrophotometer	10.0
2.	HVS with Respirable dust	1.0
3.	HVS Caliberation kit	0.50
4.	Handy air sampler (ambient air)	2.0
5.	Balances (Side & Top)	3.50
6.	Laminer flow	0.75
7.	Flame photometer	0.50
8.	Mercury Analyser	2.0
9.	Colony counter (electronic)	0.20
10.	Deep Freezer	0.50
11.	Ambient CO analyser	5.0
12.	HC Analyser	7.0
	TOTAL	32.95

Rdmyl
14.2.2000
(Rameshwar Daya-1)
Under Secretary to the Govt. of India

CamScanner

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ANNEXURE - III

No. Q-17015/6/99-CPW
Government of India
Ministry of Environment & Forests

New Delhi, dated: 14th February, 2000

LIST OF INSTRUMENTS FOR 'A' GRADE LABORATORY EQUIPMENT SANCTIONED FOR MEGHALAYA SPCB (Including left out of 'B' grade)

S.No	Instrument/Equipment	Unit Cost (Rs. in lakhs)
1.	TOC Analyser	8.0
2.	Pulse Florescence ambient SO_2 analyser	6.5
3.	PM-10 Sampler/B-ray SPM	7.0
4.	Spectroflorometer	2.5
5.	Ozone Analyser	7.0
6.	NOx Analyser	6.5
7.	Mercury Analyser	2.5
8.	Hydrocarbon Analyser	6.5
	TOTAL	46.5

Rdayal
14.2.2000
(Rameshwar Dayal)
Under Secretary to the Govt. of India.

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ANNEXURE-III

GOVT. OF INDIA (भारत सरकार)

LAKSHADWEEP ADMINISTRATION (लक्षद्वीप प्रशासन)

DIRECTORATE OF SCIENCE & TECHNOLOGY (विज्ञान एवं प्रौद्योगिकी विभाग)

KAVARATTI-682555 (कवरत्ती द्वीप-682555)

File No: LD-08003/59/2018-S and T-UT-LKS Dated (तारीख) 02.2020

To

The Director
NABL Secretariat, B-4 / B-5 / B-6
Qutab Hotel Apartments, New Mehrauli Road,
New Delhi – 110016

Sub:- Accreditation of Laboratories with NABL — Reg.
Ref:- Minutes of performance audit of SPCBs/PCCS dated 28.05.2019

Sir,

Please refer to your letter cited on the subject mentioned above. The laboratory of the Dept. of Science & Technology and the Lakshadweep Pollution Control Committee has been undertaking analysis of following Physico-chemical and Microbiological parameters as mentioned below.

Sl.No	Physical parameters	Chemical parameters	Microbiological parameters	Air Quality
1	1. Colour 2. Odour 3. pH 4. Temp	Conductivity, Chloride Salinity, TDS, TH, CaH MgH.	Total Coli forms Fecal Coli forms	PM10

The Department has proposed to increase Air Quality gaseous parameters like NO_x, SO_x etc as per CPCB norms and directives. Please see the minutes of recommendation performance audit of SPCBs (copy enclosed) wherein it has been recommended to upgrade the laboratory including obtaining accreditation with NABL. In order to proceed with accreditation process, we would like to get fully acquainted with all relevant documents and understand the assessment procedure and methodology of making an application for accreditation with NABL.

Therefore you are requested kindly guide us appropriately and forward relevant NABL documents for taking further necessary action from this end.

Please treat this as most urgent.

Yours faithfully

P.Pookoya
Director (Science & Technology) &
Member Secretary, Lakshadweep Pollution Control Committee

Copy to : Shri. Gurnam Singh,Additional Director & Divisional Head ,Air & Instrumentation Lab. Central Pollution Control Board,Parivesh Bhawan, East Arjun Nagar, Delhi- 10032 with reference to his letter F.No. C-11012/55/2019-Inst. Lab dated 11.12.2019 .

Annexure-IV

भारत सरकार
लक्षद्वीप प्रशासन
लक्षद्वीप प्रदूषण नियंत्रण समिति
विज्ञान एवं प्रौद्योगिकी विभाग
कवरत्ती द्वीप 682 555

File No:LD-03003/2/2021-S&T

Dated: 19.10.2022

To

The Regional Director,
Central Pollution Control Board,
Regional Directorate (South)
Bengaluru
Email.ID: jcb.cpcb@nic.in

Sub:.-Request to spare a technical team from CPCB Bengaluru to Kavaratti to assess the situation and make recommendations for the LPCC -Reg.

Sir,

The Lakshadweep Pollution Control Committee (LPCC) is facing difficulties for settling the following issues:

Sl.No.	Subject	Issues
1.	**Biomedical waste Management:**	
a.	Installation of Incinerators for Health Department	During the 2nd UT Level committee for Biomedical Waste Management for Lakshadweep constituted as per the Hon: NGT order on 26.07.2022, it was directed that the Health Department, UTL may procure and install captive treatment facilities immediately in 5 major islands (Kavaratti, Agatti, Andrott, Amini and Minicoy). And also, in the recent guidelines issued by the CPCB for the setting up of Biomedical waste incinerators, it is mandated that the minimum capacity of the incinerator should be 30 kg/day. But the yellow category waste generation from the islands ranges from 0.40 to 10 kg/day. Therefore, LPCC needs advice from CPCB for the procurement of smaller capacity (10-15Kg) biomedical waste incinerators.
b.	Installation of Common Biomedical Waste Treatment Facilities (CBWTFs) in Lakshadweep	CPCB has requested to submit a proposal for the development of CBWTF. LPCC has already informed the CPCB about the difficulties facing the setting up of CBWTFs in island conditions. The CBWTF is not technically feasible due to geographical isolation of islands and all the inhabited islands are scattered in the Arabian Sea.

2.	**National Ambient air quality Monitoring Programme (NAMP)**	
	a. Functioning of previously sanctioned NAMP stations at Kavaratti	CPCB has been sanctioned two air quality stations for Kavaratti island on 2001 under NAMP and the same has been functional from 01.07.2015 onwards. CPCB officials during their visit suggested to shift the existing station to another appropriate location considering the height and surroundings of the existing location. LPCC requested to depute a technical team from CPCB to identify a suitable location for the shifting of the existing NAMP station.
	b. Newly sanctioned NAMP stations at Kavaratti	The CPCB further sanctioned 2 new monitoring stations for Kavaratti island as per their letter dated 17.06.2022 under NAMP. Kavaratti island has a land area of 3.9 Km^2 and has previously sanctioned 2 NAMP monitoring stations. Hence, the newly sanctioned monitoring stations may be considered for Amini Island.
3.	**Solid and Liquid waste management:**	Biodegradable waste, mainly kitchen waste, generated in households is being treated at the household level itself by feeding the pet animals like cows, goats, hens, etc and also used in 35 biogas plants installed at Minicoy, Kalpeni and Kavaratti. Sewage generation in the islands is mainly through individual households and private/ government establishments. All the households have septic tanks and soak pits for faecal waste and a separate soak pit for non-faecal waste water management. Therefore, better innovative technology needs to be identified for the treatment of liquid waste as well as solid waste disposal.
4.	**Accreditation of Laboratory:**	LPCC has established a laboratory with basic facilities. This lab needs to be upgraded and accredited with the assistance of CPCB.

Lakshadweep PCC requires immediate intervention to solve the above mentioned issues. Therefore it is requested to depute a technical team from CPCB Bengaluru to visit Kavaratti for assessing the situation and to recommend appropriate solutions.

Yours faithfully,

(RAKESH DAHIYA, DANICS)
Member Secretary, LPCC

Received
Dated
Despatched Date
25.10.2022

Copy to-

mscpcb@nic.in

F.No 15/4/97-S&T(Vol.II)
Administration of the
Union Territory of Lakshadweep
Department of Science & Technology
Kavaratti, dated 05.04.03

Annexure A/6 (11)

OFFICE ORDER

Sub : - Lakshadweep Pollution Control Committee-Creation of group C and D Plan posts- Orders Issued.

Ref: - Letter No.Q/17015/6/00-CPW(Pt) dated 09.12.2002 of Ministry of Environment & Forets, New Delhi

Administrator Union Terriory of Lakshadweep is pleased to create the following plan posts of group C & I as sanctioned by the Ministry of Environment & Forests vide letter cited above from he date of filling up of the posts till 29.2.2004 for strengthening of Lakshadweep Pollutin Control Committee.

Sl.No.	Name of Post	No.of Post	Scale of Pay
1	Junior Scientific Assistant	1	4500-125-7000
2	Junior Laboratory Assistant	2	3050-75-3950-80-4590
3	Filed Attendant	2	2550-55-2660-60-3200

The expenditure involved is dbitable to the fund being provided by the Ministry for the salary support for above mennned posts during X Five Year Plan period.

(K.S.Mehra)
Administrator

To

The Under Secretary to the Gvt. of India,
Ministry of Environment & Fests,
Pariyavaran Bhawan, C.G.O mplex, Lodhi Road,
New Delhi.

Copy to :1) The Chairman, Central Pution Control Board, Parivesh Bhawan, East Arjun Nagar, , Delhi – 11032
2) The Chairman, Lakshadwep Pollution Control Committee.
3) The Member Secretary, akshadwep Pollution Control Committee

The Lakshadweep Gazette

PUBLISHED BY AUTHORITY

Annexure-A 200

(12)

EXTRAORDINARY

VOL. XXXIX. No. 4, MONDAY, 7th APRIL, 2003 / 17th CHAITRA, 1924 (SAKA)

ADMINISTRATION OF THE
UNION TERRITORY OF LAKASHADWEEP
(LAKSHADWEEP POLLUTION CONTROL COMMITTEE)

Kavaratti Island,
Dated: 05-04-2003.

NOTIFICATION

F.NO. 15/4/97-S&T- VOL-II: - In exercise of the powers conferred by the Government of India, Ministry of Home Affairs vide their Notification No.2/7/63-LMA dated 4th February, 1963, the Administrator, Union Territory of Lakshadweep makes the following Rules regulating the method of recruitment to the post of Junior Scientific Assistant/ Junior Laboratory Assistant/Field Attendant in the Lakshadweep Pollution Control Committee under the Administration of the Union Territory of Lakshadweep.namely: -

1. **Short title and commencement: -** (i) These rules may be called the Lakshadweep Pollution Control Committee of Lakshadweep Administration (Group 'C' and 'D' Technical Posts) Recruitment Rules, 2003.

(ii) They shall come into force from the date of its publication in the Lakshadweep Gazette.

2. **Number of posts, classification, scale of pay, method of recruitment etc:-** The number of posts, classification and scale of pay attached thereto shall be as specified in Column 2 to 4 of the Schedule annexed to these rules.

3. **Method of recruitment, age limit, qualification etc: -** The method of recruitment, age limit, qualifications and other matters relating to the said posts shall be specified in column 5 to 14 of the said schedule.

4. **Disqualification:** - No person,

(a) who has entered or contracted a marriage with a person having a spouse living; or
(b) who having a spouse living, has entered in to or contracted a marriage with any person;

shall be eligible for appointment to any of the said posts

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and other party to the marriage and that there are other grounds for so doing exempt any person from the operation of these rule.

5. **Power to relax: -** Where the Administrator, U.T. of Lakshadweep is of the opinion that it is necessary to expedient so to do, he may, by order for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of person except Rule 4 of these rules.

6. **Savings: -** Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for SC,ST, Ex-Servicemen and other special category of persons in accordance with the orders issued by the Central Government from time to time in this regard.

Sd/
(K.S. MEHRA,IAS)
Administrator.

SCHEDULE

A. Recruitment Rules for the Post of Junior Scientific Assistant in the Lakshadweep Pollution Control Committee, U.T. of Lakshadweep

1.	Name of Post	:	Junior Scientific Assistant.
2.	Number of Post	:	1 (Subject to variation depending on workload).
3.	Classification	:	General Central Service Group 'C' Non- Gazetted Non-Ministerial.
4.	Scale of Pay	:	4500 – 125 – 7000.
5.	Whether selection or non-selection post	:	Selection.
6.	Whether benefit of added years of service admissible under rule 30 of CCS (Pension) Rules, 1972	:	NA
7.	Age limit for direct recruitment	:	18-27 years. **Note:** Relaxable for Govt. employees, SC/ST candidates, Ex-Servicemen and other specified categories of person in accordance with the Govt. of India instructions from time to time.The crucial date for determining the age limit shall be the last date on which Employment Exchange is asked to sponsor candidates.
8.	Educational and other qualifications prescribed	:	**Essential: -** Graduation in Chemistry.

	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	:	Not applicable.
10.	Period of probation	:	2 years.
11.	Method of recruitment whether by direct recruitment or by deputation transfer and or by promotion percentage of vacancies to be filled by various methods	:	By direct recruitment **Note:** - vacancies caused by the incumbent leaving on deputation or long illness or study or under other circumstances for a duration of a year or more may be filled on deputation from officer as per the guide-lines of the Central Govt.
12.	In the case of recruitment by promotion/deputation/ transfer/grades from which promotion/deputation/ transfer is to be made	:	NA
13.	If a DPC/ Selection Committee exists, what is its composition	:	1. Secretary (Science & Tech.) - Chairman 2. Nominee from MOEF - Member 3. Dy.Director (S&T) - Member 4. Dy.Conservator of Forests - Member 5. Secretary (Administration) - Member
14.	Circumstances in which UPSC is to be consulted in making recruitment	:	NA

B. Recruitment Rules for the Post of Junior Laboratory Assistant in the Lakshadweep Pollution Control Committee, U.T of Lakshadweep

1.	Name of Post	:	Junior Laboratory Assistant.
2.	Number of Post	:	2 (Subject to variation depending on work load)
3.	Classification	:	General Central Service Group 'C' Non-Gazetted Non-Ministerial.
4.	Scale of Pay	:	3050-75-3950-80-4590.
5.	Whether selection or non-selection post	:	Selection.
6.	Whether benefit of added years of service		

7.	Age limit for direct recruitment	:	18-27 years. **Note:** Relaxable for Govt. employees, SC/ ST candidates, Ex-Servicemen and other special categories of person in accordance with the Govt. of India instructions from time to time. The crucial date for determining the age limit shall be the last date on which Employment Exchange is asked to sponsor candidates.
8.	Educational and other qualifications prescribed for direct recruits	:	**Essential:** - Pre-degree / XIIth standard pass in Science subjects.
9.	Whether age and Educational qualifications prescribed for direct recruits will apply in the case of promotees.	:	Not applicable.
10.	Period of probation	:	2 years.
11.	Method of recruitment whether by direct recruitment or by deputation transfer and or by promotion percentage of vacancies to be filled by various methods	:	By direct recruitment. **Note :** Vaccancies caused by the incumbent leaving on deputation or long illness or study or under other circumstances for a duration of a year or more may be filled on deputation from officer as per the guidelines of the Central Govt.
12.	In the case of recruitment by promotion/deputation/ transfer/ grades from which promotion/ deputation/ transfer is to be made	:	NA
13.	If a DPC/Selection Committee exists, what is its composition	:	1. Dy. Conservator of Forests - Chairman 2. Nominee from MOEF - Member 3. Dy.Director (S&T) - Member 4. Asst. Engineer (Civil) - Member
14.	Circumstances in which UPSC is to be consulted in making recruitment	:	NA

C. Recruitment Rules for the Post of Field Attendant in the Lakshadweep Pollution Control Committee

1.	Name of Post	:	Field Attendant.
2.	Number of Post	:	2 (Subject to variation depending on work load)
3.	Classification	:	General Central Service Group 'D' Non-Gazette Non-Ministerial.
4.	Scale of Pay	:	2550-55-2660-60-3200.

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	Whether selection or non-selection post	:	Selection.
6.	Whether benefit of added years of service admissible under rule 30 of CCS (Pension) Rules, 1972	:	NA
7.	Age limit for direct recruitment	:	18-27 years. **Note:** Relaxable for Govt. employees, SC/ST candidates, Ex-Servicemen and other special categories of person in accordance with the Govt. of India instructions from time to time. The crucial date for determining the age limit shall be the last date on which Employment Exchange is asked to sponsor candidates.
8.	Educational and other qualifications prescribed for direct recruits	:	**Essential:** - VIII std. pass.
9.	Whether age and Educational qualifications prescribed for direct recruits will apply in the case of promotees	:	Not applicable.
10.	Period of probation	:	2 years.
11.	Method of recruitment whether by direct recruitment or by deputation transfer and or by promotion percentage of vacancies to be filled by various methods	:	By direct recruitment failing which by transfer.
12.	In the case of recruitment by promotion/deputation/transfer/ grades from which promotion/ deputation/transfer is to be made	:	Transfer from Lab. Attendant under the Department of Science & Technology.
13.	If a DPC/Selection Committee exists, what is its composition	:	1. Dy.Conservator of Forests - Chairman 2. Nominee from MOEF - Member 3. Technical Officer (S&T) - Member 4. Asst. Engineer (ELE, Kavaratti) - Member
14.	Circumstances in which UPSC is to be consulted in making recruitment	:	NA

Sd/-
(K.S.MEHRA,IAS)
Administrator.

Annexure-VI 1981

F No. 7(1)/E.Coord-I/2017(Part.III)
Government of India
Ministry of Finance
Department of Expenditure

North Block, New Delhi
Dated 4th January, 2024

OFFICE MEMORANDUM

Sub: Compendium of instructions for Creation, Revival, Continuation, Conversion, Transfer, Up-gradation, Down-gradation and Abolition of posts in Autonomous Bodies under Central Government.

The following compendium of instructions for Creation, Revival, Continuation, Conversion, Transfer, Up-gradation, Down-gradation and Abolition of posts in Autonomous Bodies under Central Government is issued in supersession of all previous instructions/orders.

2. General:

2.1 These instructions shall apply to creation, continuation, revival, conversion, transfer, up-gradation, down-gradation and abolition of posts in Autonomous Bodies under Central Government in supersession of all instructions or advice issued till date.

2.2 Any specific exemption allowed to any Autonomous Body under a Ministry or Department on creation, revival, continuation, conversion, transfer, up-gradation and down-gradation of posts is also withdrawn.

2.3 (a) If delegation of powers for creation, revival, continuation, conversion, transfer, up-gradation and down gradation of posts are required or otherwise available under any Authority, the same shall be brought to the notice of this Department separately for further necessary action.

(b) Autonomous Bodies, which are financially self- sustained or receives marginal/negligible grant from Government of India, seeking exemption from these instructions shall submit proposal to Department of Expenditure clearly bringing out the quantum of grant received from Government of India. However, these Autonomous Bodies shall abide by the Pay Level in Pay Matrix as applicable to equivalent posts/ranks in Central Government/approved by Central Government.

2.4 Proposal for creation, revival, continuation, conversion, transfer, up-gradation, down-gradation and abolition of posts [except where powers are delegated to Administrative Ministries/Departments and FAs vide this order] shall be routed through IFD with the approval of Secretary of Administrative Ministry/Department.

2.5 These instructions shall not be applicable to CPSEs, which may follow the instructions issued by Department of Public Enterprises in this regard.

2.6 These instructions shall not be applicable to Statutory posts. A post shall be categorised as Statutory, if it is specifically mentioned under the provisions of any Act of Parliament. Post(s) created by Rules/Notification/Executive orders under any of the provisions of a Statute subsequent to notification of the Statute for smooth functioning of the Statutory Body shall not be categorised as Statutory Post(s). These posts shall be subject to the provisions of these instructions.

2.7 The power to create post(s) resides with Cabinet and Department of Expenditure as given hereunder. No proposal for delegation of power to create posts to any Authority shall be included in any Appraisal notes [CEE, EFC, etc], Draft Cabinet Note (DCN) or Bill.

2.8 Proposals for creation of posts as part of a Statute should invariably be brought to the notice of Department of Expenditure through Appraisal Notes/DCN for approval.

3. Creation of posts:

3.1 Creation of posts at SAG and above levels [Pay Levels-14 and above] and Chief Executive of Autonomous Bodies irrespective of pay level shall be submitted to Cabinet.

3.2 Proposals for creation of posts noted at para 3.1 shall be submitted to Cabinet by the Administrative Ministry as per laid down procedure after consultation with nodal Departments including Department of Expenditure.

3.3 All other proposals for creation of posts shall be referred to Department of Expenditure through respective Integrated Financial Division (IFD), with the approval of Secretary of Administrative Ministry/Department.

3.4 In case of multiple proposals, e.g. proposals for different grades in the same Autonomous Body or one or more Autonomous Bodies under the same Ministry/ Department, the Administrative Ministry/Department shall submit a consolidated proposal.

3.5 Proposals for creation of posts shall be submitted on file, along with the prescribed checklist issued by this Department (**Annexure- I**). Separate checklist may be prepared for each category of post. Proposals without complete information and without approval of Secretary of Administrative Ministry/Department will not be considered and will be returned to the Administrative Ministry.

3.6 The authority competent to approve creation of post(s) shall be as below:

Level of Post	Approving Authority
Posts equivalent to SAG and above levels [Pay Level-14 and above] and all Chief Executive Posts of Autonomous Bodies irrespective of Pay Level.	Cabinet
Posts below SAG level [Below Pay Level-14]	Department of Expenditure

4. **Creation of Supernumerary posts:**

4.1 The Competent Authority for creation of posts and procedure in respect of supernumerary posts shall be the same as for regular posts given at para 3 above.

4.2 Supernumerary post(s) shall be personal to the officer(s) for whom it is created and for a limited period to be specified in the order itself. It shall stand abolished as soon as the officer(s) for whom it is created vacates it on account of retirement/promotion/ accommodation against a regular post/or any other reason.

4.3 Administrative Ministries/Departments under intimation to concerned Financial Advisors shall maintain a record of the supernumerary posts, the particulars of the individuals who hold liens against them and the progressive abolition of such posts as and when the holders of the posts vacate them.

5. **Abolition and Revival of posts:**

5.1 A post lying vacant for more than 5 years from the date of creation or date of falling vacant, shall stand abolished.

5.2 In cases where

(i) the recruitment process has been initiated within 4 years of the creation/arising of vacancy and is underway but appointment orders have not been issued within the period of 5 years, or

(ii) there are specific Court directions requiring the filling of a post, or

(iii) filling of posts was delayed due to Court orders on finalization of seniority lists/filling of the posts etc., or

(iv) promotion posts under reservation quota could not be filled due to non-availability of eligible candidates in the feeder grade, or

(v) posts are essential for functioning of the institute and for which matching savings can be provided by the organization by surrendering live posts without compromising the hierarchy of the Cadre or affecting the promotional channels of the feeder grades in the same hierarchy.

the posts may be revived with prior approval of Department of Expenditure.

5.3 In cases, where the organisation is prevented from filling the vacancy due to circumstances specified in para 5.2 and where sufficient justification exists for continuation of the post, proposals for revival shall be submitted to Department of Expenditure through Integrated Finance Division (IFD) along with a detailed chronology of events indicating the circumstances which led to non-filling of the vacancy and functional justification for revival with the approval of Secretary of Administrative Ministry/Department as per prescribed checklist (**Annexure-II**). Revival would be considered only in the circumstances mentioned in para 5.2.

5.4 Statutory posts are not covered under these instructions. Only the posts mentioned in Statute may be considered Statutory, not their support staff (see para 2.6).

B.M.

5.5 Once a post is deemed to be abolished (unless covered under para 5.2) it shall not be filled, except by creating it *de novo* by following the procedure under para 3.

5.6 A list of abolished posts shall be submitted to the Department of Expenditure annually through the Financial Advisor concerned.

5.7 Categorisation of vacant posts:

Type of Post	Category	Action required
Statutory Posts	Do not fall under abolition category	Revival not required
Post vacant for less than 5 years	Live	Revival not required
Post vacant for 5 years or more	Abolished	The posts are deemed to be abolished whether or not abolition order is issued by the Administrative Ministry/ Department. In cases covered by para 5.2, posts may be revived with the approval of Department of Expenditure.

5.8 The Authority competent to approve revival of post(s) in cases under para 5.2 shall be as below:

Level of Post	Approving Authority
All posts	Department of Expenditure

6. Continuation of temporary posts:

6.1 Continuation of temporary posts would be considered subject to continuation of the temporary body/scheme/project for which the posts were initially sanctioned.

6.2 Proposals for continuation of temporary posts up to Selection Grade [Pay Level-12], shall be considered by the Administrative Secretary in consultation with the FA subject to the condition that the purpose for which the temporary post is created, i.e a temporary organisation, a scheme, a project, etc. is further approved by the Competent Authority for continuation. In case of difference of opinion, the proposal shall be submitted to Department of Expenditure with documents supporting creation of such post(s) and approval of Competent Authority for continuation of the temporary body, scheme, project or purpose for which the post is created.

6.3 For continuation of posts, except as mentioned in sub para 6.2 above, the proposal may be referred to Department of Expenditure through IFD, with the approval of concerned Secretary. Administrative Ministry/Department shall provide necessary supporting documents showing approval of Competent Authority for continuation the temporary body/scheme/project/purpose for which the posts were initially sanctioned.

6.4 For continuation of posts in the Apex Level (L-17), Department of Expenditure will examine and put up the proposal to the Committee of Secretaries comprising Secretary (Exp), Secretary (DoP&T) and Cabinet Secretary.

6.5 The Authority competent to approve Continuation of temporary post(s) shall be as below:

Level of Post	Approving Authority
Up to Selection Grade [Pay Level-12]	Secretary of Administrative Ministry/ Department in consultation with the Financial Advisor
All posts above Selection Grade (Pay Level-12) and below Apex Level [Below Pay Level-17]	Department of Expenditure
Apex Level, [Pay Level-17]	CoS [Secretary (DoE), Secretary, DoP&T and Cabinet Secretary]

7. Transfer of Posts:

7.1 A post sanctioned for a specific purpose shall not be diverted for another purpose at the same or a different station.

7.2 In case there is any necessity for transfer of post(s) due to transfer of functions for which the post is created, or the specific function ceases to exist, then in such cases the Administrative Ministry/Department shall submit a proposal along with detailed justification routed through their IFD and with the approval of Administrative Secretary, to the Department of Expenditure.

7.3 The Authority competent to approve transfer of post(s) shall be as below:

Level of Post	Approving Authority
All Posts	Department of Expenditure

8. Conversion of Temporary Posts to Permanent:

8.1 A temporary post is created with the approval of the Competent Authority for a specific purpose and with a specific tenure. Thus, if the purpose for which the post is created, i.e a temporary organisation, a scheme, a project, etc. is further approved by the Competent Authority to continue permanently or without a sunset clause, then the post may be converted to permanent.

8.2 Proposal for conversion of a temporary post to permanent one up to Selection Grade [Pay Level-12], shall be considered by the Administrative Secretary in consultation with the Financial Advisor. In case of difference of opinion, the proposal shall be submitted to Department of Expenditure with documents supporting creation of such post(s) and approval of Competent Authority for continuation without sunset clause of the temporary body, scheme or project for which the post is created.

8.3 Proposal for conversion of temporary post to permanent one above Selection Grade [Pay Level-12] shall be submitted to Department of Expenditure with the approval of Secretary of the Administrative Ministry/Department along with documents supporting creation of such post(s) and approval of Competent Authority for continuation without sunset clause of the temporary body, scheme or project for which the post is created.

8.4 The Authority competent to approve conversion of post(s) shall be as below:

Level of Post	Approving Authority
Up to Selection Grade [Pay Level-12]	Secretary of Administrative Ministry/ Department in consultation with the Financial Advisor
Above Selection Grade and below Apex Level [Above Pay Level-12 but below Pay Level-17]	Department of Expenditure
Apex Level [Pay Level-17]	CoS [Secretary (DoE), Secretary, DoP&T and Cabinet Secretary]

9. Up-gradation including temporary up-gradation of posts:

9.1 Occasions may arise when a post may be required to be up-graded on functional requirement or otherwise on permanent basis or temporary basis for a specific period.

9.2 Up-gradation of a post is equivalent to creation.

9.3 The procedure for permanent up-gradation shall be the same as for creation of posts given at para 3 of these instructions.

9.4 The procedure for temporary up-gradation of post (s) of SAG and above Level [Pay Level-14 and above] shall be as per the First Schedule of Transaction of Business Rules, 1961.

9.5 Proposals for temporary up-gradation of post(s) other than those covered under Transaction of Business Rules, 1961 shall be submitted to Department of Expenditure in the same manner as for creation of posts (see para 3.4).

9.6 The Authority competent to approve permanent up-gradation of post(s) shall be as below:

Level of Post	Approving Authority
SAG and above level [Pay Level-14 and above]	Cabinet
Below SAG level [Below Pay Level-14]	Department of Expenditure

9.7 The Authority competent to approve temporary up-gradation of post(s) shall be as below:

Level of Post	Approving Authority
SAG and above level [Pay Level-14 and above]	Appointment Committee of Cabinet (ACC) (As per Transaction of Business Rules, 1961)
Below SAG level [Below Pay Level-14]	Department of Expenditure

10. Down-gradation of posts including temporary down-gradation:

10.1 Occasions may arise when a post may be required to be down-graded on functional requirement or otherwise on permanent basis or temporary basis for a specific period.

10.2 Proposal for permanent down-gradation of posts of SAG and above level [Pay Level-14 and above] shall be submitted to Cabinet.

10.3 Proposal for permanent down-gradation of posts below SAG Level [below Pay Level-14] shall be submitted to Department of Expenditure with the approval of the Administrative Secretary and Financial Advisor along with justification.

10.4 The Authority competent to approve permanent down-gradation of post(s) shall be as below:

Level of Post	Approving Authority
SAG and above level [Pay Level-14 and above]	Cabinet
Below SAG level [Below Pay Level-14]	Department of Expenditure

10.5 Temporary down-gradation of posts:

10.5.1 Process for temporary down-gradation of a post of the level of SAG and above [Pay Level-14 and above] shall be as per the First Schedule of Transaction of Business Rules, 1961.

10.5.2 Post(s) may be temporarily downgraded to immediate lower-level posts in the same hierarchy.

10.5.3 The Ministry/Department competent to make appointment to posts in Group 'B' & 'C' cadre may make appointments in immediate lower posts in the same hierarchy [temporarily downgrading a post(s) to the immediate lower level in the hierarchy] to the extent of vacancies left unfilled in the higher post.

10.5.4 Down-gradation of a higher-level post to a lower-level post in the hierarchy shall be a temporary arrangement and to be exercised only when candidates in feeder grade are not eligible for promotion.

10.5.5 Temporary down-gradation of posts is to be done only in Promotional quota posts; Direct Recruitment quota posts shall not be downgraded.

10.5.6 The total number of sanctioned posts in the feeder grade and in the higher grade in a cadre should not exceed the combined sanctioned strength of two grades, where such operations of posts at lower level are considered.

10.5.7 The number of posts required for temporary down-gradation may be calculated by the Administrative Ministry as per organizational requirement and tenure of such down-gradation may be decided keeping in view availability of personnel for filling such posts on promotion.

10.5.8 Temporary down-gradation shall be confined within the same Group.

10.5.9 Orders of temporary down-gradation of any post should be self-explanatory and should have an in-built clause of simultaneous up-gradation of post as and when incumbent is eligible for promotion to the higher level (after following due procedure for promotion).

10.5.10 The exercise shall be done with the approval of Administrative Secretary in consultation with the Financial Advisor.

10.5.11. Proposals for temporary down-gradation of posts, wherever the Administrative Ministry/Department is not competent, shall be submitted to Department of Expenditure with the approval of Administrative Secretary in consultation with the Financial Adviser.

10.6 The Authority competent to approve temporary down-gradation of post(s) shall be as below:

Level of Post	Approving Authority
SAG level and above [Pay Level-14 and above]	Appointments Committee of the Cabinet(ACC) (As per the First Schedule of the Transaction of Business Rules, 1961)
Below SAG level [Pay Level-14]	Department of Expenditure
Post in Group 'B' & 'C' cadres where Ministry/Department is Competent Authority to make appointment.	Administrative Secretary in consultation with the Financial Advisor

11. The power to relax any of the provisions of these guidelines shall lie with the Department of Expenditure.

(B.K. Manthan)
Director

To

1. Secretaries of all Ministries/Departments of Government of India.
2. Financial Advisers of all Ministries/Departments of Government of India.

Annexure-I

Checklist for Creation of Posts

S.No.	Particulars	
Details of Post		
1	Name/ Designation of the post	
2	No. of post(s)	
3	Pay Level of the post in Pay Matrix (7th CPC)	
4	Nature of Post (Scientific/ Technical/ Admin/ Faculty/ others)	
5	Duties and responsibilities of the post	
6	Functional justification for creation	
7a.	Does this post exist with same level of pay in the organization? If no, how the level of pay & nomenclature of the post has been derived.	
7b.	Does the same scale of pay exist in analogous organization?	
8	How the work is being managed in the absence of the post (If the proposal is for existing organization)	
9	Mode of recruitment as per RRs (enclose copy of RRs) (in case of existing organization for which the post(s) is proposed). Promotion/ DR/ Deputation/ Any Other mode	
10	Whether it is a new or existing organization?	
11	Whether the concurrence of Cadre Controlling Authority has been obtained (in case of cadre posts) ?	
12	In case of Group 'A' post of Organized Gr 'A' Cadre, prior approval of DoPT is required. Whether approval of DoPT is obtained?	
13	No. of existing posts along with Pay Level in the grades where post(s) is proposed to be created.	
14	Hierarchy of the cadre in which the post(s) proposed to be created.	
15	Whether any norms exist for the proposed posts. If yes, copy of the norms may be provided?	
16	Possibility of outsourcing or appointing persons on contract for the work for which post(s) is proposed.	
17	Financial implications	
18	Possibility of providing matching savings (Specific posts with level of pay) *(FA may certify that posts offered for matching savings are live and not surrendered earlier or abolished)*	
19	Recruitment Plan of the proposed posts may be provided.	
Organization Details		
1	Name of the organization	
2	Hierarchy of different Cadres in the organization	
3	Status of Organization (HQ of Ministry or Department/ Attached Office/ Subordinate Office/ Satutory Body/ Autonomous Institution)	
4	Detailed sanctioned strength of organization (category wise) with level of pay and vacancy position (with date of vacancy) as per format enclosed (SS/PIP/Vacancy).	
5	Any other relevant information	

Signature of Financial Advisor

Signature of concerned JS

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Format

Sl. No.	Name of the Post & Designation	Sanctioned Strength	Person in Position	Vacancy Position (Date-wise)

-12-

Annexure-II

Checklist for Revival of posts

Sl. No.	Particulars	
1	Name / Designation of the post	
2	No. of posts to be revived	
3	Pay Level of the post in Pay Matrix (7th CPC)	
4	Date of vacancy (for each post)	
5	Mode of Recruitment as per RRs (enclose copy of RRs Promotion / DR / Deputation / Any other	
6	Duties and Responsibilities of the post	
7	Functional justification of revival of the post (each posts separately)	
8	Efforts made to fill up the post, since date of vacancy (in chronological order with relevant documents)	
9	How the work is being managed in the absence of the post and why this arrangement cannot be continued?	
10	Possibility of outsourcing / keeping personnel on contract for the work	
11	Hierarch of the Cadre to which the posts belongs	
12	Whether any court case is / was pending in any Court / CAT	
13	Concurrence of Secretary and FA may be obtained before referring the proposal to DoE	
14	Details of posts with level of pay proposed to be surrendered under para 5.2 (v) of the guidelines	
Organization details		
1	Name of the Department / Organization	
2	Hierarchy of different cadres in the organization	
3	Status of Organization (HQ of Ministry or Department / Attached Office / Subordinate Office / Statutory Body / Autonomous Body)	
4	Detailed sanctioned strength of organization (category wise) with level of pay and vacancy position (with date of vacancy) / person-in position	
5	Any other information	

Signature of concerned JS **Signature of Financial Advisor**

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Annexure-II

Checklist for Revival of posts

Sl. No.	Particulars	
1	Name / Designation of the post	
2	No. of posts to be revived	
3	Pay Level of the post in Pay Matrix (7th CPC)	
4	Date of vacancy (for each post)	
5	Mode of Recruitment as per RRs (enclose copy of RRs Promotion / DR / Deputation / Any other	
6	Duties and Responsibilities of the post	
7	Functional justification of revival of the post (each posts separately)	
8	Efforts made to fill up the post, since date of vacancy (in chronological order with relevant documents)	
9	How the work is being managed in the absence of the post and why this arrangement cannot be continued?	
10	Possibility of outsourcing / keeping personnel on contract for the work	
11	Hierarch of the Cadre to which the posts belongs	
12	Whether any court case is / was pending in any Court / CAT	
13	Concurrence of Secretary and FA may be obtained before referring the proposal to DoE	
14	Details of posts with level of pay proposed to be surrendered under para 5.2 (v) of the guidelines	
Organization details		
1	Name of the Department / Organization	
2	Hierarchy of different cadres in the organization	
3	Status of Organization (HQ of Ministry or Department / Attached Office / Subordinate Office / Statutory Body / Autonomous Body)	
4	Detailed sanctioned strength of organization (category wise) with level of pay and vacancy position (with date of vacancy) / person-in position	
5	Any other information	

Signature of concerned JS **Signature of Financial Advisor**

Annexure - VIII

GOVT. OF INDIA/ भारतसरकार
LAKSHADWEEP ADMINISTRATION
लक्षद्वीपसंघशासितक्षेत्रप्रशासन
(DEPARTMENT OF SCIENCE & TECHNOLOGY)
(विज्ञानएवंप्रौद्योगिकीविभाग)
Kavaratti/ कवरत्ती

F.No.01/01/2023- S&T **Dated./0-.01.2024**

Office Order

Sub :- Department Of Science & Technology-allotment of Office works and Nature of duties under the Department of Science & Technology- Regarding.
Ref:- This Office Order even no. dated 05.08.2011

Distribution of various works in the Department of the undersigned is vested with the Staff/Officers as detailed below:-

1. **Shri.P.Pookoya,Assistant Director& Head of Office** 2. **Dr. K.K.Idrees Babu,Scientist-I, OST Division & LCZMA/ICZMP** 3. **Shri. A.I Muhsin, Scientist- II, LMFR Division & LPCC** 4. **Dr. P.P.Thaha,Scientist- III, SC Division, LCST& LPCC**	**All work assigned by the Head of Office/ Director/ Secretary/Advisor to the Administrator/ Hon'ble Administrator in time to time**

OVERALL CONTROLL OF THE DEPARTMENT

Shri. P.Pookoya, Assistant Director& Head of Office
1. Overall Control of the Technical, Establishment and accounts
2. Drawing & Disbursing Officer of the Department.
3. All the files routed through Head of Office.

Head of the Ocean Science & Technology Division

Dr. K.K.Idrees Babu, Scientist I –First Link to AD/HOO, S.II and 2nd Link S.III
1. Setting up of Research centres in Lakshadweep Project Division (CCRR)
2. Centre for coral reef Research and allied correspondence.
3. Molecular taxonomy Lab
4. Assessment & Documentation of Marine Biodiversity Project.
5. Research collaboration with reputed scientific institutions Cal-Val, IRIMS
6. Reef Restoration Technology
7. Research Collaboration with IIT/NIO/KUFOS/NCESS/NCSCM/NIOT etc
8. Other Scientific Studies relevant for UT Administration
9. Integrated Island Management Plan (IIMP)
10. Marine Spatial Planning (MSP)
11. Lakshadweep Coastal Zone Management Authority (LCZMA)
12. Calibration and Validation project (CAL–VAL), SAC, ISRO
13. IRNSS Range and Integrity Monitoring Station (IRIMS), ISTRAC, ISRO
14. Tide Guage/PFZ, INCOIS
15. All Correspondence related with department boat and boat store.

Head of the Marine Fisheries Research Division

Shri. A.I.Muhsin, Sceintist II-Second Link to AD &HOO & first Link to S.I & S.III, Nodal Officer(NWMP)/(NAMP)

1. Water Quality monitoring Programe.
2. Air Quality monitoring Programe
3. Consent management/Authorization.
4. Sewage Treatment Plant & Allied Subjects
5. Solid Waste Management
6. Hazardous Waste
7. E-waste.
8. Biogas Plants & allied correspondence.
9. Studies on Fish & Fishery related research programmes
10. Data validation of Water and Air.

Head of the Science Communication Division

Dr. P.P.Thaha, Scientist III-Third Link to AD& HOO and 2nd Link to S. II & S.I

1. Science & Technology Museum and Planetarium and related correspondence
2. Science awareness Programmes and allied correspondence.
3. LCST and related matters.
4. LIWAMP related correspondence
5. Plastic Waste Management
6. Battery waste Management
7. Construction & Demolition waste Management
8. Dairy Farm waste and allied correspondence.

Smt.RaziyaBeegum Technical Officer

S.No	Subject	Route through
1	Correspondence on establishment of Research centre	SI All financial matters routed through Supdt.
2	All correspondence Assessment & Documentation of marine Biodiversity Project	
3	All correspondence Intensification and developing reef restoration Project	
4	Research activity on coral reef associated organism (OSTD)	
5	Installation of vides Beach monitoring (VBMS) at Lakshadweep.	
6	Correspondence on Science & Technology Research partnership for sustainable development.	
7	Correspondence on Research collaboration with Reputed scientific Institutions	
8	Strengthening of Marine Taxonomy Research Laboratoratary	
9	Installation of LIDAR based offshore wind data collection platform	
10	Integrated coastal Zone management project correspondence	
11	Correspondence. Ocean Science &.Technology . Marine Research & Ocean studies under OSTD	
12	Research collaboration with IIT/ Dept. of Biotechnology , GOI	
13	All correspondence–CAL VAL Project DST/SAC,ISRO	
14	Indian Regional Navigation Satellite systems IRNSS Range and Integrity Monitoring Stations(IRIMS) Network, Project DST/ IST RAC ISRO–All correspondence	

15	Capacity Building of Research staff- correspondence	
16	Maintaining cashbook/cheque Register/ stock Register/vouchers of CAL VAL project.	
17	Maintaining cashbook /cheque of IRIMS project.	
18	Rapid Assessment of coral bleaches/marine research survey in all islands correspondence.	
19	Any work assigned by the Director/Superiors time to time	

Smt.Thajunnisa C.N, Junior Scientific Officer

1.	Biogas and allied correspondence	**S.II** **All financial matters routed through Supt.d**
2.	Correspondence related with Remote Sensing& GIS	
	Abatement of Pollution	
4.	Finance & Accounts matters related with LPCC	
5.	Strengthening of Fishery biology lab	
6.	Correspondence related to Project quality enhancement and production of Masmin from skipjack tuna.	
7.	Correspondence related to the Project exploitation and utilization of potential yell fin tuna resource present in Lakshadweep waters.	
8.	Correspondence related to the project assessing the distribution and migration pattern of sharks in Indian waters using satellite tags.	
9.	Correspondence related to the project"Assessment of Marine fishery Resources of Lakshadweep water.	
10.	Museum & Planetarium related correspondence with assistance to Technical Assistants Planetarium.	**SIII** **All financial matters routed through Supt.d**
11.	Correspondence related with zonal Offices	
12.	General correspondence related with LCST.	
13.	National Innovation council matters	
14.	Correspondence related to Centrally Sponsored Scheme.	
15.	Maintaining BTR Register/ Stock Register/vouchers of LCST	
16.	Correspondence on Handling of PFMS of LCST.	
17.	Correspondence related with Audit of LCST.	
18.	Any work assigned by the /Director/Superiors time to time	

Smt. Habsabi M.K, Sr. Lab Technician

1.	Bio medical waste and allied correspondence	**S.III** **All financial matters routed through Supdt.**
2.	Plastic Waste/SUP and Allied correspondence	
3.	Parliament question related with pollution control	
4.	Battery waste and allied correspondence	
5.	Construction & demolition waste and allied correspondence	
6.	RTI matters related with LPCC	
7.	Diary Farm and allied correspondence	
8.	Correspondence related with Vehicle	
9.	IMD and related correspondence	
10.	Any work assigned by the /Director/Superiors time to time	

Shri. Abdul Nazer U, Senior Chemist

1.	Solid waste Management and allied correspondence	**S.II** **All financial matters routed through Supdt.**
2.	Hazardous waste Management and allied matters	
3.	E-Waste Management and allied matters	
4.	Court matters related with LPCC.	
5.	Consent management/authorization	
6.	Meeting of LPCC	

7.	Various representations &complaints.	
8.	Correspondence on Bio Toilet	
9.	Sewage Treatment Plants and allied matters	
10	Any work assigned by the /Director/Superiors time to time	

Shri. Abdul Shakir, Technical Assistant

1.	Costal Regulation Zone and related correspondence	**TO/S.I** **All financial matters routed through Supdt.**
2.	Integrated Island Management Plan and related correspondence	
3	Right to information Act	
4	Marine Spatial Planning and related correspondence	
5.	Shore Protection Measures and related correspondence.	
6.	Correspondence related to Tide Gauge.	
7.	Correspondence related to Fishing potential Zone.	
8.	Any work assigned by the /Director/Superiors time to time	

Smt. Jamseera PA. Technical Assistant		
1.	Conducting of science Exhibition/Strengthening of science club activities in educational institutions-	**S.III** **All financial matters routed through supdt.**
2.	Correspondence related to National Children's Science congress	
3.	Conducting of Science Tour to capital island- regarding	
4.	Conducting of Science Tour to School Students- regarding	
5.	Presentation of Science Award-regarding	
6	Celebration of National Science Day- regarding	
7.	Correspondence related to teachers orientation workshop	
8.	Coastal Clean up Campaign.	
9.	Any work assigned by the /Director/Superiors time to time	

Stenographer (Smt. P.A.Jamseera, Technical Assistant)

1.	Maintenance & Updating ACRS of staff working in the Department of science & Technology	**Supdt**
2.	Tour Programme of Director S & T,Assistant Director & Scientists	
3.	Independence day & Republic Day correspondence	
4.	Annual Property returns of Group A &B Officers	
5.	Parliament question	
6.	General correspondence on court cases	
7.	Maintaining Personal files of Director (S & T)	
8.	Inquiry files	
9	Any work assigned by the /Director/Superiors time to time	

Smt. Nihad, Lab Technician/Junior Scientific Assistant

1.	National Water Management Programme	**SII** **All financial matters routed through Supdt.**
2.	National air quality Management Programme	
3.	Coastal Water Monitoring programme	
4.	Operation and maintenance of Laboratory(Water quality Labs)	
5.	Purchase of Laboratory equipment/articles/chemicals.	
6.	Studies related with ground water and allied correspondence	
7.	Data validation and report preparation	
8.	Analysis of water and air samples.	
9.	Any work assigned by the /Director/Superiors time to time	

Shri. B.P.Mohammed Arif , Lab Assistant

1.	Noise Pollution and Allied correspondence	**S.II All financial matters routed through Supdt.**
2.	Correspondence on training/workshop/conference related with LPCC	
3.	Visits of CPCB/SPCB Officials	
4.	Miscellanies correspondence related with pollution matters	
5.	Chemical preparation for water quality monitoring Programe.	
6.	Sampling of Water and Air	
7.	Assisting the Lab Technician for Analysis of water & Air Sampling.	
8.	Any work assigned by the /Director/Superiors time to time	

Shri.MohammedAboosalih, Junior Lab Assistant

1.	Uploading of Water & Air quality data in the E-governance portals	**LT/SII**
2.	Operation and maintenance of website	
3.	Checking of e-mail and Dak maintenance related with LPCC	
4.	Support for laboratory activities	
5.	Chemical preparation for water quality monitoring Programe.	
6.	Sampling of Water and Air	
7.	Assisting the Lab Technician for Analysis of water & Air Sampling.	
8.	Any work assigned by the /Director/Superiors time to time	

Smt. BeegumThasleena K.P, Technical Assistant

1.	All correspondence related to Planetarium	**JSO/S.III/ All financial matters routed through Supd**
2.	AMC of Planetarium	
3.	Corresponding related to all matters of Vigyan Prasar	
4.	Any work assigned by the /Director/Superiors time to time	

Shri.Malik A.P. Technical Assistant

1.	All correspondence related to Lakshadweep Astronomical Club (LAC)	**JSO/SIII All financial matters routed through Supdt**
2.	Operation and maintenance of the Planetarium	
3.	Operation and maintenance of Telescope	
4	Correspondence related with presentation of Tableaux	
4,	Correspondence related to ICT Tools of Department/Museum & Planetarium/IT coordinator.	
5	Any work assigned by the /Director/Superiors time to time	

Shri. Naseem Kiblege, Technica l Assistant

1.	All Correspondence related to Museum	**JSO/SIII/ All financial matters routed through Supdt**
2.	Correspondence related to Battery operated REVA Car	
3	Any work assigned by the /Director/Superiors time to time	

Shri. M.P.Fathahudheen, Librarian

1.	Correspondence related to Libraries.	**SI All financial matters routed through Supdt.**
2.	Over all control of Library	
3.	Correspondence related to Annual report	
4.	Correspondence on HMAC.	
5.	Correspondence related to Official Language	
6.	Correspondence on Disaster management	
7.	Correspondence on oil spill and allied correspondence	
8.	Correspondence related to HRC	
9.	Correspondence on various representations	
7.	Any other work assigned by the director/superiors time to time	

Shri. Mohammed Fathahulla, Mechanic

1.	Correspondence with Boat and Keeping up of all marine engine	**All financial matters routed throuh Supdt.**
2.	Keeping of Boat Store	
3	Correspondence related to hauling/ launching up of department Boat	
4.	Any work assigned by the /Director/Superiors time to time	

ESTABLISHMENT & ACCOUNTS

Smt. N.P.Ayshommabi, Superintendent & Accounts Officer(LCST)

1. Scrutiny of all the files and all kind of bills put up by the dealing assistant
2. Section Head Of Establishment & Accounts matters
3. Scrutiny of all files with Financial & Accounts matters of all Dealing Assistants
4. Any work assigned by the superiors time to time

Shri. S.Hussainali UDC (1) (Establishment)

1.	Establishment matters like Confirmation /Probation of the staff	**Supdt**
2.	Sanction of all kind of leave	
3.	Transfer & Posting of all technical staff	
4.	Awarding of MACP	
5.	Correspondence on promotion/Appointment	
6.	Appointment of departmental post	
7.	Sanction of annual increment	
8.	Correspondence on Pension Papers and allied correspondence	
9.	Deputing staff on various purposes	
10.	Maintenance of Service Book/ Personal files	
11.	Preparing staff details/vacancy position	
12	Any work assigned by the superior time to time	

Smt. Laila Nazneen, Upper Division Clerk(II) Accounts

1.	Preparation of TA/MR/LTC/FTC etc.	**Supdt**
2.	Correspondence on GPF Advance /Withdrawal	
3.	Sanction of Telephone/Current/Mobile charges	
4.	Preparation of Tax deduction statement	
5.	Sanction advances of TA/FTC/LTC/MR etc.	
6.	Correspondence on personal computer advance	
7.	Partial withdrawal of employees under NPS	
8.	Correspondence on dress allowances.	
9.	Any work assigned by the superior time to time	

Smt. P.P.Hajarabi, Lower Division Clerk, Accounts

1.	Preparation of all kind of bills except TA/LTC/FTC. etc..	**Supdt**
2.	Correspondence on Handling of PFMS/EIS/e- billing etc.	
3.	Purchase of Service Postage stamp and allied correspondence on	
4.	Correspondence on Last Pay Certificate	
5.	Purchase of Office Stationeries	
6.	Correspondence on CGEGIS/UTGEIS etc.	
7.	Correspondence on Pay & Allowances	
8.	Correspondence on attendance particulars of the work arrangement staff	
9.	Preparation of arrear bill like MACP, Increment, DA, Bonus etc.	
10	Any work assigned by the superior time to time	

Junior Investigator

1.	Consolidation of Monthly Expenditure	Supdt
2.	Preparation of Budget and its allied correspondence	
3.	Releasing of GIA and Utilization certificate	
4.	Hiring of Private building and allied correspondence	
5.	Acquisition of Land	
6.	UTL Scheme.	
7.	Correspondence on Pay & Allowances	
8.	Correspondence on attendance particulars of the work arrangement staff	
9.	Preparation of arrear bill like MACP, Increment, DA, Bonus etc.	
10.	Basic Statistics & all correspondence related planning & statistics dept.	
11.	Transfer/allotment of funds to LCST, LCRMN, LIWAMP	
12.	Correspondence related with Audit	
13.	Office accommodation and sanction of rent/land rent-regarding	
14.	General correspondence on Civil works.	
15.	Ay work assigned by the Director/superiors time to time	

Multi skilled Emplovee I

1.	Assisting routine Office work like Dairy & Despatch etc., including on computer/Physical maintenance of record of the section	Under the supervision of Superintendent.
2.	Photocopying, delivering of Dak, opening & closing of Office Rooms	
3.	General cleanliness & upkeep of the office/section, cleaning of building fixtures etc/dusting of furniture, cleaning of rooms etc.	
4.	Carrying files from Superintendent/Assistant Director/Director/Secretary etc./	
5.	Any work assigned by the Superior time to time	

Multi skilled Emplovee II

1.	Assisting routine Office work like Dairy & Despatch etc., including on computer/ Physical Maintenance of records of the section.	Under the supervision of Superintendent
2.	Photocopying, delivering of Dak, opening & closing of Office Rooms	
3.	General cleanliness & upkeep of the office/section, cleaning of building fixtures etc/dusting of furniture, cleaning of rooms etc	
4	Carrying files from Superintendent/Assistant Director/Director/Secretary etc./	
5.	Any work assigned by the superior time to time	

Concerned officials are directed to transfer the files and pending tapals on the subjects to the concerned officials under proper acknowledgement . All the concerned Officers/Dealing Assistant are hereby directed to strictly comply this order.

(Himanshu Yadav,DANICS)
Director, Science & Technology

To

The Officers/ Dealing Assistant

Copy to PA to Secretary (S & T) / PA to Director

लक्षद्वीपप्रशासन/LAKSHADWEEP ADMINISTRATION
विज्ञान एवंप्रौद्योगिकीविभाग/DEPARTMENT OF SCIENCE & TECHNOLOGY
वरत्तीकद्वीप 682 555/ KAVARATTI ISLAND -682 555

File No: MWQM/07/02024-LPCC

Dated: 22.07.2024

To

Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi- 110 032

Sub: Action Plan for marine water quality monitoring for UT of Lakshadweep- Submitted

Sir,

I am enclosed herewith the Action Plan for marine water quality monitoring for UT of Lakshadweep for necessary action.

This is issued with the approval of Competent Authority,

Yours faithfully,

(P.POOKOYA)
Assistant Director
Department of Science & Technology

Encl: As above

2002

926

ACTION PLAN FOR MARINE WATER QUALITY MONITORING FOR UNION TERRITORY OF LAKSHADWEEP



DEPARTMENT OF SCIENCE & TECHNOLOGY

About Lakshadweep.

Lakshadweep is an archipelago of 36 islands scattered in the Arabian Sea off the southwest coast of India. It is the only atoll coral island group in India. Known for its pristine coral reefs, turquoise lagoons, and diverse marine life, Lakshadweep is one of India's smallest Union Territories both in terms of land area and population. Its isolation and unique geography contribute to its distinct ecological significance and cultural heritage.



Lakshadweep consists of 10 Inhabited Islands, 17 uninhabited Islands, 6 submerged sand banks and 3 reefs with a minimum land area of 32 sq.km and vast marine sector. These islands are scattered in the Arabian Sea between 8–12 degree North Latitude and 71-74 degree east longitude at a distance ranging from 200 kms (111 Nm) to 400 kms (222 Nm) from the south west coast of Indian Peninsula. The largest Island Andrott is 4.84 km^2 while the smallest inhabited island Bitra has an area of 0.10 km^2. The total population of the Lakshadweep Islands are 64429 (2011 censes). The islands are known for their atolls, which are ring shaped coral reefs enclosing a lagoon. These atolls support a rich biodiversity of marine species and habitats, including coral reefs, sea turtles, and numerous fish species.

There are no surface water bodies like streams, rivers and a limited quantity of water is available as ground water for the utilization of the local population. Ground water occurs under phreatic condition in the coral sandy aquifer. The fresh ground water is floating as a lens over the brackish water overlaying the saline water. The seawater is in hydraulic continuity with the ground water and the same is evidenced by the tidal influence in almost all the wells in the islands. The depth to water level varies from less than 1.0 m to 5.0 m depending upon the topography or ground elevation. On account of high permeability of shallow zones, there is very limited surface runoff after the rainfall and most of the rainwater gets infiltrated into ground. Because of high permeability and limited subterranean storage space available above the mean sea level, a substantial portion of the infiltrated water drains into the sea as subsurface flow.

Seawater resources are considered to be one of the major components of environmental resources that is influenced by both natural processes and anthropogenic activities. Thus, the water quality plays very important role in wellbeing of human, animals and plants inhabiting the area. Marine water quality has become a matter of serious concern because of its effects on human health and aquatic ecosystems including marine life. Monitoring marine water quality in Lakshadweep is crucial for maintaining the health of its coastal ecosystems. The local economy heavily relies on fishing. Lakshadweep can provide valuable data on the impacts of climate change, such as rising sea levels and ocean acidification. Regular monitoring helps in understanding and mitigating these effects. The pristine waters and marine biodiversity attract tourists. Maintaining water quality is essential for tourism, which is a significant source of income for the local population. Monitoring seawater quality ensures the safety of the local population and tourists, particularly concerning the presence of pathogens and contaminants that could affect human health. Overall, seawater monitoring in Lakshadweep supports environmental conservation, economic stability, and public safety.

The Department of Science& Technology U.T. of Lakshadweep had established scientific laboratories at Kavaratti and Amini Islands with necessary infrastructure. The laboratory has the following facilities to monitor the basic physico-chemical and biological parameters of water quality.

Sl.No.	Facility available at present	Instrument Available at present
1.	Colour	Spectrophotometer
2.	TSS	COD Digester
3.	TDS	Electronic Balance
4.	VS	pH meter
5.	Odour	Conductivity meter
6.	Temperature	Refracto meter
7.	pH	Turbidity meter
8.	electrical conductivity (EC)	Hot air oven
9.	Dissolved oxygen (DO)	Fume hood
10.	Calcium	Muffle furnace
11.	Magnesium	Water bath
12.	Total Hardness	Distillation unit
13.	Total Acidity	Magnetic stirrer
14.	Total Alkalinity	Fridge
15.	Chloride	Autoclave
16.	BOD	Shaker Incubator
17.	COD	Laminar airflow cabinet
18.	Total Coliform	Colony counter
19.	Faecal Coliform	Centrifuge
20.	Faecal Streptococci	Vacuum filtration assembly
21.	Carbonate	BOD incubator
22.	Bicarbonate	
23.	Nitrate	
24.	Nitrite	
25.	Ammonia	
26.	Phosphate	
27.	Silicate	
28.	Turbidity	
29.	Salinity	

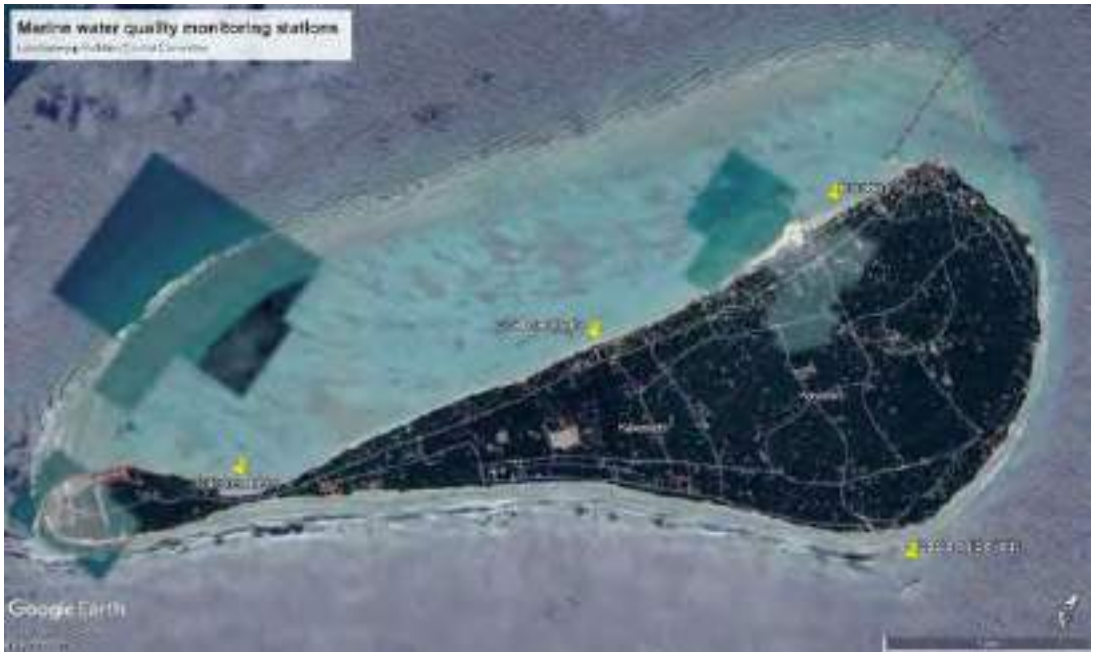
Under NWMP Lakshadweep Administration having 45 stations at Kavaratti and Amini islands (25 stations at Kavaratti and 20 stations at Amini). In addition to the 45sampling station, it is proposed to extend the 4 sea water sampling stations at Kavaratti Island.

Kavaratti:

Kavaratti Island is the headquarters of the U.T of Lakshadweep. This island is at a distance of 404 km from Kochi. It lies between $10^0$32'and 10^0 35'N latitude and 72^0 35' and 72^0 40' longitude, having an area of 4.22sq km. Maximum length of the island is 5.8km and width is 1.6 km. It has a lagoon having a length of about 6km and an area of 4.96sqkm. The island is 2-5 m about the mean sea level on the western side and 2-3 m on to the eastern side.

In the Kavaratti Island, visitors enjoy activities such as snorkelling, scuba diving, kayaking etc. Fishing activities are the major livelihood activities of islanders. Consider these factors Department of Science & Technology identified following 4 stations for marine water quality monitoring:

Sl.No.	Sampling sites	Latitude & Longitude	Designated best use
1	Chicken neck	10°32'50.12"N 72°37'19.17"E	Bathing, Fishing
2	Shabna studio	10°33'40.37"N 72°37'53.90"E	Bathing, Contact Water Sports
3	Paradise hut	10°34'21.88"N 72°38'14.27"E	Bathing, Contact Water Sports
4	Eastern side jetty	10°33'39.51"N 72°38'55.98"E	Fishing



Parameters to monitor

In a coastal segment marine water is subjected to several types of uses. Depending of the types of uses and activities, water quality criteria have been specified to determine its suitability for a particular purpose. Among the various types of uses there is one use that demands highest level of water quality/purity and that is termed a "designed best use" in that stretch of the coastal segment. Based on the CPCB prescribed “water quality standards for coastal waters marine outfalls” have been specified for following five designated best uses:

Class	Designated best use	Parameters
SW-I	Salt pans, Shell fishing, Mariculture and Ecologically Sensitive Zone.	pH range, Dissolved Oxygen, Colour and Odour, Floating Matters, Suspended Solids, Oil and Grease (including Petroleum Products), Heavy Metals: Mercury (as Hg); Lead (as Pb); Cadmium (as Cd)
SW-II	Bathing, Contact Water Sports and Commercial fishing.	pH range, Dissolved Oxygen, Colour and Odour, Floating Matters, Turbidity, Fecal Coliform, Biochemical Oxygen Demand (BOD) (3days at 27°C)
SW-III	Industrial cooling, Recreation (non-contact) and Aesthetics.	pH range, Dissolved Oxygen, Colour and Odour, Floating Matters, Fecal Coliform, Turbidity, Dissolved Iron (as Fe), Dissolved Manganese (as Mn)
SW-IV	Harbor.	pH range, Dissolved Oxygen, Colour and Odour, Floating materials, Oil, grease and scum (including Petroleum products), Fecal Coliform, Biochemical Oxygen Demand (3 days at 27°C)
SW-V	Navigation and Controlled Waste Disposal.	pH range, Dissolved Oxygen, Colour and Odour, Sludge deposits, Solid refuse floating solids, oil, grease & scum, Fecal Coliform

The following parameters are proposed to be analysed as per CPCB “water quality standards for coastal waters marine outfalls”, SW-II class in monthly basis:

Sl.No.	Parameters
1	pH
2	Colour and Odour
3	Floating Matters
4	Turbidity
5	Dissolved Oxygen,
6	Biochemical Oxygen Demand
7	Fecal Coliform

NGT Court Matter

No.74/ PPCC/ NGT OA-693/SCI/2024/ 585
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd -FLOOR, PHB BUILDING, PUDUCHERRY – 605 005.
Phone: (0413) 2201256; Fax: (0413) 2203494

* * *

Puducherry, the 03 JUL 2024

To
The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan,
East Arjun Nagar,
Delhi – 110032.

Sir,

Sub: **PPCC – Submission of Affidavit on "Pollution Control Boards are the Weak Link" in compliance with the Hon'ble National Green Tribunal directions dt. 12.04.2024 in O.A. No.693 of 2023 – Reg.**

Ref: **(1) Hon'ble NGT order dated 12.04.2024.**
(2) PPCC affidavit dated 24.05.2024.

***

This is in continuation to the earlier affidavit filed by Puducherry Pollution Control Committee vide reference (2) cited above, the revised affidavit in compliance with the Hon'ble National Green Tribunal, Principal Bench, order dated 12.04.2024 in O.A. No.693/2023, News Item tiled "Pollution Control Boards are the Weak link" of PPCC is enclosed for kind perusal.

Yours sincerely,

(Dr. N. RAMESH)
MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE

Encl : a/a

Copy to :
Guard File.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No.693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

Vs

Central Pollution Control Board

....Suo Moto

PAPER BOOK - I

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No.693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

Vs

Central Pollution Control Board

.....Suo Moto

AFFIDAVIT FILED BY THE MEMBER SECRETARY, PUDUCHERRY POLLUTION CONTROL COMMITTEE (RESPONDENT NO. 36)

I, Dr. N. Ramesh, S/o Natarajan, aged 56 years, Member Secretary, Puducherry Pollution Control Committee, Puducherry, do hereby solemnly affirm and state as follows:

N. Ramesh

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

No. of corrections:
Page : 1

1. I respectfully submit that I am conversant with the facts of the case and competent to swear this affidavit.

2. I respectfully submit that Puducherry Pollution Control Committee (PPCC) is carrying out the monitoring of the prescribed parameters mentioned in the Consent To Operate (CTOs) which are notified in the Schedule -I of The Environment (Protection) Rules, 1986. Necessary measures will be taken to strengthen the existing laboratory to monitor and analyze the left-over parameters mentioned in Schedule -I of the EP Rules, 1986, which are specific to different Industrial sectors. Due to limitations in manpower and infrastructure, the Puducherry Pollution Control Committee (PPCC) outsources the monitoring and analysis of specific parameters to NABL- accredited laboratories. (Annexure -I).

3. I respectfully submit that the parameters that are being monitored in the Puducherry Pollution Control Committee (PPCC) laboratory are listed in (Annexure -I). PPCC proposes to strengthen the Air and Water Laboratory for monitoring various notified parameters after the construction of the integrated office building cum Laboratory. The Public Works Department has already floated the Tender for the construction of the Building.

4. I respectfully submit that the State Government of Puducherry vide G.O Ms.No.12/2016-Envt., and G.O Ms.No.14/2016-Envt dated 25th August 2016 established and notified one State Air Laboratory under section 28 (1)(a) of the Air (Prevention and Control of Pollution) Act, 1981 and State Water Laboratory under Section 52 (1) (a) of the Water (Prevention and Control of

No. of corrections:

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

Pollution) Act, 1974 for the Puducherry Pollution Control Committee (PPCC), the same was notified in the gazette. (Annexure - II).

5. I respectfully submit that the Puducherry Pollution Control Committee (PPCC) Laboratory has obtained the National Accreditation Board for Testing and Calibration Laboratories (NABL) Certification as per ISO / IEC 17025: 2017, General Requirements for the Competence of Testing & Calibration Laboratories. The certificate is valid till 28/11/2025. (Annexure – III).

6. I respectfully submit that in the U.T of Puducherry, there are no Environmental Laboratories established and notified under Section (12)(1)(a) of the Environment (Protection) Act, 1986. Expanding the existing Laboratory of Puducherry Pollution Control Committee (PPCC) is also not feasible due to space constraints, as it operates from a rented facility.

7. I respectfully submit that the Government of Puducherry on 29.01.2024 approved for the construction of an integrated Office building and Laboratory. Upon completion, the building will house a state-of-the-art laboratory equipped with sophisticated instrumentation and other necessary infrastructure for monitoring various parameters listed in the Environment (Protection) Rules, 1986. Additionally, steps will be taken to establish an Environmental Laboratory in accordance with Section (12)(1)(a) of the Environment (Protection) Act, 1986 in two years period.

8. I respectfully submit that the PPCC is having two laboratories, one functioning at Puducherry and the other at Karaikal Region of U.T of

NOTARY SIVAPRAKASH PUDUCHERRY Regd. No 7331/2010

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

Puducherry. The existing and the Proposed Laboratory Infrastructure is tabulated in Annexure-IV.

9. I respectfully submit that the major sources of income for PPCC are (i) Consent fee from the industries under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981; (ii) Authorisation fee under various Waste Management Rules under Environment Protection Act, 1986; (iii) Environmental Sample Testing / Analysis Charges; (iv) Bank Guarantee forfeiture; (v) Funding Assistance under Central Sector Scheme – Control of Pollution – Environmental Monitoring Programme and Assistance for Abatement of Pollution in lieu of water cess and (vi) Environmental Compensation (EC).

10. I respectfully submit that the income generated during 2020-21 and 2021-22 is tabulated and placed in Annexure - V.

11. I respectfully submit that the total sanctioned strength in Puducherry Pollution Control Committee (PPCC) is 12 Nos and the existing vacancy is 3 Nos. Puducherry Pollution Control Committee (PPCC) doesn't have an exclusive administrative staff for looking after the administration matters. Puducherry Pollution Control Committee (PPCC) relies on the Department of Science, Technology and Environment for administrative support. Necessary steps are being initiated to appoint consultants for carrying out the administrative works of PPCC and to expediate the filling up the vacancy. (Annexure -VI)

N. Ramesh

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

NOTARY
GOVERNMENT OF INDIA

No. of corrections:
Page : 4

12. I respectfully submit that Puducherry Pollution Control Committee (PPCC) will fill up all three existing vacancies within Four months. PPCC is also reviewing the manpower and strengthening based on the requirement to address various functions entrusted to PPCC.

13. I respectfully submit that Puducherry Pollution Control Committee would abide by any further direction which may be passed by the Hon'ble National Green Tribunal.

DEPONENT

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

VERIFICATION

Verified at Puducherry on 2nd day of July 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and information as derived from the official records and nothing material has been concealed there from.

DEPONENT

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

Solemnly affirmed at Puducherry
on this day 2nd day of July 2024
and signed his name in my presence

02/07/2024

M. SIVAPRAKASH, B.L.,
ADVOCATE & NOTARY PUBLIC
Govt. of India
Regd. No. 7933/2010
No.5, IInd CROSS, ILANGO NAGAR
PUDUCHERRY - 605 011

No. of corrections:
Page : 5

2017

BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH,
NEW DELHI

Original Application
No.693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

PAPER BOOK I

REVISED AFFIDAVIT FILED BY THE MEMBER SECRETARY, PUDUCHERRY POLLUTION CONTROL COMMITTEE

(RESPONDENT No. 36)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No.693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

Vs

Central Pollution Control Board & Ors

....Suo Moto

PAPER BOOK – II

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2.	ANNEXURE-II: Copy of the Notification of Laboratories u/s 17(2) & section 52 of the Water Act and u/s 17(2) & section 28 of Air Act	3
3.	ANNEXURE–III: Copy of the Certificate of Accreditation Laboratory	4
4.	ANNEXURE–IV: Existing Laboratory Infrastructure	5-6
5.	ANNEXURE–V: Copy of sources of budget (2020-21 & 2021- 2022)	7
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GOVERNMENT OF PUDUCHERRY
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd -FLOOR, PHB BUILDING, PUDUCHERRY – 605 005.
Telephone: (0413) 2201256; Email : ppcc@py.gov.in

***

ANNEXURE – I

Strengthening of Laboratory for Monitoring Prescribed parameters notified in Schedule I of EP Rules and specified while granting CTOs.

(1) Parameters Monitored in the Existing laboratory:

Water Parameters:

(1) pH
(2) Temperature
(3) Conductivity
(4) Suspended Solids (SS)
(5) Total Dissolved solids.
(6) Total Fixed Solids.
(7) Total Hardness as CaCO3.
(8) Biochemical Oxygen Demand (3 days @ 27°C)
(9) Chemical Oxygen Demand
(10) Calcium as Ca
(11) Calcium hardness as CaCO3
(12) Magnesium Hardness
(13) Chloride as Cl^-
(14) Hexavalent Chromium as Cr^{6+}
(15) Magnesium as Mg
(16) Nitrate-N
(17) Nitrite -N
(18) Total Nitrogen
(19) Ammonia
(20) Phosphate as PO_4^{3-}
(21) Sulphate as SO_4^{2-}
(22) Sodium as Na
(23) Total Alkalinity as CaCO3.
(24) Oil and Grease.

Air Parameters :

(1)Sulphur Dioxide (SO2)
(2)Nitrogen Dioxide (NO2)
(3)Respirable Particulate Matter (size less than 10 µm) or PM_{10}
(4)Respirable Particulate Matter (size less than 2.5 µm) or $PM_{2.5}$
(5)Cl
(6)CO
(7)Acid Mist

Noise level Monitoring:

(1)LeQ dB(A)
(2)Lmax
(3)Lmin
(4)Ln (L10, L50, L90)

(2) **After the construction of the integrated Office building cum Laboratory:**
After the expansion of the Laboratory the other parameters notified in schedule -I of the Environment (Protection) Rules, 1986 will be monitored.

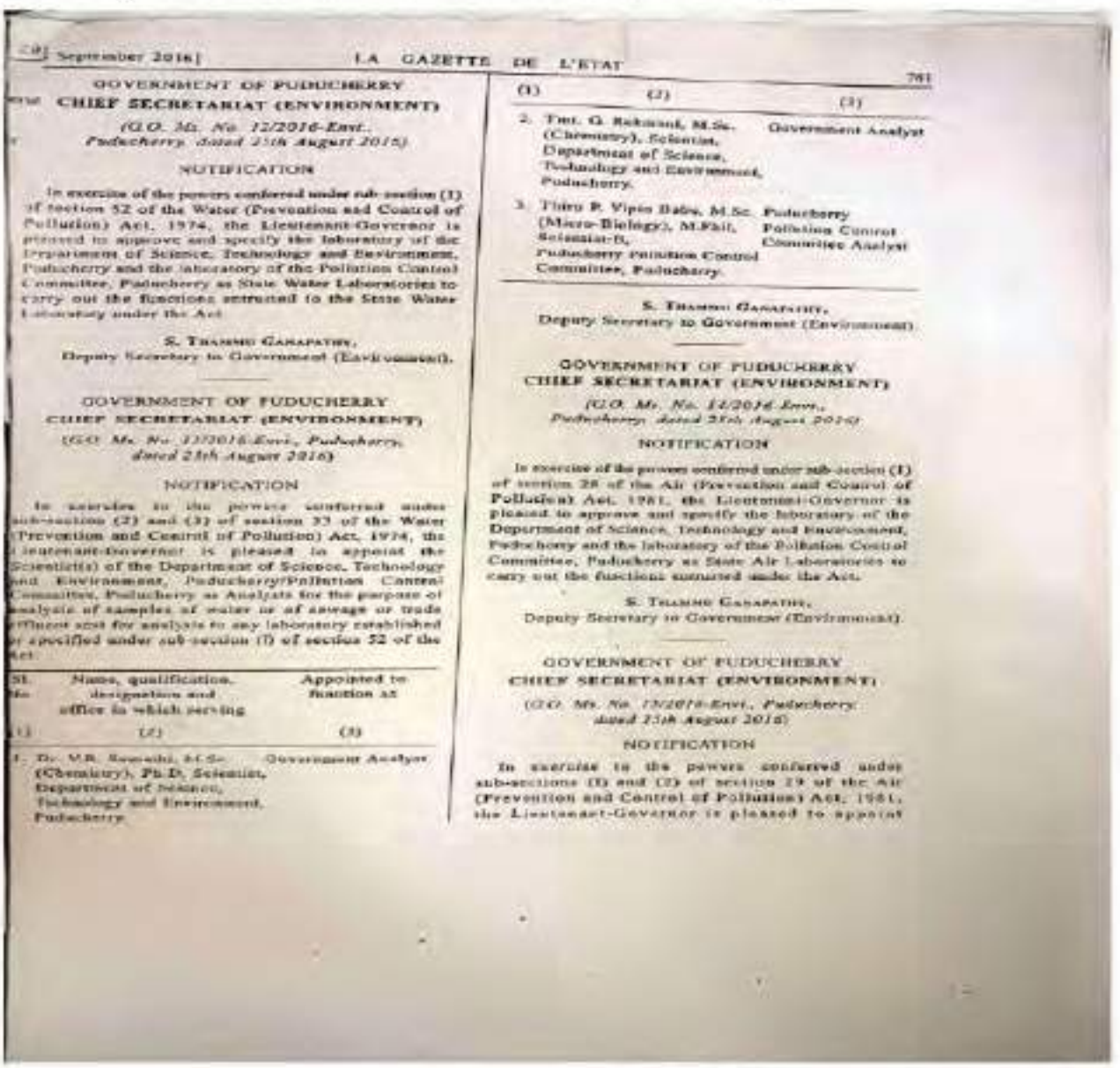
GOVERNMENT OF PUDUCHERRY
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***

ANNEXURE – II

Notification of Laboratories u/s 17(2) & section 52 of the Water Act and u/s 17(2) & section 28 of Air Act.

The Government of Puducherry vide G.O Ms. No.12/2016-Envt., and G.O Ms. No.14/2016-Envt Puducherry dated 25th August 2016 has published in the Gazette the Laboratory of the Puducherry Pollution Control Committee as Water and Air Laboratory.



28] September 2016] LA GAZETTE DE L'ETAT 761

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 12/2016-Envt., Puducherry, dated 25th August 2016)

NOTIFICATION

In exercise of the powers conferred under sub-section (1) of section 52 of the Water (Prevention and Control of Pollution) Act, 1974, the Lieutenant-Governor is pleased to approve and specify the laboratory of the Department of Science, Technology and Environment, Puducherry and the laboratory of the Pollution Control Committee, Puducherry as State Water Laboratories to carry out the functions entrusted to the State Water Laboratory under the Act.

S. THANMU GANAPATHY,
Deputy Secretary to Government (Environment).

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 13/2016-Envt., Puducherry, dated 25th August 2016)

NOTIFICATION

In exercise of the powers conferred under sub-section (3) of section 33 of the Water (Prevention and Control of Pollution) Act, 1974, the Lieutenant-Governor is pleased to appoint the Scientist(s) of the Department of Science, Technology and Environment, Puducherry/Pollution Control Committee, Puducherry as Analysts for the purpose of analysis of samples of water or of sewage or trade effluent sent for analysis to any laboratory established or specified under sub-section (1) of section 52 of the Act.

Sl. No.	Name, qualification, designation and office in which serving	Appointed to function as
(1)	(2)	(3)
1.	Dr. V.R. Sumathi, M.Sc., (Chemistry), Ph.D, Scientist, Department of Science, Technology and Environment, Puducherry.	Government Analyst
2.	Tmt. G. Rukmani, M.Sc. (Chemistry), Scientist, Department of Science, Technology and Environment, Puducherry.	Government Analyst
3.	Thiru P. Vipin Babu, M.Sc. (Micro-Biology), M.Phil, Scientist-B, Puducherry Pollution Control Committee, Puducherry.	Puducherry Pollution Control Committee Analyst

S. THANMU GANAPATHY,
Deputy Secretary to Government (Environment)

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 14/2016-Envt., Puducherry, dated 25th August 2016)

NOTIFICATION

In exercise of the powers conferred under sub-section (1) of section 28 of the Air (Prevention and Control of Pollution) Act, 1981, the Lieutenant-Governor is pleased to approve and specify the laboratory of the Department of Science, Technology and Environment, Puducherry and the laboratory of the Pollution Control Committee, Puducherry as State Air Laboratories to carry out the functions entrusted under the Act.

S. THANMU GANAPATHY,
Deputy Secretary to Government (Environment).

GOVERNMENT OF PUDUCHERRY
CHIEF SECRETARIAT (ENVIRONMENT)

(G.O. Ms. No. 15/2016-Envt., Puducherry, dated 25th August 2016)

NOTIFICATION

In exercise of the powers conferred under sub-sections (1) and (2) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, the Lieutenant-Governor is pleased to appoint

GOVERNMENT OF PUDUCHERRY
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd -FLOOR, PHB BUILDING, PUDUCHERRY – 605 005.
Telephone: (0413) 2201256; Email : ppcc@py.gov.in
***

ANNEXURE – III

NABL accreditation:

The Central Laboratory of the Puducherry Pollution Control Committee (PPCC) located at R.S No.189, Garage Building, Iyyanar Koil Street, Marie Oulgaret, Mettupalayam, Puducherry has obtained the National Accreditation Board for Testing and Calibration Laboratories (NABL) as per ISO / IEC 17025: 2017 , General Requirements for the Competence of Testing & Calibration Laboratories. The license is valid till 28/11/2025.



National Accreditation Board for Testing and Calibration Laboratories

NABL

CERTIFICATE OF ACCREDITATION

ENVIRONMENTAL ANALYTICAL LABORATORY, DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT, PUDUCHERRY POLLUTION CONTROL COMMITTEE

has been assessed and accredited in accordance with the standard

ISO/IEC 17025:2017

"General Requirements for the Competence of Testing & Calibration Laboratories"

for its facilities at

R.S.NO. 189, GARAGE BUILDING, IYYANAR KOIL STREET, MARIE OULGARET, METTUPALAYAM, PUDUCHERRY, INDIA

in the field of

TESTING

Certificate Number: TC-6480

Issue Date: 29/11/2023 Valid Until: 28/11/2025

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.
(To see the scope of accreditation of this laboratory, you may also visit NABL website www.nabl-india.org)

Name of Legal Entity: Puducherry Pollution Control Committee (PPCC)

Signed for and on behalf of NABL

N. Venkateswaran
Chief Executive Officer

GOVERNMENT OF PUDUCHERRY
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd -FLOOR, PHB BUILDING, PUDUCHERRY – 605 005.
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***

ANNEXURE – IV

Existing Laboratory Infrastructure:

The Laboratory is equipped with the following Instruments:

Sl. No.	Name of the instrument	Model/ type/ year of make
1	pH Meter	EUTECH pH 2700
2	Conductivity METER	EUTECH CON 510
3	Weighing Balance	SETRA BL-410S
4	Turbidity Meter	LYNX MODEL 331
5	Desiccator	TARSONS
6	Desiccator	TARSONS
7	Desiccator	TARSONS
8	Weighing Balance	SHIMADZU AUX 220
9	Weighing Balance	SHIMADZU AP225WD
10	Analytical Weights	Dollar
11	UV Spectrophotometer	Hitachi / U-2800
12	Flame Photometer	SYSTRONICS Flame Photometer 128
13	Magnetic Stirrer with Hot Plate	REMI Equipment Sl. No KWMS3403
14	Temperature Indicator with Sensor (Muffle Furnace)	Royal Scientific Analog (K Type)
15	Temperature & Humidity Meter	HTC - 1
16	Water Purification Unit	ELGA
17	COD Hot Plate	NEMCO 16A88/2
18	Double Stage Vacuum Pump	GE – Motor NF 266
19	Water Bath	TECHNICO Sl.No 4107
20	Temperature Indicator with Sensor (Hot Air Oven)	MATRI Sl.No 17198
21	Temperature Indicator with Sensor (Hot Air Oven)	MATRI Sl.No 4516
22	Temperature Controller with Sensor (BOD Incubator)	MATRI Model. 2048 Sl.No. 10583
23	Temperature Controller with Sensor (BOD Incubator)	MATRI Model. 2048 Sl. No. 10628
24	Refrigerator	Samsung RT36FARZASP/TL/2013
25	Refrigerator	Samsung RT26FAJYASA/TL/2013
26	Deep Freezer	Haier HFC – 350DM5 B30KQ106R0104N6F79XY
27	Gaseous sampler	Envirotech APM 411-TE-1162-DTC-2009

28	Gaseous sampler	Envirotech APM 411-TE-666-DTC-2013
29	Respirable Dust Sampler	Envirotech APM-460-DXNL No.: 260-R-154-DTB-2013
30	Respirable Dust Sampler	Envirotech APM 460-BL 1426-DTC-2009
31	Respirable Dust Sampler	Envirotech APM 460-BL 1412-DTC-2009
32	Respirable Dust Sampler	Envirotech APM 460-BL 1427-DTC-2009
33	Respirable Dust Sampler	Envirotech APM 460-BL 1433-DTC-2009
34	Sound Level Meter	Casella – CEL – 63x Series Sl. No. 2206936
35	Sound Level Meter	Casella – CEL – 63x Series Sl. No. 2206901
36	Pitot Tube	VC- 81 'S' Type
37	Stack Monitoring Kit (SMK)	VAYUBODHAN-VSS-I 682-DTL-09
38	Respirable Dust Sampler	Ecotech AAS 217 NL 18-L-769
39	Respirable Dust Sampler	Ecotech AAS 217 NL 18-L-772
40	Respirable Dust Sampler	Ecotech AAS 217 NL 18-L-773
41	Respirable Dust Sampler	Ecotech AAS 217 NL 18-L-774
42	Respirable Dust Sampler	Ecotech AAS 217 NL 18-L-775
43	Respirable Dust Sampler	Ecotech AAS 217 NL 18-L-776
44	Gaseous sampler	Ecotech AAS 109 TE 18-L-323
45	Gaseous sampler	Ecotech AAS 109 TE 18-L-326
46	Gaseous sampler	Ecotech AAS 109 TE 18-L-327
47	Gaseous sampler	Ecotech AAS 109 TE 18-L-328
48	Gaseous sampler	Ecotech AAS 109 TE 18-L-329
49	Gaseous sampler	Ecotech AAS 109 TE 18-L-330
50	Glass Thermometer	GH Zeal
51	Glass Thermometer	GH Zeal
52	Flue Gas Analyser	Kane Quintox Kane9206 Sl.No. 050819143
53	Dry Wet Thermometer	GH Zeal
54	Dry Gas Meter	Qinchuan Sl. No. 7617922
55	Fume Hood	National Scientific
56	Sound Level Meter	Casella-CEL-633C1/IP Sl. No. 4181454
57	Sound Level Meter	Casella-CEL-633C1/IP Sl. No. 5007323
58	Sound Level Meter	Casella-CEL-633C1/IP Sl. No. 5007351
59	Sound Level Meter	Casella-CEL-633C1/IP Sl. No. 5007357
60	Acoustic Calibrator	Casella-CEL-633C1/IP Sl. No. 3516840
61	GC-MS	Agilent make

GOVERNMENT OF PUDUCHERRY
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd -FLOOR, PHB BUILDING, PUDUCHERRY – 605 005.
Telephone: (0413) 2201256; Email : ppcc@py.gov.in

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ANNEXURE – V

The major sources of budget for SPCBs/PCCs are (i) Consent fee from the industries under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981; (ii) Authorisation fee under various Waste Management Rules under Environment Protection Act, 1986; (iii) Environmental Sample Testing / Analysis Charges; (iv) Bank Guarantee forfeiture; (v) Funding Assistance under Central Sector Scheme – Control of Pollution – Environmental Monitoring Programme and Assistance for Abatement of Pollution in lieu of water cess; (vi) Environmental Compensation (EC).

Source of Budget: (2020-2021).

	PUDUCHERRY POLLUTION CONTROL COMMITTEE (PPCC)	
1	Consents & Authorisation	Rs.1,47,57,559
2	Lab analysis	Rs.5,77,796
3	Bank Interest	Rs.5,77,969
4	Environmental Compensation fund of State	-
5	Environmental Compensation fund from CPCB	-
6	Assistance from State Govt.	-
7	Assistance from Central Govt	-
8.	Assistance from CPCB for NAMP, NWMP	Rs.21,33,290
9.	Abatement of Pollution	Rs.1,00,00,000
10.	Any others (FD Interest)	Rs.61,49,042
11	Total	**Rs.3,41,95,656**

Source of Budget: (2021 - 2022).

	PUDUCHERRY POLLUTION CONTROL COMMITTEE (PPCC)	
1	Consents & Authorisation	Rs.1,90,12,727
2	Lab analysis	Rs.10,44,480
3	Bank Interest	Rs.3,77,900
4	Environmental Compensation Fund of State	Rs.2,40,000
5	Environmental Compensation fund from CPCB	-
6	Assistance from State Govt.	-
7	Assistance from Central Govt	-
8	Assistance from CPCB for NAMP,	Rs.28,16,000
9	Abatement of Pollution	Rs.1,00,00,000
10	Any others (FD Interest)	Rs.64,77,872
11	Total	**Rs.3,99,68,979**

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ANNEXURE – VI

1. **Number of sanctioned, actual in place, and vacant post status ;**

No of Sanctioned post (12)	Nos	Actual in place	Vacant post status
Scientist – C	1	Filled	-
Scientist – B	1	Vacant	1
Environmental Engineer	1	Vacant	1
Assistant Environmental Engineer	1	Filled	-
Junior Scientific Assistant	2	1 Filled 1 vacant	1
Data Entry Operator	2	Filled	-
Junior Laboratory Assistant	2	Filled	-
Field Attendant	2	Filled	-
Total	**12**		**3**

2. **Reason as to why till now the full-strength appointment have not been made and why so many sanctioned posts are lying vacant and also time schedule within which the vacant posts will be filled up.**

Puducherry Pollution Control Committee (PPCC) doesn't have an exclusive administrative staff for looking after the administration matters. the Puducherry Pollution Control Committee (PPCC) relies on the Department of Science, Technology and Environment for administrative support.

PPCC is also initiating necessary measures to appoint consultants for carrying out the administrative works of PPCC and to hasten the filling up the vacancy. The PPCC will fill up all the three vacancies within a period of four months after the cessation period of the Moral Code of Conduct (MCC) imposed for General Election Lok Sabha.

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.693/2023

News Item titled "Pollution Control Boards are the weak link" appearing in Deccan Herald dated 24.10.2023.

PAPER BOOK II

No.74 / PPCC/LTR/NGT(OA:693/2023)/SCI/2024/
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
III-FLOOR, PHB BUILDING, PUDUCHERRY – 605 005.
Phone: (0413) 2201256 ; Fax: (0413) 2203494

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Coastal Water Quality Monitoring:

About Puducherry:

Puducherry Union Territory comprises of four coastal enclaves viz. Puducherry, Mahe, Yanam and Mahe regions which are geographically separated from each other. For administration purpose the Union Territory is divided into two districts viz. Puducherry and Karaikal.

Puducherry District consists of Puducherry, Yanam and Mahe are located in the coastal area and dependent on the coastal resources for its development and livelihood. Puducherry region is interwoven within the state of Tamil Nadu along the Bay of Bengal coast. Yanam region is located within the state of Andhra Pradesh a few km inland of the Bay of Bengal Coast along the banks of Gautami Godavari River which is a tidal influenced water body. Mahe is located within the state of Kerala along the Arabian Sea coast.

Karaikal District comprises of the Karaikal region which is located 132 km south of the city of Puducherry and bounded by the state of Tamil Nadu on three sides and Bay of Bengal on the East.



The total length of High Tide Line (HTL) for the entire Puducherry U.T is as follows:

Region Name	Classification	Length in Kms.
Puducherry	Sea	23
	River / Creek	56
Karaikal	Sea	18
	River / Creek	86
Mahe	Sea	1
	River / Creek	3
Yanam	Sea	Nil
	River / Creek	47

(1) Existing Coastal Monitoring (NWMP) stations in U. T of Puducherry.

(i) PUDUCHERRY:

S.No	Station Code	Name of Monitoring Stations	Latitude	Longitude	Nature of Location
1	5687	Kalapet Kuppam Beach	12.033225	79.870228	Beach
2	5688	Kuruchikuppam	11.939611	79.844453	Sea – Near by Drainage channel
3	5689	Thengaithittu	11.906542	79.8339	Sea – Confluence point

(ii) KARAIKAL:

S.No	Station Code	Name of Monitoring Stations	Latitude	Longitude	Nature of Location
1	1685	Arasalar River	10.910528	79.769593	River

(iii) MAHE:

S.No	Station Code	Name of Monitoring Stations	Latitude	Longitude	Nature of Location
1	2445	Mahe River.	11.710244	75.536450	Tidal influence water body.

(iv) YANAM:

S.No	Station Code	Name of Monitoring Stations	Latitude	Longitude	Nature of Location
1	2442	Gowtami - Godavari River Near Balayogi Bridge	16.72597	82.20216	River
2	2443	Gowtami - Godavari River Near Adavipolam	16.713214	82.264404°	River
3	2444	Gowtami - Godavari Coringa River (Tidal Lock)	16.7300	82.21747	Tidal Water body

(2) In addition to the above PPCC is monitoring the following coastal waters.

S.No	Name of Monitoring Stations	Latitude	Longitude	Nature of Location
1	Eden Beach (Blue Flag Certified Beach) at Puducherry	11° 52' 53.67" N	79° 49' 28.53" E	Beach Front-Monthly Sampling
2	Chunnambar River Mouth	11° 52' 36" N	79° 49' 19" E	Back water.

(3) In addition to the above, PPCC is proposed to carry out the monitoring of the following coastal waters.

(a)Puducherry

S.No	Name of Monitoring Stations	Latitude	Longitude	Nature of Location
1	Chinna_kalapet	12.016786°	79.863076°	Sea
2	Art& Craft -Creek	11.900290°	79.811644°	Tidal Waterbody
3	Narambai	11.815701°	79.805029°	Sea
4	Eco Beach (Manapet)	11.806280°	79.800300°	Beach

(b) Karaikal Region

S.No	Name of Monitoring Stations	Latitude	Longitude	Nature of Location
1	Sea (Bay of Bengal)	10.914238°	79.858859°	Sea – Confluence point of Arasalar river.
2	Arasalar River - Tidal Water	10.911505°	79.836626°	Tidal Waterbody
3	Paravanar river – Back water	10.885254°	79.850082°	Tidal Waterbody
4	karaikal Beach	10.917268°	79.854119°	Beach – Tourism prone area
5	Sea (Port area)	10.851964°	79.864249°	Sea – Near to Port area

(c) Mahe:

S.No	Name of Monitoring Stations	Latitude	Longitude	Nature of Location
1	Sea (Arabian Sea)	11.694832°	75.533342°	Sea

(4) Cumulative table of Coastal Water Monitoring Stations in U.T of Puducherry: (Existing and Proposed)

	Regions		Beach	Coastal	Creek / Tidal water	Marine	Sea	Total
Union Territory of Puducherry	**Puducherry**	Existing	2	-	1	-	2	5
		Proposed	1	-	1	-	2	**4**
	Karaikal	Existing	-	-	1	-	-	1
		Proposed	1	-	2	-	2	**5**
	Mahe	Existing	-	-	1	-		1
		Proposed	-	-	-	-	1	**1**
	Yanam	Existing	-	-	3	-	-	**3**
		Proposed	-	-	-	-	-	**-**
	Total Stations		4	-	9	-	7	**20**

(5) Technical/ Financial assistance required from Central Pollution Control Board (CPCB):

(a) Staff requirement and budget for salaries.

S.No.	Name of the Post	Post required In Nos.	Monthly Emoluments/head In Rs.	Total/ month In Rs.	Yearly In Lakhs
1	Project Assistant	2 (1-Pdy, 1- KKL)	40,000	80,000	9.6
2	Field Assistant	2 (1-Pdy, 1- KKL)	15,000	30,000	3.6

Note: PDY – Puducherry; KKL – Karaikal Region.

(b) Laboratory Development.

Construction of Laboratory Building (684 sq.m), interior furnishing, electrification, consultancy charge for building construction etc.,	500.00 lakhs
Portable Water analyzer for DO, Salinity, TDS, Nitrate, Ammonia, Temperature, pH	15.00 lakhs

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